

# LOK SABHA DEBATES

## (English Version)

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# LOK SABHA DEBATES

## LOK SABHA

*Tuesday, April 30, 2013/Vaisakha 10, 1935 (Saka)*

*The Lok Sabha met at Eleven of the Clock*

[MADAM SPEAKER *in the Chair*]

[*Translation*]

MADAM SPEAKER: Question No. 481, Shri Arjun Ram Meghwal.

...(Interruptions)

[*Translation*]

11.01 hrs.

*At this stage Shri Ganesh Singh, Shri Govind Prasad Mishra and some other hon. Members came and stood on the floor near the table.*

...(Interruptions)

11.01½ hrs

### ORAL ANSWER TO QUESTION

[*English*]

MADAM SPEAKER: Question No. 481, Shri Arjun Ram Meghwal.

[*Translation*]

#### Pricing of Coal

\*481. SHRI ARJUN RAM MEGHWAL: Will the Minister of COAL be pleased to state:

(a) whether the Government has determined the price of coal since the switch over from the Useful Heat Value (UHV) based system of grading and pricing of non-coking coal to the Gross Calorific Value (GCV) based system from January, 2012;

(b) if so, the details thereof and if not, the reasons therefor and the efforts being made in this regard along with its impact on power generation in the country;

(c) the extent to which revenue neutrality has been maintained for Coal India Limited (CIL) as a whole, under the new system;

(d) whether the switch over to the GCV based system has any cost related impact on the consumers including the common man; and

(e) if so, the details thereof and the measures taken by the Government in this regard?

THE MINISTER OF COAL (SHRI SHRIPRAKASH JAISWAL): (a) to (e) A statement is laid on the Table of the House.

#### Statement

(a) and (b) Fixation of coal price was fully decontrolled by the Government of India with effect from 01.01.2000. Thereafter, Coal India Limited (CIL) started fixing the prices of different grades of coal produced by its subsidiary companies. The Government has decided to switch over from the then existing Useful Heat Value (UHV) based grading and pricing of non-coking coal produced in the country to the internationally acceptable and fully variable Gross Calorific Value (GCV) based system of grading and pricing with effect from 1st January, 2012. Accordingly a new set of coal price based on GCV system of grading of non-coking coal has been notified by Coal India Limited w.e.f. 01.01.2012 and by the Singareni Collieries Company Limited with effect from 14.09.2012.

(c) The GCV system of grading and pricing was primarily to fix the price of non-coking coal based on GCV system. The GCV system of grading and pricing has been kept revenue neutral to the extent possible for CIL as a whole. Under the UHV system of grading there were seven grades (from A to G) which have been classified into seventeen bands each having a bandwidth of 300 Kcal/kg. Further, under the UHV system of grading and pricing the prices for a particular grade were different for different subsidiary coal companies and whereas under the GCV regime a uniform price was kept for a particular GCV band across all the subsidiary coal companies of CIL except Western Coalfields Limited (WCL).

(d) and (e) Since fixing of price based on switch over from UHV based system to GCV based system has been kept revenue neutral to the extent possible for CIL as a whole, there has been increase in the price of coal in some subsidiaries and decrease in some others. On the whole there is no significant impact on consumers including the common man.

MADAM SPEAKER: He is speaking about the subject related to you.

...(Interruptions)

[English]

MADAM SPEAKER: Your own member is asking the question.

...(Interruptions)

[Translation]

SHRI ARJUN RAM MEGHWAL: When is the Prime Minister going to resign? Please tell...(Interruptions). My question is that when the Prime Minister is going to resign...(Interruptions)

### WRITTEN ANSWERS TO QUESTIONS

[English]

#### Setting up of Mega Food Parks

\*482. SHRI PRADEEP MAJHI:

SHRI LAXMAN TUDU:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the government has fixed any targets for setting up of Mega Food Parks during the 11th Five year Plan period;

(b) if so, the details thereof and the achievements made thereon, State-wise;

(c) the details of the project proposals received from various States under the scheme and the details of such projects approved by the Government during the said period;

(d) the details of funds allocated, released and utilised for the purpose during the 11th Five Year Plan period, State and project-wise; and

(e) whether the Government has revised the completion targets for various Mega Food Parks in the country and if so, the details thereof along with the targets fixed and funds allocated for the said scheme during the 12th Five Year Plan, State and projects-wise?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): (a) Yes, Madam. The Government had fixed a target of setting up of 30 Mega Food Parks in three phases during the 11th Five Year Plan period.

(b) The Ministry has sanctioned all the 30 projects as per the target in three phases. In the 1st phase, 10 Mega Food Parks were sanctioned, in the 2nd phase 5 and in 3rd phase 15 Mega Food Parks have been sanctioned. State-wise details of 30 approved projects are given in the enclosed statement I.

(c) State-wise details of the proposals received and proposals sanctioned during 3 phases of scheme implementation are given in the enclosed statement-II.

(d) Details of funds released and utilised under Mega Food Parks Scheme during 11th plan, State-wise and Project-wise are given in the enclosed statement-III.

(e) Yes, Madam, the target for completion of approved projects has been revised from 24 months to 30 months.

The total funds earmarked for Mega Food Parks Scheme is Rs. 1800.00 crore during 12th Plan. Against this, the actual allocation for 2012-13 and 2013-14 is Rs. 93.11 crore and Rs.116.00 crore respectively. Under the scheme State-wise and Project-wise targets and allocation of fund is not done. The fund is released based on the progress of individual projects.

#### Statement I

##### Details of Projects Approved during 3 Phases of Mega Food Parks Scheme Implementation

S.No.	Name of the Project	Name of the State/ UTs	Location of the project
1	2	3	4
<b>Phase - I</b>			
1.	M/s Srinu Food Park Pvt. Ltd.	Andhra Pradesh	Chittoor

1	2	3	4
2.	M/s Patanjali Food & Herbal Park Ltd.	Uttarakhand	Haridwar
3.	M/s North East Mega Food Park Ltd.	Assam	Nalbari
4.	M/s Jharkhand Mega Food Park Pvt. Ltd.	Jharkhand	Ranchi
5.	M/s Tamil Nadu Mega Food Park Ltd.	Tamil Nadu	Dharmapuri
6.	M/s Jangirpur Bengal Mega Food Park Pvt. Ltd.	West Bengal	Jangipur
7.	M/s Integrated Food Park Pvt. Ltd.	Karnataka	Tumkur
8.	M/s International Mega Food Park Pvt. Ltd.	Punjab	Fazilka
9.	M/s Paithan Mega Food Park Ltd.	Maharashtra	Aurangabad
10.	M/s Aditya Birla Nuvo Ltd.	Uttar Pradesh	Sultanpur
<b>Phase - II</b>			
11.	M/s Keventer Food Park Infra Ltd.	Bihar	Bhagalpur
12.	M/s Sikaria Infra Projects Pvt. Ltd.	Tripura	Agartala
13.	M/s Anil Mega Food Park Ltd.	Gujarat	Vadodara
14.	M/s MITS Mega Food Park Ltd.	Odisha	Rayagada
15.	M/s Indus Mega Food Park Pvt. Ltd.	Madhya Pradesh	Khargone
<b>Phase - III</b>			
16.	M/s Indus Best Mega Food Park Pvt. Ltd.	Chhattisgarh	Raipur
17.	M/s Chekranemi Mega Food Park Pvt. Ltd.	Puducherry	Abhishekhakkam
18.	M/s Chhattisgarh Agro Mega Food Park Ltd.	Chhattisgarh	Raipur
19.	M/s Greens Food Park India Pvt. Ltd.	Jammu and Kashmir	Pulwama
20.	M/s Soma New Towns (P) Ltd.	Haryana	Sirsa
21.	M/s Green Tech Mega Food Park Pvt. Ltd.	Rajasthan	Ajmer
22.	M/s Godavari Mega Aqua Park Pvt. Ltd.	Andhra Pradesh	West Godavari
23.	M/s Pristine Logistics & Infraprojects Pvt. Ltd.	Bihar	Khagaria
24.	M/s Gujarat Agro Infrastructure Mega Food Park	Gujarat	Surat
25.	M/s Poliyam Mega Food Park Pvt. Ltd.	Himachal Pradesh	Una
26.	M/s Satara Mega Food Park Pvt. Ltd.	Maharashtra	Satara
27.	M/s Huma Coastal Mega Food Park Pvt. Ltd.	Odisha	Ganjam

1	2	3	4
28.	M/s Kanchenjunga Organic Mega Food Park Ltd.	Sikkim	South Sikkim
29.	M/s Himalayan Food Park Pvt. Ltd.	Uttarakhand	Udham Singh Nagar
30.	M/s Bengal Mega Food Park Pvt. Ltd.	West Bengal	Jalpaiguri

**Statement II***Details of Proposals received during 3 different Phases of Scheme Implementation*

S.No.	Name of the State	No. of Proposals received	No. of Proposals Approved
<b>Phase - I</b>			
1.	Andhra Pradesh	4	1
2.	Assam	3	1
3.	Jharkhand	3	1
4.	Karnataka	15	1
5.	Maharashtra	26	1
6.	Punjab	12	1
7.	Tamil Nadu	3	1
8.	Uttar Pradesh	12	1
9.	Uttarakhand	3	1
10.	West Bengal	2	1
	<b>Total</b>	<b>83</b>	<b>10</b>
<b>Phase - II</b>			
1.	Chhattisgarh	3	-
2.	Bihar	5	1
3.	Haryana	3	-
4.	Gujarat	9	1
5.	Jammu and Kashmir	2	-
6.	Kerala	3	-
7.	Madhya Pradesh	7	1
8.	Odisha	3	1
9.	Rajasthan	3	-
10.	Tripura	2	1
	<b>Total</b>	<b>40</b>	<b>5</b>

S.No.	Name of the State	No. of Proposals received	No. of Proposals Approved
<b>Phase - III</b>			
1.	Andhra Pradesh	7	1
2.	Assam	1	-
3.	Bihar	4	1
4.	Chhattisgarh	3	2
5.	Delhi	2	-
6.	Goa	1	-
7.	Gujarat	6	1
8.	Haryana	4	1
9.	Himachal Pradesh	4	1
10.	Jammu and Kashmir	4	1
11.	Karnataka	1	-
12.	Kerala	1	-
13.	Madhya Pradesh	1	-
14.	Maharashtra	10	1
15.	Mizoram	1	-
16.	Odisha	1	1
17.	Puducherry	1	1
18.	Punjab	2	-
19.	Rajasthan	2	1
20.	Sikkim	2	1
21.	Uttar Pradesh	1	-
22.	Uttarakhand	1	1
23.	West Bengal	3	1
<b>Total</b>		63	15

**Statement III***Details of Funds Released/Utilized under Mega Food Parks Scheme during 11th Plan*

S.No.	Year	Funds Allocated	Funds Released (Rs. in Crore)
1.	2007-08	15.00	14.79*
2.	2008-09	28.00	27.63

S.No.	Year	Funds Allocated	Funds Released (Rs. in Crore)
3.	2009-10	23.93	18.49
4.	2010-11	76.79	76.24
5.	2011-12	94.39	83.53
<b>Total during 11th Plan period</b>		<b>238.11</b>	<b>220.68</b>

\*Mega Food Parks Scheme was not approved during 2007-08. The expenditure was incurred on the old Infrastructure Development Scheme comprising of Food Parks, Cold Chain and Modernization of Abattoirs projects. Expenditure from the year 2008-09 to 2011-12 also includes expenditure on Old Food Parks Scheme.

*State-wise Details of Funds Released/Utilized under MFP Scheme during 11th Plan*

S.No.	Name of the State	Name of the Projects	Funds Released (Rs. in Crore)
1.	Andhra Pradesh	M/s Srini Food Park Pvt. Ltd.	45.00
2.	Assam	M/s North East Mega Food Park Pvt. Ltd.	28.50
3.	Bihar	M/s Keventer Food Park Infra Ltd.	5.00
4.	Gujarat	M/s Anil Mega Food Park Pvt. Ltd.	5.00
5.	Jharkhand	M/s Jharkhand Mega Food Park Pvt. Ltd.	5.00
6.	Karnataka	M/s Integrated Mega Food Park Pvt. Ltd.	5.00
7.	Madhya Pradesh	M/s Indus Mega Food Park Pvt. Ltd.	-
8.	Maharashtra	M/s Paithan Mega Food Park Pvt. Ltd.	-
9.	Odisha	M/s MITS Mega Food Park Ltd.	-
10.	Punjab	M/s International Mega Food Park Pvt. Ltd.	15.00
11.	Tamil Nadu	M/s Tamil Nadu Mega Food Park Pvt. Ltd.	5.00
12.	Tripura	M/s Sikaria Mega Food Park Pvt. Ltd.	5.00
13.	Uttarakhand	M/s Patanjali Food and Herbal Park Ltd.	30.00
14.	West Bengal	M/s Jangipur Bengal Mega Food Park	15.00
<b>Total</b>			<b>163.50</b>

[Translation]

**Supply of Coal**

\*483. SHRI JAGDANAND SINGH:  
SHRI SHAILENDRA KUMAR :

Will the Minister of COAL be pleased to state:

(a) whether discrepancies have been found in the total quantum of coal produced in the coal mines and the figure of actual production reported;

(b) if so, the details thereof and reaction of the Government thereto;

(c) whether complaints of supply of inferior

quality/sub-standard coal, high cost of transportation, irregular supply etc., have been received from power companies/thermal power plants and other consuming units in the country including in backward areas;

(d) if so, the details including the nature of such complaints, company-wise; and

(e) the action plan contemplated/being taken to address these issue?

THE MINISTER OF COAL (SHRI SHRIPRAKASH

2009-10	ECL	Name of Mine	Book Stock (Te)	Measured Stock (Te)	Shortage (Te)	% Shortage
		West Kenda	36509	28139	8370	22.9
		Chora 10 Pit	74442	1295	6147	82.6
		Chora 7&9 Pit	4999	2040	2959	59.2
		Ghusick	8409	3834	4475	53.2
2010-11	ECL	New Kenda	34572	11316	23256	67.3
2011-12			Nil			
2012-13	WCL	Shivpuri	53380	3577.455	17602.885	32.98

The SCCL has stated that there is no difference in the total quantum of coal produced and production reported.

(c) and (d) : CIL and its subsidiary companies have stated that they receive complaints from power companies/thermal power plants and other consuming units including ones in backward areas regarding oversized coal and coal mixed with stone/boulders. While subsidiary coal companies put in efforts to segregate/remove foreign bodies present in coal, it cannot however be ruled out due to unique geo mining conditions/factors present. As coal is heterogeneous some extraneous material may get in with raw coal supplied for which provision for stone compensation is kept in the FSA. The complaints were mostly about oversize coal, extraneous material, lumpy coal stones or coal of inferior quality. The number of complaints received by subsidiaries of CIL is given in the following table.

JAISWAL) : (a) and (b) As per the information furnished by CIL total production at the end of the month is reconciled with measurement of coal stock done by colliery surveyors which is followed by annual reconciliation by the CIL inventory measurement team. The details of the names of the mines where more than 5 per cent stock shortage was detected by the Annual Coal Stock Measurement team engaged by the CIL during the last three years is given below :-

*Company wise Year wise details of complaints  
(Despatch figs. in Million Tonne)*

Co.	Number of Complaints Year wise		
	2010-11 No. of Compl.	2011-12 No. of Compl.	2012-13 No. of Compl.
NCL	55	67	73
WCL	115	65	138
SECL	60	45	42
ECL	70	40	38
BCCL	12	14	18
MCL	3	4	17
CCL	202	190	204
NEC	Nil	Nil	Nil

As regards the procedure followed in case of dispute, between CIL subsidiary and the power utility, as per provision in the FSA, the referee sample is sent to an independent laboratory mutually agreed between the two parties. The results of the referee sample are then final and binding.

As regards transportation, sale of coal is made "Free on rail/road" (FOR) colliery basis. Therefore, transportation charges ex-colliery siding are borne by consumers and as such no complaint has been received by CIL in this regard. Coal companies indent wagons on behalf of consumers as per agreed dispatch schedule. However, mismatch between indent and wagon supply sometimes results in irregular supply of rakes to power stations. Even so, the overall materialization to the power sector from CIL has been more than 90% in the previous three years and the total dispatch from CIL in 2012-13 has been 99% of the target in 2012-13.

An inter-ministerial sub-group at Ministry of Coal, monitors coal movement to the power stations and addresses the issue of irregular supply in association with Indian Railways. The Sub-group takes contingency decisions for prioritizing movement of coal to power stations with critical coal stocks, wherever necessary, to avert crisis.

(e) To improve the quality of coal CIL and in its subsidiary coal cos. are taking the following steps for supply of quality and sized coal to power houses.

- (i) Selective mining of brands of >1 meter thickness.
- (ii) Large scale introduction of Surface Miner.
- (iii) Appropriate positioning of OB and coal benches to avoid contamination.
- (iv) Scrapping/cleaning of coal benches before blasting.
- (v) Installation of metal detectors/magnetic separators over running conveyors before loading.
- (vi) All the major projects having high capacity coal handling plants to dispatch sized and uniform quality of coal to suit the requirement of the consumers.

- (vii) Establishment of well equipped laboratories at all projects for regular quality assessment.
- (viii) Arrangement for for joint sampling with consumers, based on which consumers are provided with the facility of adjustment of payment against coal value.
- (ix) Arrangement for awareness programmes/imparting training to the personnel involved in production of coal regarding importance of coal quality and need to improve and maintain the same during mining operations.
- (x) Shale picking, if any, at mine face, stocks, sidings and from the wagons.
- (xi) Beneficiation of non-cocking coal in washeries have been planned for "Build Operate & Maintain" (BOM) basis in addition to the existing capacity of non-cocking coal.

The Ministry of coal has instructed the CIL to install electronic weighing, GPS facility, CHPs for sizing and crushing of coal and go in for third party sampling and expedite the setting of washeries in a time bound manner to address the foregoing issues.

#### **Development of Dairy Sector**

\*484. SHRI L. RAJAGOPAL:

SHRI RADHE MOHAN SINGH:

Will the Minister of AGRICULTURE be pleased to state:

(a) the total funds allocated for the development of dairy sector under the Rashtriya Krishi Vikas Yojana during the last three years and the 12th Five Year Plan period, State-wise including Madhya Pradesh and Andhra Pradesh;

(b) Whether the Union Government is formulating a 'National Milk Policy' in the country;

(c) if so, the details thereof;

(d) whether the government proposes to replicate the success of Anand Milk Union Ltd. (AMUL), Gujarat in other states as well; and

(e) if so, the details thereof along with the other



steps taken by the Government to promote the dairy sector?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): (a) Under Rashtriya Krishi Vikas Yojana (RKVY), sector-wise allocation of funds is not done by the Government of India. However, projects worth Rs. 1,145.90 crore have been approved for Dairy Development by the State Level Sanctioning committees of the respective States under RKVY during last three years 2010-11, 2011-12 and 2012-13. State-wise details of the amount approved for Dairy Development in last three years are furnished in the enclosed statement. The planning Commission has indicated an outlay of Rs. 63,246 crore under RKVY for 12th Five Year Plan.

(b) and (c) There is no proposal with the Union Government to formulate a 'National Milk Policy' in the country.

(d) and (e) Anand Milk Union Ltd. (AMUL) pattern of dairy cooperatives is already being replicated in several States. Department of Animal Husbandary, Dairying and Fisheries is promoting dairy cooperatives for development of dairy sector through different schemes which include Intensive Dairy Development Programme, Strengthening Infrastructure for Quality and Clean Milk Production, Assistance to Cooperatives, Dairy Entrepreneurship Development Schemes and National Dairy Plan (Phase-I). In addition, financial assistance to dairy cooperatives can also be provided under Rashtriya Krishi Vikas Yojana.

#### **Statement**

*State-wise details of amount sanctioned for Dairy Development Projects under RKVY from 2010-11 to 2012-13*

*(Rs. in Crore)*

S.No.	State Name	2010-11	2011-12	2012-13
1.	Andhra Pradesh	4.95	20	29.9
2.	Arunachal Pradesh	0.0	0	2.92
3.	Assam	3.07	6.93	10.97

S.No.	State Name	2010-11	2011-12	2012-13
4.	Bihar	8.4	24.56	26
5.	Chhattisgarh	1	00	3.95
6.	Goa	1.81	2.39	4.01
7.	Gujarat	59.89	50.47	0
8.	Haryana	4.25	12.18	26.45
9.	Himachal Pradesh	2.9	0	7.67
10.	Jammu and Kashmir	0	0	12
11.	Jharkhand	11.77	39.97	95.85
12.	Karnataka	0	0	0
13.	Kerala	4.13	6.14	10.58
14.	Madhya Pradesh	17.12	10.09	0
15.	Maharashtra	1.86	46.13	0
16.	Manipur	4	0	0
17.	Meghalaya	0	1.15	0
18.	Mizoram	0	0	1.3
19.	Nagaland	0	0	0
20.	Odisha	12.12	6.77	6.5
21.	Punjab	16.96	14.19	34.46
22.	Rajasthan	144.9	1.52	165
23.	Sikkim	0	0	1
24.	Tamilnadu	1	36.11	27.63
25.	Tripura	1	-	0
26.	Uttar Pradesh	32.23	18.35	34.77
27.	Uttarakhand	0	7.09	7.54
28.	West Bengal	0	0	0
<b>TOTAL</b>		<b>333.36</b>	<b>304.04</b>	<b>508.5</b>

*[English]***Storage of Food Grains**

\*485. SHRI HARISH CHOUDHARY:  
SHRI S. ALAGIRI:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the total quantum and value of foodgrains stored in the Government godowns during each of the last three years and the current year;

(b) whether som foodgrains were held up in the godowns and lost due to rotting, pest and rodent infestation;

(c) if so, the details thereof and the reasons thereof

and reasons therefor indicating the quantum and value of foodgrains lost during the said period;

(d) whether there is any provision for maximum time limit for the storage of foodgrains and their mandatory replacement by fresh stocks; and

(e) if so, the details thereof and the steps taken for disposal of the damaged stock?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) The stock position of wheat and rice (including un-milled paddy in terms of rice) in Central Pool during each of last three years and current year along with its value, as on 1st April is as under:

Year	Stock (in Lakh MTs)			Value at the acquisition cost of the respective year (Rs. in Crore)		
	Wheat	Rice (including un-milled paddy in terms of rice)	Total	Wheat	Rice	Total
01.04.2010	161.25	267.13	428.38	19740.87	43679.76	63420.63
01.04.2011	153.64	288.2	441.84	19615.22	50712.25	70327.47
01.04.2012	199.52	333.5	533.02	27032.17	62104.37	89136.54
01.04.2013	242.07	354.68	596.75	36392.56	73402.09	109794.65

(b) and (c) No madam. However, a meagre quantity of foodgrains got damaged/became non-issuable during last three years and current year w.e.f. 2009-10 to 2012-13 (upto March, 2013) due to various reasons, such as (i) Storage damage (ii) transit damages (iii) cyclone/flood damages and due to rains and (iv) in some cases due to negligence of officials/officers, for which suitable

disciplinary action against officials responsible, where ever found guilty, are invariably taken.

Details of commodity-wise quantum and value of accrual of damaged/non-issuable foodgrains with FCI during last three years and current year (upto March, 2013) is given as under:

Year	Stock (Figures in MTs)		Value (in Lakh Rs.)		
	Wheat	Rice	Wheat	Rice	Total
2009-10	2010.00	3680.00	228.17	537.27	765.44
2010-11	1997.00	1908.00	244.48	311.99	556.47
2011-12	2401.61	936.40	306.61	164.77	471.38
2012-13	2417.23	728.21	32.72	135.61	168.36

(d) and (e) The foodgrains stored scientifically in normal climatic conditions usually remain in good conditions for a period of three years and for even longer in modern silos. The study on shelf life of wheat stored in covered godown and under CAP conducted during 2008-09 has revealed that wheat can be stored in jute bags both in godowns as well as under CAP upto a period of three years without significantly affecting physical and chemical qualities. The Principle of "First In First Out"(FIFO) is followed for offtake /disposal of the foodgrains to the extent possible so as to avoid longer storage of foodgrains in godowns. There is a set procedure for disposal of damaged/Non-Issuable foodgrains being followed in FCI.

#### **Deep Sea Fishing Vessels**

\*486. SHRI KALIKESH NARAYAN SINGH DEO: Will the Minister of AGRICULTURE be pleased to state:

(a) the total number of Deep-sea Fishing Vessels operating in the Indian Exclusive Economic Zones under the Letter of Permission (LoP) scheme;

(b) the revenue sharing mechanism under the scheme and the revenue earned by the Government since the inception of the scheme;

(c) whether this revenue sharing mechanism is appropriate given that in just one season, an LoP vessel can catch around 1,800 tonnes of tuna, which is valued at Rs. 90.crore;

(d) if so, whether the Government is aware that such vessels often offload their catch on another ship at sea since they are not required to land fish at the base port in India; and

(e) if so, whether the Government has taken any efforts to address the above drawbacks of the scheme, and if so, the details thereof?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESING INDUSTRIES (SHRI SHARAD PAWAR): (a) to (c): The total number of valid Letter of Permission (LoP) as on 25.04.2013 is 85. As per report of the Indian Coast Guard there were four vessels in

operation in Indian Exclusive Economic Zone (EEZ) as on 31.3.2013.

The policy of issuing LOP was initiated with the objective of building indigenous fishing fleet capable of harvesting deep sea resources with sustainability. There is no revenue sharing mechanism under the existing policy and guidelines for operation of Deep Sea Fishing Vessels (DSFVs) in the EEZ. However, at present an amount of Rs.10,000/- per vessel is charged as application processing fee before considering grant of LOP.

(d) Export of fish through mid-sea transshipment is permissible in accordance with the norms laid in this regard by the Reserve Bank of India (RBI) vide its circular dated 21.11.2011 on mid sea transshipment of catch by Deep Sea Fishing Vessels.

(e) Does not arise.

#### **Access To Food**

\*487. SHRI VARUN GANDHI:

SHRI ASADUDDIN OWAISI:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether reports including the one by UNICEF suggest prevalence of hunger in the country, particularly among the children despite adequate stocks and the foodgrains getting damaged every year;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether the Government proposes to involve local communities to ensure availability and access of people to food; and

(d) if so, the details thereof and the action taken thereon along with the other steps taken to eradicate hunger and ensure food security in the country?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. .K.V. THOMAS):

(a) to (d): As per the National Family Health Survey-3, (NFHS-3) 2005-2006, in India 42.5% children under 5 years are underweight and 69.5% are anaemic. The

problem of malnutrition is complex, multi-dimensional and inter-generational in nature and cannot be improved by a single sector alone. The Government is implementing several schemes/programmes of different Minister/Departments through State Governments/UT Administrations. The schemes/ programmes include the Integrated Child Development Services (ICDS), National Rural Health Mission (NRHM), Mid-day-Meal scheme (MDM), Rajiv Gandhi Scheme for Empowerment of Adolescent Girls (RGSEAG) namely SABLA, Indira Gandhi Matritva Sahyog Yojna (IGMSY) as direct targeted interventions. Besides, indirect Multi-sectoral interventions include Targeted Public Distribution System (TPDS), National Horticulture Mission, National Food Security Mission, Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Nirmal Bharat Abhiyan, National Rural Drinking Water Programme etc. Several of the schemes namely ICDS, NRHM, MDM, SGSY have been expanded post 2005-06. All these schemes have the potential to address one or other aspect of Nutrition.

It is not correct to say that foodgrains are getting damaged. The quantity of damaged food grains during 2011-12 & 2012-13 each was only 0.03 lakh million tons.

In schemes like TPDS, MDM, there is involvement of local communities like Panchayati Raj Institutions, Self Help Groups, Women Self Help Groups and Co-operatives. In Vigilance Committees also these groups play an important role in monitoring and social audit.

*[Translation]*

### **Food Processing Industries**

\*488. SHRI RATAN SINGH:

SHRI GOPINATH MUNDE:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government has identified certain States/UTs which have more potential for growth of food processing industries in the next two years and if so, the details thereof;

(b) whether there is a scope for export of horticultural products from these States to other countries;

(c) if so, the details thereof and the incentives provided to these States;

(d) the value of horticultural products during each of the last three years and the current year, State/UT-wise; and

(e) the fund sanctioned and allocated to these States/UTs for the growth of food processing industries during the current year?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): (a) No, Madam.

(b) Does not arise.

(c) The Government is implementing the schemes of infrastructure Development with components, Mega Food Parks, Integrated Cold Chain projects and Modernization/Setting up of Abattoirs; Technology Up-gradation/Establishment/Modernization of food processing industries; Quality Assurance, Codex Standards, R&D, Establishment of Food Testing Laboratories and other Promotional Activities; Human Resource Development; Strengthening of Institutions for promotion and development of the food processing sector in the country. With a view to give further trust to the sector, Government has launched a new Centrally Sponsored Scheme-National Mission on Food Processing (NMFP) on 01.04.2012 for implementation by the State/UT Governments.

(d) The data on exports/States/UT-wise is not available. However, Horticultural Products exported during the last three years i.e. 2010-11, 2011-12 & 2012-13 (upto February, 2013) in the terms of value is given in the enclosed Statement-I.

(e) Ministry does not sanction or allocate funds to the States except for the newly launched Centrally Sponsored Scheme-National Mission on Food Processing (NMFP) in 12th Plan (2012-13). Under the NMFP no funds have been allocated during the current year (2013-14). Allocation made in 2012-13 is given in enclosed Statement-II. For all other schemes, funds are allocated/sanctioned based on the project proposals received in the Ministry.

**Statement-I***Export of Horticultural Products from India by Principal Commodities Groups*

Value in US\$ Millions

(P) Provisional

Commodity	2010-11	2011-12	2012-13
	(Apr-Mar)	(Apr-Mar) (P)	(Apr-Feb) (P)
(01) Spices	1,768.08	2,741.12	2,554.03
(02) Cashew incl CSNL	626.68	927.64	675.19
(03) Processed Foods	1,078.68	1,180.31	1,047.92
(a) Fresh Fruits & Vegetables	1,038.16	1,120.92	991.69
(b) Fruits/Vegetable seeds	40.52	59.39	56.23
(04) Floriculture Products	64.85	76.48	70.72
<b>Total (Horticulture Products)</b>	<b>3,538.29</b>	<b>4,925.55</b>	<b>4,347.86</b>

Source: Department of Commerce, Gol

**Statement-II***State/UT-wise allocation of funds and amount of 1st installation of grant transferred to States/UTs for implementation of NMFP during 2012-13*

(Rs. in Crores)

S.No.	State	Allocation for 2012-13			Amount released towards 1st installment (75% of allocation)		
		Preparatory activities	Main scheme	Total	Preparatory activities	Main scheme	Total
1		2	3	4	5	6	7
<b>(a) States</b>							
1	Andhra Pradesh	1.50	12.74	14.24	1.125	9.555	10.68
2	Bihar	1.50	9.92	11.42	1.125	7.44	8.565
3	Chhattisgarh	1.50	6.38	7.88	1.125	4.785	5.91
4	Goa	1.50	2.16	3.66	1.125	1.62	2.745
5	Gujarat	1.50	9.65	11.15	1.125	7.2375	8.3625
6	Haryana	1.50	4.42	5.92	1.125	3.315	4.44
7	Himachal Pradesh	1.50	3.59	5.09	1.125	2.6925	3.8175
8	Jammu and Kashmir	1.50	7.50	9.00	1.125	5.625	6.75

1		2	3	4	5	6	7
9	Jharkhand	1.50	5.59	7.09	1.125	4.1925	5.3175
10	Karnataka	1.50	9.61	11.11	1.125	7.2075	8.3325
11	Kerala	1.50	4.73	6.23	1.125	3.5475	4.6725
12	Madhya Pradesh	1.50	12.77	14.27	1.125	9.5775	10.7025
13	Maharashtra	1.50	15.01	16.51	1.125	11.2575	12.3825
14	Odisha	1.50	7.74	9.24	1.125	5.805	6.93
15	Punjab	1.50	4.66	6.16	1.125	3.495	4.62
16	Rajasthan	1.50	13.27	14.77	1.125	9.9525	11.0775
17	Tamil Nadu	1.50	8.90	10.40	1.125	6.675	7.80
18	Uttar Pradesh	1.50	18.53	20.03	1.125	13.8975	15.0225
19	Uttarakhand	1.50	3.73	5.23	1.125	2.7975	3.9225
20	West Bengal	1.50	9.10	10.60	1.125	9.695	10.82
	<b>Total</b>	30.00	170.00	200.00	22.50	130.370	152.87
<b>(b) North-Eastern States</b>							
1	Arunachal Pradesh	1.50	2.70	4.20	1.125	2.025	3.15
2	Assam	1.50	3.97	5.47	1.125	2.9775	4.1025
3	Manipur	1.50	2.29	3.79	1.125	1.7175	2.8425
4	Meghalaya	1.50	2.30	3.80	1.125	1.725	2.85
5	Mizoram	1.50	2.21	3.71	1.125	1.6575	2.7825
6	Nagaland	1.50	2.21	3.71	1.125	1.6575	2.7825
7	Sikkim	1.50	2.08	3.58	1.50	1.56	3.06
8	Tripura	1.50	2.24	3.74	1.125	1.68	2.805
	<b>Total</b>	12.00	20.00	32.00	9.375	15.00	24.375
<b>(c) UTs</b>							
1	Andaman and Nicobar Islands	1.25	1.39	2.64	0.9375	1.0425	1.98
2	Chandigarh*	1.25	1.03	2.28	0.00	0.00	0.00
3	Dadra and Nagar Haveli*	1.25	1.03	2.28	0.00	0.00	0.00

1	2	3	4	5	6	7	
4	Daman and Diu*	1.25	1.01	2.26	0.00	0.00	0.00
5	Delhi	1.25	1.48	2.73	0.9375	1.11	2.0475
6	Lakshadweep	1.25	1.00	2.25	0.9375	0.75	1.6875
7	Puducherry	1.25	1.05	2.30	0.9375	0.7875	1.725
<b>Total</b>		8.75	8.00	16.74	3.75	3.69**	7.44

\*UTs have informed that they are not interested to implement NMFP scheme. Accordingly, they have not taken funds for preparatory activities/advance action as well as NMFP main scheme.

\*\*Does not include Chandigarh, Dadra & Nagar Haveli and Daman & Diu.

Summary of the funds released under NMFP during 2012-13:

(a) For preparatory activities	=	Rs. 35.62 crores.
(b) For NMFP main scheme	=	Rs. 149.06 crores.
Total	=	Rs. 184.68 crores.

#### Availability of High Yielding Seeds

\*489. SHRI BHISMA SHANKAR *Alias*  
KUSHAL TIWARI:

SHRI CHARLES DIAS:

Will the Minister of AGRICULTURE be pleased to state:

(a) the ongoing research programmes under the agricultural research centres and universities for developing high yielding varieties of crops including pulses, rice and wheat in the country along with the outcome of such research;

(b) the details of the demand and availability of high yielding crops/seed varieties in the country during each of the last three years, State-wise;

(c) the areas under cultivation of such crops in the country during the said period, State-wise;

(d) whether the Government has launched any scheme for the development and strengthening of seeds infrastructure to facilitate production and distribution of seeds including high yielding variety of seeds of various crops; and

(e) if so, the details thereof and the status of implementation of the said scheme?

THE MINISTER OF AGRICULTURE AND MINISTER

OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): (a) Indian Council of Agriculture Research (ICAR) is carrying out basic and strategic research programmes related to crop improvement at 20 commodity theme based research institutes. The information so generated is used by 24 crop-specific All India Coordinated Research Projects (AICRPs) of ICAR, located in State Agricultural Universities, to develop location-specific high yielding varieties of crops including rice, wheat and pulses. As a result, a total of 339 varieties/hybrids including rice (68), wheat (28), pulses (61) and other crops (182) were released during last three years. Breeder seeds of different crop varieties were produced to the tune of 87812, 98419 and 104784 quintals during 2009-10, 2010-11 and 2011-12 respectively. This ensured effective seed chain for making available quality seeds to the farmers resulting in improved productivity of crops.

(b) State-wise details of the demand and availability of seeds of high yielding varieties are given in enclosed statement I.

(c) State-wise details of the area under cultivation in respect of major crops during the last three years are given in the enclosed statement II.

(d) Yes, Madam.

(e) Under the Central Sector Scheme, an amount of

Rs. 227.34 crores, Rs. 276.7 crores and Rs. 184.48 crores have been provided to various organizations during 2010-11, 2011-12 and 2012-13, respectively for the development and strengthening of infrastructure to facilitate production and distribution of seeds including high yielding varieties of various crops. Assistance is also provided by way of subsidy for seed related activities including production and

distribution under schemes like National Food Security Mission (NFSM), Integrated Scheme on Oilseeds, Oil Palm and Maize (ISOPOM) and Initiative for Nutritional Security through Intensive Millet Promotion (INSIPM). These schemes help in facilitating production and distribution of quality seeds of high yielding varieties to the farmers.

**Statement-I**

*State-wise demand and availability of seeds of high yielding varieties during last three years*

*(Quantity in lakh quintals)*

State	2010-11		2011-12		2012-13	
	Demand	Availability	Demand	Availability	Demand	Availability
1	2	3	4	5	6	7
Andhra Pradesh	44.01	55.02	48.04	69.51	43.56	49.95
Arunachal Pradesh	0.11	0.11	0.12	0.12	0.12	0.12
Assam	7.05	7.05	9.61	9.61	8.15	8.15
Bihar	13.13	13.68	15.80	17.06	13.66	16.63
Chhattisgarh	5.07	6.01	6.27	6.01	7.87	7.74
Goa	0.05	0.05	0.05	0.05	0.07	0.07
Gujarat	8.11	9.20	13.76	14.14	9.80	10.15
Haryana	11.35	14.10	10.85	15.61	14.13	15.58
Himachal Pradesh	2.28	2.37	1.64	1.64	1.29	1.06
Jharkhand	3.39	5.25	5.65	1.01	4.92	2.61
Jammu and Kashmir	1.14	1.14	1.16	1.28	1.26	1.21
Karnataka	11.04	15.30	11.60	13.48	13.46	14.72
Kerala	1.20	1.32	1.20	1.09	1.20	1.20
Madhya Pradesh	23.52	31.08	29.16	33.12	30.96	35.52
Meghalaya	0.15	0.15	0.18	0.18	0.17	0.17
Maharashtra	27.04	27.78	27.30	29.60	27.79	28.89
Manipur	0.13	0.13	0.16	0.16	0.20	0.20



1	2	3	4	5	6	7
Mizoram	0.03	0.03	0.01	0.01	0.01	0.01
Nagaland	0.19	0.19	1.41	0.47	0.49	0.49
Odisha	6.86	7.64	8.35	6.24	8.17	7.09
Puducherry	0.11	0.11	0.11	0.11	0.11	0.10
Punjab	13.28	15.18	13.59	17.82	12.93	14.66
Rajasthan	18.42	19.25	20.42	24.99	20.15	20.85
Sikkim	0.08	0.08	0.06	0.06	0.06	0.06
Tamil Nadu	5.93	10.00	5.51	8.69	5.54	8.79
Tripura	0.27	0.31	0.24	0.25	0.27	0.27
Uttarakhand	1.00	1.01	1.08	0.97	1.13	1.31
Uttar Pradesh	55.25	46.63	61.95	51.02	563.65	51.07
West Bengal	30.88	31.19	35.13	29.31	34.07	29.92
<b>Total</b>	<b>290.76</b>	<b>321.36</b>	<b>330.41</b>	<b>353.62</b>	<b>315.18</b>	<b>328.58</b>

**Statement-II***State-wise area of rice, wheat and pulses during last three years**(million ha)*

State	Rice			Wheat			Pulses		
	2009-10	2010-11	2011-12	2009-10	2010-11	2011-12	2009-10	2010-11	2011-12
1	2	3	4	5	6	7	8	9	10
Andhra Pradesh	3.44	4.75	4.09	0.01	0.01	0.01	1.96	2.13	1.93
Arunachal Pradesh	0.12	0.12	0.12	*	*	*	*	*	*
Assam	2.49	2.57	2.54	0.06	0.04	0.05	0.11	0.13	0.12
Bihar	3.21	2.83	3.32	2.19	2.10	2.14	0.56	0.61	0.52
Chhattisgarh	3.67	3.70	3.77	0.11	0.11	0.11	0.81	0.86	0.81
Goa	0.05	0.05	0.05	-	-	-	*	*	*
Gujarat	0.68	0.81	0.83	0.88	1.27	1.35	0.73	0.89	0.96
Haryana	1.20	1.24	1.23	2.49	2.51	2.52	0.13	0.17	0.18
Himachal Pradesh	0.07	0.08	0.08	0.35	0.36	0.35	0.03	0.03	0.03

1	2	3	4	5	6	7	8	9	10
Jammu & Kashmir	0.26	0.26	0.26	0.29	0.29	0.29	0.03	0.03	0.02
Jharkhand	0.99	0.72	1.47	0.09	0.09	0.16	0.31	0.42	0.46
Karnataka	1.48	1.54	1.41	0.28	0.25	0.22	2.48	2.79	2.30
Kerala	0.23	0.21	0.21	-	-	-	*	*	*
Madhya Pradesh	1.44	1.60	1.66	4.27	4.34	4.89	4.94	5.16	5.18
Maharashtra	1.47	1.52	1.54	1.08	1.31	0.84	3.37	4.04	3.27
Manipur	0.17	0.21	0.22	*	*	*	0.01	0.02	0.03
Meghalaya	0.11	0.11	0.11	*	*	*	*	*	*
Mizoram	0.05	0.04	0.04	-	-	-	*	*	*
Nagaland	0.17	0.18	0.18	*	*	*	0.03	0.03	0.03
Odisha	4.36	4.22	4.00	*	*	*	0.87	0.88	0.73
Punjab	2.80	2.83	2.82	3.52	3.51	3.53	0.02	0.02	0.02
Rajasthan	0.15	0.13	0.13	2.39	2.48	2.93	3.50	4.75	4.46
Sikkim	*	*	*	*	*	*	*	*	*
Tamil Nadu	1.84	1.90	1.90	*	*	*	0.53	0.63	0.67
Tripura	0.24	0.26	0.26	*	*	*	*	*	*
Uttar Pradesh	5.18	5.66	5.95	9.67	9.64	9.73	2.54	2.45	2.42
Uttarakhand	0.29	0.29	0.28	0.39	0.38	0.37	0.06	0.06	0.05
West Bengal	5.963	4.94	5.43	0.31	0.32	0.32	0.18	0.19	0.18
Andaman and Nicobar Islands	*	*	*	*	*	*	*	*	*
Dadra and Nagar Haveli	*	*	*	*	*	*	*	*	*
Delhi	*	*	*	0.02	0.02	0.02	*	*	*
Daman and Diu	*	*	*	-	-	-	*	*	*
Puducherry	*	*	*	-	-	-	*	*	*
<b>Total</b>	41.92	42.86	44.00	28.46	29.07	29.86	23.28	26.40	24.46

(\*small area under cultivation; (-) no data available or NIL area.

**Assistance for Storage**

\*490. SHRI MAKANSINGH SOLANKI:

SHRI BAIJAYANT PANDA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Union Government has made any provision for assistance to the States for storage of foodgrains;

(b) if so, the details thereof indicating the assistance including financial support provided, the manner in which the same was utilised and the storage capacity augmented during each of the last three years and the current year, State-wise;

(c) whether the Government has received any offer of assistance/help from other countries for creation of modernised and scientific storage space and safe storage of foodgrains, and if so, the details thereof and the response of the Government thereto;

(d) whether there is any proposal to convert the existing godowns into smart complexes with automatic system for maintenance of optimum temperature, humidity and vacuum conditions; and

(e) if so, the the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The Government provides funds under the Plan scheme for creation of storage capacity especially for the North Eastern States and other difficult areas where private investment may not be forthcoming. These funds are released to FCI as equity infusion. The expenditure and the state-wise capacity augmented in the last three years under the Plan Scheme is shown in the enclosed statement-I.

Further to augment covered storage capacity for foodgrains, the Government is implementing the Private Entrepreneurs Guarantee (PEG) Scheme through private entrepreneurs, Central Warehousing Corporation (CWC) and State Warehousing Corporations (SWCs). The FCI guarantees to hire godowns constructed under this scheme for a period of ten years, thereby, ensuring for

the investor, a fair return on his investment. Under the PEG Scheme, the capacity augmented in the last three years is 69.92 lakh MT. In the year 2012-13 a capacity of 42 lakh MT has been created. Details of capacity augmented state-wise through the PEG Scheme in the last three years are given in the enclosed statement-II.

The Government is also implementing the Rural Godown Scheme (RGS) for creation of Scientific Storage Capacity with allied facilities in rural areas to meet requirements of farmers for storage of farm produce, processed farm produce and agricultural inputs. The funds released as subsidy and the capacity augmented in the last three years is given in the enclosed statement-III. Further under the Rural Infrastructure Development Fund (RIDF) being implemented by the National Bank for Agriculture and Rural Development (NABARD) assistance at concessional rates of interest can be availed by the States for supporting creation of warehousing infrastructure including creation of storage capacity for foodgrains.

(c) No, Madam.

(d) No, Madam

(e) Does not arise.

**Statement-I**

*Expenditure under Plan Scheme for Augmentation of Storage Capacity for Central Pool Stocks in the last three years*

(Rs. in Crore)

Sl. No.	Year	Funds Released	Expenditure
1.	2010-11	35	17.24
2.	2011-12	61.94	17.48
3.	2012-13	23.28	27.72

*Capacity Augmented for Central Pool Stocks under Plan Scheme in the last three years*

(Capacity in MT)

Sl. No.	Name of Zone/State	Capacity Augmented
<b>South</b>		
1.	Lakshadweep	2500

Sl. No.	Name of Zone/State	Capacity Augmented
<b>East</b>		
1.	Jharkhand	825
<b>North</b>		
1.	Gujjar ka Talb/Noorpur/HP	3340
<b>North East</b>		
1.	Assam	5000
2.	Manipur	7500
<b>Total</b>		<b>19165</b>

**Statement-II**

*Capacity Augmented in the last three years for Central Pool Stocks under PEG Scheme*

(Fig. in MTs)

Sl. No.	State	Capacity Augmented
1.	Andhra Pradesh	199,800
2.	Bihar	22,000
3.	Chhattisgarh	247,350
4.	Gujarat	4,800
5.	Haryana	1,435,713
6.	Himachal Pradesh	2,500
7.	Jammu and Kashmir	40,000
8.	Jharkhand	10,000
9.	Karnataka	231,870
10.	Kerala	5,000
11.	Madhya Pradesh	199,200
12.	Maharashtra	335,770
13.	Odisha	204,000
14.	Punjab	3,336,788
15.	Rajasthan	163,000
16.	Tamil Nadu	80,000
17.	Uttar Pradesh	460,334
18.	West Bengal	20,700
<b>Total</b>		<b>6,991,825</b>

**Statement-III**

*Funds released as subsidy and the capacity augmented in the last three years under Rural Godown Scheme (RGS)*

Sl.No.	Year	Funds Released as subsidy (Rs. in Crores)	Capacity augmented (in lakh MTs)
1.	2010-11	109.74	26.62
2.	2011-12	190.74	33.92
3.	2012-13*	244.69	89.13

\*Provisional

[English]

**Pepper Production**

\*491. SHRI P.T. THOMAS: Will the Minister of AGRICULTURE be pleased to state:

(a) the status of implementation of the project on Pepper Production Programme under the National Horticulture Mission (NHM) in various States including Idukki in Kerala;

(b) whether the Union Government has reviewed the implementation of the programme;

(c) if so, the outcome thereof;

(d) the details of the funds released and utilised under the programme during the last three years and the current year; and

(e) whether the Government is considering to increase the allocation, and if so, the details thereof?

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): (a) to (e) Under National Horticulture Mission (NHM), various activities for promoting the production of pepper are undertaken by State Horticulture Missions (SHMs) and Directorate of Arecanut & Spices Development (DASD) in major pepper producing states of Kerala, Karnataka, Tamil Nadu and Goa. In addition, a Pepper Production Programme is also being implemented under NHM in Idukki district of Kerala through Spice Board. The implementation of NHM is reviewed in the

Executive Committee meetings held annually and through the visits of Joint Inspection Teams (JITs). On the basis of these reviews and inspections, it has been decided to focus on production of quality planting material and

rejuvenation of existing old & senile pepper plantations,

Details of funds released and utilized by the SHMs, DASD and Spice Board during last three years are given below:

(Rs. in Lakh))

State	2010-11		2011-12		2012-13		2013-14
	Release	Exp.	Release	Exp.	Release	Exp.@	Allocation*
Goa	8.50	3.29	5.140	2.05	0.85	6.62	5.00
Karnataka	221.00	272.61	229.50	347.00	326.18	287.09	275.75
Kerala	760.00	1236.26	202.87	340.48	342.50	87.48	350.00
Tamil Nadu	85.00	97.49	102.00	105.60	42.50	97.09	200.00
DASD	107.25	107.25	112.13	112.13	114.18	114.18	140.55
Spice Board (for	300.00	1047.00	1000.00	1127.00	800.00	1022.00	800.00

Note: 1. Excess expenditure is due to unspent balance of previous years.

2. @ Provisional

3. \*No releases have yet been made during the current year.

#### Expansion of FM Radio

\*492. SHRI M.K. RAGHAVAN:

SHRI P. VISWANATHAN:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the status of expansion of FM radio broadcasting services in the country under various phases so far;

(b) the details of FM radio operators blacklisted so far, under all the three phases;

(c) Whether the Government proposes to relax the existing investment policy for the FM radio stations;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) whether the Government is considering to set up a separate authority to review the performance of the FM radio broadcasting services and if not, the steps being taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH

TEWARI): (a) to (e) FM radio sector was thrown open for private participation in the year 1999 when the policy for FM Phase-I was announced. FM Phase-I policy was a limited success as only 25% of the expected licences could become operational. The deficiencies of Phase-I, which resulted in only 21 operational channels in 12 cities, were overcome in Phase-II Policy, announced in the year 2005. It provided a revenue-sharing regime instead of a fixed fee regime alongwith other changes, resulting in a quantum jump in the growth of the sector. Presently, a total of 242 channels are operational, including 21 channels of Phase-I. The FM Phase-I and Phase-II policies have resulted in a total revenue accual of about Rs. 1847.21 crore upto 31.3.2013 by way of One Time Entry Fee (OTEF), migration fee, annual fee etc.

Under Phase-II Policy 12 FM radio stations of two broadcaster companies namely M/s Century Communications Ltd. and M/s Pan India Network Infravest Ltd., have been debarred from allotment of another channel in the same city(ies) for a period of five years for violation of Clause 25.1.1 of Grant of Permission Agreement (GOPA) for not operationalising the channels

within the prescribed time period. Details are given in the enclosed statement.

Under the policy of expansion of FM broadcasting through Private Agencies (Phase-III), which has been approved on 07.07.2011, Government propose to e-auction 839 FM channels in 294 cities. The detailed policy guidelines for FM Phase-III are available on the ministry's website [www.mib.nic.in](http://www.mib.nic.in).

Under Phase III Policy, foreign investment cap in FM radio sector has been enhanced to 26% from the earlier level of 20%. Further, the largest Indian shareholder in a permit holding company is allowed to dilute its shareholding to a level below 51% after a lock in period of three years from the date on which all the channels allotted to the company holding permission stand operationalised and further subject to fulfillment of conditions as prescribed in the Policy. Phase-II policy did not allow such dilution below 51%. Other incentives in FM Phase-III includes permission of carriage of new bulletins of All India Radio only in an unaltered form.

Operators have also been allowed to own more than one channel but not more than 40% of the total channels in a city (subject to a minimum of 3 different operators in the city) and subject to a national ceiling of 15%. Networking of channels is permissible within a private FM broadcaster's own network across the country instead of 'C' and 'D' category cities of a region allowed under Phase-II. Also, Annual licence fee has been fixed at 4% of gross revenue or 2.5% of bid price whichever is higher. For the NER, J&K and island territories the licence fee is fixed at half the normal rate for an initial 3 years period.

Government is not considering setting up of a separate authority to review the performance of the FM radio broadcasting services. However, contents of FM radio broadcasts are being monitored by Broadcast Engineering Consultants India Ltd. (BECIL). Further permission holders are legally obliged under the term of the Grant of Permission Agreement (GOPA) to adhere to the same programme and advertisement codes as followed by All India Radio, as amended from time to time.

#### **Statement**

*Details of companies/cities debarred by the Ministry in respect of private FM Channel's*

S.No.	Name of the Company	Name of the City	No. of Channel's	Date on which Channel's Debarred
1.	M/s Pan India Network Infravest Ltd.	Akola, Jalgaon and Nanded	3	31.10.2008
2.	M/s Century Communications Ltd.	Ahmednagar, Bilaspur, Daman, Gulbarga, Mangalore, Rajamundry Turicorin and Warangal	9	16.12.2008

#### **Naxal Training Camp**

\*493. SHRI YASHVIR SINGH :  
SK. SAIDUL HAQUE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are reports that the naxalites are running training camps in the dandakaranya forest region of the country;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether similar training camps are reported to have been run in other adjoining States like Odisha, Jharkhand and West Bengal etc.;

(d) if so, the details thereof; and

e) the measures taken by the Government to dismantle such naxal training camps ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b): The banned CPI (Maoist) party regularly organize training camps in Dandakaranya forest region, especially in

Sukma, Bijapur, Dantewada, Narauanpur and Kanker districts in Chhattisgarh and Gadchiroli district of Maharashtra. In 2012, 26 training camps were reportedly organized in these districts. During the current year (up to April 15), 06 such training camps have been reportedly organized in these districts. These training camps are an important component of the overall military tactics of the CPI(Maoist). The training camps are organized to impart military training to new cadres, planning special operations, disseminating Maoist ideology amongst their cadres etc.

(c) and (d): Similar training camps are organized in other LWE affected states including Odisha, Jharkhand and West Bengal. The state-wise details of training camps held by the CPI(Maoist) during the last two years and in the current year are given in enclosed statement.

(e) 'Police' and 'Public Order' being State subjects, action with respect to maintenance of law and order lies primarily in the domain of the State Governments concerned. The Central Government, wherever required, assists the State Governments by providing Central Armed Police Forces (CAPFs) and by sharing intelligence inputs in such matters. Some of the steps taken to dismantle these training camps include ban on the CPI(Maoist) party, deployment of forces at strategic locations, firm police action against such unlawful activities and intensified intelligence based anti-naxal operations.

**Statement**

*State-wise details of training camps held by the CPI (Maoist)*

State	Training Camps		
	2011	2012	2013 (up to April 15)
1	2	3	4
Andhra Pradesh	0	0	0 (0)
Bihar	12	5	0 (0)
Chhattisgarh	24	24	5 (7)
Jharkhand	24	12	2 (4)
Madhya Pradesh	0	0	0 (0)

1	2	3	4
Maharashtra	7	2	1 (0)
Odisha	7	8	0 (2)
Uttar Pradesh	0	0	0 (0)
West Bengal	10	0	0 (0)
Others	0	0	0 (0)
<b>Total</b>	<b>84</b>	<b>51</b>	<b>8 (13)</b>

Figures in brackets show details of the corresponding period of 2012.

[Translation]

**Denotified Nomadic Tribes**

\*494. SHRI RAMASHANKAR RAJBHAR: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government has undertaken any study to assess the developmental aspects of the denotified and nomadic or semi-nomadic tribes in India ;

(b) if so, the details thereof ;

(c) whether the Government has made any separate provision in the budget for the social and economic development of the denotified nomadic tribes;

(d) if so, the details thereof and the amount earmarked during each of the last three years; and

e) the further steps being taken in this regard?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (KUMARI SELJA): (a) to (e) A Commission, namely, the National Commission for Denotified, Nomadic and Semi-Nomadic Tribes (NCDNT) had been constituted by the Government with the following Terms of Reference:-

(a) To specify the economic interventions required for raising the living standards of Denotified, Nomadic and Semi-Nomadic 'Tribes' by asset creation and self-employment opportunities;

(b) To recommend measures to utilize the existing channelling agencies set up for the economic development of SC/STs and OBCs for extending an economic

development package to these groups, keeping in view their specific requirements;

(c) To identify programmes required for their education, development and health; and

(d) To make any other connected or incidental recommendation, that the Commission deems necessary.

The NCDNT has submitted its reports, which is under consideration of the Government.

A token amount of Rs. 5 crores was kept in the budget allocation for the DNTs in each financial year 2010-11, 2011-12 and 2012-2013.

After a decision is taken on the Report of the Commission, Schemes for social and economic development of the DNTs would be framed.

[English]

**Committee On Living And Diverse  
Cultural Traditions**

\*495. SHRI KISHANBHAI V. PATEL: Will the Minister of CULTURE be pleased to state:

(a) whether a Coordination Committee on Living and Diverse Cultural Traditions has been set up by the Government;

(b) if so, the details and the objectives thereof along with the composition of the said Committee;

(c) whether there is any proposal to prepare a Register of India's Intangible Cultural Heritage in the country;

(d) if so, the details thereof; and

(e) whether the said Committee has invited the views/suggestions of various experts in the preparation of such Register and if so, the details thereof?

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI): (a) Yes Madam.

(b) With a view to establish a synergy between and amongst different disciplines and administrative structures, to create a national awareness on the need for a holistic approach to human development, and integrating its

various dimensions, the Government set up a Coordination Committee (CC) on the Living and Diverse Cultural Traditions of India, under the Chairmanship of Principle Secretary to the Prime Minister, on 21.10.2010. The Committee consisted of various experts/cultural personalities as members including the Secretaries of various departments as Associate Members. The Resolution dated 21.10.2010 laying down the composition and terms of reference of the committee is given in the enclosed Statement-I. The constitution of the CC was modified vide resolution dated 29.06.2012 (Statement-II) and the Minister of Culture was made the Chairperson of the committee.

(c) to (e) A 5 member group constituted by the Coordination Committee examined the issue and recommended to prepare a Status Report on the eco-cultural mapping of institutions, resource persons, reference material and ideas. Based on the recommendation, Ministry of Culture commissioned Centre for Environment Education (CEE) to prepare a report. A Report and Catalogue, titled 'Parampara' has been prepared by CEE.

The Sub Commission on Culture under the Indian National Commission for Cooperation with UNESCO (INCCU) has also recommended, inter-alia, for listing of India's Intangible cultural heritage. The issue was deliberated by the aforesaid Coordination Committee and the Committee decided that an Expert Committee be set up to look into the various issues relating to the safeguarding and promotion of Intangible Cultural Heritage (ICH).

**Statement-I**

F.No. 21-63/2009-CDN  
Government of India  
Ministry of Cultural

New Delhi

Dated 21st October, 2010

**Resolution**

**Coordination Committee on the Living and  
Diverse Cultural Traditions of India**

India is unique for its unbroken continuity of cultural traditions and its capacity to hold many worlds of thought, social organization and creativity together. Plurality,



diversity, multiplicity and inter-connectedness are principles which have been sustained at the level of both theory and practice.

These values and principles have a renewed relevance today in the face of globalization and its inevitable consequences. International forums and organizations, principally UNESCO, have unambiguously voiced their concern e.g. in the Convention of 2003 for the Safeguarding of Intangible Cultural Heritage and the Convention of 2005 for the Protection and Promotion of the Diversity of Cultural Expressions. There has been an active debate on the need to evolve strategies to ensure a sustainable human order for the future. This can be effectively addressed by adopting an integrated socio-cultural-ecological systems approach.

With a view to establishing a synergy between and amongst different disciplines and administrative structures, to create a national awareness on the need for a holistic approach to human development, and integrating its various dimensions, the Government of India has resolved to set up a Coordination Committee on the Living and Diverse Cultural Traditions of India, as under:

#### **I. Composition of the Committee**

1. Principal Secretary to the Prime Minister - Chairperson
2. Dr. Kapila Vatsyayan-Member
3. Dr. Sitakant Mahapatra-Member
4. Prof. P.S. Ramakrishnan-Member
5. Shri Kartikeya V. Sarabhai-Member
6. Prof. G.N. Devy-Member
7. Prof. A.C. Bhagabati-Member
8. Shri Ashoke Chatterjee-Member
9. Dr. Deborah Thiagarajan-Member
10. Prof. Krishna Kumar-Member
11. Prof. Peter Ronald de Souza-Member
12. Prof. H.Y. Mohan Ram-Member
13. Secretary, Culture-Member Secretary

The following officers will be associated with the

Committee as Associate Members and may be requested to join some specific meetings:

1. Secretary, Environment & Forest
2. Secretary, Women and Child Development
3. Secretary, School Education and Literacy
4. Secretary, Higher Education
5. Secretary, Tribal Affairs
6. Secretary, Development of North Eastern Region
7. Secretary, Rural Development
8. Secretary, Ayush
9. Secretary, Industrial Policy and Promotion
10. Secretary, Textiles
11. Secretary, MSME
12. Secretary, Panchayati Raj
13. Secretary, Information & Broadcasting
14. Secretary, Tourism

#### **II. Terms of Reference of the Committee:**

1. To flag issues of the contemporary situation where there is imminent danger of many of the languages, knowledge systems, craft production and craft traditional technologies becoming extinct.
2. To suggest linkages between the fluid world of traditional knowledge systems, cultural expressions and the variety of production and the more structured world of formal study.
3. To suggest systemic changes so as to create space and opportunity for a meaningful synergy/dialogue between the domains of traditional knowledge systems, specially in the disciplines such as astronomy, mathematics, medicine, metallurgy and 'modern' science, technology.
4. To address the issues of integrating traditional knowledge, skills and values into the formal system of education at elementary, secondary and tertiary levels and the institutions in the domains of Science and Technology.
5. To suggest concrete steps to integrate the relevant aspects of the traditional knowledge systems with

the developmental programmes of the Ministries of Women and Child Development, Environment and Forest, Tribal Affairs, Development, of North Eastern Region, Rural Development and most of all Textiles, specially crafts and handloom sector and khadi and village industry.

6. To coordinate activities for the relevant UNESCO Conventions (the Safeguarding of Intangible Cultural Heritage and the Protection and Promotion of the Diversity of Cultural Expressions) and Agreements/MoUs with other multilateral agencies and groupings such as BIMSTEC that concern India's Living Heritage.
7. To initiate the process to build up a knowledge corpus of India's ethno-knowledge practices, such as ethnobotany, ethnoagriculture, ethnomedicine, traditional architectural technologies and the entire range of oral (or 'Indigenous') languages.
8. To evolve an innovative and appropriate database to authentically record the extensive and diverse range of India's traditional knowledge system so that it reflects the diversity of the natural, cultural and human landscape.
9. To suggest measures to ensure a digital presence on the web so that the richness of the living and Diverse Cultural Traditions of India is displayed to the world and becomes available to cultural producers everywhere.

This issues with the approval of the Prime Minister.

(Nihal Chand Goel)

Joint Secretary to the Government of India

**ORDER:**

Ordered that a copy of the resolution be communicated to all the Ministries and Departments of the Government of India, all the States Governments and Union Territories.

Ordered also that the Resolution be published in the Gazette of India for general information.

(Nihal Chand Goel)

Joint Secretary to the Government of India

To

The Manager,  
Government of India Press,  
FARIDABAD.

Copy is forwarded to:-

1. Shri T.K.A. Nair, Principle Secretary to the Prime Minister, PMO, South Block, New Delhi
2. Dr. Kapila Vatsyayan, Member of Parliament (Rajya Sabha), India International Centre, 40 Maxmueller Marg, New Delhi-110003
3. Dr. Sitakant Mahapatra, 'Sradha', 21 Satya Nagar, Bhubaneswar, Odisha.
4. Prof. P.S. Ramakrishnan, U.G.C. Emeritus Professor, School of Environmental Sciences, Jawaharlal Nehru University, New Delhi-110067
5. Shri Kartikeya V. Sarabhai, Director, Centre for Environment Education, Nehru Foundation for Development, Theltej Tekra, Ahmedabad-380054
6. Prof. G.N. Devy, 6 United Avenue (near Dinesh Mill), Baroda-390005
7. Prof. A.C. Bhagabati, House No. 33, National Highway Bypass, Guwahati-781014
8. Shri Ashoke Chatterjee, B-1002, Rushin Tower, Behind Someshwar Complex-II, Satellite Road, Ahmedabad-380015
9. Dr. (Ms.) Deborah Thiagarajan, G-3, Madhurams Apartments, No.6, Urur Olcott Road, Besant Nagar, Chennai-600090
10. Prof. Krishna Kumar, Central Institute of Education, University of Delhi, Delhi
11. Prof. Peter Ronald de Souza, Director, Indian Institute of Advanced Study, Rashtrapati Nivas, Shimla-171005
12. Prof. H.Y. Mohan Ram, 174, SFS, DDA Flats, Mukherjee Nagar, Delhi-110009
13. Shri Vijai Sharma, Secretary, Environment & Forest, Room No.401, 'B' Block, Paryavaran Bhavan, CGO Complex, Lodhi Road, N. Delhi
14. Shri D.K. Sikri, Secretary, Women and Child

Development, 'A' Wing, Room No. 601, Shastri Bhawan, N. Delhi

15. Ms. Anshu Vaish, Secretary, School Education and Literacy, Room No. 124, 'C' Wing, Shastri Bhawan, New Delhi.
16. Ms. Vibha Puri Das, Secretary, Higher Education, Room No. 128, 'C' Wing, Shastri Bhawan, New Delhi
17. Shri A.K. Chugh, Secretary, Tribal Affairs, Room No. 738, 7th Floor, 'A' Wing, Shastri Bhawan, N. Delhi
18. Ms. Jayati Chandra, Secretary, Development of North Eastern Region, Room No. 233-A, Vigyan Bhawan Annex, New Delhi
19. Shri B.K. Sinha, Secretary, Rural Development, Room No. 191 A, Krishi Bhawan, New Delhi
20. Ms. S. Jalaja, Secretary, AYUSH, Ministry of Health & Family Welfare, IRCS Buildings (Main & Annexe), Red Cross Road, New Delhi 110001
21. Shri R.P. Singh, Secretary, Industrial Policy and Promotion, 153-A, Ministry of Commerce & Industry, Udyog Bhawan, New Delhi
22. Ms. Rita Menon, Secretary, Textiles, Room No. 129, Udyog Bhawan, New Delhi
23. Shri Uday Kumar Varma, Secretary, Micro, Small and Medium Enterprises, Udyog Bhawan, New Delhi-110011
24. Shri A.N.P. Sinha, Secretary, Panchayati Raj, 7 B, Krishi Bhawan, New Delhi
25. Shri Raghu Menon, Secretary, Information & Broadcasting, Room No. 654, A Wing, Shastri Bhawan, New Delhi
26. Shri R. Habib Khwaja, Secretary, Tourism, Room No. 104, Transport Bhawan, New Delhi

Copy also to:-

- (i) Shri Jawhar Sircar, Secretary, Culture, Room No. 501, 'C' Wing, Shastri Bhawan, N. Delhi.
- (ii) Shri Sanjay Mitra, Joint Secretary, Prime Minister's Office, South Block, New Delhi.
- (iii) Shri Vijay S. Madan, Joint Secretary, Ministry of Culture.

(iv) Dr. (Ms.) T. Kumar, Joint Secretary, Ministry of Culture.

(Nihal Chand Goel)  
Joint Secretary to the Government of India

**Statement-II**

F.No.21-63/2009-CDN  
Government of India  
Ministry of Culture

New Delhi, the 29th June, 2012

**Resolution**

**Coordination Committee on the Living and Diverse Cultural Traditions of India**

In partial modification of Ministry of Culture's Resolution of even number dated 21.10.2010 on the above subject (copy enclosed for ready reference) whereby, with the approval of PMO, a Coordination Committee on the Living and Diverse Cultural Traditions of India was constituted under the Chairmanship of Principal Secretary to the Prime Minister, it has now been decided, in consultation with the PMO that the Chairperson of the Coordination Committee in the Living and Diverse Cultural Traditions of India will henceforth be Hon'ble Minister of Culture in place of Principle Secretary to the Prime Minister.

The remaining composition of the Committee and Terms of Reference of the Committee will remain unchanged.

This issues with the approval of Hon'ble Minister of Culture.

(Pramod Jain)  
Joint Secretary to the Government of India

**ORDER:**

Ordered that a copy of the resolution be communicated to all the Ministries and Departments of the Government of India all the State Governments and Union Territories.

Ordered also that the Resolution be published in the Gazette of India for general information.

(Promod Jain)  
Joint Secretary to the Government of India

To  
The Manager  
Government of India Press  
FARIDABAD

Copy is forwarded to:

1. Kumari Selja, Hon'ble Minister of Culture-Chairperson.
2. Dr. Kapila Vatsyayan, Ex-Member of Parliament (Rajya Sabha), India International Centre, 40 Maxmueller Marg, New Delhi, 110003.
3. Dr. Sitakant Mahapatra, 'Sradha', 21 Satya Nagar, Bhubaneshwar, Odisha.
4. Prof. P.S. Ramakrishnan, U.G.C. Emeritus Professor, School of Environmental Sciences, Jawaharlal Nehru University, New Delh-110067.
5. Shri Kartikeya V. Sarabhai, Director, Centre for Environment Education, Nehru Foundation for Development, Theltej Tekra, Ahmedabad-380054.
6. Prof. G.N. Devy, 6 United Avenue (near Dinesh Mill), Baroda-390005.
7. Prof. A.C. Bhagabati, House No.33, National Highway Bypass, Guwahati-781014.
8. Shri Ashoke Chatterjee, B 1002, Rushin Tower, Behind Someshwar Complex-11, Satellite road, Ahmedabad-380015.
9. Dr. (Ms.) Deborah Thiagarajan, G-3, Madhurams Apartments, No.6, Urur Olcott Road, Besant Nagar, Chennai-600090.
10. Prof. Krishan Kumar, Central Institute of Education, University of Delhi, Delhi.
11. Prof. Peter Ronald de souza, Director, Indian Institute of Advanced Study, Rashtrapati Nivas, Shimla-171005.
12. Prof. H.Y. Mohan Ram, 174, SFS, DDA Flats, Mukherjee Nagar, Delhi-110009.
13. Smt. Sangita Gairola, Secretary, Culture-Member Secretary.
14. Dr. Tishyarakshit Chatterjee, Secretary, Environment & Forests, Room No. 401, 'B' Block, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi.
15. Smt. Neela Gangadharan, Swcretary, Women and Child Development, 'A' Wing, Room No. 601, Shastri Bhavan, New Delhi.
16. Smt. Anshu Vaish, Secretary, School Education and Literacy, Room No. 124, 'C' Wing, Shastri Bhavan, New Delhi.
17. Shri Ashok Thakur, Secretary, Higher Education, Room No. 128, 'C' Wing, Shastri Bhawan, New Delhi.
18. Smt. Vibha Puri Das, Secretary, Tribal Affairs, Room No. 738, 7th Floor, 'A' Wing, Shastri Bhavan, New Delhi.
19. Shri Amarjit Singh Lamba, Secretary, Development of North Eastern Region, Room No. 233-A, Vigyan Bhawan Annexe, New Delhi.
20. Shri Subhramanyam Vijay Kumar, Secretary, Rural Development, Room No. 191 A, Krishi Bhavan, New Delhi.
21. Shri Anil Kumar, Secretary, AYUSH, Ministry of Health & Family Welfare, IRCS Buildings (Main & Annexe), Red Cross Road, New Delhi-110001.
22. Shri Saurabh Chandra, Secretary, Industrial Policy and Promotion, 153-A, Ministry of Commerce & Industry, Udyog Bhavan, New Delhi.
23. Ms. Kiran Dhingra, Secretary, Textiles, Room NO. 129, Udyog Bhawan, New Delhi.
24. Shri Radha Krishna Mathur, Secretary, Micro, Small and Meduim Enterprises, Udyog Bhawan, New Delhi-110011.
25. Ms. Loretta Mary Vas, Secretary, Panchayati Raj, 7 B, Krishi Bhawan, New Delhi.
26. Shri Uday Kumar Verma, Secretary, Information & Broadcasting, Room No. 654, A Wing, Shastri Bhawan, New Delhi.
27. Shri R. Habib Khwaja, Secretary, Tourism, Room No. 104, Transport Bhavan, New Delhi.

Copy for information to:

- (i) Shri Pulok Chatterjee, Principal Secretary to Hon'ble Prime Minister.
- (ii) Additional Secretary/Joint Secretary, Ministry of Culture.
- (iii) PS to HCM.

[Translation]

### Modernisation of Jails

\*496. SHRI VIRENDRA KUMAR:  
SHRI JITENDRA SINGH BUNDELA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) The details of jails functioning in the country and the number of prisoners lodged in each jail vis-a-vis its capacity, State-wise;

(b) the total funds granted/utlised during the 11th and 12th five year plans for modernisation of prisons and completion of various projects relating to jail separately, and the name of the States which have not fully utilised the funds along with the action taken in this regard, State-wise;

(c) whether the Union Government has received proposals from various State Governments regarding enhancement of the capacity of jails, improvement in housing facility, reformative services, extension of modernisation of prisons scheme, additional funds for modernisation of jails etc.;

(d) if so, the details of such proposals received along with the action taken by the Government thereon during the last three years and the current year, State-wise; and

(e) the measures taken by the Government to increase the capacity of jails, ensure full utilisation of funds and for construction of more jails in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N SINGH ): (a) As per data compiled by National Crime Records Bureau (NCRB) at the end of 2011, there were total of 1382 Jails in the country which included 123 Central jails, 333 District Jails, 809 Sub jails, 19 women jails, 44 Open Jails, 21 Borstal Schools, 30 Special Jails and 3 Other Jails. The number of prisoners lodged in each State vis-a-vis its inmates capacity as on 30-11-2012 is given on the Ministry of Home Affairs website at the link <http://mha.nic.in/pdfs/NoOfPrioners30.112012260413.pdf>.

(b) The Government Had implemented a Non-Plan scheme for modernisation of Prisons which was initiated in the 10th Five Year Plan and continued in the 11th Five

Year Plan from 2002-2007 for 27 States(except Arunachal Pradesh) with an outlay of Rs. 1800 crore with cost sharing basis of 75:25 between Centre and States and the same closed on 31-3-2009. As on date unutilised funds with the States total Rs. 15.38 crore (Assam-Rs. 1.25 crore, Chhattisgarh - Rs. 6.41 crore, Maharashtra - Rs. 6.00 crore, Sikkim - Rs. 1.52 crore and Uttar Pradesh - Rs. 0.20 crore). The progress of utilization of funds is being regularly monitored in the review meetings with the States. The Thirteenth Finance Commission has also allocated grants-in-aid for prisons (Rs. 609 crore over a period from 2011-2015) to the following eight states- Andhra Pradesh, Arunachal Pradesh, Chhattisgarh, Kerala, Maharashtra, Mizoram, Odisha and Tripura.

(c) and (d) To consolidate the gains of the first phase of modernization of prisons scheme, a follow up scheme to be known as the second phase of modernization of prisons is under active consideration of the Government for which specific inputs had been called for from all the States/UTs. The Proposals received so far from States/UTs for the Second phase are as per the enclosed statement.

(e) The Government is of the view that mere capacity additon is not the solution to the problem of overcrowding which is predominantly a result of the large Undertrial inmate population. Hence States/UTs were requested to take certain measures for reducing overcrowding in jails and also the first phase of modernization of prisons scheme resulted in capacity addition through construction of 126 new jails and 1579 additional barracks. As a result the overcrowding has come down to 12.1% at the end of 2011 which was 35.73% in 2007; 29.21% in 2008, 22.8% in 2009 and 15.1% in 2010. Further as undertrials constitute the majority of inmates, the Government have taken a number of measures for reducing the number of undertrials like establishment of Fast Track Courts, introduction of plea bargaining, holding of Lok Adalats, implementation of section 436 and 436A of Cr P.C, release of undertrials under section 4(3) of Probation of Offenders Act. An advisory regarding use of section 436A of the Cr.P.C to reduce overcrowding of prisons by taking up cases of undertrials who have completed one-fourth of the maximum sentence, has also been issued to states/UTs on 17.1.2013.

**Statement**

*Inputs on Components of Second Phase from States*

Sl.No.	New Components	Delhi	Karnataka	Himachal Pradesh	Tamil Nadu	Arunachal Pradesh	West Bengal	Gujarat	Uttarakhand	Rajasthan
<b>Year 2012</b>										
1	Creation of Additional Capacity	-	310	28.5	73.19	2.00	179.6	310	30	404
2	Improving the living conditions of inmates (Achieving Normative Standards)	1.17	295.5	15	208.8	1.00	42.2	295.5	10	8.01
3	Initiatives on Correctional Services including vocational training and education	5.75	418.06	0.5	79.49	2.00	5	418.06	5	-
4	Modernization and Technology Enablement of security systems	39.08	73.4	2.6	358.23	5.00	2	73.4	15	27.49
5	Modernization & IT based Management of Prison Administration	0.20	26.35	2	62.25	2.00	15.1	26.35	5	-
6	Miscellaneous Innovative Schemes from States and setting up of new institutes for Correctional Administration	1.90	48.75	10	98.39	2.00	25	48.75	30	20.94
7	Training of Officials, awareness visits, mid term review of the scheme by an independent agency and setting up of a Project Management Unit	0.25	2.1	-	16.88	1.00	3	2.1	5	5.14
	Construction of training institute at Tihar, Delhi	41.24			13.9-vehicles					
	<b>Amount (in cr)</b>	89.60	1174.6	53.6	911.14	15.00	269.2	1174.16	100	465.58

**Crimes in Delhi**

\*497. SHRI RADHA MOHAN SINGH:  
SHRIMATI ASHWAMEDH DEVI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether cases of crime including murder/robbery/looting/theft/chain snatching etc. are on the rise in the NCT of Delhi;

(b) if so, the details thereof and the total number of such cases reported and solved along with the action taken against the guilty persons during 2012 and 2013, area-wise;

(c) whether the Delhi Police have failed to solve all the reported cases;

(d) if so, the details thereof and the reasons therefor and the action taken against the Delhi police personnel where a large number of such cases have been reported; and

(e) the details of the directives issued to the Delhi police to stop such cases in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH ): (a) to (e) The details of cases of murder/theft/snatching/Robbery registered by Delhi police during the years 2012 & 2013 (upto 15.04.2013) area-wise are given in the enclosed Statement. The details of such cases solved and action taken against the persons arrested are as under:-

Crime	Cases		Persons						
	Reported	Solved	Arrested	Charge sheeted	Convicted	Acquitted	Pending trial	Pending investigation	Discharged
<b>Year 2012</b>									
Murder	521	426	978	765	13	06	746	210	03
Robbery	608	537	1341	954	03	02	949	357	30
Theft	22032	5715	8041	4964	264	249	4451	1717	1360
Snatching (includes Chain snatching)	1440	1025	1607	989	22	08	959	393	225
<b>Year 2013 (upto 15.04.2013)</b>									
Murder	117	79	156	05	00	00	05	151	00
Robbery	249	196	406	06	00	00	06	400	00
Theft	6601	1327	1795	24	00	00	24	1771	00
Snatching (includes Chain snatching)	598	302	461	25	00	00	25	436	00

Sincere efforts are made to work out all unsolved cases and investigation is done in a professional manner so that the conviction rate remains high. Senior officers supervise the investigation of cases closely. Special teams are formed and efforts are made by specialized units like

Crime Branch too, to work out unsolved cases.

In detection of heinous crime, a high success rate of 89.47% was achieved in 2012 and in other major crimes like dacoity it was 96.43%, attempt to murder

95.44%, rape 93.48% and robbery 88.32%. This has been a result of sustained efforts and a show of police professionalism at the District levels and the specialized units like the Crime Branch and the Special Cell, which whole-heartedly focused on achieving breakthrough in all cases including the important and sensational ones.

A Special Task Force headed by Union Home Secretary was constituted to look into the safety issues of women in Delhi vide order dated 1st January, 2013. The Special Task Force has directed Delhi Police to make PCR Vans more responsive and proactive, frequently verifying of bystanders or group of people particularly at night, proper lighting at bus stops, display of details of Driver/Staff alongwith the photograph and PSB Number inside all public transport vehicles, monitoring of timings of Discotheques and Night Clubs, Increase in number of Help Line No. '100' from 60 lines to 100 lines etc.

**Statement**

Districts	2012	2013 (upto 15.4.2013)
1	2	3
<b>Murder</b>		
North	25	-
North-West	60	6
Outer	96	10
Central	35	-
New Delhi	9	1
East	48	5
North-East	49	8
South	39	2
South-East	46	12
South-West	47	9
West	52	6
Crime	1	-
IGI	1	-
Spl. Cell	-	-
DRP	13	-

1	2	3
EOW	-	-
CAW	-	-
<b>Total</b>	521	60

**Theft**

North	1025	158
North-West	1901	339
Outer	2215	420
Central	1403	245
New Delhi	374	65
East	3258	599
North-East	2616	454
South	2126	350
South-East	2892	437
South-West	1171	118
West	2352	371
Crime	1	1
IGI	68	18
Spl. Cell	-	-
DRP	630	149
EOW	-	-
CAW	-	-
<b>Total</b>	22032	3724

**Snatching**

North	76	22
North-West	178	45
Outer	278	155
Central	85	40
New Delhi	21	12
East	204	62
North-East	116	51
South	155	62



1	2	3
South-East	81	43
South-West	75	19
West	137	73
Crime	0	0
IGI	1	0
Spl. Cell	0	0
DRP	33	14
EOW	0	0
CAW	0	0
<b>Total</b>	<b>1440</b>	<b>598</b>

*[English]***Infiltration in Coastal Areas**

\*498. SHRI C.R. PATIL:

SHRI MANSUKHBHAI D. VASAVA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total length of coastline along each of the coastal State/UT in the country;

(b) whether there has been increasing incidents of infiltration along each of these coastal State/UT in the country during each of the last three years;

(c) if so, the details thereof and the reasons therefor;

(d) whether the Government has been implementing various schemes in vulnerable States/UTs to check infiltration during the said period; and

(e) if so, the details of the funds sanctioned and utilised by various States/UTs in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) The total length of coastline along each of the coastal State/UT in the country is as follows:

Sl.No.	State/UT	Length of coastline (in km)
(i)	Gujarat	1214.7
(ii)	Maharashtra	652.6
(iii)	Goa, Daman and Diu	160.5
(iv)	Karnataka	280.0
(v)	Kerala	569.7
(vi)	Tamil Nadu	906.9
(vii)	Puducherry	30.6
(viii)	Andhra Pradesh	973.7
(ix)	Odisha	476.4
(x)	West Bengal	157.5
(xi)	Lakshadweep Islands	132.0
(xii)	Andaman & Nicobar Islands	1962.0
<b>Total Coastline</b>		<b>7516.6</b>

<b>Robbery</b>		
North	45	29
North-West	65	25
Outer	91	36
Central	47	16
New Delhi	9	0
East	57	20
North-East	58	27
South	72	30
South-East	52	15
South-West	47	25
West	52	22
Crime	0	0
IGI	1	0
Spl. Cell	0	0
DRP	12	4
EOW	0	0
CAW	0	0
<b>Total</b>	<b>608</b>	<b>249</b>

(b) to (e): There are no reports indicating increase in incidents of infiltration in coastal areas during the last three years.

The following security measures have been taken to strengthen coastal security and check infiltration along the coastline.

A three tier coastal security ring all along our coast is provided by Marine Police, Indian Coast Guard and Indian Navy. Government has initiated several measures to strengthen Coastal Security, which includes improving surveillance mechanism and enhanced patrolling by following an integrated approach. Joint Operational Exercises are conducted on regular basis among Navy, Coast Guard, Coastal Police, Customs and others to check the effectiveness of this approach adopted for security of coastal areas including island territories. Further, continuous review and monitoring of various mechanisms have been established by the Government at different levels, involving various agencies, including the State/Union Territory authorities. The intelligence mechanism has also been streamlined through the creation of joint Operation Centers and multi-agency coordination mechanism. Installation of radars covering the country's entire coastline and islands is also an essential part of this process. Issue of biometric identity card to coastal population including fishermen and registration of all type of boats/vessels plying in Indian water are the other steps taken by the Govt. to strengthen Coastal security.

The Government is implementing the Coastal Security Scheme (CSS) in two Phase. The implementation of the Coastal Security Scheme Phase-I which provided for 73 Police Stations, 97 Check Posts, 58 Out Posts 30 Barracks, 204 boats, 153 jeeps and 312 Motorcycles has been completed on 31.03.2011.

The coastal States/UTs carried out vulnerability/gap analysis in consultation with Coast Guard to firm up their additional requirements for formulation of Phase-II Scheme of the Coastal Security. After getting detailed proposals from the coastal States/UTs. Coastal Security Scheme Phase-II was approved for implementation over a period of 5 years from 01.04.2011. The Scheme provides for 131 Coastal Police States, 60 jetties, 10 Marine Police Operational Centres equipped with 150 (12 ton) boats, 20 (19 meter) boats, 10 large vessels, 10 (5 ton) boats,

131 four wheelers, 242 two wheelers and 35 Rigid inflatable Boats.

*Funds released to States/UTs under CSS Phase-II*

(Rs. in lakhs)

Sl.No.	State/UT	Year	
		2011-12	2012-13
1	Gujarat	643.40	468.14
2	Maharashtra	243.00	-
3	Goa	75.80	196.00
4	Daman and Diu	98.00	-
5	Karnataka	238.80	146.00
6	Kerala	400.00	-
7	Tamil Nadu	945.20	1434.00
8	Puducherry	50.11	-
9	Andhra Pradesh	97.10	1295.00
10	Odisha	223.22	-
11	West Bengal	200.00	-
12	Lakshadweep	49.19	260.00
13	Andaman and Nicobar	1502.00	1200.00
14	GSL Goa	1293.97	1634.92
15.	GRSE Kolkata	3176.98	1362.55
<b>Grand Total</b>		<b>9236.77</b>	<b>7996.61</b>

Note :- Release of funds to GSL, Goa and GRSE, Kolkata has been made either as the cost of boats or maintenance of boats, which have been delivered to Coastal States/UTs.

[Translation]

**Projects of NSFDC/NBCFDC**

\*499. SHRI ASHOK KUMAR RAWAT:  
DR. PADMASINHA BAJIRAO PATIL:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the National Scheduled Castes Finance and Development Corporation (NSFDC) and the National Backward Classes Finance and Development Corporation (NBCFDC) have received certain requests/projects from various States during the last three years;

(b) if so, the details and the present status as on date, State-wise;

(c) the details of the projects, out of these which have been sanctioned by the Union Government so far, States-wise;

(d) the time by which the pending projects/projects under consideration are likely to be sanctioned; and

(e) the reasons for the delay therein and the steps taken to increase the budget allocation of the said Corporations for creating more opportunities?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (KUMARI SELJA ): (a) to (c) The National Scheduled Castes Finance and Development Corporation (NSFDC) sanctions project proposals for income generating schemes received from its State Channelizing Agencies (SCAs). As per the information given by the NSFDC, the State/UT-wise project proposals received from the SCAs, sanctioned, closed and pending, alongwith reasons for closure and pendency for the last three years 2010-11, 2011-12 and 2012-13 are given in the enclosed Statement-I.

The National Backward Classes Finance & Development Corporation (NBCFDC) does not receive separate individual project proposals from the SCAs. The NBCFDC makes notional allocations to various SCAs for submitting an Annual Action Plan (AAP). The SCAs submit their AAPs on the basis of national allocations. All the AAPs received from the SCAs during the last three years

have been approved by the NBCFDC. The statewise details of the AAPs submitted by the SCAs and approved by the NBCFDC during the last three years are given in the enclosed Statement-II.

(d) As per the norms laid down by the NBCFDC, the project proposals, complete in all respects, are expected to be cleared within 16 days.

All AAPs received by the NBCFDC from the SCAs during the last three years have been approved.

(e) The authorized share capital of the NSFDC is Rs.1000 crores. The paid up capital is Rs. 781.80 crores. The equity share is released to the NSFDC as per the requirement projected by it. The equity share released to the NSFDC has shown an increase over the last three years as indicated below:

(Rs. in crore)	
Year	Equity Received
2010-11	75.00
2011-12	85.00
2012-13	100.00

There is no delay by the NBCFDC in approving the AAPs submitted by the SCAs. A proposal for enhancing the authorized share capital of the NBCFDC is under consideration of the Ministry.

#### **Statement-I**

*State/UT wise number of proposals received, sanctioned, closed and pending regarding during the last three years 2010-11 to 2012-13*

Sl.No.	State/UT	2010-11			Project Proposals Pending** as on 31.03.11	2011-12		
		Received Project Proposals	Project Proposals Sanctioned	Closed* Project Proposals		Received Project Proposals	Project Proposals Sanctioned	Closed* Project Proposals
1	2	3	4	5	6	7	8	9
<b>STATES</b>								
	1. Assam	3	3	0	0	1	1	0
	2. Bihar	2	2	0	0	0	0	0

1	2	3	4	5	6	7	8	9
3.	Chhattisgarh	5	5	0	0	5	5	0
4.	Goa	4	4	0	1	1	2	0
5.	Gujarat	5	4	0	1	15	14	0
6.	Himachal Pradesh	7	7	0	0	7	7	0
7.	Haryana	2	2	0	0	0	0	0
8.	Jammu and Kashmir	11	11	0	0	5	5	0
9.	Jharkhand	5	5	0	0	0	0	0
10.	Kerala	9	9	0	0	3	3	0
11.	Karnataka	38	18	20	0	20	20	0
12.	Maharashtra	34	21	5	8	21	15	2
13.	Manipur	0	0	0	0	0	0	0
14.	Madhya Pradesh	3	3	0	0	0	0	0
15.	Odisha	1	1	0	0	0	0	0
16.	Punjab	6	5	0	1	3	3	0
17.	Rajasthan	20	20	1	0	17	17	0
18.	Sikkim	4	4	0	0	11	11	0
19.	Tamil Nadu	11	10	1	0	0	0	0
20.	Tripura	24	24	0	0	7	7	0
21.	Uttarakhand	3	3	0	0	3	3	0
22.	West Bengal	11	9	0	2	6	5	1
<b>UNION TERRITORIES</b>								
1.	Chandigarh	4	4	0	0	2	2	0
2.	Delhi	7	7	0	0	6	6	0
3.	Puducherry	1	1	0	0	0	0	0
<b>Total</b>		<b>220</b>	<b>182</b>	<b>27</b>	<b>13</b>	<b>133</b>	<b>126</b>	<b>3</b>

Sl.No.	State/UT	Project Proposals Pending** as on 31.03.12	2012-13			Project Proposals Pending** as on 31.03.13
			Received Project Proposals	Project Proposals Sanctioned	Closed* Project Proposals	
1	2	10	11	12	13	14
<b>STATES</b>						
1.	Assam	0	0	0	0	0
2.	Bihar	0	0	0	0	0
3.	Chhattisgarh	0	4	4	0	0
4.	Goa	0	8	8	0	0
5.	Gujarat	2	2	3	0	1
6.	Himachal Pradesh	0	5	5	0	0
7.	Haryana	0	0	0	0	0
8.	Jammu and Kashmir	0	1	1	0	0
9.	Jharkhand	0	0	0	0	0
10.	Kerala	0	2	2	0	0
11.	Karnataka	0	22	11	1	10
12.	Maharashtra	12	31	13	1	29
13.	Manipur	0	3	3	0	0
14.	Madhya Pradesh	0	0	0	0	0
15.	Odisha	0	0	0	0	0
16.	Punjab	1	1	1	0	1
17.	Rajasthan	0	4	4	0	0
18.	Sikkim	0	3	3	0	0
19.	Tamil Nadu	0	0	0	0	0
20.	Tripura	0	4	4	0	0
21.	Uttarakhand	0	3	3	0	0
22.	West Bengal	2	0	1	1	0

1	2	10	11	12	13	14
<b>UNION TERRITORIES</b>						
1.	Chandigarh	0	1	1	0	0
2.	Delhi	0	2	2	0	0
3.	Puducherry	0	0	0	0	0
Total		17	96	69	3	41

\*Reasons for Closure - Non submission of requisite clarifications/documents by the State Channelizing Agencies(SCAs) even after reminders, sanction exceeded Notional Allocation and proposal not as per NSFDC policy (existing unit).

\*\*Reasons for Pendecy - Clarification/additional documents awaited from SCAs.

Note:- In case of Goa and Rajasthan, one project proplsal each was pending and carried forward to 2010-11 from the year 2009-10.

**Statement-II**

*National Backward Classes Finance and Development Corporation  
AAP received and AAP Approved since three years (2010 to 2013)*

(Rs./Lakh)

S.No.	Name of the SCA	2012-2013		2011-2012		2010-11	
		AAP Received From SCA	AAP Approved	AAP Received From SCA	AAP Approved	AAP Received From SCA	AAP Approved
1	2	3	4	5	6	7	8
1.	Andhra Pradesh*						
	a. Andhra Pradesh (BC)						
	b. Andhra Pradesh (TT)						
2.	Bihar	2850.00	2850.00	2850.00	2500.00	2083.75	583.00
3.	Chhattisgarh	449.50	450.00	382.05	382.00	505.25	450.00
4.	Goa	332.82	400.00	248.75	250.00	247.62	247.62
5.	Gujarat						
	a. Gujarat (BC)	978.00	800.00	800.00	800.00	558.75	558.75
	b. Gujarat (Gopalak)	744.75	600.00	600.04	600.00	516.88	500.00
	c. Gujarat (Thakor)	549.55	550.00	600.00	600.00	725.63	400.00
6.	Haryana	1100.00	1000.00	1000.00	1000.00	900.00	900.00
7.	Himachal Pradesh	450.00	450.00	448.39	450.00	450.00	450.00
8.	Jammu and Kashmir						
	a. Jammu and Kashmir (BC)	200.00	200.00	256.50	150.00	216.60	125.00

1	2	3	4	5	6	7	8
	b. Jammu and Kashmir (W)	200.00	200.00	197.60	197.60	162.50	125.00
9.	Jharkhand	300.00	300.00	300.00	300.00	300.00	300.00
10.	Karnataka	2600.00	2600.00	2600.00	2600.00	2400.00	2400.00
11.	Kerala						
	a. Kerala (A)	309.45	100.00	299.95	50.00	231.00	50.00
	b. Kerala (BC)	5000.00	5000.00	4550.00	4550.00	4375.00	3500.00
	c. Kerala (CC)	50.00	50.00	100.00	50.00	100.00	100.00
	d. Kerala (Fisheries)	5000.00	5000.00	1600.00	1600.00	3354.10	2500.00
	e. Kerala (Women)	922.50	1000.00	700.00	200.00	1000.00	300.00
	f. Kerala (Handicraft)	42.50	42.50	50.00	42.50	42.50	42.50
	g. Kerala (P)	259.50	50.00	266.20	50.00	145.50	50.00
12.	Madhya Pradesh						
	a. Madhya Pradesh (BC)					735.00	200.00
	b. Madhya Pradesh (Hastshilp)						
13.	Maharashtra						
	a. Maharashtra (OBC)	2500.00	2500.00	2500.00	2500.00	2400.00	2400.00
	b. Maharashtra (VJNT)	1479.50	1500.00	3522.00	1000.00	3428.28	600.00
	c. Maharashtra (MP)						
14.	Odisha	712.55	700.00			700.02	700.00
15.	Punjab	900.00	900.00	1162.50	900.00	1237.50	700.00
16.	Rajasthan (BC)	1626.97	1000.00	1636.00	1636.00	1247.19	1247.19
17.	Tamil Nadu						
	a. Tamil Nadu (BC)	5000.00	5000.00	4000.00	4000.00	3500.00	3500.00
	b. Tamil Nadu (W)						
18.	Uttaranchal	122.90	122.00			200.50	200.00
19.	Uttar Pradesh	3692.00	3692.00	2574.00	2574.00	2570.40	1070.00
20.	West Bengal (BC)	1209.30	1210.00	1144.75	1144.75	1764.50	1764.50
21.	West Bengal (Minorities)	2000.00	1700.00	1187.25	1000.00	504.00	500.00
	<b>Union Territories</b>						
1.	Chandigarh	26.97	27.00	31.63	30.00	74.11	74.00
2.	Delhi	148.75	150.00	136.00	100.00	136.00	100.00

1	2	3	4	5	6	7	8
3.	Puducherry	855.00	500.00	400.00	200.00	400.00	400.00
4.	Andaman and Nicobar Island						
5.	Dadra and Nagar Haveli/ Daman and Diu						
<b>North East (10% of Total/Allocation)</b>							
1.	Assam						
	a. Assam (BC)						
	b. Assam (Electronics)						
	c. Assam (ARTFED)	462.50	50.00	500.00	500.00	273.00	200.00
2.	Manipur						
	a. Manipur (BC)					85.00	85.00
	b. Manipur (W)			92.95	93.00		
3.	Mizoram						
4.	NEDFI	1000.00	1000.00	1000.00	1000.00	0.00	0.00
5.	Sikkim	458.55	458.50	458.55	458.55	458.55	450.00
6.	Tripura	558.25	600.00	299.10	300.00	295.98	296.00
<b>Total</b>		45091.81	42752.00	38494.20	33808.40	38325.11	28068.56

a. National Allocation is made on the basis of total Population as per Census 2001.

b. More than 10% of total allocation to North-East States made as per Govt. Policy.

\* SCAs of Andhra Pradesh not submitted Annual Action Plan in view of State Govt. Policy.

[English]

### CCTNS Project

\*500. SHRI AJAY KUMAR:

SHRI ASHOK TANWAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of States which have implemented the Crime and Criminal Tracking Network and Systems (CCTNS) project in their respective States, so far;

(b) whether it is a fact that the CCTNS project is running three years behind the schedule;

(c) if so, the details thereof and the reasons therefor;

(d) the number of police Stations that have IT-enabled tracking system to investigate the crimes and track criminals along with the steps taken to upgrade the existing infrastructure to expedite this project, State-wise; and

(e) the corrective steps taken by the Government to set up such system in all the States along with the advisories issued to the States in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH ): (a) All 35 States/UTs of India are in the process of setting up CCTNS. CCTNS pilot launch comprising police Stations and higher offices in 2 districts of each State has been done across 2000 Police Stations nationwide on 04th January 2013.



(b): No, Madam.

(c): does not arise.

(d): As on date, 2839 Sites (Police Stations/Higher offices) out of 18,519 have an IT-enabled tracking system. The State wise break-up of the same is given in the enclosed Statement-I. Funds are being provisioned centrally by Ministry of Home Affairs to ensure that all States/UTs have an IT-enabled tracking system to investigate into crimes and trace criminals.

(e) Corrective steps taken are as follows:

- Visit by MHA/NCRB (National Crimes Records Bureau) teams across various States/UTs to help expedite the project implementation.
- Regular progress review at NCRB through Fortnightly Status, Report and Weekly Status Reports.
- Training workshops for police personnel.
- Periodic meetings with all stake holders of the project - State, System Integrator (SI), State Project management Unit (SPMU), Original Equipment manufacturer (OEM), BSNL and other to address issues.
- Establishment of a dedicated CAS (Core Application Software) helpdesk for support to States prior to O&M (Operation and Maintenance) phase.
- Conduct of review meetings by Home Secretary, Additional Secretary and joint Secretary with Nodal Officers of all State/UTs to provide adequate guidance required for selection of systems integrators.
- Inter head utilization of fund at State/UTs has been allowed for faster implementation.
- Central release of BSNL payment for networking has been processed to improve utilization at State/UTs.
- Expeditious release of adequate funds to System Integrators by the respective States/UTs.
- Expediting the process of verification of hardware by the State Technical Infrastructure Committee (STIC).

- Expediting the process of approval of OEM (Original Equipment Manufacturer) or Product Change Request- States/UTs are taking considerable time to process approval of OEM or product change requests submitted by SIs. All States have been directed to consider such requests urgently based on the merits and expedite them considering the lead time required to procure and delivery of the item.
- Advisories issued by NCRB/MHA for efficient implementation are given in the enclosed Statement-II.

**Statement-I**

S.No.	State/UT	Police Station/Higher Officers (IT enabled)
1	2	3
1.	A and N Islands	2
2.	Andhra Pradesh	217
3.	Arunachal Pradesh	0
4.	Assam	46
5.	Bihar	26
6.	Chandigarh	0
7.	Chhattisgarh	54
8.	Daman and Diu	0
9.	Dadra and Nagar Haveli	
10.	Delhi	0
11.	Goa	0
12.	Gujarat	0
13.	Haryana	38
14.	Himachal Pradesh	0
15.	Jammu and Kashmir	0
16.	Jharkhand	430
17.	Karnataka	1313
18.	Kerala	107

1	2	3
19.	Lakshadweep	0
20.	Madhya Pradesh	5
21.	Maharashtra	69
22.	Manipur	0
23.	Meghalaya	30
24.	Mizoram	63
25.	Nagaland	0
26.	Odisha	48
27.	Puducherry	0
28.	Punjab	0
29.	Rajasthan	38
30.	Sikkim	16
31.	Tamil Nadu	290
32.	Tripura	0
33.	Uttar Pradesh	0
34.	Uttarakhand	0
35.	West Bengal	47
<b>Total</b>		<b>2839</b>

**Statement-II**

Advisories issued by MHA/NCRB:

- Standard Operating Procedure (SOP) for Date Digitization and Date Migration
- Sop for Hardware Procurement and Quality Assurance
- Sop for Site Preparation
- Sop for Handholding
- Sop for Asset management
- Advisory on In-script Keyboard Layout'
- Daily Log template for Digitization
- Scope and Purpose of SI Helpdesk
- Site Readiness and Infrastructure requirements
- Advisory on Pilot Location and GO-Live

- Tracking of activities pertaining to CCTNS Network
- Composition and Terms of Reference of District eMission Team
- Prioritization of activities for CCTNS implementation in States
- Revision of approved Generator Cost
- Procurement of Solar Power Packs
- Revised SPMU Contract and Addendum.
- Advisory on Change in OEM
- Advisory on Police Domain Specific business directory in local language
- Provisioning of CCTNS Connectivity through SWAN
- Date Centre Readiness checklist for CAS Hosting and Network
- Tracking of activities of activities pertaining to CCTNS Network

[Translation]

**Chemical Free Fertilizers To Farmers**

5516. SHRI RAVINDER KUMAR PANDEY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is contemplating to provide chemical free fertilisers to all the farmers across the country i order to stop the growing use of chemical fertilisers, toxic chemicals and pesticides in agriculture; and

(b) if so, the time by which the said proposal is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) and (b) Yes, Madam. The Government is already promoting to use chemical free fertilisers like Biofertilisers and organic manures to farmers in the country through various schemes like National Project on Organic Farming (NPOF), National Horticulture Mission (NHM), Horticulture Mission for North East and Himalayan States (HMNEH), National Project on Management of Soil Health and Fertility (NPMSHF) and Rashtriya Krishi Vikas Yojana (RKVY).

Under National Project on Organic Farming (NPOF) scheme Financial assistance is being provided through capital investment subsidy for agro-waste compost production units, bio-fertilizers/bio-pesticides production units, Assistance upto 25% and 33% of financial outlay upto a ceiling of Rs. 40 lakhs and 60 lakhs is provided as back ended subsidy for establishment of Biopesticides/ Biofertilizers production units and agro waste compost production units respectively; National Horticulture Mission (NHM) and Horticulture Mission for North East and Himalayan States (HMNEH) also provide financial assistance for adoption of organic farming @ Rs. 10,000/- per hectare for maximum area of 4 hectare per beneficiary and for setting up of vermi-compost units @ 50% of the cost, subject to a maximum of Rs.30,000/- per beneficiary, and for organic farming certification @ Rs. 5.00 lakh for a group of farmers covering an area of 50 hectares; National project on Management of Soil Health and Fertility (NPMSHF), financial assistance is provided @ Rs. 500 per ha for promoting use of organic manures; Assistance for promotion of organic farming on different components are also available under Rashtriya Krishi Vikas Yojna (RKVY) for projects formulated and approved by the State Level Sanctioning Committee.

[English]

### Science Cities

5517. SHRI K.P. DHANAPALAN: Will the Minister of CULTURE be pleased to state:

(a) the details of the science cities set up in the country, location-wise;

(b) whether the Government proposes to build more science cities in various parts of the country including Kuravilangad town located in Kottayam district of Kerala;

(c) if so, the details thereof, State/UT-wise;

(d) whether the Government has received land for the purpose, State/UT-wise;

(e) if so, the time by which such cities are likely to be set up in various States including Kerala; and

(f) the details of proposals received by the Government from the various States in this regard and the action taken on each of such proposals, state/UT-wise?

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI): (a) Four Science Cities at Kolkata (West Bengal), Kapurthala (Punjab), Ahmedabad (Gujarat) and Lucknow (Uttar Pradesh) have been set up.

(b) to (f): Setting up of Science Cities is an ongoing activity, based on proposals received from State Governments from time to time, in accordance with approved norms/guidelines, subject to availability of resources. There is a proposal to set up Science City at Guwahati (Assam) for which land has been earmarked by the Govt. of Assam. as regards the State of Kerala, the initial proposal for setting up of Science City at Kottayam has been revised to that of a Science Centre by the Govt. of Kerala on the basis of existing approved norms. Government of Kerala has earmarked 24.4 ha of land for the purpose. The proposal for setting up of Science Centre at Kottayam (Kerala) is at the evaluation stage.

### Tender Coconut Concentrate

5518. SHRI P.C. GADDIGODAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that at an international meet of the Asian and Pacific Coconut Community (APCC), the representatives of some soft drink companies have sought the support of the Cocount Development Board for manufacturing tender coconut concentrate;

(b) if so, the details thereof and the responses of the Government thereon;

(c) whether the Union Government is contemplating to promote the manufacture of tender coconut concentrate by cocount Development Board to provide benefit to the cocount growers; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR ): (a) No, Madam. Soft drink companies have not sought any support from CDB.

(b) Does not arise.

(c) No, Madam.

(d) Does not arise.

[Translation]

### **Corporates in Retail Sector**

5519. SHRI RAM SINGH KASWAN: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether big corporate house of the country engaged in the retail sector are now setting up their retail centres in small cities instead of the metropolitan cities;

(b) if so, the details of the corporate houses which have set up their retail centres in small cities, as on date;

(c) whether these corporate houses are flouting the provisions related to their entry in retail sector at National Level and setting up retail sale centres in small cities; and

(d) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS ): (a) and (b) Organised retailers register their shops/malls with concerned authorities in State/UT Governments. As retail trade is a state subject, no such data is centrally maintained.

(c) and (d) Question does not arise in view of reply above.

### **Ban on Exports**

5520. SHRI MAHENDRASINH P. CHAUHAN: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has imposed any ban on the export of some essential commodities to check price rise;

(b) if so, the details thereof;

(c) whether the Government has carried out any assessment of the impact of such ban on the domestic supply and prices of such commodities; and

(d) if so, the details and the outcome thereof?

THE MINISTER OF STATE OF THE MINISTRY OF

CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS ): (a) and (b): Government has banned the export of edible oils from 17.03.2008 and the ban has since been extended from time to time (except coconut oil, forest based oil and edible oils in branded consumer pack up to 5 kg with a Minimum Export Price of USD 1500 per MT) and pulses from 27.06.2006 which was extended from time to time (except kabulichana and organic pulses and lentils up to the Maximum 10,000 MTs, per Annum). Ban on export of Onion was imposed for short period of time whenever required.

(c) and (d): There has been no formal assessment of the impact of such ban on the domestic supply and prices of the commodities. However, the ban had been a moderating impact on their prices.

[English]

### **Import of Raw Sugar**

5521. SHRI NILESH NARAYAN RANE : Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether The Government has allowed import of raw sugar in country;

(b) if so, the details thereof and the reasons therefor indicating the total quantum, price and import duty along with the terms and conditions on which import of raw sugar was allowed during the last two years, company-wise;

(c) whether the Government has decided to amend the Advance License Scheme for raw sugar import;

(d) if so, whether the Government has since allowed sale of imported raw sugar in domestic market under these amended provisions;

(e) if so, whether this policy has caused an imbalance in price structure between imported raw sugar and the domestic sugar; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS ): (a) and (b): The central Government has allowed import of raw sugar under

Open General License (OGL) from March, 1994. Also, duty-free import of raw sugar is permissible under Advance Authorization Scheme (AAS) (earlier Advance License Scheme (ALS)) to a manufacturer exporter or merchant exporter tied to supporting manufacturer(s) with export obligation against such import.

In order to keep the domestic prices at reasonable level, the Government permitted duty-free import of sugar including raw sugar under OGL with effect from 17.04.2009 upto 30.06.2012. Thereafter, a moderate customs duty of 10% has been imposed with effect from 13.07.2012 which is still in force.

As per directorate Genral of Commercial Intelligence and Statistics (DGCIS), Kolkata, 3.659 lac tons of raw sugar valued at Rs. 982.66 crores and 1.886 lac tons valued at 574.25 crores were imported by sugar mills, merchant-importers during last two sugar seasons 2010-11 and 2011-12 (October-September), respectively. The prices of raw sugar in international market varied from time to time, as such, it is not possible to indicate the price at which such raw sugar was imported.

(c): No, Madam.

(d) to (f): Does not arise.

#### **Integrated Farming System**

5522. SHRIMATI SHRUTI CHOUDHARY : Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has taken steps to promote self sustained integrated farming system model where in ninety per cent of nutrient requirement is met through farm level processing of waste bio-mass produced in the farm itself;

(b) if so, the details thereof along with the progress made by the Government so far, in this direction; and

(c) the action plan prepared in this regard for the 12th five year plan period?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) to (C): Integrated Farming System is promoted under Rainfed Area Development Programme

(RADP), a sub-scheme of Rashtriya Krishi Vikas Yojana (RKVY). Under National Project on Organic Farming (NPOF) financial assistance is provided as back ended subsidy through NABARD for setting up/strengthening of existing bio-fertilizer and/or Bio-pesticide Production Units, @ 25% of total financial outlay or Rs. 40.00 Lakh whichever is less; and for setting up of Fruit and Vegetables Wastes/Agro-wastes Compost Production Units @ 33% of total financial outlay or Rs. 60.00 lakh, whichever is less. Organic farming is also one of the components of National Horticulture Mission (NHM) under which setting up vermi compost units are being promoted for use of waste bio-mass produced in the farms. Assistance for this purpose is provided @ 50% of the cost subject to a maximum of Rs. 30,000 per beneficiary. During XI plan, 2.4 lakh vermi compost units have been set up under NHM. States are free to promote integrated farming system through sustainable nutrient management focusing on organic farming under RKVY. These interventions would be continued in the XII plan also.

[Translation]

#### **Remunerative Price of Sugarcane**

5523. SHRI JAGDISH SINGH RANA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether there are reports/complaints indicating that the sugarcane producers are not getting remunerative price for their produce in the country;

(b) if so, the details in this regard along with the reasons therefor, state-wise;

(c) the steps being taken by the Government to ensure that the farmers get remunerative price for their produce;

(d) whether the sugarcane production in the country is sufficient to meet the domestic demand of sugar; and

(e) if not, the steps taken or proposed to be taken by the Government to bridge the gap between production and requirement of sugarcane and sugar?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a): The Central

Government has not received any report/complaint that sugar cane producers are not getting the Fair and Remunerative Price (FRP) for their produce in the country during the current sugar season.

(b): Does not rise.

(c): The Central Government fixes the Fair and Remunerative Price (FRP) of sugarcane under the provisions of the Sugarcane (Control) Order, 1966. The FRP so fixed is based on the recommendations of the Commission for Agricultural Costs and Prices (CACP) and after consultations with State Governments and other stakeholders. The FRP is a benchmark guaranteed price of sugarcane below which no sugar mill can purchase sugarcane from cane growers. Many sugar producing States announce State Advised Price (SAP), which is generally higher than FRP. Further, the Sugarcane (Control) Order, 1966, also contains necessary provisions for timely payment of cane price to sugarcane farmers for sugarcane supplied by them to sugar mills, and the powers for enforcing the provisions relating to payment of cane price dues are delegated and vested with the State Governments who have the necessary field formations.

(d) The sugarcane production in the current sugar season is estimated at 3345.40 lac tons (2nd advance estimates of the Department of Agriculture and Cooperation) which is sufficient to meet the domestic demand of sugar in the country.

(e) Does not arise.

*[English]*

#### **CRPF Battalion for Chhattisgarh**

5524. SHRI DILIP SINGH JUDEV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal to establish new Central Reserve Police Force (CRPF) battalion for the State of Chhattisgarh;

(b) if so, the details thereof and the present status of the proposal;

(c) whether the State Government has also mooted such proposal in the recent past; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) to (d) At present, the Government has no proposal to establish new Central Reserve Police Force battalions for the State of Chhattisgarh.

*[Translation]*

#### **Production of Coarse Grain**

5525. SHRI GORAKH PRASAD JAISWAL:

DR. SANJAY SINGH:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has formulated any scheme for cultivation of coarse grains on additional one crore hectare of land to increase its production;

(b) if so, the details thereof;

(c) the works undertaken in this direction; and

(d) the extent of success achieved by the Government thereunder?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) to (d) No such scheme has been formulated by Government of India (GOI) for cultivation of coarse grains on additional one crore hectare of land to increase its production. However, cultivation of coarse cereals are promoted under the crop development programmes of GOI, namely, Integrated Scheme on Oilseeds, Pulses, Oil Palm and Maize (ISOPOM), Rashtriya Krishi Vikas Yojna (RKVY) and initiative for Nutritional Security through Intensive Millets Promotion (INSIMP) - a sub-scheme of RKVY by providing support for organizing demonstrations of improved package of practices, supply of certified seeds, seed minikits and supply of micro nutrients and gypsum, farmers training, and promotion of post harvest technologies.

These programmes have improved productivity of coarse grains, which has increased from 1182 kg/ha (2006-07) to 1591 kg/ha during 2011-12.

[English]

**Social Security to Aged, Disabled and Homeless**

5526. SHRI KULDEEP BISHNOI:

SHRI JAI PRAKASH AGARWAL:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government has taken/proposes to; take any steps to bring suitable legislation for providing social security to the aged, disabled and homeless citizens of the country;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether the Government has initiated any scheme for providing financial assistance and welfare measures including payment of pension, housing and health care of the said people; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK): (a) and (b) The Government has enacted the Maintenance and Welfare of Parents and Senior Citizens (MWPSA) Act, 2007 in December 2007 which, inter-alia, makes maintenance of parents and senior citizens by children and relatives obligatory and justiciable through Tribunals; provides for revocation of transfer of property by senior citizens in case of negligence by children/relatives; establishment of old age homes for indigent senior citizens; penal provisions for abandonment of senior citizens; medical facilities for senior citizens; and protection of life and property of senior citizens. The Central Government has also enacted the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995. It provides for education, rehabilitation, employment, non-discrimination and social security for persons with disabilities.

(c) and (d): The Ministry of Social Justice & Empowerment is implementing the Scheme of Integrated Programme for Older Person (IPOP) with an objective to improve the quality of life of senior citizens by providing basic amenities like shelter, food medical care and recreation opportunities etc. The Ministry of Rural Development implements the Indira Gandhi National Old Age Pension Scheme (IGNOAPS) under which pension/

financial assistance is provided to persons belonging to household living below poverty line (BPL) and Indira Gandhi National Disability Pension Scheme (IGNDPS) under which Central assistance is provided for BPL persons with severe or multiple disabilities in the age group of 18-79 years. The Ministry of Health and Family Welfare is implementing the National Programme for Health Care for Elderly (NPHCE) since 2010-11. The basic aim of the NPHCE Programme is to provide separate and specialized comprehensive health care to the senior citizens at various levels of state health care delivery system including outreach services. The Ministry of Housing & Urban Poverty Alleviation is supporting the construction of housing for poor sections of the society in urban areas under the Jawaharlal Nehru National Urban Renewal Mission (JNNURM). The Ministry is also implementing the Interest Subsidy Scheme for Housing the Urban Poor (ISHUP) and the Rajiv Awas Yojana (RAY) for undertaking slum survey, GIS mapping of slum, developing slum information system, GIS-MIS integration and preparation of slum-free City/State Slum-free Plan etc. The Ministry of Rural Development is implementing Indira Awas Yojana Scheme (IAYS) under which financial assistance is provided to Scheduled Castes/Scheduled Tribes, freed bonded labourers and other below the poverty line non-SC/ST rural households for construction of dwelling units in all the States/UTs (except Delhi & Chandigarh).

**New Packaging Norms**

5527. SHRI S.S. RAMASUBBU:

SHRI E.G. SUGAVANAM:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has implemented new packaging norms;

(b) if so, the details thereof;

(c) Whether the manufacturers of Fast Moving Consumer Goods (FMCG) are reportedly resorting to hike in the prices of essential goods in order to adhere to the new packaging norms; and

(d) if so, the details thereof and the action taken by the Government to protect the interests of the consumers?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes madam, Government has amended the Legal Metrology (Packaged Commodities) Rules, 2011 to ensure that 19 commodities of daily use will now be manufactured and sold in standard pack-sizes only. These commodities are (i) Baby food, (ii) Weaning food, (iii) Biscuits, (iv) Bread including brown bread but excluding bun, (v) Un-canned packages of butter and margarine, (vi) Cereals and Pulses, (vii) Coffee, (viii) Tea, (ix) Materials which may be constituted or reconstituted as beverages, (x) Edible Oils Vanaspati, ghee, butter oil, (xi) Milk Powder, (xii) Non-soapy detergents (powder), (xiii) Rice (powdered), flour, atta, rawa, and suji, (xiv) Salt, (xv) Soaps (Laundry Soap, Non-soapy detergent cakes/bars, Toilet Soap including all kinds of bath soap, cakes), (xvi) Aerated soft drinks, non-alcoholic beverages, (xvii) Mineral water and drinking water, (xviii) Cement in bags, (xix) Paint varnish etc. [Paint (other than paste paint or solid paint) varnish, varnish stains, enamels, Paste paint and solid paint, Base paint].

(c) No madam, there is no such report.

(d) Not applicable in view of (c) above.

#### **Raising New Battalions**

5528. SHRI ANANDRAO ADSUL:  
SHRI ADHALRAO PATIL SHIVAJI:  
SHRI GAJANAN D. BABAR:  
SHRI DHARMENDRA YADAV:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has decided to raise 29 battalions comprising around 30,000 persons;

(b) if so, the details and the status thereof along with the time by which all the 29 battalions are likely to be raised;

(c) whether several States have requested the Union Government to frame a new recruitment policy to ensure transparency and objectivity in the selection process for such personnel;

(d) if so, the action taken by the Union Government in this regard; and

(e) the steps being taken by the Union Government to provide infrastructure for the new battalions?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) In 2009, the Government has sanctioned 29 additional Battalions to BSF, out of which 18 battalions have been raised and 11 battalions are scheduled for raising during 2013-14 to 2015-16.

(c) and (d) Recently, no such requests from the State Governments has been received. The recruitment of Constable in Central Armed Police Forces (CAPFs) & Assam Rifles (ARs) has already been revised in order to make the recruitment process fair, efficient, effective and transparent to reduce the scope of subjectivity by maximizing the use of technology in the recruitment process. The salient feature of the revised recruitment scheme for Constables in CAPFs & AR are as under:-

(i) The Recruitment is being made centrally by conducting a single combined examination for all CAPFs & AR through Staff Selection Commission (SSC). Necessary assistance is being provided to candidates through telephone/website/mobile phone/SMS.

(ii) The biometric methods are being used at all stages of the recruitment (in the absence of computer based biometric equipments, thumb impression, digital photograph and any specific identifying marks in the body is used).

(iii) The recruitment process is preferably being video-graphed.

(iv) The application Forms are designed centrally in OMR (Optical Magnetic Recognition) sheet so that it can be scrutinized promptly through computers. The written test consist of only OMR based objective type multiple choice question.

(v) The PET (Physical Efficiency Test) is now only qualifying in nature and does not carry any marks. Also, interviews have been discontinued.

(e) Creation of infrastructure for the new battalions



is an ongoing process. Authorization for infrastructure for these 29 Bns has already been approved at the time of sanction of these new battalions. The construction is carried out based on availability of land and budgetary allocation.

#### **Production of Basmati Rice**

5529. SHRI A.K.S. VIJAYAN : Will the Minister of AGRICULTURE be pleased to state:

(a) the annual production of export quality basmati rice in the country ;

(b) whether the Government has taken note of an Indian Agricultural Research Institute (IARI) study regarding the enormous effect of global warming on the fragrant basmati rice; and

(c) if so, the steps taken by the Government to develop a new heat resistant basmati variety?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR) : (a) The annual production of export quality basmati rice in the country during last five years is around 7 million tonnes.

(b) Yes, Madam.

(c) The efforts of breeding semi-dwarf, high yielding varieties of basmati rice are towards meeting the challenges of changing climatic conditions within the basmati growing regions of Indo Gangetic Plains. Basmati rice varieties such as Pusa Basmati 1, Pusa Basmati 1121, Improved Pusa Basmati 1, Pusa Basmati 6, etc. released by Indian Agricultural Research Institute have been bred to take care of the expected temperature variation in the basmati growing zone. The Indian Council of Agricultural Research has launched a network programme "National Initiative on Climate Resilient Agriculture" since 2011 to develop climate resilient varieties in crops including rice. Recently, Indian Agricultural Research Institute (IARI) has developed a short duration basmati rice variety which matures in 120 days and can be planted in the last week of July to escape high temperature in the initial stage.

*[Translation]*

#### **Uncultivated Land**

5530. SHRI SAJJAN VERMA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has received information regarding farmers leaving their fields uncultivated in various parts of the country including Madhya Pradesh;

(b) if so, the details thereof along with the reasons therefor; and

(c) the measures taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) Government of India, Ministry of Agriculture has not received information about farmers leaving their fields uncultivated in various parts of the country including Madhya Pradesh. About 101.1 million hectare was sown under various crops in Kharif (2012), against an average area of 105.7 million hectare across the country due to drought in certain parts of country. However, during Rabi (2013), area covered under various crops is about 63.9 million hectare against target of 63.0 million hectare across the country. In case of Madhya Pradesh, there has been no shortfall in crop area coverage during Kharif and Rabi (2012-13), rather in both Kharif (2012) & Rabi (2013), crop coverage has been higher by about 1.0 million & 1.6 million hectare respectively under various crops.

(b) and (c) Government of India, Ministry of Agriculture is closely monitoring crop sowing situation in consultation with State Governments and providing assistance for various agricultural activities including inputs required for sustaining agricultural production under all major programmes namely, Rashtriya Krishi Vikas Yojana (RKVY), National Food Security Mission (NFSM), National Horticulture Mission (NHM) etc.

*[English]*

#### **Residential-cum-Office Complex for SSB**

5531. DR. P. VENUGOPAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal to construct residential-cum-office complex for the Sashatra Seema Bal (SSB) near Mahipalpur in New Delhi;

(b) if so, the details thereof;

(c) whether the residents of the area have protested against such proposal; and

(d) if so, the details thereof and the steps taken by the Government/Ministry to resolve the issue?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. P. N. SINGH): (a) Yes Madam. MHA sanctioned Rs. 13.96 crore for construction of office building for various components of Force Hqrs., SSB, at Mahipalpur, Delhi.

(b) The components of office building includes:

- (i) Office building,
- (ii) Site development,
- (iii) Boundry wall with gates,
- (iv) Retaining Wall,
- (v) Motorised gate with sensor,
- (vi) Under ground sump of 2.4 lakh ltr capacity,
- (vii) Overhead tank of 0.6 lakh ltr capacity and
- (viii) Tube Wells-2 Nos.

(c) and (d) No such representation from the residents has been received in this Ministry.

#### **Recruitment of Police Personnel**

5532. SHRI E. G. SUGAVANAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received proposal from the Delhi Police to recruit more police personnel solely for deployment at all metro and major railway stations in the NCT of Delhi; and

(b) if so, the details thereof along with the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF

HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) AND (b) The proposal for creation of manpower for 15 police stations (6 territorial + 1 railway + 8 metro) was received. In view of the total ban imposed by the Ministry of Finance, Department of Expenditure, on creation of Plan & Non-plan posts vide OM Number 7(1)E. Coord/2012 dated 31st May, 2012, the proposal of creation of posts are not being considered at present.

*[Translation]*

#### **Setting Up of KVKs by NGOs**

5533. SHRI BHOOPENDRA SINGH: Will the Minister of AGRICULTURE be pleased to refer to the reply given to U.S.Q. No. 3739 dated 4.9.12 and state:

(a) the name of the NGOs in Madhya Pradesh which have been allowed to set up Krishi Vigyan Kendras (KVKs) by the Indian Council of Agricultural Research (ICAR);

(b) the details of the funds provided to the said NGOs for operating Krishi Vigyan Kendras;

(c) the work performed by these NGOs under the KVK scheme in the State; and

(d) the details of the achievements/results of the work performed by the said NGOs under the said scheme?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) and (b) The names of NGOs allowed to set up Krishi Vigyan Kendras (KVKs) in Madhya Pradesh and details of funds provided to KVKs through these NGOs are given in the enclosed statement-I.

(c) and (d) The work performed by KVKs under these NGOs include conducting on-farm trials, frontline demonstrations, training of farmers and extension personnel and creation of awareness about improved agricultural technology among farmers through extension activities. The year-wise details of the achievements made by KVKs under NGOs in Madhya Pradesh are given in the enclosed statement-II.

**Statement-I**

*The details of the funds provided to KVKs under NGOs in Madhya Pradesh during last four years  
(2009-10 to 2012-13)*

(Rs. in Lakh)

Sl. No.	Name of KVKs	Name of NGOs	2009-2010	2010-2011	2011-2012	2012-2013
1.	Burhanpur	Lok Mata Devi Ahilya Bai Holkar Social National Mission, Burhanpur	75.35	112.21	112.81	49.25
2.	Indore	Kasturba Gandhi National Memorial Trust, Indore	50.25	104.27	74.68	79.00
3.	Raisen	Deendayal Krishi Avam Anusandhan Samiti, Sahara Homes, Shivaji Nagar, Bhopal (M.P.)	40	79.3	68.56	52.00
4.	Ratlam	Shiksha Samiti Kalukheda, Village & Post-Kalukheda, The Jaora, Ratlam (M.P.)	47.85	83.66	78.26	73.75
5.	Satna	Deendayal Research Institute, Chitrakoot, Satna (M.P.)	44.25	88.48	65.3	65.75
6.	Sehore	Central for Rural Development & Environment, Arvind Vihar, Bhopal (M.P.)	46.11	72.07	74.81	48.75
7.	Vidisha*	Shri Malwa Mahila Vikas Samiti, Vidisha (M.P.)	0.00	0.00	0.00	0.00
<b>Total NGOs</b>			<b>303.81</b>	<b>539.99</b>	<b>474.42</b>	<b>368.50</b>

\*KVK, Vidisha is not functional as the matter is sub judice.

**Statement-II**

*Year-wise details of the achievements of the work performed by KVKs under NGOs in Madhya Pradesh during last four years (2009-10 to 2012-13)*

Year	Particulars of work done by KVKs under NGOs					
	No. of On Farm Trials	No. of Front line Demonstrations	No. of Training Programs	No. of Participants of Training programs	No. of Extension Activities	Beneficiaries of Extension Activities
2009-10	85	1015	473	10213	1288	19966
2010-11	77	1189	495	11086	899	23187
2011-12	100	1044	526	12116	1631	28611
2012-13	247	1320	424	10127	2351	25754
<b>Total</b>	<b>509</b>	<b>4568</b>	<b>1918</b>	<b>43542</b>	<b>6169</b>	<b>97518</b>

[English]

### **Report of R & R Sub-Group**

5534. SHRI NARANBHAI KACHHADIA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government has examined/verified the Action Taken Report of the Government of Maharashtra on the decision taken by the Resettlement and Rehabilitation (R&R) Sub-Group of the Narmada Control Authority to consider clearance for further raising the height of the Sardar Sarovar Dam;

(b) if so, the details and the outcome thereof;

(c) if not, the reasons for delay in the matter; and

(d) the time by which a decision is likely to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK): (a) to (d) The Grievance Redressal Authority, Maharashtra in their opinion dated 8.8.2012 had pointed out certain deficiencies with regard to R&R work in that State. The Government of Maharashtra has, subsequently, vide their letter dated 17.1.2013 submitted an Action Taken Report (ATR) in the matter. A committee has been constituted to verify the ATR to assess the ground reality. The Committee has been asked to submit its report by 10th May, 2013. A decision in the matter can be taken after receipt of the report of the said committee.

### **Subsidy under National Horticulture Board**

5535. SHRI SONAWANE PRATAP NARAYANRAO: Will the Minister of AGRICULTURE be pleased to state:

(a) the salient features of the scheme wherein subsidy is provided to farmers for horticulture through the National Horticulture Board;

(b) whether it is compulsory for the farmers to opt for loan from the banks to be eligible for this subsidy;

(c) whether the farmers are deprived of this incentive when they manage to raise crops without bank finances and whether it is an offence; and

(d) if so, the details thereof along with the corrective steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) The salient features for availing subsidy by farmers for horticulture under scheme of National Horticulture Board are given in the enclosed statement.

(b) to (d) As per the approved guidelines of NHB, term loan from a bank is essential for availing back ended subsidy.

### **Statement**

*The salient features for availing subsidy by farmers for horticulture under scheme of National Horticulture Board.*

### **Scheme-1**

Development of Commercial Horticulture through Production and Post Harvest Management of Horticulture Crops

### **Description of components and Pattern of Assistance**

1. **Production related components** : Credit linked projects relating to establishment of hi-tech commercial production units involving any of the following items are eligible for assistance under the component:

- (i) High quality commercial horticulture crops
- (ii) Indigenous crops/produce, herbs, spices
- (iii) Aromatic & Medicinal Plants
- (iv) Seed & Nursery
- (v) Bio-technology, micro-biology, bio-chemistry, bio-diversity & tissue culture
- (vi) Protected cultivators
- (vii) Bio-pesticides
- (viii) Organic fertilizers, organic foods, bio-dynamic farming, vermi-compost

- (ix) Establishment of Hort. Health clinics/laboratories.
- (x) Hydroponics, Aeroponics
- (xi) Beekeeping and its products
- (xii) Mushrooms and its products
- (xiii) Nuts and its products

**Pattern of Assistance:** Credit linked back-ended subsidy @ 20% of the total project cost limited to Rs. 25 lakh per project in general area and Rs. 30 lakh in NE Region, Hilly and Scheduled area. However, for capital intensive and high value crops under protected cultivation and open air cultivation of date palm, olive and saffron subsidy will be @ 25% of project cost with ceiling of Rs. 50 lakh 33% of project cost with ceiling of Rs. 60 lakh for scheduled and hilly areas.

#### II. PHM/Primary Processing related components:

Credit linked projects involving the following items are eligible for assistance under this components:-

- (i) Washing, drying, sorting, grading, waxing, packing, palletizing, freezing units etc.
- (ii) Pre-cooling units/Cool Stores
- (iii) Reefer Van/Containers
- (iv) Specialized Transport Vehicle
- (v) Retail outlets
- (vi) Auction platform
- (vii) Ripening/curing chamber
- (viii) Market yards/rope ways
- (ix) Irradiation/Vapour Heat Treatment unit
- (x) Primary processing of products (fermentation, extraction, distillation, juice vending, pulping, dressing, cutting, chopping, dehydration etc.)
- (xi) National colour and dyes extraction
- (xii) Essential oils, perfumery and cosmetics out of horticulture products
- (xiii) Products out of horticulture waste
- (xiv) Horticulture ancillary industry for promoting indigenous manufacturing of horticulture related farm

tools & machineries, equipments, plastics containers, packaging etc.

- (xv) Adoption of Quality Assurance Systems (HACCP, TQM, ISO, Euro-GAP etc.)
- (xvi) Plastic Crates and Bins, Cartons, Aseptic Packaging and Nets.

**Pattern of Assistance:-** Credit linked back-ended subsidy @ 40% of the total project cost limited to Rs. 50 lacs per project in general area and @ 55% of project cost limited to Rs. 60.00 lakh in Hilly and Scheduled areas. Pattern of assistance for plastic crates will be 50% of the total cost.

#### Scheme-2

#### Capital Investment Subsidy Scheme for construction/expansion/Cold Storages of Horticulture Products

##### Description of components and Pattern of Assistance

**Components:** Credit linked projects relating to Cold Storages including Controlled Atmosphere (CA) and Modified Atmosphere (MA), Pre-cooling units, other Storages for onion, etc., their modernization are eligible for assistance under this component.

**Pattern of Assistance:** The assistance will be as credit linked back-ended subsidy @ 40% of the capital cost of project in general areas and 55% in case of Hilly & Scheduled areas for a maximum storage capacity of 5000 MT per project.

#### Collapse of Buildings

5536. SHRI R. DHARUVANARAYANA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there have been several casualties due to collapse of buildings in the National Capital Territory (NCT) of Delhi;

(b) if so, the details thereof and the number of people killed/injured in this regarding during each of the last three years and the current year;

(c) whether the Government has sought any report in this regard;

(d) if so, the details thereof;

(e) the details of the assistance provided to the

affected families and the steps taken against the persons found guilty for the said mishap; and

(f) the details of the guidelines issued by the Government to civic agencies in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b): The details of people killed/injured in cases of collapse of buildings reported in Delhi for the year 2010, 2011, 2012 and 2013 are as under:

Year	Number of cases	Persons died	Persons injured
2010	03	73	65
2011	11	20	46
2012	11	14	39
2013 (upto 15.04.2013)	03	02	06

(c) and (d): In case of collapse of building at Latifa Park, the Government had sought a report. In this regard, one man Commission under the chairmanship of Justice Lokeshwar Prasad was appointed by the Government under the commission of Inquiry Act, which has already submitted its report.

(e): Financial assistance to the affected families is provided as per the laid down norms. Disciplinary action is initiated against the defaulting officials as per the rules. The details of action taken by Delhi Police against the persons found guilty for the said mishaps are as under:

Year	Persons Arrested
2010	02
2011	12
2012	16
2013 (upto 15.4.2013)	02

(f): As and when any unauthorized construction comes to the notice, necessary action against the same is initiated by the concerned civic agency.

(Translation)

#### Release of Foodgrains

5537. SHRI KAPIL MUNI KARWARIA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has received suggestions to release foodgrains into the market from its godowns to check their increasing prices in the country;

(b) if so, the details thereof and the reaction of the Government thereto along with the quantum of foodgrains likely to be released in the market;

(c) the percentage of foodgrains likely to be stored as strategic/buffer stock;

(d) whether any assessment has been made in regard to likely fall in the prices of foodgrains as a result of the said measures; and

(e) if so, the details and the outcome thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes Madam. Requests have been received from Governments of Jharkhand and Tamil Nadu for allocation under Open Market Sale Scheme (OMSS) Retail. Details are as follows-

State	Request for allocation of wheat under OMSS(D)	Request for allocation of rice under OMSS (D)
Jharkhand	2000 tonnes	900 tonnes
Tamil Nadu	0	75000 tonnes

Under OMSS bulk and retail scheme, 70 lakh tonnes of wheat and 5 lakh tonnes of rice was allocated for the period November, 2012 to March, 2013. However, at present there is no proposal under consideration for making allocations under OMSS.

(c) As on 1.4.2013, details of foodgrains stock available in the Central Pool against the buffer and strategic reserve norms are as follows-

(fig in lakh tonnes)

	Central pool Stocks as on 1.4.2013	Buffer norm on 1.4.2013	Strategic reserve norm as on 1.4.2013
wheat	242.07	40	30
Rice	354.68	122	20

(d) No Madam

(e) Does not arise

**Livestock Insurance Scheme**5538. SHRI KAMESHWAR BAITHA :  
SHRI DEVJI M. PATEL:Will the Minister of AGRICULTURE be pleased to  
state:

(a) the total number of States covered under the

livestock insurance scheme including Jharkhand and  
Rajastha; and(b) the total number of farmers benefited under the  
said scheme during the last three years and the current  
year, State-wise including Jharkhand and Rajasthan?THE MINISTER OF STATE IN THE MINISTRY OF  
AGGRICULTURE AND MINISTER OF STATE IN THE  
MINISTRY OF FOOD PROCESSING INDUSTRIES (DR.  
CHARAN DAS MAHANT): (a) Total 28 States are covered  
under the livestock Insurance Scheme including  
Jharkhand and Rajasthan.(b) Total number of farmers benefited under the said  
Scheme during last three year and current year is given  
in the enclosed Statement.Number of farmers benefits under the Live insurance  
Scheme during the last three year and current year**Statement***Number of farmers benefited under the Livestock Insurance Scheme during the last three years and current year*

(in number)

S.No.	States	2009-10	2010-11	2011-12	2012-13 (Provisional)
1	2	3	4	5	6
1.	Andhra Pradesh	214775	189744	97670	141825
2.	Arunachal Pradesh	59	0	0	200
3.	Assam	10595	16733	17627	20635
4.	Bihar	690	1512	3000	500
5.	Chhattisgarh	2778	3117	3884	0
6.	Goa	0	0	0	0
7.	Gujarat	35877	66453	67018	7623
8.	Haryana	35426	33781	36076	61557
9.	Himachal Pradesh	13435	10242	11995	10844
10.	Jammu & Kashmir	10707	3370	0	0
11.	Jharkhand	156	1599	2201	932
12.	Karnataka	11080	60674	71894	0
13.	Kerala	20500	71894	68623	58736

1	2	3	4	5	6
14.	Madhya Pradesh	19317	28453	16521	18532
15.	Maharashtra	1376	11268	16461	12209
16.	Manipur	230	89	80	0
17.	Meghalaya	734	958	103	90
18.	Mizoram	38	24	9	922
19.	Nagaland	2234	3027	2418	6577
20.	Odisha	36079	12513	21899	35820
21.	Punjab	1032	5326	21436	7385
22.	Rajasthan	8928	15324	19296	14310
23.	Sikkim	1386	1437	565	245
24.	Tamil Nadu	71720	74071	77962	63699
25.	Tripura	461	1951	1644	184
26.	Uttarakhand	1483	3154	2895	2183
27.	Uttar Pradesh	7146	23714	9523	21653
28.	West Bengal	15960	11941	24266	13271
<b>Total</b>		<b>524202</b>	<b>652369</b>	<b>595066</b>	<b>499932</b>

[English]

### Registrar of Newspapers for India

5539. SHRI RAMSINH RATHWA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the details of the steps taken for increasing advertisement tariff, customising eligibility norms for advertisement flexible, patronising language and regional language newspapers, supplying of newsprint at concessional rates etc.;

(b) the total number of large, medium and small newspapers registered with the Registrar of Newspapers for India (RNI) in the country at present, State/UT-wise and language-wise;

(c) the number of such registered newspapers which are being published in the country, State/UT-wise;

(d) whether the Government proposes to open

branch offices of the RNI in different States; and

e) if so, the details thereof, State-wise and location-wise?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) Advertisement rates of Newspapers for Directorate of Advertising and Visual Publicity (DAVP) are fixed by a Rate Structure Committee appointed by Ministry of Information and Broadcasting, taking into consideration all inputs costs and a reasonable profits margin. The rates are applicable to all languages depending only on the circulation of Newspapers. The eligibility criteria for empanelment of Newspapers is laid down in the Advertisement Policy of the Government. The norms prescribed are favourable towards small medium Newspapers and Newspapers printed from J&K, North-East, Andamam & Nicobar Islands and in languages like Urdu, Dogri, Kashmiri, Konkani, Maithili, Sanskrit, Sindhi and Tribal languages, as certified by State Governments.



In the advertisement budget for display advertisements, the policy stipulates the 35% is to be spent on Hindi and 35% on Regional and other language and 30% on English languages. This way the policy encourages regional language newspapers.

Regarding newsprint, RNI issues eligibility certificate to the registered newspapers/periodicals for import of Standard and Glazed newsprint under Open Genreal Licences (restricted) for printing their publications as per newsprint policy declared by Ministry of Commerce from time to time.

(b) and (c) RNI does not register newspapers as Large, Medium or Small. However, the total number of Newspapers registered with RNI in the country, as on 31.3.2013, was 94,175. The number of registered Newspapers, State-wise/UT-wise and Language-wise is given in the enclosed Statement I and II.

(d) and (e) At present, there is no proposal to open branch offices of RNI in different States.

**Statement I**

*List of registered newspapers (State/UT-wise)*

State/UT's	Total
Andaman and Nicobar Islands	80
Andhra Pradesh	5582
Arunachal Pradesh	21
Assam	635
Bihar	1747
Chandigarh	505
Chattisgarh	1113
Dadra and Nagar Haveli	18
Daman and Diu	11
Delhi	11428
Goa	124
Gujrat	4374
Haryana	1554
Himachal Pradesh	285

State/UT's	Total
Jammu and Kashmir	879
Jharkhand	356
Karnataka	5176
Kerala	2945
Lakshadweep	7
Madhya Pradesh	7685
Maharashtra	12478
Manipur	169
Meghalaya	90
Mizoram	173
Nagaland	22
Odisha	1725
Puducherry	132
Punjab	1713
Rajasthan	5438
Sikkim	104
Tamil Nadu	5254
Tripura	141
Uttar Pradesh	14354
Uttrakhand	2874
West Bengal	4983
<b>Total</b>	<b>94175</b>

**Statement II**

*List of registered newspapers (Language-wise)*

Language	Total
Assamese	327
Bengali	3712
Bodo	18
Dogri	7
English	12648

Language	Total
Gujarati	4047
Hindi	37954
Kannada	3889
Kashmiri	4
Konkani	24
Maithili	31
Malayalam	2320
Manipuri	58
Marathi	6566
Nepali	158
Odia	1333
Punjabi	1183
Santhali	16
Sanskrit	82
Sindhi	125
Tamil	3709
Telugu	3691
Urdu	4219
Bilingual	6463
Multilingual	1077
others	514
<b>Total</b>	<b>94175</b>

(Translation)

#### **Intensive Dairy Development Programme**

5540. SHRIMATI KAMLA DEVI PATLE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government has received any proposal from the State Government of Chhattisgarh under the Intensive Dairy Development Programme; and

(b) if so, the details thereof along with the present status of the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) and (b) Department of Animal Husbandry, Dairying & Fisheries has approved a dairy development project under the scheme Intensive Dairy Development Programme (IDDP) in Chattisgarh during 2011-12 covering districts namely Raipur, Rajnandgaon, Mahasamund and Dhamtari with an outlay of Rs.1031.61 lakh. A supplementary project proposal of the above projects was received, which has been approved by the Department during 2012-13, at a cost of Rs. 168.00 lakh additional project activities for these districts.

(English)

#### **Modern Technology in Information and Broadcasting Industry**

5541. SHRI N. CHELUVARAYA SWAMY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the development of information and broadcasting industry is being envisaged by using modern technology at a rapid pace;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) the assessment of the growth rate in this new context for the coming years in comparison to the growth rate during the last three years;

(d) whether the common man has also got benefited by this development; and

(e) if so, the details of the benefits and the share of economic and the share of economic gain therein?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) to (e) Prasar Bharati has informed that Doordarshan has been adopting modern technologies to the extent possible within its available resources. Emphasis in the 11th Plan was primarily on digitalization of existing Studios, establishment of digital transmitters, setting up of HDTV facilities and replacement &

augmentation of old studio, transmitter & satellite broadcast equipment was taken up. In the 12th plan emphasis has been laid on digitalization of terrestrial transmitters, expansion of HDTV, expansion of Doordarshan's DTH and modernization of Doordarshan's network.

As regards, All India Radio (AIR), a number of new technologies in programme production, transmission, archives & information dissemination are now available with convergence in the field of Computers, Communication and Information. AIR has already taken up the digitalization of its studios, and Medium Wave (MW) & Short Wave (SW) transmission, besides adoption of latest technology for its archives in 11th Plan. The schemes for "Digitalization of AIR network" and "Improvement of Facilities" were approved/sanctioned for an amount of Rs. 908.12 Cr. and under these schemes, 207 AIR Stations are being modernized/digitalized, besides strengthening of FM network in the country. These schemes are expected to be completed in the year 2014-15. For Digitalization/Modernization of the remaining facilities, schemes have been proposed under the 12th Plan.

The growth rate in the coming years is likely to remain almost the same as the growth rate during the last three years.

Some of the details of the benefits to the common men are as under:

- i. FM expansion in the country has enabled the common man to receive FM programmes in cheap receiver sets and on Mobile Phones which are easily available.
- ii. Live Audio stream of some AIR Channels has also been provided on website for easy access through Internet.
- iii. 21 radio channels of AIR are available through DD Direct plus DTH platform (Kuband). People can enjoy these programmes in different languages, which can be received in any part of the country through a set top box.
- iv. Multiple source of entertainment through a large number of TV channels, including HD channels,

catering to different languages and genres have been made possible.

- v. The growth of the broadcast sector has generated income and employment opportunities for a large segment of Indians, particularly the youth.

[Translation]

### **Cattle Diseases**

5542. SHRI MAROTRAO SAINUJI KOWASE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government has received any proposals from the States seeking central assistance to check cattle diseases during the last three years and till date;

(b) if so, the details thereof, State-wise; and

(c) the time by which the said proposals are likely to be cleared and funds released in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) to (c) In order to supplement the efforts of State Government for prevention, control and containment of various animal diseases including economically important cattle diseases, the Department is implementing a centrally sponsored scheme 'Livestock Health and disease control (LH&DC). As part of implementation of this scheme, proposals are received from States for seeking assistance to prevent, control and contain animal diseases, under various components of LH & DC Scheme such as Assistance to States for Control of Animal Diseases (ASCAD), Foot and Mouth Disease Control Programme is being implemented in 221 Districts in order to prevent, control and containment of foot & Mouth Disease in the selected States. Under ASCAD, funds are provided to States for prevention and control of economically important animal diseases including control of FMD in those areas, which are not covered under FMD Control Programme.

All the proposals received under the LH & DC scheme have been processed as per the eligibility of the proposals under the scheme guidelines. The details of the funds released to the States/UTs during last three years are given in the enclosed statement.

**Statement**

Details of funds released to the State/UTs during last three years under Assistance to States for Control of Animal Diseases (ASCAD)

(Rs. in lakh)

Sl.No.	States	2010-11	2011-12	2012-13
1.	Andhra Pradesh	0.00	0.00	200.00
2.	Bihar	926.00	400.00	990.53
3.	Chattishgarh	625.00	500.00	500.00
4.	Goa	0.00	0.00	0.00
5.	Gujarat	563.70	0.00	350.00
6.	Haryana	387.69	0.00	0.00
7.	Himachal Pradesh	144.88	147.73	300.00
8.	Jammu and Kashmir	150.00	0.00	250.00
9.	Jharkhand	150.00	100.00	58.93
10.	karnataka	999.59	0.00	600.00
11.	Kerala	250.00	100.00	200.00
12.	Madhya Pradesh	275.00	900.00	851.38
13.	Maharashtra	500.00	260.00	200.00
14.	Odisha	0.00	600.00	300.00
15.	Panjab	226.00	0.00	0.00
16.	Rajasthan	150.00	187.75	100.00
17.	Tamilnadu	0.00	600.00	0.00
18.	Uttar Pradesh	1000.00	700.00	113.17
19.	Uttarakhand	50.00	100.00	113.17
20.	West Bengal	1173.01	0.00	700.00
3601		7570.87	4170.48	711.96
21.	Arunachal Pradesh	94.14	100.00	150.00
22.	Assam	0.00	0.00	400.00
23.	Manipur	0.00	150.00	0.00
24.	Meghalaya	0.00	100.00	0.00
25.	Mizoram	50.00	75.00	100.00
26.	Nagaland	100.00	175.00	125.00

Sl.No.	States	2010-11	2011-12	2012-13
27.	Sikkim	25.00	40.00	0.00
28.	Tripura	286.00	0.00	250.00
2552		555.14	640.00	1025.00
29.	NCT Delhi	0.00	0.00	0.00
30.	Pondicherry	20.00	0.00	10.00
3602		20.00	0.00	10.00
31.	Andaman and Nicobar Islands	10.00	0.00	0.00
32.	Chandigarh	4.00	4.00	6.00
33.	Dadra and Nagar Haveli	0.00	8.27	0.00
34.	Daman and Diu	0.00	0.00	0.00
35.	Lakshadweep	0.00	0.00	0.00
2403		14.00	12.27	6.00
<b>Total</b>		8160.01	4822.75	8252.96

Details of funds released to the State/UTs during last three years under National project on Rinderpest Eradication (NPRE)

(Rs. in Lakh)

Sl.No.	States	2010-11 Released	2011-12 Released	2012-13 Released
1.	Andhra Pradesh	0.00	20.00	35.00
2.	Bihar	0.00	0.00	0.00
3.	Chattishgarh	0.00	0.00	15.00
4.	Goa	5.00	0.00	0.00
5.	Gujarat	16.00	30.00	0.00
6.	Haryana	10.00	0.00	0.00
7.	Himachal Pradesh	0.00	8.00	10.00
8.	Jammu and Kashmir	20.00	0.00	0.00
9.	Jharkhand	10.00	11.50	10.00
10.	Karnataka	15.00	0.00	10.00

Sl.No.	States	2010-11	2011-12	2012-13
11.	Kerala	20.00	20.50	25.00
12.	Madhya Pradesh	43.00	40.00	20.00
13.	Maharashtra	0.00	20.00	23.50
14.	Odisha	0.00	0.00	0.00
15.	Punjab	6.00	15.00	0.00
16.	Rajasthan	0.00	14.00	10.00
17.	Tamilnadu	15.00	16.00	15.00
18.	Uttar Pradesh	20.00	25.00	24.84
19.	Uttarakhand	8.00	0.00	0.00
20.	West Bengal	15.00	30.00	0.00
3601		203.00	250.00	198.34
21.	Arunachal Pradesh	15.00	16.00	12.00
22.	Assam	15.00	15.00	0.00
23.	Manipur	10.00	0.00	0.00
24.	Meghalaya	10.00	13.00	0.00
25.	Mizoram	10.00	0.00	0.00
26.	Nagaland	10.00	16.00	0.00
27.	Sikkim	10.00	10.00	0.00
28.	Tripura	0.00	0.00	0.00
2552		80.00	70.00	12.00
29.	NCT Delhi	0.00	0.00	0.00
30.	Pondicherry	0.00	0.00	0.00
3602		0.00	0.00	0.00
31.	Andaman and Nicobar Islands	5.00	0.00	5.00
32.	Chandigarh	0.00	0.00	0.00
33.	Dadra and Nagar Haveli	0.00	0.00	0.00
34.	Daman and Diu	0.00	0.00	0.00
35.	Lakshadweep	0.00	0.00	0.00
2403		5.00	0.00	5.00
Total		288.00	320.00	215.34

Details of funds released to the State/UTs during last three years under Establishment and Strengthening of existing Veterinary Hospitals & Dispensaries (ESVHD)

Sl.No.	States	2010-11	2011-12	2012-13
1.	Andhra Pradesh	1,420.00	0.00	0.00
2.	Assam	872.00	978.00	0.00
3.	Gujarat	85.40		0.00
4.	Goa	0.00	0.00	75.75
5.	Haryana	200.00	382.38	0.00
6.	Himachal Pradesh	367.50	365.49	0.00
7.	Karnataka	414.38	414.38	751.00
8.	Kerala	768.75	768.75	0.00
9.	Maharashtra	1,000.00	0	600.00
10.	Panjab	400.00	780.00	0.00
11.	Tripura	100.00	0.00	147.05
12.	Uttar Pradesh	534.38	0.00	225.00
13.	West Bengal	700.00	0.00	0.00
14.	Mizoram	233.33	233.33	108.00
15.	Uttarakhand	266.77	0.00	0.00
16.	Tamil Nadu	671.84	0.00	1,242.00
17.	Lakshadweep	20.10	0.00	51.61
18.	Chandigarh	9.90	9.90	9.90
19.	Jharkhand	1,211.03	0.00	0.00
20.	Odisha	154.14	0.00	0.00
21.	Arunachal Pradesh	297.00	232.00	0.00
22.	Rajasthan	0.00	1,037.44	0.00
23.	Sikkim	0.00	143.64	120.00
24.	Bihar	0.00	1,282.58	0.00
25.	Chhattisgarh	0.00	595.58	162.50
26.	Nagaland	0.00	158.40	253.80
27.	Manipur	0.00	428.63	0.00
28.	Puducherry	0.00	30.00	0.00

Sl.No.	States	2010-11	2011-12	2012-13
29.	Madhya Pradesh	0.00	1,391.25	1,389.75
30.	Jammu and Kashmir	0.00	649.64	0.00
31.	Delhi	0.00	0.00	40.00
<b>Total</b>		<b>9,726.50</b>	<b>9,881.36</b>	<b>5,176.36</b>

*Details of funds released to the State/UTs during last three years under foot & Mouth Diseases Control Programme (FMD-CP)*

(Rs. in Lakh)

Sl.No.	States/UTs	2010-11	2011-12	2012-13
1.	Andhra Pradesh	173.50	0.00	457.50
2.	Goa	8.50	0.00	0.00
3.	Gujarat	215.00	417.50	414.67
4.	Haryana	158.50	60.00	0.00
5.	Karnataka	333.05	590.00	637.00
6.	Kerala	130.00	133.60	122.41
7.	Maharashtra	335.00	566.00	637.00
8.	Punjab	147.00	99.47	80.00
9.	Tamil Nadu	257.00	364.60	672.89
10.	Uttar Pradesh	141.45	230.00	222.04
11.	NCT Delhi	0.00	0.00	0.00
12.	Puducherry	4.00	8.00	0.00
13.	Andaman and Nicobar Islands	2.00	0.00	1.50
14.	Dadra and Nagar Haveli	0.00	0.00	0.00
15.	Daman and Diu	0.00	0.00	0.00
16.	Lakshadweep	1.00	0.00	1.00
<b>Total</b>		<b>1906.00</b>	<b>2469.17</b>	<b>2987.50</b>

*Details of funds released to the State/UTs during last three years under National Control Programme on Brucellosis (NCPB)*

(Rs. in Lakh)

Sl.No.	States	2010-11 Released	2011-12 Released	2012-13 Released
1	2	3	4	5
1.	Andhra Pradesh	89.90	0.00	180.00
2.	Bihar	0.00	0.00	0.00
3.	Chattishgarh	0.00	0.00	0.00
4.	Goa	0.00	6.14	0.00
5.	Gujarat	130.70	0.00	0.00
6.	Haryana	22.75	0.00	150.00
7.	Himachal Pradesh	0.00	0.00	0.00
8.	Jammu and Kashmir	0.00	24.65	0.00
9.	Jharkhand	23.42	0.00	0.00
10.	Karnataka	0.00	84.87	91.70
11.	Kerala	40.83	0.00	0.00
12.	Madhya Pradesh	0.00	33.50	0.00
13.	Maharashtra	0.00	614.70	0.00
14.	Odisha	0.00	0.00	0.00
15.	Punjab	98.18	0.00	0.00
16.	Rajasthan	0.00	0.00	90.40
17.	Tamilnadu	92.00	0.00	0.00
18.	Uttar Pr.	262.22	0.00	0.00
19.	Uttarakhand	0.00	0.00	16.02
20.	West Bengal	0.00	0.00	0.00
<b>3601</b>		<b>760.00</b>	<b>763.86</b>	<b>528.12</b>
21.	Arunachal Pradesh	48.05	0.00	26.35
22.	Assam	0.00	338.30	0.00
23.	Manipur	0.00	0.00	0.00
24.	Meghalaya	0.00	18.70	0.00
25.	Mizoram	11.46	0.00	0.00

1	2	3	4	5
26.	Nagaland	0.00	41.18	38.10
27.	Sikkim	0.00	0.00	8.55
28.	Tripura	0.00	0.00	0.00
	2552	59.5084	398.18	73.00
29.	NCT Delhi	0.00	0.00	0.00
30.	Pondicherry	0.00	5.00	0.00
	3602	0.00	5.00	0.00
31.	Andaman and Nicobar Islands	0.00	0.00	0.00
32.	Chandigarh	0.00	0.00	0.00
33.	Dadra and Nagar Haveli	0.00	0.00	0.00
34.	Daman and Diu	0.00	0.00	0.00
35.	Lakshadweep	0.00	0.00	0.00
	2403	0.00	0.00	0.00
	Total	819.51	1167.04	601.12

*Details of Funds released to the State/UTs during  
last three years under National Animal Diseases  
Reporting System (NADRS)*

(Rs. in Lakh)

Sl.No.	States	2010-11 Released	2011-12 Released	2012-13 Released
1	2	3	4	5
1.	Andhra Pradesh	5.00	0.00	0.00
2.	Bihar	5.00	0.00	0.00
3.	Chattishgarh	5.00	0.00	0.00
4.	Goa	5.00	0.00	0.00
5.	Gujarat	5.00	0.00	0.00
6.	Haryana	5.00	0.00	0.00
7.	Himachal Pradesh	5.00	0.00	3.15
8.	Jammu and Kashmir	5.00	0.00	3.15
9.	Jharkhand	5.00	0.00	0.00
10.	Karnataka	5.00	0.00	3.15
11.	Kerala	5.00	0.00	3.15

1	2	3	4	5
12.	Madhya Pradesh	5.00	0.00	3.15
13.	Maharashtra	5.00	0.00	0.00
14.	Odisha	5.00	0.00	0.00
15.	Punjab	5.00	0.00	0.00
16.	Rajasthan	5.00	0.00	3.15
17.	Tamilnadu	5.00	0.00	3.15
18.	Uttar Pradesh	5.00	0.00	3.15
19.	Uttarakhand	5.00	0.00	3.15
20.	West Bengal	5.00	0.00	0.00
	3601	100.00	0.00	28.35
21.	Arunachal Pr.	4.00	2.15	0.00
22.	Assam	4.00	0.00	0.00
23.	Manipur	4.00	0.00	0.00
24.	Meghalaya	4.00	2.15	0.00
25.	Mizoram	4.00	2.15	0.00
26.	Nagaland	4.00	2.15	0.00
27.	Sikkim	4.00	0.00	0.00
28.	Tripura	4.00	0.00	0.00
	2552	32.00	8.60	0.00
29.	NCT Delhi	2.50	0.00	0.00
30.	Pondicherry	2.50	0.00	0.00
	3602	5.00	0.00	0.00
31.	Andaman and Nicobar Islands	0.00	0.00	0.00
32.	Chandigarh	0.00	0.00	0.00
33.	Dadra and Nagar Haveli	0.00	0.00	0.00
34.	Daman and Diu	0.00	0.00	0.00
35.	Lakshadweep	0.00	0.00	0.00
	2403	0.00	0.00	0.00
	NIC	0.00	8.60	28.35
	Total	137.00	8.60	28.35

**Extortion of Money**

5543. SHRI ANJANKUMAR M. YADAV:

SHRI CHANDRAKANT KHAIRE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are reports of extortion of money from traders and industrialists by anti-social elements, mafia and naxalites in many States;

(b) if so, the details thereof along with the total number of such cases reported and the action taken against the guilty during each of the last three years and the current year, State-wise; and

(c) the steps taken by the Union Government to check such cases in future including the details of advisories issued to the State Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. P. N. SINGH): (a) and (b) The data on details of reports of extortion of money from traders and industrialists by anti-social elements, mafia and naxalites in many states are not maintained centrally.

(c) 'Police' and 'public order' being State subjects, action with respect to maintenance of law and order lies primarily in the domain of the concerned State

Governments. The State Governments concerned initiate legal action whenever such instances come to their notice. The Seventh Report of Second Administrative Reforms Commission had recommended setting up of special anti-extortion and anti-money laundering cell by the State Police/State Governments.

**Intrusion of Chinese Citizens**

5544. SHRI RAJENDRA AGRAWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some Chinese citizens have been arrested for illegal intrusion into India;

(b) if so, the details thereof along with the objectives behind the illegal intrusion; and

(c) the details of the action taken by the Government against them, so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) Yes madam, a few Chinese/Tibetan citizens have been apprehended for illegal intrusion into India. Statement showing the details of intruders apprehended by ITBP during the last 3 years along with their objectives behind the illegal intrusion and action taken is enclosed.

**Statement**

S.No.	Name	National	Objective	Action Taken
1.	Cheng Hang Seng	Chinese PLA Person	For Collection of medicinal herbs	Handed over to Chinese PLA authorities on 15.1.10 at Bumla
2.	(i) Neema Shering (ii) Sonam Dorjee (iii) Tashi Dorjee	Chinese National	For Collection of Medicinal herbs	Apprehended in a joint operation of ITBP and Army in Lungar area, Tawang Sector (Arunachal Pradesh) on July 26, 2010. All three intruders were handed over to the Chinese authorities from Bumla Check Post on August 11, 2010.
3.	(i) Sominglum Belai (ii) Lichung Hua	Chinese National	For collection of medicinal herbs	Apprehended by Army patrol. Two suspects were handed over to Chinese authorities from Bathithang



S.No.	Name	National	Objective	Action Taken
				post during border personnel meeting on 10.8.10.
4.	Renzing Phuntso	Chinese/Tibetan	For collection of herbs	Handed over to Chinese Army by Indian Army on 04.07.11 at Bumla
5.	Dondup Tsering	Tibetan	To meet dalai Lama	Pushed back of 21.9.11 at Guyoria, Distt-Along.
6.	Miss Tsumi Lahmo	Tibetan	To meet Dalai Lama	Pushed Back of 21.9.11 at Guyoria, Distt-Along.
7.	Wangchuk	Tibetan	To meet Dalai Lama	Pushed back of 21.9.11 at Guyoria, Distt-Along.
8.	Tashi Tsering	Tibetan	To Meet Dalai Lama	Pushed back of 21.9.11 at Guyoria, Distt-Along.
9.	Tsering Dandue	Tibetan	To meet his relatives/ dalai Lama	Pushed Back on 20.8.11 by Army
10.	Phuchug Phari	Tibetan	Searching for Yarcha-Gumbo a medicinal herbs	Handed over to Chinese Authorities on 08.08.11 by Army
11.	Dawa Phari	Tibetan	Searching for Yarcha-Gumbo A Medicinal herbs	Handed over to Chinese Authorities on 08.08.11 by Army
12.	Chen ke Hong	Chinese/ Tibetan	To meet Dalai Lama	Handed over to chinese delegation at Bumla in Flag meeting on 3.5.12
13.	Navang Dorji	Chinese/ Tibetan	for collection of herbs	Pushed back by Indian Army vide IB letter no.691 dated 4.5.12.

No case of apprehension has been reported during the year 2013 by the ITBP formations.

[English]

#### Recruitment in IB

5545. SHRI ANURAG SINGH THAKUR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of personnel hired by the Intelligence Bureau (IB) every year since 2009;

(b) the number of persons that the IB trained during the said period;

(c) the annual percentage growth of manpower in the IB during the said period;

(d) whether the Government has any proposal to recruit personnel in the IB services from regions affected by terrorism, political and ethnic problems; and

(e) if so, the time by which such personnel are likely to be recruited?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) The number of personnel hired by IB since 2008-09 is as follows:-

2008-09	1330
2009-10	1434
2010-11	1242
2011-12	2112
2012-13	1103

(b) Following number of persons have been trained by IB during the said period:-

Year	Total No. of personnel trained by IB
2009	3224
2010	4134
2011	5470
2012	4970
2013 (23.04.13)	1433

(c) The annual percentage growth of manpower in the IB during the said period is as under:-

Period	Manpower in IB	Growth percentage
2009	15296	-
2010	15818	3.41%
2011	16997	7.45%
2012	18429	8.42%

(d) and (e) The recruitment in IB is done on All India basis, except at the level of Security Assistant/ Executive. No specific regional recruitment is proposed for the present.

**Preservation of Traditional Art Forms  
of South India**

5546. SHRI SURESH KUMAR SHETKAR: Will the Minister of CULTURE be pleased to state:

(a) whether the Government has initiated efforts to preserve the traditional art forms of South India;

(b) if so, the details thereof, State-wise;

(c) the progress made in this direction so far, State-wise including Andhra Pradesh; and

(d) the funds allocated/released/spent by the Union Government/States for the purpose during each of the last three years, State-wise including Andhra Pradesh?

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI ): (a) to (c) Government have set up seven Zonal Cultural Centres (ZCCs). The main objective of the ZCCs is the preservation, promotion and dissemination of the traditional folk arts and culture of the various States/UTs.

Andhra Pradesh is the member State of South Central Zone Cultural Centre, headquartered at Nagpur and South Zone Cultural Centre, headquartered at Thanjavur. These ZCCs have been carrying out various activities and organizing programmes at the national zonal and local levels in accordance with their aims and objectives implemented through following schemes:

1. National Cultural Exchange Programme
2. Guru Shishya parampara Scheme
3. Young Talented Artistes Scheme
4. Documentation of Vanishing Art Forms
5. Theatre Rejuvenation Scheme
6. Shilpagram Activities
7. Loktarang - National Folk Dance Festival, OCTAVE - Festival of the North East.

(d) The Funds for the Zonal Cultural Centres are not released State-wise. However, funds released to south Central Zone Cultural Centre, Nagpur and South Zone Cultural Centre, Thanjavur during the last three years are as under:

Zone	(Rs. in Lakh)		
	Year		
	2010-11	2011-12	2012-13
South Central Zone Cultural Centre, Nagpur	307.97	426.67	489.37
South Zone Cultural Centre, Thanjavur	198.57	176.03	95.04

#### **Intelligent Traffic System**

5547. DR. N. SIVAPRASAD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Intelligent Traffic System (ITS) was introduced keeping in view the tremendous increase in traffic during the Commonwealth games to establish state-of-the-art traffic management system in the National Capital Territory (NCT) of Delhi;

(b) if so, the details thereof;

(c) Whether there are reports indicating lack of planning and diligence on the part of Delhi Police in appointment of the consultant and implementation of ITS resulting in non-implementation of the project and unfruitful expenditure of Rs. 7.50 crore;

(d) if so, the details thereof and the responsibility fixed in this regard; and

(e) the corrective action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (e) The Intelligent Traffic System is yet to be introduced by Delhi Police in NCT of Delhi. However, M/S RITES were appointed as Consultant for the project. The tender for supply, installation, commissioning and maintenance of Intelligence Traffic System (ITS) was floated, but was scrapped due to certain deficiencies.

The Traffic Management and Control Station is an integral part of Integrated Intelligent Security Surveillance

System for which a Consultant namely M/S Price Waterhouse Coopers Pvt. Ltd. (PWC) has already been appointed.

#### **MSP For Cocoon**

5548. SHRI M. SREENIVASULU REDDY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government has received any proposal to provide support price for cocoon to protect the cocoon farmers;

(b) if so, the details thereof; and

(c) the response of the Union Government thereon so far?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) to (c): There were requests from the States of Jammu & Kashmir, Karnataka, Tamilnadu and Andhra Pradesh to provide price support incentives to the sericulture farmers at the time of distress sale of mulberry cocoons in the market. These proposals were examined in the Ministry of Textiles. In view of the small market size, the States were requested to draw a detailed scheme indicating the implementation modalities of operation of the scheme to avoid cartelization of reelers & recycling of the same cocoons and to indicate their commitment to bear some part of the cost. However, no such proposal has been received.

#### **Use Of Cinema Halls By CBFC**

5549. SHRI G.M. SIDDESHWARA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Central Board of Film Certification (CBFC) uses private cinema halls on rent basis for screening of films for certification;

(b) if so, the reasons therefor;

(c) whether the Government does not use its own office/other Government offices for screening of movies for the said purpose;

(d) if so, the reaction of the Government/CBFC thereto;

(e) where the Government proposes to arrange its own office for the said purpose in order to save its funds; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a): Regional Offices of Central Board of Film Certification (CBFC) except Regional Office, Kolkata, use private cinema halls for screening of celluloid films. However, video films are screened in CBFC Offices.

(b) and (c): Due to non-availability of screening facilities for celluloid films in the Regional Offices of CBFC, private cinema halls are used. Regional Office, CBFC, Kolkata has its own screening facility.

(d) to (f): In the 12th Five Year Plan, a provision has been made for installation of digital projection system in CBFC, Mumbai and other Regional Offices.

#### **Misuse Of National Emblem**

5550. SHRI MANICKA TAGORE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware that some political parties are misusing the National Emblem on their letterheads and websites by violating the provisions of the Emblems and Names (Prevention of Improper Use) Act, 1950;

(b) if so, the details thereof; and

(c) the reaction of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a): As per the inputs provided by the Ministry of Consumer Affairs, Food & Public Distribution, Department of Consumer Affairs, no such cases have been received in the Department of Consumer Affairs.

(b) and (c) In view of the above, question does not arise.

#### **PDS Linkage With Aadhaar**

5551. SHRI RAJU SHETTI: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government proposes to link the Public Distribution System (PDS) with the Aadhaar database/cards and also provide direct cash on its basis;

(b) if so, the details thereof; and

(c) the benefits likely to accrue as a result thereof and the time by which it is proposed to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Under the plan Scheme on End-to-end Computerization of Targeted Public Distribution System (TPDS) Operation, States/UTs are required to digitize their beneficiaries' databases. In the process, States/UTs have been requested to seed the 'Aadhaar' numbers wherever available into the digitized database of the beneficiaries. Department has also issued ration card capture form/ data dictionary prepared by National Informatics Centre (NIC) to all States/UTs. These data standards have the provision of seeding of 'Aadhaar' numbers into the ration card database.

Further, under the guidelines issued by the Department for computerization of TPDS, States/UTs have been asked to include TPDS related fields in the data collection exercise being undertaken by Unique Identification Authority of India (UIDAI) appointed Registrars as part of the 'Aadhaar' enrolment.

However, there is no proposal under consideration of the Government for providing cash directly to beneficiaries under TPDS.

(c) Subsequent to linking of ration cards/beneficiary database with 'Aadhaar' number, bogus/ineligible ration card are expected to be eliminated during the process of de-duplication. Further, the use of 'Aadhaar' based authentication at FPS level will ensure proper identification of beneficiaries and distribution of foodgrains only to the intended beneficiaries, thereby reducing leakages/diversions, etc.

Component-I of the Plan Scheme comprises activities, namely, digitization of ration cards/beneficiary and other databases, computerization of supply-chain management, setting up of transparency portal and grievance redressal mechanism. Under the Scheme, States/UTs have been requested to complete the work of digitization of ration cards/beneficiary database by March 2013 and Computerisation of Supply Chain Management by October 2013.

**Criteria For Construction Activities Near  
Protected Mounuments**

5552. SHRI C. RAJENDRAN: Will the Minister of CULTURE be pleased to state:

(a) whether the Government has fixed any norms criteria for carrying out construction activities near protected monuments;

(b) if so, the details thereof;

(c) whether the Government has relaxed the restriction for construction activities within 100 metres of the protected monuments;

(d) if so, the details thereof;

(e) whether the Government is aware that Mahabalipuram in Tamil Nadu has a number of protected monuments and no activity is being undertaken because of the said restriction; and

(f) if so, the details thereof and the steps taken by the Government to address this issue in and around Mahabalipuram?

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI ): (a) and (b) As per the Ancient Monuments and Archaeological Sites and Remains (Amendment & Validation) Act, 2010, and Rules framed thereunder, the Competent Authority is empowered to grant permission for repairs or renovations of buildings or structures located in the prohibited area (100 meters from protected limit) and construction or re-construction or repairs or renovations of any building or structure located in the regulated area (200 meters beyond the prohibited area) of centrally protected monument/area.

(c) and (d) No, Madam

(e) and (f) Yes Madam. so far as restriction on construction related activities are concerned, the interested persons may undertake such activities in the regulated area of the protected monuments after obtaining permission from the Competent Authority. Even in the prohibited area the interested persons may carry out repairs or renovations in the existing buildings after obtaining permission from the Competent Authority. The Government has imposed restrictions on construction activites only in the area within 300 meters of the protected limits of the monuments and hence the interested persons are fee to undertake such activities beyond 300 meters of the monument, subject to other applicabe Laws.

**Joint Venture On Heritage Conservation**

5553. SHRI K. SUGUMAR: Will the Minister of CULTURE be pleased to state:

(a) whether India and Australia have formed a joint venture on heritage conservation in the country;

(b) if so, the details and the salient features thereof;

(c) whether the said initiative woud help to conserve some of the monuments in the country which are in diapidated condition; and

(d) if so the details thereof?

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI): (a) No, Madam.

(b) to (d) Do not arise.

**Serials On Navratna Companies**

5554. SHRI KAUSHALENDRA KUMAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government proposes to make/ telecast 25 minutes TV serial on Navratna and Semi-Navratna companies in English, Hindi and Other regional Languages with the help of different companies;

(b) if so, the details and the purpose thereof; and

(c) the time by which the TV serials are likely to be telecast?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) to (c): Department of Public Enterprises (DPE) has informed that the Department had contemplated a TV series/Films showcasing the good performance of Central Public Sector Enterprise (CPSEs), to be produced by National Film Development Corporation (NFDC). However, the proposal has not been concretized.

#### Coverage Under Farming

5555. SHRI NALIN KUMAR KATEEL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has taken steps to increase the coverage of areas under farming in the country;

(b) if so, the details of the increase in areas under

farming during the last three years, State-wise;

(c) whether the Government has set any target to increase the coverage of areas under farming during the 12th Five Year Plan; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) to (d) Total cultivated area in the country is almost stagnant. The State-wise total cultivated area is given in the enclosed statement. Government of India does not fix the target of cultivated area but fixes the crop production target.

Government of India is implementing various crop development schemes/programmes to improve crop productivity for increasing their production.

#### Statement

##### State-wise Total Coverage under Farming (Total Cultivated area)

(000 Hectares)

State/Union Territory/Year	2008-09	2009-10	2010-11	% Increase/Decrease of 2010-11 over	
				2008-09	2009-10
1	2	3	4	5	6
Andhra Pradesh	13492	13352	13415	-0.6	0.5
Arunachal Pradesh	251	252	253	0.8	0.3
Assam	2889	2889	2889	0.0	0.0
Bihar	6209	6189	6179	-0.5	-0.2
Chhattisgarh	4975	4956	4949	-0.5	-0.1
Goa	144	144	144	0.0	0.0
Gujarat	10681	10681	10681	0.0	0.0
Haryana	3681	3684	3640	-1.1	-1.2
Himachal Pradesh	599	599	599	0.0	0.0
Jammu and Kashmir	803	819	833	3.7	1.7
Jharkhand	2898	2814	2814	-2.9	0.0

1	2	3	4	5	6
Karnataka	11673	11705	11722	0.4	0.1
Kerala	2157	2156	2148	-0.4	-0.4
Madhya Pradesh	15523	15519	15623	0.6	0.7
Maharashtra	18795	18773	18772	-0.1	0.0
Manipur	237	234	348	47.3	49.1
Meghalaya	343	341	342	-0.3	0.2
Mizoram	155	189	197	26.9	4.2
Nagaland	389	420	417	7.1	-0.7
Odisha	6180	5620	5559	-10.0	-1.1
Punjab	4207	4195	4191	-0.4	-0.1
Rajasthan	19117	19030	19584	2.4	2.9
Sikkim	82	82	82	0.0	0.0
Tamil Nadu	6056	6009	5969	-1.4	-0.7
Tripura	258	258	258	-0.2	0.0
Uttarakhand	789	773	766	-2.8	-0.9
Uttar Pradesh	17825	17821	17808	-0.1	-0.1
West Bengal	5581	5579	5565	-0.3	-0.2
Andaman and Nicobar Island	17	17	17	0.4	0.0
Chandigarh	1	1	1	0.0	0.0
Dadra and Nagar Haveli	22	22	20	-11.4	-11.4
Daman and Diu	3	3	3	0.0	0.0
Delhi	35	34	34	-2.3	-0.6
Lakshadweep	3	3	3	0.0	0.0
Puducherry	22	22	22	-2.0	-1.0
All India	156092	155185	155847	-0.2	0.4

Source : Directorate of Economics & Statistics; Ministry of Agriculture.

### Television Rating By DD

5556. SHRI PRATAP SINGH BAJWA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Prasar Bharati has informed Doordarshan (DD) to conduct regular Doordarshan

Audience Research Television Ratings (DART) through Audience Research Units for the rural population;

(b) if so, the details thereof;

(c) whether the DD has been able to produce programmes which are able to score higher on the TRP scale;

(d) if so, the details thereof and the steps taken so far, in this regard;

(e) whether the Prasar Bharati/Doordarshan is considering special television Programme/content for the viewers in the rural areas; and

(f) if so, the details thereof and the steps taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) and (b) Prasar Bharati has informed that Audience Research Unit of Doordarshan conducted weekly Doordarshan Audience Research Television Rating (DART) Panel survey from late 1980 till 2000 with a view to provide feed-back from rural and urban viewers of the country. The survey was again started in 2004 and continued till march, 2009. on the recommendations of 67th Parliamentary Standing committee on Information Technology (2008-2009), weekly DART Panel survey has since been resumed in 18 States for rural areas from September, 2010.

(c) and (d) Prasar Bharati has informed that as per rural DART survey, DD national continues to top the TRP scale in viewership rating. For instance, during the week ending January 6-12, 2013, 45 programmes of DD National were among the 50 top most watched programmes. The copy of the Dart Combined Report (06.01.2013-12.01.2013) is enclosed as statement.

(e) and (f) Prasar Bharati has informed that Doordarshan is telecasting Krishidarshan Programme, funded by the Ministry of Agriculture, under the scheme "Mass Media Support to Agriculture Extension" From it's 18 Regional Kendras in Broadcasting Mode From Monday to Friday so as to benefit the farmer community of India for dissemination of latest technology in agriculture and related areas. This programme focuses on technical aspects by involving experts in the fields of insurance, banking, soil conservation etc.

Doordarshan has also started telecasting agricultural programmes along with Agriculture News Bulletin and Mandi Bhav Bulletis from 36 Narrowcasting Kendras and 180 cluster transmitters twice a week since 2003.



**Statement**

DG : DD AR Unit, New Delhi

DART Combined Report [Week (06.01.2013 to 12.01.2013)]

Market : All India (Rural)

All 4+ Years

Rank	Channel	Timing	Day	Programmes	Genre	C & S		NCS		DD-Direct		Total	
						No.	%	No.	%	No.	%	No.	%
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	DD-National	19.00	SUN	Live Cricket Match	Games	168	7.25	660	47.21	121	15.41	949	21.09
2.	DD-National	08.00	SUN	Rangoli	Songs	139	6.00	566	40.49	134	17.07	839	18.64
3.	DD-National	21.30	SAT	Hindi Feature Film	Film	119	5.14	547	39.13	145	18.47	811	18.02
4.	DD-National	12.00	SUN	Hindi Feature Film	Film	44	1.90	523	37.41	97	12.36	664	14.76
5.	DD-National	11.00	SUN	Ramayan	Bhakti	70	3.02	447	31.97	70	8.92	587	13.04
6.	DD-National	20.30	MON	Sankat Mochan Hanuman	Serial	98	4.23	342	24.46	76	9.68	516	11.47
7.	DD-National	21.00	WED	Pehchaan-Astitva ki Talash	Serial	58	2.50	386	27.61	70	8.92	514	11.42
8.	DD-National	21.30	FRI	Hindi Feature Film	Serial	60	2.59	357	25.54	77	9.81	494	10.98
9.	DD-National	21.00	THU	Pehchann-Astitva ki Talash	Serial	55	2.37	360	25.75	72	9.17	487	10.82
10.	DD-National	22.00	WED	Kanaphosii	Serial	91	8.93	320	22.89	75	9.55	486	10.80
11.	DD-National	20.30	TUE	Sankat Mochan Hanuman	Serial	48	2.07	372	26.61	56	7.13	476	101.58
12.	DD-National	15.30	SUN	Hindi Feature Film	Film	100	4.32	253	18.10	100	12.74	453	10.07
13.	DD-National	21.00	MON	Hum Phir Milenge	Serial	78	3.37	306	21.89	54	6.88	438	9.73
14.	DD-National	21.30	THU	Yaha ke Hum Sikander	Serial	26	1.12	329	23.53	43	5.48	398	8.84
15.	DD-National	21.30	WED	Yaha ke Hum Sikander	Serial	73	3.15	247	17.67	63	8.03	383	8.51
16.	DD-National	14.00	MON	Aashiyana	Serial	64	2.76	257	18.38	53	6.75	374	8.31
17.	DD-National	22.30	WED	Imtihaan	Serial	69	2.98	231	16.52	64	8.15	364	8.09
18.	DD-National	20.30	SAT	Yeh Zindgi Hain Gulshan	Serial	75	3.24	227	16.24	60	7.64	362	8.04
19.	DD-National	21.00	FRI	Ek Kiran Roshni Ki	Serial	51	2.20	259	18.53	50	6.37	360	8.00
20.	DD-National	21.30	MON	Bharat Ki Shaan	Quiz	50	2.16	230	16.45	40	5.10	320	7.11
21.	DD-National	22.00	THU	Armaan	Serial	63	2.72	226	16.17	27	3.44	316	7.02
22.	DD-National	12.30	THU	Shama	Serial	35	1.51	256	18.31	20	2.55	311	6.91
23.	DD-National	14.00	TUE	Ashiyana	Serial	24	1.04	252	18.03	22	2.80	298	6.62

1	2	3	4	5	6	7	8	9	10	11	12	13	14
24.	DD-National	12.30	WED	Shama	Serial	23	0.99	231	16.52	33	4.20	287	6.38
25.	DD-National	22.30	MON	Manjil Apni-Apni	Serial	53	2.29	181	12.95	52	6.62	282	6.36
26.	DD-National	21.30	TUE	Bharat Ki Shaan	Quiz	36	1.55	191	13.66	32	4.08	259	5.76
27.	Star Utsav	19.00	SAT	Geet-Huyi Sabse Parai	Serial	57	2.46	0	0.00	196	24.97	253	5.62
28.	DD-National	09.00	TUE	Jamuniya	Serial	27	1.17	165	11.80	58	7.39	250	5.56
29.	DD-National	20.30	FRI	Kabhi To Milke Sab Bolo	Serial	33	1.42	181	12.95	32	4.08	246	5.47
30.	DD-National	13.00	TUE	Mangalsutra Ek Maryada	Serial	10	0.43	209	14.95	23	2.93	242	5.38
31.	DD-National	10.00	TUE	Bharat Ki Shaan	Quiz	31	1.34	169	12.09	39	4.97	239	5.31
32.	DD-National	14.30	THU	Sukanya Hamari Betiyan	Serial	45	1.94	160	11.44	31	3.95	236	5.24
33.	Life OK	20.00	THU	Devon Ke Dev Mahadev	Mythologi	235	10.14	0	0.00	0	0.00	235	5.22
34.	DD-National	07.00	FRI	Samachar	News	15	0.65	190	13.59	13	1.66	218	4.84
35.	Star Utsav	21.30	WED	Sathiya Sath Nibhana	Serial	60	2.59	0	0.00	158	20.13	218	4.84
36.	DD-National	21.00	TUE	Hum Phir Milenge	Serial	17	0.73	174	12.45	24	3.06	215	4.78
37.	DD-National	12.30	FRI	Shama	Serial	14	0.60	177	12.66	15	1.91	206	4.58
38.	DD-National	09.00	SUN	Chulbali Filme Chatpati Ghupsh	Serial	44	1.90	129	9.23	32	4.08	205	4.56
39.	DD-National	22.30	SUN	Hum Tumko Na Bhool Payange	Serial	55	2.37	107	7.65	42	5.35	204	4.53
40.	DD-National	12.45	SAT	Yaha Ke Hum Sikandar	Serial	17	0.73	167	11.95	19	2.42	203	4.51
41.	DD-National	20.30	THU	Kabhi To Milke Sab Bolo	Serial	31	1.34	140	10.01	31	3.95	202	4.49
42.	DD-National	22.30	TUE	Manjil Apni Apni	Serial	28	1.21	136	9.73	37	4.71	201	4.47
43.	DD-National	10.00	WED	Bharat Ki Shaan	Quiz	31	1.34	150	10.73	18	2.29	199	4.42
44.	DD-National	12.00	SAT	Hum Phir Milenge	Serial	42	1.81	122	8.73	34	4.33	198	4.40
45.	DD-National	22.30	THU	Imtihaan	Serial	35	1.51	130	9.30	30	3.82	195	4.33
46.	DD-National	13.30	SAT	Ek Kiran Roshni Ki	Serial	42	1.81	126	9.01	25	3.18	193	4.29
47.	DD-National	13.00	MON	Mangalsutra Ek Maryada	Serial	15	0.65	149	10.66	26	3.31	190	4.22
48.	Zee TV	20.30	WED	Hitler Didi	Serial	185	7.98	0	0.00	0	0.00	185	4.11
49.	DD-National	12.00	MON	Kul Ki Jyoti Kanya	Serial	9	0.39	158	11.30	17	2.17	184	4.09
50.	Sony	20.30	SAT	Maun Banega Crorepati	Talent	183	7.90	0	0.00	0	0.00	183	4.07

**Funds for Development of Marine Fisheries  
Infrastructure**

5557. SHRI HAMDULLAH SAYEED: Will the Minister of AGRICULTURE be pleased to state: the details of funds released by the Government under the various schemes for fishery activities including development of marine fisheries infrastructure and post-harvest operations, national scheme for welfare of fishermen, strengthening of database and geographic information system of fisheries

sector and for the issuance of biometric ID cards to coastal fishermen up to 2012-13?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): The details of released during Eleventh Plan Period (2007-08 to 2011-12) and in 2012-13 under the following Centrally Sponsored/Central sector Schemes/ Components are as follows:-

(Rs. in Crore)

Sl. No.	Name of the Scheme	Total funds released	
		During 11th Plan Period	During 2012-13
1.	Development of marine fisheries infrastructure and post-harvest operations	307.20	74.58
2.	National scheme for welfare of fishermen	169.28	39.38
3.	Strengthening of database and geographic information system of fisheries sector	28.89	3.79
4.	Insurance of biometric ID cards : Funds released to States/UTs	8.00	-
	Funds released to Central Public Sector Undertaking	25.00	-

**NSG Security Cover to VIPs**

5558. SHRI S. SEMMALAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has provided National Security Guard (NSG) security cover to VIPs/VVIPs in the country;

(b) if so, the details thereof along with the norms adopted to provide security cover to such persons;

(c) the funds incurred for providing NSG protection to such persons during each of the last three years and the current year;

(d) whether the Government has any proposal to review the security cover system provided to VIP/VVIPs; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Yes Madam. National Security Guard (NSG) security cover is provided in consultation with the Central Security Agencies. NSG security cover has been provided to certain highly threatened protectees who face serious threats from militants/extremist groups. At present, NSG security cover has been provided to a total of 17 protectees in the country.

(c) The expenditure incurred on providing NSG security cover is difficult to estimate as it is the State Governments/Union Territory Administration concerned, which provides vehicles, fuel, accommodation and other logistics support.

(d) and (e) The security cover to all central Protectees, as also those State Government protectees who have been provided some component of their security

by the central Government, are reviewed periodically in two high level committees/groups constituted for this purpose in the Ministry of Home Affairs. Security is accordingly upgraded/downgraded/withdrawn/continued on the basis of such review.

#### **Commercialisation in Broadcasting Sector**

5559. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the information and broadcasting sector in the country has been turned into a source of getting financial benefits by its complete commercialisation;

(b) if so, the reaction of the Government thereto;

(c) whether paid news and commercialisation have put a question mark on the authenticity of this sector; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) to (d) There have been media reports that sections of the electronic and print media have received monetary considerations for publishing or broadcasting in favour of particular individuals or organizations or corporate entities. Government is concerned about 'paid News' as it influences the functioning of a free press.

The Press Council of India (PCI) has also studied the phenomenon and has released its 'Report on Paid News'. The Election Commission of India, has strongly condemned the publication of paid news on various occasions as it adversely affects the level playing field during elections, circumvents the election expenditure laws and causes undue influence on voters.

#### **Setting up of ICPs**

5560. SHRI SOMEN MITRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Land Ports Authority of India has approved setting up of integrated Check Posts (ICPs) for better administration and management of entry points/land ports on the land borders;

(b) if so, the details thereof along with the quantum of funds allocated for this purpose, so far; and

(c) the number of ICPs operational so far, and the time by which the remaining ones are likely to be operational?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Yes Madam, the Government has approved setting up of 13 Integrated check Posts (ICPs) at the identified entry points on the international land borders of the country to address security imperatives and for the development and management of facilities for cross border movement of passengers and goods. Land Ports Authority of India (LPAI), a body corporate has been created vide Land Ports Authority of India Act, notified on 1st September, 2010. The ICPs are to be set up and administered by LPAI. Construction of the ICPs is being taken up in two phases as under:

No.	Location	State	Border
1.	Attari	Punjab	India-Pakistan
2.	Raxaul	Bihar	India-Nepal
3.	Jogbani	Bihar	India-Nepal
4.	Agartala	Tripura	India-Bangladesh
5.	Petrapole	West Bengal	India-Bangladesh
6.	Dawki	Meghalaya	India-Bangladesh
7.	Moreh	Manipur	India-Myanmar
<b>Phase - II</b>			
8.	Hili	West Bengal	India-Bangladesh
9.	Chandrabangha	West Bengal	India-Bangladesh
10.	Sutarkhandi	Assam	India-Bangladesh
11.	Kawarpuchiah	Mizoram	India-Bangladesh
12.	Sunauli	Uttar Pradesh	India-Nepal
13.	Rupaidiha	Uttar Pradesh	India-Nepal

Funds amounting to Rs. 708.5 crores have been approved for setting up of ICPs in Phase-1.

(c) ICP Attari, Amritsar has become operational on 13th April, 2012 and four more ICPs are scheduled to become operational in the current financial year.

#### **MSP For Paddy**

5561. SHRI C. SIVASAMI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Minimum Support Price (MSP) for paddy is likely to be hiked marginally by 5 per cent for the next crop starting later this year;

(b) if so, the details thereof;

(c) whether it is also true that the commission for agricultural Costs and Prices (CACP) has recommended MSP for paddy at Rs. 1310 per quintal for the next kharif crop as against Rs. 1250 per quintal last year;

(d) if so, the details thereof; and

(e) the response of the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR ): (a) to (e) Commission for Agricultural Costs and Prices (CACP) has submitted its Report on Price Policy for Kharif Crops of 2013-14 Season recommending Minimum Support Prices (MSPs) of kharif crops, including paddy.

the Government finalises the MSPs recommended by CACP after consultation with the State Governments and concerned Central Ministries/Departments.

#### **New Variety of Seeds**

5562. SHRI S. PAKKIRAPPA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether new variety of seeds are arriving in the agricultural seeds market in the country every year;

(b) if so, the annual percentage of new seeds arrived in the market on average during the last three years;

(c) whether it is a fact that presently all types of

seeds whether authentic or otherwise, are being sold in the market;

(d) if so, whether any reform is needed in seeds market; and

(e) if so, the necessary steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR ): (a) Yes, Madam.

(b) New seeds that arrived in the market during the last three years, on an average, is approximately ten percent per annum.

(c) to (e) The Seed Act, 1966, Seed Rules, 1968 and Seeds (Control) Order, 1983, provides adequate power to the state governments to regulate the quality of seeds that are sold in the market.

#### **Development of Region**

5563. SHRI SHIVARAMA GOUDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has amended and included Article 371J in the Constitution for development of Hyderabad-Karnataka region;

(b) if so, whether the Union Government has announced any special component scheme for the development of the said region; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. P. N. SINGH): (a) Yes, Madam.

(b) No, Madam.

(c) Does not arise.

[Translation]

#### **FDI in Food Processing Industries**

5564. SHRI BADRI RAM JAKHAR: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether inflow of foreign direct investment in

food processing industries has doubled during the year 2013;

(b) if so, the details thereof along with the comparative data for the last three years;

(c) the extent to which it is beneficial to the sector; and

(d) the action taken by the Government for improvement in indigenous production methods by adopting ultramodern technology and upgradation of managerial skill?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) No, Madam.

(b) Inflow of Foreign Direct Investment Statement for the last 3 years including 2012-13 (April to February) are as follows:

Sl.No.	Year (Apr-Mar)	FDI (Rs. Crore)	FDI (US\$ million)
1.	2010-11	5,796.22	1,271.77
2.	2011-12	7,677.74	1,652.38
3.	2012-13 (Apr to Feb)	2,887.03	529.09

(c) Foreign Direct Investment (FDI) complements and supplements domestic investment. FDI brings in, apart from capital, state-of-art technology and best managerial practices, thereby providing better access to foreign technology by the domestic food processing industry.

(d) The Government is implementing the Schemes of Infrastructure Development (with components i.e. Mega Food Parks; Integrated Cold Chain Projects and Abattoirs) Quality Assurance, Codex Standard, R&D and other Promotional activities; Human Resource Development; National Mission on Food Processing and Strengthening of Institutions for promotion and development of Food Processing Sector in the country.

Government has also set up National Institute for

Food Technology Entrepreneurship & Management to offer high quality educational research and management programme specific to the food industry, provide referral advice on food standards, dissemination knowledge on the food sector and provide business incubation facility.

[English]

### Misleading Advertisements

5565. SHRI ADHI SANKAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Advertising Standards Council of India (ASCI) has tied up with TAM Media Research to monitor advertisements in print and on television in a move aimed at checking misleading advertisements;

(b) if so, the details thereof;

(c) whether the move is expected to help the ASCI act on misleading claims by advertisers quickly as the regulatory body is weak; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) and (b) The Advertising Standards Council of India (ASCI) has informed that they have tied up with AdEx, a division of TAM Media Research to conduct National Advertising Monitoring Service (NAMS) which monitors and tracks down potential misleading advertisements published/telecast through print/electronic media. From May 2012, the AdEx has been monitoring newly released advertisements, about 1500 on TV and 45000 in newspapers per month, which may be misleading, false or unsubstantiated. The product and service categories covered are: auto, banking, financial services & insurance, Fast Moving Consumer Goods, consumer durables, educational institutions, health care products & services, telecom and real estate.

(c) and (d) ASCI has informed that this move has helped them to raise suo-moto complaints against more than 650 advertisements.

### Utilisation of Renewable Energy in FPI

5566. SHRI RAVNEET SINGH: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether renewable energy sources are being utilised by the food processing industries/units to meet their energy needs;

(b) if so, details thereof;

(c) whether the Government provides incentives to food processing units for utilising renewable energy;

(d) if so, the details thereof; and

(e) the status of the pilot projects that are being planned in the cold chain industries?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) and (b) Ministry of Food Processing Industries does not maintain the data on use of renewable energy by Food Processing Industries in the country. The present installed capacity of power generation in the country is about 2,12,829 MW which includes 26,920 MW from renewable. This constitutes 12.5% contribution of renewable in the total power installed capacity in the country.

(c) and (d) The Government is giving various fiscal and financial incentives, to all industries including food processing industries, such as capital/interest subsidy, accelerated depreciation, concessional excise and customs duties to encourage the use of new and renewable energy. In addition, various other measures like preferential tariff for purchase of power generated from renewable sources, introduction of Renewable Energy Certificates and Renewable Purchase Obligation have been taken by Government.

(e) State Government of Andhra Pradesh, Assam, Bihar, Madhya Pradesh, Maharashtra and Tamil Nadu have been advised to take up cold storage pilot projects based on biomass/solar energy.

### Communication Agency

5567. SHRI R. THAMARAISELVAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government is considering to set up an exclusive communication agency, which could include television channels and radio stations to publicise its policies and activities;

(b) if so, the details thereof;

(c) whether it is also true that two-thirds of the budget of the ministry is earmarked for Prasar Bharati; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) and (b) At present there is no such proposal for setting up an exclusive communication agency. However, in a workshop held by the Sam Pitroda Committee, wherein various Working Groups were deliberating on different subjects with respect to Prasar Bharati, certain ideas were floated and deliberated upon.

(c) and (d) out of the total allocation of Rs. 3035.65 crores of the Ministry for the financial year 2013-14, the budgetary support by the Government to Prasar Bharati is Rs 2244.02 Crore (Non-Plan-Rs.170.02 Cr and Plan-Rs 514.0 Cr) which is more than two third (73.92%) of the budget of the ministry.

*[Translation]*

### Irregularities in Film Section of DD

5568. SHRI PASHUPATI NATH SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government has noticed any irregularities in the functioning of Doordarshan, particularly the film section;

(b) if so, details thereof ;

(c) whether the Government/ Press Information Bureau (PIB) has conducted any investigation in the said matter;

(d) if so, details and the outcome thereof; and

(e) the action/steps taken/being taken by the Government/PIB against the guilty officials involved in such irregularities?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) to (e) Yes Madam, some complaints alleging undue favour given to certain producers by Doordarshan in selecting their films for telecast on DD channels were received. This Ministry had asked for a detailed investigation into the complaints received. An investigation into the matter was conducted by DG: Doordarshan. The Investigation Report indicated certain deficiencies in the procedure being followed in selection of films.

Press Information Bureau (PIB) has not conducted any investigation related to irregularities in film Section of Doordarshan.

[English]

#### **Export Of Agricultural Commodities**

5569. SHRI MAHABALI SINGH: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether some agricultural commodities are barred from export and futures trading;

(b) if so, the details thereof along with its impact on revenue earning of the country;

(c) whether the Government proposes to liberalise the foodgrain market in the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Export of agricultural commodities are generally governed by domestic availability, national priorities, international prices and related factors. Most of the agricultural commodities are free to export. However, the export of edible oils and pulses are restricted due to mismatch between their domestic production and consumption. The export of pulses is banned (except export of Kabuli chana and 10,000 MT of organic lentils and pulses per annum). The export of edible oils is also banned except following:

(i) Castor Oil

(ii) Coconut oil

- (iii) Deemed export of edible oils (as input raw material) from DTA to 100% EOU.
- (iv) Edible oils from Domestic Tariff Area (DTA) to Special Economic Zones (SEZs).
- (v) Edible oils produced out of minor forest produce.
- (vi) 10,000 MTs of Organic edible oils per annum.
- (vii) Edible oils in branded consumer packs of upto 5 Kgs is permitted with a Minimum Export Price of UDS 1500 per MT.

However, as per the present policy of the Government, export of wheat and non-basmati rice is allowed under Open General Licence (OGL) from privately held stocks since 09.09.2011.

At present, three commodities are under suspension from futures trading on commodity exchanges. These are Tur, Urad and Rice was suspended on 27th February, 2007 and Tur and Urad on 23rd January 2007. Futures trading in these commodities was suspended only as a measure of abundant precaution in the wake of rising prices.

(b) to (d): Information is being collected.

#### **Wheat Based Nutrition Programme**

5570. SHRIMATI ANNU TANDON: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government is considering the expansion of its wheat based nutrition programme to include other local and indigenous grains like bajra, jowar, ragi and millets;

(b) if so, the details thereof;

(c) whether the Government is also considering making the nutrition index the primary barometer of tackling hunger and food insecurity in lieu of calorific intake; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b): Under



the Wheat Based Nutritional Programme, foodgrains alongwith wheat and rice, coarse grains such as Ragi, Maize, Jowar, Bajra are allocated to the States/Union Territories as per the procurement and requirement received from States/Union Territories. During 2012-13, in addition to rice and wheat, a quantity of 0.10 lakh tons of maize and 0.06 lakh tons of jowar and during 2013-14, a quantity of 0.11 lakh tons of maize and 0.06 lakh tons of jowar has been allocated under what Based Nutritional Programme.

(c) and (d): The information is being collected.

#### **Death Sentence**

5571. SHRI PONNNAM PRABHAKAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received proposals from various Organizations to amend the criminal laws to provide death sentence for heinous crimes against women particularly, sexual offences;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c): The Criminal Law (Amendment) Bill, 2013 was formulated after wide ranging consultations with various stakeholders and organizations. The Bill was passed by the Lok Sabha on 19.03.2013 and by the Rajya Sabha on 21.03.2013. The Bill has been assented to by the president of India on 02.04.2013. It has come on the Statute Book as the Criminal Law (Amendment) Act, 2013 (No. 13 of 2013). As per the newly inserted section 376(A) in the India Penal Code, 1860, if in the course of commission of rape, the injury inflicted causes death of a woman or causes the woman to be in persistent vegetative state shall be punished with a minimum imprisonment of twenty years, but which may be extended to life imprisonment which shall mean imprisonment for the remainder of that person's natural life, or with death.

Section 376(E) of IPC also provides death penalty for repeat offenders of the offence of rape.

#### **Pending Cases of Women in Courts**

5572. SHRI NISHIKANT DUBEY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of case of crime against women filed in various courts during each of the last three years and the current year, State-wise;

(b) the number of cases in which decisions judgements have been pronounced by the courts and the number of case still pending during the said period, State-wise; and

(c) the steps taken by the Government to clear all the pending cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. P. N SINGH): (a) to (c) As per information provided by the National Crime Records Bureau, a total number of 203804, 213585 and 228650 cases were reported in the country under crime against women during 2009, 2010 and 2011 respectively. State/UT wise details of cases reported, cases in which trials completed, cases convicted, cases acquitted and cases pending trial at the end of the year under crime against women during 2009-2011 are given in the enclosed statement-I.

A total number of 100611, 108933 and 112368 cases in which trial were completed and 636590, 685708 and 736385 cases of trial pending were reported in the country under crime against women during 2009, 2010 and 2011 respectively.

The Union Government had requested the Chief Justices of High Courts and the Chief Ministers of the States to constitute Fast Track courts for speedy trial of pending rape cases in District / Subordinate Courts having high pendency and to monitor the cases to ensure their timely disposal. State-wise details from eight (08) States are given in the enclosed Statement-II.

**Statement-I**

*Cases Registered (CR), Cases in which trials completed (TC), Cases convicted (CV), Cases Acquitted (AQ) and cases pending trial at the end of the year (PT) under crimes against women during 2009-2011*

SL.	State	2009					2010				
		CR	TC	CV	AQ	PT	CR	TC	CV	AQ	PT
1	2	3	4	5	6	7	8	9	10	11	12
1.	Andhra Pradesh	25569	13791	2668	11123	34981	27244	14772	3166	11606	39066
2.	Arunachal Pradesh	164	45	25	20	1323	190	21	11	10	1411
3.	Assam	9721	2895	622	2273	15182	11555	3203	522	2681	18067
4.	Bihar	8803	4222	788	3434	22868	8471	4201	861	3340	23567
5.	Chhattisgarh	4002	2536	669	1867	17361	4176	3153	860	2293	17721
6.	Goa	164	86	20	66	279	140	78	13	65	328
7.	Gujarat	8009	4109	236	3873	52602	8148	4333	228	4105	55722
8.	Haryana	5312	2992	851	2141	11430	5562	3314	903	2411	12053
9.	Himachal Pradesh	954	484	65	419	3281	1028	386	51	335	3611
10.	Jammu and Kashmir	2624	1379	207	1172	10454	2611	1015	145	870	11062
11.	Jharkhand	3021	2766	1076	1690	5520	3087	2505	618	1887	5552
12.	Karnataka	7852	4004	368	3636	16584	8807	4421	511	3910	19167
13.	Kerala	8049	4839	664	4175	29859	9463	4797	637	4160	33636
14.	Madhya Pradesh	15827	10573	3657	6916	50565	16468	11717	4177	7540	51291
15.	Maharashtra	15048	8105	636	7469	110593	15737	9555	565	8990	114591
16.	Manipur	194	0	0	0	98	190	5	1	4	99
17.	Meghalaya	237	56	12	44	705	261	30	7	23	799
18.	Mizoram	150	133	117	16	147	170	169	159	10	149
19.	Nagaland	46	28	26	2	63	41	49	33	16	53
20.	Odisha	8120	3538	486	3052	32700	8501	4826	485	4341	36509
21.	Punjab	2631	1664	565	1099	6084	2853	1579	497	1082	5970
22.	Rajasthan	17316	5221	2408	2813	39197	18182	4825	2072	2753	43445
23.	Sikkim	41	35	19	16	102	42	12	6	6	145
24.	Tamil Nadu	6051	4418	1596	2822	12363	6708	4572	1749	2823	12558
25.	Tripura	1517	643	87	556	3459	1678	778	95	683	3967
26.	Uttar Pradesh	23254	14946	8555	6391	48666	20169	17283	10307	6976	45418
27.	Uttarakhand	1188	618	397	221	2957	1074	807	499	308	2997
28.	West Bengal	23307	4829	467	4362	94909	26125	4519	435	4084	113793
<b>Total State</b>		199171	98955	27287	71668	624332	208681	106925	29613	77312	6272470

1	2	3	4	5	6	7	8	9	10	11	12
29.	Andaman and Nicobar Islands	92	15	2	13	333	85	5	0	5	396
30.	Chandigarh	150	117	43	74	534	141	171	44	127	453
31.	Dadra and Nagar Haveli	20	7	3	4	85	30	10	6	4	92
32.	Daman and Diu	13	5	0	5	32	14	6	0	6	36
33.	Delhi UT	4251	1441	623	818	10809	4518	1747	586	1161	11490
34.	Lakshadweep	1	2	0	2	6	1	0	0	0	7
35.	Puducherry	106	69	19	50	459	115	69	21	48	487
<b>Total UT</b>		4633	1656	690	966	12258.0	4904	2008	657	1351	12961.0
<b>Total All India</b>		203804	100611	27977	72634	636590	213585	108933	30270	78663	685708

SL.	State	2010				
		CR	TC	CV	AQ	PT
1	2	13	14	15	16	17
1.	Andhra Pradesh	28246	13275	2243	11032	43556
2.	Arunachal Pradesh	171	63	15	48	1454
3.	Assam	11503	4170	762	3408	19623
4.	Bihar	10231	5232	1031	4201	26281
5.	Chhattisgarh	4219	2960	842	2118	18296
6.	Goa	127	53	12	41	380
7.	Gujarat	8815	3856	157	3699	59942
8.	Haryana	5491	3672	952	2720	12219
9.	Himachal Pradesh	997	456	72	384	3795
10.	Jammu & Kashmir	3146	1215	143	1072	12110
11.	Jharkhand	3132	1947	719	1228	5838
12.	Karnataka	9594	5244	488	4756	21392
13.	Kerala	11288	4692	580	4112	38226
14.	Madhya Pradesh	16599	14472	5027	9445	48683
15.	Maharashtra	15728	9559	625	8934	117765
16.	Manipur	247	6	4	2	99
17.	Meghalaya	269	49	4	45	903
18.	Mizoram	167	101	84	17	181

1	2	13	14	15	16	17
19.	Nagaland	38	39	34	5	44
20.	Odisha	9433	4862	564	4298	40646
21.	Punjab	2641	1472	448	1024	6280
22.	Rajasthan	19888	5760	2355	3405	47082
23.	Sikkim	55	37	18	19	144
24.	Tamil Nadu	6940	3818	1316	2502	13073
25.	Tripura	1358	857	89	768	4495
26.	Uttar Pradesh	22639	17007	10204	6803	44406
27.	Uttarakhand	996	506	305	201	3209
28.	West Bengal	29133	4891	448	4443	132208
<b>Total State</b>		223091	110271	29541	80730	722330
29.	A&N Islands	51	1	1	0	450
30.	Chandigarh	156	90	24	66	466
31.	D&N Haveli	18	8	1	7	101
32.	Daman & Diu	11	3	1	2	38
33.	Delhi UT	5234	1964	687	1277	12479
34.	Lakshadweep	0	4	2	2	4
35.	Puducherry	89	27	9	18	517
<b>Total UT</b>		5559	2097	725	1372	14055
<b>Total All India</b>		228650	112368	30266	82102	736385

\* Total crimes against women includes heads: Rape, Kidnapping & Abduction of Women and Girls, Dowry Deaths, Molestation, Sexual Harassment, Cruelty by Husband and relatives, Imporation of Girls, Immoral Traffic (Prevention) Act, 1956, Dowry Prohibition Act, 1961, Indecent Representation of Women (P) Act, 1986, Sati Act 1987

Source: Crime in India

#### Statement-II

SL.	Name of the State	Number of fast Track courts proposed to be set up for trial of rape cases	No. of Fast Track Courts set up so far for trial of rape cases along-with the copies of the notification issued for setting up of these courts
1	2	3	4
1.	Andhra Pradesh	23	As of now, no FTCs are set up for trial of rape cases. However the High Court of Andhra Pradesh has earmarked 27 existing courts for trial of such cases

1	2	3	4
2.	Chattisgarh	16	16
3.	Delhi	05	05
4.	Gujarat	A committee comprising of two Hon'ble judges of Gujarat High Court has been constituted on 15.01.2013 to consider the issues relating to setting up of Fast Track Courts for trial of the pending rape cases and the same is under consideration	
5.	Jharkhand	Under Cosideration before Hon'ble Court.	09 courts of the District And Additional Sessions / Judges / Additional Judicial commissoner have been designated as the Fast Track Courts for trial of rape cases in the Judgeships of Ranchi, Bokaro,Dhanbad, Deoghar, Garhwa, Gumla, Hazaribagh, Jamshedpur, sahebganj
6.	Jammu and Kashmir	08	High Court earmarked the five existing Courts in the State for trial of rape case
7.	Madhya Pradesh	No. However from amongst existing cadre strenght, one of the Additional Sessions Judges of 9 places (Betul, Bhopal, Chhindwara, Indore, Jabalpur, Raisen, Rewa and Satna) have been designated for trial of offences related to the rape, gang-rape and rape with murder.	52 Additional posts of district judge shall be created for the purpose and if these posts are created High Court may consider designation of one Additional Sessions Judge, for trial of offences related to rape, gang-rape and rape with murder. High Court has issued effective instructions to all the Sessions Judges in the State of M.P. for expeditious disposal of cases related to the offences of rape, gang-rape and rape with murder.
8.	Kerala	3	

[Translation]

**Packaged Drinking Water**

5573. SHRI DATTA MEGHE:  
SHRI P. C. GADDIGOUDAR:  
SHRI M. SREENIVASULU REDDY:  
SHRI RAVNEET SINGH:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the details of the standards fixed by the Bureau of Indian Standards (BIS) for packaged drinking water;

(b) whether the Government has received reports/complaints regarding illegal sale of packaged drinking water in violation of the quality norms and without any valid licences;

(c) if so, the details thereof and the reaction of the Government thereto indicating the number of such

complaints received along with the steps taken thereon during each of the last three years and the current year, State-wise;

(d) whether any mechanism is in place to check the quality of packaged drinking water; and

(e) if so, the details thereof indicating the number of samples tested and the outcome thereof during the said period alongwith the corrective steps taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS): (a): Bureau of Indian Standards (BIS) has formulated following Indian Standards on Packaged Drinking Water:

- IS 14543:2004 Indian Standard - Packaged drinking water (other than natural mineral water) - Specification (First Revision).
- Is 14543:2004 prescribes the requiremnets, methods of sampling and test for drinking water (other than natural mineral water) offered for sale in packaged form.

(b) and (c): Yes, Madam. Total 282 complaints have been received regarding illegal sale of packaged drinking water. Action have been taken by the concerned State/ Union territory Governments, which includes suspension of manufacturing activities, seizure of the products and prosecution under food Safety and Standards Act, 2006.

(d) and (e): BIS ensures the quality of Packaged Drinking Water manufactured by its licensees through a well-defined certification scheme wherein regular surveillance is done of the licensees by factory inspections and drawing of samples from factory & market and their independent testing to check the conformity of the product to relevant Indian Standards. If such licensees are found not meeting the norms prescribed in the relevant Indian Standards, actions like warning, stop marking, deferment of renewal of licence, expiry of licence and cancellation of licence are taken. such actions depend on the seriousness of default and/or frequency of recurrence of failures or unsatisfactory operation of the licence. The details of number of samples drawn and outcome thereof are givein in the statement.

**Statement**

S.No.	Action Taken	Period (2010-2011)	Period (2011-2012)	Period (2012-2013)	Current Year 1 April-22April 2013
1	2	3	4	5	6
1.	No. of Samples Drawn	23	50	59	10
2.	No. of Samples found Failing	4	0	1	0
3.	No. of Warning letters issued	3	0	1	0
4.	No. of stoppage of marking due to failure of samples and unsatisfactory performance	1	0	1	0
5.	No. of Licences Cancelled/Expired/ Not renewed	0	0	0	0

**Revival of Closed Coal Mines**

5574. SHRI BHAUSAHEB RAJARAM WAKCHAURE:

SHRI YASHBANT LAGURI:

SHRIMATI RAMA DEVI:

Will the Minister of COAL be pleased to state:

(a) whether several mines of the Coal India Limited have been closed down;

(b) if so, the details thereof during the last three years and the current year, State and subsidiary-wise;

(c) whether the Government has examined the

proposal regarding the viability of these mines or made efforts for the revival of these units before taking the decision to close them down; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): (a) and (b) Certain mines of Coal India Ltd. have been closed down/discontinued/abandoned mainly due to reasons like exhaustion of extractable reserves, depletion of resources etc. State and subsidiary-wise details of close/abandoned/discontinued mines of Coal India Limited during the last three years and the current year (upto September 2012) are as follows:

Subsidiary	Year	Name of Mine	State
BCCL	2010-11	Madhuban UG	Jharkhand
CCL	2011-12	Karkata OC	Jharkhand
WCL	2009-10	Pathakhera I Gajandoh	Madhya Pradesh
	2011-12	Pathakhera II	(MP)
SECL	2009-10	Jainagar 5 & 6	Chhattisgarh
		Kotma West OC	MP
	2010-11	Banki 9 & 10	Chhattisgarh
		New Amlai	MP
2011-12	Anjan Hill	Chhattisgarh	
	Chhal Incline Pawan Incline B Seam UG	Chhattisgarh	
NEC	2010-11	Baragolai UG	Assam

(c) and (d): Several mines are closed due to exhaustion of reserves. Therefore, reviving of these mines is not possible. However, the mines closed due to techno-economic reasons like adverse geo-mining conditions, safety reasons, etc. can be revived if suitable technology which is economically viable is available in future.

#### Deaths in Police Custody

5575. SHRI GORAKHNATH PANDEY:

SHRI ASHOK KUMAR RAWAT:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government maintains the data with regards to the custodial deaths of Scheduled Castes, Schedules Tribes, Other Backward Classes, Minorities etc.;

(b) if so, the details thereof, separately during each of the last three years and the current year, State-wise;

(c) the percentage in respect of the said categories, out of the total custodial deaths in the country, State-wise; and

(d) the preventive measures taken by the Government in this regard, particularly for these categories?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) No such data is Centrally maintained by the Government. However, State-wise details of custodial deaths in police custody, registered by the National Human Rights Commission (NHRC), during the period 2010-11 to 2012-13 are given in the enclosed Statement.

(b) and (c) do not arise in view of reply at (a) above.

(d) As per the Seventh Schedule of the Constitution of India, "Police" and "Public Order" are State Subjects. As such, it is for the State Governments to take action in such crimes. The Central Government issues advisories, while the NHRC issues guidelines and recommendations to be followed by the States/UTs in all cases of deaths in the course of police action. In addition, workshops/seminars are also organized by NHRC from time to time for sensitizing officers in State Governments for better protection of human rights and particularly, protection of rights of persons in custody.

#### Statement

Statewise Total No. of Cases Registered Regarding Death in Police Custody (INTIMATION) During The Last Three Years

State's/UT's	2010-11	2011-12	2012-13
Andaman and Nicobar	0	1	0
Andhra Pradesh	14	13	16
Arunachal Pradesh	0	0	2
Assam	7	4	9
Bihar	6	8	2

State's/UT's	2010-11	2011-12	2012-13
Chhattisgarh	1	5	5
Delhi	3	1	2
Goa	2	0	1
Gujarat	9	5	22
Haryana	3	3	2
Himachal Pradesh	0	3	0
Jammu and Kashmir	2	3	0
Jharkhand	6	6	5
Karnataka	5	2	4
Kerala	2	1	6
Madhya Pradesh	5	8	3
Maharashtra	31	20	20
Manipur	1	1	1
Meghalaya	0	0	0
Mizoram	2	1	0
Nagaland	1	0	1
Odisha	7	4	5
Puducherry	0	3	0
Punjab	6	6	3
Rajasthan	2	3	4
Tamil Nadu	6	7	10
Tripura	1	0	0
Uttar Pradesh	15	16	11
Uttarakhand	4	1	0
West Bengal	5	5	9
<b>Total</b>	<b>146</b>	<b>128</b>	<b>143</b>

#### **Electricity To Private Borewells**

5576. SHRI P.L. PUNIA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union government has received a proposal to the tune of Rs. 137.73 crores from the State Government of Uttar Pradesh for providing electricity to

private borewells under the Rashtriya Krishi Vikas Yojana; and

(b) if so, the details thereof and the action being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) and (b) The proposal for electrification of private tubewells costing Rs. 137.73 crore was taken up by the State Government of Uttar Pradesh last Year. However, the same was not agreed to as it was not in accordance with the guidelines of Rashtriya Krishi Vikas Yojana (RKVY).

[English]

#### **Safe City Project**

5577. SHRI P. KUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the government has launched 'safe city' project in six big cities of the country including the NCT of Delhi;

(b) if so, the details thereof and the salient features of the said project; and

(c) the total funds granted in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) The Central Government has approved Mega City Policing (Safe City Project) as a sub-set of Modernisation of State Police Forces (MPF) Scheme to be implemented in six cities with a provision of Central Share of Rs. 432.90 crore to be provided in two years under Non-plan. The requirements of the police forces of six cities, namely, Ahmdabad, Bengaluru, chennai, Hyderabad, Kolkata and Mumbai are to be funded on 60:40 Centre:State cost sharing basis from the current financial year 2013-14. the Ministry of Home Affairs has issued detailed guidelines dated 28.2.2013 to the State Governments where the six Mega cities are located regarding Safe City Project. The primary emphasis of Sate City Project is on Upgradation of basic infrastructure, to improve availability of modern weaponry, communication



equipment, cover the cities with CCTV network, upgrade the Dial 100 System, engage modern highway patrol cars, etc. The NCT of Delhi is being funded separately under a Modernization Scheme for Union Territories.

[Translation]

### Price Of Milk

5578. SHRI ARJUN ROY:  
SHRI ANANTKUMAR HEGDE:  
SHRI RAJIV RANJAN SINGH ALIAS  
LALAN SINGH:  
DR. MURLI MONOHAR JOSHI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that huge capital investment has been made by the domestic/multinational companies for the expansion of the dairy industry;

(b) if so, the details thereof during the last three years and the current year;

(c) whether despite huge investment in the sector and increased production, the selling price of milk to the consumers is continuously increasing;

(d) if so, the quantum of increase in milk production registered during the period from 2004-05 to 2012-13 along with the increase in milk prices; and

(e) the other steps taken by the government to increase the production and stabilise the price of milk in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) and (b) Department of Animal Husbandry, Dairying & Fisheries have no information regarding huge capital investment made by the domestic/multination companies for the expansion of the dairy industry.

(c) and (d) Increase in selling prices of milk is mainly attributed to increase in its cost of production. the details of milk production in India along with wholesale Price Index of milk (base year 2004-05=100 from 2004-05 to 2012-13 is as given below:

year	Milk Production (Million Tonnes)	Wholesale price Index
2004-05	92.5	100.00
2005-06	97.1	101.01
2006-07	102.6	108.98
2007-08	107.9	114.58
2008-09	112.2	123.24
2009-10	116.4	146.41
2010-11	121.8	175.88
2011-12	127.9	194.01
2012-13	133.79*	208.10

\*Anticipated

(e) The department of Animal Husbandry, Dairying and Fisheries, Government of India is implementing the following schemes to enhance the production of milk in the country which also contributes to stabilize the milk prices:

- (i) National Dairy Plan-Phase-I
- (ii) Intensive Dairy Development Programme
- (iii) Strengthening Infrastructure for Quality and Clean Milk Production
- (iv) Dairy Entrepreneurship Development Scheme
- (v) National Project for Cattle and Buffalo Breeding
- (vi) Livestock Health and Disease Control
- (vii) Fodder and Feed Development scheme

[English]

### Coconut Bank

5579. SHRIMATI J. HELEN DAVIDSON: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Coconut Development Board has constituted any coconut bank in the country;

(b) if so, the details thereof, State-wise; and

(c) the manner in which these banks are likely to benefit the coconut growers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) No, Madam. The coconut Development Board has not constituted any coconut bank in the country.

(b) and (c) Does not arise.

#### **Growth Of Media And Entertainment Industry**

5580. SHRI A. GANESHAMURTHI:

SHRI EKNATH MAHADEO GAIKWAD:

SHRI BHASKARRAO BAPURAO PATIL

KHATGAONKAR:

SHRI ANAND PRAKASH PARANJPE:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the media and entertainment industry is expected to register significant growth by 2017;

(b) if so, the details thereof;

(c) whether lack of adequate trained talent is affecting the Indian media industry;

(d) if so, the reaction of the Government thereto; and

(e) the corrective steps taken by the Union Government to attract adequate trained professionals in this sector?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) to (e) As per FICCI-KPMG India, Media & Entertainment (M&E) Industry Report 2013, the Indian M&E industry is estimated to achieve a Compound Annual Growth Rate of 15.2% to reach Rs. 1661 billion by 2017. It has been pointed out in the report that there are gaps in the availability of skilled M&E professional. The report states that the growth of the industry has been hampered by a talent crunch across sectors.

In view of the demand for qualified talent in the M&E sector, the government has initiated a series of measures. It is expected that these measures would enhance the supply of skilled manpower in the M&E sector. The measures initiated so far are as follows:-

(i) The Indian Institute of Mass Communication has

been expanded with the opening up of four new Regional Centres at Jammu, Kottayam, Aizawl and Amravati. This is apart from the main Campus at New Delhi and the existing Regional Centre at Dhenkanal.

(ii) Two full fledged Institutions in Film & TV sector - Film and Television Institute of India, Pune & Satyajit Ray Film & Television Institute in Kolkata have been set up to provide quality manpower in the relevant domains of the film and TV sectors.

In addition to the above measures, the Government has taken the initiative to address the need of skilled manpower by creating National Skill Development Corporation (NSDC), a Special Purpose Vehicle. The NSDC, in turn, has approved and funded the setting up of Media & Entertainment Skills Council by Federation of Indian Chamber of Commerce and Industry (FICCI) covering the segments of TV, Print, media, films, radio, music, animation, gaming and advertising.

[Translation]

#### **Review Of Distribution System**

5581. SHRI GANESHRAO NAGORAO DUDHGAONKAR: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government proposes to review the present procurement/distribution policy to cut food subsidy;

(b) if so, whether the Government proposes to prescribe a limit on procurement of foodgrains from farmers under the Decentralised Procurement Scheme;

(c) if so, the details thereof and the reasons therefor; and

(d) the steps being taken by the Government to ensure storage facility for the excess foodgrains?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS): (a): No, Madam.

(b) and (c): No, Madam. As per the existing procurement policy, the Central government extends price support to paddy and wheat through the food Corporation

of India (FCI) and State Agencies. All the foodgrains conforming to the prescribed specifications offered for sale at specified centers during/within the predecided marketing season are bought by the public procurement agencies at the Minimum Support Price (MSP). The farmers have the option to sell their produce to FCI/State Agencies at the MSP or in the open market as is advantageous to them. This policy is followed uniformly in all the States, irrespective of their following the Decentralised mode of procurement or not.

(d) To increase storage capacity for foodgrains procured for the Central Pool and to reduce the Storage under Cover and Plinth(CAP), the Government has formulated the Private Entrepreneur Guarantee(PEG) Scheme for construction of storage godowns through private entrepreneurs, central warehousing Corporation (CWC) and state Warehousing Corporations (SWCs). Under the Scheme, a capacity of about 197 lakh tons is to be created in 19 States. For construction of the storage capacity under the Scheme, CWC/SWCs/State Government agencies are appointed as implementing agencies on behalf of FCI.

### Supply Of Seeds

5582.DR. KIRODI LAL MEENA: Will the Minister of AGRICULTURE be pleased to state:

(a) the details of demand of seeds in the country and the total seeds supplied by the Government agencies during each of the last three years, State-wise;

(b) whether due to unsatisfactory supply of seeds by the Government agencies farmers are forced to purchase substandard low yielding seeds from the market;

(c) if so, the details thereof;

(d) whether the Government has reviewed production and supply of seeds during the current year; and

(e) if so, the details and the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) to (e): The State-wise details of demand of seeds in the country and seeds made available by the Government agencies during each of the last three years are given in the enclosed Statement-I. Production of certified/quality seeds in the country during the last three years has been more than the demand.

the production/availability of certified/quality seeds for Kharif-2013 in the country is 153.94 lakh quintals against the demand of 139.87 lakh quintals, the details are given in the enclosed statement-II

### Statement-1

*Details of demand and availability/supply certified/quality seed by Government Agencies and Private during last three years*

(Qty., in Lakh Qtls.)

State	2010-11				2011-12			
	Demand	Availability			Demand	Availability		
		Govt. Agencies	Private	Total		Govt. Agencies	Private	Total
1	2	3	4	5	6	7	8	9
Andhra Pradesh	44.01	40.59	14.43	55.02	48.04	47.32	22.19	69.51
Arunachal Pradesh	0.11	0.11	0.00	0.11	0.12	0.12	0.00	0.12
Assam	7.05	2.00	5.05	7.05	9.61	4.27	5.34	9.61
Bihar	13.13	7.07	6.61	13.68	15.80	8.11	8.95	17.06
Chhattisgarh	5.07	5.45	0.56	6.01	6.27	4.81	1.20	6.01

1	2	3	4	5	6	7	8	9
Goa	0.05	0.05	0.00	0.05	0.05	0.05	0.00	0.05
Gujarat	8.11	2.65	6.56	9.20	13.76	3.32	10.82	14.14
Haryana	11.35	3.54	10.56	14.10	10.85	4.34	11.27	15.61
Himachal Pradesh	2.28	1.59	0.77	2.37	1.64	1.44	0.20	1.64
Jharkhand	3.39	2.46	2.78	5.25	5.65	1.01	0.00	1.01
Jammu and Kashmir	1.14	0.91	0.23	1.14	1.16	0.97	0.31	1.28
Karnataka	11.04	10.99	4.32	15.30	11.60	8.36	5.11	13.48
Kerala	1.20	1.32	0.00	1.32	1.20	1.09	0.00	1.09
Madhya Pradesh	23.52	13.61	17.47	31.08	29.16	18.91	14.21	33.12
Meghalaya	0.15	0.14	0.01	0.15	0.18	0.16	0.02	0.18
Maharashtra	27.04	12.84	14.93	27.78	27.30	13.84	15.76	29.60
Manipur	0.13	0.13	0.00	0.13	0.16	0.16	0.00	0.16
Mizoram	0.03	0.03	0.00	0.03	0.01	0.01	0.00	0.01
Nagaland	0.19	0.19	0.00	0.19	1.41	0.47	0.00	0.47
Odisha	6.86	7.64	0.00	7.64	8.35	6.24	0.00	6.24
Puducherry	0.11	0.11	0.00	0.11	0.11	0.11	0.00	0.11
Punjab	13.28	2.00	13.18	15.18	13.59	2.52	15.30	17.82
Rajasthan	18.42	9.63	9.62	19.25	20.42	12.95	12.04	24.99
Sikkim	0.08	0.08	0.00	0.08	0.06	0.06	0.00	0.06
Tamilnadu	5.93	3.29	6.71	10.00	5.51	2.96	5.72	8.69
Tripura	0.27	0.29	0.01	0.31	0.24	0.25	0.00	0.25
Uttarakhand	1.00	0.98	0.03	1.01	1.08	0.97	0.00	0.97
Uttar Pradesh	55.25	21.88	24.74	46.63	61.95	23.13	27.89	51.02
West Bengal	30.88	13.86	17.33	31.19	35.13	12.68	16.63	29.31
<b>Total</b>	290.76	165.44	155.92	321.36	330.41	180.66	172.96	353.62

State	2012-13			
	Demand	Availability		
		Govt. Agencies	Private	Total
1	10	11	12	13
Andhra Pradesh	43.57	28.14	21.81	49.95
Arunachal Pradesh	0.12	0.12	0.00	0.12
Assam	8.15	2.36	5.79	8.15
Bihar	13.66	10.05	6.58	16.63
Chhattisgarh	7.87	6.97	0.76	7.74
Goa	0.07	0.07	0.00	0.07
Gujarat	9.80	3.20	6.95	10.15
Haryana	14.13	6.12	9.46	15.58
Himachal Pradesh	1.29	1.06	0.00	1.06
Jharkhand	4.92	2.61	0.00	2.61
Jammu and Kashmir	1.26	1.04	0.18	1.21
Karnataka	13.46	8.99	5.73	14.72
Kerala	1.20	1.20	0.00	1.20
Madhya Pradesh	30.96	19.00	16.52	35.52
Meghalaya	0.17	0.17	0.00	0.17
Maharashtra	27.79	12.88	16.00	28.89
Manipur	0.20	0.20	0.00	0.20
Mizoram	0.01	0.01	0.00	0.01
Nagaland	0.49	0.49	0.00	0.49
Odisha	8.17	7.09	0.00	7.09
Puducherry	0.11	0.09	0.01	0.10
Punjab	12.93	1.58	13.08	14.66
Rajasthan	20.15	11.49	9.36	20.85
Sikkim	0.06	0.06	0.00	0.06
Tamilnadu	5.54	2.81	5.99	8.79
Tripura	0.27	0.27	0.00	0.27
Uttarakhand	1.13	1.31	0.00	1.31
Uttar Pradesh	53.65	21.28	29.79	51.07
West Bengal	34.07	10.51	19.41	29.92
<b>Total</b>	<b>315.19</b>	<b>161.17</b>	<b>167.41</b>	<b>328.58</b>

**Statement-II***All India Cropwise Requirement And Availability Of Certified/Quality Seeds For Kharif 2013*

(Quantity In Quintals)

Crop Name	Requirement	Availability	Deficit/ Surplus
1	2	3	4
Paddy	6254264	6923320	669056
Maize	779459	742633	-36826
Bajra	231119	317380	86261
Jowar	164610	242243	77633
Ragi	29984	31163	1179
Little Millet	40	49	9
Banyard Millet	315	25	-290
Kodo Millet	472	1149	677
Italian Millet	3300	3300	0
<b>Total Cereals</b>	<b>7463536</b>	<b>8261262</b>	<b>797699</b>
Arhar	255623	246598	-9025
Urd	147057	249314	102257
Moong	168470	189145	20675
Cowpea	22079	18781	-3298
Moth Bean	20900	16648	-4252
Horse Gram	4785	4789	4
Rajma	510	510	0
Peas/Others	75	75	0
<b>Total Pulses</b>	<b>619498</b>	<b>725859</b>	<b>106361</b>
Groundnut	2086881	2176047	89166
Soybean	3299968	3694733	394765
Sesame	20737	22334	1597
Sunflower	17269	19538	2269

1	2	3	4
Castor	62576	72782	10206
Niger	3104	2803	-301
<b>Total Oilseeds</b>	<b>5490535</b>	<b>5988237</b>	<b>497702</b>
Cotton	215158	239885	24727
Jute	32208	14451	-17757
Roselle	8	14	6
<b>Total Fibre</b>	<b>247374</b>	<b>254350</b>	<b>6977</b>
Bajra Napier	115	115	0
Ricebean	150	150	0
Dhaincha	71350	70850	-500
Sunnhemp	20622	24850	4228
Guar	74700	68616	-6084
<b>Total Other</b>	<b>1669637</b>	<b>164581</b>	<b>-2356</b>
<b>Grand Total</b>	<b>13987907</b>	<b>15394290</b>	<b>1406383</b>

#### DMS Milk Booths

5583. SHRI R.K. SINGH PATEL:  
SHRI E.G. SUGAVANAM:  
SHRI MANSUKHBHAI D. VASAVA:

Will the Minister of AGRICULTURE be pleased to state:

(a) the total number of DMS milk booths in Delhi, as on date;

(b) whether the Government has proposed or to raise the number of DMS milk booths;

(c) if so, the details thereof;

(d) whether the DMS is incurring huge losses despite frequent hike in the prices of milk and other milk products and if so, the details thereof and the reasons therefor;

(e) whether the Government has any proposal to disinvest/privatise DMS; and

(f) if so, the details thereof along with the likely on the employees working in DMS and the steps taken to protect the workers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) As on date, 520 DMS milk booths are in operation in Delhi/New Delhi.

(b) and (c) DMS has proposed to set up 20 new milk booths in slum areas of Delhi. The details are given in the enclosed Statement.

(d) The losses incurred by DMS during last three years are as under:

Years	Loss (in Rs. Crore)
2009-2010	38.08
2010-2011	32.10
2011-2012	24.24
2012-2013	Accounts not yet finalised

DMS has incurred losses due to the following reasons:

(i) Continuous increase in the cost price of raw materials, Light Diesel Oil (LDO), Water, Electricity, Polythene film and other consumables;

(ii) Lower capacity utilization of plant.

(iii) Higher cost of production on account of old plant and machinery and large manpower.

(e) and (f) The Government has no proposal to disinvest/privatise DMS.

#### Statement

*Proposed location for DMS booths in Slum Ares.*

S.No.	Area	Name of Colony	Location Proposed By D.M.S. for Depot
1.	West Delhi	DUSIB Cluster Code-1048, Hansraj Mulakraj Bhatta, Jwalapuri	Behind Udyog Nagar Metro Station.

S.No.	Area	Name of Colony	Location Proposed By D.M.S. for Depot
2.	-do-	DUSIB Cluster Code-do- 792, Near Harijan Colony, Tilak Nagar	Opp. BSNL Telegraph Office, Near SBI ATM
3.	-do-	DUSIB Cluster Code-1096, Double Storey Sweeper Tenements, Tilak Nagar	Near Peepal Tree, Beside Gate of Park
4.	-do-	DUSIB Cluster Code-839, Deendayal Camp Near Slum Quarters, Road No. 77, Punjabi Bagh	Corner of Park, Opp. Khoti No. 32/10
5.	-do-	DUSIB Cluster Code-846, C-Block Madipur on back of Nala	Corner of Park, Near Sulabh Shauchalaya, Opp. H.No. 41
6.	North West Delhi	DUSIB Cluster Code-5302, F-Block Mangolpuri	Mangolpur Kalan Goan, Near Opp.Patthar Mkt., Outer Ring Road, linked new Kanjhawala Road
7.	-do-	DUSIB Cluster Code-5785.1, D-4-Block, Mangolpuri	Near Babu Park, D-Block, Main Thana Road
8.	-do-	DUSIB Cluster Code-5832, C-Block, Near Tanga Stand, Mangolpuri	C-Block, Kartar Market ka Chauraha, Opp. Kudedan
9.	-do-	DUSIB Cluster Code-1085, X-Block, Mangolpuri	Sabji Mandi ke Pass, Balmiki Mandir, X-Block, Near Sanjay Gandhi Hospital
10.	-do-	DUSIB Cluster Code-1084, K-Block Mangolpuri	Basti Vikas Kendra, Behind Mangolpuri Thana, Chauki, on the Road of Sanjay Gandhi Hospital
11.	-do-	DUSIB Cluster Code-1081, L-Block, Mangolpuri	Behind K-Block, MCD School
12.	-do-	DUSIB Cluster Code-5834, C-2 Block, Sultanpuri	C-2 Block ka Balmiki Mandir, Near Sultanpuri Police Station
13.	-do-	DUSIB Cluster Code-1055, A-2 Block, Sultanpuri	A-2 Block ka Balmiki Mandir ke Piche, SBI Road
14.	-do-	DUSIB Cluster Code-1069, F-7 Sultanpuri	Near Hari Lal Akhada, Nangloi Phatak ke pass
15.	South Delhi	DUSIB Cluster Code-1330, Harijan Camp, Khanpur & Banjara Camp, Opp. PNB Khanpur	Outside of the Gate of Nagar Nigam Prathmik Vidyalaya
16.	-do-	DUSIB Cluster Code-13, 351, 337, Subhash Camp block 4, 5, 6, 7 Dakshpuri & Mini Subhas Camp, Near Police Station Dakshpuri Ext.	Open area near Internet Shiksha evam Suchana Kendra/Near Nalah

S.No.	Area	Name of Colony	Location Proposed By D.M.S. for Depot
17.	-do-	DUSIB Cluster Code-1425, Sanjay Camp, Dakshinpuri Ext.	In Park in front of Church
18.	East Delhi	DUSIB Cluster Code-1705, Block 17 & 21, Kalyanpuri	In park between House No.17/100 & 17/230, Kalyanpuri, Near JK Chowk.
19.	-do-	DUSIB Cluster Code-1611, Indira Camp, Surounded Block 20 & 19, Trilokpuri	Adjoining corner of 20/30 mini Park, Trilokpuri Opp. SBI & Post Office Himmatpuri
20.	-do-	DUSIB Cluster Code-1619, Ambedkar Camp, Block-32 & 34, Trilokpuri	In Park between House No. 480 & 411, Block 32, Trilokpuri Opp. Back side of IB wireless Head Office

[English]

#### **Bio-Control Agents as Pesticides**

5584. PROF. SAUGATA ROY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Indian Council of Agriculture Research (ICAR) is engaged in research for developing bio-control agents as pesticides;

(b) if so, the details thereof;

(c) whether the Government has taken any steps for the awareness of this bio-control agents to farmers; and

(d) if so, the manner in which the bio-control agents are likely to benefits the farmers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) Yes, Madam. Indian Council of Agricultural Research (ICAR) has taken up research for developing bio-control agents for suppressing crop pests.

(b) The natural enemies of crop pests (insects, mites, nematodes, diseases) are identified and methods for their mass-production are developed. These natural enemies are used for distibution in crop fields at the time of invasion of the designated pest species in crops. These natural enemies would destroy these noxious pests by living on them.

(c) and (d) Yes, Madam. The farmers are advised through onfarm farmer participatory demonstration,

awareness programmes in Kisan mela, Farmers' Meet, exhibitions, training programs and throught audio and visual media, print media etc.

The eco-friendly methods using biological control of crop pests have reduced the use of synthetic chemical pesticides in crops, invreasing better health of farms and farmers.

#### **Pulses and Edible oil Under PDS**

5585. SHRI ABDUL RAHMAN:

SHRI D.B. CHANDRE GOWDA:

SHRI S. PAKKIRAPPA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has failed to provide the sanctioned quota of pulses and edible oils to various States for distribution under the Public Distibution System (PDS);

(b) if so, the details thereof and the reasons for this short supply along with the measures takwn by the Government to ensure full supply of the sanctioned quota to the States indication the demand, allocation and supply of the said commodities during each of the last three years and the current year, State-wise;

(c) whether some States have failed to make contacts for import of pulses and edible oils with the Cental Public Sector Undertaking (CPSUs) as per the allocation made by the Union Government;

(d) if so, the actual quantity if the said commodities



for which the States/UTs contracted with CPSUs for imports and the quantified lifted during the above period, State-wise; and

(e) whether the Government has since discontinued the scheme and if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) The State/UT Government have been allocated full quota of edible oils as per their demands under the scheme of subsidized imported edible oils distributed by states through PDS with central subsidy of Rs.15/- per kg. For distribution of pulses under PDS, the following two schemes were operated. Under the first scheme, operational from 2008-09 to 30.06.2012, for distribution of imported pulses by State Government through PDS @ of 1 kg per family per month with a subsidy of Rs.10 per kg, the state governments/UTs were to indicate their requirements in terms of quantity of each type of pulses to the designated agency, and pulses as required by them were supplied by the designated agencies. As per the second Scheme for supply of imported pulses at Subsidized rates to States/UTs for distribution under PDS to BPL cardholders that was operational during January to March 2013, the States/UTs were to directly enter into contract with importing agencies for supply of imported pulses to be distributed under PDS, as per their number of BPL cardholders.

(b) to (d) The requisite information is being collected.

(e) In respect edible oils, the scheme for distribution of subsidised imported edible oils is continued upto 30.09.2013. In the case of pulses, continuation of the scheme for supply of imported pulses under PDS to BPL cardholders is under consideration.

#### **Recognition of Bodo as Official Language**

5586. SHRI SANSUMA KHUNGGUR BWISEMUTHIARY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government is aware of the fact that the State Government of Assam has not yet recognised and introduced the Bodo language as one of

the State official languages of Assam as per the provisions of Article 347 in spite of the fact that the language in question had been included in the 8th Schedule of the Constitution of India;

(b) if so, the reasons therefore; and

(c) the reaction of the Government thereto along with the directives issued to the State Government of Assam in this regard;

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN ): (a) to (c) As per Article 345 of the Constitution of India, the Legislature of a State may by law adopt any one or more of the languages in use in the State as the language or languages to be used for all or any of the official purpose of the State. Inclusion of a Language under 8th Schedule of the Constitution of India does not, ipso-facto, entitle that Language to be declared as an Official Language of a State, under the provisions of Article 347 of the Constitution of India.

#### **Deployment of Women as NSG Commandos**

5587. SHRI P. KUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to deploy women commando units of the National Security Guards (NSG) in field operation and also as sky marshals on aircrafts and for providing security cover to VIPs; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) National Security Guard (NSG) at present has 01 woman Assistant Commander and 18 women Rangers. These women Commandos are employed for VIP security duties with NSG protectees and also perform other operational duties assigned to them from time to time.

#### **Request of GMDC**

5588. SHRIMATI POONAM VELJIBHAI JAT:

SHRIMATI JAYSHREEBEN PATEL:

Will the Minister of COAL be pleased to state:

(a) whether the request of the Gujarat Mineral Development Corporation (GMDC) for grant of prospecting licence in respect of Mogra-II coal block has been rejected by the Ministry of Environment and Forests;

(b) if so, the details thereof and the reasons therefor;

(c) whether the GMDC has requested the Ministry for allotment of an alternative coal block; and

(d) if so, the details and status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): (a) and (b) The Ministry of Environment and Forests (MoEF) has rejected the application for forest clearance of Morga-II coal block for grant of Prospecting Licence and requested for allocation of alternative coal block. Gujarat Mineral Development Corporation (GMDS) has applied again through the Government of Chhattisgarh for reconsideration of the matter and for according Forest Clearance for the same to the MoEF.

(c) and (d) There is no provision in the existing Rules under which allocation of alternate coal block could be considered.

#### **Ration Cards to Immigrants**

5589. DR. KIRIT PREMJBHAI SOLANKI: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government is aware that many Bangladeshi immigrants have been illegally issued ration cards in the country;

(b) if so, the details thereof, State/UTwise;

(c) whether any responsibilities have been fixed in this regard; and

(d) if so, the details thereof and the action taken against those held responsible?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS): (a) to (d) The information is being collected and will be laid on the Table of the House.

#### **Solar Power Pumps for Drip Irrigation**

5590. SHRI PRABODH PANDA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that the State Government of Punjab has launched solar powered pumps for drip irrigation to save water and power as a part of innovative farming methods;

(b) if so, the details thereof;

(c) whether the Union Government has any plan to adopt this farming method in other States also; and

(d) if so, the details thereof and the steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR ): (a) and (b) The Ministry of New and Renewable Energy has sanctioned central financial assistance of Rs.685.98 lakh to Punjab Energy Development Agency for installation of 600 solar pumps sets for irrigation and other agriculture activities in Punjab. Further, Government of Punjab has agreed to install 100 nos. of DC submersible 2 HP solar photovoltaic water pumps for drip irrigation in horticulture sector with additional subsidy of 40%.

(c) and (d) The Ministry of New and Renewable Energy is implementing "Off-grid and Decentralized Solar Application Scheme" under Jawaharlal Nehru National Solar Mission in the country. Assistance is being provided @ 30% of the project cost limited to Rs.57,000 per kWp for installation of solar water pumps having solar photovoltaic module capacity up to 5 kWp.

#### **Drug Addiction**

5591. SHRI ADAGOORU H. VISHWANATH:  
SHRI VARUN GANDHI:  
SHRI S. PAKKIRAPPA:  
SHRI NISHIKANT DUBEY:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the number of cases of drug addiction that have come to the notice of the Government under the Juvenile

Justice (Care and Protection of Children) Act, 2000 during each of the last three years and the current year, State-wise;

(b) the action taken by the Government in this regard including treatment for drug addiction, de-addiction and rehabilitation of such juveniles;

(c) whether the Government has conducted any alcohol awareness programmes in schools and colleges across the country during the said period;

(d) if so, the details thereof, State-wise; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK): (a) and (b) The Juvenile Justice (Care and Protection of Children) Act, 2000 as amended in 2011 provides for in-patient treatment of children which includes children in conflict with law, who are addicted to any narcotic drug or psychotropic substance, in Integrated Rehabilitation Centres for Addicts (IRCAs) supported by the Ministry of Social Justice and Empowerment under the Scheme of "Assistance for Prevention of Alcoholism and Substance (Drug) Abuse and for Social Defence Services" or any other corresponding scheme for the time being in force. These IRCAs provide the following services:-

- (i) Preventive Education and Awareness Generation
- (ii) Identification of addicts for motivational counseling
- (iii) Detoxification and Whole Person Recovery
- (iv) Referral services
- (v) After-care and Follow-up
- (vi) Care and support to families for co-dependence and rehabilitation

The record regarding the number of children who have taken treatment in IRCAs under the Juvenile Justice (Care and Protection of Children) Act is not maintained. However, the number of beneficiaries including children, who have been benefited under the Ministry's Scheme of Assistance for Prevention of Alcoholism and Substance

(Drug) Abuse during the last three years and the current year are as under:-

Year	Total No. of Beneficiaries (Approx.)
2010-11	1,10,700
2011-12	1,28,412
2012-13	70,000
2013-14	Nil

(c) and (d): The Ministry of Social Justice and Empowerment in collaboration with National Bal Bhavan, an autonomous body under the Ministry of Human Resources Development, has undertaken an awareness generation programme about the ill effects of drug and alcohol abuse among the children of the age group of 12 to 16 years through a series of activities like poster making, creative writing, lecture, rally, nukkad natak etc at local, zonal and national level during the year 2011-12 and 2012-13.

(e) Does not arise in view of (c) and (d) above.

#### **Online Fertilizer Monitoring System**

5592. SHRIMATI MANEKA GANDHI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the online Fertilizer Monitoring System (FMS) launched in 2007 has failed to take off due to lack of awareness;

(b) if so, whether the Government is taking any steps to create an awareness programme to popularise the online FMS;

(c) if so, the details thereof; and

(d) the funds released by the Government for the implementation of the awareness programme?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) No, Madam. The Fertilizer Monitoring System (FMS) which was launched in 2007 by the

Department of Fertilizers is of tremendous use for all stakeholders. Availability and movement of fertilizers upto District level is currently being tracked through Fertilizer Monitoring System. Subsidy (including freight subsidy) is being processed with the help of this system.

(b) to (d) Various stakeholders in the FMS, viz. the Department of Fertilizers, State Agriculture Department and Companies are using the system extensively. Availability of fertilizers at the district level can be seen by the general public at the website-www.urvarak.co.in. The Department of Fertilizers in consultation with the Fertilizer Association of India arranges meeting and seminars in various regions to create awareness amongst the stakeholders. It has taken some time & effort to convince all the stakeholders to use the online tool to monitor availability of fertilizers. Specific funds, have not, however, been allotted for creating awareness for the popularization of the FMS.

*[Translation]*

#### **Underground Parking in Connaught Place**

5593. SHRI PRATAPRAO GANPATRAO JADHAO:  
SHRIMATI RAMA DEVI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the agency which has constructed the underground parking in Connaught Place and bore the cost of the construction;

(b) whether the Government has handed over the operation of the said underground parking to any private company;

(c) if so, the details thereof along with the terms and conditions laid down for operation of the said parking; and

(d) the revenue likely to be incurred as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) The underground parking in Connaught Place, which is known as Palika Parking, was

constructed by the NDMC and the cost of construction was also borne by the NDMC itself.

(b) No, Madam.

(c) and (d) Do not arise in view of (b) above.

*[English]*

#### **Distribution of Cable TV Fees**

5594. SHRI EKNATH MAHADEO GAIKWAD:  
SHRI SANJAY BHOI:  
SHRI BHASKARRAO BAPURAO PATIL  
KCHATGAONKAR:  
SHRI ANAND PRAKASH PARANJPE:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether as per the amendment in the Cable Television Networks (Regulation) Act, 1995, the amount of fees charged from cable television consumers was to be divided in a ratio of 45:55 for free channels and 35:65 for paid channels between the local operators and multi-system operators;

(b) if so, the details thereof;

(c) whether the association of local operators have complained of losses suffered by them on this account and suggested some remedial measures to sort out the issue;

(d) if so, the details thereof and the reaction of the Government thereto; and

(e) the steps taken/proposed to be taken by the Government to resolve the issue and protect the interest of the local/multi-system operators?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) to (e) The Telecommunication (Broadcasting and Cable) Services (Fourth) (Addressable Systems) Tariff Order, 2010 dated 21.07.2010, issued by the Telecom Regulatory Authority of India (TRAI) is applicable for all the addressable TV distribution systems, including digital addressable cable TV systems (DAS). The said order provides that the charges payable by a cable operator to a Multi System Operator (MSO) or to a HITS operator, as

the case may be, shall be as determined by mutual agreement. However, as a fall back arrangement, in case the MSO and the Local Cable Operator (LCO) fail to arrive at mutual agreement, the charges collected from the subscribers shall be shared in the following manner:-

- the charges collected from the subscription of channels of basic service tier, free to air channel and bouquet of free to air channels shall be shared in the ratio of 55:45 between MSO and LCO respectively; and
- the charges collected from the subscription of channels or bouquet of channels or channels and bouquet of channels other than those specified under clause mentioned above shall be shared in the ratio of 65:35 between MSO and LCO respectively.

TRAI has formulated the above regulatory framework for revenue share between the MSOs and LCOs after following the due consultation process with all the stakeholders and taking their comments/views into consideration.

Some MSOs and LCOs had approached Hon'ble Telecom Dispute Settlement and Appellate Tribunal (TDSAT), challenging the said provisions regarding revenue share arrangement between MSOs and LCOs. TDSAT, in its judgment dated 19th Oct. 2012, has upheld the above mentioned provisions and the appeals against these provisions stand dismissed. Subsequently, some of the MSOs have, however, moved the Hon'ble Supreme Court against the said judgment of TDSAT. The matter is currently sub-judice.

*[Translation]*

#### **Opportunities for Autistic Persons**

5595. SHRI HARISHCHANDRA CHAVAN:  
SHRI M.I. SHANAVAS:  
SHRI ABDUL RAHMAN:  
SHRI RATAN SINGH:  
SHRI N. PEETHAMBARA KURUP:  
DR. SANJAY SINGH:  
SHRI B.Y. RAGHAVENDRA:

(a) the symptoms and the causes of autism along with the measures taken by the Union Government to prevent the disease in the country;

(b) the funds sanctioned and released by the Union Government to the States and the NGOs for the treatment of the disease and increase the educational and employment opportunities to the persons suffering from autism along with the utilisation of the funds during each of the last three years and the current year, State/NGO-wise; and

(c) the achievements made so far, in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK): (a) Autism is a neurodevelopmental disorder which is identified based on behavioral manifestations that include impairment in reciprocal social interactions, delay/deviance in speech/language/communication development and restricted, repetitive stereotyped behaviors. Diagnosis can be usually established firmly by the age of 3 years.

The causes of autism may be classified as largely genetic in origin with a role of environmental factors. Many genes have been associated with the diagnosis in addition with birth injuries which can put children at risk for autism. Research into the causation of autism is in progress all over the world. The exact causation is yet to be determined.

The Government of India has adopted community based care of mentally ill persons under District Mental Health Programme (DMHP), a component of the National Mental Health Programme (NMHP). Under DMHP, a mental health team led by a psychiatrist is placed in a district to provide services, training to general health care personnel for identification and treatment of common mental illnesses and conduct IEC activities for awareness.

The National Trust for the welfare of persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities, a statutory body under the Department of Disability Affairs is implementing various other schemes for the welfare of persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities. Statement-I indicating details of the schemes is enclosed.

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(b) and (c) Statment-II to IV indicating details of funds released under various schemes of NMHP to the States/ Districts/Institutes during the last three years are enclosed. No funds have been released to NGOs.

#### **Statement-I**

##### **1. Aspiration - Early Intervention Program (Day Care Centre)**

The Scheme Aspiration-for school readiness by early intervention has been conceived for children upto 6 years of age with 'Development Disability' and aims at working with these young children and their parents in a batch of 20 to make them ready for schooling. At present, there are 79 centres across the country.

##### **2. Gyan Prabha (Scholarship Scheme)**

Gyan Prabha scheme provides financial assistance for pursuing vocational training/professional courses leading to skill development and employment for Persons with Disabilities. The scheme has been amended in 2010 as under:

- (i) Monthly family income limit of Rs. 15,000 has been waived off. The condition of minimum 50% marks for renewal of the scholarship for next year has been waived off. The renewal now is based on regular attendance in the class to be certified by the head of the educational/training institute.
- (ii) The scholarship amount has been increased from Rs. 700 p.m. to Rs. 1000 p.m..

##### **3. Samarth (Residential Care Scheme)**

It provides safety net to families in crisis by providing short term and long term stay facilities for adults and destitute children. There are 119 such Centers in the country with a capacity of 30 beneficiaries each (24 - residential and 6 day care). Vocational training is also provided for under the scheme.

##### **4. Niramaya (Health Insurance Scheme)**

The scheme provides health insurance coverage of Rs. 1.0 lakh to persons with Autism, Cerebral Palsy, Mental Retardation & Multiple Disabilities. The insurance is available at a nominal premium of Rs. 250/- p.a. for family income upto Rs. 15000/- & at a premium of Rs. 500/- p.a. for family income higher than Rs. 15000/-. So far, 1,25,247 beneficiaries have been enrolled under the Scheme across the country. Claim settlement of more than 6.21 crore for 20,052 cases have been made upto 31.03.2013.

##### **5. Sahyogi - Care Givers Training & Deployment Scheme**

Under the scheme, Care Givers Cell (CGCs) have been set up in selected NGO Centers across the country to provide Care Givers Training Program by trained professionals. Training of these professionals is being conducted in Delhi in batches. The registration of Care Givers and enrolment of Care Seekers are being done in the CGCs. So far, 40 CGCs have been sanctioned out of which 36 CGCs have been set up in the country.

##### **6. Uddyam Prabha (Incentive) Scheme**

Under the Uddyam Prabha scheme, persons with disabilities covered under the National Trust Act. are given interest subsidy up to 5% in case of BPL and 3% in case of others if they avail loan from banks or financial institutions for carrying out income generating ventures. Loan can be availed individually or in a group of any size but the incentive is limited to 5 years on loan up to Rs. 1 lakh per person.

##### **7. Gharaunda (Group Home and Rehabilitation Activities under National Trust Act for Disabled Adults)**

It is a scheme to provide lifelong shelter and care under assisted living programme. The scheme is free for BPL beneficiaries and on payment basis for others.

#### **Statement-II**

*Details of funds released under various schemes of NMHP during last three years*

2010-11

##### **1. District Mental Health Programme**

S.No.	State	District	Amount
1.	Andhra Pradesh	Kadapah	Rs. 21,80,000/-

S.No.	State	District	Amount
2.	Dadra and Nagar Haveli	Silvassa	Rs. 17,42,400/-
3.	Kerala	Kannur	Rs. 21,80,000/-
4.		Wayanad	Rs. 21,80,000/-
5.	Karnataka	Shimoga	Rs. 21,08,200/-
6.		Gulbarga	Rs. 19,59,400/-
7.		Karwar	Rs. 18,19,200/-
8.		Chamrajanagar	Rs. 13,44,800/-
9.	West Bengal	24 - Parganas	Rs. 21,80,000/-
10.		Jalpaiguri	Rs. 15,81,648/-

## 2. Manpower Development Schemes

S.No.	State	Institute	Amount
<b>Scheme - A : Establishment of Centres of Excellence</b>			
1.	Jammu and Kashmir	Psychiatric Diseases Hospital, Govt. Medical College, Srinagar	Rs. 10,54,08,352/-
2.	Odisha	Mental Health Institute, Cuttack	Rs. 5,28,00,000/-
3.	Haryana	State Mental health Institute, Pt. B. D. Sharma University of Health Sciences, Rohtak	Rs. 15,56,00,000/-
4.	Uttar Pradesh	Institute of Mental Health & Hospital, Agra	Rs. 15,56,00,000/-
5.	Kerala	IMHANS, Kozhikode	Rs. 20,84,00,000/-
6.	Chandigarh	Deptt. of Psychiatry, Govt. Medical College, Chandigarh	Rs. 5,07,50,000/-
7.	Delhi	IHBAS, Shahdara	Rs. 5,28,00,000/-
<b>Scheme - B : Support for PG Departments in Mental Health Specialities</b>			
8.	Kerala	Govt. Medical College, Trivandrum	Rs. 1,73,66,000/-

### **Statement-III**

2011-12

#### 1. District Mental Health Programme

S.No.	State	District	Amount
1.	Gujarat	Godhara	Rs. 20,70,000/-
2.	Meghalaya	West Garo Hills	Rs. 21,80,000/-
3.		Jaintia Hills	Rs. 21,80,000/-

S.No.	State	District	Amount
4.	Uttar Pradesh	Faizabad	Rs. 20,70,000/-
5.		Raebareli	Rs. 20,47,000/-
6.	Manipur	Churanchandpur	Rs. 21,57,000/-
7.		Chandel	Rs. 21,80,000/-
8.	West Bengal	West Midnapur	Rs. 20,98,564/-
9.	Tripura	West Tripura	Rs. 12,35,000/-
10.	Tamil Nadu	Madurai	Rs. 49,41,500/-
11.		Ramanathpuram	Rs. 49,41,500/-
12.		Dharampuri	Rs. 77,90,000/-
13.		Nagapattinam	Rs. 75,43,000/-
14.		Theni	Rs. 76,56,000/-
15.		Kanyakumari	Rs. 74,78,000/-
16.		Thiruvarur	Rs. 46,37,000/-
17.		Namakkal	Rs. 46,37,000/-
18.		Perambalur	Rs. 46,37,000/-
19.		Virudhunagar	Rs. 46,37,000/-
20.		Cuddalore	Rs. 46,37,000/-
21.		Thiruvallur	Rs. 46,37,000/-

## 2. Manpower Development Schemes

S.No.	State	Institute	Amount
<b>Scheme - A : Establishment of Centres of Excellence</b>			
1.	Jammu & Kashmir	Psychiatric Diseases Hospital, Govt. Medical College, Srinagar	Rs. 13,01,91,648/-
2.	Odisha	Mental Health Institute, Cuttack	Rs. 22,50,00,000/-
3.	Haryana	State Mental Health Institute, Pt. B. D. Sharma University of Health Sciences, Rohtak	Rs. 5,52,38,788/-
4.	Maharashtra	Maharashtra Institute of Mental Health	Rs. 30,00,00,000/-
5.	Uttar Pradesh	Institute of Mental Health & Hospital, Agra	Rs. 7,97,00,000/-
<b>Scheme - B : Support for PG Departments in Mental Health Specialities</b>			
6.	Karnataka	NIMHANS, Bangalore	Rs. 87,12,000/-
7.	Delhi	Dr. RML Hospital, New Delhi	Rs. 1,30,00,000/-



**3. Support to State Mental Health Authorities**

S.No.	State Mental Health Authority	Amount
1.	State Mental Health Authority, Andhra Pradesh	Rs. 9,00,000/-
2.	State Mental Health Authority, Arunachal Pradesh	Rs. 9,00,000/-
3.	State Mental Health Authority, Assam	Rs. 9,00,000/-
4.	State Mental Health Authority, Bihar	Rs. 9,00,000/-
5.	State Mental Health Authority, Chandigarh	Rs. 9,00,000/-
6.	State Mental Health Authority, Chhattisgarh	Rs. 9,00,000/-
7.	State Mental Health Authority, Dadra and Nagar Haveli	Rs. 9,00,000/-
8.	State Mental Health Authority, Daman and Diu	Rs. 9,00,000/-
9.	State Mental Health Authority, Delhi	Rs. 9,00,000/-
10.	State Mental Health Authority, Goa	Rs. 9,00,000/-
11.	State Mental Health Authority, Gujarat	Rs. 9,00,000/-
12.	State Mental Health Authority, Haryana	Rs. 9,00,000/-
13.	State Mental Health Authority, Himachal Pradesh	Rs. 9,00,000/-
14.	State Mental Health Authority, Jharkhand	Rs. 9,00,000/-
15.	State Mental Health Authority, Karnatak	Rs. 9,00,000/-
16.	State Mental Health Authority, Kerala	Rs. 9,00,000/-
17.	State Mental Health Authority, Madhya Pradesh	Rs. 9,00,000/-
18.	State Mental Health Authority, Maharashtra	Rs. 9,00,000/-
19.	State Mental Health Authority, Manipur	Rs. 9,00,000/-
20.	State Mental Health Authority, Meghalaya	Rs. 9,00,000/-
21.	State Mental Health Authority, Mizoram	Rs. 9,00,000/-
22.	State Mental Health Authority, Nagaland	Rs. 9,00,000/-
23.	State Mental Health Authority, Odisha	Rs. 9,00,000/-
24.	State Mental Health Authority, Puducherry	Rs. 9,00,000/-
25.	State Mental Health Authority, Rajasthan	Rs. 9,00,000/-
26.	State Mental Health Authority, Sikkim	Rs. 9,00,000/-
27.	State Mental Health Authority, Tamil Nadu	Rs. 9,00,000/-
28.	State Mental Health Authority, Tripura	Rs. 9,00,000/-
29.	State Mental Health Authority, Uttar Pradesh	Rs. 9,00,000/-
30.	State Mental Health Authority, Uttarakhand	Rs. 9,00,000/-
31.	State Mental Health Authority, West Bengal	Rs. 9,00,000/-

**Statement-IV**

2012-13

**1. District Mental Health Programme**

S.No.	State	District	Amount
1.	Punjab	Sangrur	Rs. 34,47,197/-
2.	Kerala	Kannur	Rs. 46,37,000/-
3.		Idukki	Rs. 45,41,660/-
4.		Wayanad	Rs. 41,29,248/-
5.	Manipur	Chandel	Rs. 46,37,000/-
6.		Churanchandpur	Rs. 37,71,554/-
7.	West Bengal	South 24 Parganas	Rs. 46,37,000/-
8.		Jalpaiguri	Rs. 42,89,625/-
9.	Uttar Pradesh	Kanpur	Rs. 43,16,456/-
10.		Faizabad	Rs. 41,80,490/-
11.		Raebareli	Rs. 45,06,267/-
12.		Sitapur	Rs. 38,52,468/-

**2. Manpower Development Schemes**

S.No.	State	Institute	Amount
1.	Chandigarh	Deptt. of Psychiatry, Govt. Medical College, Chandigarh	Rs. 13,31,00,000/-
2.	Gujarat	Hospital for Mental Health, Ahmadabad	Rs. 13,31,00,000/-
3.	West Bengal	Institute of Psychiatry, Kolkata	Rs. 13,31,00,000/-

**3. Support to State Mental Health Authorities**

S.No.	State Mental Health Authority	Amount
1.	State Mental Health Authority, Punjab	Rs. 9,00,000/-

**Rate of Milk Production**

5596. SHRI ANANT KUMAR HEGDE:  
DR. MURLI MANOHAR JOSHI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the rate of milk production in native cows has been found to be lower than that of imported cross-breed cows;

(b) if so, the average daily rate of milk production of imported and native cows separately, and the estimated number of imported and native cows in the country, at present;

(c) whether maintenance of imported cows is costlier than that of the native cows;

(d) if so, the details thereof; and

(e) the steps taken by the Government to protect the native cows?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) Yes, Madam. It is a fact that the rate of milk production in native cows is lower than that of imported i.e. exotic/cross-breed cows.

(b) The details native cows and the estimated number of milk production of imported i.e. exotic/cross-breed and native cows and the estimated number of number of imported i.e. exotic/cross-breed and native cows on the country is given below.

Sr. No.	Variety	Estimated Number of Cows (000, Nos.)	Average daily rate of production (Kg/Day)
1.	Native or Indigenous Cows	31,591	2.27
2.	Exotic/Cross-breed Cows	11,697	6.97

Source: State/UT Animal Husbandry Departments

(c) and (d) The maintenance of imported cows is comparatively higher than the native cow, as it demands intensive feeding and health management and mainly used for commercial purpose on the country.

(e) Genetic improvement in bovines including cattle and buffalo is a long term activity and Government of India has initiated a major programme "National Project for Cattle and Buffalo Breeding" (NPCBB). The NPCBB envisage genetic upgradation on priority basis with a focus on development and conservation of important indigenous breeds. Under the project 100% grants-in-aid is given to State Implementing Agencies.

#### **Committee on Organic Farming**

5597. SHRI REWATI RAMAN SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has constituted any Committee to recommend ways and means for promotion of organic farming in the country;

(b) if so, the details thereof along with the main

recommendations of the Committee; and

(c) the follow-up action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) and (b) Yes, Madam. The Government has constituted two Committees for promotion of organic farming in the country, main recommendations of the committee given below:

- (i) Task Force on Organic Farming constituted during May 2000 and report received during November 2001 and
- (ii) A Expert Committee for Promotion of Organic Farming constituted during October 2008. Report received during March 2009.

(c) Based upon the recommendations of Task Force on Organic Farming, a National Project on Promotion of Organic Farming (NPOF) scheme was launched during 2004-05, and to implement recommendations of the committee a National Centre of Organic Farming (NCOF) and six Regional Centres of Organic Farming (RCOFs) was constituted by renaming National Biofertilisers Development Centre (NBDC) and its six Regional Biofertilizers Development Centres (RBDCs). Some recommendations of Expert Committee such as effective quality control of organic inputs, launching of alternative certification system Participatory Guarantee System "PGS-India" has already been implemented during 2011-12.

#### **Terrorist Activities in Bihar**

5598. SHRI HUKMADEO NARAYAN YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some persons connected with terrorism related incidents in the country are linked to Bihar as well;

(b) if so, the number of such persons apprehended in Bihar so far, along with their names and addresses;

(c) whether the Government is aware that wide networks are being laid in India along the Indo-Nepal

and Indo-Bangladesh borders in connivance with the ISI and Chinese organisations to carry out violence;

(d) if so, the action being taken to prevent it;

(e) whether some voluntary organisation are also involved and they have received foreign funding as well; and

(f) if so, the details thereof and the action taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. P. N. SINGH): (a) and (b) As per available intelligence inputs, 9 persons have been arrested from various places in Bihar since January, 2011 till date in connection with the terrorism related incidents in various parts of the country. The names and addresses of such persons are given in the enclosed Statement.

(c) There is no intelligence input available about laying of a network in Indo-Bangladesh border in connivance with the ISI and Chinese organization to carry out violence. However, Jehadi outfits viz. LeT, JeM, etc. have come to notice for setting up their terrorist infrastructure in Bangladesh and using the porous Bangladesh-India border to send arms and ammunition to Jihadis in India through Indo-Bangladesh border. Interrogation of a Pak trained terrorist, revealed that

terrorists were being imparted training in ISI facilities in Pakistan in batches and are being launched into India via Nepal/Bangladesh to organize terrorist activities.

(d) Government is committed to thwart any evil design/plan terrorists or terror groups/outfits to carry out attacks in any part of the country in all forms or manifestations. As such, intelligence inputs about possible designs and threats by the terrorist outfits are shared with the State Governments. The Multi Agency Centre (MAC) has been strengthened and re-organised to enable it to function on 24\*7 basis for real time collation and sharing of intelligence with other intelligence agencies and security intelligence inputs are shared with the concerned States through the established mechanism, which ensure close coordination and sharing of intelligence and seamless flow of information between the States and the Central Security and Law Enforcement Agency. This has resulted in busting of several major terror module.

(e) There are no current intelligence inputs available with the Government to indicate that any voluntary organization has come to light for misuse foreign contribution to spread a terrorist network in Bihar.

(f) Does not arise in view of (e) above.

#### **Statement**

Sl.No.	Name of the Persons	Address
1.	Gayur Ahmad Jamali @ Anwar	Village and PS Sakri, district Madhubani, Bihar
2.	Mohd. Adil Khan @ Suraj @ Mohd. Ajmal @ Shoaib @ Waleed s/o Mohd. Shafiq Khan	House No. 9, Yusuf Plaza, Dastgir, FG area, Karachi, Pakistan
3.	Mohd. Aftab Alam @ Farooq @ Sheikh Chillli, s/o Mohd. Ayub	Village Balua, PS Jalagarh, District Purnea, Bihar
4.	Mohd. Tariq Anjum Hasan @ Shaam, s/o Mohd. Badruzzaman	Village Mahmuda, district Nalanda, Bihar
5.	Mohd. Kafeel @ Burha Kafeel, s/o Mohd. Ayub Ansari	Shivdhara, PS University, district Darbhanga, Bihar
6.	Mohd. Kafeel Akhtar @ Chhota Kafeel	Braha, Sameli Village, district Darbhanga, Bihar
7.	Mohd. Naseem	Village Braha Sameli, district Darbhanga, Bihar

Sl.No.	Name of the Persons	Address
8.	Kamal Hasan @ Bilal @ Kalu, s/o Mohd. Hasnain @ Badshah	Village Braha, district Madhubani, Bihar
9.	Mohd. Danish Ansari, s/o Mohd. Zafeer Ansari	Chakjora Mohalla, Ps Lehariasarai, district Darbhanga, Bihar

[English]

#### Condition of FCI Godowns

5599. SHRI JOSEPH TOPPO: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the estimated quantum of wheat and rice likely to be available in the Government/FCI Godowns in North-East Region by the end of this financial year, State-wise;

(b) whether the FCI Godowns in the North Eastern States are in a poor and dilapidated condition;

(c) if so, the details thereof and the steps taken to improve the condition of Godowns in NER;

(d) whether the Government has received any request from Assam to set up new Godowns and additional supply of foodgrains during the current year; and

(e) if so, the details thereof along with the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS): (a) At the end of financial year 2013-14, a quantity of 2.79 lakh MT of rice and 0.60 lakh MT of wheat is expected to be available in the Government/FCI godowns in North Eastern States. The details are given in the enclosed Statement.

(b) and (c) No, Madam, the FCI godowns are maintained as per norms and periodical maintenance is being carried out for its proper upkeep.

(d) and (e) There is no request from State Government of Assam for setting up of new godowns in the State. However under Plan Scheme, FCI is augmenting the storage capacity available with it in the state. Requests have been received from Government of Assam for

additional allocation of 7.14 lakh tonnes of rice and 2.20 lakh tonnes of wheat to meet the shortfall for the current year 2013-14 and additional allocation 35000 tons of rice for keeping as rolling reserve for the upcoming flood season in the State. The request of the State Government of Assam is being examined.

#### Statement

*Projected Availability of Stocks at the end of  
Financial Year 2013-14*

(In Lakh MT)			
Sl.No.	State	Rice	Wheat
1.	Assam	151804	47466
2.	Arunachal Pradesh	10310	1043
3.	Meghalaya	18614	1786
4.	Mizoram	17909	1237
5.	Tripura	32579	1491
6.	Nagaland	24797	3336
7.	Manipur	22659	2170
Total		278672	59635

#### Arrests in Rape Cases

5600. SHRI D.B. CHANDRE GOWDA:  
SHRI S.R. JEYADURAI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received complaints regarding arrest of persons in fake rape cases;

(b) if so, the details thereof along with the number of such cases reported during each of the last three years and the current year, State-wise;

(c) whether a fast track court has suggested that it is the duty of the Government to rehabilitate those persons arrested on false rape cases; and

(d) if so, the reaction of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. P. N. SINGH): (a) and (b) Ministry of Home Affairs has no information in this regard.

(c) and (d) Ministry of Home Affairs has not received any official communication in this regard.

#### **Welfare Board for CAPF**

5601. SHRI KIRTI AZAD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has set up any statutory Welfare and Rehabilitation Boards for the welfare of working, retired, widows and dependents of Central Armed Police Forces (CAPF);

(b) if so, the details thereof along with the head of these Boards;

(c) whether the Government has any proposal to involve ex-paramilitary officers to head these Boards to make them more meaningful;

(d) if so, the details thereof; and

(e) the steps taken by the Government to monitor the working of such Boards?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) Yes, Madam. A Welfare and Rehabilitation Board (WARB) has been established on 17.5.2007 to provide an institutionalized mechanism to look after the welfare and rehabilitation of Central Armed Police Force (CAPF) personnel. An apex body comprising of seven members drawn from the CAPFs under the Chairmanship of one of the Directors General of CAPFs on rotational basis is looking after the welfare of working, retired, widows and dependents of CAPF personnel. As on date, 07 Central Welfare Officers (CWO), 29 State Welfare Officers (SWO)

and 129 District Welfare Officers (DWO) have been detailed throughout the Country.

(c) to (e) No such proposal is under consideration at present. Presently, Director General (DG), Indo-Tibetan Border Police (ITBO) is the Head of the WARB. The working of the above Board are regularly monitored by this Ministry.

*[Translation]*

#### **Irregularities in Procurement**

5602. SHRIMATI SUMITRA MAHAJAN:

SHRI GANESH SINGH:

SHRI PURNMASI RAM:

SHRI M. VENUGOPALA REDDY:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the quantum of paddy and wheat produced and procured during the past year and the current procurement season, State-wise;

(b) whether complaints of irregularities have been received in the procurement of paddy and wheat in various States of the country including Bihar and Uttar Pradesh;

(c) if so, the details thereof and the corrective steps taken by the Government in this regard indicating the number of procurement centres opened during the said period, State-wise; and

(d) the number of persons held responsible for such irregularities along with the action taken against them, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS): (a) Statement-I and II showing quantum and procurement of Paddy in terms of rice and wheat are enclosed.

(b) to (d) The information is being collected and will be placed on the Table of the House.

**Statement-I**

State/UT	Production of Rice		Production of Wheat	
	Crop year 2011-12	Crop year 2012-13*	Crop year 2011-12	Crop year 2012-13*
1	2	3	4	5
Andhra Pradesh	12895.0	10488.0	11.0	7.0
Arunachal Pradesh	255.0		6.5	
Assam	4516.3	4768.0	60.3	57.0
Bihar	7162.6	6767.9	4725.30	5143.4
Chhattisgarh	6028.4	6246.2	133.1	133.1
Goa	121.8			
Gujarat	1790.0	1467.0	4072.0	2934.0
Haryana	3759.0	3802.0	12685.7	11664.0
Himachal Pradesh	131.6	105.2	595.8	544.4
Jammu and Kashmir	544.7	506.3	500.3	413.1
Jharkhand	3130.6	3484.2	302.6	317.4
Karnataka	3955.0	3485.0	193.0	204.0
Kerala	569.0	517.5		
Madhya Pradesh	2227.3	2474.0	11538.5	12390.0
Maharashtra	2841.0	3058.8	1313.0	809.0
Manipur	591.0		5.4	
Meghalaya	216.5		0.6	
Mizoram	54.3			
Odisha	5807.0	7560.7	2.4	3.0
Punjab	10542.0	11293.0	17280.1	16169.0
Rajasthan	253.4	342.5	9319.6	9256.3
Sikkim	20.9		2.7	
Tamil Nadu	7458.7	5483.7	0.0	
Tripura	718.3		0.5	
Uttar Pradesh	14022.0	13555.0	30292.6	30333.1
Uttarakhand	594.0	587.0	878.0	911.0

1	2	3	4	5
West Bengal	14605.8	13239.4	872.9	900.0
Andaman and Nicobar Islands	24.0			
Dadra and Nagar Haveli	18.6		0.27	
Delhi	29.6		84.8	
Daman and Diu	3.3			
Puduchery	42.1			
Others		2569.5		110
<b>All India</b>	<b>105310.9</b>	<b>101801.0</b>	<b>94882.1</b>	<b>92298.8</b>

\* 2nd advance estimates released on 08.02.2013.

Crop Year 2012-13 for Wheat is Rabi Marketing Season (RMS) 2013-14.

#### **Statement-II**

#### *State-wise Procurement of Paddy (in terms of Rice) and Wheat*

(in lakh tonnes)

State/U.T.	Rice		Wheat	
	KMS 2011-12	*KMS 2012-13	RMS 2012-13	**RMS 2013-14
1	2	3	4	5
Andhra Pradesh	75.48	46.27	-	-
Assam	0.23	0.14	-	-
Bihar	15.34	12.49	7.72	-
Chandigarh	0.13	0.12	0.17	0.07
Chhattisgarh	41.15	48.03	-	-
Delhi	-	-	0.31	neg
Gujarat	0.04	-	1.56	-
Haryana	20.07	26.03	86.65	51.3
Himachal Pradesh	0.04	neg	0.01	neg
Jammu and Kashmir	0.09	0.02	0.09	-
Jharkhand	2.75	1.77	-	-
Karnataka	3.56	0.73	-	-
Kerala	3.76	0.92	-	-



1	2	3	4	5
Madhya Pradesh	6.35	9.01	84.93	46.5
Maharashtra	1.9	1.77	0.02	-0
Odisha	28.66	28.18	-	-
Puducherry	0.05	-	-	-
Punjab	77.31	85.58	128.34	88.92
Rajasthan		-	19.64	5.17
Tamil Nadu	15.96	4.69	-	-
Uttar Pradesh	33.57	22.09	50.63	2.1
Uttarakhand	3.78	4.57	1.39	0.02
West Bengal	20.41	13.65	0.02	-
<b>All India Total</b>	<b>350.60</b>	<b>306.06</b>	<b>381.48</b>	<b>194.11</b>

\*Position as on 29.04.2013.

\*\*Position as on 29.04.2013.

### **Security to Women at Night**

5603. SHRI JAI PRAKASH AGARWAL:

SHRI S. R. JEYADURAI:

SHRI A. SAMPATH:

SHRI P. K. BIJU:

SHRI S. S. RAMASUBBU:

SHRI NITYANANDA PRADHAN:

SHRI PONNAM PRABHAKAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether cases of crime against women working in night shift have been reported in the country;

(b) if so, the details thereof and the total number of such cases reported during each of the last three years and the current year, State-wise including the NCT of Delhi;

(c) whether the Union Government has issued any directives/guidelines to the State Government, Police Departments and employers to provide security to women working in night shift;

(d) if so, the details thereof and the action taken in this regard; and

(e) the steps taken by the Government to set up a

task force to give recommendations for creating a safe environment for working women and ensuring their safety and security at night?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. P. N. Singh): (a) and (b) There has been some reports of cases of crimes against women working in night shift in the country. As per information provided by the National Crime Records Bureau (NCRB), no separate data in this regard is maintained centrally.

(c) and (d) Ministry of Home Affairs has issued a comprehensive advisory on crimes against women dated 04.09.2009, wherein para 5(xxii) clearly states that 'Special steps to be taken for security of women working in night shifts of call centers'. Delhi Police has also issued order u/s 144 Cr. P.C. directing the BPOs, Corporate and Media houses for taking certain steps for the safety and security of women employees working at night, like ensuring that they do not travel alone in the cab and are dropped right at their door steps and accompanied by the Security Guard.

As per Seventh Schedule, 'Police' and 'Public Order' are the State subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, lies with the State Government/Union Territory Administrations.

However, the Union Government attaches highest importance to the matter of prevention of crimes against women and in this regard, a detailed advisory dated 4th September, 2009 has been sent to all State Government/ Union Territory Administrations wherein all States/UTs have been advised to make a comprehensive review of the effectiveness of the machinery in tackling the problem of violence against women and to take appropriate measures aimed at increasing the effectiveness of law and order machinery.

(e) Ministry of Home Affairs is not aware of any such initiative in this regard.

[English]

#### **Sale of Adopted Children**

5604. SHRI NITYANANDA PRADHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is fact that rackets involving child adoption and sale of such adopted children are flourishing in the country including Delhi;

(b) if so, the number of such rackets unerathed and persons arrested during the last one year and the current year, State-wise; and

(c) the measures taken by the Government to enforce strict guidelines in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) to (c) Ministry of Home Affairs has no information in this regard.

#### **Supply of Coal at Cheaper Rates**

5605. SHRI TARACHAND BHAGORA:  
SHRI K. SUGUMAR:  
SHRI P. KUMAR:

Will the Minister of COAL be pleased to state:

(a) whether the National Power Corporation Ltd. (NTPC) owes more than Rs.2200 crore to the Coal India Limited (CIL) and its subsidiaries for supply of coal;

(b) if so, the details thereof;

(c) whether the CIL and its subsidiaries have supplied coal to NTPC at cheaper rates; and

(d) if so, the corrective steps taken/being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): (a) and (b) National Thermal Power Corporation (NTPC) has outstanding coal sale dues of 2839.65 Crores to CIL as on 31st March 2013. Subsidiary-wise details of the dues from NTPC as on 31st March 2013 (Provisional) is as under:-

(Rs. in Crore)		
Name of Power House	Subsidiary Coal Company	Outstanding Coal Sales dues as on 31.03.2013 (Provisional)
NTPC	ECL	1024.26
	CCL	191.36
	BCCL	239.09
	WCL	-4.03
	SECL	78.45
	MCL	131.54
	NCL	1178.98
<b>Total</b>		<b>2839.65</b>

(c) Coal India Limited (CIL) and subsidiaries are supplying coal to NTPC under Fuel Supply Agreement (FSA) at the price notified by CIL from time to time. The price applicable for NTPC i.e. regulated sector (consumers in the sectors Power utilities (including IPPs), fertilizer and Defence) is 30% and 35% cheaper than that applicable for non-regulated sector w.e.f 27.02.2011 and 01.01.2012 respectively.

(d) After complete decontrol of coal price w.e.f. 01.01.2000, coal India Ltd is fixing the prices of different grades of coal produced by its subsidiary companies.

#### **Allowance for Officials**

5606. SHRI JAYARAM PANGI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has taken a decision to

render monetary and nonmonetary allowance/benefits to the employees of Central and State Governments including block level workers for posting/working within the Left Wing Extremism districts; and

(b) if so, the details of the cadres/posts to which the benefits are applicable/proposed to be made applicable?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) No Madam.

(b) Does not arise.

[Translation]

### **Procurement of Wheat**

5607. SHRI TUFANI SAROJ: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has set any target for procurement of wheat in the current season;

(b) if so, the details thereof;

(c) the quantum of wheat in tonnes procured by the Government in the financial year 2012-13;

(d) whether the Government the Government has exported wheat out of the said procurement and if so, the details thereof;

(e) the quantum of wheat from the last financial year lying in the godowns of FCI as on date; and

(f) the arrangement made/being made by the Government for safe storage of the wheat to be procured during the ensuing season?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS): (a) and (b) No, Madam. The procurement of foodgrains being open ended, no targets are set for procurement. However, estimates for procurement of wheat for the Central Pool are made for Rabi season in consultation with the wheat-producing States based on the expected production of wheat in the concerned crop year. Estimate of procurement for RMS 2013-14 is 441.21 lakh tons based on the expected production of wheat and inputs given by the States.

(c) A quantity of 381.48 lakh tons of wheat was procured in the Rabi Marketing Season (RMS) 2012-13.

(d) In view of record production and procurement of foodgrains in the Central Pool stocks and to overcome the temporary constraints of storage space Government on 03.07.2012 decided to allow export of 20 lakh tons of wheat from Central pool stocks. Subsequently on 26.12.2012, Government approved export of an additional quantity of 25 lakh tons of wheat from Central Pool stocks. A quantity of 29.23 lakh tons of wheat has been exported by 21.02.2013 against these permissions. The Government has also approved sale upto 50 lakh tons of wheat for export purposes by private exports from the FCI Stocks of Rabi Marketing Season (RMS) 2011-12 in Punjab and Haryana upto 30.06.2013.

(e) As on 01.04.2013, a quantity of 242.07 lakh tons wheat is lying in Central Pool.

(e) Steps taken by FCI for safe storage of foodgrains is given in the enclosed Statement.

### **Statement**

Detailed steps taken by FCI for safe storage and preservation of foodgrains.

- (i) All Food Corporation of India (FCI) for safe storage are constructed as per specifications.
- (ii) Foodgrains are stored by adopting proper scientific code of storage practice of the foodgrains.
- (iii) Adequate dunnage materials, such as wooden crates, bamboo mats, polythene sheets are used to check the migration of moisture from the floor.
- (iv) Fumigation covers, nylon ropes, nets and insecticides for control of stored grain insects pests are provided in all the godowns.
- (v) Prophylactic (spraying) of insecticides) and curative treatments (fumigation) are carried out regularly and timely in FCI godowns for the control of stored grain insect pests.
- (vi) Effective rat control measures, both in covered godowns as well as in CAP storage are used.

- (vii) Foodgrains in 'Cover and Plinth' (CAP) storage are stored on elevated plinths and wooden crates are used as dunnage material. Stacks are properly covered with specifically fabricated low density black polythene water proof covers and tied with nylon ropes/nets.
- (viii) Regular periodic inspections of the stock/godowns are undertaken by qualified and trained staff of FCI including senior officers.
- (ix) The principle of "First Out" (FIFO) is followed to the extent possible so as to avoid longer storage of foodgrains in godowns.
- (x) Only covered wagons are used for movement of foodgrains so as to avoid damage during transit.

#### **Decline in Livestock Population**

5608. SHRI DINESH CHANDRA YADAV:  
 SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH:  
 SHRI SURENDRA SINGH NAGAR:  
 SHRI JAGDISH SINGH RANA:  
 SHRI GOPINATH MUNDE:  
 SHRI KAMESHWAR BAITHA:  
 SHRIMATI KAMLA DEVI PATLE:  
 SHRI DEVJI M. PATEL

Will the Minister of AGRICULTURE be pleased to state:

(a) whether as per the last two animal census, the number of livestock including cows, goats, buffaloes and sheep has declined;

(b) if so, the details thereof, State-wise;

(c) whether indigenous breed of cows are on the verge of extinction due to lack of proper protection and more than the permissible number of cow progeny and stolen cattle are killed in slaughter houses;

(d) the details of the public sector research institutes which are carrying out research for the development of indigenous breed of cows;

(e) the details of the target set and the achievement made for the development of livestock during the 11th Five Year Plan and the target fixed for the 12th Five Year Plan period; and

(f) the funds allocated to various States for the development of livestock, State-wise during the 11th Five Year Plan period, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF THE STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) and (b) No. As per last two Livestock Censuses, the total number of Livestock including cows, goats, buffaloes and sheep has increased from 48.50 crore in 2003 to 52.97 crore in 2007.

(c) The indigenous breed of cows are not on the verge of extinction due to proper protection involving policy of conservation of indigenous cattle and as a result the total number of female indigenous cattle has increased from 8.30 crore in 2003 to 8.92 crore in 2007. Article 48 of the Constitution enjoins on the State to organize agriculture and animal husbandry on modern and scientific lines and in particular to take steps for preserving and improving the breeds and prohibiting the slaughter of cow and its progeny.

(d) The Public sector Research Institutes which are carrying out research for the development of indigenous breed of cows under Indian Council of Agricultural Research (ICAR) are: (i) National Dairy Research Institute (NDRI), Karnal, Haryana, (ii) Projects Directorate on Cattle, Meerut, Uttar Pradesh.

(e) The approach for the 11th Plan for the livestock sector is aimed at achieving an overall growth between 6 to 7 percent per annum for the sector as a whole, with milk group achieving a growth of 5% per annum and meat and poultry achieving a growth of 10% per annum. The achievement made during Eleventh Five Year Plan which include the following:

- The value of output for livestock sector has increased from Rs. 247180 Crore in 2007-08 to Rs. 459051 Crore in 2011-12 at current prices
- The milk production has registered an average annual growth of 4.51% during the 11th Five Year Plan.
- Egg production has registered an annual average growth of 5.59%

- The meat production registered an average annual growth of 8.32% during the plan period.

During 12th Five Year Plan in order to achieve the potential for development of the livestock sector, the government is targeted to implement following major initiatives.

- Expansion of Foot and Mouth Diseases (FMD) control programme in all districts during 12th Plan

in a phased manner as against 221 districts during 11th Plan.

- Expand the artificial insemination programme to cover about 35% of breedable bovine population by end of 12th Plan to improve productivity of milk.

(f) All the Schemes under livestock sector are demand driven and the Government is not allocating funds to the States/UTs. Statement regarding release of funds for development livestock sector during 11th Plan is enclosed.

### Statement

*Funds released during 11th Plan to the States for development of Livestock Sector*

(Rs. in lakh)

Sl. No.	Name of the State/ Implementing Agencies	Animal Husbandary				
		2007-08	2008-09	2009-10	2010-11	2011-12
1	2	3	4	5	6	7
1.	Andhra Pradesh	1435.42	1772.17	2854.25	5467.10	5843.30
2.	Bihar	306.45	1761.03	515.55	1198.50	1982.50
3.	Chhattisgarh	1031.86	313.60	434.41	745.00	2014.97
4.	Goa	69.69	167.64	43.00	194.62	25.14
5.	Gujarat	573.95	884.96	1671.33	2863.36	3083.34
6.	Haryana	529.84	1385.92	1575.00	2038.94	2783.52
7.	Himachal Pradesh	449.14	330.94	519.88	1316.50	919.22
8.	Jammu and Kashmir	663.41	652.83	872.72	985.08	1919.36
9.	Jharkhand	82.57	718.23	0.00	1659.45	990.80
10.	Karnataka	987.80	799.86	1824.20	2910.33	3296.60
11.	Kerala	842.82	1176.88	1325.30	2477.44	2361.80
12.	Madhya Pradesh	932.39	1172.03	1068.75	2081.57	4095.03
13.	Maharashtra	1688.74	1432.35	2488.30	3734.82	3095.02
14.	Odisha	1454.25	1771.44	1497.56	900.94	1454.15
15.	Punjab	203.56	1122.10	751.81	2362.69	1590.05
16.	Rajasthan	420.00	858.91	1123.26	311.00	2157.19
17.	Tamilnadu	1481.33	2054.57	2497.50	2803.47	2354.10
18.	Uttar Pradesh	1106.80	1126.94	2544.22	2632.06	1349.20
19.	Uttarakhand	531.63	493.27	125.23	807.06	1240.06

1	2	3	4	5	6	7
20.	West Bengal	2536.66	1269.05	2208.00	4740.93	1338.17
	<b>Total All States</b>	17328.31	21264.72	25940.27	42230.86	44163.52
21.	Arunachal Pradesh	403.51	384.61	216.85	680.94	791.62
22.	Assam	290.42	381.13	664.14	1299.41	2882.40
23.	Manipur	273.60	329.12	578.80	401.25	593.63
24.	Meghalaya	226.25	256.37	157.47	275.11	180.18
25.	Mizoram	528.25	422.88	185.00	620.35	607.70
26.	Nagaland	653.39	409.91	289.76	594.88	1149.97
27.	Sikkim	339.38	400.03	423.48	318.89	408.34
28.	Tripura	303.62	680.79	0.00	710.51	137.80
	<b>Total NE</b>	3018.42	3264.84	2515.50	4901.34	6751.61
29.	NCT Delhi	96.60	29.08	0.00	2.50	0.00
30.	Puducherry	25.68	40.04	15.00	36.50	55.00
	<b>Total UTs with Leg.</b>	122.28	69.12	15.00	39.00	55.00
31.	Andaman and Nicobar Islands	29.89	37.26	22.00	17.00	0.00
32.	Chandigarh	9.85	28.51	3.50	13.90	4.00
33.	Dadra and Nagar Haveli	9.85	7.03	6.30	0.00	18.17
34.	Daman and Diu	8.49	1.51	3.72	0.00	0.00
35.	Lakshadweep	11.85	5.01	44.50	24.10	0.00
	<b>Total UTs without Leg.</b>	69.93	79.32	80.02	55.00	22.17
	<b>Grand Total</b>	20538.94	24678.00	28550.79	47226.20	50992.30

Sl. No.	Name of the State/ Implementing Agencies	Dairying				
		2007-08	2008-09	2009-10	2010-11	2011-12
1	2	8	9	10	11	12
1.	Andhra Pradesh	397.96	384.53	100.00	171.64	17.83
2.	Bihar	0.00	267.91	0.00	0.00	0.00
3.	Chhattisgarh	100.00	40.00	0.00	0.00	267.25
4.	Goa	40.00	61.68	90.51	80.27	0.00
5.	Gujarat	342.42	429.44	697.32	561.02	554.18
6.	Haryana	419.84	520.56	602.64	0.00	375.08
7.	Himachal Pradesh	342.45	0.00	276.00	218.49	560.70
8.	Jammu and Kashmir	0.00	0.00	0.00	135.36	470.46

1	2	8	9	10	11	12
9.	Jharkhand	107.64	0.00	19.76	25.00	0.00
10.	Karnataka	69.89	243.06	216.00	30.00	255.26
11.	Kerala	774.89	1063.54	578.30	249.53	1038.84
12.	Madhya Pradesh	446.77	425.51	0.00	410.68	412.60
13.	Maharashtra	400.60	22.43	176.80	249.75	488.38
14.	Odisha	302.56	345.17	247.87	399.16	602.75
15.	Punjab	81.25	456.95	891.83	972.98	1040.69
16.	Rajasthan	596.97	287.52	800.81	200.00	0.00
17.	Tamilnadu	300.00	756.05	592.15	628.76	768.97
18.	Uttar Pradesh	492.39	170.00	120.71	207.32	0.00
19.	Uttarakhand	0.00	128.96	50.00	50.26	223.82
20.	West Bengal	192.95	43.71	55.86	51.22	145.66
	<b>Total All States</b>	5408.58	5647.02	5516.56	4641.44	7222.47
21.	Arunachal Pradesh	0.00	0.00	148.30	0.00	0.00
22.	Assam	0.00	45.00	320.00	88.00	160.00
23.	Manipur	200.00	31.86	175.00	200.00	381.81
24.	Meghalaya	0.00	0.00	0.00	0.00	0.00
25.	Mizoram	162.17	50.00	50.00	109.40	544.34
26.	Nagaland	35.00	0.00	85.80	130.00	149.80
27.	Sikkim	92.58	283.63	224.22	6.67	125.49
28.	Tripura	90.00	120.44	26.14	0.00	18.56
	<b>Total NE</b>	579.75	530.93	1029.46	534.07	1380.00
29.	NCT Delhi	0.00	0.00	0.00	0.00	0.00
30.	Puducherry	50.00	2.16	0.00	0.00	0.00
	<b>Total UTs with Leg.</b>	50.00	2.16	0.00	0.00	0.00
31.	Andaman and Nicobar Islands	11.34	0.00	0.00	0.00	0.00
32.	Chandigarh	0.00	0.00	0.00	0.00	0.00
33.	Dadra and Nagar Haveli	0.00	0.00	0.00	0.00	0.00
34.	Daman and Diu	0.00	0.00	0.00	0.00	0.00
35.	Lakshadweep	0.00	0.00	0.00	0.00	0.00
	<b>Total UTs without Leg.</b>	11.34	0.00	0.00	0.00	0.00
	<b>Grand Total</b>	6049.67	6180.11	6546.02	5175.51	8602.47

Sl. No.	Name of the State/ Implementing Agencies	Statistics				
		2007-08	2008-09	2009-10	2010-11	2011-12
1	2	13	14	15	16	17
1.	Andhra Pradesh	763.10	1109.88	5.00	30.00	10.00
2.	Bihar	152.65	1009.90	23.50	253.00	56.75
3.	Chhattisgarh	293.55	137.00	2.00	0.00	2.00
4.	Goa	48.06	17.00	6.98	5.00	5.00
5.	Gujarat	573.70	647.36	44.21	99.03	10.80
6.	Haryana	296.10	165.00	91.18	63.10	53.00
7.	Himachal Pradesh	240.88	36.00	27.00	39.90	36.00
8.	Jammu and Kashmir	75.73	101.98	0.00	0.00	0.00
9.	Jharkhand	184.20	200.29	206.42	0.00	0.00
10.	Karnataka	563.33	680.00	50.00	79.75	60.00
11.	Kerala	322.20	43.64	55.00	53.50	70.00
12.	Madhya Pradesh	192.55	940.00	55.00	70.00	85.00
13.	Maharashtra	448.80	948.00	218.48	70.00	97.00
14.	Odisha	323.29	484.66	55.66	222.38	60.00
15.	Punjab	240.73	267.98	5.00	0.00	0.00
16.	Rajasthan	410.73	726.35	14.17	81.57	0.00
17.	Tamilnadu	247.85	843.69	305.00	190.40	73.34
18.	Uttar Pradesh	418.70	1776.76	729.88	149.62	129.20
19.	Uttarakhand	181.46	20.00	2.00	18.15	34.59
20.	West Bengal	499.55	917.00	835.00	157.49	42.00
	<b>Total All States</b>	6477.16	11072.49	2731.48	1582.89	824.68
21.	Arunachal Pradesh	74.89	41.91	30.37	36.10	54.93
22.	Assam	769.97	952.22	3.30	5.00	10.00
23.	Manipur	116.21	65.54	2.00	0.00	8.00
24.	Meghalaya	173.28	39.85	12.33	25.00	27.25
25.	Mizoram	90.05	55.50	31.22	53.00	48.00
26.	Nagaland	118.02	70.45	3.00	0.00	0.00
27.	Sikkim	73.54	6.00	3.00	0.00	13.57
28.	Tripura	184.04	133.57	16.00	0.00	10.00
	<b>Total NE</b>	1600.00	1365.04	101.22	119.10	171.75



1	2	13	14	15	16	17
29.	NCT Delhi	75.52	297.00	1.00	0.00	0.00
30.	Puducherry	45.00	10.00	0.00	0.00	0.00
	<b>Total UTs with Leg.</b>	120.52	307.00	1.00	0.00	0.00
31.	Andaman and Nicobar Islands	24.51	10.10	19.00	19.00	20.00
32.	Chandigarh	27.21	15.03	16.00	15.00	15.00
33.	Dadra and Nagar Haveli	6.87	2.00	0.50	0.00	0.00
34.	Daman and Diu	8.68	3.60	1.50	2.10	1.00
35.	Lakshadweep	12.69	10.24	31.50	35.00	43.03
	<b>Total UTs without Leg.</b>	79.96	40.97	68.50	71.10	79.03
<b>Grand Total</b>		8277.64	12785.50	2902.20	1773.09	1075.46

*[English]***Surrender Of Militants**

5609. SHRI GAJANAN D. BABAR:  
SHRI DHARMENDRA YADAV:  
SHRI ANANDRAO ADSUL:  
SHRI ADHALRAO PATIL SHIVAJI:  
SHRI MADHU GOUD YASKHI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal to deploy Jammu and Kashmir Police personnel along with the Sashastra Seema Bal (SSB) on the Indo-Nepal border to streamline the surrender of former militants;

(b) if so, the details thereof;

(c) whether the Government is contemplating to frame standard operating procedures for the surrender of former militants;

(d) if so, the details thereof; and

(e) the follow-up action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) to (e) The matter is under consideration of the Ministry of Home Affairs.

**Budget For Scheduled Castes And Other Backward Classes**

5610. SHRI SANJAY DINA PATIL:  
DR. SANJEEV GANESH NAIK:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government is considering to ensure that a marginal percentage of the Union Budget is spent for Scheduled Castes and Other Backward Classes etc.;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government has set up any working group in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK): (a) and (b) The Planning Commission's guidelines already exist to earmark the population-proportionate share of Gross Budgetary Support to Central Plan Outlay for the schemes/programmes identified for the development and welfare of Scheduled Castes (SCs) and Scheduled Tribes (STs). similar guidelines, however, have not been issued for Other Backward Classes.

(c) and (d) The Planning commission has set up an

Inter-Ministerial committee, consisting of inter-alia representatives of Department of Social Justice & Empowerment, Ministry of Tribal Affairs and States with concentration of SC and ST population, mainly to review the existing guidelines and to suggest modifications/ revisions for their effective implementation during the twelfth Five Year Plan.

### **Naxal Interference In Construction Projects**

5611. SHRI SUSHIL KUMAR SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware of the growing interference of naxals/maoists in the construction of various undergoing infrastructure projects in Bihar;

(b) if so, the details thereof;

(c) whether the employees of the said projects are also receiving threats and demand of levy from the naxalites;

(d) is to, the details thereof; and

(e) the measures taken by the Government to provide security to the said employees to ensure timely completion of the projects?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) to (d) The present Left Wing Extremism (LWE) scenario poses a serious threat to various infrastructure projects in the country including in Bihar. Frequent instances have been noticed of the CPI(Maoist) party destroying infrastructure development projects, road and bridge construction works in Maoist strongholds in several districts including Gaya, Jehanabad, Aurangabad, Lakhisarai, Banka and Jamui in Bihar. Under a planned strategy, the CPI (Maoist) and its front organizations, vehemently oppose most development projects, with a view to stall developmental activities in the country to keep the population in their strongholds marginalized. They launch a concerted propaganda campaign by mobilizing the local communities against development projects and the opposition to such projects include violent activities like damaging the machinery, looting and damaging raw material, intimidation and killing of contractors, officials

and security personnel connected with the project and also extorting of money through coercive means. On several occasions, the maoists have stopped the construction projects due to non-payment of 'levy'.

The Opposition to the bigger infrastructure projects stems from the fact that once the affected areas are opened for development, it will cease to provide them with cadres and hideouts to carry on their so called 'protracted peoples war' against the Indian State.

Besides, development projects, the Left Wing Extremists often resort to frequent attacks on other economic infrastructure like Public/Private sector units, Railway property, Telephone Exchanges/ Mobile towers, Power infrastructure, Roads, School and Panchayat Buildings etc.

(e) 'Police' and 'Public Order' being State subjects, action with respect to maintenance of law and order lies primarily in the domain of the State Governments concerned. The Central Government has a holistic approach towards combating LWE wherein it supplements the efforts of the State Governments over a wide range of issues including deployment of CAPFs, assistance in implementation of development schemes, improving governance and capacity building by the States in various areas. It is the belief of the Government of India that a combination of calibrated police action, focused development efforts and improvement in governance will yield the desired results against LWE. In addition, continuous upgradation of security infrastructure; intensification of anti-maoist operations to dominate the affected areas; securing the road of strategic importance are also part of the overall strategy.

### **Rental Charges By DTH Service Providers**

5612. SHRI JAGDISH SHARMA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government is aware that Direct-to-Home (DTH) service providers in general and Bharti Airtel in particular unilaterally and randomly increase their rental at regular intervals;

(b) if so, the reaction of the government thereof;

(c) whether the Government is also aware that the customers are left with no option except to pay the increase rentals of DTH service providers;

(d) if so, whether there is any mechanism to address such problems of the customers/subscribers;

(e) if so, the details thereof; and?

(f) whether there is any option for portability of DTH service for the customers/subscribers and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) to (e) The tariff for the Direct-to-Home services (DTH) is governed by the Telecommunication (Broadcasting & Cable) Services (Fourth) (Addressable Systems) Tariff Order, 2010 dated 21st July, 2010. As per this tariff order the DTH operators are free to price and package their services, based on their business model and subject to certain conditions prescribed in the said tariff order. To protect the interests of consumers, a provision has been made in the said tariff order which prescribes that no service provider, who provides broadcasting services or cable services using an addressable system to its subscribers, shall, increase the charges for a subscription package offered by him, for a minimum period of six months from the date of enrolment of the subscriber for such subscription package. Clause 6(4) of the said tariff order provides that it shall be open to the service provider to specify a minimum monthly subscription, not exceeding one hundred and fifty rupees (exclusive of taxes) per month per subscriber, towards channels chosen by the subscriber, either a-la-carte or bouquet, for availing the services of such service provider.

The Telecom Regulatory Authority of India (TRAI), in its regulation for the Quality of Service (QoS) for Direct-to-Home services namely, the Direct to Home Broadcasting Services (Standards of Quality of Service and Redressal of Grievances) Regulation, 2007 dated 31.08.2007 has provided for a mechanism to protect the interests of the consumers. As per the said regulations, it is mandatory for all DTH operators to establish 24x7 toll free call centres for subscriber for their grievance redressal. It provides that 90% of complaints regarding non-receipt of signals are to be redressed within 24 hrs. and 90% of other types of complaints are to be redressed

within 48 hrs. No complaint has to remain pending beyond 5 days. All billing complaints are to be redressed within 7 days. DTH operators are required to nominate Nodal Officers at the State level for redressal of redressal of grievances of those subscribers who are not satisfied with the redressal at call centre level. The Nodal Officer will redress the grievances within 10 days of registering of the complaint. The said regulations also make it mandatory for DTH operators to offer customer premises equipments (including the set top box) to its subscribers on outright purchase basis, hire-purchase basis and rental basis. The DTH operator will make provision for refund to be given to subscribers if they choose to return the customer premises equipment. All DTH operators are required to comply with the aforesaid provisions. Detailed tariff order and DTH quality of service regulations are available at [www.trai.gov.in](http://www.trai.gov.in).

(f) the number portability which exists in the telecom sector does not exist in the DTH sector as of now.

#### **Benefits of Research Activities**

5613. SHRIMATI DARSHANA JARDOSH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that due to lack of proper coordination between various agriculture universities of the State, useful information and technological developments are not being shared among all the agriculture universities for the development of the agriculture sector and as a result, farmers are not getting the benefits of new research taking place in the farming sector;

(b) if so, the details thereof; and

(c) the remedial steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TASRIQ ANWAR): (a) and (b) No, Madam. Useful information and technologies are being shared for development of Agricultural Sector by Agricultural Universities through various mechanisms. These are:-

- (i) All India Coordinated Research Projects and Network projects (79 nos, in operation) coordinated and funded by the Indian Council of Agricultural Research. Information is shared during annual workshops.
- (ii) Krishi Vigyan Kendras (631 nos.) all over the country and majority are under Agricultural Universities. The co-ordination is being done through 8 (eight) Zonal Project Directorates and national workshops are also held.
- (iii) Summer Schools and Winter Schools organized by Agricultural Universities through funding support from ICAR, where scientists from all over country participate.
- (iv) Symposium/Conferences in specific areas are also organized, where participation is across the Universities.
- (v) Annual conference of Vice Chancellors of all Agricultural Universities sharing their achievements, problems and new technologies etc. on a common platform.
- (vi) Accreditation of Agricultural Universities for assuring quality in higher agricultural education, uniformity in academic and course standards curricula, monitored by ICAR.

(c) The Planning Commission's working group on Agricultural Research and Education for XII Plan had constituted a sub-group on Agricultural Education. Adequate State Funding, University governance, faculty strength and inbreeding, faculty and students development programmes, demand-driven curriculum and its delivery, quality assurance and modern infrastructure for education and research are the areas needing attention.

Based on existing concerns and emerging scenario, a national Agricultural Education Project is being developed imbibing the suggestions of the various stakeholders for improving quality of higher agricultural education in the country.

*[Translation]*

#### **Production Of Water Melons**

5614. DR. RAGHUVANSH PRASAD SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether water melons are being produced on a large scale near the various river banks in Bihar;

(b) if so, the details thereof;

(c) whether the Government has any scheme to provide incentives to the farmers producing water melons, cucumbers etc.; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) and (b) Yes, Madam. Water melons are being produced over an area of 1529 he near river banks in the districts of Buxar, Bhojpur, Patna, Vaishali, Saran, Lakhisarai, Munger, Bhagalpur etc. in Bihar.

(c) and (d) Government is implementing schemes on (i) national Horticulture Mission (NHM) and (ii) Horticulture Mission for North East and Himalayan States (HMNEH) for the development of horticulture crops, including vegetables in the country. Assistance is being extended for vegetable development activities such as seed production protected cultivation, organic farming, Integrated Nutrient Management (INM)/Integrated Pest Management (IPM) measures as well as creation of infrastructure for post harvest management and marketing of fruits and vegetables.

Besides, a new scheme on Vegetable Initiative for Urban Clusters (VIUC) was launched during 2011-12 as a sub-scheme of Rashtriya Krishi Vikas Yojana (RKVY) for addressing issues related to demand and supply side of the vegetable sector, enhancing vegetable production & productivity and encouraging establishment of an efficient supply chain in one major urban centre in each State which is either the State capital or any other city having a population of one million or above.

*[English]***Measures To Tackle Naxalism**

5615. DR. KAKOLI GHOSH DASTIDAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the status of construction/stengthening of fortified police stations, State-wise;

(b) whether there is any proposal to recruit women into security forces from the naxal affected areas;

(c) if so, the details thereof;

(d) whether the Govenment proposes to deploy women battalion in the said region; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. P. N. SINGH): (a) Under the Scheme of Construction/ Strengthening of Fortified Police Stations, out of 400 polic stations allocated to 09 LWE affected states, the construction work has so far started at 236 locations (as per reports received from respective State Governments). The state-wise details of police stations allocated to 09 LWE affected states and the number of locations where the construction work has started are give below:

State	Police Stations allocated	Number of Location Where construction has commenced
Andhra Pradesh	40	08
Bihar	85	75
Chhattisgarh	75	23
Jharkhand	75	43
Madhya Pradesh	12	12
Maharashtra	10	0
Odisha	70	63
Uttar Pradesh	18	0
West Bengal	15	12
<b>Total</b>	<b>400</b>	<b>236</b>

(b) to (e) There are no such proposals under the consideration of the Ministry of Home Affairs.

**Allocation Of Kerosene To Fishermen**

5616. SHRI SURESH KALMADI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government has received a request from the State Government of Maharashtra for allocation of special quota of kerosene to the quota of kerosene allocated under the Public Distribution system for Outboard Mechanised Engine Vessels (OMEVs) of fishermen;

(b) if so, the details thereof; and

(c) the time by which the kerosene quota is likely to be allocated to various States including Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MISNISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) to (c) A request was received in the Department of Animal Husbandry, Dairying and Fisheries from the Government of Maharashtra on 7th April, 2011 for allocation of a special quota of kerosene in addition to the quota of kerosene allocated under the Public Distribution System(PDS) for the motorized fishing vessels of fishermen. This request was examined in consultation with Ministry of Petroleum & Natural Gas and it was clarified that the Central Government allocates subsidized Superio Kerosene Oil (SKO) for distribution under PDS for the Purpose of cooking and lighting only. Any separate SKO allocation for the fishing sector witin the State is to be adjusted by the concerned State Government within its overall SKO allocation. No separate allocation is made for fishing sector. However, demand for fishing sector can be met by additional allocation at non-subsidized rate to the State of Maharashtra which is supplied by the oil marketing company.

Subsequently, the Ministry of Petroleum and natural Gas had on 21st August, 2012 issued an order in this regard, which states that States/Union Territories (UTs) require sKO from time to time on emergency basis or for special occasions. The order futher stiputates that each

State/Union Territory will be able to draw an allocation of one month's quota of PDS

Kerosens at non-subsidized rates (inclusive of excies/custom duty/taxes and excluding under/recovery/fiscal subsidy) during each Financial Year for special needs such as natural calamities, religious functions, fisheries, various 'yatras', 'melas' etc. This allocation will lapse at the end of that particular financial Year. This SKO quota can be drawn by States/UTs in installments without referring the matter to ministry of Petroleum & Natural Gas, Government of India. The State Level Coordinator will be empowered to release this kerosene on the request from the concerned State/UT. States/UTs may seek further additional allocation of non-subsidized SKO from the Ministry of Petroleum & natural Gas after exhausting this one month's quota.

This Department has not received any request from the Government of Maharashtra during the current financial year (2013-14).

#### **Second India Reserve Battalion**

5617. SHRI ANTO ANTONY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received any proposal for formation of the Second India Reserve Battalion in Kerala; and

(b) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) Proposal has been received from Government of Kerala for sanction of one additional India Reserve Battalion in Kerala.

(b) Government of India vide order dated 31.03.2008 has already sanctioned one India Reserve Battalion to the Government of Kerala. The sanctioned IR Battalion has been raised by the State Government. At present, Government of India have no plan to sanction new India Reserve Battalions.

[Translation]

#### **Delay in Passport Verification**

5618. SHRIMATI RAMA DEVI:

DR. SANJAY SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are reports of inordinate delay by the police officials in the verification process for issuance of passports in the country;

(b) if so, whether the role of policemen has been inquired into in such delays;

(c) if so, the details thereof along with the reasons therefor; and

(d) the action taken by the police department against the erring officials and the measures taken by the Government to streamline the said procedure to avoid delay in issuance of passports?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. P. N. SINGH): (a) to (d) No reports of inordinate delay by the police officials in the verification process for issuance of passport in the country has been received. However, the time taken for Police Verification process ranges from average of 13 days for Andhra Pradesh to average of 217 days for Tripura. Only 36% of Police Verification reports are received, country wide, within the desired service level of 21 days. As Police Verification is critical to issuance of passports, the Ministry of External Affairs (MEA) has instructed the Passport Officers to keep in touch with the concerned police officials to minimize delays in police verification of passport applications. The MEA has raised this matter at the State Chief Secretary level also to expedite passport issuance. During interactions of senior officers of the Ministry with DGPs/Police commissioners, the urgency in police verification is impressed upon.

#### **Land Acquisition For Coal Mining**

5619. SHRI HANSRAJ G. AHIR: Will the Minister of COAL be pleased to state:

(a) whether the coal India Limited and its

subsidiaries are facing impediments in acquiring land for new coal mine projects and other extended projects;

(b) if so, the details of impediments being faced by them; and

(c) the action taken/being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): (a) and (b) coal India Limited (CIL) and its subsidiaries are facing certain impediments for new & extended coal mine projects the main ones of which are briefly mentioned below:-

#### **Forest Land**

(i) Proposals for diversion of forest land for non-forest land for non-forest purpose have to obtain clearance from the State as well as the Central Government. No Objection Certificate (NOC) is to be issued by the State Government for processing the acquisition of land recorded as Jungle-Jhari/ Chote Jhar, Bare Jhar Ki Jungle under the Forest (Conservation) Act 1980. The concerned District Collector issues the NOC. Delay takes place in issuing NOC. Further, NOC under Scheduled Tribes and other Traditional forest Dwellers (ST & OTFD) Act takes considerable time causing delay in process of proposal. Sometimes delay also occurs due to shortage of authorized agencies to carry out survey for Differential Global Positioning System (DGPS) maps whose submission is required for grant of Forestry Clearance by certain cases, dispute of ownership over the land between the Revenue Authority and the Forest Department delays the clearance of forestry proposals.

(ii) Delay also takes place in handing over the forest land after its release by the Central/State Government. The State Forest Department is to ensure the issue of stage-II clearance/handing over of forest land to the company simultaneously with payment of all dues to the State Forest Department.

#### **Non-Forest Land:**

(i) State Government Maintains the land records which are the primary requisite for preparing the

land acquisition proposals. These land records commonly known as Record of Rights (ROR) are often found outdated causing problems in ascertaining the actual ownership and title of the land. Delay occurs in processing the acquisition proposals at various levels of the State Government.

(ii) Authentication of coal bearing areas acquired by the State Government is required to ascertain the actual ownership of the area. Authentication work is carried out by the concerned Circle Officer of the District and delay in it affects the acquisition process. Dispute about ownership of Government land between the Revenue and the Forest Department delays the transfer in some cases.

(iii) Handing over the possession of government land is delayed in some cases due to large scale encroachment over such land. State Government is required to transfer the land free from all encumbrances.

#### **R&R Problems:**

Difficulties are being faced by the companies regarding rehabilitation and resettlement of project affected families. These include demand for employment and other resettlement benefits beyond the company's R & R norm; non-availability of valid title document; dispute amongst co-sharers of the land losers; and resistance in shifting to rehabilitation site even after receiving full amount of compensation for the land and houses. Besides, in view of other agencies acquiring land in the vicinities of mining operations areas of CIL & its subsidiary companies, by paying higher compensation, difficulty is also being faced in acquisition of land in these areas.

(c) Actions taken by Government/subsidiary companies are as below:

(i) Vigorous follow up action with land acquisition officials of State Govts. to expedite acquisition proceedings. Regular review meetings with State Authorities viz. Land Revenue commissioner, Land/Revenue Secretary to sort out acute problems.

(ii) Follow up with forest Officials on regular basis at

district & tehsil level to fulfill the requirement & queries. Similar follow up with the Regional Office and Delhi Office of Ministry of Environment & Forests for expeditious clearance of the forestry proposals.

- (iii) Discussions with the land owners/ Villagers for selection of rehabilitation site and to persuadethem to accept the rehabilitation benefits and to shift to the rehabilitation site.
- (iv) in view of changing aspirations of the Project Affected Persons (PAPs) and to meet other R&R issues, CIL has revised its Resettlement & Rehabilitation Policy which is effective from 13th March, 2012.

Apart from above, Ministry of Coal regularly holds meetings with ministry of Environment & Forests (MoEF) & State Governments for pursuing these issues.

[English]

#### **Cold Storage Facilities**

5620. SHRI BHARTRUHARI MAHTAB:  
SHRI SANJAY DHOTRE:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the dearth of deep freeze cold storage facilities and disruptions in power supply are restricting cultivators/farmers involved in shrimp cultivation from fetchin the best prices for their produce in the country;

(b) if so, the details thereof and the reasons therefor;

(c) the number of deep freeze cold storages set up in the country during each of the last three years and the current year, State-wise;

(d) whether it is true that the long power outages in rural areas are gurtng the interests of the said cltivators/ farmes;

(e) if so, the details thereof; and

(f) the steps taken/being taken by the Government to increase the number of deep freeze cold storages in the country and to provide them adequate and uninterrupted power supply in order to boost the shrimp cultivation in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MISNISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) and (b) The Department of Animal Husbandry, Dairying & Fisheries, Ministry of Agriculture has not come across such scenario.

(c) The number of cold storage set up in the country during the last three years and the current financial year for fisheries are furnished in the enclosed statement.

(d) and (e) The Department of Animal Husbandry, Dairying & Fisheries, Ministry of Agriculture has no such reports.

(f) The Department of Animal Husbandry, Dairying & Fisheries, Ministry of Agriculture under the Centrally Sponsored Scheme (CSS) on Development of Marine Fisheries, Infrastructure and Post harvest Operations provides financial assistance for creation of post harvest infrastructure facilities including cold storages. Besides, MPEDA and the National Fisheries Development Board (NFDB) are also operating schemes for providing financial assistance for construction of cold storages for the storage of fish and fishery products.

#### **Statement**

##### **1. As reported by the Marine Products Export Development Authority (MPEDA), ministry of Commerce**

State	2010-11		2011-12		2012-13		2013-14	
	Nos	Capacity (MT)	Nos	Capacity (MT)	Nos	Capacity (MT)	Nos	Capacity (MT)
1	2	3	4	5	6	7	8	9
Kerala	136	46,777.50	142	55,022.50	144	55,402.50	NR	NR
Karnataka	16	2,770.50	19	4,824.50	19	4,839.50	NR	NR



1	2	3	4	5	6	7	8	9
Maharashtra	43	27,812.00	44	28,150.40	45	29,764.30	NR	NR
Goa	9	3,223.50	11	3,858.50	12	4,589.50	NR	NR
Gujarat	84	30,693.00	84	33,790.00	93	40,327.00	NR	NR
West Bengal	44	5,042.00	39	4,492.00	35	4,142.00	NR	NR
Odisha	23	6,409.81	21	5,782.00	22	6,591.00	NR	NR
Andhra Pradesh	51	12,792.10	52	12,949.10	58	18,538.00	NR	NR
Tamil Nadu	37	9592.20	40	10224.20	39	11288.20	NR	NR
Total	443	145,112.61	452	159,093.20	467	175,482.00		

MT- Metric Tonne

NR- Not Reported

**2. Developed with financial assistance under the CSS on Development of Marine Fisheries, Infrastructure and Post Harvest Operations implemented by the Department of Animal Husbandry, Dairying & Fisheries, Ministry of Agriculture**

State	2010-11		2011-12		2012-13		2013-14	
	Nos	Capacity (MT)	Nos	Capacity (MT)	Nos	Capacity (MT)	Nos	Capacity (MT)
Karnataka	1	40.00	4	185.00	0.00	0.00	0.00	0.00
Maharashtra	0.00	0.00	0.00	0.00	1	22.00	0.00	0.00
Total	1	40.00	4	185.00	1	22.00	0.00	0.00

MT- Metric Tonne

**3. Developed with Financial Assistance provided by the National Fisheries Development Board (NFDB), Hyderabad**

Year	State	Number of Cold Storage Unit
2010-11	Haryana	1
	West Bengal	1
2012-13	Karnataka	1
2013-14	Karnataka	1

### Community Radio Stations

5621. DR. THOKCHOM MEINYA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any proposal to set up more Community Radio Stations (CRSs) in the North East Region;

(b) if so, the details thereof, State-wise;

(c) whether there is any proposal to provide High Frequency Radio signal in various part of the country including the proposed North Eastern Stations;

(d) if so, the details thereof, State/UT-wise; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) and (b) Grant of permissions to set up Community Radio Stations (CRSs) is a continuous process. So far, 24 permissions have been given by the Ministry to set up CRSs in the North-East Region. State-wise details are as follows:

(i)	Arunachal Pradesh	-	01
(ii)	Assam	-	16
(iii)	Manipur	-	04
(iv)	Tripura	-	02
(v)	Nagaland	-	01

(c) to (e) The clause 7 (i) of the Policy Guidelines on Community Radio Stations in India stipulates that:

"CRS shall be expected to cover a range of 5-10 km. For this, a transmitter having maximum Effective Radiated Power (ERP) of 100 W would be adequate. However, in case of a proven need where the applicant organisation is able to establish that it needs to serve a larger area or the terrain so warrants, higher transmitter wattage with maximum ERP up to 250 Watts can be considered on a case-to-case basis, subject to availability of frequency and such other clearances as necessary from the ministry of Communication & IT. Requests for higher

transmitter power above 100 Watts and upto 250 Watts shall also be subject to approval by the Committee constituted under the Chairmanship of Secretary, Ministry of Information & Broadcasting".

So far, no community Radio Station has been permitted transmitter power above 100 Watts ERP. Also, there is no proposal under consideration to permit higher transmitter wattage.

### Categorisation Of Castes And Reservation

5622. SHRI SHER SINGH GHUBAYA:  
SHRI MAROTRAO SAINUJI KOWASE:  
SHRI HANSRAJ G. AHIR:  
SHRI SOMEN MITRA:  
SHRI N. PEETHAMBARA KURUP:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the criteria adopted by the Union Government for categorization of various castes for providing the benefits of reservation in the country;

(b) whether the Government is considering to bring a legislation to review the list of Scheduled Castes including case of addition and deletion of castes;

(c) if so, the details thereof; and

(d) the details of case of addition and deletion considered and the number of cases pending for consideration, caste-wise?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK): (a) The criteria followed for specification of a caste etc. as a Scheduled Caste in relation to a State/Union Territory, is extrens social, educational and economic backwardness arising out of traditional practice of untouchability.

(b) and (c) The constitution (Scheduled Castes) Orders (Amendment) Bill, 2012 has been introduced in the Lok Sabha on 21.05.2012 for inclusion of certain synonymous castes in the ten existing entries in the list of Scheduled Castes, in relation to the States of Kerala, Madhya Pradesh, Odisha and Tripura, Besides deletion of one caste from the list of Scheduled Castes, in relation to Sikkim.

(d) Details of such proposals with the Central Government are given in the Annexed Statement.

**Statement**

*Complete proposals of State Governments/Union Territory Administration with the Central Government*

State/Union Territory	Caste
1	2
Haryana	Kabirpanthi Julaha
Jharkhand	Dandachhatra Manjhi Kadar, koranga Mal (Mal Kshatriya) Paik, Khandit, Khandit Paik Noniya
Karnataka	Bovi (Non-Besta), Kalluvaddar Mannuvaddar
Kerala	Adi Andhra Chandala Kossa Madiga Koppalan Malayan (in the areas comprising the malabar district) Peruvannam
Madhya Pradesh	Sakhwar
Odisha	Rajak, Rajaka Adhuria Dom, Adhuria Domb Khatia Gaudia Kela Khadal, Khodal Betra Agheri Kela, Sinduria Kela, Goudia Kela, Pana Baishnab, Pano Baishnab, Kalandi, Kalandi Baishnab, Kalindi Baishnab,

1	2
	Kandra Baishnab, Kandara Baishnab, Bauri Baishnab, Dhoba Baishnab, Gokha Baishnab, Gokan Baishnab, Kesuria, Bhina/Tula Bhina, mehantar, Mehentar Sitra, Situria Tiar, Tior Jayantara Pano, Jena Pano Khadola Bariki, Patratanti Kummari Pod, Poundra (Bengali Refugee)
Chhattishgarh	Mahra/Mahara Chik Ganda/Chik/Cheek
Uttarakhand	Namasudra, Pod, Poundra
Uttar Pradesh	Kahar, Kashyap, Kewat, Mallah, Nishad, Dheever, Bind, Dheemar, Batham, Turha, Godiya, Manjhi, Machhua, Bhar, Rajbhar, Kumhar, Prajapati,
Dadra and Nagar Haveli	Rohit

[Translation]

**Traffic Problem**

5623. SHRI SURENDRA SINGH NAGAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the problem of traffic jam is worsening in the National Capital Territory (NCT) of Delhi;

(b) if so, the reasons therefor;

(c) the action taken by the Government in this regard;

(d) whether the Government has launched special campaign against the violators of traffic rules;

(e) if so, the details thereof during 2012-13 and the total amount collected as fine by the traffic police; and

(f) the effective measures taken by the Government to control the problem of traffic jam and educate the traffic offenders?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) As times during the peak hours on account of break-down of any vehicle, traffic congestions have been reported due to heavy volume of traffic. The road network in the NCT of Delhi is also affected by construction activities undertaken by various civic agencies like DMRC, PWD, Delhi Jal Board, MCD, NDMC etc.

(c) In order to control problems of traffic jams in NCT of Delhi, the Delhi Police has prepared a Traffic Management Plan which is based on the principles of Road Safety Education, Regulation, Enforcement and Engineering solutions.

(d) and (e) Regular enforcement drives against the traffic violators for violating traffic rules and regulations in NCT of Delhi are undertaken by Delhi Police from time to time. Prosecution Details (Offence wise) for the year 2012 and 2013 (Upto 15.04.2013) are as under:-

Year Wise Prosecution

Year	Total Challan
2012	3298827
2013 (upto 15.4.2013)	1004770

Total compounding Amount Collected (On the spot) for offence-wise prosecution by delhi Traffic Police.

S.No.	Year	compounding amount (In Rs.)
1.	2012	49,51,48,700/-
2.	2013 (upto 15.04.2013)	15,02,52,800/-

(f) Based on the Traffic Management Plan, The Delhi Police has taken a Number of steps for better management of traffic in the NCT of Delhi.

During the past few years Road Safety Call of Delhi Traffic Police has been organizing road safety awareness campaigns with more vigour and in a wider perspective touching each and every issue related to road and transportation as well as traffic and addressing every category of road users.

[English]

**Irregularities in Coal Fields**

5624. SHRI HARIN PATHAK:  
SHRI GORAKH PRASAD JAISWAL:  
SHRI ANJANKUMAR M. YADAV:

Will the Minister of COAL be pleased to state:

(a) the details of the cases of alleged corruption and irregularities reported in various coal fields during 2012-13;

(b) whether the Government has conducted any probe in this regard;

(c) if so, the details and the outcome thereof; and

(d) the follow up action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): (a) to (d) Information is being collected and will be laid on the Table of the House.

**Terrorist Threats**

5625. SHRI SANJAY NIRUPAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are reports that some of the terrorist outfits including Lashkar-e-Taiba have threaten/d/ planned terrorist attacks in the country in reaction to the execution of Afzal Guru;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. P. N. SINGH): (a) and (b) As per the available intelligence inputs, on 9th February, 2013, a Lashkar-e-Taiba (LeT) Spokesperson, in a telephonic message to Kashmir News Service threatend for retaliatory action by the LeT in near future to avenge the hanging of Afzal Guru. Apart from it, in reaction to the execution of Afzal Guru, representatives of 9 terrorist outfits aligned to the United Jihad Council including LeT, JeM and HM, organized a conference on 13th February, 2013 in Islamabad, wherein participants raise anti-India slogans condemning the hanging of Afzal Guru and reiterated their resolve to set up Jihad in India. Also, the chief of LeT had a meeting with the top LeT commanders to plan big attacks to the iconic places in India.

(c) Government is committed to thwart any evil design/plan of terrorists or terror groups / outfits to carry out attacks in any part of the country in all forms or manifestations, as no cause can justify terror attacks. As such, intelligence inputs about possible designs and threats by the terrorists outfits are shared with the State Governments. The Multi Agency Centre (MSC) has been strengthened and re-organised to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence agencies and security intelligence inputs are shared with the concerned states through the established mechanism, which ensures close coordination and sharing of intelligence and seamless flow of information between the States and the Central Security and Law Enforcement Agency. This has resulted in busting of several major terror modules.

*[Translation]*

#### **Inter Connecting of TV Channels**

5626. SHRI PURNMASI RAM : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of Indian/foreign TV channels operating in the country at present;

(b) whether the Government earns revenue from the inter connecting of foreign and Indian TV channels;

(c) if so, the details of the foreign exchange earned

through such inter connecting of TV channels in the country including news channels;

(d) whether inter connection of TV channels in India is cheap as compared to other countries; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI) : (a) The Ministry has permitted 811 private satellite TV channels as on date under the uplinking and downlinking guidelines. This includes 92 foreign TV channels permitted for downlinking into India, which are uplinked from abroad.

(b) to (e) The private satellite TV channels are governed by the policy guidelines for uplinking and Downlinking. These guidelines do not have any provision for interconnecting of foreign and Indian TV channels.

*[Translation]*

#### **Trafficking in Sri Lankan Refugees**

5627. SHRI UDAY SINGH : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are reports that Sri Lankan refugees residing in Tamil Nadu are being trafficked on the pretext of giving Australian citizenship once they reach there;

(b) if so, the details of such cases reported during the last three years and the current year; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. P. N. SINGH) : (a) and (b) Yes, Madam. As per inputs provided by the State Government of Tamil Nadu, there are reports that Sri Lankan Tamil refugees are being trafficked on the pretext of sending them to Australia. The details of the cases reported during the last three years and the current are given in the enclosed statement.

(c) The steps taken by the State Government of Tamil Nadu in this regard are:

- Alerts are given, whenever information about human trafficking comes to notice from other agencies;

- A notice was exhibited in the notice boards in all the refugee settlements as a part of awareness campaign to safeguard the life and properties of Sri Lankan Tamils.
- All Commissioners of Police/Superintendents Police were informed to take action against the repeated offenders/masterminds/ agents of human trafficking under NSA.
- Coastal Security Group Police officers recently launched awareness campaign in all the refugee settlements all over Tamil Nadu urging them not to fall for illegal sailing.

**Statement**

Sl. No.	Year	Incidents in which cases registered	Incidents in which cases not registered	No. of Refugees Intercepted	No. of Refugees returned to their Camp	No. of persons arrested among the intercepted	Agents arrested/ Identified		Agents lodged in Special Camp
							Indians	SLTs	
1.	2010	12	1	265 SLTs	236 SLTs	29 SLTs	16	27	22
2.	2011	6	1	205 SLTs and 12 Indians	205 SLTs and 12 Indians	-	8	24	10
3.	2012	16	1	418 SLTs and 42 Indians	380 SLTs and 35 Indians	38 SLTs and 7 Indians	10	27	19
4.	2013 (upto 27.4.13)	7	-	275 SLTs and 3 Indians	186 SLTs and 2 Indians	89 SLTs and 1 Indians	3	8	-
<b>Total</b>		41	3	1163 SLTs and 57 Indians	1007 SLTs and 49 Indians	156 SLTs and 8 Indians	37	86	51

**Use of Harmful Pesticides**

5628. SHRI S. R. JEYADURAI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether a new investigation conducted by the Centre for Science and Environment (CSE) has revealed that various Government agencies/departments and universities are promoting the use of harmful pesticides amongst farmers in the country;

(b) if so, the details thereof;

(c) whether the Government has asked any report

from various stakeholders in this regards;

(d) if so, the details thereof; and

(e) the steps taken by the Government to ensure that only the registered pesticides are used in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR) : (a) and (b) A report by Centre for Science and Environment (CSE) on "State of pesticides regulations in India" states that as per a review of 11 important crops in India, viz., wheat, paddy, apple, mango, potato, cauliflower, black pepper, cardamom, tea, sugarcane and cotton, recommendations for pesticide

usage made by state agriculture universities, agriculture departments and other boards do not conform to terms and conditions of registration set by the Central Insecticides Board & Registration Committee (CIB & RC). The report further states that agriculture universities, departments and boards have recommended many pesticides that have not been registered for some crops.

(c) to (e) Pesticides are registered by Registration Committee constituted under the Insecticides Act, 1968 only after ensuring their efficiency and safety to human beings, animals and the environment. States have been sensitized from time to time to ensure that pesticides are used only in accordance with the terms & condition of their registration and as prescribed in their label claims. Crop Research Institutes, Commodity Boards, State Agriculture Universities and Agriculture Departments of all States have been advised to review their recommendations on uses of pesticides on various crops to bring them in alignment with the uses as approved by the Registration Committee under the Insecticides Act, 1968. Efforts are also made to create awareness and conduct training programmes to promote the judicious & need based use of pesticides.

Steps are taken by the Central and State Governments under the Insecticides Act, 1968 to collect samples of pesticides products for test and analysis to ensure that only registered pesticides are used in the country.

[*Translation*]

#### **Facilities for Tourists at Temples**

5629. SHRI MAHESH JOSHI: Will the Minister of CULTURE be pleased to state:

(a) the details of works undertaken to provide basic facilities/amenities to tourists visiting historical temples and monuments set up in various parts of the country during the last three years and the current year Temple/monument and State/UT-wise;

(b) the funds allocated/released/utilised for the said

work during the said period, State/UT-wise and monument-wise;

(c) whether any action/steps have been taken by the Government to provide adequate security to protect the tourists at such places;

(d) if so, the details thereof State/UT and monument-wise; and

e) if not, the reasons therefor?

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMAR): (a) and (b) The Archaeological Survey of India is responsible for protection, conservation and maintenance of 3678 monuments, archarological sites and remains in the country. Providing basic facilities/amenities (e.g. drinking water, toilet blocks, facilities for physically challenged, pathways, cultural notice boards/signage, vehicle parking, clock rooms, etc.) to the tourists visiting protected temples and monuments and sites are regular activities which the Archaeological Survey of India undertakes, as per needs and resources. Further, improvement and upgradation of these public amenities is a continuous process, where specific monuments are identified for the purpose every year. Basic public facilities are available at all World Heritage Sites and ASI's ticketed monuments, as also at majority of those protected monuments that are visited by a large numbers of tourists. The fund allocated/released/utilised on conservation, preservation and environmental development, including providing of tourist amenities on centrally protected monuments/sites in the country, during the last three years, is given in the enclosed Statement-I.

(c) to (e) Archaeological Survey of India has deployed regular watch & ward staff, and engaged the services of private security guards and State Police personnel for the safety and protection of centally protected monuments and the tourists visiting the monuments/sites. In addition, CISF personnel have also been deployed at Taj Mahal, Agra and Red Fort, Delhi. The details are given in the enclosed Statement-II

**Statement-I**

*State-wise expenditure on conservation, preservation and environmental development, including providing of tourist amenities on centrally protected monuments/sites during the last three years*

(Rs. in lakhs)

Sl.No.	Name of the State/UT	Circle/Branch	Allocation/ Expenditure 2010-11	Allocation/ Expenditure 2011-12	Allocation/ Expenditure 2012-13
1	2	3	4	5	6
1.	Uttar Pradesh	Agra Circle	758.00	544.49	737.49
		Lucknow Circle	1706.99	1208.00	1047.49
2.	Maharashtra	Aurangabad Circle	315.00	310.7	494.00
		Mumbai Circle	389.99	359.00	414.99
3.	Karnataka	Bangalore Circle	1245.95	1041.00	1131.00
		Dharwad Circle	981.88	943.98	793.00
4.	Madhya Pradesh	Bhopal Circle	654.87	607.9	707.50
5.	Odisha	Bhubaneswar Circle	261.36	289.98	455.22
6.	West Bengal, Sikkim	Kolkata Circle	504.59	446.28	378.75
7.	Tamil Nadu, Puducherry	Chennai Circle	530.00	530.00	500.03
8.	Punjab and Haryana	Chandigarh Circle	687.04	529.99	685.92
9.	Himachal Pradesh	Shimla Circle	79.8	62.81	105.00
10.	Delhi	Delhi Circle	1849.84	927.39	1100.98
11.	Goa	Goa Circle	110.00	110.00	107.99
12.	N.E. States, except Sikkim	Guwahati Circle	159.01	213.32	207.25
13.	Rajasthan	Jaipur Circle	350.00	445.49	435.00
14.	Andhra Pradesh	Hyderabad Circle	664.86	640.00	890.00
15.	Bihar and Uttar Pradesh (Part)	Patna Circle	364.99	383.96	275.04
16.	Jammu and Kashmir	Srinagar Circle	283.29	270.00	243.80
		Mini Circle Leh	52.15	85.00	67.00
17.	Kerala	Thrissur Circle	337.01	301.5	406.00
18.	Gujarat, Daman and Diu	Vadodara Circle	509.93	574.97	459.99
19.	Uttarakhand	Dehradun Circle	147.18	139.99	107.49
20.	Chhattisgarh	Raipur Circle	341.00	303.58	405.00



1	2	3	4	5	6
21.	Jharkhand	Ranchi Circle	64.98	82.58	53.75
22.		Science Branch, Dehradun	507.46	485.40	527.67
23.		Horticultural Branch, Agra	1796.70	1580.44	2122.85
<b>Total</b>			45653.87	13397.75	14860.20

**Statement-II***List of number of Watch and Ward Staff (State-wise)*

(Rs. in lakhs)

Sl.No.	Name of the State/UT	Circle/Branch	Monument Attendants of ASI	Private Security Guards	CISF Personnel	State Armed Guards
1	2	3	4	5	6	7
1.	Uttar Pradesh	Agra Circle	119	122	279	-
		Lucknow Circle	102	40	-	-
2.	Maharashtra	Aurangabad Circle	124	100		
		Mumbai Circle	72	108	-	-
3.	Karnataka	Bangalore Circle	159	117	-	10
		Dharwad Circle	106	111		10
4.	Madhya Pradesh	Bhopal Circle	302	126	-	14
5.	Odisha	Bhubaneswar Circle	105	22	-	-
6.	West Bengal, Sikkim	Kolkata Circle	87	57	-	
7.	Tamil Nadu, Puducherry	Chennai Circle	132	22	-	9
8.	Punjab and Haryana	Chandigarh Circle	51	-	-	-
9.	Himachal Pradesh	Shimla Circle	32	-	-	-
10.	Delhi	Delhi Circle	215	386	317	-
11.	Goa	Goa Circle	13	28	-	-
12.	N.E. States, except Sikkim	Guwahati Circle	45	-	-	-
13.	Rajasthan	Jaipur Circle	197	6	-	15
14.	Andhra Pradesh	Hyderabad Circle	119	80	-	10 and (62 Home Guards)

1	2	3	4	5	6	7
15.	Bihar and Uttar Pradesh (Part)	Patna Circle	90	65	-	12
16.	Jammu and Kashmir	Srinagar Circle	84	-	-	-
		Mini Circle Leh	10	-	-	-
17.	Kerala	Thrissur Circle	33	-	-	-
18.	Gujarat	Vadodara Circle	104	70	-	4
19.	Uttarakhand	Dehradun Circle	37	-	-	10
20.	Chhattisgarh	Raipur Circle	14	-	-	-
21.	Jharkhand	Ranchi Circle	13	15	-	-
		Science Division (All India)	64	-	-	-
		Excavation Branch, Patna	9	-	-	-
		Epigraphy Branch, Mysore	5	-	-	-
		Epigraphy, Lucknow	2	-	-	-
		Horticulture Division (All India)	973	-	-	-
<b>Total</b>			<b>3418</b>	<b>1475</b>	<b>596</b>	<b>156</b>

[English]

#### **Difference in Prices of Packed Products**

5630. DR. MIRZA MEHBOOB BEG: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether a big difference has been observed between the prices of packed food items of corporate houses and that of open food items reaching the market directly or indirectly;

(b) if so, whether these corporate sector houses are arbitrarily increasing the prices of milk and other food items; and

(c) if so, the details thereof and the reaction of the Government thereto along with the remedial action taken/proposed to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Yes Madam, it

is observed that there is some difference between the prices of packed food items of corporate houses and that of open food items reaching the market directly or indirectly. The reason for higher price of corporate houses may be due to their overhead expenses like transportation, packing, profit and taxes etc.

(b) and (c) No such report has been received by Government.

#### **Telecast of Futures Prices**

5631. SHRI HARIBHAU JAWALE: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether telecast of multi-commodity exchange prices of food items on television channels has led to rise in their prices;

(b) if so, the details thereof;

(c) whether telecast of the said information on

television channels promotes speculation in forward trading in commodity futures markets;

(d) if so, the details thereof; and

e) the steps taken/proposed to be taken to stop telecasting of multi-commodity exchange prices of food items in order to control price rise?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d) No, Madam. Futures trading is mechanism for price risk management and price discovery and does not contribute to price rise. The Multi Commodity Exchanges disseminate the data on futures prices of commodities that are discovered on its platform through a transparent online mechanism based on anticipated demand and supply conditions, through various means including television channels.

(e) There is no proposal under the consideration of the Forward Market Commission (FMC), the Regulator for commodity futures markets under the provisions of the Forward Contracts (Regulation) Act, 1952 to ban the telecast of futures prices which have already been discovered on the Exchange platform promotes awareness among the various stakeholders of the market and help their take informed decisions.

#### **Border Disputes in NER**

5632. SHRI VINCENT H. PALA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the States in the North Eastern Region (NER) which have border disputes with each other along with the names of territories involved, the date of dispute in each case and the efforts made for resolving by the Union Government;

(b) the details of pending court cases in regard to each of such border disputes;

(c) The details of Boundary Commissions appointed to resolve each dispute along with the functioning of the Boundary Commission since their appointments; and

(d) the time by which such border disputes are likely to be resolved?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) There are some border disputes between the States of Assam-Nagaland, Assam-Arunachal Pradesh and Assam-Meghalaya. The approach of the Central Government has consistently been that inter-state boundary disputes can be resolved only with the willing cooperation of the State Governments concerned and that the Central Government works only as a facilitator for amicable settlement of the dispute in a spirit of mutual accommodation and understanding.

The Government of Assam had filed Original Suit No. 2/88 and 1/89 in the Supreme Court of India for demarcation of boundaries between the states of Assam-Nagaland and Assam-Arunachal Pradesh respectively. The Supreme Court vide its judgement and order dated 25.9.2006 has appointed a Local Commission for identification of boundaries of the States of Assam-Nagaland and Assam-Arunachal Pradesh. While hearing an application filed by Government of Nagaland in Original Suit No. 2/88, the Supreme Court vide its order dated 20.8.2010, inter alia, directed that apart from continuation of the Local Commission, possibility to resolve the issue through mediation may also be explored and for this purpose appointed two Co-mediators. The meeting of the mediators in regard to boundary issues between Assam and Nagaland are continuing. Last meeting of mediators with the States of Assam and Nagaland was held on 22.4.2013. The Local Commission is continuing its hearing in regard to Assam and Arunachal Pradesh.

In so far as boundary dispute between Assam and Meghalaya is concerned, the Central Government has advised both the State Governments to settle the dispute mutually and amicably.

(d) In view of the (a) to (c) above, no time frame can be indicated in this regard.

#### **Production of Edible Oil**

5633. SHRI JAYANT CHAUDHARY:  
SHRI M.K. RAFHAVAN:  
SHRI A.K.S. VIJAYAN:  
SHRI PRALHAD JOSHI:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the total quantum of edible oil including palm oil coconut oil produced and consumed in the country during each of the last three years and the current year, oil-wise;

(b) whether the Government proposes to promote consumption and export of coconut oil; and

(c) if so, the details thereof and the steps taken thereon?

THE MINISTER OF STATE IF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS): (a) The details of estimated domestic production and consumption of edible oils, oil-wise including palm oil and coconut oil during the last three years and the current year are given in the enclosed Statement.

(b) and (c) Yes, Madam. The steps taken to promote consumption and export of coconut oil is as follows:

(i) Coconut Development Board is promoting

production of Coconut Oil and value added products from coconut under the scheme "Technology Mission on Coconut". Under this Scheme financial and technical assistance is extended to entrepreneurs for establishing processing units in Coconut units in Coconut sector.

(ii) In order to encourage domestic growers of coconut and producers of coconut oil, the import duty on crude edible oils has been raised from zero to 2.5%.

(iii) The port restriction for export of coconut oil has been lifted and at present export of coconut oil is permitted through 13 Electronic Data Interchange (EDI) ports and also through Land Customs Stations (LCS).

(iv) Quantitative restriction on export of edible oils including coconut oil in branded consumer packs of upto 5kg has been removed.

### **Statement**

#### *Details of Estimated Domestic Production and Consumption of Edible Oils*

(quantity in lakh tons)

Name of Oil	2008-09 (Nov.-Oct.)		2009-10 (Nov.-Oct.)		2010-11 (Nov.-Oct.)		2011-12 (Nov.-Oct.)	
	Production	Consumption*	Production	Consumption*	Production	Consumption*	Production	Consumption*
Rapeseed/ Mustard	22.32	22.32	20.48	20.48	25.35	25.35	20.47	20.47
Soyabean	15.85	25.74	15.94	29.61	20.38	29.08	19.54	30.35
Groundnut	16.48	16.48	12.48	12.48	19.01	19.01	16.02	16.02
Sunflower	3.82	9.82	2.81	8.14	2.15	9.10	1.70	13.01
Cotton seed	7.60	7.60	8.00	8.00	10.89	10.89	11.62	11.62
Coconut	4.71	4.83	4.79	4.74	4.84	4.85	5.02	4.84
Rice Bran	7.70	7.70	7.20	7.20	7.20	7.20	7.50	7.50
Palm Oils	0.53	64.80	0.66	54.90	0.73	54.76	1.1	76.51
Others	6.08	7.75	8.00	9.43	7.94	11.68	7.74	9.64
<b>Total</b>	<b>85.09</b>	<b>167.04</b>	<b>80.36</b>	<b>155.01</b>	<b>98.49</b>	<b>170.92</b>	<b>90.71</b>	<b>189.96</b>

\* Consumption includes edible oils imported.

**Assistance Under ADIP Scheme**

5634. SHRI M. VENUGOPALA REDDY:

SHRI NISHIKANT DUBEY:

SHRI DILIP SINGH JUDEV:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Union Government has received from the State Government for providing assistance under the Assistance to Disabled Persons for Purchasing/Fitting of Aids & Appliances (ADIP) Scheme during each of the last three years and the current year;

(b) if so, the details and the present status thereof and the action taken thereon so far, State-wise;

(c) the funds sanctioned, released and utilised for the purpose during the said period, State-wise; and

(d) the number of such persons to whom these equipments have been provided during the said period, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK): (a) Yes, Madam. Proposals were received for financial year 2010-11, 2011-12 and 2012-13. Proposals for the current year have yet not been received.

(b) and (c) State-wise number of NGOs assisted and funds released during the last three years is given in the enclosed Statement-I.

(d) State-wise number of beneficiaries covered under the ADIP scheme during 2010-11 is given in the enclosed Statement-II. Complete details of beneficiaries covered during 2011-12 and 2012-13 are yet to be received from implementing agencies.

**Statement-I**

*State-wise number of NGOs assisted and funds released during 2010-11, 2011-12 and 2012-13 for Camp activity under ADIP Scheme*

(Rupees in Lakhs)

S.No.	Name of the State/UT	2010-11		2011-12		2012-13	
		No. of NGOs Assisted	Release of funds	No. of NGOs Assisted	Release of funds	No. of NGOs Assisted	Release of funds
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	-	-	1	126.00	2	68.50
2.	Bihar	2	41.00	5	77.25	7	68.00
3.	Chhattisgarh	-	-	-	-	1	18.00
4.	Goa	-	-	1	3.00	1	6.00
5.	Gujarat	3	101.70	3	103.80	11	79.80
6.	Haryana	3	14.00	2	8.50	4	24.65
7.	Himachal Pradesh	-	-	-	-	-	-
8.	Jammy and Kashmir	1	4.00	-	-	1	3.60
9.	Jharkhand	1	17.00	-	-	1	9.00
10.	Karnataka	1	21.00	1	31.00	3	19.50
11.	Kerala	-	-	-	-	1	42.10

1	2	3	4	5	6	7	8
12.	Madhya Pradesh	1	6.71	-	-	6	90.90
13.	Maharashtra	9	179.34	6	115.75	12	185.40
14.	Odisha	5	198.79	5	124.00	5	110.50
15.	Punjab	2	8.33	3	21.88	2	9.12
16.	Rajasthan	2	309.00	2	302.00	2	208.50
17.	Tamil Nadu	2	98.00	4	94.36	1	10.05
18.	Uttar Pradesh	11	333.01	12	280.67	11	110.30
19.	Uttarakhand	3	14.00	4	23.00	2	8.00
20.	West Bengal	4	46.36	2	23.33	4	45.05
21.	Andaman and Nicobar	-	-	-	-	-	-
22.	Chandigarh	-	-	-	-	-	-
23.	Dadra and Nagar Haveli	1	3.00	1	3.00	-	-
24.	Daman and Diu	-	-	-	-	-	-
25.	Delhi	2	19.00	2	16.65	3	49.50
26.	Lakshadweep	-	-	-	-	-	-
27.	Puducherry	-	-	-	-	-	-
28.	Arunachal Pradesh	-	-	-	-	-	-
29.	Assam	8	337.48	10	180.25	11	223.75
30.	Manipur	-	-	-	-	-	-
31.	Meghalaya	-	-	-	-	1	21.57
32.	Mizoram	-	-	-	-	-	-
33.	Nagaland	-	-	-	-	1	18.50
34.	Sikkim	-	-	-	-	1	7.25
35.	Tripura	-	-	-	-	1	11.25
<b>Total</b>		<b>*58</b>	<b>1751.72</b>	<b>*63</b>	<b>1534.44</b>	<b>*95</b>	<b>1448.79</b>

\* Some of NGOs are working in more than one State.

**Statement-II**

*State-wise number of beneficiaries covered during  
2010-11 under ADIP Scheme*

S.No.	State	2010-11
1.	Andhra Pradesh	2455
2.	Bihar	8873
3.	Chhattisgarh	2293
4.	Goa	-
5.	Gujarat	10211
6.	Haryana	463
7.	Himachal Pradesh	2819
8.	Jammu and Kashmir	141
9.	Jharkhand	5162
10.	Karnataka	3593
11.	Kerala	-
12.	Madhya Pradesh	2388
13.	Maharashtra	18317
14.	Odisha	16153
15.	Punjab	5735
16.	Rajasthan	14827
17.	Tamil Nadu	9010
18.	Uttar Pradesh	21174
19.	Uttarakhand	1710
20.	West Bengal	12685
21.	Andaman and Nicobar	-
22.	Chandigarh	-
23.	Dadra and Nagar Haveli	175
24.	Daman and diu	-
25.	Delhi	1180
26.	Lakshadweep	-
27.	Punducherry	-
28.	Arunachal Pradesh	-
29.	Assam	16920

S.No.	State	2010-11
30.	Manipur	-
31.	Megalaya	706
32.	Mizoram	-
33.	Nagaland	33
34.	Sikkim	59
35.	Tripura	1968
<b>Sub-Total</b>		<b>159050</b>
Beneficiaries covered by NGOs under Headquarter activity		30569
Beneficiaries covered by National Institutes under Headquarter Activity		44324
<b>Total</b>		<b>233943</b>

\* During the year 2010-11, grant-in-aid was given to 59 NGOs, out of which information regarding 2 NGOs is not included as it has not been received.

[Translation]

**Production Cost of Sugar**

5635. SHRI JAGDISH SINGH RANA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether production cost of sugar in some States is quite high

(b) if so, the details thereof and the reasons therefor indicating the production cost of sugar in various parts of the country, State-wise;

(c) whether price of sugar is affected due to it; and

(d) if so, the details thereof and the steps being taken by the Government to reduce the production cost of sugar?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS) : (a) and (b) The production cost of sugar depends upon various factors

like availability of adequate raw material, recovery from sugarcane, duration of the season, plant size, efficiency of plant, up-gradation and diversification, cost of working capital, managerial efficiency etc. Besides, the factors like State Advised Price of sugarcane, control of molasses etc. which affect cost of production substantially, are decided by the State Governments concerned. Therefore, the production cost varies from factory to factory as also from state to state. As such, it is not possible to indicate the state-wise production cost of sugar and the Central Government does not maintain the data in this regard.

(c) and (d) Yes Madam. However, the price of sugar also gets affected by the factors of domestic demand and supply situation, market sentiments, trends of international prices and production etc. It is the responsibility of the entrepreneur concerned to take necessary steps to reduce production cost in respect of private sector sugar mills and that of the State Governments/UT Administration in the case of the public and cooperative sugar mills. The Central Government extends concessional loans from Sugar Development Fund (SDF) for (i) modernization/rehabilitation of plant and machinery (ii) sugarcane development (iii) production of ethanol from molasses and (iv) Bagasse-based cogeneration projects.

[English]

#### **Training of Disaster Management**

5636. SHRI S. S. RAMASUBBU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the National Institute of Disaster Management is conducting various training programmes and has trained a large number of security officials to face the security threats;

(b) if so, the details thereof;

(c) whether it is proposed to expand the programme in the coming years; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) and (b) The National Institute of Disaster Management (NIDM) does not conduct courses

on security threats. However, NIDM has been conducting training programmes on various aspects of disaster management where the participants also include officials from State Police and Central Police Organizations. In the past, the institute has conducted the following courses which were attended by Police/Para military officials:-

- (i) 6 Basic Courses on Disaster Management for supervisory officers of National Disaster Response Force with total of 106 participants.
- (ii) 4 courses on Chemical, Biological, Radiological and Nuclear Emergencies (CBRNE) with total of 94 participants.
- (iii) 3 courses on Management of Serial Bomb Blasts with total of 81 participants.
- (iv) 4 courses on Role of Police in Disaster Management with total of 84 participants.

(c) and (d) Further, inclusion of such courses in future will depend upon the demand for such courses by various stakeholders.

#### **Dissemination of Art and Culture Abroad**

5637. SHRI A.K.S. VIJAYAN: Will the Minister of CULTURE be pleased to state:

(a) whether the government proposes to disseminate Indian art and culture in several countries;

(b) if so, the details thereof, country-wise;

(c) whether the Non-Resident Indians are also being involved in the venture;

(d) if so, the details thereof; and

(e) whether teams from India have been sent/are being sent abroad to spread/popularise Indian art and culture; and

(f) if so, the details of the teams sent abroad during the last three years and the amount spent thereon?

THE MINISTER OF CULTURE (SHRI CHANDRESH KUMARI): (a) and (b) Yes, Madam. The Ministry of culture has signed 126 cultural agreements with foreign countries, as per the enclosed Statement 1 and enters into Cultural



Exchange Programmes with various countries from time to time for specific periods. Ministry of Culture is also exploring possibility of having Cultural Agreements and entering into Cultural Exchange Programmes with remaining countries in consultation with our Missions abroad.

(c) and (d) The Ministry releases grants to Indian Embassies under Indo-Foreign Friendship Societies Scheme and NRIs may also be involved in the activities of these societies. It has also been informed by ICCR that NRIs are also being involved during visit of the performing groups.

(e) Yes, Madam.

(f) The details in respect of Implementing Agencies of Ministry of Culture are given in the enclosed Statement-II and the details provided by ICCR are given in the enclosed Statement-III.

**Statement-I**

S.No.	Country	Date of Agreement
1.	Afganistan	04.01.1963
2.	Algeria	01.06.1976
3.	Angola	04.10.1986
4.	Argentina	28.05.1975
5.	Armenia	14.12.1995
6.	Australia	21.10.1971
7.	Bahrain	08.01.1975
8.	Bangladesh	31.12.1972
9.	Belarus	14.05.1993
10.	Belgium	21.09.1973
11.	Belize	15.06.1994
12.	Benin	17.07.1986
13.	Bolivia	08.12.1997
14.	Bosnia & Herzgovina	20.09.2002
15.	Botswana	14.05.1997
16.	Brazil	23.09.1968
17.	Bulgaria	20.02.1963

S.No.	Country	Date of Agreement
18.	Burkina Faso	12.12.1983
19.	Cambodia	31.01.1996
20.	Chile	13.01.1993
21.	China	28.05.1988
22.	Colombia	22.05.1974
23.	Croatia	05.03.1999
24.	Cuba	21.07.1976
25.	Cyprus	24.10.1980
26.	Czech Public	11.10.1996
27.	Djibouti	31.01.1989
28.	Ecuador	20.01.2008
29.	Egypt	25.09.1958
30.	Estonia	15.10.1993
31.	Ethiopia	09.02.1983
32.	Finland	10.06.1983
33.	France	07.06.1966
34.	Germany	20.03.1969
35.	Ghana	12.10.1981
36.	Greece	22.06.1961
37.	Guyana	30.12.1974
38.	Hungary	03.03.1962
39.	Iceland	19.10.2005
40.	Indonesia	29.12.1995
41.	Iran	10.12.1956
42.	Iraq	19.04.1973
43.	Ireland	19.01.2006
44.	Israel	18.05.1993
45.	Italy	09.11.1976
46.	Jamaica	05.10.1992
47.	Japan	29.10.1956
48.	Jordan	15.02.1976

S.No.	Country	Date of Agreement	S.No.	Country	Date of Agreement
49.	Kazakhstan	12.05.2010	81.	Peru	25.01.1987
50.	Kenya	24.02.1981	82.	Philippines	08.09.1969
51.	Kuwait	02.11.1970	83.	Poland	27.03.1957
52.	Kyrgystan	18.03.1992	84.	Portugal	07.04.1980
53.	Laos	17.08.1994	85.	Qatar	04.06.1980
54.	Latvia	01.09.1995	86.	Romania	23.04.1957
55.	Lebanon	07.04.1997	87.	Russia	28.01.1993
56.	Lesotho	05.10.1976	88.	Rwanda	04.07.1975
57.	Libya	24.08.1985	89.	Senegal	21.05.1974
58.	Lithuania	20.02.2001	90.	Serbia & Mon'negro	20.09.2002
59.	Luxembourg	10.09.1996	91.	Seychelles	22.12.1987
60.	Madagascar	17.06.1997	92.	Singapore	05.02.1993
61.	Malaysia	03.03.1978	93.	Slovak Republic	01.03.1996
62.	Maldives	07.09.1983	94.	Slovenia	16.12.1996
63.	Malta	14.01.1992	95.	Somalia	02.04.1979
64.	Mauritius	06.02.1976	96.	South Africa	04.12.1996
65.	Mexico	23.07.1975	97.	South Korea	12.08.1974
66.	Moldova	19.03.1993	98.	Spain	16.09.1982
67.	Mongolia	09.02.1978	99.	Sri Lanka	29.11.1977
68.	Morocco	12.01.1981	100.	Sudan	28.11.1974
69.	Mozambique	09.04.1982	101.	Suriname	22.09.1992
70.	Myanmar	25.01.2001	102.	Syria	13.11.1975
71.	Namibia	25.01.1991	103.	Tajikistan	15.02.1993
72.	Nepal	09.09.2004	104.	Tanzania	17.01.1975
73.	Netherlands	24.05.1985	105.	Thailand	29.04.1997
74.	Nicaragua	09.09.1986	106.	Trinidad & Tobago	13.03.1987
75.	Nigeria	14.09.1982	107.	Tunisia	24.06.1969
76.	North Korea	02.07.1976	108.	Turkey	29.05.1951
77.	Norway	19.04.1987	109.	Turkmenistan	20.04.1992
78.	Oman	12.07.2010	110.	Uganda	24.11.1981
79.	Pakistan	31.12.1988	111.	Ukraine	27.03.1992
80.	Panama	02.02.2001	112.	United Arab Amirates	03.01.1975

S.No.	Country	Date of Agreement
113.	Uzbekistan	17.08.1991
114.	Venezuela	13.09.1984
115.	Viet Nam	18.12.1976
116.	Yeman	22.07.1999
117.	Zaire	04.07.1978
118.	Zambia	26.01.1975
119.	Zimbabwe	22.05.1981
120.	Brunei	22.05.2008
121.	DR of Congo	29.10.2009
122.	Saudi Arabia	28.02.2010
123.	Geirgia	30.03.2010
124.	Canada	27.06.2010
125.	United Kingdom	29.07.2010
126.	Dominican Republic	23.08.2012

**Statement-II**

(Rs. in lakhs)

Sl. No.	Year	Amount
1.	2010-11	288.82
2.	2011-12	22.17
3.	2012.13	17.68

**Statement-III**

Financial Year	No. of Groups	Expenditure
2010-2011	125	Rs. 6,97,40,061/-
2011-2012	139	Rs. 11,99,11,632/-
2012-2013	151	Rs. 13,75,62,691/-

**DD Channel for Children**

5638. SHRI ASHOK TANWAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Doordarshan (DD) proposes to introduce dedicated channels for children;

(b) if so, the details and the purpose thereof;

(c) whether any steps or initiatives have been taken by the DD to bring entertainment and knowledge to the children through TV programmes/channels; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) to (d) Prasar Bharati has informed that Doordarshan does not at present have any proposal to introduce dedicated channels for children. However, Doordarshan telecasts informative, educative and entertaining programmes for children on its National platform and other Regional Kendars in respective regional channels on a regular basis.

**Assistance for Crop Loss**

5639. SHRI E.G. SUGAVANAM: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the State Government of Tamil Nadu has approached the Union Government for financial assistance for crop loss in view of the failure of monsoon in the State;

(b) if so, the details thereof; and

(c) the action taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) to (c) Government of Tamil Nadu has declared in 31 districts (all except Chennai district) of the State due to deficit rainfall during South West and North East Monsoon 2012. The State has submitted a Memorandum seeking Central financial assistance of Rs. 19,665.13 crore. An Inter-ministrial Central Team (IMCT) has been constituted to visit the State to assess loss/damage caused due to drought and recommend financial assistance.

[Translation]

### **Agricultural Growth**

5640. SHRI RAM SINGH KASWAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the agricultural growth is lagging behind the target fixed for the 11th Five Year Plan;

(b) if so, the details thereof along with the reasons therefor; and

(c) the steps taken by the Government to achieve the target in the 12th five year plan period?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) and (b) As against the targeted Gross Domestic Product (GDP) growth rate of 4% in the 11th Plan period (2007-08 to 2011-12) Agriculture and Allied Sectors has witnessed average annual growth rate of 3.6% during the same period at 2004-05 prices. The average growth in GDP of Agriculture and Allied Sectors in the 11th plan period suffered a setback due to severe drought in most parts of the country during 2009-10 and drought/deficient rainfall in some States, namely, Bihar, Jharkhand, East U.P. and West Bengal in 2010-11.

(c) To achieve the target of 4% growth rate in Agriculture & Allied Sectors in the 12th Five year Plan period, Government has launched several schemes to boost the growth rate of agriculture such as Rashtriya Krishi Vikas Yojana (RKVY), National Food Security Mission (NFSM), Development and Strengthening of Infrastructure facilities for Production and Distribution of quality Seed, National Horticulture Mission (NHM), Rainfed Area Development Programme (RADP), Integrated Scheme of Oilseeds, Pulses, Oil Palm and Maize (ISOPOM), Gramin Bhandaran Yojana etc. In addition, Government has substantially improved the availability of farm credit; implemented a massive programme of debt waiver; introduced better crop insurance schemes; increased Minimum Support Price (MSP), improved marketing infrastructure, etc.

### **Grades of Coal**

5641. SHRIMATI KAMLA DEVI PATLE: Will the Minister of COAL be pleased to state:

(a) whether problems are besetting the supplies of 'E' and 'F' grade coal used in the Sponge Iron plants set up in Chhattisgarh;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government has issued guidelines to the Singareni Collieries Company Ltd. to make adequate supplies of coal from linkage to the Sponge Iron plants set up in the State; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): (a) and (b) No such problem has been brought to the notice of government. South Eastern Coalfields Limited (SECL) is supplying 'E' & 'F' grade coal to sponge Iron Plants set up in Chhattisgarh, as per Fuel Supply Agreements (FSAs) executed with them.

(c) No, Madam

(d) Does not arise

### **Communal Violence Bill**

5642. SHRI ARJUN RAM MEGHWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the 'Communal Violence (prevention, Control and Rehabilitation of Victims) Bill, 2005' has been finalised by the Union Government;

(b) if so, the details and the salient features thereof;

(c) whether the Union Government has received suggestions/comments and memoranda from the State Government/organisations against the said Bill;

(d) if so the Details thereof and the reaction of the Union Government thereon; and

(e) whether the Union Government has any proposal to bring about amendments in the Bill;

(f) if so, the details thereof and the reasons therefor; and

(g) the time by which the Bill is likely to be enacted?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. P. N. SINGH): (a) and (b): The Government introduced a Bill titled 'The Communal violence (Prevention, Control and Rehabilitation of Victims) Bill, 2005' in the Rajya Sabha on 5.12.2005. The salient features of the said Bill, inter alia, include, provision for declaration of certain areas as communally disturbed areas by the State Governments, measures for prevention of acts leading to communal violence, enhanced punishment for offences relating to communal violence and for certain other offences, provision for speedy investigation and trial of offences through Special Courts; institutional arrangements for relief and rehabilitation measures for victims of communal violence, provision for compensation to the victims of communal violence and provision for special powers to the Central Government in certain cases, etc.

(c) and (d): A number of recommendations/ Suggestions regarding the provisions of the Bill were received from various civil society groups and stakeholders. These recommendations/ suggestions were examined in consultation with Ministry of Law & Justice.

(e) and (f): The Government proposed amendments to the Bill primarily in acceptance of most of the recommendations made by the Department-related Parliamentary Standing Committee on Home Affairs to whom the Bill was referred by the Rajya Sabha. Notices were given in March, 2007 and several times thereafter in the Rajya Sabha for consideration and passing of the Bill. However, the Bill could not be taken up for consideration on these occasions.

(g) No timeframe for the enactment of the Bill could be given.

[English]

#### **Allocation of Coal Mines/Blocks**

5643. SHRI N. CHELUVARAYA SWAMY: Will the Minister of COAL be pleased to state:

(a) whether the Government has allocated coal

mines/blocks without auctioning to private power, steel and cement companies during the last decade;

(b) if so, the details of the private companies to whom coal mines/blocks have been allocated without auction;

(c) whether the Government has conducted any study to ascertain the losses suffered by the Government on account of allocation of coal mines/blocks without any auction; and

(d) if so, the details and the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): (a) and (b) In the past coal blocks were allocated to private companies through the mechanism of an inter-Ministerial inter-Governmental body called the Screening committee. The Screening Committee was chaired by the Secretary (coal) and has representation from Ministry of Steel, Ministry of Power, Ministry of Commerce and Industry, Ministry of Environment and Forest, Ministry of Railways, Coal India Limited (CIL), CIL Subsidiaries, Central Mine Planning & Design Institute Limited, Neyveli Lignite Corporation and the concerned State Governments. Allocations were decided by the Govt. on the basis of recommendations of the Screening Committee which takes into account, inter-alia, techno-economic viability of end-use project, state of project preparedness, compatibility in terms of quality and quantity of coal in a block with the requirement of end user and track record of applicant company, recommendations of the State Government and Administrative Ministry concerned etc. Allocation was decided by the Govt. in pursuance of Section 9(3)(a)(iii) of the Coal Mines (Nationalisation) Act, 1973. A total of 103 coal blocks were allocated to various private companies under this route. In Addition, 2 Coal blocks were also allocated for coal to liquid projects based on the recommendations of an Inter-Ministerial Group headed by Member (Energy), Planning Commission.

(c) and (d) The Government has not conducted any such study. In this connection, it may be noted that the Statement of Objects and Reasons to introduce Bill in 1993 to amend the Coal Mines (Nationalisation) Act, 1973 stated that:

"Considering the need to augment power generation

and to create additional capacity during the eight plan, the Government have taken decision to allow private sector participation in the power sector. Consequently, it has become necessary to provide for coal linkages to power generating units coming up in the private sector. coal India Limited and Neyveli Lignite Corporation Limited, the major producers of coal and lignite in the public sector, are experiencing resource constraints. A number of projects cannot be taken up in a short span of time. As an alternative it is proposed to offer new coal and lignite mines to the proposed power stations in the private sector for the purpose captive end use. The same arrangement is also considered necessary for other industries who would be handed over coal mines for captive end use. Washeries have to be encouraged in the private sector also to augment the availability of washed coal for supply to steel plants, power houses, etc. Under the coal mines (Nationalization) Act, 1973, coal mining is exclusively reserved for the public sector, except in case of companies engaged in the production of iron and steel and mining in isolated small pockets not amenable to economic development and not requiring rail transport. In order to allow private sector participation in coal mining for captive use for purpose of power generation as well as for other captive end uses to be notified from time to time and to allow the private sector to set up coal washeries, it is considered necessary to amend the Coal Mines (Nationalization) Act, 1973."

#### **Acquiring Coal Mines Abroad**

5644. SHRI P. C. GADDIGOUDAR: Will the Minister of COAL be pleased to state:

(a) whether the International Coal Venture Ltd. a Special Purpose Vehicle of State owned steel and mining companies proposes to acquire coal mines in other countries;

(b) if so, the details thereof; and

(c) the extent to which this move is likely to bridge the gap between the demand and supply of coal in the country?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRITIK PATIL): (a) and (b) Yes, Madam International Coal Ventures (Private) Limited has been

set up to acquire coal assets in overseas territories. Australia, Indonesia, Mozambique, USA and Canada have been identified for making efforts for such acquisitions.

(c) At this stage, it is not possible to accurately predict its impact on the gap between demand and supply of coal in the country.

#### **Monitoring of Use of Pesticides**

5645. SHRI ANURAG SINGH THAKUR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has established a national authority to monitor use of pesticides in agriculture;

(b) if so, the details thereof;

(c) the details of the number of inspections carried out by the Government in all pesticide retail outlets in any defined area along with the outcome thereof;

(d) whether the Government has conducted any training to pesticide retailers and farmers for the safe use, storage and disposal of pesticides;

(e) if so, the details thereof

(f) whether the Government has any penal provision to ensure compliance by pesticide retailers and farmers in this regard; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) and (b) The Import, Manufacture, Sale, Transport, Distribution and use of pesticides is regulated by provisions of the Insecticides Act, 1968, the Insecticides Rules, 1971 and guidelines framed from time to time.

(c) In the year 2012-13, total number of 33492 pesticides samples were collected based on inspections carried out by insecticides Inspectors in the country, of which 974 samples were found misbranded. As a result, 147 nos. of licenses of retail dealers were Suspended, 923 revoked and prosecution was launched in 321 cases

by State Governments under provisions of the Insecticides Act, 1968.

(d) Yes, Madam.

(e) 34 Nos. of trainings were organised at the National Institute of Plant Health Management, Hyderabad for trainers who then impart trainings to pesticide retailers, other agriculture extension functionaries and farmers till 2012-13. 25020 nos. of farmers, 265 nos. of retailers and 460 extension functionaries were trained in safe use, storage and disposal of pesticides in the year 2012-13 through 626 nos. of Farmers Field Schools and other training programmes organized by the Central Integrated Pest Management Centre located in different States and Union Territories.

(f) The Insecticides Act, 1968 provides for several provisions for the regulation of dealers of pesticides. However, the Act does not lay down any penal provisions against farmers.

(g) Section 29 of the Insecticides Act, 1968 provides up to two years imprisonment and/or fine up to Rupees fifty thousand for the first offence and imprisonment up to three years and/or fine up to Seventy five thousand rupees for subsequent offences related to stock, distribution and sale without valid license or that of misbranded or prohibited pesticides. The Act also provides for imprisonment for upto one year/ or fine up to twenty five thousand rupees for the first offence and imprisonment for a period up to two years and/ or fine up to fifty thousand rupees for subsequent offence related to contravention of the terms of licence or other provisions of the insecticides Act, 1968.

The Insecticides Act provides exemption to farmers for all provisions of the Act with respect to use of pesticides in kitchen garden or on any land under his cultivation.

#### **Liquidation of Stocks**

5646. SHRI M. SREENIVASULU REDDY: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the food for work programme under the mahatma Gandhi national Rural Employment Guarantee

Scheme Would help to liquidate the surplus stock available with the Government; and

(b) if so, the details and the implementation status thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The Government has examined in detail the proposal for payment of part of wages under MNGREGS in the form of food grains. However, for various reasons the proposal has not been found to be practical, as indicated by Ministry of Rural Development.

#### **Training To Women By CRPF**

5647. SHRI G.M. SIDDESHWAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Central Reserve Police Force (CRPF) is considering to induct more women personnel in its force;

(b) if so, the details thereof;

(c) whether the CRPF is imparting training to women from naxal affected areas as security guards;

(d) if so, the details thereof;

(e) whether these trained women from naxal affected areas are likely to be permanently commissioned in the CRPF; and

(f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) Government has sanctioned 4 women (Mahila) Battalions to CRPF out of which 3 have been raised and the remaining one is scheduled for raising in 2014-15.

(c) and (d) CRPF is imparting training to women from naxal affected areas as security guards, under Civic Action Programme. During the last two years (2011 and 2012) 276 such women have been trained.

(e) and (f) There is no provision for recruitment of such trained women in CRPF. Candidates applying for

recruitment in CRPF above to fulfill the prescribed eligibility criteria. However, the trained women who fulfill the requisite eligibility criteria can apply through the established recruitment procedures for enlistment in CRPF.

[*Translation*]

**Manpower for DD/Akashvani Kendras.**

5648. SHRI BHISHMA SHANKAR ALIAS KAUSHAL TIWARI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government/ Prasar Bharati has adequate number of manpower for the operation and maintenance of All India Radio Stations and Doordarshan Kendras, Newly set up/ proposed to be set up in country;

(b) if so, the details of the sanctioned and the actual strength; and

(c) the action taken/ being taken to fill up the vacant posts and the time by which the vacancies are likely to be filled up for the said purpose?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION BROADCASTING (SHRI MANISH TEWARI): (a) to (c) There is a shortage of staff in Doordarshan/ All India Radio network as very little fresh recruitment has taken place after the formation of Prasar Bharati in 1997. However, a proposal for filling up of essential posts was placed before the Group of Ministers (GoM) on Prasar Bharati. The GoM recommended filling up of 3452 essential category of vacant posts in All India Radio and Doordarshan subject to approval of ministry of Finance. Ministry of Finance has approved filling up of 1150 vacant posts in the first phase. For the remaining 2302 posts, the Ministry of Finance has directed to move a proposal after filling up of the approved posts.

In Order to expedite filling up of vacant posts and to undertake fresh recruitment, the Ministry of I&B has taken the following steps:-

(i) The regulations pertaining to Direct Recruitment posts identified as critical posts have been taken up on priority for notification. Regulations in

respect of 6 categories of Group B and C posts have already been notified.

(ii) Recently, the Ministry of I&B has conveyed approval for undertaking recruitment against Group B and C posts through the Staff Selection Commission, as a one-time special dispensation, subject to the terms and conditions stipulated by DOP&T and Ministry of Law, so as to enable filling up of the critical posts expeditiously.

Prasar Bharati has already advertised the vacancies in Group B and C posts. The process of filling the vacancies has already begun.

[*English*]

**Historical Discoveries in Tamil Nadu**

5649. SHRI K. SUGUMAR: Will the Minister of CULTURE be pleased to state:

(a) whether it is true that bedrock on which Neolithic man sharpened stone tools had been found in the State of Tamil Nadu;

(b) if so, the details thereof;

(c) whether many such historical discoveries have been made in various parts of the country including Tamil Nadu during the last few years; and

(d) if so, the details thereof along with the steps being taken for their preservation, State/UT-wise?

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUAMRI): (a) and (b) Yes Madam. Along with grooves on bed rock, stone tools were discovered during exploration at Keezanur on the Javadi hills 5 Km. north Pudukottai in Tirupattur taluk of Vellore District by a researcher under UGC Special Assistance Programme from the Department of History, Pondicherry University, Puducherry, Tamil Nadu.

(c) and (d) Similar tool-sharpening grooves were also found during the excavation work carried out in Kurugodu (Budhikolla), Bellary district, Karnataka in the exploration by the Archaeological Survey of India. These grooves on the bed rock at the site are well preserved and are not removable from the site.



### Films on Consumer Awareness

5650. SHRI KAUSHALENDRA KUMAR: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government is planning to produce tele films on different themes related to consumer awareness and public Distribution System for telecast on Doordarshan and other TV channels; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes, madam. The Government regularly sponsors production and telecast of telefilms on different themes related to consumer awareness and public distribution system for Doordarshan and TV channels. During the Year 2012-13, the government has produced 13 telefilms of 30 minutes duration based on land mark judgements by the Apex Court on Consumer Law which are being telecast on Doordarshan.

### Conviction In Sikh Riot Cases

5651. SHRI SHAILENDRA KUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the persons killed during the anti-sikh riots in 1984;

(b) the number of cases registered and the conviction rate achieved therein; and

(c) the number of cases pending in courts, as on date and the measures taken to expedite disposal of the said cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) The number of sikhs killed during 1984 Riots was 2733 as mentioned in Ahuja Committee's Report.

(b) and (c) Data regarding cases pending in various courts of the country is not centrally maintained. This Ministry is, however, concerned directly with Delhi. In Delhi, 650 cases were registered, in which 3163 persons were arrested. Out of this 442 persons were convicted,

2706 persons were acquitted and 15 accused persons (02 cases) are still facing trial.

### Recruitment Of Surrendered Naxalites

5652. SHRI HAMDULLAH SAYEED: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal to recruit the surrendered naxal youths in the security forces so as to bring them into the mainstream of the society;

(b) if so, the details thereof;

(c) whether there is any proposal to set up first Territorial Army battalion comprising fo tribal youths from the naxal affected areas of the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b): At present, there is no such proposal. However, recruitment of constables (General Duty) in Central Armed Police Forces (CAPFs) is being done through Staff Selection Commission, wherein 20% vacancies in Border Guarding forces and 40% vacancies in forces other than Border Guarding Forces are allotted to militancy affected areas including LWE affected areas.

(c) and (d): As such there is no proposal to raise Territorial Army in the LWE affected areas in the country. However, there was a proposal to raise a unit of Territorial Army on the concept of Home and Hearth to increase the footprints of the Army. The decision to raise this unit of Territorial Army was to enroll people from the LWE affected areas to wean away from extremism and not as a deployment measure in the affected areas.

### Centres Of Excellence For Agricultural Production

5653. SHRI K.P. DHANAPALAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is considering to set up centres of excellence for agricultural production in collaboration with the Dutch Government, in Kerala;

(b) if so, the details thereof; and

(c) the time by which such centres are likely to be functional?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) to (c): Kerala is one of the States identified for cooperation under the Indo-Dutch Joint Agriculture Action Plan (2012-15). Two Centres of Excellence (CoEs) feature under this cooperation agreement, one for demonstration of production technologies in flowers & vegetables and the other for demonstration of latest technologies for banana ripening. The Annual Action Plan (2013-14) of Kerala under NHM has been approved with an allocation of Rs. 100.00 crore which includes provision of Rs. 12.00 crore for these two centres of excellence. Government of Kerala has been advised to finalize the Detailed Project Report (DPRs) for identified CoEs and seek approval thereof from within their annual allocation under NHM.

#### **Abduction By Naxalites**

5654. SHRI S. PAKKIRAPPA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons abducted by the naxalites during each of the last three years and the current year, State-wise;

(b) the number of persons who have been killed after being abducted during the said period, State-wise;

(c) whether the Government proposes to institutionalize a policy or procedure between the centre and the States to deal with such hostage situation; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. P. N. SINGH): (a) and (b) The State-wise details of civilians abducted and killed by various LWE groups during each of the last three years and the current year are given in the enclosed Statement.

(c) and (d) Yes, Madam. A Standard Operating Procedure (SOP) to deal with the hostage situation in the LWE affected areas has been circulated by the Ministry of Home Affairs to LWE affected States for consideration/Comments.

#### **Statement**

*Number of civilians kidnapped and killed by the LWE groups*

State	2009		2010		2011	
	No. of Civilians Abducted	No. of Civilians Killed After Abduction	No. of Civilians Abducted	No. of Civilians Killed After Abduction	No. of Civilians Abducted	No. of Civilians Killed After Abduction
1	2	3	4	5	6	7
Andhra Pradesh	3	1	16	2	7	1
Bihar	25	8	76	5	87	3
Chhattisgarh	121	33	162	36	73	22
Jharkhand	16	20	121	8	126	22
Maharashtra	38	4	9	0	14	5
Odisha	38	34	55	8	49	8
Uttar Pradesh	1	0	0	0	0	0
West Bengal	65	0	74	59	21	15

1	2	3	4	5	6	7
Madhya Pradesh	0	0	4	0	0	0
Karnataka	0	0	0	0	1	1
<b>Total</b>	<b>437</b>	<b>100</b>	<b>517</b>	<b>118</b>	<b>378</b>	<b>77</b>

State	2012		2013 (Up to April15)	
	No. of Civilians Abducted	No. of Civilians Killed After Abduction	No. of Civilians abducted	No. of civilians Killed After abduction
Andhra Pradesh	6	2	0	0
Bihar	34	9	36	2
Chhattisgarh	79	13	4	0
Jharkhand	94	16	55	5
Maharashtra	43	8	4	0
Odisha	52	11	4	1
Uttarpradesh	1	0	0	0
West Bengal	1	0	0	0
Madhya Pradesh	0	0	0	0
Karnataka	0	0	0	0
<b>Total</b>	<b>313</b>	<b>59</b>	<b>103</b>	<b>8</b>

[Translation]

#### **Amendment In Disability Act**

5655. SHRI BADRI RAM JAKHAR: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the proposed amendment Bill in regard to the Persons with Disabilities (equal Opportunités Protection of Rights and Full Participation) Act, 1955 has been pending for the past several years;

(b) if so, the details thereof along with the reasons with the reasons therefor; and

(c) the steps taken by the Government to expedite the matter?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK): (a) to (c) A Committee was set up on 30.04.2010 consisting of experts in disability sector, representatives for various stakeholders, Central Ministries, State Governments, Non-Governmental Organisations etc. to prepare a draft new legislation in line with the United Nations Convention on The Rights of Persons with Disabilities (UNCRPD) to replace the existing Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) (PwD) Act, 1995. The Committee submitted its report suggesting a draft legislation titled "the Rights of Persons with Disabilities Bill, 2011" on 30.06.2011. Subsequently, the Ministry had initiated consultations with concerned Central Ministries and

Departments on the draft Bill. Based on the comments received, a fresh draft Rights to the Persons with Disabilities Bill, 2012 (Draft RPwD Bill, 2012) has been prepared and circulated to all States/UTs seeking their comments/views.

[English]

### **Setting Up of Anti-Naxal Force**

5656. SHRI ASADUDDIN OWAISI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has given its approval to raise anti-naxal special forces in four States;

(b) if so, the details thereof;

(c) the total funds sanctioned for establishing these forces;

(d) whether setting up of such force in Andhra Pradesh has shown encouraging results; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. P. N. SINGH): (a) to (c) The Government has approved continuation of the Scheme for Special infrastructure in LWE affected States (SIS) during the XII Plan period with an added objective of funding training infrastructure, residential infrastructure, weaponry, vehicles and any other related items pertaining to the upgradation and filling of critical gaps for Special Forces of LWE affected States to exclusively filling of critical gaps for Special Forces of LWE affected States to exclusively deal with Left Wing Extremism. The focus of funding during this period will be on this new objective for the 4 worst affected States of Bihar, Chattisgarh, Jharkhand and Odisha and to a lesser extent for Andhra Pradesh. The approved cost of the Scheme during the XII plan period is Rs 373 crore comprising Rs. 280 crore as Central Share and Rs. 93 Crore as State share on a revised 75 (Central Share): 25 (State Share) funding pattern.

(d) and (e) An elite counter-insurgency force named "Greyhounds" set up in Andhra Pradesh in the year 1989, has been very useful in containing the naxalite problem

in the state. The Greyhounds have been trained in counter-insurgency operations and Jungle wargare and are being deployed for conducting anti-naxalite operation in remote and inaccessible areas where armed units of CPI (maoist) party are operating. Over the Years, they have busted a number of training camps/meetings of naxalities in the deep forests and neutralized armed units of CPI (Maoist). As a result of intensified anti-naxalite problem in the state of Andhra Pradesh is under effective check.

### **Compensation Amount**

5657. SHRI MAHABALI SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has adopted any criteria for granting compensation to the family members of Central Armed Police Forces (CAPF) killed in action;

(b) if so, the details of the criteria adopted in this regard;

(c) whether the Government has received any complaints with regard to disparity in the amount of compensation disbursed to family members of the deceased personnel;

(d) if so, the details thereof and the reasons therefor; and

(e) the effective steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. P. N. SINGH): (a) and (b) Next of kin (NOK) of the Central Armed Police Force (CAPF) personnel killed in action are entitled to get a lump-sum ex-gratia compensation of Rs. 15 lakh (Rupees fifteen lakh) as per Department of Pensions and Pensioner's Welfare (DOP&PW) office Memorandum dated 02/9/2008. In addition, the NOK of the deceased is also entitled to get pension under the Liberalize pensionary Award (LPA) Rules.

(c) No such complaint has come to the notice of the Government or has been received through the CAPFs.

(d) and (e) do not arise.

**Adverse Impact of Cultivation of Oil Palm**

5658. SHRI VARUN GANDHI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether a study by the World Wildlife Fund (WWF) indicates that the cultivation of oil palm leads to deforestation, loss of habitat for endangered species and increase in green-house gases emissions;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether the Government is taking any steps to find a suitable replacement for this crop;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) and (b) As per WWF's estimates, the expansion of oil palm plantations is likely to cause 4 m ha of forest loss by 2020 in global level especially in Indonesia and Malaysia. As per the Forest (Conservation) Act, 1980 of India, the cultivation of Oil palm/oil bearing plants is a non-forestry activity. therefore, plantation of oil palm in forest areas is not being encouraged.

(c) and (d) Oil Palm is being cultivated in India as an alternate crop for edible oils. Government of India is implementing a Centrally sponsored "Integrated Scheme on Oilseeds, Pulses, Oil Palm and Maize" for increasing the production and productivity of Oilseed crops in the country to meet the demand of edible oil. As a result, the production of total oilseeds has increased from 248.82 Lakh tonnes in 2009-10 to 297.99 lakh tonnes in 2011-12.

(e) Does not arise.

**Product Safety**

5659. SHRI C. SIVASAMI:

SHRI K. SUGUMAR:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether a recent study has pointed out that the number of consumers who consider the importance of product safety has gone up from 47% in 2007 to 63% now and they are willing to pay extra for safety;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether it is also true that the campaign initiated by the Government in this regard has made the difference;

(d) if so, whether the Government plans to go ahead with aggressive campaign for product safety in coming days; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS): (a) and (b) No such study has been carried out by the Ministry.

(c) to (e) No such specific campaign has been initiated by the Ministry.

**Vanishing Tribal Arts**

5660. SHRI RAMSINH RATHWA: Will the Minister of CULTURE be pleased to state:

(a) whether the Government has taken note of the vanishing arts of various tribes in the country;

(b) if so, the reaction of the Government thereto;

(c) whether the Government has made any comprehensive plan to preserve and popularise these arts;

(d) if so, the details thereof;

(e) whether the Government has any plan for registration of relevant Intellectual Property Rights for the purpose; and

(f) if so, the details thereof and the time by which such plan is likely to be implemented and if not, the reasons therefor?

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI): (a) Yes, Madam.

(b) to (d) Ministry of Culture and some of its attached/ subordinate/autonomous organizations give grants to various Organization, NGOs, artists and others in States/ union Territories under various schemes for preserving and promoting tribal arts in the country.

The Zonal Cultural Centres, inter-alia, preserve and promote the dying and vanishing tribal art forms through their various programmes.

Lalit Kala Akademi and Sangeet Natak Akademi are promoting tribal arts by organiazing various programems and camps/workshops on tribal culture. Indira Gandhi national Centre for the Arts, Undertakes research, documentation, dissemination and revitalization of the different aspects of Indian Tribal Culture.

Ministry of Tribal Affairs, under its Centrally Sponsored Scheme of Research and Training is providing Central Assistance on matching basis (50:50) with State Government to various Tribal Research Institutaions (TRIs) across the country for various activities including setting up of tribal museums for exhibiting tribal artifacts and preservation of tribal culture. In addition, in order to preserve, showcase and promote various facets of tribal liefе relating to their culture, traditions and customs, grants are also provided to States/UTs.

(e) No, Madam. Since most of the tribal art forms are in public domain and copyright is given to author or performer, it is very difficult to extend protection to Tribal Art under the Copyright Act.

(f) Does not arise.

#### **Allotment of Coal Blocks to Kerala**

5661. SHRI M. K. RAGHAVAN:  
SHRI K.P. DHANAPALAN:

Will the Minister of COAL be pleased to state:

(a) whether the State Government of Kerala had been allotted coal blocks in Odisha for power genetation and lateer on the same have been de-allocated;

(b) if so, the details therof and the reasons therefor;

(c) whether the Government is aware of the impediment being faced in the extraction of coal including environmental clearance;

(d) if so, the details thereof; and

(e) the action taken to revive the allocation made to Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRTIK PATIL): (a) and (b) Baitarni West coal block in the State of Odisha was allocated to Kerala State Electricity Board Jointly with M/s Odisha Hydro Power Generation Corporation Limited in July,2007. However, on the basis of recommendation of the Inter Ministerial Group (IMG) constituted to review the progress of development coal blocks and end-use projects, the above block has been de-allocated.

(c) and (d) The responsibility of developing coal block as per the prescribed guidelines and milestone chart attache with the allocation lettere tests cntirely with the allocatee company. In the terms and conditions of the allocation letterts, it is categorically mentioned that in the event of willful delay in the development coal blocks and in setting up of the end use project, the Government would take appropriate action to de-allocate the said block.

(e) At present there is no proposal to re-allocate Baitarni West coal block. However, under Rule 4 of the Auction by Competitive Bidding of Coal Mines Rules, 2012, the Government has invited applications from the government companies/undertaking (central and state) on 31.12.2012 for allocation of 17 coal blocks for power and mining purposes. The last date for receipt of application was 08.02.2013. The applications received would be considered in accordance with the aforesaid Rules.

#### **Plantation Of Jatropha**

5662. SHRI RATAN SINGH:  
SHRI IJYARAJ SINGH:  
SHRI RAJENDRA AGRAWAL:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the plantation of jatropha, the bio-diesel plant, has not yielded the desired results in spite of the efforts made by the Union government;

(b) if so, the details thereof along with the reasons therefor; and

(c) the corrective steps being taken by the Union government to encourage the plantation of jatropha?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) and (b): Yes, Madam. It has been found that the mortality of the plant is high, scientific methods of cultivation and maintenance practices are rarely followed by the farmers and the resultant seed yields are very low. Non-availability of high yielding varieties and hybrids varieties in wasteland conditions is also one of the reasons.

(c): Department of Agriculture & Cooperation is implementing Research and Development programmes on Jatropha plant through institutions belonging to Indian Council of Agricultural Research (ICAR), Council of Scientific and Industrial Research (CSIR), Indian Council of Forest Research Institute (ICFRI) and Indian Institute of Technologies (IITs) on survey and collection of superior planting material (seeds & cuttings), progeny trial of superior planting materials and multi-location trials, agri-silvicultural trials, standardization of propagation techniques and development of package of practices.

In addition, the Department of biotechnology has initiated a programme on the systematic germplasm collection, evaluation and accessioning programme to identify superior material from existing natural variations. Research and Development is also undertaken for development of elite planting material and large scale multiloaction trials for developing appropriate planting material based on improved genotypes and horticultural practices.

### Animal Products

5663. SHRI PRADEEP MAJHI:

SHRI KISHANBHAI V. PATEL:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the production of various animal products has registered a growth in the country during the last three years;

(b) if so, the details of the targets fixed for production of animal products and the achievements in this regard during each of the last three years;

(c) whether the Government is implementing any scheme for the promotion of various livestock products;

(d) if so, the details thereof; and

(e) the details of the assistance provided and utilised under each of such schemes during the said period, State Wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) Yes Madam. As per information available in the Basic Animal Husbandry Statistics 2012, the production of various animal products has registered a growth in the country during the last three years; except in the case of wool production that has declined in 2010-11 over 2009-10, but has also increase in subsequent year.

(b) the details of target fixed and achievement made by Technical committee of Direction (TCD During the last three years are given below

Year	Milk Production (in Million Tonnes)		Egg Production (in Billion Nos.)		Meat Production (in Million Tonnes)		Wool Production (in 000 Tonnes)	
	Target	Achievement	Target	Achievement	Target	Achievement	Target	Achievement
2009-10	111.1	116.4	59.2	60.2	4.0	4.5	43.5	43.1
2010-11	116.2	121.8	61.5	63.0	4.2	4.9	43.3	43.0
2011-12	127.3	127.9	65.5	66.4	5.1	5.5	44.4	44.7

(c) and (d) The Department of Animal Husbandry, Dairying and Fisheries has been implementing various Centrally sponsored Schemes/ Central Sector Schemes in the States/UTs to promote various livestock products. These schemes include Dairy Development and Animal Husbandry Schemes viz. national Dairy Plan Phase-I, Intensive Dairy Development Programme, Strengthening Infrastructure for Quality & Clean Milk Production, Dairy Entrepreneurship Development Scheme, National Project

for Cattle and Buffalo Breeding and livestock health and disease control, Integrated Development of Small Ruminants & Rabbits; pig Development; Conservation of Threatened Breeds of Livestock.

(e) The Details of funds released during each of the last three years to States for development of Animal Husbandry under different schemes of Dairy Development and Animal Husbandry are given in the enclosed Statement.

### Statement

*Funds released during 11th Plan to the States for Animal Husbandry, Dairy Development Sector*

(Rs. in lakh)

Sl. No.	Name of the State/	Animal Husbandry			Dairying		
		2009-10	2010-11	2011-12	2009-10	2010-11	2011-12
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	2854.25	5467.10	5843.30	100.00	171.64	17.83
2.	Bihar	515.55	1198.50	1982.50	0.00	0.00	0.00
3.	Chhattisgarh	434.41	745.00	2014.97	0.00	0.00	267.25
4.	Goa	43.00	194.62	25.14	90.51	80.27	0.00
5.	Gujarat	1671.33	2863.36	3083.34	697.32	561.02	554.18
6.	Haryana	1575.00	2038.94	2783.52	602.64	0.00	375.08
7.	Himachal Pradesh	519.88	1316.50	919.22	276.00	218.49	560.70
8.	Jammu and Kashmir	872.72	985.08	1919.36	0.00	135.36	470.46
9.	Jharkhand	0.00	1659.45	990.80	19.76	25.00	0.00
10.	Karnataka	1824.20	2910.33	3296.60	216.00	30.00	255.26
11.	Kerala	1325.30	2477.44	2361.80	578.30	249.53	1038.84
12.	Madhya Pradesh	1068.75	2081.57	4095.03	0.00	410.68	412.60
13.	Maharashtra	2488.30	3734.82	3095.02	176.80	249.75	488.38
14.	Odisha	1497.56	900.94	1454.15	247.87	399.16	602.75
15.	Punjab	751.81	2362.69	1590.05	891.83	972.98	1040.69
16.	Rajasthan	1123.26	311.00	2157.19	800.81	200.00	0.00
17.	Tamilnadu	2497.50	2803.47	2354.10	592.15	628.76	768.97
18.	Uttar Pradesh	2544.22	2632.06	1349.20	120.71	207.32	0.00



1	2	3	4	5	6	7	8
19.	Uttarakhand	125.23	807.06	1240.06	50.00	50.26	223.82
20.	West Bengal	2208.00	4740.93	1338.17	55.86	51.22	145.66
	<b>Total All States</b>	25940.27	42230.86	44163.52	5516.56	4641.44	7222.47
21.	Arunachal Pradesh	216.85	680.94	791.62	148.30	0.00	0.00
22.	Assam	664.14	1299.41	2882.40	320.00	88.00	160.00
23.	Manipur	578.80	401.25	593.63	175.00	200.00	381.81
24.	Meghalaya	157.47	275.11	180.18	0.00	0.00	0.00
25.	Mizoram	185.00	620.35	607.70	50.00	109.40	544.34
26.	Nagaland	289.76	594.88	1149.97	85.80	130.00	149.80
27.	Sikkim	423.48	318.89	408.34	224.22	6.67	125.49
28.	Tripura	0.00	710.51	137.80	26.14	0.00	18.56
	<b>Total NE</b>	2515.50	4901.34	6751.61	1029.46	534.07	1380.00
29.	NCT Delhi	0.00	2.50	0.00	0.00	0.00	0.00
30.	Puducherry	15.00	36.50	55.00	0.00	0.00	0.00
	<b>Total UTs with Leg.</b>	15.00	39.00	55.00	0.00	0.00	0.00
31.	Andaman and Nicobar Islands	22.00	17.00	0.00	0.00	0.00	0.00
32.	Chandigarh	3.50	13.90	4.00	0.00	0.00	0.00
33.	Dadra and Nagar Haveli	6.30	0.00	18.17	0.00	0.00	0.00
34.	Daman and Diu	3.72	0.00	0.00	0.00	0.00	0.00
35.	Lakshadweep	144.50	24.10	0.00	0.00	0.00	0.00
	<b>Total UTs without Leg.</b>	80.02	55.00	22.17	0.00	0.00	0.00
	<b>Grand Total</b>	28550.79	47226.20	50992.30	6546.02	5175.51	8602.47

#### Financial Assistance for Archival Repositories

5664. SHRI L. RAJAGOPAL: Will the Minister of CULTURE be pleased to state:

(a) whether the Government has received various proposals from the States including Andhra Pradesh seeking financial assistance under the various schemes for archiva repositories, Government Libraties and Museums; and

(b) if so, the details thereof and the action taken on such proposals so far, State/UT-wise?

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI ): (a) Yes Madam, national Archives of India, is operating one scheme of Financial Assistance for State/UT Archival Repositories, Government Libraries and Museums.

(b) For the financial Year 2012-2013, 12 Proposals from State Government institutions were received including Andhra Pradesh State Archives and Research Institute, Hyderabad, which were recommended by Grants Committee (details are at enclosed Statement-I). Out of them, Grants were released to 6 Government institutions

including Andhra Pradesh State Archive and Research Institute, Hyderabad (details at enclosed Statement II). Grants could not be released to other 6 Government institutions as they did not submit requisite papers.

#### **Statement**

*State-wise details of the proposals received under the scheme of financial Assistance to State/UT Archival Repositories, Government Libraries and Museum During 2012-13.*

Sr. No.	Name of State	No. of proposals received from the Government Institution
1.	Andhra Pradesh	1
2.	Kerala	1
3.	Nagaland	1
4.	Punjab	1
5.	Rajasthan	2
6.	Uttar Pradesh	6
Total No. of Proposal received		12

#### **Statement-II**

*State-wise details of the Financial Assistance provided under the scheme of financial Assistance to State/UT Archival Repositories, Government Libraries and Museum During 2012-13.*

Sr.No.	Name of State	Amount
1.	Andhra Pradesh	Rs.24,25,167/-
2.	Nagaland	Rs.3,22,371/-
3.	Punjab	Rs.36,57,343/-
4.	Uttar Pradesh (3 Govt. Institution)	Rs.19,21,117/-
Grand Total		Rs.83,25,998/-

*[Translation]*

#### **Monitoring Of BADP**

5665 SHRI HARISH CHOUDHARY:  
SHRIMATI RAMA DEVI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the role of the Members of Parliament and other representatives of the people in monitoring the implementation of the Border Area Development Programme(BADP);

(b) the provisions laid down for checking arbitrary expenditure of the funds earmarked under the BADP;

(c) whether the Government proposes to entrust the people's representatives with the responsibility of monitoring the said funds on the lines of schemes sponsored by the Ministry of Rural Development; and

(d) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d): The Border Area Development Programme (BADP) aims to meet the special developmental needs of the people living in the remote and inaccessible areas near the international border and to saturate the border areas with the entire essential infrastructure through convergence border areas with the entire essential infrastructure through convergence of Central/State/BADP/Local Schemes and participatory approach. Though, government of India lays down the broad guidelines but the schemes/works are finalized and approved by the State Government in Consultation with the Grass root/institutions/such as PRIS/District level Council/Traditional Councils/Local people/Democratic institutions/Voluntary agencies of the State Government. It is also a fact that the planning and implementation of the schemes by the Government should be on participatory and Decentralised basis through the PRIs etc. the power of approval of the scheme/prorjects vests in the state Level Screening Committee headed by the chief Secretary of the State.

The Guidelines of BADP, 2009, issued in consultation with Planning Commission and the concerned

State Governments, envisages that State Government shall develop an institutional system for inspection of the BADP schemes/projects and submit reports to the Department of Border Management, ministry of Home Affair. Each border block should be assigned to a high-ranking state Government Nodal Officer who should regularly visit the block and take responsibility for BADP schemes. A quarterly report should be sent to the Ministry of Home Affairs indicating the number of inspections conducted and highlighting the important achievements/lacunae pointed out in the reports of the inspecting officers. Third party inspection also need be commissioned by the States for an independent feed back on the quality of work and other relevant issues. An appropriate 'Social Audit System' should also be put in place by the State Governments.

There is no proposal under the consideration of the Government to further revise the Guidelines of the BADP.

[English]

### Calorie Consumption

5666. SHRI P. T. THOMAS: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the disparity in consumption of food in calorie terms between the urban and rural population has been reviewed;

(b) if so, the details and the outcome thereof;

(c) whether the per capital consumption of food in terms of calories and proteins had declined in the country; and

(d) if so, the details thereof and the corrective steps taken in this regard, Statewise?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) to (d) As per details available in the National sample survey Organization (NSSo) Report No. 540 of NSS 66th round (July 2009-June 2010) on "Nutritional Intake in India", the per capita per day intake of calorie & Protein has declined between 2004-05 and 2009-10. The per capital per day intake of

calorie and protein for rural and urban population has been as follows:

Year	Rural		Urban	
	Calorie (Kcal)	Protein ([0.0]gm)	Calorie (Kcal)	Protein ([0.0]gm)
2004-05	2047	57.00	2020	57.00
2009-10	2020	55.0	1946	53.5

As revealed by these surveys the calorie intake is higher in rural population than the urban population.

In addition to the allocation of foodgrains under the Targeted Public Distribution System (TPDS) @ 35 kg per family per month for Below Poverty Line (BPL) and Antyodaya Anna Yojana (AAY) families, the Government is also making allocation of foodgrains (rice, wheat and coarse grains) under other Welfare Schemes implemented by different Ministries/Departments of Central Government and States Governments such as Wheat Based Nutrition Programme (WBNP), Rajiv Gandhi Scheme for Empowerment of Adolescent Girls (RGSEAG)- 'SABLA' Mid-Day-Meal Scheme, etc.

### Corporate Farming

5667. SHRI YASHVIR SINGH:  
SHRI NEERAJ SHEKHAR:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has allocated funds to promote corporate farming in the country during the year 2013-14;

(b) if so, the details thereof; and

(c) the details of the facilities that would be made available for the corporate sector to enter into corporate farming?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a): No, Madam.

(b) and (c): Does not arise.

**Underground Coal Gasification**

5668. SHRI KISHANBHAI V. PATEL:  
SHRI PRADEEP MAJHI:

Will the Minister of MINISTER OF COAL be pleased to state:

(a) whether the Government has identified lignite and coal blocks to be developed under the Underground Coal Gasification projects in various part of the country;

(b) if so, the details thereof, State-wise;

(c) the details of the criteria fixed for allotment of coal blocks for this purpose; and

(d) the extent to which it is likely to help in the energy production needs of the country?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): (a) to (c): With a view to developing Underground Coal Gasification (UCG) Potential in our country for energy production, Govt. has notified UCG as one of the end uses under captive coal minign policy. five lignite blocks and two coal blocks of estimated reserves 950.5 Million Tonnes had been identified for offer to various companies for taking up UCG projects as per the amended provisions of Mines and Minerals (Development & Regulation) Act and the Rules there under. The State-wise details of these blocks are given below:

S.No.	Category	Name of Block	State	Estimated Reserves
1.	Coal	Yellandu (Dip Side)	Andhra Pradesh	43.50
2.	Coal	Bandha	Madhya Pradesh	200.00
3.	Lignite	Sindhari West	Rajasthan	279.00
4.	Lignite	Chokla north	Rajashtan	211.00
5.	Lignite	Nimbalkot	Rajashtan	50.00
6.	Lignite	Nagurda	Rajashtan	80.00
7.	Lignite	Dungra	Gujrat	87.00
Total				950.50

(d) Since the UCG Technology has been tried only recently, it is not be possible to assess its contribution to energy needs of the country at this stage.

[Translation]

**Assistance for Purchase of Milch Cattle**

5669. SHRI VIRENDRA KUMAR:  
SHEI ARJUN ROY:  
SHRI RAJIV RANJAN SINGH ALIAS  
LALAN SINGH:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the dairy sector has played a major role

in the growth of the economy;

(b) if so, the details thereof;

(c) whether it is a fact that due to rise in the price of milch cattle, landless labourers are unable to purchase them and their means of livelihood has been badly affected; and

(d) if so, the remedial measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTRY OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT ): (a) and (b) dairy sector has

played a major role in the growth of the economy. According to estimates of the Central Statistics Office (CSO), the value of output from livestock sector at current prices was about Rs 4,59,051 crore during 2011-12 which is about 24.8% of the value of output from total agricultural and allied sector at current price and 25.6% at constant prices (2004-05). The value of output of milk is Rs. 3,05,484 crore in 2011-12, which is higher than the value of output of paddy and wheat. As per NSS 66th Round Survey (July 2009 - June 2010), total number of workers in farming of animals is 20.5 million as per usual status (principal status plus subsidiaries status irrespective of their principal activity status). Farmers of marginal, small and semi-medium operational holdings (area less than 4 ha) own about 87.7% of the livestock.

(c) No such report has been received by the Department of Animal Husbandry, Dairying & Fisheries.

(d) Department of Animal Husbandry, Dairying & Fisheries is implementing "Dairy Entrepreneurship Development Scheme" (DEDS) through National Bank for Agriculture and Rural Development (NABARD) in which back ended capital subsidy (25% of the project cost for General Category and 33.33% for SC & ST beneficiaries) is provided through eligible financial institutions, subject to the norms of the scheme. DEDS provides for establishment of small dairy units of 2 to 10 crossbreed cows, indigenous descript milch cows and graded buffaloes, to eligible applicants under bankable projects.

#### **Terrorist Attack in Srinagar**

5670. SHRI RADHA MOHAN SINGH:  
SHRI HARISHCHANDRA CHAVAN:  
SHRI BHUDEO CHOUDHARY:  
SHRIMATI MEENA SINGH:  
DR. P. VENUGOPAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a number of para military personnel have been killed and injured in terrorist attack in Srinagar on 13 march 2013;

(b) if so, the details thereof along with the details of

ex-gratia announced and paid so far to the next of kins of those killed and to the injured;

(c) whether the intelligence agencies had given prior information about the said attack;

(d) if so, the reasons for the failure of security agencies to prevent the attack; and

(e) the measures taken by the Government to check such attacks along with the issue raised with the Government of Pakistan in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) Yes, Madam. In a terrorist attack on the CRPF personnel deployed near police Public School, Bemina bypass, PS Parimpora, Srinagar on 13th march, 2013, 5 CRPF personnel were killed and 6 CRPF personnel were injured. As per Government of India's guidelines, Rs. 15 lakhs has been sanctioned each to the kins of those who were killed in the attack. CRPF has sanctioned Rs. 25000/- each to the injured in the attack.

(c) to (e) There was a general perception in the intelligence wing that Militant Group may strike in J and K. There was, however, no specific information about the said attack.

The Govt. in tandem with the State Government have adopted a multipronged approach to contain cross border infiltration in Jammu and Kashmir, which includes, inter-alia, strengthening of border management and multi-tiered and multi-modal deployment along international border/line of control and infiltration routes, construction of border fencing, improved technology, weapons and equipment for security forces, improved intelligence and operational coordination, synergizing intelligence flow to check infiltration and pro-active action against the terrorists within the States. the counter infiltration efforts are reviewed periodically at various levels in the State Govt. and in the Central Government.

The Govt. of India, in the Home Ministry led bilateral interactions with Pakistan has continuously raised the issue of terrorism with Pakistan in Home Secretary/Home minister level talks, held from time to time. the Agenda focused mainly on the following issues:-

(i) Pakistan's continued support to terrorism and operation of terrorist camps in PoK.

- (ii) The prosecution and trial of the key masterminds and conspirators of the Mumbai Terror Attack of 26.11.2008.
- (iii) Bringing fugitives of the Mumbai bomb blasts of 1993 to justice.
- (iv) Issues of firing across the Line of Control as well as international borders.
- (v) Terrorist financing and fake currency notes.
- (vi) Humanitarian Issues with respect to Fisherman and civilian prisoners and Indian POWs in Pakistan, Visa and Consular issues.
- (vii) narcotics and drugs trafficking in particular the Signing and ratification of the MoU between Indian and Pakistan.
- (viii) The need to conclude the MLAT and Extradition Treaty.

(a) whether cases of missing persons are increasing in the National Capital Territory (NCT) of Delhi;

(b) if so, the total number of such cases registered along with the number of men, women and children traced/untraced separately, and the steps taken to trace all the missing persons during each of the last three years and the current year;

(c) whether the Government proposes to evolve a mechanism for recording of missing/found persons in coordination with the Delhi Police; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The information with regard to Missing/Traced/Untraced (gender-wise) reported to Delhi Police for the year 2010, 2011, 2012 and 2013 (upto 15.04.13) is given in the enclosed statement.

(c) and (d) there is a programme named Zonal Integrated Police network (ZIPNET) in which information in respect of missing/found children is immediately uploaded on the website by Delhi Police.

### Missing Persons

5671. SHRI ASHOK KUMAR RAWAT: Will the Minister of HOME AFFAIRS be pleased to state:

### Statement

#### Missing Children in Delhi

Year	No. Children Reported Missing			No. of Children Traced			No. of Children Yet To be traced		
	M	F	Total	M	F	Total	M	F	Total
2010	2634	2457	5091	2230	2090	4320	404	367	771
2011	2446	2665	5111	2092	2186	4278	354	479	833
2012	2592	2682	5284	2083	2025	4108	509	667	1176
2013*	746	1020	1766	517	640	1157	229	380	609

\* 15th April, 2013.

*Missing Persons Above 18 Years in Delhi*

Year	Above 18 Years								
	Missing			Traced			Yet to be traced		
	M	F	Total	M	F	Total	M	F	Total
2010	4048	3456	7504	3042	2584	5626	1006	872	1878
2011	4587	4214	8801	3361	3087	6448	1226	1127	2353
2012	4995	4993	9988	3709	3591	7300	1386	1402	2688
2013*	1674	1679	3353	1124	1001	2125	550	678	1228

\* 15th April, 2013.

**Financial Assistance For Strengthening  
Narcotic Units**

5672. SHRI AJAY KUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government provides financial assistance to the States for strengthening their enforcement capabilities for combating illicit trafficking in narcotic drugs and psychotropic substances;

(b) if so, the quantum of assistance provided for the said purpose during each of the last three years and the current year, State-wise;

(c) whether a number of States are yet to be covered under this scheme; and

(d) is so, the details thereof along with the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a): Yes, Madam. The Union government provides financial assistance to the states for strengthening their enforcement capabilities for combating illicit trafficking in narcotic drugs and psychotropic substances.

(b): State-wise details are given in the enclosed Statement.

(c) and (d): The details are given in the enclosed Statement.

**Statement-I**

*Quantum of assistance provided to State Government & UTs for strengthening their enforcement capabilities for combating illicit trafficking in narcotic drugs and psychotropic substances for the last three years and current year.*

S.No	State/UT	2009-10	2010-11	2011-12	2012-13
1.	Andhra Pradesh	8,00,000	-	21,11,026	-
2.	Assam	-	29,20,936	-	-
3.	Arunachal Pradesh	-	23,25,000	-	-
4.	Bihar	-	-	-	22,53,081
5.	Chhattisgarh	-	44,44,000	-	6,68,580
6.	Delhi	-	11,50,000	-	-
7.	Goa	3,74,160	22,00,00	-	-

S.No	State/UT	2009-10	2010-11	2011-12	2012-13
8.	Gujarat	12,45,000	-	-	3,06,050
9.	Haryana	-	10,15,000	-	-
10.	Himachal Pradesh	4,80,000	15,26,680	-	-
11.	Jammu and Kashmir	18,48,000 3,00,000	11,50,000	22,94,736	-
12.	Jharkhand	13,74,315	23,90,500	34,22,349	-
13.	Karnataka	-	19,91,500	21,59,806	-
14.	Kerala	-	41,70,994	-	33,55,507
15.	Madhya Pradesh	21,10,000	-	28,00,710	1,33,349
16.	Maharashtra	-	25,63,000	-	11,21,031
17.	Meghalaya	-	18,71,852	-	-
18.	Mizoram	-	14,80,000	22,68,475	30,51,689
19.	Manipur	19,21,500	50,000	12,80,179	-
20.	Nagaland	12,16,425	-	-	23,07,450
21.	Odisha	-	7,59,500	-	23,07,450
22.	Punjab	15,95,600	44,42,500	17,39,200	-
23.	Rajasthan	9,85,000	-	-	22,44,233
24.	Sikkim	-	7,00,000	-	1,50,000
25.	Tamil Nadu	-	43,25,000	17,46,679	-
26.	Tripura	-	-	36,13,477	-
27.	Uttar Pradesh	-	-	-	-
28.	Uttarakhand	-	-	21,50,162	-
29.	West Bengal	-	-	25,88,085	-
1.	Lakshadweep	-	15,95,000	-	-
2.	Daman and Diu	-	-	8,56,740	-
3.	Puducherry	-	-	10,12,940	-



**Statement II**

**States and UTs which are yet to be covered for central assistance for strengthening their enforcement capabilities for combating illicit trafficking in narcotic drugs and psychotropic substances are:-**

S.No.	States/UTs	Reason
1.	UT Andaman and Nicobar Islands	Not willing to avail benefit of Scheme "Assistance to States & UTs".
2.	UT Dadar & Nagar Haveli	Asked to send proposal vide NCB Letter No. VI/01/2013/Assistance/P&C dated 03.04.2013 for availing assistance. The proposal is Awaited.
3.	UT Chandigarh	Not yet formed the Institutional Mechanism for Availing Assistance for availing assistance as per the guidelines for the scheme.

[Translation]

**Programmes On Moral Values**

5673. SHRIMATI ASHWAMEDH DEVI:  
SHRIMATI MEENA SINGH:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government has conducted/proposes to conduct any review/study on the impact/effect of depiction of obscene, violent and horror scenes and other similar content on TV on the masses including children and on social/ moral values;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether the Government proposes to make programmes/ serials based on cultural, historical, educational and moral values for telecasting on TV for the benefit of families as well as children;

(d) if so, the details thereof during each of the last three years, channel-wise; and

(e) if not, the reasons therefor and the remedial measures taken/ proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) and (b): No such study has been conducted/ proposed to be conducted by this Ministry. However, programmes carried on T.V. channels are required to

conform to the Programme and Advertising Codes of the Cable Television Networks (Regulation) Act, 1995 and Rules 1994. This Ministry has set up an Electronic Media Monitoring Centre (EMMC) to scrutinize violations of the Programme and Advertising Code on TV channels. An Inter Ministerial committee at the ministry recommends action to be taken in case of violations of the programme and Advertising Code.

(c) to (e) Prasar Bharati, the Public Broadcaster, has informed that programmes based on cultural, historical, educational, moral values etc. are regularly telecast on several of their T.V. Channels. A list of some important programmes carried on DD national in the past three years is enclosed as Statement.

**Statement**

*Details of programmes telecast on DD : National (DD-I) during the last three years.*

1. "Manthan" Science and Current Affairs Programme.
2. "Upanishad Ganga".
3. "Adventures in Oddeysy" - Children Science
4. Ramayana
5. "Satyameva jayate"
6. "Maharaja Ranjit Singh"
7. forts of India - Historical based
8. "A wekenign India" - Series on Swami Vivekananda
9. Ek Kiran Roshani Ki - based on social Issues, National consciousness.

10. "Aur Ek Kahani"
11. "Gora" - based on Rabindra Nath Tagore's Novel.
12. "Jamunna" - Family based.
13. "Vigyan Prasar" Science series.
14. "Sankat Mochan Hanuman" Mythological.
15. "Pehchan - Astitva ki Talaash"
16. "Sarswati Chandra"
17. "Tehree Munshi Premchand"
18. "Beyomkesh Bakshi".
19. "Ek Prem Katha"
20. "Lal Kothi Alvida"

[English]

#### Illegal Constructions

5674. SHRI S. ALAGIRI:

SRI ANJANKUMAR M. YADAV:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has restructured the Central Control Room and Demolition Squad etc. to check unauthorised/illegal constructions in the NCT of Delhi;

(b) if so, the details thereof; and

(c) the extent to which the restructuring is likely to benefit the concerned authority to check unauthorised/illegal constructions?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) As regards unauthorized/illegal constructions in NDMC area, a dedicated team of engineers under the Directro (EBR) has been entrusted to take immeditate action against unauthorized/illegal constructions.

As regards Delhi Municipal Corporations (DMCs), a number a measures have been taken for detection and control on unauthorized/illegal constructions, which includes restructuring and strengthening of Central Control

Room, Zonal Control Room etc. In addition, a Nodal Steering Committee has been set up by the Hon'ble High Court of Delhi to monitor the action against unauthorized/illegal construction in the NCT of Delhi.

(c) As regards NDMC, the present system of dedicated team of engineers is effective for the benefit of NDMC to check unauthorized/illegal constructions.

As regards DMCs, the restructuring has benefitted to combat the menace of unauthrozed/illegal constructions to a great extent. The Central control Room functions round the clock and is facilitated with toll free number 1266 to enable the citizens to refer the complaints regardign construction and encroachment. All the complaints received in the Central Control Room are transferred to the concerned Zonal Officer for necessary action. Further, the Zonal Steering Committee set up by the Hon'ble High Court of Delhi monitors the performance in respect of action taken against unauthorized/illegal constructions.

#### Review of SC/ST (Prevention of Atrocities) Act, 1989

5675. SHRI MANSUKHBHAI D. VASAVA:

SHRI SANSUMA KHUNGGUR  
BWISWMUTHIARY:

SHRI YASHBANT LAGURI:

SHRI SATPAL MAHARAJ:

SHRI R. THAMARAISELVAN:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government is aware that the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 has not yet been implemented in all the States including Assam;

(b) if so, the details thereof and the reasons therefor along with the directions issued to the States for implementation of the said Act strictly;

(c) whether the Government has reviewed and proposes to make some amendments in the said Act;

(d) if so, the details thereof along with the other remedial measures taken in this regard; and

(e) the extent to which the above Act has been successful in achieving its aim and objectives?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK): (a) and (b) The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) {PoA} Act, 1989, extends to the whole of India except Jammu and Kashmir, and responsibility for its implementation rests with State Governments/Union Territory Administrations.

The State/Union Territories are provided due Central assistance under a Centrally Sponsored Scheme, for effective implementation of the PoA Act. They are also addressed from time to time to, inter-alia, implement provisions of the Act in letter and spirit. A Committee under the Chairpersonship of Union Minister for Social Justice & Empowerment, constituted in 2006 also reviews implementation status of the PoA Act in various States/Union Territories. The committee has so far held twenty meetings wherein implementation of the PoA Act was reviewed in 24 States and 4 Union Territories.

(c) to (e) The continuing incidence of occurrence of offences of atrocities against members of SCs and STs leads to an impression that the deterrent effect of the PoA Act is not adequately felt by the accused. Occurrence of such incidents also highlights the need for more effective precautionary and preventive measures. Such aspects called for an assessment to consider amendments in the PoA Act. Accordingly, this Ministry, after due consultation process with the concerned agencies, has commenced the process of amendments in the Act.

[*Translation*]

#### **Processing of Perishable Food Items**

5676. DR. KIRODI LAL MEENA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the present status of processing of perishable food items in the context of value addition;

(b) the specific steps proposed to be taken in the Vision 2015 document for strengthening the food processing sector with the objective of value addition so that its share could be increased in the global food trade;

(c) whether the Government is contemplating to use modern technologies available in foreign countries for

processing, preservation and storage of perishable edible items; and

(d) if so, the initiatives taken in this regard and the methodology devised for exploitation of foreign technologies for food processing industries?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) As per vision 2015, the level of processing in 2005 was 6%. It is estimated to have gone over 10%. The level of processing of fruit and vegetables in the country is estimated at 2.20%. The low level of fruit and vegetable processing is due to non availability of processable varieties of raw material of right quantity and quality, reasonable nature of industry, lack of adequate post harvest infrastructure such as lack of cold chain facilities, transportation, proper storage facilities etc.

(b) In order to increase level of processing and to promote food processing industries to exploit both the domestic and international market potential for processed food products, Vision 2015 document has been finalized by the Ministry of Food Processing Industries (MFPI), which envisages trebling the size of the processed food sector by increasing the level of processing of perishables from 6% to 20%, value addition from 20% to 35% and share in global food trade from 1.5% to 3% by 2015. An integrated strategy for promotion of agribusiness vision, Strategy and Action Plan for the Food Processing Sector has also been approved by the Government.

(c) Yes, Madam. For the growth of processed food products and use of modern technologies available in foreign countries, the extant policy permits Foreign Direct Investment (FDI) under the automatic route for food processing sector except for items reserved for the Micro and Small Scale sector. FDI brings in, apart from capital, state-of-art technology and best managerial practices, thereby providing better access to the domestic industry to foreign technology and integration into the global market. Foreign Direct Investment will bring new products,

improved quality and new technology in the Food Processing Sector resulting in higher employment, reduction in wastage of agri products, safe and hygienic foods as well export potential of processed food.

(d) Ministry of Food Processing Industries has entered into agreements with some developed countries viz. Germany & France for bilateral co-operation in the field of food processing which generally include processed food segments including fruits and vegetables. Besides, the Department of Agriculture and cooperation has entered into number of umbrella agreements with some developed countries like USA, France, Canada, Netherlands, Argentina, Austria, Brazil for bilateral co-operation in the areas of agriculture and allied sectors which generally include agro and food processing. Apart from this, MoUs have been entered into by two institutions under the Ministry, namely National Institute of Food Technology Entrepreneurship & management (NIFTEM) and Indian Institute of Crop Processing Technology (IICPT) with universities in such industrial countries. These MoUs relate to collaboration in teaching and research in the food processing sector.

[English]

#### **Mercy Petitions**

5677. SHRI S. SEMMALAI:  
SHRI RUDRAMADHAB RAY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the supreme court has stayed on executions of eight convicts denied mercy by the Government; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) the Hon'ble supreme court of India in the matter of writ Petition (Crl.) No. 55 of 2013 and Writ Petition (Crl.) No. 56 of 2013 on 6.4.2013 stayed the execution of sentences of death in respect of Suresh,

Ramji, Praveen Kumar Gurmeet Singh, Sonia, Sajiv, Sunder Singh, Jafar Ali. These matters are sub-judice.

[Translation]

#### **Selling Price of DMS Milk**

5678. SHRI R.K. SINGH PATEL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Delhi Milk Scheme is purchasing raw milk on the basis of fat and SNF at the rate of Rs. 28.50 paise and is selling it at the rate of Rs. 41.50 per litre;

(b) if so, whether it is earning profit at the rate of Rs. 13 per litre which is Rs. 7 more in comparison the rate of profit during the last two years;

(c) if so, the monthly purchasing and selling price of DMS for the last two years;

(d) whether the Government is considering to reduce the selling price of the DMS milk for the benefits of the consumers; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) Delhi Milk Scheme (DMS) is purchasing milk at the rate of Rs. 29.50 per kg. on the basis of Fat and Solid Not Fat (SNF). However, current selling prices for DMS milk for Double Toned Milk, toned Milk and Full Cream Milk are Rs. 26.00, Rs. 30.00 and Rs. 39.00 per litre respectively, which includes retailer margin of Rs. 0.90 per litre.

(b) No, in view of (a) above.

(c) The monthly purchase price and sale price of DMS milk during the last two years is given in the enclosed Statement.

(d) and (e) There is no proposal at present to reduce the sale prices of DMS milk.

**Statement***Delhi Milk Scheme**Purchase Price and Sale Price of DMS Milk For The Last Two Years 2011-12 And 2012-13.*

Month/period			Purchase Price Rs/Kg	Sales Price of DMS milk (Rs/Per Litre)		
Month	From	To		T.M.	D.T.M.	FCM
1	2	3	4	5	6	7
<b>2011-12</b>						
Apr., 11	01.04.2011	16.04.2011	27.00	25.00	22.00	33.00
	17.04.2011	30.04.2011	28.00	25.00	22.00	33.00
May	01.05.2011	23.05.2011	25.50	27.00*	24.00*	35.00*
	24.05.2011	31.05.2011	29.50	27.00	24.00	35.00
June	01.06.2011	30.06.2011	29.50	27.00	24.00	35.00
July	01.07.2011	31.07.2011	29.50	27.00	24.00	35.00
Aug.	01.08.2011	31.08.2011	29.50	27.00	24.00	35.00
Sept.	01.09.2011	08.09.2011	29.50	27.00	24.00	35.00
	09.09.2011	30.09.2011	30.50	29.00**	25.00**	37.00**
Oct.,	01.10.2011	31.10.2011	31.00	29.00	25.00	37.00
Nov.	01.11.2011	25.11.2011	31.00	29.00	25.00	37.00
	26.11.2011	30.11.2011	30.50	29.00	25.00	37.00
Dec.	01.12.2011	16.12.2011	30.50	29.00	25.00	37.00
	17.12.2011	23.12.2011	30.00	29.00	25.00	37.00
	24.12.2011	31.12.2011	29.50	29.00	25.00	37.00
Jan,12	01.01.2012	13.01.2012	29.00	29.00	25.00	37.00
	14.01.2012	31.01.2012	28.50	29.00	25.00	37.00
Feb	01.02.2012	16.02.2012	28.50	29.00	25.00	37.00
	17.02.2012	29.02.2012	28.00	29.00	25.00	37.00
March	01.03.2012	31.03.2012	28.00	29.00	25.00	37.00
<b>2012-13</b>						
Apr,12	01.04.2012	30.4.2012	28.00	29.00	25.00	37.00
May	01.05.2012	31.05.2012	29.00	29.00	25.00	37.00

1	2	3	4	5	6	7
June	01.06.2012	30.06.2012	29.00	29.00	25.00	37.00
July	01.07.2012	31.07.2012	29.00	29.00	25.00	37.00
Aug.	01.08.2012	31.08.2012	29.00	29.00	25.00	37.00
Sept.	01.09.2012	31.09.2012	29.00	30.00#	26.00#	39.00#
Oct.,	01.10.2012	16.10.2012	29.00	30.00	26.00	39.00
	17.10.2012	31.10.2012	28.50	30.00	26.00	39.00
Nov.	01.11.2012	16.11.2011	28.50	30.00	26.00	39.00
	17.11.2011	30.11.2012	28.00	30.00	26.00	39.00
Dec.	01.12.2012	16.12.2012	28.00	30.00	26.00	39.00
	17.12.2011	23.12.2011	27.50	30.00	26.00	39.00
Jan,13	01.01.2013	31.01.2013	27.50	30.00	26.00	39.00
Feb	01.02.2013	28.02.2013	27.50	30.00	26.00	39.00
March	01.03.2013	23.03.2013	27.50	30.00	26.00	39.00
	24.03.2013	31.03.2012	28.50	30.00	26.00	39.00
<b>2013-14</b>						
Apr., 13	01.04.2013	16.4.2013	28.50	30.00	26.00	39.00
	17.04.2013	Till date	29.50	30.00	26.00	39.00

Note: 1. \* With effect from 18.05.2011  
 2. \*\*With effect from 16.09.2011  
 3. # With effect from 13.09.2012

[English]

**Exploitation of Women Employees in AIR**

5679. PROF. SAUGATA ROY:

SHRI PRABODH PANDA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the All India Radio Broadcasting Professional Association has filed numerous complaints regarding alleged sexual harassments/exploitations of women employees working in the All India Radio including FM Gold channel;

(b) if so, the details of such complaints received by the Government and the action taken on each of such complaints/officials found guilty for such incidents during each of the last three years and the current year;

(c) whether the Government has constituted any committee to inquire into such matters including incident in FM Gold channel in All India Radio/Doordarshan;

(d) if so, the outcome thereof and if not, the reasons therefor;

(e) the terms of reference and the composition of the Committee set up with regard to exploitation of women working in AIR along with the reaction of the Air

Broadcasting Professional's Association on the said Committee; and

(f) the measures taken by the Government to provide a safe work environment to women employees in AIR/Doordarshan and other offices/departments of the Ministry?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) to (f) A news paper article, titled 'Women staff at AIR FM station allege sexual harassment' in 'The Indian Express', of 06th march, 2013; reported that the All India Radio Broadcasting Professional Association (AIRBPA) had filed a complaint with the Delhi Commission for women alleging sexual harassment/ exploitation of women Radio presenters of FM Gold channel of All India Radio (AIR). Taking immediate cognizance of this report, the Ministry of Information & Broadcasting (MIB) constituted a three member Committee under the Chairpersonship of Joint Secretary, M/o Information and Broadcasting. The Terms of Reference of the Committee were as under:

- (i) to look into the specific allegations made by the Radio Presenters of FM Gold, AIR, represented by AIRBPA; and
- (ii) to look into the issues relating to safety at workplace of women employees working in FM Gold, AIR.

The AIRBPA forwarded a copy of the complaint lodged by them with Delhi Commission of Women on 04.03.2013 to ministry of Information and Broadcasting.

The Committee considered the oral submissions and written documents filed by the representatives of AIRBPA, the submissions of the officials and the guidelines laid by the supreme Court in the Vishaka case and submitted a report to the Government. The Committee has recommended various corrective actions and remedial measure to ensure safety of women, particularly those working during odd hours in Prasar Bharati. On the basis of the recommendations of the Committee, Prasar Bharati has since removed two contract staff engaged in AIR FM Gold, suspended the programme Executive in charge of FM Gold Channel to facilitate enquiry and issued a show cause notice to the Head of Delhi Kendra, AIR.

Further, All India Radio has also constituted a Complaints Committee to enquire into the complaint made by one of the women FM presenter.

The guidelines of the Government for ensuring safety at workplace to women employees are being adhered to and in this regard instructions of the Department of Personnel & Training, issued from time to time, are communicated to the subordinate offices/autonomous bodies under the administrative control of MIB for strict compliance.

#### **Recommendations Of ARC**

5680. SHRI ABDUL RAHMAN:

SHRI D.B. CHANDRE GOWDA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the recommendations received by the Ministry from the Administrative Reforms Commission (ARC) with regard to maintenance of law and order, tackling of federal crimes effectively deployment of security forces in affected States, Police Reforms and separation of law and order duties;

(b) whether the Government has taken any action on these recommendations including police reforms and separation of law and order duties;

(c) if so, the details and the outcome thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) The 5th Report titled 'Public Order: Justice for each...peace for all' Prepared by the 2nd Administrative contains a total of 165 recommendations. These recommendations cover wide-ranging reforms in the area of Public Order. They include police reforms. management of public order, reforms in the criminal justice system, federal crimes and special laws and the role of civil society and media in the management of public order. Out of a total of 165 recommendations in the 5th Report, 153 recommendations relate to the State Governments.

As per the Seventh schedule to the Constitutions of

India 'Police' and 'Public Order' are State subjects and, as such, most of the recommendations contained in the 5th report of the 2nd ARC have to be implemented by the States. It is, therefore, important that the views of the State Government on these 153 recommendations are taken on board before a final decision in the matter is taken. Accordingly, comments/views of the States were requested on these 153 recommendations. A Conference of Chief Ministers was also organized recently on 15.4.2013 to seek their views on these 153 recommendations.

These recommendations are now being examined in the light of the views/observations of the different States and Union Territories.

#### **Funds For FCI**

5681. DR. P. VENUGOPAL:

SHRI P. KUMAR:

SHRI C. SIVASAMI:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the requirement of funds by the Food Corporation of India (FCI) has gone up as there has been a substantial increase in the procurement of foodgrains and the Minimum Support Price payable to farmers;

(b) if so, the details thereof;

(c) whether FCI was provided only a sum of Rs. 71,980 crore for this fiscal as against the outstanding of Rs. 95,000 crore up till March 31, 2013 including arrears;

(d) if so, the details thereof and the reasons therefor; and

(e) whether the FCI has sought the permission from the Government to raise funds for meeting this shortfall and if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The Food Corporation of India (FCI) purchase foodgrains for Central Pool at Minimum Support Price (MSP) fixed by the Government of India and makes it available to the State

Governments at the Central Issue Prices for distribution under Targeted Public Distribution System and Other Welfare Schemes. Subsidy is reimbursed to FCI to meet the difference between economic cost of foodgrains (which include MSP and other charges) and the Central Issue Prices of foodgrains and also for Cost incurred for maintaining buffer stocks of foodgrains.

The rise in fund requirement is mainly attributable to increase in economic cost of foodgrains, whereas CIPs of subsidized foodgrains have remained unchanged since 2002.

(c) and (d) A provision of Rs. 71980 crore was made at the Revised estimate stage for 2012-13 for reimbursement to FCI against projected demand of Rs. 101887 crore.

(e) Following steps have been taken by the Government/FCI to enable the Corporation to meet its financial commitments and run its operation smoothly:-

- (i) Government guarantee for FCI was enhanced by Rs. 10,000 crore for the period December, 2012 to February, 2013 which enabled FCI to avail higher Cash Credit Limit from the Banks.
- (ii) FCI has been permitted to issue Bonds of Rs. 5,000 crore which enabled FCI to borrow Rs. 5,000 crore through issue of Government Guaranteed Bonds during March, 2013 having tenure of 10-15 years.
- (iii) FCI was also sanctioned Ways and Means Advance (WMA) of Rs. 10,000 crore in April, 2012 which was recovered in the month of March, 2013 from the Food Subsidy payable to FCI. A provision for Ways and means Advance of Rs. 10,000 crore has also been made for FCI in Budget 2013-14.
- (iv) FCI has also got approval from its Board of Directors and the Consortium of Banks to raise unsecured Short Term Loan upto Rs. 20,000 crore as and when there is mismatch in cash flow of the Corporation.

#### **Requirement of Food**

5682. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of AGRICULTURE be pleased to state:



(a) whether the Government proposes to make advance assessment about the probable requirements and supply of various agricultural commodities/crops/fruits/vegetables so that excess agricultural production and acute shortage may be avoided;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the action taken by the Government to cater to the rising food requirements of the increasing population of the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) and (b) The assessment about the likely requirements and supply of various agricultural commodities/crops/fruits/vegetables etc. is done as a part of the Five Year Plan formulation exercise. The Planning Commission had set up Working Groups and Steering Committees on various subjects including one on Crop Husbandry, Demand and Supply projections, Agricultural Inputs and Agricultural Statistics for the 12th plan Document has been prepared which inter alia, gives an assessment of the likely demand and supply of various agricultural commodities by the terminal year of the 12th Plan (i.e. 2016-17).

(c) In order to cater to the rising food requirements of the increasing population of the country, Government has been implementing several crop development schemes/programmes such as National Food Security Mission (NFSM), national Horticulture Mission (NHM), Rashtriya Krishi Vikas Yojana (RKVY), Bringing Green Revolution to Eastern India (BGREI) under RKVY, etc. Under these schemes, funds are provided to states for implementation of State specific agricultural strategies including incentives to farmers for production/use of quality seeds, Integrated nutrient Management (INM), Integrated Pest management (IPM), farm Mechanization etc. Besides, Frontline Demonstrations are also organized by the Indian Council of Agricultural Research (ICAR)/State Agriculture Universities on the Farmers fields to popularize frontier technologies among farmers. Further, to incentivize the farmers and ensure remunerative price for the produce, the Minimum Support

Prices (MSPs) for the agricultural commodities have also been increased from time to time.

### **Fund For Security Projects**

5683. SHRI P. KUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has failed to utilise the funds allocated for crucial projects aimed at boosting India's national security preparedness; and

(b) if so, the reasons therefor along with the details of funds allocated and utilized for such security projects during each of the last three years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) The information is being collected and will be laid on the Table of the House.

*[Translation]*

### **Decontrol Of Prices**

5684. DR. KIRIT PREMJBHAI SOLANKI: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has decided to decontrol the prices of essential commodities, food items and sugar after decontrolling the prices of petrol and diesel;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government proposes to withdraw the said decision in view of the widespread opposition to it; and

(d) if so the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b): The essential commodities like rice, wheat, pulses, sugar and edible oils are sold in the open market as per market determined prices. Government has also inter-alia decided to do away with the levy obligation on sugar mills and dispense with the regulated release mechanism on open market sale of sugar.

(c) and (d): Does not arise.

(English)

### **Pulse and Oil Seed Villages**

5685. SHRI BAIJAYANT PANDA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has created 60,000 pulse and oil seed villages to encourage the cultivation of the said crops;

(b) if so, the details thereof; and

(c) the achievement made so far in the regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) to (c) Government of India had implemented "Integrated Development of 60,000 Pulses and Oilseeds Villages in Rainfed Areas" programme in 2010-11 with an allocation of Rs. 300 crores to focus on integrated intervention of water harvesting, watershed management and soil health for enhancing the productivity of pulses and oilseeds in the dry land farming areas in the states of Andhra Pradesh, Gujarat, Karnataka, Madhya Pradesh, Maharashtra, Rajasthan and Uttar Pradesh. Subsequently, the programme was renamed "Integrated Development of 60,000 Pulses Villages in Rainfed Areas" in 2011-12 and implemented with an outlay of Rs. 300.00 crores in 11 states of Andhra Pradesh, Bihar, Chhattisgarh, Gujarat, Karnataka, Madhya Pradesh, Maharashtra, Odisha, Rajasthan, Tamil Nadu and Uttar Pradesh constituting nearly 96 percent of pulse area in the country. For enhancing production and productivity of pulses, the interventions included in the programme like *in situ* moisture conservation (a) New farm ponds including polythene lining or dug wells (b) plastic lining of development farm ponds, accelerated Pulses production program with inclusion of minikits and pest surveillance and market linked extension support through Small Farmers Agri-business Consortium (SFAC). The programme was subsumed under NFSM-Pulses from 2012-13.

Under the above programme, 3016 custom hiring

units of farm implements (Tractor, Rotavator & Ridge furrow planter) was established during 2010-11. During 2011-12, construction of 10614 new farm ponds with lining, 1263 of old farm ponds, 345 units of block demonstrations of pulses (1000 ha per unit) were conducted by the states. In addition to this, Small Farmers Agri-business Consortium (SFAC) formed 7551 Farmers Interest Groups (FIGs) & 127 Farmers Producer Organizations (FPOs) to develop market chain of pulses.

The implementation of NFSM-Pulses, A3P and "Integrated Development of 60,000 Pulses and Oilseeds Villages in Rainfed Areas" resulted into increase in the production of pulses from 14.20 million tones from 2006-07 to 17.09 million tones during 2011-12 with an increase of 2.89 million tones against the envisaged target of 2.0 million tones.

### **Press Council of India**

5686. SHRI PRABODH PANDA:

SHRI TARACHAND BHAGORA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Press Council of India (PCI) has set a Committee to determine the minimum qualification for a journalist;

(b) if so, the details thereof and the reaction of the prominent journalists/experts and the Government thereto;

(c) whether the PCI has the powers to supervise and regulate journalism institutes and departments;

(d) if not, whether it is being proposed to empower the PCI to supervise and regulate the functioning of such institutions/departments so as to maintain high standards of imparting knowledge in journalism; and

(e) if so, the details thereof; and

(f) whether persons with little or inadequate training are entering the profession leading to negative effects and erosion in standards and if so, the corrective measures being taken to address the issue?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) to (f) The Press Council of India (PCI) has been set up under the Press Council Act, 1978 as an autonomous body with the objective of preserving the freedom of press and to maintain and improve the standards of newspapers and news agencies in India. The Chairman, PCI, having noted that there is a need for a qualification for entry into the profession of journalism, has constituted a Sub-Committee to consider all aspects of the matter. The Sub-Committee would also recommend the manner in which the Council can supervise and regulate the functioning of the institutions and departments of journalism in India, so that high standards of imparting

knowledge in journalism are maintained.

Shri Shravan Garg, Member, PCI is the convener of the Sub-Committee. The other members of the PCI, Shri Rajeev Sabade, Shri Rajeev Ranjan Nag, Shri Gurinder Singh along with Shri Sunit Tandon, Director General, Indian Institute of Mass Communication (IIMC) and Dr. Ujjawala Barve, Associate Professor, Department of Journalism, University of Pune are members of the Sub-Committee. Copy of the orders of the Chairman, Press Council of India is enclosed as Statment.

The Sub-Committee has incited views of the stakeholders on the subject. However, no written reaction has been received by the Council so far.

#### **Statement**

**Justice Markandey Katju**  
Chairman

Press Council of India  
Soochna Bhawan, 2nd Floor, 8 CGO Complex,  
Lodhi Road, New Delhi-110003  
Tel.: (0) 24368720 Fax : 24368723  
E-mail : chairmanbppp-pci@nic.in  
Resi. : 5, Sunehri Bagh Road, New Delhi-110011  
Tel.: 23015797 E-mail : mark\_katju@yahoo.co.in  
12th March, 2013

PR/16/2012-2013

#### **ORDER**

For quite some time an issue has arisen about the need for a qualification for entry into the profession of journalism. In the lawyers profession an LLB Degrees as well as registration in a Bar Council is required. Similarly, for entry into the medical profession the necessary qualification is an MBBS Degree and also registration with the Medical Council. For becoming a teacher a teacher's training certificate/degree is required. Many other professions have the requirement of some qualification before one can enter that profession.

However, at present there is no qualification for entry into the profession of journalism. Hence very often persons with little or inadequate training in journalism enter the profession, and this often leads to negative effects, because such untrained persons often do not maintain high standards of journalism.

For quite some time, therefore, it has been felt that there must be some legal qualification before one can enter the profession of journalism. There are no doubt many institutions which impart teaching in journalism (some of which is very unsatisfactory) but there is as yet no legal requirement for having any qualification before entering the profession.

Since the media has an important influence on the lives of the people, the time has now come when some qualification should be prescribed by law. Accordingly I constitute the following team which is requested to consider all aspects of the matter and submit a report to me at an early date suggesting the qualifications a persons should have before he can be allowed to enter the profession of journalism.

**Justice Markandey Katju**  
Chairman

Press Council of India  
Soochna Bhawan, 2nd Floor, 8 CGO Complex,  
Lodhi Road, New Delhi-110003  
Tel.: (0) 24368720 Fax : 24368723  
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On receipt of the report I intend to place it before the full press council, and after getting its approval shall forward it to the Government for initiating suitable legislation for this purpose.

The members of the team as follows:

- |  |   |          |
|--|---|----------|
| (1) Shri Shravan Garg, Member, Press Council of India  | - | Convenor |
| (2) Shri Rajeev Sabade, Member, Press Council Of India   | - | Member   |
| (3) Dr. Ujjwala Barve, Associate Professor, Department of Communication & Journalism, University of Pune | - | Member   |

The team is requested to submit its report at an early date. The Central and all State Government and Journalism Departments and institutes in India are requested to extend all co-operations to the team. Smt. Vibha Bhargava, Secretart, Press Council of India is directed to provide all logistics and other support to the team.

(Justice Markandey Katju)  
Chairman,  
Press Council of India

**Justice Markandey Katju**  
Chairman

Press Council of India  
Soochna Bhawan, 2nd Floor, 8 CGO Complex,  
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Tel.: 23015797 E-mail : mark\_katju@yahoo.co.in  
13th March, 2013

PR/17/2012-2013

#### ORDER

In Addition and modification to the order passed by me yesterday (12th March, 2013) constituting a Committee for recommending qualifications for journalists, I pass the following order:-

- (1) A large Number of Institutions and departments of journalism have mushroomed in our country, many of which are wholly unsatisfactory, neither having proper teaching staff nor proper infrastructure etc. Hence there is dire and pressing need for supervision and regulation of these institutions and departments.

Section 13 of the Press Council Act states that it is the duty of the Press Council of India to maintain and improve standards of journalism. In my opinion this broad power would include power in the Press Council to supervise and regulate institutions and departments of journalisms in the country.

Hence the Committee constituted by me yesterday shall, in addition to its mandate of recommending qualifications for journalists, shall also recommend in what manner the Press Council can supervise and

regulate the functioning of the institutions and departments of journalism in India so that high standards of imparting knowledge in journalism are maintained.

- (2) Apart from the members of the Committee appointed by me yesterday, Shri Gurinder Singh, Member, Press Council of India, Shri Rajeev Ranjan Nag, Member, Press Council of India and Shri Sunit Tondon, Director General, IIMC are also appointed as members of the Committee. The convenor Shri Shravan Kumar Garg is authorised to co-opt such other persons as members of the Committee as he deems necessary.

**Justice Markandey Katju**

Chairman

Press Council of India

Soochna Bhawan, 2nd Floor, 8 CGO Complex,

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All authorities and persons concerned are requested to extend all support and help to the Committee which it may require.

(Justice Markandey Katju)

Chairman

Copy to:

- (1) Union Minister of Information and Broadcasting
- (2) Chief Secretaries of all State Governments
- (3) As per standard mailing list.

**Reimbursement of Funds**

5687. SHRI ADAGOORU H. VISHWANATH:

DR. BHOLA SINGH:

SHRI SNAJAY DINA PATIL:

DR. SANEV GANESH NAIK:

SHRI SURESH KUMAR SHETKAR:

SHRI C.R. PATIL:

SHRI ASHOK KUMAR RAWAT:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Union Government has received requests from some State Governments to reimburse the amount spent over and above their share of funds for the welfare of Scheduled Castes, Other Backward Classes and other social welfare schemes;

(b) if so, the details thereof and the response of the Union Government thereon, State-wise;

(c) whether the Union Government has also received reports of alleged diversion of funds meant for welfare of Scheduled Castes, Other Backward Classes and other needy sections of the society;

(d) if so, the details thereof, State-wise; and

e) the action taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK): (a) and (b) Yes, Madam. Requests have been received from some State Governments for reimbursement of amounts spent by them over and above their share of funds for the welfare of Other Backward Classes (OBCs) under the Pre-Matric and Post-Matric Scholarship for OBC Students. The amounts demanded by the State Governments under these two Schemes are as tabulated below:-

			(Rs. in Crore)
Sl. No.	Name of State	Scheme	Demand of Arrers
1.	Maharashtra	Post-Matric Scholarship for OBCs	1058.27
2.	Uttar Pradesh	Pre-Matric Scholarship for PBCs	1670.31
		Post-Matric Scholarship	1062.68
3.	Uttarakhand	Post-Matric Scholarship for OBCs	18.09

Due to fund limited nature of these schemes it has not been found possible for this Ministry to sanction the amount spent over and above the share of funds for the welfare of OBCs. All complete proposals received in a financial year are processed in accordance with the guidelines of the Scheme and the extant financial rules.

In respect of Post-matric Scholarship for Scheduled Castes for the year 2012-13, the admissible Central assistance has been released to all the States/Union Territories who had submitted complete proposals after taking into account their committed liability, unspent balance etc. except Haryana and Tamil Nadu. Due to limited funds Central Assistance released to Haryana was Rs. 7.5 crore against Rs. 38.6 crore due. Similarly Central Assistance of Rs. 102.92 crore was released to Tamil Nadu against Rs. 124.55 crore due.

(c) to (e) Government had received information regarding diversion of funds allocated under Scheduled Caste Sub-Plan (SCSP), by the Government of National Capital Territory of Delhi, for projects of the Commonwealth Games during 2006-07 to 2010-11 and the same were shown as expenditure under SCSP, on the assumption that benefits of the projects would flow to SC communities. The Planning Commission had taken up the issue of diversions of SCSP funds with the Government of NCT Delhi and requested them to recoup the funds for SCSP. The Government of NCT of Delhi have since informed that the Delhi Administration has recouped the said amounts by increasing earmarked divisible funds under SCSP i.e. Rs. 219.33 crore in

2010-11, Rs. 364.96 crore, in 2011-12 and Rs. 560.95 in 2012-13.

#### **Sale of Spurious Seeds**

5688. SHRIMATI MANEKA GANDHI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government is taking any steps to bring about a legislation to check manufacture and sale of spurious seeds;

(b) if so, the details thereof, State-wise; and

(c) the time by which the legislation is likely to be enacted?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) to (c) Adequate provisions are available under the Seeds Act, 1966, the Seed Rules, 1968 and the Seeds (Control) Order, 1983 to check manufacture and sale of spurious seeds. To further strengthen the seed quality control regime in the country, the Department Agriculture and Cooperation has also prepared and introduced the Seeds Bill, 2004 in the Rajya Sabha on 9th December, 2004.

[Translation]

#### **Availability of Spare Parts**

5689. SHRI DATTA MEGHE: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether there are reports/complaints of harassment/exploitation of consumers on account of non-availability of spare parts of products sold by the Multi National Companies (MNCs) at their service centres in various parts of the country;

(b) if so, the details thereof indicating the number of such complaints received during the last three years and the current year, and;

(c) the remedial steps taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) No such specific complaint has come to the notice of Government in the Department of Consumer Affairs.

### Export of Wheat

5690. SHRI HARISHCHANDRA CHAVAN:

SHRI BALKRISHNA KHANDERAO SHUKLA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government proposes to export additional 50 lac tonnes of wheat;

(b) if so, the details thereof along with the countries that have expressed their intention to import wheat from India and the action taken by the Government thereon;

(c) whether the present stocks available with the Government are several years old;

(d) if so, the details thereof indicating the total stocks available, total requirement and buffer norms and the stocks that are more than three years old; and

(e) the steps taken to maintain adequate stocks and provide wheat for exports particularly in case of decline in production during the ensuing year?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The government has approved export of additional 50 lakh tons of wheat till 30.6.2013 from FCI Godowns in Punjab & Haryana from the wheat stocks pertaining to Rabi Marketing Season (RMS) 2011-12. Under the said scheme, the buyer will be free to export the wheat to any country.

(c) to (e) As on 01.04.2013, the Government was holding 237.10 lakh tons of wheat out of which 231.35 lakh tons was of 2011-12 crop year onward. Thus, the older than three years stocks with the Government is only 5.57 lakh tons (2.43%).

The estimated procurement during RMS 2013-14 is 440 lakh tons against which 119 lakh tons has been

procured till 22.04.2013. The buffer norm and strategic reserve, as on 01.04.2013, is fixed at 70 lakh tons and considering average annual offtake of 320 lakh tons, adequate stock of wheat for domestic requirement and export is available.

[English]

### Smuggling of Cattle

5691. SHRI D.B. CHANDRE GOWDA:

SHRI S.R. JEYADURAI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether cases of smuggling of milch cattle from various parts of the country have come to the notice of the Government;

(b) if so, the details of such cases reported during the last three years and the current year, State-wise; and

(c) the measures taken by the Government to check such illegal activities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Instances of seizure of milch cattle have been reported along Indo-Bangladesh Border. The details of total cattle milch cattle seized on Indo-Bangladesh Border during the last three years including the current year are as under:

(In Nos.)

Year	Total Cattle Seized	Milch Cattle Seized
2010	101381	1239
2011	135291	227
2012	120724	372
2013 (upto March,2013)	31652	138

Instances of smuggling of milch cattle along Indo-Nepal as well as Indo-Bhutan borders are very common since these borders remain open, porous and visa-free.

(c) The following effective measures have been taken

by the Government to check illegal activities including smuggling of cattle:-

- (i) Vulnerability mapping of the Border Out Posts (BOPs)/areas along Indo-Bangladesh Border which are sensitive with regard to cattle smuggling is being reviewed periodically. Presently, 33 BOPs vulnerable to cattle smuggling have been identified and strengthened by deploying additional man power, Special Surveillance Equipments, vehicles and other infrastructure in support.
- (ii) Increase in number of Simultaneous Co-ordinated Patrolling (SCPs) with counterpart during day and night.
- (iii) Effective domination of the border by carrying out round-the-clock surveillance of the borders, viz., patrolling, laying nakas, establishing of observation posts all along the International Border and strengthening of existing defence of the BOPs.
- (iv) Erection of Border Fencing on the International Border.
- (v) Installation of Border Floodlights on the International Border.
- (vi) Use of water Crafts/Boats and floating BOPs for domination of riverine area of International Border..
- (vii) Up-gradation of intelligence network and coordination with sister agencies.
- (viii) Conduct of special operations along the border.
- (ix) Frequent visits to border by unit Commandant and other senior officers to supervise effective domination of the border.
- (x) Better Co-ordination with Border Guards Bangladesh.

#### **Martyr Status to CAPF Personnel**

5692. SHRI KIRTI AZAD:

SHRI ASADUDDIN OWAISI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Central Armed Police Forces

(CAPF) personnel killed in the line of duty during each of the last three years and the current year, force-wise;

(b) whether the Government has granted martyr/shaheed status of such CAPF personnel;

(c) if so, the details thereof and if not, the reasons therefor;

(d) whether the Union Government has made consultations with the State Governments in this regard; and

e) if so, the details and the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) Total number of Central Armed Police Forces (CAPF) personnel killed in the line of duty during each of the last three years and the current year, force-wise are as under:

CAPF	2010	2011	2012	2012	Total
BSF	08	15	13	02	38
CRPF	143	29	43	18	233
CISF	00	02	08	00	10
ITBP	04	01	00	00	05
SSB	05	06	00	00	11
AR	05	00	05	02	12
<b>Total</b>	<b>165</b>	<b>53</b>	<b>69</b>	<b>22</b>	<b>309</b>

(b) to (e) Martyr/Shahed is not defined by the Government anywhere and presently no order/notification are being issued for the CAPF personnel to give status of Martyr/Shahed who killed in the line of duty. In view of the above, no consultation with the State Governments seems necessary.

[Translation]

#### **Involvement of Unemployed Youngsters in Crime**

5693. SHRIMATI SUMITRA MAHAJAN:

SHRI RAJENDRA AGRAWAL:

SHRI M. KRISHNASSWAMY:

SHRI PONNAM PRABHAKAR:

Will the Minister of HOME AFFAIRS be pleased to state:



(a) whether the Government has any proposal to wean unemployed youngsters away from various crimes;

(b) if so, the details thereof;

(c) whether the Government has conducted any survey regarding involvement of youngsters in crime;

(d) if so, the details thereof and the outcome of the survey; and

(e) the details of the advisories issued to the States in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) to (e) As per available information, the such proposal/survey to this regard has been considered of conducted by Ministry of Home Affairs.

#### **Protection of Ancient Temples/Mosques**

5694. SHRI JAI PRAKASH AGARWAL: Will the Minister of CULTURE be pleased to state:

(a) the details of protected ancient temples and mosques in the country, State/UT-wise;

(b) whether the said places of worship are appropriately maintained;

(c) if so, details thereof and if not, the reasons thereof, State/UT-wise;

(d) the total funds allocated / sanctioned, released and utilised for maintaining these places/ monuments during the last three years, State/UT-wise; and

e) the measures taken / proposed to be taken for the protection / security of such sites / places?

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI): (a) There are 3678 monuments and archaeological sites and remains declared as of national importance, including temples and mosques. The State/UT-wise list is enclosed as Statement I.

(b) and (c) These are conserved, scientifically preserved and maintained as par established principles of conservation subject to availability of resources. The ancient temples and mosque declared as of national

importance are in fairly good state of preservation and maintenance.

(d) The total funds spent on conservation, preservation, and maintenance of all the centrally protected monuments, including the temples and mosques across the country during the last three years (State/UT-wise) is given in the enclosed Statement II.

(e) Archaeological Survey of India has deployed regular watch and ward staff, and has engaged the services of private security guards and State police personnel for the safety and protection of centrally protected monuments and the tourists visiting the monuments/sites. In addition, CISF personnel have also been deployed at Taj Mahal, Agra and Red Fort, Delhi.

#### **Statement-I**

#### *List of Centrally Protected Mountmentes Including Temples and Mosques Under the Jurisdiciton of Archaeological Survey of India*

Sl.No.	Name of State	Nos. Of Monuments
1	2	3
1.	Andhra Pradesh	137
2.	Arunachal Pradesh	03
3.	Assam	55
4.	Bihar	70
5.	Chhattisgarh	47
6.	Daman and Diu (U.T.)	12
7.	Goa	21
8.	Gujarat	202
9.	Haryana	90
10.	Himachal Pradesh	40
11.	Jammu and Kashmir	69
12.	Jharkhand	12
13.	Karnataka	507
14.	Kerala	26
15.	Madhya Pradesh	292

1	2	3	1	2	3
16.	Maharashtra	285	24.	Rajasthan	162
17.	Mainpur	01	25.	Sikkim	03
18.	Meghalaya	08	26.	Tamilnadu	413
19.	Nagaland	04	27.	Tripura	08
20.	N.C.T. Delhi	174	28.	Uttar Pardesh	743
21.	Odisha	78	29.	Uttarakhand	042
22.	Puducherry (U.T.)	07	30.	West Bengal	134
23.	Punjab	33		Total	3678

**Statement-II**

*State/UT-wise Funds allocated/spent for conservation of protected monuments including Temples and Mosques under the jurisdiction of Archaeological Survey of India during last three years.*

(Rs. in lakhs)

SL.No.	Name of State/UT	Circle/Branch	Allocation/ Expenditure 2010-11	Allocation/ Expenditure 2011-12	Allocation/ Expenditure 2012-13
1	2	3	4	5	6
1.	Uttar Pradesh	Agra Circle	758.00	544.49	737.49
2.	Maharashtra	Lucknow Circle	1706.99	1208.00	1047.49
		Mumbai Circle	389.99	359.00	414.99
3.	Karnataka	Bangalore Circle	1245.95	1041.00	1131.00
		Dharwad Circle	981.88	943.98	793.00
4.	Madhya Pradesh	Bhopal Circle	654.87	607.9	707.50
5.	Odisha	Bhubaneswar Circle	261.36	289.98	455.22
6.	West Bengal, Sikkim	Kolkata Circle	504.59	446.28	378.75
7.	Tamil Nadu, Puducherry	Chennai Circle	530.00	530.00	500.03
8.	Punjab and Haryana	Chandigarh Circle	687.04	529.99	685.92
9.	Himachal Pradesh	Shimla Circle	79.8	62.81	105.00
10.	Delhi	Delhi Circle	1848.84	927.39	1100.98
11.	Goa	Goa Circle	110.00	110.00	107.99
12.	N.E. States, Except Sikkim	Guwahti Circle	159.01	213.32	207.25
13.	Rajasthan	Jaipur Circle	350.00	445.49	435.00

1	2	3	4	5	6
14.	Andhra Pradesh	Hyderabad Circle	664.86	640.00	890.00
15.	Bihar and Uttar Pradesh (Part)	Patna Circle	364.99	383.96	275.04
16.	Jammu and Kashmir	Srinagar Circle	283.29	270.00	243.80
		Mini Circle Leh	52.15	85.00	67.00
17.	Kerala	Thrissur Circle	337.01	301.5	406.00
18.	Gujarat, Daman and Diu	Vadodara Circle	509.93	574.97	459.99
19.	Uttarkhand	Dehradun Circle	147.18	139.99	107.49
20.	Chhattisharh	Raipur Circle	341.00	303.58	405.00
21.	Jharkhand	Raipur Circle	64.98	62.58	53.75
22.		Science Branch, Dehradun	507.46	485.40	527.67
23.		Horticultural Branch, Agra	1796.70	1580.44	2122.85
Total			15653.84	13397.75	14860.20

### Changes in Ownership of Coal Company

5695. SHRI RAVINDRA KUMAR PANDEY:  
SHRIMATI JAYAPRADA:

Will the Minister of COAL be pleased to state:

(a) the details of the private companies who have changed/diluted in one form or other the ownership stakes after being allocated coal blocks, State-wise including Uttar Pradesh; and

(b) the action taken/proposed to be the government in this regard, State and company-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): (a) and (b) The coal blocks are allotted to the private companies, registered under the Companies Act, 1956 for the purpose of specified end-uses under the Coal Mines (Nationalisation) Act, 1973. The companies to whom coal blocks have been allocated are bound by the prevailing states/rules/orders. The question of change/dilution of the ownership stakes is to be viewed with reference to this. The allocation letters contain a condition that 'mining of coal from the allocated

captive coal block shall be carried out in accordance with the applicable Statutes/Rules/Orders/Directives Governing the mining of coal in the country'. It is incumbent on the concerned coal block allocatees to approach the Government as and when required to do so under the law. Hence, complete details of change / dilution of ownership stakes are not maintained/available in the ministry of Coal. The issue of possible course of action which can be taken in case of change / dilution of ownership is under examination in consultation in consultation with the Ministry of law and Justice and Ministry of Corporate Affairs.

### Procurement of Paddy

5696. SHRI NARANBHAI KACHHADIA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Food Corporation of India (FCI) and NAFED procure paddy in adequate quantity from farmers in the country;

(b) if so, the details of the paddy procured by the

FCI and NAFED during each of the last three years and the current year, State-wise;

(c) whether the States have such a mechanism through which paddy is being procured from the farmers at minimum support price; and

(d) if so, the details thereof and the manner in which the adjustment is made between the Union Government and State Governments?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Yes, Madam. Food Corporation of India (FCI) procures paddy directly from the farmers in various States, but NAFED usually procures paddy on behalf of the State Governments.

(b) The details of paddy procured by FCI/State Agencies and NAFED are given in the enclosed statement I and II respectively.

(c) and (d) Yes, Madam. The FCI and State Governments/its agencies have made sufficient arrangements to procure paddy from the farmers at Minimum Support price (MSP) which include the following:-

1. Opening of sufficient Procurement Centres for purchase of Paddy.
2. Accepting Custom Milled Rice (CMR) from the State Agencies and making timely payment.
3. Proper liaison with State Government/agencies is maintained at District/Regional level and all bottlenecks, if any, are sorted out by rendering necessary assistance by FCI.
4. In Decentralised State, the State governments are primarily responsible for procurement of foodgrains. But under specific request from State Government, FCI supplement the procurement operations apart from providing technical expertise wherever required.

#### **Statement-I**

#### *State-wise/Year-wise details of Procurement of Paddy*

(In MTs)

States	KMS 2009-10	KMS 2010-11	KMS 2011-12	KMS 2012-13 (ason 26.04.13)
1	2	3	4	5
Andaman and Nicobar Island	0	0	0	0
Andhra Pradesh	452178	2447189	2122534	928491
Assam	12146	23282	34073	21085
Bihar	1067747	1143543	2287223	1863713
Chandigarh	19909	13285	18911	17762
Chhattisgarh	4427870	5115760	5970508	7133338
Delhi	0	0	0	0
Gujarat	0	0	5485	119
Haryana	2636466	2482253	2966712	3845942
Himachal Pradesh	0	235	0	313
Jharkhand	13548	279	411008	264117
Jammu and Kashmir	0	3848	1972	3612

1	2	3	4	5
Karnataka	15456	34804	229452	21764
Kerala	389246	392921	560824	137776
Madhya Pradesh	206847	427981	939009	1344427
Maharashtra	233114	193993	259991	263715
Nagaland	0	0	0	0
Odisha	3598793	3614279	4209939	4185118
Puducherry	1421	0	0	0
Punjab	13806159	12886128	11539291	12772507
Rajasthan	0	0	0	0
Tamil Nadu	1852754	2303462	2381864	699616
Uttar Pradesh	1399272	1446173	2324091	1779570
Uttarakhand	34567	14873	18839	32109
West Bengal	832245	1176237	1442752	1097605
<b>Total</b>	<b>30999738</b>	<b>33720525</b>	<b>37724478</b>	<b>36412699</b>

**Statement-II***State-wise/Year-wise details of procurement of paddy by NAFED*

States	KMS 2009-10	KMS 2010-11	KMS 2011-12	KMS 2012-13 (as on 31.03.13)
Bihar	176249	251538		
Jharkhand	4909			
Odisha	133900	224575	149505	16472
Uttar Pradesh	58955	41392	69665	71479
West Bengal	110845	164189	33991	101939
<b>Total</b>	<b>484858</b>	<b>681694</b>	<b>253161</b>	<b>189890</b>

**Advertisements on Great Personalities by DAVP**

5697. SHRI TUFFANI SAROJ:  
SHRI S.S. RAMASUBBU:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Directorate of Audio Visual Publicity

(DAVP) and various Ministries and Government Departments issue advertisements on the birthday/death anniversary and martyrdom day of great freedom fighters, prominent leaders and revolutionaries of the country;

(b) if so, the details of the advertisements issued along with the expenditure incurred thereon during each of the last three years, media-wise till date;

(c) whether the DAVP and the said Ministries/ Government Departments have also published/issued advertisements on the martyrdom day of Shahid-e-Azam Bhagat Singh, Rajguru and Sukhdeo on 23rd March of every year;

(d) if so, the details thereof along with the amount spent on these advertisements, media-wise;

(e) whether the Government has taken any steps to reduce the expenditure for the purpose in the coming years and to focus on developmental activities; and

(f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) and (b) the details of advertisements issued by DAVP on the birthday/death anniversary and

martyrdom day of great freedom fighters, prominent leaders and revolutionaries of the country through Print Media and Electronic Media are given in the enclosed statement-I & II respectively. However, the information regarding the other Ministries/Departments is being collected and will be laid on the Table of the House.

(c) and (d) The details of advertisements issued by DAVP on the occasion of the martyrdom day of Shahid-e-Azam Bhagat Singh, Rajguru and Sukdeo on 23rd March during the last three years is placed at Serial No. 18 of Statement-I. However, the information regarding the other Ministries/Departments is being collected and will be laid on the Table of the House.

(e) and (f) It is desirable on the part of DAVP to inform the young generation about the great sacrifices of our Martyrs. DAVP has also been undertaking many steps to focus on dissemination of new developmental activities.

**Statement-I**

The details of amount spent on advertisements on Formal Leaders via print media during last Three financial Years and Current Year [(2010-11), (2011-12), (2012-13 and (2013-14)]

Former Leader Commitment Amount Report [(2010-2011), (2011-2012), (2012-2013) and (2013-2014)]

S.No.	Name of Leader	Occasion/Date	Date	Commitment Amount (Rupees)			
				2010-11	2011-12	2012-13	2013-14
1.	Pt. Jawahar lal Nehru	Birth Anniversary	14th November	23844097	17708251	4090696	0
2.	Pt. Jawahar lal Nehru	Death Anniversary	27th May	5712425	10133845	2794723	0
3.	Maulana Azad	Birth Anniversary	11th Noverber	3603582	3405362	5110392	0
4.	Mahatma Gandhi	Birth Anniversary	2nd October	83654720	108523222	59110930	0
5.	Lal Bahadur Shastri	Birth Anniversary	2nd October	12566597	3507703	1810793	0
6.	Mahatma Gandhi	Death Anniversary	30th January	18726110	5772861	0	0
7.	Rajiv Gandhi	Death Anniversary	21st May	30522160	632817061	23861296	0
8.	Rajiv Gandhi	Birth Anniversary	20th August	29507364	23662472	37554191	0
9.	S.Radhakrishnan	Birth Anniversary	5th Sep	4897178	0	0	0
10.	Indira Gandhi	Birth Anniversary	19th November	22949866	2268836	16548464	0
11.	Sardar Patel	Birth Anniversary	31st October	41026364	27063449	14343303	0
12.	Indira Gandhi	Death Anniversary	31st October	15960395	28850080	11271239	0
13.	Babu Jagjivan Ram	Birth Anniversary	5th April	6145865	5923236	10116836	12283724
14.	Babu Jagjivan Ram	Death Anniversary	6th July	4989355	10346542	10056971	0
15.	Dr. B.R. Ambedkar	Birth Anniversary	14th April	32811642	20102822	42382196	25810754
16.	Dr. B.R. Ambedkar	Death Anniversary	6th December	5861136	17235020	12946254	0
17.	Lal Bahadur Shastri	Death Anniversary	11th January	1068626	1377433	607861	0
18.	Shahedd Bhagat Singh Raj Guru and Sukhdev	Shahedd Diwas	23rd March	49178007	31476495	4948858	0
19.	Netaji Subhas Chandra Bose	Birth Anniversary	23rd January	2004911	2997209	0	0
20.	Swami Vivekananda	Birth Anniversary	12th January	3456516	0	5542843	0

**Statement-II**

*The Details of amount spent on advertisements on Formal Leaders via electronic media during last three Financial Years & Current Year [(2010-11), (2011-12), (2012-13) and (2013-14)]*

SI No.	Name of Leader	Occasion/Date	Date	Commitment Amount
<b>Year 2010-11</b>				
1	Mahatma Gandhi	Birth Anniversary	2nd October	18717545
			<b>Total</b>	<b>18717545</b>
<b>Year 2011-12</b>				
1	Rajiv Gandhi	Death Anniversary	21st May	24896045
			<b>Total</b>	<b>24896045</b>
<b>Year 2012-13</b>				
1	Rajiv Gandhi	Death Anniversary	21st May	10907377
			<b>Total</b>	<b>13907377</b>
<b>Year 2013-14</b>				
1	NA	NA	NA	NA
			<b>Total</b>	<b>0</b>

[English]

**Rehabilitation of Surrendered Militants**

5698. SHRI SANJAY DINA PATIL:

DR. SANJEEV GANESH NAIK:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that hundreds of militants have returned from across the border to Kashmir;

(b) if so, the details thereof;

(c) whether a large number of militants have sought permission to return to Kashmir;

(d) if so, the details thereof and the response of the Government thereto;

(e) whether the militants who returned under the

Rehabilitation Policy regard; and

(f) if so, the remedial measure taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) to (f) As per report of J&K Police, in the past three years, from 2010 to 2012 and the current year upto 10.04.2013, about 262 ex-militants have returned via Nepal. the Govt. of J&K had notified the Policy Procedure for return of ex-militants from Pok/Pakistan to Jammu and Kashmir vide Order No. Home 1376 (ISA) of 2010 dated 23.11.2010. Asn per this policy, joint Check Post (JCP) at Wagah (Attari), Salamabad, chakan-de Bagh crossing on the LoC besides, Indira Gandhi International Airport, New Delhi have been designated as routes for ex-militants of Jammu and Kashmir who had crossed over to Pok/Pakistan but have given up militant activities dur to



change of heart and are willing to return to the State. Govt. of Jammu and Kashmir has received a total of 1094 application on behalf of prospective returnees under the Policy. Out of these 422 applications have been cleared by all the agencies and recommended by the Committee. However, no ex-militant has been able to access the above designated routes under Policy of 2010 for return so far. As per above Policy of 2010, the returnee will not be entitled to any special benefits. However, the policy stipulates for training in suitable trades or skills in ITIs or other training institutions in order to enable their re-integration into society.

[Translation]

#### **Deployment Of CAPF**

5699. SHRI JAGDISH SHARMA:

SHRI VILAS MUTTEMWAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has deployed Central Armed Police Forces (CAPF) to maintain law and order strengthen peace and security in the naxal affected States like Maharashtra, Chhattisgarh, Bihar and Jharkhand;

(b) if so, the details thereof;

(c) whether various States have requested the Union Government to bear the expenses on deployment of CAPF; and

(d) if so, the reaction of the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India, and therefore, the State Governments are primarily responsible for countering internal disturbances and naxalite activities. However, the Central Armed Police Forces (CAPFs) are made available to the State Governments, including naxal affected States, to assist them in discharging this responsibility.

The deployment of these Forces in various States

embattling internal security threats depends upon the specific requirements/need of the State, sensitivity of the situation, overall security scenario and the availability of CAPFs etc. Keeping in view such factors, CAPFs have been deployed in various States, including Naxal Affected States, which includes Maharashtra, Chhattisgarh, Bihar and Jharkhand, on the request of the State Government concerned. The level of deployment of CAPFs in any State is dynamic and keep undergoing changes depending upon the developing security situation at a particular time.

The level of deployment of CAPFs is not disclosed in the interest of national Security.

(c) and (d) The State Governments of Chhattisgarh and Odisha have requested for exempting them from CAPF deployment charges. There is no decision by the Government to give exemption to the States in Left Wing Extremism affected areas from bearing the charges on account of deployment of CAPFs in naxal affected States.

[English]

#### **Funds To Dairy Cooperatives**

5700. SHRIMATI DARSHANA JARDOSH: Will the Minister of AGRICULTURE be pleased to state:

(a) the details of funds provided to each of the dairy cooperatives in Gujarat under the Improved Infrastructure Facilities for Quality Milk Production during each of the last three years; and

(b) the details of the funds allocated to Gujarat from the World Bank assistance for the development of the dairy sector?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) The details of funds provided to different dairy cooperatives in Gujarat under Centrally Sponsored Scheme "Strengthening Infrastructure for Quality and Clean Milk Production" during the last three years are as under:

(Rs. in lakh)

S.No.	Name of Cooperative Milk Union	2010-11	2011-12	2012-13
1.	Ahmedabad Milk Union	77.69	0.00	0.00
2.	Mehsana Milk Union	50.00	61.75	0.00
3.	Panchmahal Milk Union	100.00	0.00	40.18
4.	Valsad Milk Union	0.00	93.00	0.00
5.	Banaskantha Milk Union	60.00	63.91	0.00
6.	Sabarkantha Milk Union	138.45	0.00	92.70
7.	Amreli Milk Union	0.00	114.37	47.54
8.	Rajkot Milk Union	44.88	0.00	100.00
9.	Surendranagar milk Union	90.00	221.15	0.00
<b>Total</b>		561.02	554.18	280.42

(b) Under The National Dairy Plan Phase -I (NDP-I) being implemented with the World Bank assistance, 17 sub projects from 6 End Implementing Agencies (EIAs) of Gujart have been approved with a total outlay of Rs. 14351.77 Lakh. The detatils of the approved sub projects are as below:-

Sr.No.	Activity	EIA name	Grant Assistance (Rs. Lakh)	EIA Comtributio (Rs. Lakh)	Total Approved Outlay (Rs. Lakh)
1	2	3	4	5	6
1.	Progeny Testing	Banaskantha Milk Union: Mehsana	1211.49	0.00	1211.49
2.	Progeny Testing	Mehsana Milk Union: Mehsana Buffalo	1265.36	0.00	1265.36
3.	Progeny Testing	SAG, Bidaj: CB HF	2175.6.	0.00	2175.63
4.	Progeny Testing	SAG, Bidaj: Murrah	1061.7	0.00	1061.7
5.	Pedigree Selection	Banaskantha Milk Union: Kankrej	527.96	0.00	527.96
6.	Pedigree Selection	SAG Bidaj: Gir	743.99	0.00	743.99
7.	Pedigree Selection	SAG Bidaj: jaffarabadi	743.99	0.00	743.99
8.	Strengthening Semen Station	Mehsana Milk Union: Jagudan Semen Station	687.77	0.00	687.77
9.	Strengthening Semen Station	SAG, Bidaj	2160.38	0.00	2160.38

1	2	3	4	5	6
10.	Fodder Development	Sabarkantha Milk Union	73.9.	0.00	73.93
11.	Fooder Development	Surat Milk Union	111.28	0.00	111.28
12.	Ration Balancing Programme	Banaskantha Milk Union	351.61	0.00	362.7
13.	Ration Balancing Programme	Mehsana Milk union	362.7	0.00	362.7
14.	Ration Balancing Programme	Sabarkantha Milk Union	365.85	0.00	365.85
15.	Ration Balancing Programme	Surat Milk Union	364.92	0.00	364.92
16.	Village Based Milk Procurement System	Panchmahal Milk Union	422.78	248.58	671.36
17.	Village Based Milk Procurement System	Sabarkantha Milk Union	790.88	680.97	1471.85
<b>Total</b>			13422.22	929.55	14351.77

#### **Modernisation of Sasoon Dock Fishing Harbour**

5701. SHRI SURESH KALMADI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has received a proposal from Mumbai Port Trust in June, 2009 for grant of approval and release of Central assistance of Rs. 8.02 crore for renovation and modernisation of Sasoon Dock, Mumbai Fishing Harbour;

(b) if so, the details thereof;

(c) whether environmental clearance of the State and the Centre has already been obtained in this regard;

(d) if not, the reasons for the delay in giving approval/sanctioning Central assistance to this proposal; and

(e) the time by which the permission/Central assistance is likely to be granted?

THE MINISTER OF STATE IN THE MINISTRY OF

AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) and (b) Yes, Madam. The existing Mumbai fishing harbour at Sasoon Dock, Mumbai has been developed with 100 percent funding from the Department of Animal Husbandry, Dairying & Fisheries, Ministry of Agriculture. The Department has so far been provided an amount of Rs 1301.51 lakh to the Mumbai Port Trust for development of the fishing harbour. Management, maintenance and operation of the fishing harbour have been entrusted to the Port Trust. The Department through the Central Institute of Coastal Engineering for Fishery (CICEF), Dangalore has got formulated a report for renovation and modernization of the existing fishing harbour at sasoon Dock to improve its hygienic and sanitary conditions. The Mumbai Port Trust had in June, 2009 forwarded an estimate amounting Rs.8.05 crore for renovation and modernization of the fishing harbour and the block cost estimate of this proposal has been revised to Rs.25.50 crore in February, 2013 by the Port Trust.

(c) to (e) The Mumbai Port Trust has informed that

environment clearance from the Ministry of Environment and forests is yet to be sought by them in this regard. Since the Port Trust is yet to (i) firm up the project cost and (ii) set up an institutional system to manage the fishing harbour in a professional manner as advised by the Department, the time by which the Central assistance is provided cannot be indicated at this stage.

### **Availability Of Foodgrains**

5702. SHRI ANANDRAO ADSUL:  
SHRI ADHALRAO PATIL SHIVAJI:  
SHRI GAJANAN D. BABAR:  
SHRI DHARMENDRA YADAV:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the average per capital net availability of foodgrains has declined in every five year period since the reforms were introduced in the country;

(b) if so, the details thereof;

(c) whether the gap between those eating more and those getting less to eat is worsening;

(d) if so, the details thereof;

(e) whether the Union Government has conducted any study on the declining daily per capital net availability of foodgrains; and

(f) if so, the details and the outcome thereof along with the corrective measures taken by the Union Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The per capital net availability of foodgrains (rice, wheat, other cereals and pulses) per annum in the country during the last five years from 2006 to 2009 for which data is available is as follows:

Year	Per capital per year availability of foodgrains (in Kg)
1	2
2006	162.5
2007	161.6

1	2
2008	159.2
2009	162.1
2010 (P)	160.1

(P) Provisional

(c) and (d) No such data is available with the Government.

(e) and (f) No, Madam. However, considering the availability of sufficient stocks in the Central Pool and to augment availability of foodgrains to the targeted families and check rising prices of food items in the open market, the Government of India has been making additional allocation of foodgrains over and above the normal allocation under Targeted Public Distribution System (TPDS) from time to time. During the Year 2012-13, the Government of India has allocated a total of 627.67 lakh tons of foodgrains under TPDS and Other Welfare Schemes. Further 95 lakh tons of wheat has been allocated starting from July 2012 for tender sale to bulk consumers/private traders under the OMSS and approximately 66.5 lakh tons of wheat has been sold under the scheme till 31.3.2013.

[Translation]

### **National Mission on Protein Supplements**

5703. SHRI KAPIL MUNI KARWARIA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the National Mission on Protein Supplements and the Accelerated Fodder Development Programme contain certain provisions to carry out reforms in the animal husbandry sector;

(b) if so, the salient features thereof;

(c) the present status of the said Mission/Programme;

(d) the details of the allocated funds and the targets set under the mission/programme along with the achievements so far, State-wise; and

(e) the number of villages benefited likely to be benefited under the said Mission/Programme?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) to (c) The Union Government launched a scheme 'National Mission on Protein Supplements (NMPS)' as a part of Rashtriya Krishi Visas Yojana (RKVY) in the financial year 2011-12 in 22 identified States which was further extended to 7 more States during the financial year 2012-13. The objective of this programme is to increase production of animal protein like milk, meat and fish etc. in order to meet rising demand for these products. The salient feature covered under NMPS are given in the enclosed Statement-I.

Accelerated Fodder Development Programme envisages accelerating production of fodder through promotion of intergrated technologies and processes for enhancing the availability of fodder throughout the year. the salient features covered under Accelerated Fodder Development Programme are given in the enclosed Statement-II.

(d) During 2012-13, under national Mission on Protein Supplements, an amount of Rs. 325.99 crore has been released to the States against the allocation of Rs. 500.26 crore. Under Accelerated Fodder Development Programme, an amount of Rs. 185.00 crore has been released to the States against an allocation of Rs. 100.00 crore. the State-wise financial target set and financial progress during 2012-13 under National mission on Protein Supplements and Accelerated Fodder Development Programme are given in the enclosed Statement-III.

(e) The National Mission on Protein Supplemnts and Accelerated Fodder Development Programme are implemented by State Agriculture and Animal husbandry, Dairying and Fisheries Departments of the State. The Department of Animal Husbandry, Dairying and Fisheries is not maintaining any record of the villages benefitted, likely to be benefitted under the said Mission/Programme.

#### **Statement-I**

##### *National Mission on Protein Supplements (NMPS)*

The salient aspects of various components covered under NMPS are given below:

(i) **Dairy Development:** The Scheme is named as

Special Programme for Dairy Development under National Mission on Protein supplements (SDDP-NMPS). Under the scheme, projects is being funded for expansion of animal husbandry and dairy developments activities with priority given to improving productivity of milch animal through measures such as productivity improvement programme, improving nutritional balance of animal feed concentrate, fodder development activity and improving milk procurement, processing and marketing infrastructure in the identified area of implementation.

- (ii) **Fisheries:** The areas under fisheries sector which has been taken under NMPS are Reservior Fisheries Development and Aquaculture Development through Integrated approach/Open seacage culture.
- (iii) **Goatery:** The areas under Goatery sector which has been taken under NMPS are Intensive goat production system and Support to conventional goat production with capacity building in the community.
- (iv) **Piggery:** The areas under piggery sector which has been taken under NMPS are promotion to availability of high grade cross bread piglets through pig breeding and multiplication units.

The detailed guidelines of NMPS involving components of Dairy Development, Fisheries, Piggery and Goat Development under RKVY were issued to the participating State. The States were directed to prepare detailed project proposals at their level and get the sanction of State Level Sanctioning Committee (SLSC) meeting under the Chairmanship of Chief Secretary of the respective State.

#### **Statement-II**

##### *Accelerated Fodder Development Programme (AFDP)*

The salient aspects of various components covered under AFDP are given below:

Accelerated Fodder Development Programme envisages accelerating production of fodder through promotion of integrated technologies and processes for enhancing the availability of fodder throughout the year.

The programme proposes a multi pronged strategy to achieve the stated objectives:

1. **Production of Quality Seeds:** Supporting/ Strengthening of State Agriculture Universities for production of breeder and foundation seeds of selected promising varieties/hybrids of fodder with participation of farmers. 100% total project cost limited to Rs. 50 lakh per State Agriculture University is supported.
2. **Production of Fodder:** Organizing fodder production programme based on clusters preferably in dairy catchment areas of the potential States by promoting appropriate and region specific fodder varieties. fodder production Kits (Rs. 3200/- per ha) will be distributed free of cost as per local needs limited to 5 ha per beneficiary.
3. **adoption of appropriate technologies for Post**

**Harvest Management:** Technologies like fodder block making units, chaff cutter for fodder processing and silage making would be promoted in the selected/ targeted clusters. 100% procurement cost subject to a maximum ceiling of Rs. 4,000 lakh under Fodder/ Dual purpose crops cultivation in cluster ad identified in Sl. No. 2.

The proposed programme is expected to enhance the availability of green and dry fodder. The interventions in post-harvest technology would not only add to the availability of fodder during lean period, but also protect the environment from pollution due to burying of these crop residues. Besides, this programme would also help in contingency planning to mitigate the shortage of fodder caused by the natural calamities like droughts and floods.

#### **Statement-III**

#### **State-wise funds allocated and financial achievements under national Mission on Protein Supplements and Accelerated Fodder Development Programme during 2012-13**

(Rs. in Crore)

S.No.	States	National Mission on Protein Supplements		Accelerated Fodder Development Programme	
		Funds Allocated*	Funds Released	Funds Allocated	Funds Released
1	2	3	4	5	6
1.	Andhra Pradesh	28.39	14.20	20.00	20.00
2.	Arunachal Pradesh	9.14	6.22	0.00	0.00
3.	Assam	18.86	18.86	0.00	0.00
4.	Bihar	25.62	12.81	0.00	0.00
5.	Chhattisgarh	14.53	14.53	0.00	0.00
6.	Gujarat	27.12	27.12	10.00	40.00
7.	Haryana	16.59	8.30	10.00	15.00
8.	Himachal Pradesh	16.42	8.21	0.00	0.00
9.	Jammu and Kashmir	14.91	14.91	0.00	0.00
10.	Jharkhand	16.97	12.39	0.00	0.00
11.	Karnataka	22.03		0.00	15.00

1	2	3	4	5	6
12.	Kerala	19.50	9.25	0.00	0.00
13.	Madhya Pradesh	25.71	25.71	0.00	0.00
14.	Maharashtra	27.95	27.95	20.00	45.00
15.	Manipur	5.44	2.72	0.00	0.00
16.	Meghalaya	10.14		0.00	0.00
17.	Mizoram	11.64	11.64	0.00	0.00
18.	Nagaland	9.24	9.24	0.00	0.00
19.	Odisha	18.41	18.41	0.00	0.00
20.	Punjab	18.01	9.00	10.00	10.00
21.	Rajasthan	25.25	10.34	30.00	30.00
22.	Sikkim	8.84	2.92	0.00	0.00
23.	Tamil Nadu	24.38	24.38	0.00	10.00
24.	Tripura	8.64	8.64	0.00	0.00
25.	Uttar Pradesh	35.21	13.11	0.00	0.00
26.	Uttaranchal	12.29	3.11	0.00	0.00
27.	West Bengal	24.03	12.02	0.00	0.00
28.	Puducherry	2.50		0.00	0.00
29.	Goa	2.50		0.00	0.00
<b>Total</b>		500.26	325.99	100.00	185.00

\*The exceeded amount i.e. Rs. 26.00 lakh which would be met from DADF budget 2012-13 from the relevant schemes under Fisheries.

[English]

#### Assistance for Community Policing

5704. SHRI ANTO ANTONY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the State Government of Kerala has sought financial assistance for implementing Community Policing in the State; and

(b) if so, the details thereof and the response of the Union government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHARDRAN): (a) No, Madam.

(b) Does Not arise, in View of (a) above.

[Translation]

#### Requirement of Foodgrains

5705. SHRI PASHUPATI NATH SINGH:  
SHRI SURENDRA SINGH NAGAR:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether there is any shortage of stocks of various essential commodities including wheat, rice pulses, edible oil and sugar in the country as against their normal requirement and buffer/storage norms;

(b) if so, the details thereof and the corrective steps taken to maintain adequate stocks;

(c) whether the Government has conducted any survey regarding foodgrains requirement in the country; and

(d) if so, the details and the outcome thereof indicating the quantum required along with the quantum of foodgrains allocated during each of the last three years and the current year?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The stock of foodgrains (wheat and rice) in the Central Pool as on 1.4.2013 was 596.75 lakh tons comprising of 242.07 lakh tons of wheat and 354.68 lakh tons of rice, as against the buffer norms of 212 lakh tons comprising 70 lakh tons of wheat and 142 lakh tons of rice. The allocation under Targeted public Distribution System (TPDS) including Other Welfare Schemes (OWS) are indicated in the table below.

The estimated production of pulser as per the second advance estimates for 2012-13 is 175.80 lakh tons. Demand of pulses during 201-13 is estimated at 204.80 lakh tons. the gap is met through import of pulses.

The total consumption of edible oils during 2011-12 was 189 lakh tons annually against which 89.57 lakh tons was available domestically and 99.43 lakh tons was imported.

The estimated sugar production for 2012-13 sugar season at about 246 lakh tons against the domestic demand of about 230 lakh tons. With the carryover stock of about 66.96 lakh tons of the preceding season, the availability of sugar stock in the country will be sufficient to meet the domestic requirement.

(c) and (d) No such survey has been conducted by the Government. However, the allocation of foodgrains under Targeted Public Distribution system (TPDS) and

Other welfare Schemes (OWS) during the last three years and the current year so far is as under:-

(in Lakh tons)	
Year	Quantity
2010-11	632.46
2011-12	615.26
2012-13	627.67
2013-14	463.95

[English]

#### Multi-State Cooperative Societies

5707. SHRI NISHIKANT DUBEY:

SHRI VIKRAMBHAI ARJANBHAI MADAM:

Will the Minister of AGRICULTURE be pleased to state:

(a) the number of Multi-State Cooperative Societies registered during the last three years across the country, State-wise;

(b) the details of such societies which are currently functional and dysfunctional, State-wise;

(c) whether there is any mechanism to monitor the functioning of these societies;

(d) if so, the details thereof; and

(e) if not, the reasons therefor along with the steps being taken to protect the interests of small investors?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) Details are given in the enclosed Statement.

(b) As per available records, state wise details of Multi State Co-operative Societies under liquidation are as under:-

State	MSCS under Liquidation
Maharashtra	1. The Memon cooperative Bank Ltd., Mumbai.



State	MSCS under Liquidation
	2. Apex Urban Co-operative Bank of Maharashtra and Goa Ltd., Mumbai
Gujarat	1. The Gujarat Industrial Co-Operative Bank Ltd., Ahmedabad. 2. Madhavpura Mercantile Co-operative Bank Ltd., Ahmedabad. 3. Petrofils Co-operative Ltd., Vadodara.
Delhi	1. Indian Tourism Cooperative Ltd., New Delhi. 2. The Cooperative Store Ltd., Super Bazar, New Delhi.

(c) and (d) Provisions for monitoring and regulating the functioning of the multi state cooperative societies exist in the Multi-State Co-operative Societies Act, 2002 (MSCS Act, 2002). These inter-alia include regular annual audit of the books and accounts of the society by professional auditors (sections 70 and 72 of the MSCS Act, 2002); power of Central Government/Central Registrar of Co-operative Societies to direct special audit/inquiry/inspection (sections 77, 78, 79 and 80 of the MSCS Act, 2002); reference of disputes to arbitration (section 84 of the MSCS Act, 2002); filling of annual returns by the society with the Central Registrar of Co-operative Societies (Section 120 of the MSCS Act, 2002 and provisions for offences and penalties (section 104 of the MSCS Act, 2002).

(e) Does not arise.

#### **Statement**

*Multi-State Cooperative Societies Registered during the last Three years*

State/Ut	2010-11	2011-12	2012-13
Maharashtra	32	59	167
Rajasthan	06	18	24
Uttar Pradesh	06	05	20
Delhi	05	08	19
Manipur	-	-	1

State/Ut	2010-11	2011-12	2012-13
Andhra Pradesh	01	-	3
Kerala	01	02	2
Bihar	01	-	3
Odisha	-	3	12
Arunachal Pradesh	-	-	1
Jharkhand	-	01	2
Chandigarh	-	-	1
Punjab	01	01	2
Tamil Nadu	05	01	6
West Bengal	-	-	16
Gujarat	01	03	5
Madhya Pradesh	-	01	4
Uttarakhand	-	-	4
Assam	01	-	1
Chhattisgarh	-	-	2
Haryana	01	-	1
Puducherry	-	01	-
Nagaland	-	01	-
Karnataka	-	02	-
<b>Total</b>	<b>61</b>	<b>106</b>	<b>293</b>

#### **Terror Funding**

5707. SHRI R. THAMARASELVAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is true that the probe by the National investigation Agency has led to recovery of cash for terror funding recently; and

(b) if so, the details thereof and the follow up action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME (SHRI R.P.N. SINGH): (a) Yes, Madam.

(b) a total of Rs. 38.20 lakhs has been seized and

11 bank accounts frozen by NIA during the investigation of three cases. All the cases are under trial stage.

Government has constituted a Terror Funding & Fake Currency Cell (TFFC) in the National Investigation Agency (NIA) to focus on Terror Funding and Fake Currency Cases. Government is also pursuing/monitoring these cases closely for expeditious trial and prosecution.

### **Legislation For Children**

5708. SHRI BHARTRUHARI MAHTAB:  
SHRI SANJAY DHOTRE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal to bring a comprehensive legislation to deal with the issues of child trafficking, missing children, sexual exploitation, slavery and employment of trafficked children;

(b) if so, the details thereof along with the time by which such legislation is likely to be introduced;

(c) whether the Government has received suggestions from the Non-Governmental Organisations in this regard; and

(d) if so, the details thereof along with the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) Ministry of Home Affairs is not aware of any such proposal under consideration in this regard. However, there are several extant legislations which take care of the concerns raised on various forms of crimes against children.

A comprehensive legislation on sexual offences against children named 'Protection of Children from Sexual Offences Act, 2012' has already been enacted vide Presidential assent on 19th June 2012. The President of India on 2nd April, 2013 has consented to the 'Criminal Law (Amendment) Act, 2013'. which have come to force since 3rd Feb, 2013, wherein section 370A criminalizes the employment of trafficked children for sexual exploitation. Under Act any contravention to Sections 370A of IPC will attract very stringent punishment which in some cases would extend to rigorous imprisonment for

the remainder of the offender's natural life. Section 370 also deals with trafficked children for any form of exploitation and has provisions for stringent punishment for offenders and traffickers.

As per seventh schedule to the Constitution of India "Police" and "Public Order" are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/Union Territory administrations. However, Government of India is deeply concerned with the welfare of children and through various schemes and advisories to the State Governments/Union Territory Administrations, augments the efforts of the States/UTs.

Ministry of Home Affairs has issued a detailed advisory on missing children-measures needed to Prevent Trafficking and Trace the Children-regarding dated 31st January, 2012, wherein it was specifically advised to the States/UTs to prevent children from being victims of any heinous or organized crime such as, victims of rape, sexual abuse, child pornography, organ trade etc. States/UTs were also advised on various measures needed to prevent trafficking and trace the children. These includes computerizations, community awareness programmes etc. to facilitate the tracing of missing children.

Ministry of Home Affairs has also issued an Advisory dated 30th April, 2012 to provide guidelines to law enforcement agencies on the manner and modalities regarding effectively dealing with the organized crime aspect of human trafficking.

Ministry of Home Affairs has issued another Advisory on Missing children dated 29th October, 2012 wherein the States/UTs were requested to become a part of a country wide online database on Missing Children named 'Track Child' which has already become operational.

(c) and (d) Ministry of Home Affairs is not aware of any such suggestions in this regard.

*[Translation]*

### **Export Of Roodgrains**

5709. SHRI SURENDRA SINGH NAGAR: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the quantity and value of foodgrains exported and imported during each of the last three years along with the names of the importing/exporting countries;

(b) the names and the details of the foodgrains which were imported at rates higher than the rate of export along with the loss caused as a result thereof; and

(c) the reasons for undertaking such loss making transactions?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The Government has not exported wheat and rice from the Central Pool Stocks during the year 2010-11 and 2011-12. During 2012-13, a quantity of 29.23 lakh tons of wheat, valued at about Rs. 4936 crore has been exported from Central Pool stocks through Central Public Sector Undertakings (CPSUs). The exports are carried out by calling global tenders and exporters are free to export wheat to the country of their choice. No import of wheat and rice for Central Pool has taken place during the last three years.

(c) Does not arise.

[English]

### Seizure Of Smuggled Drugs

5710. SHRI RAVNEET SINGH:  
SHRI TARACHAND BHAGORA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware of the smuggling of narcotic drugs into Punjab from across the border;

(b) if so, the quantum of drugs seized during each of the last three years and the current year; and

(c) the preventive and punitive measures taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Yes Madam. As per information available with Narcotics Control Bureau, The quantum of drugs mainly herion seized in Punjab during the last three years and current year is as follows:-

In Kgs.

Drug Seized	2010	2011	2012	2013 (Upto 17th April)
Herion	169.179	180.244	442.960	170.188

(c) The preventive and punitive measure taken by the Government are given in the enclosed Statement.

#### Statement

The preventive and punitive measures taken by the Government in this regard are as follows:

- Intensive Preventive and interdiction efforts along known drug routes.
- Strict surveillance and enforcement at import and export points.
- Improved co-ordination between various drug law enforcement agencies in order to impart greater cohesion to interdiction.
- Strengthening of the intelligence apparatus to

improve the collection, analysis and dissemination of operational intelligence.

- Increased international co-operation, for exchange of information and investigative assistance in administering control over the movement of narcotics Drugs & Psychotropic Substances and Precuesor Chemicals.
- The seizures of Herion sourced to SW Asia entering into India through Pakistan are being regularly taken up with ANF Pakistan.
- This Bureau also undertakes demand reduction activities in coordination & liaison with other drug law enforcement agencies, state police and NGOs. The menace of drug is highlighted during the 'International Day against Drug Abuse and Illicit trafficking', observed on 26th June every year.

- Conducts training programmes for law enforcement officials for upgrading their skills to combat drug trafficking.
- Financial investigation against the accused is done under chapter V-A of the NDPS Act and property of accused (s) and their associates is seized, Freezed and forfeited.
- Implementing a scheme of monetary rewards for information leading to seizures of Narcotic drugs to informers and officers.

[Translation]

#### Submission of Audit Reports by NGOs

5711. SHRI PURNMASI RAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Non-Governmental Organisations (NGOs) who received foreign funds are submitting audited records as required under the existing laws;

(b) if so, the details thereof and if not, the reasons therefor along with the action taken against such NGOs during each of the last three years and the current year, State-wise; and

(c) the effective measures taken by the Government to ensure submission of audit records by such NGOs?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Madam.

(b) and (c) The government monitors the receipt and utilization of foreign contribution received by any 'person' including Non-Governmental Organization (NGOs) in the country in terms of the Foreign Contribution (Regulation) Act, 2010 and the Rules framed thereunder.

Association which had not submitted Annual Returns for 2006-07, 2007-08 and 2009-09 were sent letters individually to explain as to why they should not be directed not to accept Foreign Contribution without prior permission of the Central Government as per provision of FCRA. They were asked to reply alongwith postal proof or any other proof, if any, of having sent the same within stipulated period for each year.

In respect of 4138 association, the letterd dispatched from the Ministry of home Affairs were returned undelivered by the Post Office as the addresses were not found. After due consideration by the competent authority, the registration of these associations under FCRA was cancelled. the list of the such associations was posted on public domain of Foreigners Division, Ministry of Home Affairs website. State wise list of cancelled NGOs is enclosed as Statement.

#### Statement

##### State Wise FCRA Cancelled NGOs

S.No.	State/UTs	Nos. of NGO
1.	Andhra Pradesh	670
2.	Arunachal Pradesh	6
3.	Assam	4
4.	Bihar	20
5.	Chandigarh	6
6.	Chhattisgarh	7
7.	Dadra and Nagar Haveli	1
8.	Delhi	299
9.	Goa	10
10.	Gujarat	158
11.	Haryana	21
12.	Himachal Pradesh	23
13.	Jammu and Kashmir	5
14.	Jharkhand	9
15.	Karnataka	296
16.	Kerala	450
17.	Madhya Pradesh	92
18.	Maharashtra	352
19.	Manipur	128
20.	Meghalaya	9
21.	Mizoram	2
22.	Nagaland	35

S.No.	State/UTs	Nos. of NGO
23.	Odisha	160
24.	Pondicherry	6
25.	Punjab	7
26.	Rajasthan	110
27.	Tamil Nadu	794
28.	Uttar Pradesh	72
29.	Uttaranchal	2
30.	West Bengal	384
<b>Total</b>		<b>4138</b>

#### Monuments for Freedom Fighters

5712. DR. RAGHUVANSH PRASAD SINGH: Will the Minister of CULTURE be pleased to state:

(a) whether the British East India Company had awarded Kaala Pani punishment to 28 revolutionary of Barka Village under Tirhut division of Muzaffarpur district in Bihar during the First freedom struggle movement of 1857;

(b) if so, the details thereof;

(c) whether the Government proposes to construct monuments in memory of these freedom fighters; and

(d) if so, the details thereof and the action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI): (a) to (d) The information is being collected and will be laid on the Table of the House.

[English]

#### Decline in Apple Production

5713. SHRI C. RAJENDRAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that due to global warming and climate change, production of apples in Himachal

Pradesh and Jammu and Kashmir has been declining during the last two years;

(b) if so, the details of production of apples in various States including Himachal Pradesh and Jammu and Kashmir during the said period, year-wise and State-wise; and

(c) the initiatives/steps taken by the Government to enhance the production of apples in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) to (c) The productivity and quality of apple especially in mid hill conditions of sub temperate region has got effected due to global warming. However, overall production and productivity has increased in temperate high altitude areas owing to congenial climatic conditions.

As per the estimates, the production of apple in the country during the year 2012-13 is 27.08 lakh tonnes as compared to 22.04 lakh tonnes in 2011-12. The details of year-wise and state-wise production of apple during the last two years is as below:

(Production in lakh tonnes)

State	2011-12	2012-13*
Arunachal Pradesh	0.31	0.31
Himachal Pradesh	2.75	4.12
Jammu and Kashmir	17.75	21.42
Uttarakhand	1.23	1.23
<b>Total</b>	<b>22.04</b>	<b>27.08</b>

\*First Estimate

Department of Agriculture & Cooperation is implementing Horticulture Mission for North East and Himalayan States for overall development of horticulture including apple production. Under the scheme, assistance is provided for strengthening of nurseries for production of quality planting material, establishment of tissue culture units, area expansion, high density planting, rejuvenation

of senile orchards, creation of water resources, integrated nutrient and pest management, pollination support through bee keeping, provision of hail nets, HRD etc., to enhance production and productivity of apples.

Central Institute of Temperate Horticulture, Srinagar under Indian Council of Agricultural Research has undertaken research programme for identifying low chilling varieties & crops suiting to mid temperate areas. The low chilling crops such as peach, apricot, kiwi fruit, and low chilling apples are being evaluated alongwith suitable mitigation technologies for over coming global warming.

#### **Promotion of Food Processing Industries**

5714. SHRI RAJU SHETTI:

SHRI RAMSINH RATHWA:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the contribute of the food processing sector towards the Gross Domestic Product (GDP) of the country during each of the last three years;

(b) the steps taken by the Government to promote food processing industries so as to enhance its share in the GDP;

(c) the number of farmers and Micro, Small and Medium Enterprises in the country benefitted as a result of setting up of food processing units, State-wise;

(d) whether the Government proposes to raise the current loan/subsidy limit for food processing industries; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) Contribution of food processing sector to the Gross Domestic Product (GDP) of the country during the last 3 years, for which information is available in the National Accounts Statistics-2013, are as follows:

Year	Contribution to GDP (%)
2009-10	1.3
2010-11	1.4
2011-12	1.5

(b) For promoting food processing industries, Government has been implementing scheme for creation of infrastructure which includes components like (i) Mega Food Parks; (ii) Cold Chain, Value Addition and Preservation Infrastructure; and (iii) Modernisation of Abattoirs. Government has also launched a new Centrally Sponsored Scheme - National Mission on Food Processing (NMFP) on 01.04.2012 to support food processing industry with active participation of the State/ UT Governments. The Scheme provides for the establishment of a National Mission as well as corresponding Missions at the State and District Level for implementation of the Scheme. The various components under the scheme currently being implemented relate to (i) Technology Up-gradation/Establishment/Modernisation of Food Processing Industries; (ii) Setting up Cold Chain, Value Addition and Preservation Infrastructure for Non-Horticulture Products; (iii) Human Resource Development; and (iv) Promotional Activities.

NMFP is implemented with financial contribution of Government of India and States/UT in the ratio of 75:25 except for North-Eastern States, where the ratio is 90:10. Further, in UTs administered by Government of India, it is funded 100% by Government of India.

(c) No such data is maintained.

(d) No Madam.

(e) Does not arise.

#### **New Mining Bill, 2011**

5715. SHRI HARIBHAU JAWWALE: Will the Minister of COAL be pleased to state:

(a) whether the proposed Mines and Minerals (Development and Regulation) Bill, 2011 provides that the coal companies would have to invest twenty six percent of their profits towards the development of local areas;

(b) if so, the details thereof;

(c) whether any draft scheme for spending this money has been prepared by the coal companies; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): (a) to (d) The Government has introduced the Mines and Mineral (Development and Regulation) Bill, 2011 (MMDR Bill) in the Lok Sabha on 12th December, 2011 which provides that in case of coal minerals, a mining lease holder shall pay a sum equivalent to 26% of profit to the District Mineral Foundation to be set up at District level. The MMDR Bill has been referred to the Standing Committee on Coal and Steel on 5th January, 2012. The report of the Standing Committee on Coal and Steel on the MMDR Bill is awaited.

#### **Techno Commercial Regulator for Broadcasting Sector**

5716. SHRIMATI SUPRIYA SULE:  
SHRI SANJAY DINA PATIL:  
SHRI R. THAMARASELVAN:  
DR. SANJEEV GANESH NAIK:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government proposes to create a separate techno-commercial regulator for the broadcasting sector;

(b) if so, the details thereof and the major functions proposed for the said regulator;

(c) whether the Government has any advertising policy for TV channels in the country;

(d) if so, the details thereof; and

(e) if not, the reasons therefor and the steps proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) to (e) The Ministry had formulated a draft Broadcasting Service Regulation Bill for ensuring orderly growth of Broadcasting Services in 2007. However,

concerns were expressed by various sections in the media with respect to the need, scope, functional and financial autonomy and independent functioning of the proposed regulator. The Ministry had constituted a Task Force in the Ministry in 2009 to evolve a consensus amongst stakeholders on the issue. However, there were a spectrum of views and opinions which emerged during the consultation process. Meanwhile, the News Broadcasters Association (NBA) and Indian Broadcasting Foundation (IBF) have set up self regulatory mechanisms for regulating News and general entertainment channels through the News Broadcasting Standards Authority (NBSA) and Broadcasting Content Complaints Council (BCCC) respectively. It has been suggested to the stakeholders that, given the expansion in the broadcasting space, over the past two decades since its liberalization, perhaps the time has come for them to deliberate and evolve a consensus among themselves on the need and the requirement to have an independent regulator on the techno-commercial side.

There is no pre-censorship of the programmes being telecast on TV channels. However, the Broadcasters are required to comply with Programme Code and Advertising Code enshrined under Cable Television Networks (Regulation) Act, 1995 and rules framed thereunder. Advertising Code lays down entire gamut of principles to be adhered to while telecasting advertisements on the Television network. The details of Advertising Code are available at [www.mib.nic.in](http://www.mib.nic.in).

[Translation]

#### **Reimbursement of Fee under Scholarship Scheme**

5717. SHRIMATI YASHODHARA RAJE SCINDIA:  
SHRI A.K.S. VIJAYAN:  
SHRI VIRENDRA KUMAR:  
SHRI SAJJAN VERMA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether there is any provision for reimbursement of the full fee under the National Merit-Cum-Means Scholarship scheme meant for the minority community;

(b) if so, whether the Government has similar provision in the scholarship schemes meant for the backward classes;

(c) if not, whether there is any proposal for reimbursement of the fee under the post-matric and merit-cum-means scholarship schemes for backward classes; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK): (a) Under the Merit-Cum-Means based scholarship Scheme for students belonging to the notified communities full course fee is reimbursed in respect of the 85 Listed Institutions only. For students in other Institutions upto to Rs. 20,000/- is reimbursed.

(b) to (d) There is no separate Merit-Cum-Means Scholarship scheme for the Other Backward Classes (OBCs). Under the existing Scheme of Post-Matric Scholarship for OBCs, there is a provision for reimbursement of compulsory non-refundable fees in addition to maintenance allowance, reader charges for blind students, study tour charges, thesis typing/printing charges, book allowances for students pursuing correspondence course, etc for complete duration of the course.

[English]

#### **Naxal Violence in Bihar**

5718. SHRI JOSE K. MANI:

DR. RAGHUVANSH PRASAD SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of people killed in naxal violence in Bihar during the last three years;

(b) whether there is any provision for making ex-gratia payment under Security Related Expenditure scheme to the dependents of those killed in naxal violence;

(c) if so, the details of other financial assistance provided under the said scheme to the dependants of those killed in naxal violence;

(d) whether the Government proposes to phase out the deployments of CRPF from Bihar meant for anti-naxal

operations and if so, the details thereof along with the reasons therefor; and

(e) the details of naxal affected districts in the State and the measures taken by the Government for development of such districts?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) The details of number of deaths due to LWS violence in Bihar during the last three years and in the current year (up to 15th April, 2013) are given below:

Years	Deaths (Civilians & Security Forces)
2010	97
2011	63
2012	44
2013 (up to April15)	17

(b) and (c) The Security Related Expenditure (SRE) Scheme of the Government of India provides ex-gratia payment of Rs. 1 lakh to the family of civilians killed and Rs. 3 lakh to the family of security personnel killed due to naxal attacks. A total number of 22 districts of Bihar have been included under the SRE Scheme. Under the Central Scheme for Assistance to Civilians Victims/Family of Victims of Terrorist, Communal and Naxal Violence, an amount of Rs.3 lakhs is given to dependants of deceased civilians or for permanent incapacitation. An ex-gratia compensation of Rs.15 lakhs is paid to the next of kin of personnel of Central Armed Police Forces killed in action. Besides this, the State Government have their own policy for payment of ex-gratia to the families of civilians and security personnel killed in naxal attacks.

(d) There is no proposal to phase out deployment of CAPFs from Bihar as long as the LWE problem continues in the state. However, the level of deployment of CAPFs remains dynamic depending upon requirements in different states and utilization of CAPFs by specific states.

(e) Gaya, Aurangabad and Jamui districts are worst affected by LWE violence. The other districts of the state



affected by LWE violence include Arwal, Banka, Begusarai, East Champaran, Jehana bad, Kaimur, Khagaria, Lakhisarai, Munger, Muzaffarpur, Nawada, Patna, Rohtas, Saharsa, Saran, Sheohar, Sitamarhi and Vaishali.

A total number of 11 districts of Bihar have been included under the Inergrated Action Plan for LWE affected areas. Under this Scheme, emphasis is laid on creation of public infrastructure and services. Till now, an amount of Rs. 635.00 crore (as on 25.04.2013) has been released to Bihar under the Scheme. Under the Road Requirement Plan-I for LWE affected areas, 674 kms of roads have been sanctioned to Bihar and a total expenditure of Rs. 475.00 crore has been incurred till 01.04.2013. In addition, ther is close monotoring of implementation of Flagship Scheme of the Government of India in LWE affected districts.

[*Translation*]

**Committee on Farmers' Suicide**

5719. SHRI UDAY PRATAP SINGH :  
SHRI HARISHCHANDRA CHAVAN:  
SHRI GUTHA SUKHENDER REDDY:  
SHRI REWATI RAMAN SINGH:  
SHRI HANSRAJ G. AHIR:  
SHRIMATI SHRUTI CHOUDHRY:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Superme court had expressed concern over the large scale suicides by farmers in the country;

(b) if so, the details thereof;

(c) whether the Government has constituted any high level committee to report on such cases;

(d) if so, the details thereof;

(e) whether the Government proposes to bring out a white paper on farmers' suicide;

(f) if so, the details thereof and the reasons therefor; and

(g) the details of the compensation paid to the kins of deceased farmers during the last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) and (b) Writ Petition (Civil) No.359 of 2006 was filed to review the existing agriculture policy and modify the same in the interest of farmers so that there is no recurrence of suicide by farmers.

The Government in its affidavit explained various policy initiatives taken/being taken in this regard including significant stepping up of public investment, increasing availability of credit, rehabilitation package to mitigate distress in 31 identified districts, announcement of Minimum Support Prices for major agricultural commodities each season, ensuring availavility of agricultural inputs and other measures.

The Writ Petition was accordingly disposed of by the Supreme Court on 21.09.2010.

(c) to (f) No, Madam.

(g) Payment of compensation to kins of deceased farmers is the prerogative of respective State Government. Government of India had approved a rehabilitation package for 31 suicide prone Districts in the four States of Andhra Pradesh, Maharashtra, Karnataka and Kerala, in 2006. Under the package, Rs. 19998.85 crore (as on Sept, 2011) has been released to these States. After implementation of the Rehabilitation Package, there has been a declining trend in Farmers' suicides.

[*English*]

**Use of Pesticides**

5720. SHRI DHARMENDRA YADAV:  
SHRI D.B. CHANDRE GOWDA:  
SHRI ANANDRAO ADSUL:  
SHRI ADHALRAO PATIL SHIVAJI:  
SHRI GAJANAN D. BABAR:  
SHRI ANANTHA VENKATARAMI REDDY:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that out of five internationally banned pesticides, four are still commonly used in vegetables, fruits and other agricultural produce;

(b) if so, the details thereof;

(c) the details of the crops for which the Government has not prescribed the maximum residue limits;

(d) whether a study has revealed that these pesticides caused many health problems;

(e) if so, whether the union Government is contemplating to frame agriculture policy on utilisation of pesticides and fertilizers and if so, the details thereof;

(f) whether there is any proposal to invite suggestions from public, experts and fertilisers; and

(g) if so, the details thereof and the steps taken by the Union Government thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR ): (a) and (b) Some of the pesticides which are banned or restricted for their use in other countries are being allowed to be used with and without restriction in our country only after thorough re-evaluation by eminent scientists.

(c) to (g) So far 241 pesticides have been registered in India of which maximum Residue Limits (MRLs) for 10 pesticides are yet to be fixed. Besides there are 48 pesticides with partial fixation of MRLs. There are 44 pesticides which are not used in agriculture for which no MRLs are required to be fixed.

A decision has already been taken in the Registration Committee established under section 5 of the Insecticides Act, 1968 to henceforth register a new pesticide only after the fixation of MRLs. Now, no new pesticides except those used in seed treatment, household/public health and bio-pesticides meant exclusively for export is being registered under the Insecticides Act, 1968 by the Registration Committee for use in the country without fixation of MRLs.

As per provisions of Insecticides Act 1968 and Rules framed there under, manufacturers of pesticides are

required to provide a label leaflet with each pack with details on directions for use, dose, dilution, waiting period, safety, etc.

If pesticides are used as per recommendations then no harm is likely to accrue to human beings and animals. Government is also popularizing the concept of Integrated Pest Management (IPM) for control of insect pests, disease, weeds through non-chemical methods like cultural, mechanical, biological etc. Chemical pesticides are recommended for use judiciously and as a measure of last resort on need basis. In addition training programmes are conducted for farmers, pesticide and other stakeholders.

The pesticide Management Bill which is under consideration of the Rajya Sabha has drafted a specific provision which would permit registration of a pesticide only after fixation of MRL.

[Translation]

#### Facilities to CAPF Personnel

5721. SHRI DEVJI M. PATEL:  
SHRI KIRTI AZAD:  
SHRI RAVNEET SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal to provide various facilities, pensions and allowances to the personnel of Central Armed Police Forces (CAPF) at par with the defence forces; and

(b) if so, the details thereof and the time frame fixed to extend the same benefits to them?

THE MINISTER OF STATE THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) No, Madam. The service conditions of central Armed Police Forces (CAPF) personnel and Defence personnel are governed by different sets of rules. The CAPF personnel are entitled to in-service and post retirement benefits as provided in the central civil services (Pension) Rule, 1972 and cannot be equated with Defence Force personnel. Regarding Allowances, Ration Money Allowance and in some cases, Risk/Hardship Allowances, as applicable to Defence employees, have already been granted to the

CAPFs defined by the Army. High Altitude Allowance has also been given to CAPF personnel deployed at an altitude at 9000 ft & above and/or in the areas/co-ordinates defined as high altitude by the Army. Other Risk/hardship allowances at par with Army have been given to CAPFs deployed in LWE areas, forward areas, counter insurgency operations etc.

#### **Annual Turnover in Food Processing sector**

5722. SHRI JAGDISH SINGH RANA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government has made any assessment with regard to the total annual turnover in the food processing sector vis-a-vis its consumption domestically and the quantity imported to other countries;

(b) if so, the details thereof during each of the last three years and the current year, State-wise;

(c) whether the Government provides any assistance to encourage diversification of agriculture and setting up of new food processing units for value addition to perishable/non-perishable agro-products like grapes etc. to the farmers/entrepreneurs;

(d) if so, the details thereof during the said period; and

(e) the steps taken by the Government to make farmer communities economically empowered and to promote infrastructural development for bringing food processing facilities near them?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT): (a) and (b) Annual Output and Import of Food and related products for with information currently available are as under:

Year	Output (Rs. Crore)	import (US\$ Million)
2009-10	6,02,467	10,905
2010-11	7,55,596	10,989
2011-12	9,48,751	14,859

Source: National Annual Statistics 2013 and DGCIS Kolkata

(c) to (e) Government has been promoting crop diversification through a series of measures like promotion of Horticulture and enhancing production of oil seeds, pulses, oil plant, maize etc. For setting up of food processing units including perishable/non-perishable agro products, financial incentives in the form of grant-in-aid is provided directly to the entrepreneurs under the scheme of Technology up-gradation/ Establishment/ Modernization of food processing industries @ 25% of the total cost of Plant & Machinery and Technical Civil Works subject to a maximum of Rs. 50 lakh in general areas and @ 33.33% in North-East Region and difficult areas subject to a maximum of Rs. 75 lakh per project. Apart from this, Government has been extending financial assistance for creation of integrated cold chain, preservation of infrastructure, Mega Food Park which indirectly supports entrepreneurs in the food processing sector. Diversification of Agriculture and promotion of food processing industries are expected to stabilize and improve the income of farmers.

[English]

#### **Survey of Jewellery Shops**

5723. SHRI S.S. RAMASUBBU: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Bureau of Indian Standards (BIS) has conducted survey of the small and big jewellery outlets in various parts of the country during the last one year to check quality, carat, purity, hallmarking etc. of the jewellery sold by them;

(b) if so, the details and the findings thereof;

(c) whether any action has been taken against those outlets which were found cheating the consumers and also to make hallmarking mandatory across the country; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Yes, Madam. Bureau of Indian Standards (BIS) has carried out market

surveillance of Jewellers licensed by BIS under Hallmarking Scheme, during which samples were collected and tested to check conformity to the respective Indian Standards.

(b) During the year 2012-13 (up to 28/2/2013), 320 samples of hallmarked articles were drawn during market survey, 69 samples failed to meet the requirements of the relevant Indian Standards.

(c) and (d) When a sample fails, it is communicated to the licensed jeweller asking him to take corrective actions and the corrective actions as taken are verified by BIS. Amendment of Bureau of Indian Standards Act, 1986 is a precondition for enabling Government to make hallmarking mandatory. The Bureau of Indian Standards (Amendment) Bill, 2012 is now under examination of Parliamentary Standing Committee on Food, Consumer Affairs and Public Distribution.

#### **Hike In PDS Price**

5724. SHRI N. CHELUVARAYA SWAMY: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has decided to raise the prices of wheat and rice distributed through ration shops to bring down its Food Subsidy Bill (FSB);

(b) if so, the details thereof and the reasons therefor;

(c) whether the Ministry of Finance has pegged the FSB to a great extent putting a pressure on the Ministry to raise the prices;

(d) if so, the details thereof;

(e) whether the Government has assessed the impact of the said restriction on subsidy on the proposed National Food Security Act which envisages foodgrains distribution at much lower prices; and

(f) if so, the details and the outcome thereof along with the steps taken/proposed to be taken to tackle the situation?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) No, Madam.

(b) Does not arise.

(c) No, Madam.

(d) Does not arise.

(e) and (f) The Government is committed to meet the Food Subsidy Bill towards the incremental cost that is likely to arise on implementation of the national Food Security Bill for providing foodgrains at the subsidized rate to the entire beneficiaries to be covered.

#### **Setting Up of Special Courts**

5725. SHRI P.C. GADDIGODAR: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government proposes to set up special courts exclusively for trying cases of atrocities against SC/ST Communities in the country with a view to bringing down the number of cases of atrocities and improving the conviction rate;

(b) if so, the details thereof;

(c) whether the Government is considering to strengthen the investigation and prosecution agencies in the matter with Central assistance to achieve the objectives; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK): (a) and (b) The Scheduled Castes (SCs) and the Scheduled Tribes (STs) (Prevention of Atrocities) {PoA} Act, 1989, extends to the whole of India except Jammu and Kashmir, and responsibility for its implementation rests with State governments/Union Territory Administrations.

Section 14 of the PoA Act, stipulates specification for each district, a Court of Session to be a Special Court, for speedy trial of the offences under the Act. As per the information available, District Session Courts have been specified as Special Courts in the States/UTs of Andhra Pradesh, Assam, Bihar, Chhattisgarh, Goa, Gujarat, Haryana, Himachal Pradesh, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Manipur, Maharashtra, Meghalaya, Odisha, Punjab, Rajasthan, Sikkim, Tamil

Nadu, Tripura, Uttarakhand, Uttar Pradesh, West Bengal, Andaman and Nicobar Islands, Chandigarh, Dadra and Nagar Haveli, Daman and Diu, Delhi, Lakshdweep and Puducherry.

For accelerating the trial of cases under the PoA Act, exclusive Special Courts have also been set up in the States of Andhra Pradesh, Bihar, Chhattisgarh, Gujarat, Karnataka, Madhya Pradesh, Rajasthan, Tamil Nadu and Uttar Pradesh.

(c) and (d) This Ministry under a Centrally Sponsored Scheme provides Central Assistance to the States/Union Territories, inter-alia, toward setting up of exclusive special courts to fast track prosecution of cases under the PoA Act and SC and ST Protection Cells.

#### Consumption Of Pesticides

5726. SHRI ANURAG SINGH THAKUR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government has made any assessment regarding consumption of pesticides in the agriculture sector in the country; and

(b) if so, the details of the average per hectare consumption of pesticides in the field of agriculture in the country during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) Consumption, demand and availability of pesticides are reviewed by Central Government with States at beginning of each cropping season in Zonal Conferences in which representatives of pesticide industry are also invited. Consumption of pesticides in the last three years is as under:

Year	Consumption (metric tonnes)
2010-11	55,540
2011-12	52,979 (revised)
2012-13	45,386 (tentative)

State wise consumption of pesticides as reported by State Governemnts during last three years is given in the enclosed Statement.

(b) As per "State of Indian Agriculture 2011-12" prepared by Government of India, Ministry of Agriculture per hectare consumption of consumption of pesticides in India is 381 g which is low as compared to the world average of 500 g. A low consumption in India can be attributed to the existence of fragmented land holdings, dependence on monsoons, insufficient awareness among farmers, etc.

#### Statement

##### *Consumption of Chemical Pesticides In Various States/UTs During 2010-11 To 2012-13*

M.T. (Tech. Grade)

S.No.	States/UTs	2010-11	2011-12	2012-13 as on 13.2.2013
1	2	3	4	5
1.	Andhra Pradesh	8869	9289	6500
2.	Andaman and Nicobar	-	15	15
3.	Arunachal Pradesh	10	17	-
4.	Assam	150	160	183
5.	Bihar	675	655	687
6.	Chandigarh	-	-	-

1	2	3	4	5
7.	Chhattisgarh	570	600	675
8.	Dadra and Nagar Haveli	-	-	-
9.	Daman and Diu	-	-	-
10.	Delhi	48	-	-
11.	Goa	9	8	9
12.	Gujarat	2600	2190	1210
13.	Haryana	4060	4050	4050
14.	Himachal Pradesh	328	310	320
15.	Jammu and Kashmir	1818	1711	-
16.	Jharkhand	84	151	151
17.	Karnataka	1858	1412	1225
18.	Kerala	657	807	856
19.	Lakshadweep	-	-	-
20.	Madhya Pradesh	633	850	659
21.	Maharashtra	8317	6723	6617
22.	Manipur	30	33	30
23.	Meghalaya	10	9	-
24.	Mizoram	4	4	4
25.	Nagaland	-	15	16
26.	Odisha	871	555	601
27.	Puducherry	36	28	40
28.	Punjab	5730	5625	5725
29.	Rajasthan	63623	2802	1250
30.	Sikkim	-	-	-
31.	Tamil Nadu	2361	1968	1919
32.	Tripura	12	266	-
33.	Uttar Pradesh	8460	8839	9035
34.	Uttarakhand	199	206	220
35.	West Bengal	3515	3670	3390
<b>Grand Total</b>		<b>55540</b>	<b>52979</b>	<b>45386</b>

Source: State/UTs (Zonal Conferences on Inputs (Plant Protection))

### Setting Up of Citizen Council

5727. SHRI KAUSHALENDRA KUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is planning to set up a Citizen Council for peace and reduction of crime rate at every police station in the country including Jharkhand; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) 'Police and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India, and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has continued to urge to the State Governments/UT Administrations to give more focused attention to improving the administration of criminal justice system and take such measures as are necessary for prevention and control of crime.

A comprehensive Advisory on Prevention, Registration, Investigation and Prosecution of Crime has been issued to the State Governments/UT Administrations on 16-07-2010, where in it has, inter-alia, been advised that the States/UTs may consider setting up Community

Counseling Centres (CCC) at the Police Stations for resolution of conflicts especially affecting women, children and other vulnerable sections of the society. Assistance of eminent personalities of the area, NGOs and other Governmental agencies may be taken to sustain the CCCs.

### PRE-Mature Retirement In CAPF

5728. SHRI HAMDULLAH SAYEED: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the personnel of the Central Armed Police Forces (CAPF) have sought pre-mature retirement between the period 2009 to 2012;

(b) if so, the total number of such cases reported during the said period, force-wise, rank-wise, gender-wise and year-wise;

(c) whether the Government has identified the reasons behind such cases;

(d) if so, the details and the outcome thereof; and

(e) the measures taken by the Government to curb such cases and fill-up all the vacant posts?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) As reported by the Central Armed Police Forces (CAPFs) & Assam Rifles (AR), the force-wise, rank-wise, gender-wise and year-wise details of personnel proceeded on pre-mature (Voluntary) retirement between the period 2009-2012 are as under:-

Year		Officers/GOs*		JCOs/Sos*		ORs*		Total
		Male	Female	Male	Female	Male	Female	
1	2	3	4	5	6	7	8	9
2009	CRPF	23	-	245	07	3292	28	3595
	BSF	32	-	217	-	6070	-	6319
	ITBP	02	01	44	01	605	-	653
	SSB	02	-	53	04	305	-	364
	CISF	15	-	169	02	604	19	809

1	2	3	4	5	6	7	8	9
	AR	01	-	82	01	1172	1	1257
2010	CRPF	16	01	230	08	2552	27	2804
	BSF	18	-	171	-	5254	-	5443
	ITBP	02	-	42	02	418	-	464
	SSB	07	-	49	-	391	-	447
	CISF	29	01	235	02	611	10	888
	AR	-	-	18	-	715	03	736
2011	CRPF	26	-	280	25	2026	26	2383
	BSF	26	-	202	-	5649	-	5877
	ITBP	04	-	42	01	342	-	389
	SSB	01	-	35	01	276	-	313
	CISF	23	01	252	04	682	11	973
	AR	-	-	20	02	774	04	800
2012	CRPF	20	01	321	20	4491	23	4876
	BSF	19	-	225	-	3227	-	3471
	ITBP	08	-	78	02	256	-	344
	SSB	04	-	62	-	381	-	447
	CISF	23	01	230	01	778	07	1040
	AR	-	-	24	01	351	02	378
<b>Total</b>	301	06	3326	84	41192	161	45070	

(\*GOs-Gazetted Officer, \*JCO/SOs-Junior Commanding Officer/Subordinate Officers, \*ORs-Other Ranks)

(c) to (e) From the Above, it may be seen that the Total number of personnel who have proceeded on voluntary retirement during last 4 years is only 45070, which is about 1.35% of the Force strength per year only. The personnel proceed on voluntary retirement form servie minly dur to various personal and domestic reasons including children/family issues, health/illness of self or family, social/family obligations and commitments etc. The Government has taken following steps to improve the service conditions of the personnel:-

- (i) Implementing a transparent, rational and fair leave policy;
- (ii) Grant of leave to the Force personnel to attend to their urgent domestic problems/issues/needs;
- (iii) Regular interaction, both formal and informal, among Commanders, officers, and troops to find out and address their problems;
- (iv) Revamping of grievances redressal machinery;



- (v) Regulating duty hours to ensure adequate rest and relief;
- (vi) Improving living conditions through provision of basic amenities/facilities for troops and their families;
- (vii) Motivating the forces through increased risk, hardship and other allowances;
- (viii) Provision of STD telephone facilities to the troops to facilitate being in touch with their family members and to reduce tension in the remote locations;
- (ix) Better medical facilities for troops and their families including introduction of Composite Hospitals with specialized facilities;
- (x) Organising talks by doctors and other specialists to address their personal and psychological concerns;
- (xi) Yoga and meditation classes for better stress management;
- (xii) Recreational and sports facilities and provision of team games and sports etc;
- (xiii) providing welfare measures like Central Police canteen facility to the troops and their families, scholarships to their wards, etc;
- (xiv) Giving status of ex-CAPF personnel to the retired personnel of CAPF, which is expected to boost the morale of the existing CAPFs personnel and also expected to provide better identity, community recognition and thus higher esteem and pride in the society to the Ex-CAPF personnel.

Filling up of the vacancies is an ongoing administrative process and prompt and timely action is taken to fill up the same at the earliest. Regular recruitment process is undertaken by the CAPFs and AR through Union Public Service Commission (UPSC), Staff Selection Commission (SSC), Medical Officer Selection Board (MOSB), other recruitment Boards and Departmental Selection Committees (DSCs) of the respective Forces. Special Recruitment rallies are also conducted wherever and whenever found necessary.

[Translation]

#### Procurement Of Foodgrains

5729. SHRI BADRI RAM JAKHAR: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the subsidy provided by the Government for procurement of foodgrains and other essential commodities and for its distribution;

(b) the percentage of subsidy actually availed of by the intended beneficiaries; and

(c) the steps taken by the Government to ensure the direct access of consumers to the largest share of subsidy?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROV. K.V. THOMAS): (a) The Government of India provides subsidy for procurement of foodgrains (rice and wheat) and other essential commodities i.e. edible oils, sugar etc. for its distribution under Targeted public distribution system (TPDS). The subsidy for rice and wheat is released to Food Corporation of India (FCI) and those states who are procuring foodgrains under Decentralised Procurement (DCP) scheme to meet difference between the economic cost of foodgrains and Central Issue price (CIP). For the year 2012-13, rate of subsidy given for distribution of wheat and rice to Above Poverty Line (APL), Below Poverty Line (BPL) and Antyodaya Anna Yojana (AAY) beneficiaries is as under:-

Scheme	Economic Cost	(Rs./qtl)	
		Wheat	Subsidy rate Cip
<b>Wheat</b>			
APL	1798.96	610	1188.96
BPL	1798.96	415	1383.96
AAY	1798.96	200	1598.96
<b>Rice</b>			
APL	2351.22	830	1521.22
BPL	2351.22	565	1786.22
AAY	2351.22	300	2051.22

In respect of Sugar, the Government of India has provided subsidy equivalent to the difference between the levy Sugar Price at which sugar is procured by States/ FCI for North Eastern States and Island territories and the Retail Issue Price (RIP) of Sugar @ Rs. 13.50, beside also meeting distribution costs. From 2012-13 production, an inclusive subsidy of Rs. 18.50 is provided to State Governments for supply of sugar through the PDS, against unchanged RIP of Rs. 13.50 per kg.

In case of edible oils, under the Scheme for distribution of subsidized edible oils, through PDS the designated Central Public Undertaking (CPSUs) namely STC, MMTC, PEC and other agencies NAFED & NCCF are importing the edible oils, participating States bear the cost of oil, transportation and packaging over which subsidy of Rs. 15/- per kg is given by Central Government.

(b) and (c) Subsidy is not released by the Govt of India to the beneficiaries directly.

[English]

#### **Ayurvedic And Medicinal Plant Cultivators**

5730. SHRI VARUN GANDHI:

SHRIMATI MANEKA GANDHI:

SHRIMATI YASHODHARA RAJE SCINDIA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government has made any assessment of the number of ayurvedic and medicinal plant cultivators in the country; and

(b) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) and (b) As per the data received from national medicinal Plants Board, Department of Ayush, Ministry of Health & Family Welfare, there are 53616 medicinal plant cultivators in the country during 2011-12. The State-wise number of cultivators of medicinal plants during 2010-11 & 2011-12 is given in the enclosed Statement.

#### **Statement**

*Number of Cultivators of Medicinal Plants during 2010-11 and 2011-12*

State	Number of cultivators	
	2010-11	2011-12
Andhra Pradesh	5547	275
Arunachal Pradesh	161	765
Assam	1554	1097
Bihar	150	1990
Chattisgarh	184	1044
Gujarat	98	1340
Haryana	265	570
Himachal Pradesh	142	954
Jammu and Kashmir	375	167
Jharkhand	2300	1387
Karnataka	407	2821
Kerala	159	939
Maharashtra	728	647
Mizoram	280	485
Madhya Pradesh	17913	6533
Manipur	70	1269
Meghalaya	42	188
Nagaland	290	1040
Odisha	650	3183
Rajasthan	24	356
Sikkim	1200	1510
Tamil Nadu	2870	8315
Uttar Pradesh	214	14530
Uttarakhand	457	1134
West Bengal	1348	1077
<b>Total</b>	<b>37428</b>	<b>53616</b>

Source: National medicinal Plants Board

### Monitoring of Ammonium Nitrate

5731. SHRI K. SUGUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has asked all the State Governments to cancel the licences issued under the Explosive Act, 1884 and explosive Rules, 2008 of all manufacturers, transporters, importers and exporters who are dealing with ammonium nitrate without having licences issued under the Ammonium Nitrate Rules, 2012;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Union government has asked all State Governemnts to start as inspection drive in this regard;

(d) if so the details thereof

(e) whether the State Governments have been asked to provide escorts for trucks carrying explosives; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Ammonium Nitrate Rules, 2012 have been notified under the Explosives Act, 1884 vide GSR 553(E) dated 11th July, 2012, according to which all the existing manufactures, converters, users, transporters, stevedores, sellers, possessors, importers and exporters of Ammonium Nitrate shall apply for licence within six months and shall comply with the provisions of these rules within a period of one year from the date of publication of these rules. The chief Secretaries of all State Governments and UT Administrations have been directed to ensure that none of the above activities is allowed without proper licence after 10th July, 2013.

(c) and (d) All State Governments and UT Administrations have been requested to conduct verification of stock and sale of all manufacturers and dealers of all kinds of explosives including Ammonium nitrate and submit report.

(e) and (f) yes, Madam. The Chief Secretaries of All State Governments and UT Admiistrations have been requested to ensure that vehicles transporting explosives

should at all times be escorted by armed guards provided by District superintendents of Police, within the jurisdiction of the districts.

### Foreign Participation in Coal Sector

5732. SHRI ASHOK TANWAR: Will the Minister of COAL be pleased to state:

(a) whether two Australian and many other foreign mining companies have shown interest in developing coal mines for Coal India Limited (CIL);

(b) if so, the details thereof including the names of such foreign companies and CIL and its subsidiaries participating with them and the details of the coal field projects to be developed along with the estimated production of coal on account of this joint venture; and

(c) the present status of these projects?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PATIL): (a) and (b) Two Australian companies namely Leighton Welspun Contractors Pvt. Ltd., part of Leighton Group; and Theiss India Pvt. Ltd., subsidiary of Theiss Pty. Ltd., Australia, participated in discussions and provided comments on Draft Request of qualification (RFQ) document for selection of Mine Developer and Operator (MDO) for Opencast Mines (OC) of Coal India Limited (CIL).

In addition, the following foreign companies have become successful in the Global Bids floated for developing Underground (UG) Mines in different subsidiaries of CIL:

- BBB, British Comany, have joinde with AMR, Hyderabad and will be working in kapuria UG Project, Bharat Coking coal Limited (BCCL) for an annual output of 2.0 Mty.
- BHEC, China, have joined with MINOP Innovative Company, Kolkata and will be working in Muraidih UG Project, BCCL for an annual output of 2.0 Mty.
- Bucyrus, British comany, have joined with INDu, Hyderabad & Singareni Collieries Company Limited (SCCL) to work in Moonidih UG Project, BCCL for an annual output of 2.5 Mty.

- CODCO, a Chinese company, for working Jhanjra Phase II Longwall Mine of 1.70 Mty.

(c) Project report for Muraidih UG mine has been finalized while Draft project reports have been prepared for kapuria and Moonidih UG mines. In respect to Jhanjra UG mine of Eastern Coalfields Limited (ECL), contract has been signed in January 2013.

### **Peddling of Heroin**

5733. SHRI SHAILENDRA KUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has taken note of opium grown for medicinal purposes being diverted to party circuits across the country;

(b) if so, the details thereof;

(c) whether any international ring of heroin

manufacturers and suppliers has been busted in the country recently;

(d) if so, the details thereof; and

(e) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Government is not aware as no case has been reported of opium grown for medicinal purpose being diverted to party circuits across the country.

(c) and (d) The details of heroin rings having suspected international link busted in the country are given in the enclosed Statement I and II.

(e) The action taken by the Government in general in this regard is given in the enclosed Statement III.

### **Statement-I**

#### *Heroin Seizures Wherein Syncicate Busted Along The Indo-Pak Border*

S.No.	Date of seizure	Seizing Agency	Persons Arrested	Nationality	Name of Drug	Kg.	Gms.
1	2	3	4	5	6	7	8
1.	24/01/2013	Narcotics Control Bureau, Amritsar, Punjab	Bhupender Singh	India	Heroin	14	980
2.	25/01/2013	Dir. of Revenue Intelligence Amritsar, Punjab	Bachan Singh	India	Heroin	7	838
3.	14/03/2013	Narcotics Control Bureau Amritsar, Punjab	Dayal Singh	India	Heroin	0	750
4.	03/03/2013 to 31/03/2013	Punjab Police Fatehgarh Sahib, Punjab	Annop Singh Kahalo	India	ATS	3	0
			Chander Prakash Yadav	India	Heroin	28	540
			Gabar Singh	India	OPIUM	2	600
			Kulwinder Singh	India	CHEMICALS		

1	2	3	4	5	6	7	8
			Manpreet Singh	India			
			Paramjit Singh Gulati	India			
			Sandeep Singh	India			
			Sunil Katiyal	India			

**Statement-II**

In addition to this, a few herion manufacturing facilities were detected and dismantled recently wherein the manufactured drug was seized in the vicinity of the International border with Myanmar and Nepal. International link in these cases is suspected which could not be established or reported yet. However, the details are as under:

(a) On 30.03.2012, officers of the NCB Imphal with the logistics support provided by the 28 Assam Rifles detected and dismantled an illicit herion manufacturing unit in Thoubal district of Manipur. During the course of operation four persons were arrested who admitted their guilt and the following recoveries were made from the site:

1. Morphine : 6 kg.
2. Heroin : 1 kg.
3. Opium : 1 kg.
4. Equipments and chemicals for extraction of heroin with raw materials.

(b) On 26.04.2012, officers of the NCB Imphal with the logistics support provided by the 28 Assam Rifles detected and dismantled an illicit heroin manufacturing unit which was being operated from a forlorn hut in Thoubal district of Manipur. During the course of operation four persons were arrested who admitted their guilt and the following recoveries were made from the site:

1. Morphine : 62 kg.
2. Opium : 08 kg.

3. Equipments and chemicals for extraction of herion with raw materials.

(c) On 09.11.2012, officers of the Dehradun Sub Zone initially seized 500 gms of herion.

- One Person was arrested in the case. On interrogation he revealed that the durg was procured from a person named Jarif Main who was running a clandestine herion manufacturing unit in his house at Rampur.
- In the follow up action, the residence of Jarif Khan was searched and incriminating materials substantiating the existence of clandestine laboratory were found on the spot.
- The illicit drugs seized from the site were as under:
  - (a) Powdered herion weighing 4 gms.
  - (b) Granulated herion 04 gms.
  - (c) Opium 04 gms.
  - (d) Illicit cut 720 gms.
  - (e) Opium Derivative 210 gms.
  - (f) Alprazolam 4.120 Kg.
  - (g) Acetic Anhydride 816 gms.

**Statement III**

The Action taken by the Governemnt in this regard are as follows:

- Intensive preventive and interdiction efforts along known durg routes.
- Strict surveillance and enforcement at import and export points.
- Improved co-ordination between various drug law

enforcements agencies in order to impart greater cohesion to interdiction.

- Strengthening of the intelligence apparatus to improve the collection, analysis and dissemination of operational intelligence.
- The narcotics Control Bureau has formulated an Action Plan in coordination with Central Bureau of Narcotics & the Nodal officers of the concerned state governments for the identification and destruction of illicit opium cultivation. The action plan includes, inter alia using satellite imagery to identify areas under illicit poppy cultivation, constitution of composite teams of district level officers for field verification and destruction of illicit poppy cultivation and initiation of penal action against persons found involved in illicit poppy cultivation.
- Increased international co-operation, for exchange of information and investigative assistance in administering control over the movements of Narcotics Drugs and Psychotropic Substances and Precursor Chemicals.
- The seizures of Herion sourced to SW Asia entering into India through Pakistan are being regularly taken up with ANF Pakistan.
- This Bureau also undertakes demand reduction activities in coordination and liaison with other drug law enforcement agencies, state police and NGOs. the menace of drug is highlighted during the 'International Day against Drug Abuse and Illicit trafficking', observed on 26th June every year.
- Conducts training programmes for law enforcement officials for upgrading their skills to combat drug trafficking.
- Financial assistance being provided to eligible States for strengthening their narcotic units.
- Financial Investigation against the accused is done under Chapter V-A of the NDPS Act and property of accused (s) and their associates is seized, Freeted and forfeited.
- Implementing a scheme of monetary reward for

information leading to seizures of narcotic drugs to informers and officers.

#### **Surplus Stocks of Foodgrains**

5734. SHRI G. M. SIDDESHWARA :  
SHRIMATI HARSIMARAT KAUR BADAL:  
SHRI MURARI LAL SINGH:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the surplus stocks over and above the normal requirement, buffer norms and strategic reserves have been increasing;

(b) if so, the details thereof indicating the annual requirement, buffer norms, strategic reserves and actual/surplus stocks during each of the last three years and the current year;

(c) whether the surplus stocks have led to the rising prices/inflation in the country;

(d) if so, the details thereof and the reaction of the Government thereto; and

(e) the manner in which the Government proposes to utilise these surplus stocks to check prices and losses due to damage?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The stock of foodgrains in the Central Pool as on 1.04.2013 was 596.75 lakh tons as against the buffer norms of 212 lakh tons (including strategic reserves of 20 lakh tons of rice and 30 lakh tons of wheat ) for April-June quarter. The stock of foodgrains in the Central Pool vis-a-vis minimum buffer norms and the surplus stock for the last three years and the current year are given in the enclosed statement

(c) to (e) The additional stocks of foodgrains over and above the buffer norms per se, have not caused price rise/inflation. To check rising prices of foodgrains and to stop the losses due to damage of foodgrains,

Government of India has utilized the additional stocks for making additional allocations under Targeted Public Distribution System (TPDS) to the States/ Union Territories (UTs) for supplying additional foodgrains to the beneficiaries. Further allocation have also been made under Open Market Sales Schemes (OMSS) (Domestic) in order to make sufficient availability of foodgrains in the open market at competitive prices.

During the current year 2013-14, Government of India has so far released a quantity of 463.95 lakh tons

under TPDS and OWS. Further, additional allocation of approximately 61 lakh tons of foodgrains to Above Poverty Line (APL) families and 50 lakh tons of additional allocation of foodgrains to Below Poverty Line (BPL) families in States/Union Territories (UTs) has also been proposed. Government has also allocated 10 lakh tons of foodgrains under OMSS Retail Scheme during November, 2012-March, 2013 and 95 lakh tons of wheat under OMSS Tender Sale to Bulk consumers & Small Traders during July, 2012-March, 2013.

### **Statement**

Stocks Position of Wheat and Rice in the Central Pool vis-a-vis minimum buffer norms and the Surplus stock available during the last three years and the current year

(in lakh tons)

As on	Wheat		Rice		Total		Stock
	Minimum Buffer Norms	Actual Stock	Minimum Buffer Norms	Actual Stock	Minimum Buffer Norms	Actual Stock	Exceeding Buffer Norms
1.4.2010	70.00	161.25	142.00	267.13	212.00	428.38	216.38
1.7.2010	201.00	335.84	118.00	242.66	319.00	578.50	259.50
1.10.2010	140.00	277.77	72.00	184.44	212.00	462.21	250.21
1.1.2011	112.00	215.40	138.00	255.80	250.00	471.20	221.20
1.4.2011	70.00	153.64	142.00	288.20	212.00	441.84	229.84
1.7.2011	201.00	371.49	118.00	268.57	319.00	640.06	321.06
1.10.2011	140.00	314.26	72.00	203.59	212.00	517.85	305.85
1.1.2012	112.00	256.76	138.00	297.18	250.00	553.94	303.94
1.4.2012	70.00	199.52	142.00	333.50	212.00	533.02	321.02
1.7.2012	201.00	498.08	118.00	307.08	319.00	805.16	486.16
1.10.2012	140.00	431.52	72.00	233.73	212.00	665.25	453.25
1.1.2013	112.00	343.83	138.00	322.21	250.00	664.06	416.04
1.4.2013	70.00	242.07	142.00	354.68	212.00	596.75	384.75

Buffer norms include Food Security Reserve of 30 lakh tons of wheat from 1.7.2008 and 20 lakh tons of rice from 1.1.2009 onwards.

[Translation]

### **Diversion Of Funds Under SCSP**

5735. SHRI ARJUN RAM MEGHWAL: Will the Minister of SOCIAL JUSTICE AND EMPOWEMENT be pleased to state:

(a) whether the Government is aware that some States are diverting the funds allocated under the scheduled Caste Sub Plan (SCSP);

(b) if so, the names of the states which have diverted the said funds for other schemes during each of the last three years; and

(c) the action taken by the Government against such States?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK): (a) to (c) As per the information furnished by the Planning Commission, it has received information regarding alleged diversion of funds under Scheduled Castes Sub Plan (SCSP) by the Government of National Capital Territory (GNCT) of Delhi. The Planning Commission has taken up the issue of diversion of SCSP funds with the GNCT of Delhi and requested the GNCT of Delhi to bring back the diverted amount.

[English]

### **Agreement on Skill Development of Person with Disabilities**

5736. SHRI PRADEEP MAJHI:

SHRI KISHANBHAI V. PATEL:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the National Handicapped Finance and Development Corporation and the India Tourism and Development Corporation have signed any agreement for skill development of persons with disabilities in the hospitality sector;

(b) if so, the details thereof including the salient

features along with the terms and conditions of the said agreement;

(c) the number of persons with disabilities likely to be provided training under the said agreement in various parts of the country; and

(d) the manner in which the India Tourism and Development Corporation is likely to accommodate such skilled manpower in their various institutions?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK): (a) to (b) Yes, Madam. An agreement was signed between the National Handicapped Finance and Development Corporation (NHFDC) and the India Tourism and Development Corporation (ITDC) on 20.02.2013 for skill development of persons with disabilities in the hospitality sector. Statement indicating salient features of the agreement along with the manner in which ITDC is likely to accommodate such skilled manpower is in the enclosed statement .

The number of persons likely to be provided training in various parts of the country has not been specified in the agreement.

### **Statement**

*Salient features of the Memorandum of Understanding signed between NHFDC and Ashok Institute of Hospitality and Tourism Management (AIH and TM), a division of India Tourism Development Corporation (ITDC)*

#### **1. Objectives of the "M.O.U."**

The very objective of this "M.O.U." is to pool the respective strengths, resources, expertise and goodwill of both the parties to the "M.O.U." for the purpose of creating employability of the PwDs by imparting vocational training as and when required.

#### **2. Purpose of the Program:**

To develop Human Resource for the entire Hospitality Industry in India by utilisation of financial resource/aid of the Ministry of Tourism/NHFDC/other Ministries of the Government of India and utilization of Infrastructure facilities & faculty of the "AIH and TM", Hotels/Resorts



of "ITDC" and also utilization of such infrastructure facilities as may be approved by AIH & TM.

### 3. Term:

The "M.O.U." is initially for a period of three years from the date of signing and can be extended for further period/s on the terms and conditions as may be mutually agreed to between the parties hereto.

### 4. Consideration:

In consideration whereof "AIHF & TM" agrees to impart training to the youths selected by "NHFDC" as per their eligibility criteria under courses as detailed at para 5.

### 5. Responsibility:

"AIH&TM" agrees to deliver training for the following two courses as per the defined terms and conditions:

#### Course 1

**Part A:** 6/8 week training under Hunar Se Rozgar - A Ministry of Tourism' sponsored programme - by "AIH & TM", along with its associates at any of its own properties or other locations as approved by "AIH & TM", in Food & Beverages Service/Food Production/Housekeeping & Utility services/Bakery and Patisserie respectively.

**Part B:** 120 hours to be completed in four weeks training on soft skills. The training at Part B shall start after successful completion and certification of training at Part A. No charges for the 6/8 weeks Hunar Se Rozgar training (Part A) since the same is sponsored by the Ministry of Tourism.

Rs. 7,200/- to be charged from NHFDC, per candidate for the four weeks training (Part B).

Students to be mobilized by NHFDC, NGOs and State Channelising Agencies (SCAs) of NHFDC. However, if any advertisement (at DAVP rates), is to be published, for mobilizing students, the cost of the same will be borne by ITDC. AIH and TM through its associates will place minimum 70% of the batch in job with a salary of Rs. 3,000/- to Rs 4,000/- per month depending upon their capability, job offer to a successful trainee should be given keeping in view the accessibility factor of the employer's building etc. and subject to the following:

- The candidate should not refuse the job offered to him.
- The candidate must have minimum 90% attendance during the training.
- In case of placement below 70% by ITDC, decision based on reasons furnished by ITDC for release of claimed eligible amount shall vests with CMD, NHFDC.

All training infrastructure along with training materials and trainers to be provided by ITDC or its associates.

#### COURSE-2 (Specialized )

**Part A:** 6/8 weeks training under Hunar Se Rozgar by "AIH and TM" along with its associates at any of its own properties or other location as approved by AIH and TM, in Food & Beverages Service/Food Production respectively.

**Part B:** Students to thereafter have a choice to undergo 6 months specialized training in any of the following 5 areas:

- Accommodation including house keeping
- Food & Beverage Service
- Food Production
- Front Office
- Bakery & confectionary

Six months training would include five months specialized training and 120 hours of skill training to be completed in one month as per the same syllabus as per Course-1. The training at Part B shall after successful completion and certification of training Part A.

No charges for the 6/8 weeks Hunar Se Rozgar training since the same is sponsored by the Ministry of Tourism.

Rs 32,000/- for six months to be charged from NHFDC per candidate, for the specialized training.

Students to be mobilized by NHFDC, NGOs and State Channelising Agencies (SCAs) of NHFDC. However, if any advertisement (at DAVP rates), is to be published, for mobilizing students, the cost of the same will be borne by ITDC. AIH & TM through its associates will place minimum 70% of the batch in job with a salary of Rs 5,500/- to Rs 8,000/- per month depending upon their capability, job offer to a successful trainee should be given

keeping in view the accessibility factor of the employer's building etc. and subject to the following:-

- The candidate should not refuse the job offered to him.
- The candidate must have minimum 90% attendance during the training.
- In case of placement below 70% by ITDC, decision based on reasons furnished by ITDC for release of claimed eligible amount shall vests with CMD, NHFDC.

All training infrastructure along with training materials and trainers to be provided by AIH and TM or its associates .

AIH and TM will organize examinations at end of the respective course and arrange to issue certificates to the students under the joint logo of ITDC and NHFDC .

#### 6. "NHFDC"

- (a) Will take out and publish advertisements for enrolling the students under the scheme at their own cost.
- (b) Will assist AIH and TM in short listing and selection of students under the scheme by deploying suitable personals to ensure that the selection is as per the eligibility criterion. The selection of NHFDC, AIH & TM and the concerned State Channelising Agency of NHFDC at each Centre. The Committee will scrutinize the application, interview the candidates and finalise a list of candidates.
- (c) Will arrange for 50% advance payment to be made to AIH and TM for the total number of students proposed to be trained in the first year of signing of this MOU. The balance 50% would be released on completion of the training of the total number of students.
- (d) Will appoint a nodal officer at Delhi to interact with AIH and TM on any issue.
- (e) NHFDC will provide stipend @ Rs 1,000/- p.m. per trainee to the beneficiaries under Course-1 & Course-2. The stipend amount will be released by NHFDC to AIH and TM Centres on commencement of the course. In turn, the stipend amount shall be reeased by the AIH and TM centers to ultimate

beneficiaries on monthly basis upon fulfillment of 90% attendance per month per trainee.

#### **Regulating Illegal Constructions**

5737. SHRI RATAN SINGH:  
SHRI S. ALAGIRI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has established any system/infrastructure for detection and control of unauthorized/illegal constructions in the NCT of Delhi; and

(b) if so, the details thereof and the achievements made so far in detecting unauthorized/illegal constructions by using such infrastructure/system along with the action taken by the Government in this regard during each of the last three years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) In New Delhi Municipal Council (NDMC), the Department of Enforcement Building Regulations (EBR) and in Delhi Municipal Corporations (DMCs), the Building Department has been entrusted with the work for detection and control of unauthorized/illegal constructions in the NCT of Delhi. With regard to Illegal/unauthorised constructions Delhi Police inform the land owning agencies i.e. DMCs and NDMC, who take action as per the provisions of DMC Act, 1957 and NDMC Act, 1994 respectively. The details of unauthorised/illegal constructions, detedcted during each of the last three years and the current year are as under:-

Year	No. of Unauthorised/Illegal Constructions detected
2010	20152
2011	30035
2012	29203
2013 (upto 28.02.2013)	4550

[Translation]

**Extremist Groups in NER**

5738. SHRI BHISMA SHANKAR ALIAS

KUSHAL TIWARI:

SHRI YASHVIR SINGH:

SHRI NEERAJ SHEKHAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of extremist groups active in the North Eastern Region (NER) of the country;

(b) whether there are reports that the said groups are getting assistance in terms of arms ammunitions, training and finance from the neighbouring countries including China;

(c) if so, the details thereof along with the cases of seizure of foreign made weapons reported during each

of the last three years and the current year, State-wise; and

(d) the measures taken by the Government to break the said nexus?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) There are about 79 extremist groups, including splinter groups, active in the North Eastern region of the country. The names of these groups are given in the enclosed Statement.

(b) There are reports that extremist groups operating in the North-Eastern States of India have been procuring arms through arms smugglers based in Yunnan Province in China, Myanmar and South East Asian countries.

(c) As per available records, details of foreign made weapons seized from militants State-wise during the last three years including current year are as under:

Year	Manipur/Nagaland	Arunachal Pradesh	Assam	Mizoram	Tripura	Meghalaya
2010	23	-	03	14	04	04
2011	40	02	09	17	01	06
2012	87	10	26	21	04	09
2013	36	01	124	05	02	05

(d) Effective domination of the India-Bangladesh and India-Myanmar Borders by the security forces and regular patrolling along the border areas is being carried out. The erection of fencing and installation of flood lights along Indo-Bangladesh border has helped in controlling the smuggling of arms including other cross border illegal activities. Round the clock patrolling by security forces, establishment of mobile vehicles, surveillance, check posts and area domination along India-Myanmar border have been put in place to check the activities of smuggling of arms from across the border effectively.

Government has raised its concerns with China, Myanmar and Bangladesh from time to time through diplomatic channels on the issue of reported smuggling of arms through their territories. In order to prevent smuggling across the Indo-Myanmar border, a Memorandum of Understanding (MoU) was signed

between India and Myanmar in January, 1994, for maintenance of peace and tranquility in border areas. Bilateral talks are held at various levels between India and Myanmar & India and Bangladesh to discuss security related issues including action to check smuggling of arms and also effective guarding of International borders are held regularly.

**Statement**

List of Extremist Groups operating in North Eastern States

**1. Arunachal Pradesh**

1. NSCN (I/M) - National Socialist Council Of Nagaland Issace/Muviah)
2. NSCN/K - Socialist Council Of Nagalnad (Khaplant)

3. NLFA-National Liberation Front of Arunchal

## 2. Assam

1. ULFA - United Liberation Front of Asom
2. NDFB - National Democratic Front of Bodoland
3. DHD - Dima Haram Daogah
4. UDPS - United Peoples Democratic Solidartiy
5. Kamtapur Liberation Organisation (KLO)

## 3. Meghalaya

1. HNLC - Hynniewtrap National Liberation Council
2. ANVC - Achik National Volunteer Council
3. Garo National Liberation Army (GNLA)
5. HULA - Hajong United Liberation Army
6. HNRSA - Hynniewtrap National Special Red Army
7. GNF - Garo National Fornt
8. RIUF-Retrieval Indigenous Unified Front
9. PLA - Peoples' Liberation Army

## 4. Manipur

### Valley based

1. United National Liberation Front (UNLF)
2. People's Liberation Army (PLA)
3. Kanglei Yawol Kanna Lup (KYKL)
4. Kanglei Yawol Kanna Lup (CMDF)
5. People's Revolutionary Party of Kangleipak (PREPAK)
6. People's Revolutionary Party of Kangleipak (GS)
7. People's Revolutionary Party of Kangleipak (VC)
8. United People's Party of Kangleipak (UPPK)
9. Kangleipak Communist Party (KCP)
10. Kangleipak Communist Party (KCP-MC)
11. Kangleipak Communist Party (KCP-MC/Lanheibha meitei)
12. Kangleipak Communist Party (KCP-MC/Lanjaba Meitei)

13. Kangleipak Communist Party (KCP-MC/Ningamba)
14. Kangleipak Communist Party (KCP-MC/Lallumba)
15. Kangleipak Communist Party (KCP-Noyon)
16. Kangleipak Communist Party (KCP-Lamphel)
17. Kangleipak Communist Party (KCP-City Meitei)
18. Kangleipak Communist Party (KCP-Kokkai)
19. Kangleipak Communist Party (KCP-Nando)
20. Kangleipak Communist Party (KCP-K.K. Nganba)
21. People's United Liberation front (PULF)
22. Kangleipak People's Liberation Army (KPLA-PULF/Azad)

### Hill based

23. National Socialist Council of Nagalim (NSCN-IM)
24. National Socialist Council of Nagaland (NSCN-K)
25. Naga National Council (NNC)
26. Manipur Nagar Revolutionary Front (MNRFF)
27. United Naga People's Council (UNPC)
28. Naga National Liberation Army (NNLA)
29. Kuki National Front (KNF)
30. Kuki National Front (KNF-MC)
31. Kuki National Front (KNF-Z)
32. Kuki National Front (KNF-S)
33. United Socialist Revolutionary Army (USRA)
34. United Minority Liberation Army (Old Kuki)
35. United Komrem Revolutionary Army (UKRA)
36. Zomi Re-unification Front (ZRF)
37. Zou Defence Volunteers (ZDF-KNO)
38. Hmar National Army (HNA)
39. Kuki Revolutionary Army (KRA-Unification)
40. Kuki Liberation Army (KLA-KNO)
41. Kuki National Army (KNA)
42. Kuki Revolutionary Army (KRA)

43. United Kuki Liberation Front (UKLF)
44. Kuki Liberation Army (KLA-UPF)
45. Zomi Revolutionary Army (ZRA)
46. Hmar Peoples' Conference (HPC-D)
47. Zou Defence Volunteers (ZDV-UPF)
48. Sinlung Peoples' Liberation Army (SPLA-STF)
49. Kuki Revolutionary Front (KRF)
50. Komrem Peoples' Army (KRPA)

#### 5. Mizoram

1. HPC(D)-Hmar Peoples' Convention
2. HNLF-Hmar National Liberation Front
3. KLO-Kamtapur Liberation Organisation

#### 6. Nagaland

1. NSCN(I/M)-National Socialist Council Of Nagaland (Issac/Muviah)
2. NSCN/K- Socialist Council Of Nagaland (Khaplang)
3. NSCN/K- Socialist Council of Nagaland (Khole)
4. Federal Government of Nagaland (FGN/S)
5. Federal Government of Nagaland (FGN/V)
6. Naga National Council/ Adino (NNC/A)

#### 7. Tripura

1. ATTF - All Tripura Tiger Force
2. NLFTCB - national Liberation Front of Tripura
3. Tripura Peoples Democratic Front

[English]

#### Loans To Sugar Mills

5739. SHRI M.K. RAGHAVAN: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government provides loans to the sugar mills;

(b) if so, the details thereof along with the purpose

for which the same is to be utilised by the mills indicating the number of mills benefitted, quantum of loans provided during each of the last three years and the current year and the present status of their repayment;

(c) whether the said loans were utilised for the purpose they were provided; and

(d) if so, the details thereof and if not, the action taken against those held responsible for the diversion?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) Yes Madam. the Central Government provides soft loans at a concessional rate of 2% below the Bank rate under the provision of sugar Development Fund Rules, 1983. Among other purposes as prescribed in Sugar Development Fund Act, 1982, for which the Fund can be applied, the Following types of loans can be given to the sugar factories from the fund:

- (i) Loans For Facilitating the rehabilitation and modernization of any sugar factory or any unit thereof.
- (ii) Loans for undertaking of any scheme for development of sugarcane in the area in which any sugar factory is situated.
- (iii) Loans to any sugar factory of any unit thereof for bagasse based cogeneration power projects with a view to improving their viability.
- (iv) Loans to any sugar factory or any unit thereof for production of anhydrous alcohol or ethanol with a view to improving their viability.

The Details of number of mills benefitted, quantum of loans provided during each of the last three years and the current year and the present status of their scheduled repayment are given in the enclosed Statement.

(c) and (d) Yes, Madam. Certificates of utilisation of SDF loans for the purpose for which those were sanctioned are obtained in confirmation of the same.

**Statement**

(Rs. in lakh)

Purpose of SDF Loan	2010-11		2011-12		2012-13	
	No. of Cases	Amount of Loan	No. of Case	Amount of Loan	No. of Case	Amount of Loan
1	2	3	4	5	6	7
Cane Development	34	5992.18	18	5000.00	25	7500.00
Setting up Plant for bagasse based cogeneration Power	30	45000.00	17	27500.00	21	35000.00
Modernisation Cum Expansion of the sugar factory	28	28511.32	17	11755.952	9	10000.00
Setting up plant for production of ethanol	11	9800.358	9	10000.00	8	7500.00
<b>Total</b>	<b>103</b>	<b>89303.558</b>	<b>61</b>	<b>54255.952</b>	<b>63</b>	<b>60000.00</b>

Purpose of SDF Loan	2013-14 (as on 25.04.2013)		Present Status of Repayment (as on 25.04.2013)
	No. of Case	Amount of Loan	
1	8	9	10
Cane Development	1	151.762	
Setting up Plant for bagasse based cogeneration Power	Nil	Nil	4287.75
Modernisation Cum Expansion of the sugar factory	1	1188.699	Nil
Setting up plant for production of ethanol	1	322.902	6831.32
<b>Total</b>	<b>3</b>	<b>1663.363</b>	<b>13597.98</b>

**Violation Of Human Rights**

5740. SHRI YASHVIR SINGH:  
SHRI NEERAJ SHEKHAR:  
SHRI M. VENUGOPALA REDDY:  
SHRI BADRI RAM JAKHAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there has been significant increase in the number of human rights violations in the country;

(b) if so, the details thereof and the total number of such cases reported along with the action taken thereon during each of the last three years and the current year, State-wise including Andhra Pradesh;

(c) the number of cases in which the National human Rights Commission has taken suo motto action during the said period, State-wise;

(d) whether the human rights watch has recently published any report in this regard; and

(e) if so, the details thereof and the reaction of the Government in this regard along with the advisories issued to the State Governments and Police departments to improve the condition of human rights in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) As per data of national human Rights Commission (NHRC), cases of human rights violations being registered by them are showing an upward trend. Statement-I indicating State-wise details of human rights case registered by NHRC during the year 2010-11

to 2013-14 (upto 15.4.2012) and action taken thereon is enclosed.

(c) Statement-II indicating State-wise details of suo motto action taken by NHRC during the years 2010-11 to 2013-14 (upto 15.4.2013) is enclosed.

(d) and (e) Human Rights Which is an international Non-Government Organisation and no such report has been received. Majority of cases of violation of human rights pertains to police atrocities, which is a State subject under the Seventh Schedule of the Constitution and it is primarily the responsibility of the State/UT Government to appropriately prevent and ensure non-occurrence of such atrocities. However, while the Central Government issues advisories, the NHRC also issued guidelines on various matters to all States/UTs, with a view to bringing about greater accountability and transparency and devising efficient and effective methods for ensuring human rights.

#### **Statement-I**

State-wise No. of Cases Registered/Action Taken during last three years and current year upto 15/04/2013

Name of State/UT	2010-11			2011-12			2012-13		
	Unsolved	Solved	Total	Unsolved	Solved	Total	Unsolved	Solved	Total
1	2	3	4	5	6	7	8	9	10
All over India	1	43	44	4	169	173	1	363	364
Andaman and Nicobar	0	20	20	10	39	49	7	27	34
Andhra Pradesh	33	1,239	1,272	117	1,442	1,559	227	1,347	1,574
Arunachal Pradesh	1	28	29	3	28	31	15	24	39
Assam	46	278	324	181	234	385	188	285	473
Bihar	23	2,839	2,862	408	2,895	3,303	373	4,379	4,752
Chandigarh	3	129	132	19	193	212	25	213	238
Chhattisgarh	22	459	481	112	664	776	188	623	811
Dadra and Nagar Haveli	1	24	25	0	14	14	1	17	18
Daman and Diu	0	8	8	1	15	16	3	14	17
Delhi	51	5,878	5,929	322	7,543	7,865	928	7,336	8,264
Foreign Countries	3	199	202	3	363	366	19	282	301

1	2	3	4	5	6	7	8	9	10
Goa	1	60	61	13	73	86	10	52	62
Gujarat	29	1,404	1,433	87	1,021	1,108	180	1,861	2,041
Haryana	53	3,269	3,322	226	3,949	4,175	714	8,726	9,440
Himachal Pradesh	7	157	164	14	166	180	37	263	300
Jammu and Kashmir	18	206	224	110	261	371	34	377	411
Jharkhand	36	1,560	1,596	152	1,659	1,811	209	1,427	1,636
Karnataka	16	619	635	40	1,279	1,319	102	806	908
Kerala	11	648	659	115	448	563	635	312	947
Lakshadweep	0	8	8	0	8	8	0	5	5
Madhya Pradesh	26	2,295	2,321	184	2,516	2,700	351	2,298	2,649
Maharashtra	54	2,243	2,297	150	2,235	2,385	589	3,899	4,488
Manipur	26	40	66	55	107	162	38	72	110
Meghalaya	7	26	33	10	40	50	24	24	48
Mizoram	3	20	23	5	12	18	5	15	20
Nagaland	1	18	19	2	10	12	4	12	16
Odisha	92	1,825	1,917	283	3,097	3,380	3,339	2,508	5,847
Puducherry	0	48	48	6	70	76	13	64	77
Punjab	17	1,094	1,111	56	1,215	1,271	283	2,114	2,397
Rajasthan	40	2,684	2,724	135	2,749	2,884	359	2,940	3,299
Sikkim	0	5	5	2	12	14	2	3	5
Tamil Nadu	45	1,409	1,454	146	1,784	1,930	306	3,023	3,329
Tripura	6	44	50	21	49	70	19	729	748
Uttar Pradesh	309	49,531	49,840	1,204	51,012	52,216	3,572	44,197	47,769
Uttarakhand	17	1,993	2,010	33	1,989	2,022	186	2,184	2,370
West Bengal	58	1,198	1,256	173	1,441	1,614	303	1,545	1,848
<b>Total</b>	<b>1,056</b>	<b>83,549</b>	<b>84,605</b>	<b>4,372</b>	<b>90,802</b>	<b>95,174</b>	<b>13,289</b>	<b>93,3966</b>	<b>107,655</b>



Name of State/UT	2013-14 (upto 15/04/2013)			1	11	12	13
	Unsolved	Solved	Total				
1	11	12	13				
All over India	15	1	16	Karnataka	25	6	31
Andaman and Nicobar	2	1	3	Kerala	13	4	17
Andhra Pradesh	60	17	77	Lakshadweep	0	0	0
Arunachal Pradesh	3	0	3	Madhya Pradesh	98	44	142
Assam	15	3	18	Maharashtra	182	37	219
Bihar	153	97	250	Manipur	2	3	5
Chandigarh	9	1	10	Meghalaya	2	0	2
Chhattisgarh	21	6	27	Mizoram	1	1	2
Dadra and Nagar Haveli	1	0	1	Nagaland	0	0	0
Daman and Diu	0	0	0	Odisha	36	12	48
Delhi	253	82	335	Puducherry	1	0	1
Foreign Countries	8	7	15	Punjab	206	50	256
Goa	1	1	2	Rajasthan	105	29	134
Gujarat	66	11	77	Sikkim	1	0	1
Haryana	243	68	311	Tamil Nadu	50	15	65
Himachal Pradesh	8	4	12	Tripura	2	0	2
Jammu and Kashmir	17	6	23	Uttar Pradesh	1,276	21	1,297
Jharkhand	54	29	83	Uttarakhand	67	0	67
				West Bengal	42	8	50
				<b>Total</b>	<b>3,038</b>	<b>564</b>	<b>3,602</b>

**Statement-II**

*State-Wise No. Of Cases Registered (Suo-Motu)/Action Taken during last three years and current year upto 15/04/2013*

Name of State/UT	2010-11			2011-12			2012-13		
	Unsolved	Solved	Total	Unsolved	Solved	Total	Unsolved	Solved	Total
1	2	3	4	5	6	7	8	9	10
All over India	0	0	0	1	1	2	0	0	0
Andaman and Nicobar	0	0	0	0	1	1	0	0	0
Andhra Pradesh	1	1	2	0	0	0	4	0	4
Assam	0	1	1	62	3	65	1	0	1

1	2	3	4	5	6	7	8	9	10
Bihar	0	2	2	0	1	1	4	0	4
Chandigarh	1	0	41	0	0	0	1	0	1
Chhattisgarh	2	0	2	3	0	3	4	0	4
Delhi	4	10	14	4	3	7	9	3	12
Foreign Countries	1	2	3	0	0	0	0	0	0
Gujarat	0	1	1	2	2	4	1	0	1
Haryana	1	0	1	2	2	4	5	1	6
Himachal Pradesh	0	0	0	0	0	0	2	0	2
Jammu and Kashmir	0	0	0	0	0	0	1	0	1
Jharkhand	0	1	1	2	1	3	1	0	1
Karnataka	0	0	0	0	2	2	2	1	3
Kerala	1	0	1	0	0	0	0	0	0
Madhya Pradesh	0	2	2	2	2	4	6	0	6
Maharashtra	0	2	2	2	0	2	8	0	8
Manipur	0	1	1	0	0	0	1	0	1
Meghalaya	0	1	1	0	0	0	0	0	0
Odisha	0	1	1	1	0	1	6	0	6
Punjab	0	3	3	0	1	1	3	0	3
Rajasthan	0	3	3	1	1	2	0	0	0
Tamil Nadu	0	1	1	0	1	1	6	0	6
Uttar Pradesh	6	4	10	5	6	11	32	1	33
Uttarakhand	0	0	0	0	1	1	1	0	1
West Bengal	0	1	1	1	0	1	5	1	6
<b>Total</b>	<b>17</b>	<b>37</b>	<b>54</b>	<b>88</b>	<b>28</b>	<b>116</b>	<b>103</b>	<b>7</b>	<b>110</b>

Name of State/UT	2013-14 (upto 15/04/2013)		
	Unsolved	Solved	Total
1	11	12	13
All over India	0	0	0
Andaman and Nicobar	0	0	0
Andhra Pradesh	0	0	0
Assam	0	0	0
Bihar	0	0	0
Chandigarh	0	0	0
Chhattisgarh	0	0	0
Delhi	0	0	0
Foreign Countries	0	0	0
Gujarat	0	0	0
Haryana	0	0	0
Himachal Pradesh	0	0	0
Jammu and Kashmir	0	0	0
Jharkhand	0	0	0
Karnataka	0	0	0
Kerala	0	0	0
Madhya Pradesh	0	0	0
Maharashtra	0	0	0
Manipur	0	0	0
Meghalaya	0	0	0
Odisha	1	0	1
Punjab	1	0	1
Rajasthan	1	0	1
Tamil Nadu	0	0	0
Uttar Pradesh	2	0	2
Uttarakhand	0	0	0
West Bengal	0	0	0
<b>Total</b>	<b>5</b>	<b>0</b>	<b>5</b>

**Criteria for Export of Wheat**

5741. SHRI KISHANBHAI V. PATEL:  
SHRI ARJUN ROY:  
SHRI KIRIT PREMJBHAI SOLANKI:  
SHRI ANANT KUMAR HEGDE:  
SHRI RAJIV RANJAN ALIAS LALAN SINGH:  
SHRI ASADUDDIN OWAISI:  
SHRI PRADEEP MAJHI:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has fixed any criteria and issued any instructions for export of wheat from the Central pool;

(b) if so, the details in this regard including the criteria fixed regarding the rates along with the countries identified for the said exports;

(c) whether the Government has received any reports/ suggestions indicating that the exports would remain unviable unless the mandated floor prices are lowered;

(d) if so, the details thereof and the reaction of the Government thereto; and

(e) whether the price of export through bidding is higher than through Public Sector Undertakings, and if so, the details thereof and the corrective steps taken to make such exports viable?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The Government has allowed export of 45 lakh tons of wheat of Rabi Marketing Season (RMS) 2012-13 from Central Pool stocks through Central Public Sector Undertakings (CPSUs) with floor price of US \$ 300 per metric ton. These exports are carried out through global tenders for delivery at the port. These exports are permitted upto 30-6-2013.

Recently the Government has approved sale upto 50 lakh tons of wheat of RMS 2011-12 from Central Pool stocks in Punjab and haryana for export through private traders with base price of Rs.14,840/- pe metric ton, the current Open Market Sale Scheme (Domestic)rate for Punjab. The delivery will be ex-FCI godown, Punjab and

haryana and exporters are free to export from port and to the country of their choice. these exports are permitted upto 30-6-2013.

(c) No, Madam.

(d) Does not arise.

(e) The modalities of two exports are different. Base price for export by private exporters is fixed at Rs. 14,840/- per ton ex-FCI godown Punjab and haryana and the cost of transportation to the port of choice will be borne by the exporter. Whereas the base price for export by CPSUs is US\$ 300 or Rs.16,200/- (@1US \$ = Rs. 54/-) for delivery at the designated port.

[*Translation*]

#### **Special Status to Jammu and Kashmir**

5742. SHRI RADHA MOHAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether certain suggestion have been received for repeal of article 370 providing 'special status' to the State of Jammu and Kashmir for its integration in the country in the true sense to bring lasting peace in the region;

(b) if so, the details thereof and the reaction of the Government thereto along with the action taken thereon; and

(c) the time by which the said objective is likely to be achieved?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) to (c) The interlocutors appointed by the government of India on 13.10.2010 to hold a sustained dialogue with all sections of the people in Jammu & Kashmir, in their final report submitted to the Hon'ble Home Minister on 12.10.2011, inter-alia, recommended that the word 'Temporary' be deleted from the heading of Article 370 as well as from the title of Part XXI of the constitution and be replaced with the word 'special' as it has been used for other States under Article 371. Consequent to uploading of the report on website of this Ministry on 24th May, 2012 a few

representations were received from some Organisations requesting to dismiss the report with immediate effect. It was also suggested that the article 370 should be rendered ineffective with immediate effect. No proposal, however, is under consideration for repeal of Article 370.

#### **Relocation of Temples/Historical Places**

5743. SHRI ASHOK KUMAR RAWAT: Will the Minister of CULTURE be pleased to state:

(a) whether the Government has taken any steps for the restoration and relocation of temples submerged in lakes/rivers of various States in the country;

(b) if so, the details of such temples/historical places State/UT-wise;

(c) whether the Government proposes to take any action to relocate such temples/historical places by dismantling them;

(d) if so, the details thereof State/UT-wise; and

(e) if not, the reasons therefor?

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI): (a) to (e) The details of temples/historical places taken for their restoration and relocation of temples due to submersion are given in the enclosed Statement.

#### **Statement**

##### **Andhra Pradesh**

A numbers of ancient monuments consisting of pre-historic sites, Buddhist stupas, Viharas and temples etc. were under threat of submergence under the Nagarjuna Sagar Dam Project. Before the construction of the dam most of these monuments were documented & removed and relocated at higher contour above the dam height. All the other excavated finds from the area were removed and displayed in the museum set up on the island hill in the Nagarjuna Sagar Dam Valley.

Between 1976 to 1980 large scale transplanting of the affected Kudaveli Sangameswaram temple from its origin location at the Sangameswaram of river Krishna and Tungabhadra in Mehaboobnagar district was

undertaken. This work of transplanting was completed under the Srisaïlam Hydro Electricity Project and the shifting of the temples from Sangamveswram to Mehaboobnagar District, Andhra Pradesh was achieved.

Similarly 12 temples of Papnasi groups were also transplanted from Allampur to Mehboobnagar under the Srisaïlam Hydro Electricity Dam Project.

#### **Goa**

Mahadev Teple at Kurdi in Sanguem Taluka, Goa was transplanted by the side of Salaulim Dam reservoirs.

#### **Jammu and Kashmir**

- (1) Rock Carvings of Sitala, Narda, Brahma & Radha Krishan, Bosholi, District Kathua,
- (2) Rock Carvings of Devi Riding a lion Basholi, District Kathua and
- (3) Vishverwara & other Cave Temples, District Kathua have been submerged due to the construction of Thein Dam.

The carvings could not be transplanted as they are on exposed hill rock.

#### **West Bengal**

A mound containing the ruins of the temple is presently submerged in Sarengarh District Bankura. Two stone sculptures one each of Ganesh and Nandi, retrieved from the site are now kept in Bishnupur Puratattva Museum.

#### **Madhya Pradesh**

The monument "Samadhi of Srimant Baji Rao Peshwa-I", Raverkhedi, District Khargone, is under impending submergence owing to the Maheshwar Dam Project. It is envisaged to construct a retaining wall around the monument to save it from submerging under the water.

The temple of Choubis Awtar, Mandhata, District Khandwa was transplanted at the side of Omkareshwar Dam Project which was threatened due to submergence.

[English]

#### **Soil Health**

5744. SHRI MANSUKHBHAI D. VASAVA:  
SHRI CHANDRAKANT KHAIRE:  
SHRI RAJAI AH SIRICILLA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether salinity and alkalinity have adversely affected soil health and agricultural productivity in coastal/delta areas in the country;

(b) if so, the details of areas affected during each of the last three years and the current year, State-wise;

(c) the programme launched for development of alkaline and acidic soils for agricultural purposes in the country; and

(d) the achievements made so far, in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): (a) Yes, Madam.

(b) Government of India does not undertake Yearly assessment of land degradation including Alkalinity and Salinity. However, as per recent assessment of Indian Council of Agriculture Research (ICAR-2010), about 3.70 million hectare is affected by Alkalinity, 17.93 million hectare by Acidity and 2.73 million hectare by salinity across the country as per state-wise details are given in the enclosed Statement.

(c) and (d) Government of India, Ministry of Agriculture was implementing a Centrally Sponsored Programme of Reclamation and Development of Alkali & Acid Soils (RADAS) through Macro Management of Agriculture (MMA) scheme, aiming at reclamation & development of areas affected by alkalinity and acidity by application of soil amendments followed by green manuring and scientific cropping pattern and crop rotation till last financial year (2012-13). Under this programme, since inception (1985-86) upto March, 2013, an area of 0.89 Million hectare affected by alkali & acidic soils have been developed. States are now free to undertake these interventions under Rashtriya Krishi Vikas Yojana (RKVY) from current financial year.

**Statement***State-wise extent of area of Alkalinity, Acidity and Salinity in the country*

S.No.	Name of States	Area affected by Alkalinity, Acidity and Salinity		
		Alkalinity	Acidity	Salinity
1	2	3	4	5
1.	Andhra Pradesh	1.94	0.01	0.60
2.	Arunachal Pradesh	0.00	1769	0.00
3.	Assam	0.00	19.95	0.00
4.	Bihar	1.06	0.41	0.40
5.	Chhattisgarh	0.13	23.42	0.00
6.	Goa	0.00	1.03	0.00
7.	Gujrat	5.45	0.00	15.59
8.	Haryana	1.84	0.02	0.46
9.	Himachal Pradesh	0.00	0.76	0.00
10.	Jammu and Kashmir	0.00	0.78	0.00
11.	Jharkhand	0.00	7.35	0.00
12.	Karnataka	1.45	0.93	0.02
13.	Kerala	0.00	24.26	0.21
14.	Madhya Pradesh	1.24	4.82	0.00
15.	Maharashtra	4.21	2.69	1.71
16.	Manipur	0.00	15.97	0.00
17.	Meghalaya	0.00	10.23	0.00
18.	Mizoram	0.00	11.63	0.00
19.	Nagaland	0.00	15.16	0.00
20.	Odisha	0.00	2.03	1.31
21.	Punjab	1.52	0.00	0.00
22.	Rajasthan	1.52	0.00	0.82
23.	Sikkim	0.00	0.58	0.00
24.	Tamil Nadu	3.52	4.27	0.11
25.	Tripura	0.00	7.09	0.00

1	2	3	4	5
26.	Uttarakhand	0.00	4.00	0.00
27.	Uttar Pradesh	13.20	0.00	0.22
28.	West Bengal	0.00	4.18	4.08
29.	Union Territories	0.00	0.00	1.76
<b>Total (Lakh hectare)</b>		37.08	179.26	27.29
<b>Toal (Million hectare)</b>		3.70	17.93	2.73

Source: Degraded and Wastelands of India - Status and Spatial Distribution, ICAR(2010).

[Translation]

### Law and Order Situation

5745. DR. KIRODI LAL MEENA:

SHRI REWATI RAMAN SINGH:

Will the Minister of HOME AFFARIS be pleased to state:

(a) whether the law and order situation in the country is deteriorating;

(b) if so, whether the Union government has held consultations with the State Governments to improve law and order in their respective States;

(c) if so, the details thereof and the outcome thereon; and

(d) the other measures taken by the Union Government to improve the law and order situation in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFARIS (SHRI R.P.N. SINGH): (a) No Madam.

(b) to (d) Yes Madam. union government conducts periodic meetings/reviews with the State Governments to improve law and order situation in the States. During the year 2012, Chief Minister' conference on Internal Security was held on 16.04.2012. Besides, a Conference of Directors General of Police of all the States was also held from 6th to 8th September, 2012. During the said Conferences various issues related to law and order

were discussed in detail including issues related to terrorism and Internal Security threats, Left Wing Extremism, Cross-Border Infiltration, Police Modernization and Training etc.

An exclusive meeting of the Chief Miniters was also held on 5th may, 2012 to discuss issues regarding the proposed National Counter Terrorism Centre (NCTC) in order to invite suggestions from various States for its strengthening before it can be operationalised.

In addition to the above, the Union government issues advisories to various States from time to time based on specific inputs from the Central Intelligence Agencies regarding the potential threats to the Internal Security/Law & Order/ communal situation in the country arising out of any 'Bandh'/Strike/festivals etc.

[English]

MADAM SPEAKER: The House stands adjourned to meet again at 12 noon.

11.02 hrs.

*The Lok Sabha then adjourned till  
Twelve of the clock.*

12.00 hrs.

*The Lok Sabha re-assembled at Twelve  
of the clock*

*...(Interruptions)*

12.0¼ hrs.

*At this stage Shri Ganesh Singh and some other hon. Members came and stood on the floor near the Table.*

12.0½ hrs.

*[English]*

#### PAPERS LAID ON THE TABLE

MADAM SPEAKER: Now, Papers to be laid on the Table. Shri P. Chidambaram.

*...(Interruptions)*

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): I beg to lay on the Table :-

(1) A copy of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India - Union Government (No. 23 of 2012-13)-Performance Audit (Department of Revenue - Direct Taxes) on IT applications in Income Tax Department, for the year ended March, 2012.

[Placed in Library, See No. LT 8936/15/13]

- (ii) Report of the Comptroller and Auditor General of India - Union Government (No. 4 of 2013)-Performance Audit (Department of Revenue - Direct Taxes) on strengthening the tax base through use of information, for the year ended March, 2012.

[Placed in Library, See No. LT 8937/15/13]

- (2) A copy of the Outcome Budget (Hindi and English versions) of the Flagship Programmes for the year 2013-2014.

[Placed in Library, See No. LT 8938/15/13]

*...(Interruptions)*

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI): I beg to lay on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the West Zone Cultural Centre, Udaipur, for the year 2011-2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the West Zone Cultural Centre, Udaipur, for the year 2011-2012.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 8939/15/13]

*...(Interruptions)*

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): I beg to lay on the Table :-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Prasar Bharati (Broadcasting Corporation of India), New Delhi for the year 2010-2011, together with Audit Report thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 8940/15/13]

*...(Interruptions)*

*[Translation]*

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): Madam, I beg to lay on the Table :-

- (1) A copy each of the following papers (Hindi and English versions):-

- (1) Memorandum of Understanding between the State Farms Corporation of India Limited and the Government of India for the year 2013-2014.

[Placed in Library, See No. LT 8941/15/13]



(2) Memorandum of understanding between National Seeds Corporation Limited and the Ministry of Agriculture for the year 2013-2014.

[Placed in Library, See No. LT 8942/15/13]

(2) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Assam Agro Industries Development Corporation Limited, Guwahati, for the year 2006-2007.

(ii) Annual Report of the Assam Agro Industries Development Corporation Limited, Guwahati for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8943/15/13]

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy of the Plant Quarantine (Regulation of Import into India) (First amendment) Order, 2013 (Hindi and English versions) published in Notification No. S.O. 799(E) in Gazette of India dated 21st March, 2013 under section 4(d) of the Destructive Insects and Pests Act, 1914.

[Placed in Library, See No. LT 8944/15/13]

(5) A copy of the Fertiliser Control (Amendment) Order, 2013 (Hindi and English versions) published in Notification No. S.O. 384(E) in Gazette of India dated 15th February, 2013 under Section 3 of the Essential Commodities Act, 1955.

[Placed in Library, See No. LT 8945/15/13]

(6) A copy each of the following Notifications (Hindi and English versions) under Section 21 of the Coconut Development Board Act, 1979:-

(i) The Coconut Development Board (Group

'C' post) Recruitment Regulations, 2012 published in Notification No. G.S.R. 166 in weekly Gazette of India dated 7th July, 2012.

(ii) The Coconut Development Board (Director) Recruitment Regulations, 2013 published in Notification No. G.S.R. 32(E) in Gazette of India dated 21st January, 2013

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (6) above.

[Placed in Library, See No. LT 8946/15/13]

12.01 hrs.

## PUBLIC ACCOUNTS COMMITTEE

### 80th to 86th Report

[Translation]

DR. GIRIJA VYAS (Chittorgarh): Madam, I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee (2012-13):-

(1) Eightieth Report on 'Tatkal and Advance Reservation System in Indian Railways' based on Para No. 2.2 of the C & AG Report No. 34 of 2010-11 relating to the Ministry of Railways.

(2) Eighty-first Report on 'Fertilizer Subsidy' based on the C and AG Report No. 8 of 2011-12 relating to the Ministry of Chemicals and Fertilizers (Department of Fertilizers).

(3) Eighty-second Report on 'Sale and Distribution of Imported Pulses' based on the C and AG Report No. 26 of 2011-12 relating to the Ministry of Consumer Affairs, Food and Public Distribution and Ministry of Commerce & Industry.

(4) Eighty-third Report on 'Augmentation of provision to object heads - Grants-in-aid and Subsidy' based on Para Nos. 4.2.1 and 4.2.2 of the C and AG Report No. 1 of 2011-12 relating to various Ministries/Departments.

(5) Eighty-fourth Report on Action Taken by the

Government on the observations/ Recommendations of the Committee contained in their Twenty-fourth Report (Fifteenth Lok Sabha) on 'Procurement of Medicines and Medical Equipment' relating to the Ministry of Health and Family Welfare.

- (6) Eighty-fifth Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their Forty-third Report (Fifteenth Lok Sabha) on 'Idle Investment on a New Line' relating to the Ministry of Railways (Railway Board).
- (7) Eighty-sixth Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their Fifty-sixth Report (Fifteenth Lok Sabha) on 'Review of Grant No. 1- Department of Agriculture and Cooperation' relating to the Ministry of Agriculture (Department of Agriculture and Cooperation).

12.02 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS  
22nd to 25th Reports

[English]

SHRI JAGDAMBIKA PAL (Domariyaganj): I beg to present the following Reports (Hindi and English versions) of the Committee on Public Undertakings:-

- (1) Twenty-second Report on Action Taken by the Government on the Observations/ Recommendations contained in the Fourth Report on 'National Aviation Company of India Limited'.
- (2) Twenty-third Report on 'Export of Gold Jewellery by MSTC Ltd'.
- (3) Twenty-fourth Report on 'Bharat Sanchar Nigam Limited'.
- (4) Twenty-fifth Report on 'Pawan Hans Limited'.

...(Interruptions)

12.02½ hrs.

COMMITTEE ON ESTIMATES  
23rd and 24th Reports

[English]

SHRI FRANCISCO COSME SARDINHA (South Goa): I beg to present the following Reports (Hindi and English versions) of Committee on Estimates (2012-12):-

- (1) Twenty-third Report on the subject 'Crop Diversification' pertaining to the Ministry of Agriculture (Department of Agriculture & Cooperation).
- (2) Twenty-fourth Report on Action Taken by the Government on the Recommendations/ Observations contained in the Fourteenth Report (Fifteenth Lok Sabha) on the subject 'Development and Regulation of Civil Aviation' pertaining to the Ministry of Civil Aviation.

...(Interruptions)

12.03 hrs.

COMMITTEE ON THE WELFARE OF SCHEDULED  
CASTES AND SCHEDULED TRIBES  
27th Report

[English]

SHRI GOBINDA CHANDRA NASKAR (Bangaon): I beg to present the Twenty-seventh Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on "Implimentation of schemes for Beedi workers with particular reference to Scheduled Castes and Scheduled Tribes" pertaining to the Ministry of Labour & Employment.

...(Interruptions)

12.03½ hrs.

STANDING COMMITTEE ON AGRICULTURE  
49th Report

[Translation]

SHRI Basu Deb Acharia (Bankura): Madam, I beg

to present the forty-ninth Report (Hindi and English version) of the committee on Stating Agriculture on Demands for Grants (2013-14) of the Ministry of Food Processory Industries.

...(Interruptions)

12.04 hrs.

STANDING COMMITTEE ON INFORMATION  
TECHNOLOGY

43rd to 46th Reports

[English]

RAO INDERJIT SINGH (GURGAON): I beg to present the following Reports (Hindi and English versions) of the Stading Committee on Information Technology (2012-13):-

- (1) Forty-third Report on Demands for Grants (2013-14) relating to the Department of Telecommunications (Ministry of Communications and Information Technology).
- (2) Forty-fourth Report on Demands for Grants (2013-14) relating to the Department of Electronics & Information Technology (Ministry of Communications and Information Technology).
- (3) Forty-fifth Report on Demands for Grants (2013-14) relating to the Department of Posts (Ministry of Communications and Information Technology).
- (4) Forty-sixth Report on Demands for Grants (2013-14) relating to the Ministry of Information and Broadcasting.

...(Interruptions)

12.04½ hrs.

STANDING COMMITTEE ON FOOD, CONSUMER  
AFFAIRS AND PUBLIC DISTRIBUTION

28th and 29th Reports

[English]

SHRI VILAS MUTTEMWAR (Nagpur): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2012-13):-

(1) Twenty-Eighth Report on demands for Grants (2013-14) of the Ministry of Consumer Public Distribution (Department of Food and Public Distribution).

(2) Twenty-Ninth Report on Demands for Grants (2013-14) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

...(Interruptions)

12.05 hrs.

STANDING COMMITTEE ON CHEMICALS  
AND FERTILIZERS

33rd to 35th Report

[Translation]

SHRI KAMLESH PASWAN (Bansgaon): Madam Speaker, I beg to present the following Reports (English and Hindi versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) Thirty-third Report of the Committee on Demands for Grants (2013-14) of the Ministry of Chemicals and Fertilizers (Department of Fertilizers),
- (2) Thirty-fourth Report of the Committee on Demands for Grants (2013-14) of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals),
- (3) Thirty-fifth Report of the Committee on Demands for Grants (2013-14) of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).

12.05½ hrs.

STANDING COMMITTEE ON  
RURAL DEVELOPMENT

38th to 41st Reports

[Translation]

SHRIMATI USHA VERMA (Hardoi):-Madam speaker, I beg to present the following Reports (Hindi and English

versions) of the Standing Committee on Rural Development:-

- (1) Thirty-eighth Report on Demands for Grants (2013-14) of the Department of Land Resources (Ministry of Rural Development).
- (2) Thirty-ninth Report on Demands for Grants (2013-14) of the Ministry of Panchayati Raj.
- (3) Fortieth Report on Demands for Grants (2013-14) of the Ministry of Drinking Water & Sanitation.
- (4) Forty-first Report on Demands for Grants (2013-14) of the Department of Rural Development (Ministry of Rural Development).

...(Interruptions)

12.06 hrs.

#### STATEMENT BY MINISTER

**Status of implementation of the recommendations contained in the 40th Report of the Standing Committee on Agriculture on Demands for Grants (2012-13), pertaining to the Department of Agricultural Research and Education (DARE), Ministry of Agriculture\***

[English]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): Madam Speaker, on behalf of my senior colleague, Shri Sharad Pawar, I beg to lay the statement on the status of implementation of Observations/Recommendations contained in the Fortieth Report of the Parliamentary Standing Committee on Agriculture in pursuance of the direction 73A of the Hon'ble Speaker, Lok Sabha, issued vide Lok Sabha Bulletin - Part-II dated September 01, 2004.

The Standing Committee on Agriculture has examined the Demands for Grants of the Ministry of Agriculture, Department of Agricultural Research and Education (DARE) for the year 2012-13 and presented their fortieth report. The Department has furnished the

\*Laid on the Table and also placed in Library, See No. LT 8947/15/13

Replies of the Government on all the Observations/Recommendations in the Action Taken on the Fortieth Report to PSCA.

All the Observations/Recommendations of the Committee have been considered. The details of Recommendations/Observations of the Committee and Action taken by the Government along with present status are given in Annex-I which is laid on the Table.

...(Interruptions)

12.06½ hrs.

#### MATTERS UNDER RULE 377\*

[English]

MADAM SPEAKER: Hon. Members, the Matters under Rule 1977 shall be laid on the Table of the House. Members, who have been permitted to raise Matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House within 20 minutes. Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

...(Interruptions)

- (i) **Need to construct a coastal belt from Azhikode to Chenthrappinny in Kerala to provide protection against sea tides.**

SHRI K.P. DHANAPALAN (Chalakydy): I would like to raise an important issue concerning my Constituency which comprises of seven Assembly Constituencies extending from south in Ernakulam to Thrissur District in north. In Thrissur District, there is 22 Kilometres of coastal area extending over Kodungallur and Kaipamangalam Assembly Constituencies. These 22 Kilometres of coastal area lay unprotected by coastal belt from Azhikode to Chenthrappinny and extend over seven panchayats. There occur frequent incidents of sea attacks leading to soil erosion and collapse of houses and trees situated along the coast. Casualties occur during the time of houses and trees situated along the coast. Casualties occur during the time of leap tides also. A few years back, severe casualties occurred during Tsunami also, People residing in this coastal area face serious difficulties due to frequent

\*Treated as laid on the Table.

sea attacks. Besides, the 'Muzris', which was one of the famous ports in ancient India, is also situated in this coastal area. Excavation works are under progress and lakhs of antiquities are being excavated from this area.

Hence construction of coastal belt is of utmost importance for protecting this coastal area. Therefore, in view of the above facts I would request that urgent steps may be taken by the Government for constructing a coastal belt at a length of about 22 kilometres from Azhikode to Chenthrappinny connecting those seven Panchayats immediately.

**(ii) Need to include Kosali language in the 8th Schedule of the Constitution**

SHRI AMARNATH PRADHAN (Sambalpur): Sambalpur, my parliamentary constituency which is located in Western Odisha region is very rich in culture and has its own language, for communication. Kosali language is very popular and commonly used by the people of the districts of Sonepur, Bolangir, Bargarh, Boudh in Odisha. People of this region is consistently trying to make it popular at the national level. The script of this language is being developed. So I request the Government to include Kosali language in the 8th Schedule of the Constitution.

**(iii) Need to review the objectionable contents of the Social Science Text Book of Ninth standard syllabus of CBSE published by the NCERT**

SHRI N. PEETAMBARA KURUP (Kollam): I would like to draw your kind attention to certain controversial references contained in the Social Science Text Book of ninth standard syllabus of CBSE, published by the NCERT. In chapter VIII of the book "India and the contemporary World-I", under the title "Clothing : A Social History" in pages 168-169 it has been stated that "In October, 1859 riots broke out as shanar women were attacked in the market place and stripped of their upper clothes. Houses were looted and chapels burnt."

My objection to the content of the book is that it highlights only one aspect of a historical reality. We cannot turn a blind eye to the several social movements that began in early 1930s to restore the rights and self respects of the under privileged.

The great Nair community leader, Shri Mannathu Padmanabhan and Shri E.V. Perunal Naidu led processions that converged at Thiruvananthapuram and gave a joint petition to the then royal family had Sethu Lakshmi Bhai urging her to legally ban the practice of untouchability. The famous Vaikom Satyagraha of 1931 was aimed to give entry to the people belonging to the backward communities to public places. Forward caste leaders like Mannath Padmanabhan, Changanasseri Parameswaran Pillai, T.R. Krishnaswami, K. Kelappan, K.P. Kesava Menon, Kuroor Neelakandan Namboothiri along with Shri "T.K. Madhavan and SNDP leaders participated in the Satyagraha. History cannot be selective reporting of the past. If it is so, it will be an attempt to vitiate and pervert the true historical facts. Rather than fostering brotherhood, secularism and national integration, teaching of distorted or partial accounts of history will only widen the rift between castes and religion in the minds of young children.

I, therefore, request you to take immediate necessary action to withdraw the controversial NCERT text book and make necessary corrections to reflect the true history.

**(iv) Need to set up fast track courts to deal with cases of sexual assault on Children and women in the country**

[Translation]

SHRI SAJJAN VERMA (Dewas): In the recent weeks a number of incidents of rape and gang rape with minor girls have been reported in all the States including Madhya Pradesh, Uttar Pradesh and Delhi due to which people of the country are agitated. In Madhya Pradesh alone, eight incidents of rape with minors have occurred during last eight days. As per in the survey report of National Crime Bureau, Madhya Pradesh holds top position followed by Maharashtra and Chhattisgarh which are at 2nd and 3rd places respectively in report the crimes against women. I urge upon the Central Government that fast track courts should be set up in the affected States at the earliest and the judges of existing courts should earnestly directed to pronounce verdicts in such cases within the period from 15 days to one month. In the cases of murder after rape, the provision of capital punishment should be made and if police personnel or officer are found

inattentive in these cases, a provision of stringent action like suspension from service should be made.

**(v) Need to seek the view of public representatives before taking decision of closure of level crossings in the country**

SHRI IJYARAJ SINGH (Kota): I would like to bring to the notice of the Government that, at many places, level crossings have been closed permanently and the level crossing which are open exist far away from the villages. The farmers are facing huge difficulty in doing cultivation work in their fields. The farmers are facing inconveniences in taking their farming equipment and animal while crossing to the other side. There is huge resentment amongst farmers in this regard. The people say that railway officers chose to close the level crossing by seeking permission from some officers of administration only and they do not consult public representatives, which is not in public interest.

The Government is requested that level crossings should not be closed without the consent of public representatives.

**(vi) Need to release the share of Central Government for Metro Rail Project on Vanaz-Ramwadi Corridor in Pune, Maharashtra**

*[English]*

SHRI SURESH KALMADI (Pune): The Pune Municipal Corporation (PMC) and Pimpri-Chinchwad Municipal Corporation (PCMC) had jointly appointed Delhi Metro Rail Corporation (DMRC) to prepare DPR on Metro for Pune city where roads are not wide enough to cater to the need to reduce heavy traffic density.

The DMRC submitted its final DPR on two corridors; (1) Pimpri-Chinchwad to Swargate for a length of 16.5 Kms and (2) Vanaz-Ramwadi Corridor (VRC) with a length of 14.93 Kms.

Out of the above two corridors, PMC has decided to take up 14.93 Km VRC initially with an equity contribution of 20% from the Government of India and 20% from the Government of Maharashtra i.e. Rs. 518.60 crores from each. The VRC is totally elevated and easy to implement.

I. therefore, request the Central Government to release their equity share in the project cost at the earliest on the lines of Delhi Metro so as to start Pune Metro work without any further delay and fully exempt this project from Central Taxes, which form a major component of the project cost.

**(vii) Need to expedite the construction of bridge on Buckingham canal on State Highway No. 58 in Sadurangapattinam in Tamil Nadu**

SHRI P. VISWANATHAN (Kancheepuram): Sadras or Sadurangapattinam in Chengalpattu is about 35 Miles south of Chennai City and is connected with Buckingham Canal. Kalpakkam City and Sadurangapattinam are adjacent to each other. The State highway no. 58 is connecting Mamallapuram and Tirukalukunram via Sadurangapattinam. this is one of the major Highways. In sadurangapattinam, Buckingham Canal is crossing the said main highway. The existing bridge is more than 100 years old and requires repairs and renovation. NABARD under its Rural Road Scheme is financing a new Bridge after demolishing the old bridge at a cost of Rs. 4.95 Crores. The proposed new bridge is having a length of 56.4 meter, 12 meters wide and 8 meter height. The Project was approved during the year 2010 and contract has been awarded.

Taking into consideration movement of boats under the bridge, the bridge was designed to have 32 meter gap between the pillars and 5 meter depth to have trouble free water transportation. The tentative cut off date to complete the project was fixed November, 2011 at that time. It was reported that the project had been delayed due to substandard materials, faulty design of the pillars. The project monitoring authorities have not taken any steps to supervise the work due to which the construction of new bridge has been delayed till date. Due to the delay in the construction of bridge, the traffic has been diverted which resulted in traffic jam and a lot of inconvenience to general public in my Constituency.

NABARD should take immediate steps to finance the project without any further delay since the project is behind schedule for more than 16 months approximately.

**(Viii) Need to increase the limit of insured deposits by individuals in Cooperative banks from Rs 1 lakh to Rs. 10 lakh**

SHRIMATI SUMITRA MAHAJAN (Indore): I draw your kind attention to the provisions of Section 16 by the Deposit Insurance and Credit Guarantee Corporation Act, 1961 in relation to deposits of the individuals in Cooperative Bank under winding up/liquidation. It *inter alia*, provides that the Corporation may from time to time having regard to its financial position and to the interest of banking system of the country as a whole raise, with the previous approval of the Government, the limits of payment payable in respect of insured deposits. This limit was revised to Rs. 1 lakh w.e.f. 01/05/1993, i.e., almost 20 years back. It will be appreciated that the value of Rs. 1 lakh in 1993 could be equivalent to Rs. 10 lakhs as of now. Besides, the insurance payable to the DICGC was increased w.e.f. 01/04/2004 and again w.e.f. 1st April, 2005.

It may be mentioned here that the deposits in the Cooperative Banks are held by the people from the lower income groups/lower middle income groups for their social safety, nominal monthly incomes and for the social liabilities like marriages, old age security, etc. The fact is that this limit of Rs. 1 lakh has not been revised during the last 20 years in spite of increase in the rate of insurance premium payable by the banks in 2004 and again in 2005.

Keeping in view of the above, I urge the Hon'ble Finance Minister that the limit of Rs. 1 lakh payable in respect of the insured deposits by the individuals in the cooperative Banks which are under winding up process/under liquidation may be raised up to Rs.10 lakh at the earliest. The same may be made applicable to the eligible Cooperative Banks w.e.f. 01.04.2004 when the insurance premium was raised. This step will benefit the common man at large.

**(ix) Need to introduce a train named after Babu Veer Kunwar Singh, the great hero of India's First War of Independence**

SHRI NIKHIL KUMAR CHOUDHARY (Katihar): As it is well known, Babu Veer Kunwar Singh was one of the

most prominent heroes of India's First War of Independence that took place in 1857. he was the chief organiser of the fight against the British in Bihar at the ripe age of 80 without caring for his falling health. At one point of time, he was able to drive away the British Army from his ancestral village (Jagdishpur), and his flag replaced the Union jack at the Jagdishpur Fort.

People across the country, particularly those in Bihar, commemorate 23 April as his victory day. But it is distressing to find that there is no train running in the country that is named after him. I believe it is also the duty of the India Railways to show its respect towards this great hero of the war for independence.

It would therefore be my humble request to please name a train after him that goes to Bihar so that as a nation we do not fail to show respect for a hero who laid down his life for country's independence.

**(x) Need to issue a commemorative stamp in honour of Maharaja Satna Passi and undertake beautification and renovation of the historical Satna Kot at Unnao in Uttar Pradesh**

*[Translation]*

SHRI ASHOK KUMAR RAWAT (Misrikh): Maharaja Satna Passi was a brave king of Unnao and Hardoi in Uttar Pradesh. Satna Kot is situated at the bank of Sai river on Sandila Marg in Bangarmau Tehsil under District - Unnao. This area is dominated by the people of Passi community. The present area of Satna Kot fort is about 60 acres but the historians believe that when this fort was built, its area was more than 200 acres. Still today, various kinds of utensils, various types of artifacts, etc. are found here. At the fort of Satna Kot, a grand fair is organised for two days on the day of 'Purnima of Chaitra' and "Parva" every year in which lakhs of people from all the communities take part.

At the fort of Satna Kot, a temple of Mata Suchaina Devi is also located, where devotees with perform pooja still today. Maharaja Satna Passi was himself a great devotee of Mata Suchaina Devi. There is a large "Shivling"

situated in the West of the fort. It is believed that it was established in the fourth century.

There are evidences to the fact that at the time of Lord Buddha, Satan Kot was known as Saket. This place was a famous pilgrimage of then Buddha Dharma. Thousands of Buddhist monks used to get education of Dharma, philosophy, literature and other subjects there. It is also learnt that Lord Buddha himself used to visit here. During the regime of Chandra Gupta Vikramaditya, Chinese pilgrim Fa hien and during the regime of king Harsh, the learned pilgrim like Hieun Tsang had also come here.

Maharaja Satan Passi has provided a good governance and for the composition of a large State, he had got constructed a number of forts at various places. He had made special arrangements for the security of the border and internal system. Today, there is a need to undertake beautification of the important fort of this brave ruler of Passi society.

Therefore, it is my request to the Central Government that necessary steps should be taken to issue commemorative stamp in the memory of Maharaja Santan Passi of Passi Community and raise his bronze statue and further, the Historical Satan Kot should be included in the list of Central tourism, and thereafter its beautification and renovation should be understood.

**(xi) Need to expedite the proposal for construction of Railway over bridges in Valmiki Nagar Parliamentary Constituency, Bihar**

SHRI BAIDYA NATH PRASAD MAHATO (Balmikinagar): The proposal for the construction of two over-bridges at level crossing No. 50 Bagaha - NH 28 B and 22 special Narkatiaganj respectively under Balmikinagar Lok Sabha Constituency of Bihar is lying for Sanction in the Railway Board, New Delhi. There is resentment among rural people of the area due to delay in this regard.

Therefore, I, in the public interest, demand from the Government of India that construction of above mentioned two over-bridges should be completed by the year 2014 so that the common people can get its benefit.

**(xii) Need to accord Presidential assent to the Tamil Nadu Preservation of Private Forest (Amendment) Bill, 2011**

[English]

SHRIMATI J. HELEN DEVIDSON (Kanyakumari): I have been requesting the Hon'ble Minister of Home Affairs during the past one year to get the assent of Hon'ble President of India to the Tamil Nadu Preservation of Private Forest (Amendment) Bill, 2011. The Bill as passed by Tamil Nadu Legislative Assembly has been reserved for assent by the President.

The Home Ministry has also informed that the Legislative Department of Ministry of Law and Justice had furnished their comments on the said bill, but the comments of the Ministry of Environment and Forests are still pending.

It is understood that this Bill can be processed only after getting the reply from the Ministry of Environment and forests.

Most of Farmers in Vilavancode, Kalkulam and Thovalai Taluks depend upon rubber harvest since several years. These farmers have no other source of income except the rubber plantation. Kanyakumari is only rubber growing district in Tamil Nadu. In Kanyakumari district 19233 hectare rubber plantation are available which produce 24020 tonnes of rubber annually.

In Kanyakumari District, the largest producer is Arasu (Govt) Rubber Corporation. It provides direct employment to around 2000 people and indirect employment to around 2000 people. Other than Arasu (Govt) Rubber Corporation in Kanyakumari District, there are 65 nos. of large grower and 570 nos. of small growers. The total area of 19233 hectare covered under rubber cultivation in Kanyakumari District.

The Tamil Nadu Preservation of Private Forest Act of 1949 was extended to Kanyakumari District in 1979. Because of this Act Government of Tamil Nadu recently classified rubber plantations on Patta land in Kanyakumari District as Private forest. Rubber plantation area in Patta Lands in Kanyakumari District should be exempted from



preservation of Private Forest Act. Ordinary poor farmers suffer a lot.

Ther poor farmers in my Kanyakumari Constituency are unable to sell/purchase their land and obtain any loan out of it. Hence the Government of Tamil nadu approached the Home Ministry to get the assent from Hon'ble President of India in Preservation of Private Forests (Amendment) Bill 2011.

I request the Hon'ble Minsiter to look into the matter and fulfill the genuine demand of our people by expediting the assent of the President to Tamil Nadu Preservation of Private Forest (Amendment) Bill, 2011 (L.A. Bill No. 7 of 2011).

**(xiii) Need to expedite introducation of MEMU train between Erode and Palakkad town in Kerala**

SHRI M.B. RAJESH (Palakkad): I would like to draw the attention of the Government to a serious issue related to my constituency. A MEMU service was first announced in the rail Budget of 2002 and the same was not implemented. The same MEMU again found a place in the rail Budget of 2012. Again this announcement has not been implemented in the last one year. This is a long pending demand and as a result of Budget announcement people have a great expectation. After the presentation of Rail Budget 2013 a delegation of MPs had met Hon'ble Railway Minister. hon'ble Railway Minister had assured the extension of Ernakulam-Trissur MEMU to palakkad and operationlisation of Erode-Palakkad Town MEMU before 31st of March. the extensioin of Ernakulum Trichur MEMU to Palakkad has been implemented. However, the Erode-Palakkad Town Memu has not been materialized. hence, I urge upon the Government to implement Erode-Palakkad Town Memu which has been delayed by a decade urgently.

**(xiv) Need to take necessary steps for introduction of Metro Rail Transort System connecting urban areas of Khurda, Jatni, Bhubaneswar and Cuttack in Odisha**

DR. PRASANNA KUMAR PATASANI (Bhubaneswar): The urban conglomerates of Khurda, Jatni, Bhubaneswar and Cuttack have expanded rapidly

over the years. With a slew of development projects planned in and around the above towns, the propulation of the above conglomerates is expected to rise exponentially. Under the circumstances, it becomes imperative for setting up of Rapid Metro Rail connectivity for speedy and seamless travel for the city dwellers. This will further boost expansion and overall development of the region.

The long standing demand of the people of Odisha for a Rapid metro Rail connectivity may be taken up at the earliest.

**(xv) Need to upgrade Cancer Reserch Institute, Adyar in Tamil Nadu as a National Centre of Excellence**

SHRI C. RAJENDRAN (Chennai South): In my parliamentary Constituency of Chennai South, there is a Cancer Reserch Institute in Adyar, which was founded in 1954, as a voluntary charitable organization. This Institute is one of the oldest NGO-run cncer hospitals in the country. As a Cancer Referral Centre, this Institute has been providing exemplary service to the cancer patients in India. This Institute has been rate by the World Health Organization as the top-ranking Cancer Centre in the country.

with paucity of funds and virtually no assistance from the Centre, this Institute is not able to expand and serve more cancer patients. So far, the Centre has been providing meagre support to the Institute through the Tertiary Cancer Centre Scheme, under the national Programme for Prevention and Control of Cancer. For the last three decades, it is serving the public with the least resources. Presently, the Tamil nadu Government has been providing maintenance grants.

The Chairperson of the Institute has sent a proposal to the Union Ministry of Health and Family Welfare, for upgradation of this Centre as a National Centre, with a view to extend much better services to the cancer patients from all over the country. This proposal is pending with the Government of India. Our Hon'ble Chief Minister has also written a letter to the Hon'ble prime Minister of India in this regard.

considering the yeomen service being rendered by

this Institute for over three decades, this Institute should be upgraded to that of a Centre of Excellence and given a national status so that it becomes an autonomous National Cancer Research institute.

I request the Government to consider and upgrade this Institute so that it could be expanded and strengthened which would enable it to serve the public better.

**(xvi) need to use advanced technology for development of agriculture in the country**

SHRI M. VENUGOPALA REDDY (Narasaraopet): There is every sign that agricultural productivity and food production is on the decline. The call of the Prime Minister is to revive production and to improve the value chain thereafter.

Main reasons for slow development of agriculture are low public investment, productivity stagnation, soil deterioration, post harvest waste, low value addition, low technology application in rain fed areas and appropriation of value by market intermediaries at the cost of farmers.

Various committees have given their recommendations at the central and State levels to reverse the trend.

To usher in a second Green Revolution, we should recollect and learn what was the process that made the first Green Revolution possible.

Indian farming is the largest or the second largest in the world in terms of population dependency (650 million people live off the farms), its arable land and land under permanent crops 169 million ha, comparing well with China's 135 million ha. However, no development model is available for such a farming system.

There is a need to transfer the next level of technology using the bio science, space science, experience of countries such as Israel in water conservation and precision agriculture, biotechnology, etc., to the farmers and to establish market linkages.

I request the Central Government to make every effort for development of agriculture in the country.

**12.07 hrs.**

**OBSERVATION BY THE SPEAKER**

**Timely completion of financial business**

*[English]*

MADAM SPEAKER: Hon. Members, Please go back to your seats because I am starting a constitutional process. I will not start this process, unless you go back.

*...(Interruptions)*

*[Translation]*

MADAM SPEAKER: Now all of you go back to your seats.

*...(Interruptions)*

**12.07½ hrs.**

*At this stage, Shri Ganesh Singh and some other hon. Members went back to their seats.*

*[English]*

MADAM SPEAKER: Hon. Members would recall that the Business Advisory Committee at its sitting held on 22nd April, 2013, decided that the discussion and voting on Demands for Grants (Railways) for 2013-14 would be taken up on 23rd April, 2013. The committee also decided the dates of discussion on the Demands for Grants (General) and the Finance Bill, 2013. However, under the prevailing circumstances, the discussion could not take place as per schedule.

Hon. Members would appreciate that we have very limited time at our disposal for competing the financial business, besides the related Appropriation Bills and the Finance Bill, after being passed by the House, have to be transmitted to the Rajya Sabha in order to ensure timely completion of the financial business.

I held a meeting with the Members of the Business Advisory Committee yesterday. In the meeting, it was decided by the Leaders that the Demands for Grants (Railways) for 2013-14, Demands for Grants (General) for 2013-14, and the Finance Bill, 2013 may be passed without a discussion.

As per the decision arrived at the meeting, I would now proceed with the financial business.

...(Interruptions)

MADAM SPEAKER: Shrimati Sushma Swaraj.

...(Interruptions)

SHRI BASU DEB ACHARIA (Bankura): We do not agree...(Interruptions)

PROF. SAUGATA ROY (Dum Dum): Madam, I am on a point of Order...(Interruptions)

SHRI GURUDAS DASGUPTA (Ghatal): Madam, there has to be a discussion. It cannot be passed without a discussion. We do not agree with you on this...(Interruptions)

MADAM SPEAKER: I have asked the hon. Leader of the Opposition to speak.

[Translation]

SHRIMATI SUSHMA SWARAJ (Vidisha): Madam Speaker, second part of Budget Session commenced on 22nd April. Today is 30th April. The proceedings of the House have been hampered continuously. The members of ruling party say that the attitude of the opposition is irresponsible. The Prime Minister says that he has become a thing of mockery in the world due to our acts. The news-papers write that Parliamentary business in 15th Lok Sabha has been hampered the most. Madam Speaker, I, through you, would like to tell the world that the business of Parliament has mostly been hampered not because of the fact that Opposition is irresponsible but for the reason that the Government of 15th Lok Sabha is the most corrupt Government of this country since independence...(Interruptions). Madam Speaker, you are witness to it that before every session, a new scam of this Government is exposed, and the second scam breaks the record of the first scam, third scam breaks the record of the second scam...(Interruptions) seventy thousand crore rupees loss has been reported in CWG...(Interruptions) then one lakh seventy-six thousand crore rupees loss has occurred in 2G scam and there is of one lakh eighty six thousand crore rupees loot in coal block allocations...(Interruptions).

They want that we should not raise these issues...(Interruptions). They not only make scam they play different kinds of tricks to hush up those scams so as to save the Minister and Prime Minister who are involved in those scams...(Interruptions) PAC report on 2G got suppressed through uproar in the House. They got PAC report prepared on 2G contrary to the facts. CBI inquiry report on coal block scam was changed by the Minister by calling the persons to his room...(Interruptions) when we raise these issues, they try to shut our mouth by calling us irresponsible...(Interruptions). Madam Speaker, why does Ruling Party and Opposition exist in democracy?...(Interruptions) In democracy, Ruling Party is meant to rule and the Opposition is meant to keep a watch over it...(Interruptions) We are sitting here as people's watchman, watchman of people's interests. Are we stalling the Parliament for personal interest? Are we stalling the Parliament for getting quota-permit increased for our relatives?...(Interruptions) We are interrupting the proceedings of Parliament for national interest...(Interruptions)

[English]

MADAM SPEAKER: Alright. Thank you.

...(Interruptions)

[Translation]

SHRIMATI SUSHMA SWARAJ: Is the coal property of the Government? (Interruptions) Shamelessly, they looted the nation's assets and when an investigation was underway, the hon. Minister himself summoned officers of the Ministry of Coal and also of PMO and then said that he, I was correcting grammatical errors.

[English]

MADAM SPEAKER: Thank you. I have to proceed. Alright. Please, now I have to proceed.

...(Interruptions)

[Translation]

SHRIMATI SUSHMA SWARAJ: The minister of Parliamentary Affairs says, "We were going through the draft, We were not reading the final report." Madam Speaker,

the report of the hon. Supreme Court has just come and the hon. Court has said that the Government has breached their trust...*(Interruptions)*

*[English]*

MADAM SPEAKER: Alright. Now, I have to proceed. Okay. Thank You.

...*(Interruptions)*

*[Translation]*

SHRIMATI SUSHMA SWARAJ: The Supreme Court has said that this government shaken the foundation. After this incidence, the Government has no right to say in power for a minute...*(Interruptions)* but, since you called us yesterday in your chamber and said that if this Bill is not Passed, it would result in a financial crisis ...*(Interruptions)*. That's way I told you that we would let the Bill be passed. We do not want that any financial crisis occurs....*(Interruptions)* Therefore, we said that we will let the Bill be passed, we would neither block it nor participate in its passing...*(Interruptions)* Therefore, we have decided that we would stay a walk-out so as to let them pass the Bill. I want to tell you that we have given a go ahead for four items. These are - Demand for Grants (Railways) Demands for Grants (General), Appropriation bill and Finance Bill. We won't interrupt in passing of these four items. Though we will not participate in the voting, we will walk out. But no other business, after these four items, will be allowed.

I would further make it clear, that in view of Supreme Court's latest observations, there is no question of cooperating with the Government. Therefore, we walk out from the Home....*(Interruptions)*

*[English]*

MADAM SPEAKER: Shri Kamal Nathji, do you want to speak?

...*(Interruptions)*

*[Translation]*

SHRIMATI SUSHMA SAWRAJ: While opposing it, we walk-out from the House....*(Interruptions)*

**12.16 hrs.**

*Shrimati Sushma Swaraj and some other hon. Members then left the House.*

*[English]*

THE MINISTER OF URBAN DEVELOPMENT AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI KAMAL NATH): I want to draw your attention to the fact that yesterday the understanding in the BAC meeting held in your Chamber was this...*(Interruptions)* We are willing to discuss every issue on the floor of this House. We have nothing to hide. We have nothing to conceal. But the Opposition has not allowed the issue to come up before the House. I am very distressed when the Leader of the Opposition says that we are not allowing these issues to come to the House. Whichever issue it is, let them give a notice, Madam, You can fix the date and time. You can decide and we are willing to debate in this House. But they will want to only talk outside the House because they know that they cannot respond. They have no place to respond....*(Interruptions)*

PROF. SAUGATA ROY: Madam, I am on a point of order.

MADAM SPEAKER: What is the point fo order?

*[Translation]*

SHRI SHARAD YADAV (Madhepura): Madam Speaker, it can't be the case. You have allowed one Member to speak but did not give an opportunity to me to speak. I, too, want to say something. Please, also give me two minutes time....*(Interruptions)*

THE MINISTER OF RAILWAYS (SHRI PAWAN KUMAR BANSAL): Madam, expunge what she has said. It has become their habit that they never take part in discussions, say something and then walk out and do not let others to speak....*(Interruptions)*

MADAM SPEAKER: Sit down for a minute. First listen to his point of order.

...*(Interruptions)*

[English]

PROF. SAUGATA ROY: Madam, I am referring to Rule 218(1). I am not referring to any of the points that the Leader of the Opposition made before walking out on the scams etc. etc., whether you discuss it in the House is a matter to be taken up later. My point of order is with regard to the observations you made at the beginning. You referred to the decisions arrived at the All Party Leaders meeting and the BAC meeting on four points—Demands for Grants (Railways), Vote on Accounts, total Appropriation Bill and the Finance Bill....(Interruptions) Please take out the Book and hear me.

You said that this would be passed without discussion. Now I am reading Rules 218(1) and 208(1). Rule 208() says:

"The Speaker shall, in consultation with the Leader of the House, allot so many days as may be compatible with the public interests for the discussion and voting of demands for grants."

It is nowhere mentioned that you can do the voting without discussion. If you want, Madam, to suspend this Rule, then a Motion has to be moved so that without discussion you can pass. Again, please look at Rule 218(1), Rule 218(1) and (2) says:

"Subject to the provision of the Constitution, the procedure...

The debate on an Appropriation Bill shall be restricted to matters of public importance or administrative policy implied in the grants covered by the Bill which have not already been raised..."

So, there will be a debate on the Appropriation Bill.

As regards the Finance Bill, rule 219(1) says, "At any time after the introduction of the Bill, the Speaker may allot a day or days for the completion of all or any of the stages involved in the passage of the Bill". Now, the Finance Bill was originally slated for 6th of May.

I respect the decisions made at the leaders' meeting. but a decision made at the leaders' meeting cannot circumvent or rule over the Rules of Procedure in this

House. You cannot have voting without a discussion. Whether the discussion will be for one hour, two hours of five minutes is a matter that you can decide and the House can decide. But you cannot pass this financial business without discussion. Otherwise, the Government should have moved a motion for suspension of all these three rules.

Mr. Chidambaram, with regard to the Finance Bill, has moved for suspension of rule 80(i) so that he can go outside the competence of the Bill to introduce amendments. Nobody from the Government side moved any motion for suspension of the rules. Why is a rule there? Even after a decision of the very respected leader of the different parties, in which the leader of our party Sudip Bandyopadhyay was also present, we cannot circumvent this rule.

So, Madam, your observation that we have decided to pass the budget and appropriation Bill without a discussion is not consistent with the rules. So, I demand that whatever you want to do, you allot five minutes but allow the discussion and let us go through the whole gamut of procedure. On the four Ministries which were selected for discussion and voting, let discussion take place even for five minutes. For the Finance Bill, let the discussion take place. Otherwise, you have to suspend all these rules and then have it in the House.

Without discussion if you set a precedent like this for exigencies of today because the Government wants to have this financial business passed, it will be setting a bad precedent, and posterity will blame us for circumventing, overriding the rules of procedure established after a long struggle in this House.

Madam, I again insist that some debate, whatever you decide, must take place before the voting can take place. there is no provision of voting without discussion under the rules of procedure of the House.

MADAM SPEAKER: Now, we are already having a discussion.

SHRI GURUDAS DASGUPTA (Ghatal): Madam, please give me just two minutes.

MADAM SPEAKER: Is it a point of order or is it a part of the discussion?

SHRI GURUDAS DASGUPTA: please hear me for two minutes.

MADAM SPEAKER: Two minutes of what, under what?

SHRI GURUDAS DASGUPTA: Please hear me. You heard the Leader of Opposition. She cannot monopolize this!

MADAM SPEAKER: So, it is not a point of order. That is what you are saying.

SRI GURDAS DASGUPTA: No.

Madam, the Leader of Opposition has been permitted, I do not grudge that, but there are others also in the Opposition. Frankly speaking, disruption of the House is very unfortunate which is going on for a long time.

MADAM SPEAKER: Let me make it clear.

...(Interruptions)

SHRI GURUDAS DASGUPTA: Madam, please listen to me. You have heard her. You cannot deny me that right. I just want two minutes.

MADAM SPEAKEER: Let me clarify the position. You were there in the leaders' meeting as well.

SHRI GURUDAS DASGUPTA: It was never agreed that she will make a speech and we will not be allowed.

MADAM SPEAKER: Let me complete the sentence. What happened in the leaders' meeting was that those who are walking out will say a few words, not a long thing, as to why they are walking out and then they will walk out. This was what was decided.

...(Interruptions)

SHRI BASU DEB ACHARIA (Bankura): We will walk out. We should also be allowed.

MADAM SPEAKER: Alright. Then you speak, but be very brief.

SHRI GURUDAS DASGUPTA: My point is, we do not associate....(Interruptions)

SHRI PAWAN KUMAR BANSAL: Madam, what is listed is the financial business. We should not be taking up other matters like this.

MADAM SPEAKER: Sure. Just confine yourself to the financial business.

SHRI GURUDAS DASGUPTA: We do not associate with the points made by Shrimati Sushma Swaraj. but we never wanted any disruption. We Want discussion and parliamentary control over the spending of the Government. Unfortunately, The Government has become so insensitive and not committed to parliamentary democracy....(Interruptions) That forces us to disrupt the House. The example is the JPC report. JPC reoport is a caricature of the parliamentary system. For that, we are walking out....(Interruptions)

SHRI P.C. CHACKO (Thrissur): I Challenge it....(Interruptions)

SHRI GURUDAS DASGUPTA: Your are caricature....(Interruptions)

MADAM SPEAKER: No. What is happening here?

...(Interruptions)

MADAM SPEAKER: No, nothing will go on record. What is this happening?

...(Interruptions)\*

MADAM SPEAKER: Shri Gurudas Dasgupta Ji, you told me that after making the submission, you will walk out.

...(Interruptions)

SHRI GURUDAS DASGUPTA: After shri Acharia finishes, we will walk out....(Interruptions)

SHRI BASU DEB ACHARIA: We will walk out together.

MADAM SPEAKER: Okay

...(Interruptions)

[Translation]

MADAM SPEAKER: Sharad Yadav Ji, do you want to speak?

...(Interruptions)

SHRI SHARAD YADAV: Madam, I am very distressed today. We have seen such a condition of the country earlier. I would not have referred to scam, but our country's total budgetary allocation is Rs. 12 lakh crore. The Budget involving Rs. 5 lakh 50 thousand crore could have been better if money involved in any scam was added to it. The Government has nabbed CWG scamsters. But it is only a tip of ice-burg, the main element has not even been caught...(Interruptions) I want to say that country's condition is very bad, painful. Moreover, the House is not functioning. We are not able to express our views fully...(Interruptions) The way, Supreme Court's observation has come...(Interruptions) The court had asked CBI to report directly to it, but the Law Minister...(Interruptions) why did he see the report?...(Interruptions)

[English]

MADAM SPEAKER: Let us talk on the Budget proposals.

...(Interruptions)

MADAM SPEAKER: Nothing will go on record.

...(Interruptions)\*

MADAM SPEAKER: Nothing else will go on record.

(Interruptions)...\*

[Translation]

SHRI SHARAD YADAV: Madam speaker, what is he saying...(Interruptions)

(Interruptions)...\*

[English]

MADAM SPEAKER: What is happening? Nothig will go on record.

(Interruptions)...\*

MADAM SPEAKER: No. Nothing will go on record. Please sit down.

\*Not recorded.

(Interruptions)...\*

[Translation]

SHRI SHARAD YADAV: Madam Speaker, I wan to convey to the Government...(Interruptions) I never say anything against a Member. All of you are aware of my record. I have always been at the forefront in making sacrifice for the integrity and unity of the country ...(Interruptions) What I want to say is that people are sad, dismayed. The Government should come forward and reveal the people who are involved in the scams. Why the Court will take action? Your party should have first taken action against them and if they were found not guilty, they would have been acquitted...(Interruptions) I would also be stifled. It should be brought to the notice of the country that we will not allow the breach of trust with the country. First of all, it is your duty, not ours. We are restless. We simply talk here, the country is in your hands. whether it is a matter relating to China or any orthe matter. We know Finance Bill is to be passed. We don't want to put the country in trouble. Constitutional duty is to be fulfilled...(Interruptions)

MADAM SPEKAR: Alright. We have time limit. We have to guillotine it.

...(Interruptions)

SHRI SHARAD YADAV: As you have directed, I would not speak much, but I would simply like to urge the Government that the country is in trouble, save it. You can go anywhere but the country will always remain here. One has to rise for duty one day or the other. You don't discharge your duty. Every other day Supreme Court says this. The things were never so bad. Whether any correct and solid step has been taken with regard to scams.

With this, I conclude my speech. I am walking out with a heavy heart. There should be a debate on this subject.

12.31 hrs.

*Shri Sharad Yadav and some other hon. Members than left the House*

MADAM SPEAKER: Shri Basu Deb Acharia.

...(Interruptions)

SHRI BASU DEB ACHARIA (Bankura): Hon. Madam

Speaker, it is unfortunate that today we are passing the Finance Bill without any debate. We would never support it...(Interruptions)

MADAM SPEAKER: You please sit down. He is speaking.

...(Interruptions)

[English]

SHRI BASU DEB ACHARIA: This House is for debate and discussion...(Interruptions) Why debate and discussion is not taking place? Who is responsible for this? Why has there been continuous disruption in the House and who is responsible for that?...(Interruptions) The Government is responsible for this. It is the obduracy on the part of the Government which has resulted in all this. It is strange, Madam, when yesterday you had called a meeting where was the Government, why the Prime Minister did not call a meeting to end the logjam which is continuing for several days now? Who is responsible for this? the Government is solely responsible for the disruption in the House.

[Translation]

MADAM SPEAKER: You don't talk so long ....(Interruptions)

[English]

SHRI BASU DEB ACHARIA: Today, the Budget and the Finance Bill will be passed without any discussion. It is very unfortunate...(Interruptions)

MADAM SPEAKER: Thank you so much. Shri Mahtab has to speak now.

SHRI BASU DEB ACHARIA: What are the demands of the entire Opposition? Our demand is that the Law Minister must go. Our demand is that the JPC Chairman should be removed...(Interruptions)

MADAM SPEAKER: What has it go to do with the Budget?

SHRI BASU DEB ACHARIA: Why the Government is not agreeing to these genuine demands of the

Opposition? Had the Government acceded to these genuine demands of the Opposition, there would not have been any disruption in the House. So, the Government is solely responsible for this disruption. The Government does not want any debate and discussion in this House. On protest we are walking out.

MADAM SPEAKER: I am sorry about it.

SHRI BASU DEB ACHARIA: We are walking out as we do not want the Budget to be passed without any discussion.

12.34 hrs.

*At this stage, Shri Basu Deb Acharia, Shri Gurudas Dasgupta and some other hon. Members left the House.*

...(Interruptions)

SHRI BHARTRUHARI MAHTAB (Cuttack): Madam Speaker, my Party BJD is in full of remorse because the Finance Bill, Appropriation of different Demands and even the Railways Demand for Grants are not being discussed today. Yesterday, I was of the opinion that when there has been so short time available there is no point giving two to three minutes to each Party for discussion. But I am of the opinion, Madam, we never ever had been to the well to disrupt the House. Our Party has always been sticking to the rules. It was only on last Friday when we demonstrated outside and also inside the House and disrupted the proceeding as that was the day when Odisha was observing hartal because repeatedly the UPA Government has been neglecting the State of Odisha. The Government has been repeatedly neglecting Odisha by not giving a Special Category Status to the State. In this Budget, thought there has been some indication that Finance Minister will be reviewing the Special Category Status, nothing has come out in that respect.

I would request the whole country that there is need to develop under-developed parts of this country be it Bihar, be it West Bengal, be it Jharkhand and be it Odisha. those areas need special attention and there is a need to review the distribution of the finance that is being collected by the Union Government. There is very little time to speak and there is very little time to discuss.



MADAM SPEAKER: Please do not make long speeches. Other Members will not have time to speak. Yesterday, you were party to the decision when it was taken. You take some decision there and you change it here.

SHRI BHARTRUHARI MAHTAB: In 2013, we are repeating a situation of 1999 when the Government was going out, we had no discussion on the budget. Again in 2004, the Finance Bill was passed in the din. In 1999, the Government was on its way out but here is a unique situation where it is being forced that the House should not discuss it.

Therefore, the Biju Janata Dal is walking out in protest.

**12.36 hrs.**

*At this stage, Shri Bhartruhari Mahtab and some other hon. Members left the house.*

*...(Interruptions)*

MADAM SPEAKER: We are doing financial business under very difficult circumstances. Please cooperate. I am very sorry that you have to go out.

*...(Interruptions)*

MADAM SPEAKER: Nothing would go on record.

*...(Interruptions)\**

MADAM SPEAKER: Dr. Thambidurai, you should not take more than two minutes. The Guillotine time is fixed for 1.30 p.m.

DR. M. THAMBIDURAI (Karur): Madam, Today is a peculiar situation which we are facing in Parliament. As far as the Finance Bill and the Budget are concerned, I have one observation. The Budget is a very important thing, it is a constitutional thing and we are passing it. We have no objection to that and we are not going to disrupt that. But at the same time, we want to make it very clear that this Budget which has been presented by

the hon. Finance Minister is not helping the poor people.

As far as Tamil Nadu is concerned, the State is facing a lot of financial crisis. Our hon. Chief Minister came and represented to the Prime Minister. She had given so many memorands seeking special financial assistance for our State. We had so many cyclones and other things. but being the Finance Minister, he has not kept any special provision for that. In spite of all this, he is encroaching upon the rights of the State Governments. He is bringing the Finance Bill which is going to affect the rights of the State. That is what we are opposing. Even for direct transfer of funds, he is doing it in his own way. the State Governments are going to implement the schemes but the Central Government is going to transfer cash directly to the beneficairy. We could not understand that. We are having an objection to that. Our hon. Chief Minister had written many letters protesting this.

The Budget has not given any financial assistance to our State which is affected by so many calamities. I have raised the issue of 2G many a time but the Government has not taken any serious action. That report is not satisfactory. There are so many scams. This Government is unfit to rule this country.

Therefore, we do not want to be a party to passing of the Budget and the Finance Bill. So, in protest, the AIADMK is walking out.

**12.39 hrs.**

*At this stage, Dr. M. Thambidurai and some other hon. Members left the House.*

*...(Interruptions)*

MADAM SPEAKER: Prof. Saugata Roy had raised a point of order. I have gone through all the rules and also what has happened in the past and I may mention that under particular circumstances, this House has passed the financial business without discussion in the past also.

*...(Interruptions)*

MADAM SPEAKER: Please Listen to me. I have not completed. Please sit down. I am still speaking. It immensely pains me that circumstances are such that

we have to dispense with discussion and we have to pass these four items. The time fixed for Guillotine is 1.30 p.m. and this was fixed in the Leaders' meeting yesterday.

...(Interruptions)

MADAM SPEAKER: Please sit down. Let me complete first. What is this habit? I have not competed. So, I have taken the point that you have made and very briefly I may allow few Members to speak so that this necessity of discussing this is not dispensed with completely. Please do keep in mind that at 1.30 p.m. the Guillotine has to take place and members are requested not to make long speeches and I will just allow a very few people only if they have valid points and they are not going to repeat the points.

SHRI T.R. BAALU (Sriperumbudur): A very strange situation prevails in this august House. Those who agreed in the Business Advisory Committee have not acted accordingly in this House. Whatever was discussed there has not been upheld here.

But as far as DMK party is concerned, we are a party to the Budget; we are also party to the Finance Bill. We have got every responsibility to pass the Bill. We do not want to be a hindrance to this passing of the Finance Bill. But at the same time we are bound to strongly protest as far as what has happened in the draft report of the JPC. Consequent to that, 15 out of 30 hon. Members of that Committee, have given a letter to the hon. Speaker requesting that the hon. Chairman of the JPC should be removed forthwith so that whatever undoing has been committed by him could be removed. Only on this issue, we are walking out and we are not following anybody in this matter. This is what I want to put on record that we are not following anybody. We are walking out on our own...(Interruptions)

12.43 hrs.

*At this stage, Shri T.R. Baalu and some other hon. Member left the House.*

MADAM SPEAKER: It is like this that first we have to pass the Railway Budget and after passing we may have discussion.

...(Interruptions)

SHRI NAMA NAGESWARA RAO (Khammam):  
Madam, I want to speak for a minutes...(Interruptions)

[Translation]

MADAM SPEAKER: Are you walking out? why do you want to speak for two more minutes.

SHRI NAMA NAGESWARA RAO (Khammam):  
Madam, we are always ready for discussion in the House. But the manner in which the hon. Minister was saying that the Opposition is not ready for discussion and they don't give any notice etc. for it. We have given many notices in this session. We have given many notices on farmers' issues and on the Budget. We have given notices for discussion on coalgate and many other issues. If today, the House is not running properly, the whole responsibility is that of the Government. The whole session in the House was wasted on the issue of 2-G spectrum. The Government agreed in the last. Had this been done earlier, the whole session would have worked properly. Today also, it is the responsibility of the Government...(Interruptions)

[English]

MADAM SPEAKER: Nothing will go on record.

...(Interruptions)\*

12.45 hrs.

*Shri Nama Nageswara Rao and some other Hon. Members then left the house.*

12.45 hrs.

DEMANDS FOR GRANTS (RAILWAYS), 2013-14

[English]

MADAM SPEAKER: We now take up item no. 17 - Voting on the Demands for Grants (Railways).

Motion Moved:

"That the respective sums not exceeding the amount shown in the fourth column of the Order Paper be

granted to the President of India, Out of the Consolidated Fund of India, to complete the Sums Necessary to defray the charges that will come in course of payment during the year ending the 31st day of march, 2014, in respect of the Heads of

Demands entered in the second column thereof against Demand Nos. 1 to 16".

Hon. Members, I am treating all the Cut Motions to the Demands for Grants (Railways) which have been circulated as moved.

*Demands for Grants (Railways) for 2013-14 submitted to the Vote of Lok Sabha*

No. of Demand	Name of Demand	Amount of Demand for Grants Voted by of the House (Rs.)
1.	Railway Board	211,67,50,000
2.	Miscellaneous Expenditure (General)	749,07,50,000
3.	General Superintendence and Services on Railways	4933,69,26,000
4.	Repairs and Maintenance of Permanent Way and Work	7897,20,23,000
5.	Repair and Maintenance of Motive Power	3664,20,77,000
6.	Repairs and maintenance of Carriages and Wagons	8527,69,67,000'
7.	Repairs and Maintenance of Plant and Equipment	4541,70,17,000
8.	Operating expenses-Rolling Stock and Equipment	7073,31,88,000
9.	Operating Expenses - Traffic	12333,05,44,00
10.	Operating Expenses - Fuel	22061,74,69,000
11.	Sfaff Welfare and Amenities	4013,90,58,000
12.	Miscellaneous Working Expenses	4074,17,30,000
13.	Provident Fund Pension and Other Retirement Benefits	18855,39,38,000
14.	Appropriation to Funds	35551,50,00,000
15.	Dividend to General Revenues, Repayment of loans taken from General revenues and Amortization of Over-Capitalization	6244,91,17,000
16.	Assets-Acquisition, Construction of Replacement	
	Revenue	50,00,00,000
	Other Expenditure	
	Capital	77537,63,15,000
	Railway Funds	12543,53,75,000
	Railway Safety Fund	1666,41,67,000
	<b>Total</b>	<b>232531,84,11,000</b>

## CUT MOTIONS

## (Demands for Grants - Railways)

## TOKEN

DR. BHOLA SINGH (Nawada): I beg to Move:

That the Demand under the Head Railway Board (Pages 01.01.1.01.02.01) be reduced by Rs. 100.

Need to extend Mahabodhi Express Train Form Gaya upto Nawada Warisaliganj. (1)

Need to run Howrah-Delhi Janta Express via Nawada and Gaya. (2)

Need to run an intercity train between Gaya and Jasideeh (Deoghar) via Nawada. (3)

Need to upgrade Nawada and Warisaliganj railway stations as model station. (4)

Need to extend express trains running on Rajgir - Tilaiya railway section upto Nawada Warisaliganj. (5)

Need to make Tilaiya railway station a junction. (6)

Need to change the name of Barauni halt as Barauni Gaon. (7)

Need to reserve a separate coach for handicapped and senior citizens. (8)

Need to upgrade Begusarai station as model station. (9)

Need to provide reservation quota from Begusarai in trains to Pune, Hyderabad, Bangalore, Chennai and other important cities. (10)

Need to introduce EMU or intercity trains from Begusarai to Patna, Darbhanga, Muzaffarpur. (11)

Need to provide stoppage to 13331/13332 Intercity Express at Barahiya station. (12)

Need to provide stoppage to 12053/12054 Howrah-Patna Jan Shatabdi Express at Barahiya Railway station. (13)

Need to start a Jan Shatabdi Express from Patna to Howrah. (14)

Need to Construct cemented rake point at Begusarai, Saharasa, Warisaliganj and Gaya railway stations. (15)

Need for modernization of Gadhupura railway station under Samastipur railway division. (16)

Need to provide stoppage to Amrapali, Avadh-Assam, Ballia-Sealdah Express trains at Bachwada railway station in Samastipur railway division. (17)

Need to run a passenger train from Bachwada Railway Station before ten in the morning. (18)

Need to run a DMU train on Samastipur-Khagaria railway line with stoppage at Bachwada railway station. (19)

Need to provide stoppage to 12423-24 (Guwahati Rajdhani) and 15227-28 (Yashwantpur Express) trains at Begusarai railway station. (20)

Need to provide stoppage to train no. 15635-36 Dwarka Express, 15715-16 Garib Nawaz Express, 15631-32 Guwahati-Bikaner Express at Begusarai railway station. (21)

Need to run a DMU train from Gaya to Jhajha under Hajipur zone. (22)

Need to make Tilaiya a Railway Division. (23)

Need to expedite construction of Munger-Khagaria rail cum road bridge. (24)

Need to provide 'A' category model station facilities to Bachwada station under Hajipur zone of north eastern railways. (25)

Need for modernization of Shaikhpura sub-station under Danapur division of eastern central railway. (26)

Need to provide "A" grade model station facilities at Begusaral station under Hajipur zone of eastern central railway. (27)

- Need to provide "A" grade model station facilities to Nawada railway station in Danapur railway division of eastern central railway. (28)
- Need for modernization of Hisua railway station in Danapur division of eastern central railway. (29)
- Need to expedite the construction work of Barauni-Hasanpur railway line. (30)
- Need to make Nawada a model railway station. (31)
- Need to upgrade Pavapuri halt as a station. (32)
- Need to provide 50 percent, concession in rail fares in all classes to the senior citizens. (33)
- Need to provide Bharat Darshan facility free of cost to senior citizens once in year. (34)
- Need to run two express trains from Nawada station. (35)
- Need to start DEMU and MEMU trains from Patna to Jainagar/Darbhanga. (36)
- Need to start trains from Patna to Delhi, Howrah, Mumbai and Pune. (37)
- Need to start additional superfast trains from Patna to Mumbai and Bangalore. (38)
- Need to run 12315/12316 Ananya Express daily with additional 2 AC and 3 AC coaches. (39)
- Need to run Patna-Cochin Express four days a week making it a superfast express. (40)
- Need to run Patna-Puri Express four days a week. (41)
- Need to modernize Garhpura railway station under Samastipur division in north-east railway. (42)
- Need to modernize Salona station under Samastipur division of north-eastern railway. (43)
- Need to provide a new halt at Manpaur under Danapur division of eastern central railway. (44)
- That the Demand under the Head Staff Welfare and Amenities (Pages 11.01.1-11.03.1) be reduced by Rs. 100.
- Need to construct a railway medical college at 2000 acre land of Barauni-Gadahara yard in Hajipur zone. (45)
- That the Demand under the Head Assets-Acquisition construction and replacement (Pages 16.01.1-16.04.3) be reduced by Rs. 100.
- Need for doubling and electrification of Gaya-Nawada railway line. (46)
- Need to lay proposed railway line from Nawadih Kawakol to Giridih. (47)
- Need to construct passenger shed at Bachwada railway station. (48)
- Need for doubling of Gaya-Kiul railway line under Hazipur zone (49)
- Need for electrification of Gaya-Kiul railway line under Danapur railway station. (50)
- Need to construct railway over bridge at 47th Dhala Lakhon in Begusarai in Hajipur zone of north east central railway. (51)
- Need to construct over-bridge on west side of Barauni railway junction in Hajipur zone of eastern central railway. (52)
- Need for electrification of Barauni-Guwahati railway line. (53)
- SHRI BHISMA SHANKAR ALIAS KUSHAL TIWARI (Sant Kabir Nagar): 1 beg to move:
- That the demand under the Head Railway Board (Pages 01.01.1-01.02.1) be reduced by Rs. 100.
- Need to increase reservation quota in trains originating from Muzaffarpur, Hajipur and Sonapur. (54)
- Need to deploy gangmen at unmanned level crossing, particularly in Bihar. (55)

SHRI RAM SUNDAR DAS (Hajipur): I beg to move:

That the Demand under the Head Railway Board (Pages 01.0.1-01.02.1) be reduced by Rs. 100.

Need to provide AC 1st class passes free of cost to the spouses of Members of Parliament while traveling alone. (56)

Need to set up refrigerated container plant under Kisan Vision Project at Hajipur and Sonepur Railway Station. (57)

Need to set up a state of the art Loco Pilot Training Centre, Railway Track Training Centre or Multi-Department Training centre in Hajipur District of Bihar. (58)

Need to introduce a new Shatabdi/Rajdhani Express between Muzaffarpur-new Delhi via Hajipur-Sonepur. (59)

Need to set up Coach Factory, Loco Factory and diesel Multiple Unit Factory in Hajipur and Sonepur of Bihar. (60)

Need to extend Durgam Express running between New Delhi - Lucknow upto Barauni via Hajipur, Bihar. (61)

Need to increase 1st AC, 2nd AC and 3rd AC coaches in all the trains, passing through Hajipur Railway Station. (62)

SHRI BHISMA SHANKAR ALIAS KUSHAL TIWARI (SANT KABIR NAGAR): I beg to move:

That the Demand under the Head Railway Board (Pages 01.01.1-01.02.1) be reduced by Rs. 100.

Need to upgrade Khalilabad, Magahar and Chureb Railway Station in Uttar Pradesh as Model Station. (63)

Need to construct flyover at Gate No. 178, c 179 and 180 near Khalilabad Railway Station, Uttar Pradesh. (64)

Need to construct an underpass near Magahar Railway Station, Distt. Sant Kabir Nagar, Uttar Pradesh. (65)

Need to provide stoppage to Train Nos. 12541/12542, 15211/15212, 15005/15006 and 12587/12588 at Khalilabad Railway Station, Uttar Pradesh. (66)

Need to set up a state of the art Loco Pilot Training Centre, Railway Track Training Centre or Multi-Department Training Centre in Sant Kabir Nagar/Gorakhpur District of Uttar Pradesh. (67)

Need to introduce a new Shatabdi/Rajdhani Express between Gorakhpur and New Delhi. (68)

Need to introduce a new Jan Shatabdi Express between Barauni New Delhi via Gorakhpur/Khalilabad. (69)

Need to set up a refrigerated container plant under Kisan Vision Project at Khalilabad and Magahar Railway Station, Uttar Pradesh. (70)

Need to set up Coach Factory, Loco Factory and Diesel Multiple Unit Factory at Khalilabad and Magahar Railway Station, Distt. Sant Kabir Nagar, Uttar Pradesh. (71)

Need to extend Durgam Express running between New Delhi - Lucknow upto Gorakhpur, Uttar Pradesh. (72)

Need to increase 1st AC, 2nd AC and 3rd AC coaches in train No. 12557/12558. (73)

SHRI P. KARUNAKARAN (Kasargod): I beg to move:

That the Demand under the Head Railway Board (Pages 01.01.1-01.02.1) be reduced by Rs. 100.

Need to lay new rail lines between Kanhangad- Panathur-Kaniyoor. (74)

Need to run more passenger trains from Kannur-Mangalore. (75)

Need to form a special railway zone namely 'Penninsula Zone' in Kerala. (76)

Need to introduce a tourist train from Kanyakumari to Goa via Karnataka. (77)

Need to introduce a new train from Trivandrum to Mangalore. (78)

Need to allocate funds for Kanhangad-Panathur Railway line. (79)

Need to increase the frequency of Rajdhani Express and Samparak Kranti trains from Nizamuddin to Trivandrum. (80)

SHRI BISHNU PADA RAY (Andaman & Nicobar Islands): I beg to move:

That the Demand under the Head Railway Board (Pages 01.01.1-01.02.1) be reduced by Rs. 100.

Need to expedite the survey work for laying of Port-Blair-Diglipur rail line under Socially Desirable Rail connectivity proposal, as announced in Rail Budget 2010-11. (81)

SHRI RAM SUNDAR DAS (Hajipur): I beg to move:

That the Demand under the Head Staff Welfare and Amenities (Pages 11.01.1-11.03.1) be reduced by Rs. 100.

Need to set up a Railway Hospital on the surplus and land of Railway in Hajipur. (82)

SHRI BHISMA SHANKAR ALIAS KUSHAL TIWARI (Sant Kabir Nagar): I beg to move:

That the Demand under the Head Railway Board (Pages 11.01.1-11.03.1) be reduced by Rs. 100

Need to set up a Railway Hospital on the surplus land of Railways in Khalilabad/Magahar. (83)

SHRI RAM SUNDAR DAS (Hajipur): I beg to move:

That the Demand under the Head Miscellaneous Working Expenses (Pages 12.01.1-12.03.1) be reduced by Rs. 100.

Need to provide pantry car facility in all the express and superfast trains running between New Delhi and Hajipur. (84)

Need to deploy at least one security personnel in each coach in all the train. (85)

SHRI BHISMA SHANKAR ALIAS KUSHAL TIWARI (Sant Kabir Nagar): I beg to move"

Need to provide pantry car facility in Satyagrah Express running between Delhi and Raxaul. (86)

SHRI RAM SUNDAR DAS (Hajipur): I beg to move:

That the Demand under the head Assets-Acquisition, Construction and Replacement (Pages 16.04.1-16.04.1) be reduced by Rs. 100.

Need for electrification of Lucknow - Barauni route via Hajipur. (87)

Need for doubling of rail line between Gorakhpur and Barauni via Hajipur-Sonepur. (88)

Need to construct more platforms at Hajipur Railway Station, Bihar. (89)

SHRI BHISMA SHANKAR ALIAS KUSHAL TIWARI (Sant Kabir Nagar): I beg move:

That the Demand under the head Assets-Acquisition, Construction and Replacement (pages 16.01.1-16.04.1) be reduced by Rs. 100.

Need to construct foot over bridge at Magahar Railway Station, Distt Sant Kabir Nagar, Uttar pradesh. (90)

Need for doubling of line between Gorakhpur and Barauni via Narkatia ganj Jn., Bettiah and Bapudham Motihari. (91)

Need to construct more platforms at Khalilabad and Magahar Railway Stations, Distt. Sant Kabir Nagar, Uttar pradesh. (92)

SHRI P. KARUNAKARAN (Kasargod): I beg to move:

That the Demand under the Head Assets-Acquisition, Construction and Replacement (pages 16.01.1-16.04.1) be reduced by Rs. 100.

Need to upgrade Kannur and Kasargod stations as model stations. (93)

Need to allocate sufficient funds for electrification of Shornoor Mangalore Railway Route. (94)

SHRI RAJU SHETTI (Hatkanangle): I beg to move:

That the Demand under the Head Railway Board (pages 01.01.1-01.02.01) be reduced by Rs. 100.

Need to take effective steps to prevent theft of scrap iron at railway station under Central Railway Zone. (95)

Need to formulate and implement a scheme to connect all the tourist places of Maharashtra with railway network. (96)

Need to provide special wagons for transportation of vegetables and fruits in Maharashtra particularly in Hatkanangale Parliamentary Constituency. (97)

Need to make preferential allotment of refreshment centre and book stalls at all the railway station of the country to poor educated unemployed youth. (98)

Need to start a new passenger train between Kolhapur and Kirloskarwadi. (99)

Need to provide stoppage to all the trains passing through Jaysingpur railway station at Jaysingpur. (100)

Need to first AC coaches in Sahyadri Express(from C.S.T.M. to C.S.M.T. Kolhapur). (101)

Need to increase reservation quota of seats/berths in the trains bound for Kolhapur. (102)

Need to run Pune-Delhi express train from Kolhapur. (103)

Need to construct Yatri Niwas at all the railway stations of Hatkanangale Parliamentary Constituency. (104)

That the Demand under the Head Miscellaneous Expenditure (General) (Pages 02.01.1-02.02.1) be reduced by Rs. 100.

Need to allocate more funds and ensure completion of survey for laying of new railway lines in western Maharashtra. (105)

Need to carry out survey for laying of new railway lines in backward areas of Maharashtra State. (106)

Need to conduct survey for laying new railway line between Kolhapur and Vaibhavwadi. (107)

That the Demand under the Head Miscellaneous Expenditure (General) (Pages 02.01.1-02.02.1) be reduced by Rs. 100.

Need to maintain cleanliness in long distance trains. (108)

Need to carry out repair and maintenance work of railway stations in Hatkanangale Parliamentary Constituency of Maharashtra. (109)

That the Demand under the Head Staff Welfare and Amenities (Pages 11.01.1-11.03.1) be reduced by Rs. 100.

Need to carry out maintenance and repair of railway colonies under the Central Railways. (110)

Need to run Kolhapur-Nagpur Express via Kurduwadi, Latur Road, Purna, Akola daily. (111)

Need to provide residential accommodation to all the railway employees of Pune Division under central railway zone. (112)

That the Demand under the Head Miscellaneous Working Expenditure (Pages 12.01.1-12.03.1) be reduced by Rs. 100.

Need to install CCTV cameras in trains for ensuring adequate security to passengers. (113)

Need to improve catering services provided by Railways. (114)

Need to take effective steps to prevent the growing incidents of rail accidents. (115)



That the Demand under the Head Assets-Acquisition, Construction and Replacement (Pages 16.01.1-16.01.1) be reduced by Rs.100.

Need to carry out electrification of all railway divisions in Maharashtra. (116)

Need to construct foot over-bridges at all the railway crossing facing heavy traffic jam in Hatkanangale Parliamentary Constituency. (117)

Need to provide more benches for the convenience of passengers at all the railway stations of Hatkanangale Parliamentary Constituency. (118)

Need to provide adequate parking facilities at all the railway stations in Hatkanangale Parliamentary Constituency. (119)

Need to construct sheds at all the railway Stations between Kolhapur and Miraj Junction. (120)

Need to convert old booking office into a rest house at Jaysingpur railway station. (121)

Need to construct a shed and a new ceiling of the existing shed at platform No.2 of Kolhapur railway station. (122)

Need to construct a new shed near booking office at jaysingpur railway station. (123)

Need to provide medical facilities at all the railway stations of hatkanangale Parliamentary Constituency. (124)

Need to provide food plaza or canteen at every platform at Sangli and Kolhapur railway stations. (125)

Need to construct road over-bridge at Palus in Tupari tehsil on Kard-Kundal rail route in Sangli district. (126)

Need to construct road over-bridges at Atigray, Hatkanangale, Jaysingpur and Miraj on Kolhapur-Miraj rail route. (127)

Need for doubling of Kolhapur-Sangli-Pune railway line. (128)

Need to construct rail over-bridges and culverts at all the stations falling under Hatkanangale Parliamentary Constituency without any delay. (129)

Need to expedite a electrification work on Kolhapur-Pune railway route. (130)

Need to provide a new railway crossing near Lakshmi Industry in Hatkanangale on Kolhapur-Miraj Railway route. (131)

Need to Provide more wagons for transportation of onion in Maharashtra particularly in Nasik, Pune, Ahmed Nagar and Solapur districts as per demand. (132)

Need to provide a bank with ATM facilities at all railway stations of Hatkanangale Parliamentary Constituency. (133)

Need to modernize all the railway stations of Maharashtra, particularly those in Hatkanangale Parliamentary Constituency. (134)

Need to modernize plants and equipments under all the divisions in Maharashtra. (135)

Need to improve sanitation facilities at all the railway stations in Maharashtra, particularly in Hatkanangale Parliamentary Constituency. (136)

Need to under take renovation and upgradation work of railway station buildings at district headquarters in Maharashtra. (137)

Need to make jaysingpur railway station an Adarsh station. (138)

Need to ensure completion of laying of new railway lines in Maharashtra in time. (139)

SHRI HARIBHAU JAWALE (Raver): I beg to move:

That the Demand under the Head Railway Board (Pages 01.01.1-01.02.1) be reduced by Rs. 100.

Need to provide stoppage to train No. 12135/12136 at Nandura railway station. (140)

Need to provide stoppage to train No. 12859/12860 at Malkapur station. (141)

Need to provide stoppage to train No. 12149/12150 at Raver station. (142)

Need to start a new train between Bhusaval and Mumbai. (143)

Need to start a new Rajdhani train between Mumbai (CSTM) and New Delhi via Manmad (MMR), Bhusaval, Bhopal. (144)

Need to start passenger train between Shegaon and Pandharpur. (145)

Need to attach two sleeper, one 3 AC coach to train No. 11039/11040 from Bhusaval station. (146)

Need to start a new train between Dadar and Bhopal. (147)

Need to release ten sleeper, eight 3AC and four 2 AC berths out of Emergency Quota in train Nos. 12627/28, 12780/79, 12715/16, 12859/60 from Bhusaval. (148)

Need to start a new express between Bhusaval and Pune via Daund. (149)

Need to extend train No. 12109/12110 up to Bhusaval station. (150)

Need to run train No. 12171/12172 (LTT-Haridwar Express) on daily basis. (151)

Need to start a new train between Sainagar Shirdi and New Delhi. (152)

Need to start a train between Bhopal and Bangalore via Bhusaval. (153)

Need to extend train No. 12101/12102 upto Bhusaval. (154)

Need to extend train No. 17639/17640 (Akola-Kachiguda Express) up to Bhusaval station. (155)

Need to evolve a transport system of providing berths to wait listed passengers. (156)

Need to sanction emergency quota of four sleeper and four 3AC seats in all trains from Bhusaval station. (157)

Need to ensure punctuality of trains (158)

Need to provide berths to all tatkal ticket holders. (159)

Need to extend Pachora-Jamner railway line up to Bodwad. (160)

Need to attach six sleeper, two 2AC, three 3AC and one general coach to train No. 12111/12112 from Bhusaval Station. (161)

Need to maintain service road leading to station in Bhusaval division. (162)

Need for improvement in online passenger reservation system. (163)

Need to start tourist trains from Delhi to Kanyakumari, Pandharpur, Tirupati and Vaishno Devi. (164)

That the Demand under the Head Repairs and Maintenance of permanent way and works (Pages 01.01.1-01.03.1) be reduced by Rs. 100.

Need to improve sanitation at Bhusaval, Malkapur, Varangaon, Bodwad, Nandura, Savda and Raver railway stations. (165)

Need to improve drainage system at Bhusaval, Malkapur and Nandura railway stations. (166)

That the Demand under the Head Operating Expenses-Traffic (Pages 09.01.1-09.03.1) be reduced by Rs. 100.

Need to formation of ticket checking squad for all trains. (167)

That the Demand under the Head Staff Welfare and Amenities (Pages 11.01.1-11.03.1) be reduced by Rs. 100.

Need to provide accommodation facilities to railway staff at Bhusaval. (168)

- Need to renovate railway colonies at Bhusaval. (169)
- Need to supply solar power to Bhusaval railway colonies. (170)
- Need to open a higher educational college at Bhusaval. (171)
- Need to upgrade railway hospital, Bhusaval as multi-specialty hospital. (172)
- Need to provide potable water in staff quarters at Bhusaval, Savda, Raver, Mlakapur and Nandura. (173)
- Need to construct new staff quarters for all employees at Bhusaval, Malkapur, Nandura, Savda and Raver railway stations. (174)
- That the Demand under the Head Miscellaneous Working Expenses (Pages 12.01.1-12.03.1) be reduced by Rs. 100.
- Need to put Bhusaval and Malkapur railway station under close circuit surveillance. (175)
- That the Demand under the Head Assets-Acquisition, Construction and Replacement (Pages 16.01.1-16.04.3) be reduced by Rs. 100.
- Need to construct new ticket booking office at Savda, Nimbhara, Bodwad and Nandura railway stations. (176)
- Need to provide gents and ladies toilets on both ends of platforms at Bhusaval, Malkapur, Raver and Nandura railway Stations. (177)
- Need to renovate all railway bridges in Bhusaval division. (178)
- Need to provide sheds for extended platforms at Bhusaval, Malkapur, Nandura and Raver railway stations. (179)
- Need to construct goods shed at Bodwad railway station. (180)
- Need to construct foot-over bridge at Biswan bridge railway station. (181)
- Need to construct road over bridge at Nandura railway station. (182)
- Need to construct new railway bridge on Tapi river near Bhusaval. (183)
- Need to provide computerized reservation facility at Savda railway station. (184)
- Need to provide better passenger amenities at Bhusaval, Malkapur, Nandura, Bodwad, Raver and Savda railway stations. (185)
- Need to convert Pachora-Jamner narrow gauge line into broad gauge line. (186)
- Need to construct two platforms at Bhusaval railway station. (187)
- Need to construct new foot-over bridge at Bhusaval railway station. (188)
- Need to improve sanitation at Bhusaval, Malkapur, Nandura, Varangaon and Bodwad railway stations. (189)
- Need for tree plantation on vacant railway land in Bhusaval division. (190)
- Need to replace all Grider bridges in Bhusaval division. (191)
- Need to replace all outdated road under bridges in Bhusaval division. (192)
- Need to provide potable water on Savda, Nimbhora, Raver, Waghoda, Duskheda, Nanduru, Malkapu and Bodwad railway stations. (193)
- Need to establish a coach manufacturing factory at Bhusaval. (194)
- Need to establish Rail Neer water bottling plant at Bhusaval. (195)
- Need to establish engine manufacturing plant at Bhusaval. (196)
- Need to construct cricket stadium at Bhusaval. (197)

- Need to establish indoor sports academy at Bhusaval. (198)
- Need to construct a holiday home at Bhusaval. (199)
- Need to establish a medical college at Bhusaval. (200)
- SHRI ASHOK KUMAR RAWAT (Misrikh): I beg to move:
- That the Demand under the Head Railway Board (Pages 01.01.1-01.02.1) be reduced by Rs. 100.
- Need to increase the number of railway coaches in trains on Kanpur-Bilhour-Kannauj-Farrukhabad railway line. (201)
- Need to increase the number of railway coaches in trains on Kanpur-Bilhour-Kannauj-Farrukhabad railway line. (202)
- Need to construct an over bridge on railway crossing situated on National Highway Number 91 passing alongside Kanpur-Bilhour-Kannauj-Farrukhabad railway line. (203)
- Need to construct an over bridge on railway crossing in Sandila in view of heavy traffic. (204)
- Need to construct an overbridge on railway crossing in Bilhour. (205)
- Need to open railway crossing No. 97 in Kichauna block. (206)
- Need to start a new Shatabdi Express train on the New Delhi-Ghaziabad-Bareilly-Hardoi-Lucknow route. (207)
- Need to run a train from Delhi to Neemsar. (208)
- Need to develop Balamau, Hardoi, Sitapur, Neemsar and Sandila railway stations as model railway stations. (209)
- Need to appoint Chowkidars at all unmaanned railway level crossings under Mishrikh Parliamentary constituency of Uttar Pradesh. (210)
- Need to establish a cold container factory under Kisan Vision Project to ensure better future for farmers in Hardoi and Sitapur in Uttar Pradesh State. (211)
- Need to operate Lucknow-Hardoi level crossing which has been approved. (212)
- Need to construct Sitapur-Lucknow broad gauge railway line. (213)
- Need to restart Abida Express train between Kanpur-Delhi via Balamau-Neemsar and Shahjahanpur. (214)
- Need to halt train number 507/5038 at Araul Makanpur Station. (215)
- Need to provide sheds at Mallawa and Madhoganj railway station platforms under Mishrikh Parliamentary Constituency of Uttar Pradesh. (216)
- Need to halt Kalindari Express (1472314724) and Pawan Express (15037-15038) at Arawal-Makanpur Railway Station under Mishrikh Parliamentary Constituency of Uttar Pradesh. (217)
- Need to open railway crossing No. 43 which is 3 k.m. from Shicrajpur Railway Station under Mishrikh Parliamentary Constituency of Uttar Pradesh. (218)
- Need to halt Abida Express at Neemsar railway station. (219)
- Need to provide halt to Jammu Tawi Express at Mallawa Railway Station. (220)
- Need to increase number of coaches in Sitapur-Balamau passenger train (221)
- Need to establish railway coach factory, Locomotive factory and diesel multiple unit factory in Hardoi and Sitapur districts of Uttar Pradesh. (222)
- Need to reduce the freight charges on slat and other essential commodities. (223)
- Need to extend the Delhi-Kanpur Shatabdi Express upto Lucknow. (224)

Need to run Abida Express via Balamau, Neemsar and Sitapur. (225)	Need to connect Mishrikh with Delhi by an express trains. (241)
Need to provide halt to Gwalior-Chhapra Express at Bilhaur. (226)	Need to halt express trains in all the major railway stations of Uttar Pradesh. (242)
Need to start a new Kanpur-Varanasi Jan Shatabdi Express. (227)	Need to reduce the freight charges of coal and salt. (243)
Need to start a new Jan Shatabdi Express from Lucknow to Delhi via Bareilly (228)	Need to achieve the target for the purchase of wagons during the current year. (244)
Need to start a new Jan Shatabdi Express from Kanpur to Agra via Jhansi and Gwalior. (229)	Need to modernize railway workshops of the country. (245)
Need to increase reservation quota in trains originating from Sitapur Hardoi and Kanpur. (230)	Need to achieve operating targets by various railway zones during the current financial year. (246)
Need to increase number of platforms at Sitapur, Hardoi and Kanpur stations. (231)	Need to ensure speedy transportation of perishable fruits and vegetables at cheaper rates. (247)
Need to establish railway spare parts manufacturing units in Sitapur, Hardoi and Kanpur. (232)	Need to establish Railway Capital Fund to replace old railway lines, bridges and signal systems. (248)
Need to fill posts rendered vacant due to retirement, especially in group 'C' and 'D' categories. (233)	Need to allocate funds to check delay in implementation of railway projects. (249)
Need to start a new superfast train between Lucknow and Delhi. (234)	Need to fill the backlog of vacant posts reserved for the Scheduled Castes, the Scheduled Tribes and the Other Backward Classes in railway. (250)
Need to appoint gangmen in proportion to the railway tracks in different railway zones in the country. (235)	Need to reconstitute the Railway Board. (251)
Need to provide adequate security and communication facility to gangmen. (236)	Need to reduce the non-plan expenditure of the Railway. (252)
Need to deploy railway employees at unnamed railway gates during the night. (237)	Need to consider the commercial aspects along with development during laying of new railway lines. (253)
Need to establish railway coach factory in Mishrikh Parliamentary Constituency of Uttar Pradesh. (238)	Need to increase the procurement of electric locomotives. (254)
Need to connect the Naimisharanya pilgrimage centre under Mishrikh Parliamentary Constituency with a pilgrimage train. (239)	Need to appoint physicians in long-distance express and mail trains. (255)
Need to connect the Naimisharanya pilgrimage centre under Mishrikh Parliamentary Constituency with Delhi by an express train. (240)	Need to issue concessional monthly season ticket for persons living below poverty line. (256)
	Need to issue licences to railway hawkers. (257)

Need to provide railway land on lease to the poor.

(258)

Need to roll back the hike in the passenger fare and freight charges.

(259)

Need to put a ban on import of coaches and wagons to save coach and wagon manufacturing units of the country.

(260)

That the Demand under the Head Miscellaneous Expenditure (General) (Pages 02.01.1-02.02.1) be reduced to Rs. 100.

Need to complete the survey of railway lines in Uttar Pradesh.

(261)

That the Demand under the Head Repairs and maintenance of permanent way and works (Pages 04.01.1-04.03.1) be reduced by Rs. 100.

Need to provide adequate drinking water facility at railway stations under Mishrikh Parliamentary Constituency of Uttar Pradesh.

(262)

That the Demand under the Head Repairs and maintenance of Motive Power (Pages 05.01.1-05.03.1) be reduced by Rs. 100.

Need to establish a workshop in Uttar Pradesh for maintenance of railway locomotives.

(263)

That the Demand under the Head Repairs and Maintenance of Carriages and Wagons (Pages 06.01.1-06.03.1) be reduced by Rs. 100.

Need to establish a workshop for repairing of wagons in Mishrikh Parliamentary Constituency of Uttar Pradesh.

(264)

That the Demand under the Head Staff Welfare and Amenities (Pages 11.01.1-11.03.1) be reduced by Rs. 100.

Need to establish a hospital on railway land near Balamau Junction of Hardoi district.

(265)

Need to establish a Railway Hospital in the Mishrikh Parliamentary Constituency of Uttar Pradesh.

(266)

Need to establish a railway hospital well-equipped for kidney transplant, heart surgery and treatment and cure of cancer in Mishrikh Parliamentary Constituency of Uttar Pradesh.

(267)

Need for repair and maintenance of the railway colonies in various railway divisions of Uttar Pradesh.

(268)

Need to establish a 50-bed railway hospital in Mishrikh Parliamentary Constituency of Uttar Pradesh.

(269)

Need to provide adequate housing facility to the railway employees especially the gangmen.

(270)

That the Demand under the Head Miscellaneous Working Expenses (Pages 12.01.1-12.031) be reduced to Rs. 100.

Need to check the alleged irregularities in catering services at various railway stations of Uttar Pradesh.

(271)

Need to ensure safety of railway goods at all the railway stations of the country.

(272)

Need to improve the sanitation facility at all the railway stations under Mishrikh Parliamentary Constituency of Uttar Pradesh.

(273)

Need to take effective steps to ensure safety and security of passengers in trains

(274)

That the Demand under the Head Assetes-Acquisition, Construction and Replacement (Pages 16.01.1-16.04.1) be reduced to Rs. 100.

Need to beautify and provide the facilities of drinking water, toiletm retitring room etc. at Neemsar, Mishirikh, Chamberpur, Shivrajpur, Bilhaur and Arawal Railway Stations, under Mishrikh Parliamentary Constituency of Uttar Pradesh.

(275)

*Need to expedite conversion of Sitapur-Lucknow railway line in to broad gauge.*

(276)

Need to construct railway bridge on Bihaur to kakwan rail route. (277)

Need to construct railway bridge at Beniganj route in Sandilla. (278)

Need to beautification of Mishrikh railway station. (279)

Need for doubling of the Kanpur-Orai-Jhansi railway route. (280)

Need for gauge conversion of Lucknow-Sitapur-Mailani-Pilibhit-Bareilly railway route. (281)

Need to electrify the Kanpur-Orai-Jhansi railway route. (282)

Need to lay new railway line between Sitapur and Nanpara. (283)

Need to lay new railway line between Balamau and Kannauj. (284)

Need to provide more passenger facilities at all the railway stations under Mishrikh Parliamentary Constituency. (285)

Need to modernize all the stations under Mishrikh Parliamentary Constituency of Uttar Pradesh. (286)

Need to improve the catering and bedding facility in trains. (287)

Need to construct pucca roads under the railway bridges. (288)

Need to deploy chowkidars at all the unmanned railway crossings in Mishrikh Parliamentary Constituency of Uttar Pradesh. (289)

Need to provide sheds on platforms at railway stations under Mishrikh Parliamentary Constituency of Uttar Pradesh. (290)

SHRI PRAVEEN SINGH ARON (Bareilly): I beg to move:-

That the Demand under the Head Railway Board (Pages 01.01.1-01.02.1) be reduced to Rs. 100.

Need to run Lok Many Tilak train (No. 14313/14314) from Bareilly Junction to Bombay twice a week. (291)

Need to run a new train from Bareilly Junction to Agra. (292)

Need to start a new train from Bareilly to Chennai.(293)

Need to run an electronic train from Allahabad to Jammu Tawi. (294)

Need to run Pushpak Express (No. 12533/12534) from Bareilly Junction. (295)

Need to extend Hazrat Nizamuddin-Indore Intercity Express (No. 12416/12415) upto Bareilly. (296)

SHRI HARI MANJHI (Gaya): I beg to move:

That the Demand under the Head Railway Board (Pages 01.01.1-01.02.1) be reduced to Rs. 100.

Need to run the Parasnath Express (train No. 12941) daily. (297)

Need to run Dhanbad-Howard double-decker train upto Gaya. (298)

Need to run a new train from Gaya to Bangalore. (299)

Need to run Gaya-Chennai Egmore Weekly Express Train No.12389 daily. (300)

Need to provide stoppage to train No. 12259 and train No. 12273 Durgam Express at Gaya Station. (301)

Need to provide stoppage to Sampar-Kranti Express at Gaya Station. (302)

Need to provide emergency quota in train No. 12301 Howrah Rajdhani and train No. 12313 Sealdah Rajdhani from Gaya. (303)

SHRI RADHA MOHAN SINGH (Purvi Champaran): I beg to move:

That the Demand under the Head Railway Board (Pages 01.01.1-01.02.1) be reduced by Rs. 100.

Need to develop Chakiya railway station of Muzaffarpur-Narkatiya Ganj Railway Division as a model station. (304)

Need to run a Rajdhani Express from Delhi via Gorakhpur-Bapudham-Motihari-Muzaffarpur. (305)

Need to add additional AC-II and AC-I bodies in train No. 12558 Sampark Kranti Express. (306)

Need to run a superfast train to Delhi via Muzaffarpur-Bapudham-Motihari-Betia-Gorakhpur. (307)

SHRI PRAVEEN SINGH ARON (Bareilly): I beg to move:

That the Demand under the Head Assets-Aquisition, Construction and Replacement (Pages 16.01.1-16.04.1) be reduced by Rs. 100.

Need to allocate appropriate funds for gauge conversions from Bareilly Junction upto Badayun. (308)

SHRI HARI MANJHI (Gaya): I beg to move:

That the Demand under the Head Assets-Aquisition, Construction and Replacement (Pages 16.01.1-16.04.1) be reduced by Rs. 100.

Need to construct an overbridge near Rasalpur in the Gaya-Dhanbad Railway Division. (309)

Need to construct an overbridge near Bandhua in Gaya-Dhanbad Railway Division. (310)

Need to doubling of the Gaya-Kiul railway line. (311)

Need to construct an overbridge near eastern cabin of Tankupa station on Gaya to Kiul railway line. (312)

Need to run Gaya-Kamakhya Express (Train No. 15619) daily. (313)

Need to construct a railway overbridge near Paharpur station in Gaya-Kiul Railway Division. (314)

Need to construct a railway overbridge at Loko near Gaya railway station. (315)

Need to expedite the work on Gaya-Chatra railway line. (316)

SHRI RADHA MOHAN SINGH (Purvi Champaran): I beg to move:

That the Demand under the Head Assets-Aquisition, Construction and Replacement (Pages 16.01.1-16.04.1) be reduced by Rs. 100.

Need to construct a railway overbridge at Peepra of Muzaffarpur-Narkatiyaganj, Railway Division. (317)

Need to expansion of the godown at Bapudham Motihari railway station. (318)

SHRI MAKHAN SINGH SOLANKI (Khargone): I beg to move:

That the Demand under the Head Assets-Aquisition, Construction and Replacement (Pages 16.01.1-16.04.1) be reduced by Rs. 100.

Need to lay a new railway line between Khandwa-Khargone-Badwani-Dhar. (319)

Need to lay a new railway line between Indore-Badwani-Manmad. (320)

Need to lay a new railway line between Kota-Udaipur-Dhar. (321)

SHRI SURENDRA SINGH NAGAR (Gautam Budh Nagar): I beg to move:

That the Demand under the Head Railway Board (Pages 01.01.1-01.02.1) be reduced by Rs. 100.

Need to allocate more fund for ongoing survey of various railway sections in Uttar Pradesh. (322)

Need to modernize plants, equipments and railway stations in all railway divisions of Uttar Pradesh. (323)

Need to provide proper security and communication facilities for gangmen commuting for duty, particularly during night hours, in rural areas. (324)



- Need to set up rail coach factory in Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (325)
- Need to construct over bridges at all the railway crossings with heavy traffic in Uttar Pradesh. (326)
- Need to provide passenger amenities at all the railway stations Uttar Pradesh. (327)
- Need to strengthen the public announcement system at all the important railway stations of Uttar Pradesh. (328)
- Need to provide wagons according to the demand for transporting foodgrains in Uttar Pradesh. (329)
- Need to run more superfast trains in Uttar Pradesh. (330)
- Need to reduce freight charges on salt and other essential commodities. (331)
- Need to construct pilgrim homes at major railway stations of Uttar Pradesh. (332)
- Need to construct separate retiring rooms for passengers and tourists at important railway stations of Uttar Pradesh. (333)
- Need to open a new railway zone in Uttar Pradesh. (334)
- Need for smooth functioning of P.C.O. installed at platforms of railway stations under various railway zones of Uttar Pradesh. (335)
- Need to deploy an additional desk for enquiry at major railway stations of Uttar Pradesh. (336)
- Need to early completion of railway projects in the State of Uttar Pradesh. (337)
- Need to deploy gateman at unmanned railway crossing falling under various railway zones in the State of Uttar Pradesh, particularly Gautam Budh Nagar Parliamentary Constituency. (338)
- Need to proper maintenance of all the railway stations of Uttar Pradesh. (339)
- Need to issue licences to railway hawkers all over the country. (340)
- Need to develop district headquarters railway stations of Uttar Pradesh as model stations. (341)
- Need to run EMU trains on time under various railway zones in the States of Uttar Pradesh. (342)
- Need to reduce passenger fare and freight charges. (343)
- Need to ensure adequate availability of coaches and engines in the State of Uttar Pradesh. (344)
- Need to avoid undue delay in providing rake loading facility at stations under various zones in the State of Uttar Pradesh. (345)
- Need to introduce additional passenger trains under various zones in the State of Uttar Pradesh. (346)
- Need to provide adequate compensation to the persons of Dadri and other villages of Gautam Budh Nagar Parliamentary Constituency whose land has been acquired for construction of railway corridor from Delhi to Mumbai. (347)
- Need to upgradation and renovation of Gulavathi railway station in Bulandshahar of Uttar Pradesh State. (348)
- Need to provide halt of Sangam Express at Gulavathi railway station in Bulandshahar of Uttar Pradesh State. (349)
- Need to set up more railway reservation centres in Noida and Greater Noida under Gautam Budh Nagar district of Uttar Pradesh State. (350)
- Need to upgrade Chola railway station situated at Delhi-Howrah railway line and rechristening it as Chola-Bulandshahar. (351)
- Need to provide halt of all express trains including Shatabdi Express at Dadri railway Station under Gautam Budh Nagar district of Uttar Pradesh. (352)
- Need to provide halt of important express trains at Chola railway station. (353)

Need to provide halt of all express trains including Shatabdi Express at Dankaur railway station under Gautam Budh Nagar district of Uttar Pradesh. (354)

Need to provide halt of all the Express trains at Khurja junction under Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh State. (355)

Need to restore railway reservation facility in Brahmaputra Mail (14055/14056) and Kalindi Express?(14723/14724) from Khurja junction under Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh State.(356)

Need to run more EMU trains from Delhi to Aligarh. (357)

Need to formulate schemes for connection all tourist places of Uttar Pradesh with railway network. (358)

Need to run a train on the lines of "Places of Wheels" in Uttar Pradesh State. (359)

Need to check delay in running of trains in the country. (360)

Need to modernize all railway stations coming under Gautam Budh Nagar Constituency of Uttar Pradesh. (361)

Need to provide emergency medical facility to passengers at stations of various railway zones of Uttar Pradesh. (362)

That the Demand under the Head Miscellaneous Expenditure (General) Pages 02.01.1-02.02.1) be reduced by Rs. 100.

Need to expedite pending survey work of railway lines in the State of Uttar Pradesh. (363)

Need to conduct survey for laying of new railway lines in backward areas of Uttar Pradesh. (364)

That the Demands under the Head Repairs and Maintenance of Permanent Way and Works (Pages 04.01.1-04.03.1) be reduced by Rs. 100.

Need to repair and maintain railway stations under Gautam Budh Nagar Parliamentary Constituency in the State of Uttar Pradesh. (365)

Need to providing cover shed at railway platforms under Gautam Budh Nagar Parliamentary Constituency Of Uttar Pradesh. (366)

Need to add more space to the second class rest rooms at railway stations under railway divisions of Uttar Pradesh. (367)

That the Demands under the Head Repairs and Maintenance of Motive Power (Pages 05.01.1-05.03.1) be reduced by Rs. 100.

Need to establish a workshop for maintenance of rail engines in Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (368)

That the Demands under the Head Repairs and Maintenance of Carriages and Wagons (Pages 06.01.1-06.03.1) be reduced by Rs. 100.

Need to establish a workshop for repair of goods wagon in Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (369)

That the Demands under the Head Staff Welfare and Amenities (Pages 11.01.1-11.03.1) be reduced by Rs. 100.

Need to allot land for construction of school buildings for children of railway employees in Uttar Pradesh. (370)

Need to establish a fully-equipped railway hospital for kidney transplant, heart surgery, diagnosis and treatment of cancer etc. in Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (371)

Need to take up repair and maintenance of railway colonies under various railway zones in Uttar Pradesh. (372)

Need to provide adequate education facilities for children of employees of various railway zones in Uttar Pradesh. (373)

Need to provide accommodation to railway employees of various railway zones in Uttar Pradesh. (374)

Need to provide medical facilities for staff and officers at stations of various railway zones of Uttar Pradesh.(375)

Need to set up a 50-bed railway hospital in Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh.

(376)

That the Demands under the Head Miscellaneous Working Expenses (Pages 12.01.1-12.03.1) be reduced by Rs. 100.

Need to deploy RPF personnel in ladies coaches in EMU trains running between Delhi and Aligarh.

(377)

Need to take effective steps for ensuring safety of passengers in trains.

(378)

Need to prevent alleged irregularities in catering services at stations in various railway zones in the State of Uttar Pradesh.

(379)

Need to deploy more RPF personnel for safety of railway assets.

(380)

That the Demands under the Head Assets-Acquisition, Construction and Replacement (Pages 16.01.1-16.04.3) be reduced by Rs. 100.

Need to carry out electrification of important railway stations of Uttar Pradesh.

(381)

Need to beautification of all the railway stations falling under Gautam Budh Nagar Parliamentary Constituency in the State of Uttar Pradesh.

(382)

Need to provide covered parking and other amenities at district headquarters railway stations in the State of Uttar Pradesh.

(383)

Need to renovate and upgrade the buildings of district headquarters railway stations in the State of Uttar Pradesh.

(384)

Need to provide banking facilities at important railway stations of Uttar Pradesh.

(385)

Need to provide computerized reservation facility at all the railway stations in the State of Uttar Pradesh.

(386)

Need to resolve the problem of water logging at railway stations in the State of Uttar Pradesh.

(387)

Need to increase passenger amenities at railway stations in the State of Uttar Pradesh.

(388)

Need to doubling of railway lines on the important railway sections in the State of Uttar Pradesh.

(389)

Need to resolve the problem of frequent traffic jams at stations under various railway zones in the State of Uttar Pradesh due to lack of adequate power supply.

(390)

Need to provide adequate parking facilities at railway stations under various railway zones in the State of Uttar Pradesh.

(391)

Need to repair approach roads to stations under various railway zones in the State of Uttar Pradesh without delay.

(392)

Need to timely construction of rail over bridges/under bridges in Uttar Pradesh.

(393)

Need to timely completion of the work of laying new line in Uttar Pradesh.

(394)

Need to timely completion of doubling of railway lines in Uttar Pradesh.

(395)

Need to lay new railway lines and take up doubling and electrification of railway lines of Uttar Pradesh.

(396)

Need to expansion of platform shed at railway stations under various railway zones of Uttar Pradesh.

(397)

Need to computerize reservation, signal and ticketing system at all important railway stations of Uttar Pradesh.

(398)

Need to deploying watchman at all railway level crossing of Uttar Pradesh.

(399)

Need to provide better passenger amenities at all railway stations under Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh.

(400)

Need to convert all narrow gauge lines in to broad gauge in Uttar Pradesh.

(401)

Need to ensure adequate arrangements for potable water, food courts and cleanliness at all railway stations of Uttar Pradesh. (402)

SHRI RAKESH SINGH (Jabalpur): I beg to move:

That the Demand under the Head Railway Board (Pages 01.01.1-01.02.1) be reduced by Rs. 100.

Need to introduce a new train between Jabalpur and Kolkata. (403)

Need to introduce a new train between Jabalpur and Amritsar (404)

Need to introduce a new trains from Jabalpur to Bihar and Uttar Pradesh. (405)

Need to introduce a new train between Jabalpur and Haridwar. (406)

Need to develop eco-tourism in Jabalpur and near by areas. (407)

Need to develop Jabalpur and its suburban railway stations like Sihora, Bargi, Gosalpur, Bheraghat etc. (408)

Need to introduce a new train between Jablapur and Bhuj (Kutch). (409)

Need to upgrade Madan Mahal station as a modal railway station. (410)

Need develop Bhitoni (Sahpura) railway station. (411)

SHRI SUDERSHAN BHAGAT (Lohardaga): I beg to move:

That the Demand under the Head Railway Board (Pages 01.01.1-01.02.1) be reduced by Rs. 100.

Need to run New Delhi-Ranchi Rajdhani Express. (412)

Need to start rail services between Lohargaga and Deoghar. (413)

Need to extend Ganga Satluj Express (13307-13308) upto Ranchi. (414)

That the Demand under the Head Staff Welfare and Amenities (Pages 11.01.1-11.03.1) be reduced by Rs. 100.

Need to open a railway hospital at Lohardaga. (415)

That the Demand under the Head Miscellaneous Working Expenses (Pages 12.01.1-12.03.1) be reduced by Rs. 100.

Need to improve the catering services at Lohardaga and Ranchi railway station. (416)

SHRI RAKESH SINGH (Jabalpur): I beg to move:

That the Demand under the Head Miscellaneous Working Expenses (Pages 12.01.1-12.03.1) be reduced by Rs. 100.

Need to install fire alarms in trains. (417)

That the Demand under the Head Assets-Acquisition, Construction and Replacement (Pages 16.01.1-16.04.1) be reduced by Rs. 100.

Need for early completion of Jabalpur-Gondiya and broad gauge project. (418)

Need for early completion of the electrification of Itarsi-Allahabad line. (419)

Need to provide more paaddenger amenities at Panagar and Adhartal stations. (420)

SHRI SUDARSHAN BHAGAT (Lohardaga): I beg to move:

That the Demand under the Head Assets-Acquisition, Construction and Replacement (Pages 16.01.1-16.04.1) be reduced by Rs. 100.

Need to improve basic facilities at Lohardaga railway station. (421)

Need to start construction work of laying of railway line linking Gumla district with rail services. (422)

Need to increase reservation counters at Gumla railway station. (423)

Need for laying of railway line between Lohardaga and Jhadsugada via Gumla, Konkuris. (424)

Need for laying railway line between Lohardaga and Korba via Gumla, Jaspur. (425)

Need for early completion of laying of railway line between Lohardaga and Tori. (426)

Need for doubling of Ranchi-Lohardaga railway line without further delay. (427)

SHRIMATI JAYSHREEBEN PATEL (Mahesana): I beg to move:

That the Demand under the Head Railway Board (Pages 01.01.1-01.02.1) be reduced by Rs. 100.

Need to expedite high-speed rail project and introduce bullet train between Ahmedabad-Mumbai. (428)

Need to introduce MEMU train from Ambliasan, Mehsana upto Virangaam. (429)

Need to introduce new train between Palanpur and Surat/ Mumbai via Mehsana. (430)

Need to introduce new trains between Patan and Surat/ Mumbai via Mehsana. (431)

Need to run a new train between Dwarka and Dibrugarh. (432)

Need to increase frequency of trains running from Ahmedabad. (433)

Need to convert all unmanned railway crossings into manned one. (434)

Need to implement the recommendations of the High Level Safety Review Committee headed by Dr. Anil Kakodkar and the Sam Pitroda Committee Report on modernization of Indian Railways. (435)

That the Demand under the Head Staff Welfare and Amenities (Pages 11.01.1-1.03.1) be reduced by Rs. 100.

Need to set up a Railway medical college at Ahmedabad. (436)

That the Demand under the Head Miscellaneous Working Expenses (Pages 12.01.1-12.03.1) be reduced by Rs. 100.

Need to ensure safety and security of women in long distance trains. (437)

Need to provide better catering facilities in trains. (438)

That the Demand under the Head Railway Board (Pages 01.01.1-01.02.1) be reduced by Rs. 100.

Need for self-propelled accident relief trains having speed of 106/200 Km. per hour. (439)

Need for identification and reconstruction of distressed railway bridges. (440)

Need to provide portable fire extinguishers. (441)

Need to make provision of 30% reservation to women in Railway Protection Force. (442)

Need to extend Automated Ticket Vending Machine (ATVM), Coin Operated Ticket Vending Machine (COTVM) and Jansadharan Ticket Book Scheme (JTBS) facilities in Gujarat. (443)

Need to provide Rail bus services from Ahmedabad to Kallol, Kadi, Kalosan and Bechraji. (444)

Need to introduce Vivekananda Express from Jammu to Kanyakumari in commemoration of 150th Golden Jubilee of Vivekananda. (445)

Need to reduce the increased freight charges. (446)

Need to provide train facilities up to sea ports in Gujarat considering its national importance. (447)

Need to start rail factory project in Ahmedabad. (448)

Need to fill the vacant posts in the Ministry of Railways. (449)

Need to make provision of employment in Railways for youth under the Skill Development Programme. (450)

Need to setting up a Railway Training Institute at Ahmedabad, Gujarat. (451)

Need to expedite high-speed rail project between Ahmedabad-Mumbai. (452)

Need to introduce MEMU train from Ambliasan, Mehsana upto Virangaam. (453)

Need to introduce new train between Palanpur and Surat/ Mumbai via Mehsana. (454)

Need to introduce new trains between Patan and Surat/ Mumbai via Mehsana. (455)

Need to run a new train between Dwarka and Dibugarh. (456)

Need to increase frequency of trains running from Ahmedabad. (457)

Need to introduce bullet train between Ahmedabad and Mumbai. (458)

Need to convert all unmanned railway crossings into manned one. (459)

Need to implement the recommendations of the High Level Safety Review Committee headed by DR. Anil Kakodkar and the Sam Pitroda Committee Report on modernization of Indian Railways. (460)

That the Demand under the Head Miscellaneous Expenditure (General) (Pages 02.01.1-02.02.1) be reduced by Rs. 100.

Need to provide more employment opportunities to physically handicapped persons in Railways. (461)

Need to grow grass fodder on vacant railway land.(462)

That the Demand under the Head General Superintendence services on Railways (Pages 03.01.1-03.03.1) be reduced by Rs. 100.

Need to provide model signaling equipments in Ahmedabad, Gujarat under PPP. (463)

That the Demand under the Head Staff Welfare and Amenities (Pages 11.01.1-11.03.1) be reduced by Rs. 100.

Need to set up a Railway medical college at Ahmedabad. (464)

That the Demand under the Head Miscellaneous Working Expenses (Pages 12.01.1-12.03.1) be reduced by Rs. 100.

Need to ensure safety and security of women in ling distance trains. (465)

Need to provide better catering facilities in trains. (466)

That the Demand under the Head Assets-Acquisition, Construction and Replacement (Pages 16.01.1-16.04.1) be reduced by Rs. 100.

Need to ensure better sanitation, bedding and catering facilities at stations and in trains. (467)

Need to provide facility of escalators and lifts at Ahmedabad, Surat, Rajkot and Baroda Railway Stations. (468)

Need to provide integrated train enquiry services under 139 free of cost. (469)

Need to provide facility of Executive Lounge at Ahmedabad Station. (470)

Need to construct foot-over bridge at Mehsana Malgodown Bazar-Paanch Limdi School side. (471)

Need to complete the target of 800 kilometer gauge conversion. (472)

Need to achieve targeted progress in electrification work. (473)

SHRI BHAUSAHEB RAJARAM WAKCHAURE (Shirdi): I beg to move:

That the Demand under the Head Railway Board (Pages 01.01.1-01.02.1) be reduced by Rs. 100.

- Need to formulate a concrete plan to connect all tourist places of Maharashtra with rail network. (474)
- Need to to run a train on the lines of "Place on Wheels" in Maharashtra. (475)
- Need to provide fifty percent discount on train fares for Shirdi Saibaba devotees as provided to pilgrims visiting Sathya Saibaba for attending certain ceremonies held at Puttaparty. (476)
- Need to provide fifty percent concession in train fares for senior citizens. (477)
- Need to provide railway tickets free of cost to press reporters along with an attendant. (478)
- Need to provide stoppage of Pune-Nagpur Garib Rath (12113) and Pune-Gorakhpur Express (11037) at Kopergaon. (479)
- Need to provide stoppage of all express trains all major stations in the State of Maharashtra. (480)
- Need to provide wagons as per demand for carriage of foodgrains in the State of Maharashtra. (481)
- Need to run more high speed trains in the State of Maharashtra. (482)
- Need to increase number of bogies in EMU trains as per the demand in the State of Maharashtra. (483)
- Need to construct tirth Yatri niwas at railway stations situated in the vicinity of important pilgrimages and cities in the State of Maharashtra. (484)
- Need to establish a new railway zone in the State of Maharashtra. (485)
- Need to ensure proper maintenance of computers and to depute an additional enquiry clerk at important railway stations in the State of Maharashtra. (486)
- Need to early implementation of pending rail projects in Maharashtra. (487)
- Need to sanction the proposals submitted by the State Government for laying of new rail lines in the State of Maharashtra. (488)
- Need to provide establish a well-equipped railway hospital for kidney transplation, heart surgery and diagnosis and special treatment of cancer in Shirdi. (489)
- Need to make arrangement for proper manning of the railway crossings under various railway zones in the State of Maharashtra. (490)
- Need to make proper arrangement for heavy traffic management on certain sections in the State of Maharashtra. (491)
- Need to ensure proper maintenance of all the railway stations in the State of Maharashtra. (492)
- Need to run EMU trains on time under various railway zones of the State of Maharashtra. (493)
- Need to solve the problem of water logging at railway stations under the State of Maharashtra. (494)
- Need to provide more coaches and engines to various railway zones in the State of Maharashtra. (495)
- Need to provide adequate parking facilities at all the railway stations under various railway zones in the State of Maharashtra. (496)
- Need to expedite the work of providing full rake loading facility at stations falling under various railway zones of Maharashtra. (497)
- Need to early repair of access roads to stations without delay under various railway zones in the State of Maharashtra. (498)
- Need to run extra passenger trains under various railway zones in the State of Maharashtra. (499)
- Need to provide facility to travel in general coaches of Karnataka Express to the passengers from Belapur. (500)
- Need to run Kolhapur-Dhanbad weekly train via Pune-Manmad-Khandwa-Itarsi. (501)

Need to allow Monthly Season Ticket facility between Belapur and Daund. (502)	Need to provide stoppage of all the trains at Belapur. (518)
Need to run Bangalore-Ahmedabad weekly train thrice a week. (503)	Need to upgrade Nagarsul station as model railway station. (519)
Need to run Sai Nagar-Tirupati train via Solapur-Daund bi-weekly. (504)	Need to connect world famous Sai Baba Shirdi Dham from Delhi by introducing a superfast train at the earliest. (520)
Need to run Sholapur-Sai Nagar-Jaipur weekly holiday express via Bhopal. (505)	Need to modernize plants and equipments in all the railway divisions of Maharashtra. (521)
Need to run a separate Sai Nagar-Pune-Mumbai fast passenger train. (506)	Need to increase reservation quota in all the trains to Shirdi. (522)
Need to extend Pune-Manmad passenger train up to Kalyan or Igatpuri. (507)	Need to construct more platforms at Kopergaon stations. (523)
Need to provide stoppage of Kolhapur-Dhanbad weekly express train at Sai Nagar. (508)	Need to set up a railway spare part manufacturing unit at Shirdi. (524)
Need to run a special pilgrimage train to Vishwatmak Jangali Maharaj Ashram, Shirdi. (509)	Need to run a special package tour by airconditioned train from Delhi to Shirdi. (525)
Need to introduce a new train on Shirdi-Ahmadnagar-Ajmer-Jodhpur route. (510)	Need to appoint Gangmen in proportion to rail routes in various railway zones of Maharashtra. (526)
Need to increase availability of berths in all categories for Kopergaon/Manmad in all the superfast trains. (511)	Need to deploy Gangmen at unmanned railway crossings in Maharashtra, especially during the night. (527)
Need to provide stoppage of all the express trains at Kopergaon. (512)	Need to set up a railway coach factory in Shirdi city of the State of Maharashtra. (528)
Need to upgrade Kopergaon railway station as model station. (513)	Need to set up a workshop in Shirdi city of the State of Maharashtra for the maintenance of railway engines. (529)
Need to attach additional coaches in Deogiri Express and Pune-Mukhar Express. (514)	Need for renovation and modernization of rail workshops in the State of Maharashtra. (530)
Need to attach three tier coaches in Daund-Manmad-Mumbai train. (515)	That the Demand under the Head Miscellaneous Expenditure (Genral) (Pages 02.01.1-02.02.1) be reduced by Rs. 100.
Need to provide 18 coaches instead of 7 in Shirdi-Mumbai fast train. (516)	Need to allocate funds for conducting survey for different railway lines in Maharashtra. (531)
Need to extend Pune-Manmad (1601) train upto Kalyan. (517)	



Need to expedite completion of the pending survey works of the railway lines in the State of Maharashtra. (532)

Need to conduct a comprehensive survey to lay down new railway lines between various places in the State of Maharashtra. (533)

That the Demand under the Head Repairs and maintenance of permanent Way and Work (Pages 04.01.1-04.031) be reduced by Rs. 100.

Need for expansion of second class rest rooms at all the railway stations in the State of Maharashtra. (534)

Need to provide adequate drinking water facility at railway stations, particularly in Shirdi Parliamentary Constituency in the State of Maharashtra. (535)

That the Demand under the Head Staff welfare and Amenities (Pages 11.01-1-11.03.1) be reduced by Rs. 100.

Need to allocate land for the construction of school buildings in the State of Maharashtra. (536)

Need to repair and maintenance of the railway colonies of railway divisions under the State of Maharashtra. (537)

Need to provide adequate educational facilities to the children of the employees of various railway zones in the State of Maharashtra. (538)

Need to provide accommodation to all the employees at railway stations of various railway zones of the State of Maharashtra. (539)

Need to provide emergency medical facilities to the passengers at stations of various railway zones of the State of Maharashtra. (540)

Need to expand medical facilities for the staff and officers of the stations of the various railway zones of the State of Maharashtra. (541)

That the Demand under the Head Miscellaneous Working Expenses (Pages 12.01.1-12.03.1) be reduced by Rs. 100.

Need to check alleged irregularities in catering services at all the stations of the various railway zones of the State of Maharashtra. (542)

That the Demand under the Head Assets-Acquisition, Construction And Replacement (Pages 16.1.1-16.04.1) be reduced by Rs. 100.

Need for timely completion of construction of railway over bridges/under bridges in Maharashtra. (543)

Need for timely completion of the work of laying of new lines in Maharashtra. (544)

Need for timely completion of the doubling of railway lines in Maharashtra. (545)

Need to 25 BCN length for a high level platform at Kopergaon. (546)

Need to provide covered shed for 20 BCN at Kopergaon. (547)

Need to increase the godown capacity for 15 BCN at Kopergaon. (548)

Need to provide drinking water at Kopergaon railway station. (549)

Need for electrification of important railway sections in the State of Maharashtra. (550)

Need to construct over bridges on railway crossing with heavy traffic load in the State of Maharashtra. (551)

Need to construct over bridges on railway crossing with heavy traffic load in the State of Maharashtra. (552)

Need to provide proper seating arrangements at all the railway stations in the State of Maharashtra. (553)

Need to strengthen announcement system at important railway stations of Maharashtra. (554)

Need to provide banking facilities including credit card facility at important railway stations in the State of Maharashtra. (555)

- Need to construct separate retiring rooms for passengers and tourists at important railway stations in the State Maharashtra. (556)
- Need to ensure proper functioning of P.C.O. installed at platforms in the State of Maharashtra. (557)
- Need to upgrade railway stations of district headquarters as model stations in the State of Maharashtra. (558)
- Need to make proper arrangements for computerized reservation at all the railway stations under the State of Maharashtra. (559)
- Need to increase passenger amenities at all the railway stations in the State of Maharashtra. (560)
- Need for doubling of railway lines on important railway sections in the State of Maharashtra. (561)
- Need to construct a new railway line from Rotegaon to Punatamba. (562)
- Need for doubling of Manmad-Daund railway line. (563)
- Need for laying of Bijapur-OPandharpur railway line. (564)
- Need for laying of Mohol-Pandharpur railway line. (565)
- Need for laying of Kolhapur-Ratnagiri railway line. (566)
- Need for laying of Kolhapur-Rajapur railway line. (567)
- Need for laying of Kolhapur-Nipnal-Sawantwadi railway line. (568)
- Need for laying of Chiplun-Karad railway line. (569)
- Need for laying of Lonand-Pholton-Baramati railway line. (570)
- Need for laying of Pholton-Pandharpur railway line. (571)
- Need for laying of a new railway line between Nasik and Pune. (572)
- Need for laying of Shirdi-Shahpur railway line via Akola. (573)
- Need for laying of Shirdi-Shani Shignapur railway line. (574)
- Need for laying of Shirdi-Sibhar new railway line. (575)
- Need for laying of Shirdi-Kopergaon new railway line. (576)
- Need to provide covered parking and other facilities at railway stations of district headquarters of the State of Maharashtra. (577)
- Need to renovate and upgrade the buildings at railway stations of the district headquarters of the State of Maharashtra. (578)
- Need to construct first and second class rest rooms as per the requirement at railway stations of Maharashtra. (579)
- Need to expand sheds at platforms at railway stations under various railway zones in the State of Maharashtra. (580)
- Need for computerized reservation, signal and ticketing system at all important railway stations in the State of Maharashtra. (581)
- Need to deploy gangmen at all railways crossings in the State of Maharashtra. (582)
- Need to speed up the work for laying of new railway lines in the State of Maharashtra. (583)
- Need to provide adequate funds for passenger amenities at all the railway stations in State of Maharashtra, Particulary under Shirdi Parliamentary constituency.(584)
- Need to convert all narrow gauge lines into broad gauge lines in the State of Maharashtra. (585)
- Need for modernization of all the railway stations in the State of Maharashtra, particularly those under Shirdi Parliamentary Constituency. (586)
- Need to maintain status quo of wagon repair factory set up in Kurdwadi under Shirdi Parliamentary Constituency of the State of Maharashtra. (587)

Need for repair and maintenance of the railway stations falling under Shirdi Parliamentary Constituency. (588)

Need to provide cover sheds all the platforms at railway station, particularly in Shirdi Parliamentary Constituency in the State of Maharashtra. (589)

Need to improve sanitary facilities at all the railway stations in the State of Maharashtra, particularly under Shirdi Parliamentary Constituency. (590)

SHRI JAGDISH SINGH RANA (Saharanpur): I be to move:

That the Demand under the Head Railway Board (Pages 01.01.1-01.02.1) be reduced by Rs. 100.

Need to deploy doctors in long distance express trains and mail trains. (591)

Need to issue concessional monthly rail pass for people living below the poverty line. (592)

Need to allot railway land to poor on lease. (593)

Need to reduce passenger fare and freight charges on essential commodities. (594)

Need to protect the interests of loss making coach and wagon manufacturing units of the country. (595)

Need to provide emergency medical facilities at stations under various railway zones of Uttar Pradesh. (596)

Need to recruit more Railway Protection Force Personnel for security of railway assets. (597)

Need to Keep the trains clean and ensure better travel facilities to the passengers. (598)

Need to increase reservation quota in the trains running from Saharanpur. (599)

Need to deploy railway employees, especially during night, at the unmanned railway crossings in the country. (560)

Need to deploy railway employees, especially during night, at the unmanned railway crossing in the country. (600)

Need to provide wagons for transportation of foodgrains as per demand. (601)

Need to construct Tirth Yatri Niwas at the railway stations located at important pilgrim sites and cities in Uttar Pradesh. (602)

Need to deploy additional enquiry clerks at important railway stations of Uttar Pradesh. (603)

Need to ensure fast transportation of perishable goods like fruits and vegetables at cheaper rates. (604)

Need to set up a Railway capital fund for replacement of old railway lines, repair of bridges and replacement of signal systems. (605)

Need to immediately allocate funds for avoiding delay in implementation of railway projects. (606)

Need to check the increasing number of train accidents in the country. (607)

Need to restructure the Railway Board. (608)

Need to allot 'catering and book stalls' to educated unemployed youth of poor families on priority basis at all the railway station in the country. (609)

Need to reduce non-plan expenditure in the Railways. (610)

Need to take into account commercial viability besides development while laying new rail lines. (611)

Need to make proper arrangements for regulation of heavy traffic in certain divisions falling under various railway zones of Uttar Pradesh. (612)

Need to regulate movement of passengers at entry/exit gates at Saharanpur railway station. (613)

Need to provide stoppage to train No. 12287/12288 (Kocheveli to Dehradun) at Saharanpur and Tapri Junction under Northern Railway. (614)

Need to provide stoppage to train No. 12171/12172 (Valsad to Hardiwar) at Tapri Junction under Northern Railway. (615)

Need to provide stoppage to the Mail/Express trains at Tapri Junction Under Northern Railway. (616)

Need to raise the height of platform No. 2 at Tapri Junction undedr Northern Railway. (617)

Need to set up a halt at village jaroda Jatt located at a distance of 18 K.M. from Deoband Railway Station on Saharanpur-Meerut rail-route. (618)

Need to increase number of coaches in train No. 14645/14645(Shalimar Express). (619)

Need to restart train No. 14309/1430 (Ujjaini Express). (620)

Need to restart train No. 0483/0484 (Allahabad-Udhampur) from Saharanpur via Aligarh, Kanpur, Allahabad. (621)

Need to ensure scheduled running of train No. 4681 from Nes Delhi to Saharanpur. (622)

Need to introduce a passenger train from saharanpur to Ambala at 7.30 A.M. (623)

Need to ensure completion of long pending rail projects in time-bound manner. (624)

Need to provide halt at malipur near saharanpur railway station falling on Delhi-Shahdara-Shamli-Saharanpur railway line under Northern Railway. (625)

Need to provide more trains and better facilities to passengers at all the railway stations in Uttar Pradesh. (626)

Need to reduce the fare of monthly season tricket. (627)

Need to ensure punctuality of trains. (628)

Need to make rail fare more affordable. (629)

Need to ensure payment of over-time allowance to the rail employees on time. (630)

That the Demand under the Head Miscellaneous Expenditure (General) (Pages 02.01.1-02.02.1) be reduced by Rs. 100.

Need to conduct a compreshensive survey for laying new rail lines between various places in Uttar Pradesh.(631)

Need to utilize the vacant land of Railways for useful activities. (632)

Need to formulate a policy for utilization of railway land along the railway lines. (633)

That the Demand under the Head Repairs and maintenance of permanent Way and Work (Pages 04.01.1-04.031) be reduced by Rs. 100.

Need to improve saniation at allthe railway stations of Uttar Pradesh (634)

That the Demand under the Head Staff welfare and Amenities (Pages 11.01-1-11.03.1) be reduced by Rs. 100.

Need to repair and maintain railway colonies under different railway divisions of Uttar Pradesh. (635)

Need to provide proper educational facilities to the children of employees of various railway zones of Uttar Pradesh. (636)

Need to provide accommodation to employees at railway stations under various railway zones of Uttar Pradesh. (637)

Need to provide better medical facilities to the staff and officers on duty under various railway zones of Uttar Pradesh. (638)

Need to set up a fully equipped railway hospital for kidney transplant, cardiac surgery along with the facility for diagnosis and special treatment of cancer in Saharanpur. (639)

That the Demand under the Head Miscellaneous Working Expenses (Pages 12.01.1-12.03.1) be reduced by Rs. 100.

Need to curb alleged irregularities in catering services at stations under various railway zones of Uttar Pradesh. (640)

Need to take effective steps for ensuring safety of passengers in the trains. (641)

Need to provide adequate safety and security to the passengers in the trains. (642)

Need to curb theft of railway property at all the railway stations in the country. (643)

Need to improve catering facilities in the railways. (644)

That the Demand under the Head Provident Fund. Pension and other Retirement Benefits (Pages 13.01.1-1302.3) be reduced by Rs. 100.

Need to address complaints of railway pensioners. (645)

That the Demand under the Head Assets-Acquisition, Construction And Replacement (Pages 16.1.1-16.04.1) be reduced by Rs. 100.

Need to develop saharanpur railway station in Uttar Pradesh as a model station. (646)

Need to solve the problem of water logging at railway stations in Uttar Pradesh. (647)

Need for doubling of railway lines at important railway stations in Uttar Pradesh. (648)

Need to provide proper parking facilities at railway station under various railway zones of Uttar Pradesh. (649)

Need to expedite repair of approach roads to stations under various railway zones of Uttar Pradesh. (650)

Need to open sufficient number of railway booking counters in sub-urban areas. (651)

Need to construct pucca roads under railway bridges. (652)

Need to construct double line from Meerut to Rapri Junction. (653)

Need to construct overbridge at Rapri railway junction under Northern Railway. (654)

Need to expedite construction work of over bridge on railway line near Saharanpur railway station. (655)

Need to construct a new railway line from Saharanpur to Dehradun via Behat, Mirzapur and Vikasnagar. (656)

Need to beautify Saharanpur railway station. (657)

Need to provide covered parking and other facilities at railway stations in district headquarters of Uttar Pradesh. (658)

Need to renovate and upgrade the buildings of railway stations in district headquarters of Uttar Pradesh. (659)

Need to construct first and second class waiting room at railway station in Uttar Pradesh as per demand. (660)

Need to expand the shades on platforms at railway station under various railway zones of Uttar Pradesh. (661)

Need to computerize reservation, signaling and ticketing system at all important railway stations of Uttar Pradesh. (662)

Need to deploy guards at all the railway level crossings in Uttar Pradesh. (663)

Need to provide computerized reservation facility at all the Railway station of Uttar Pradesh. (664)

Need to maintain cleanliness and to make proper arrangements for potable water and canteens at all the railway stations of Uttar Pradesh. (665)

Need to improve catering facilities and beddings in the trains. (666)

Need to construct more platforms at saharanpur railway station. (667)

Need to provide water coolers at railway stations falling under Saharanpur Parliamentary Constituency of Uttar Pradesh. (668)

Need to provide benches at railway station falling under saharanpur parliamentary constituency of Uttar Pradesh. (669)

Need to streamline Public Announcement system at Saharanpur railwaystation of Uttar Pradesh. (670)

Need to provide cendit card facility for ticket bookings at important railway stations of Uttar Pradesh. (671)

Need to provide banking facilities at important railway stations of Uttar Pradesh. (672)

Need to construct separate rest houses for the passengers and tourists at important railway stations in Uttar Pradesh. (673)

Need to make arrangement for smooth functioning of PCOs set up at platforms at railway stations falling under various railway zones of Uttar Pradesh. (674)

Need to man all the railway crossings falling in the Saharanpur Parliamentary Constituency of Uttar Pradesh. (675)

Need to fill deep potholes at Gate No. 4 of Tapri Railway station under Northern Railway. (676)

Need to replace worn coaches. (677)

Need to make proper arrangement of electricity and potable water at Tapri Junction under Northern Railway. (678)

Need to ensure completion of work relating to renewal of train tracks in the country. (679)

Need to provide basic facilities, including potable water, to the passengers at all the railway stations falling under Saharanpur Parliamentary Constituency. (680)

Need to upgrade railway stations falling in backward areas of the country as model stations. (681)

SHRI GOVIND PRASAD MISHRA (Sidhi): I be to move:

That the Demand under the Head Railway Board (Pages 01.01.1-01.02.1) be reduced by Rs. 100.

Need to provide a halt of Howrah-Jabalpur train at Warangwa. (682)

Need to provide halt of Jabalpur-Singrauli intercity express at Vijayshorta and Jowa stations. (683)

Need to provide halt of Howrah-Ajmer train at Madwas. (684)

Need to start a new train from Singrauli to Bhopal. (685)

Need to provide adequate funds for expediting the construction of Lalitpur-Singrauli rail line. (686)

SHRI SHAILENDRA KUMAR (Kaushambi): I be to move:

That the Demand under the Head Railway Board (Pages 01.01.1-01.02.1) be reduced by Rs. 100.

Need to make Sirayu or Bharwari stations of Kaushambi district (Uttar Pradesh\_a model junction. (687)

Need to construct a rake with separate yard (Yard Stations at Sirayu or Bharwari Stations to carry load. (688)

Need to provide halt of express trains at Sirayu and Bharwari stations. (689)

Need to construct ROB at Manauri, Bharwaari and Sirayu stations. (690)

Need to provide adequate compensation and jobs in Railways to the families of dead and injured in rail accidents. (691)

Need for construction of gates and roads at Barai Panahnagar (Chakadar Ali), Jirwa Ki Bagh (Kiyawn), Karam Ali Ka Purwa (Chausa) and Bhora ka Purwa (Bisahiya) railway tracks in Kunda of Kaushambi Parliamentary Constituency. (692)

Need for construction of ROB at Harnam Ganj (Pratapgarh) and Barai Railway Crossings. (693)

Need to name trains in the name of revolutionaries Durga Devi and Maulana Liaquat Ali (Krantikari Veer). (694)

Need to provide special concession to BPL card holders on traveling charges in trains. (695)

Need to restrict closure of gates at railway crossings upto maximum 15 minutes. (696)

Need to provide point rake stations at Bharwari, Sirayu and Manauri stations. (697)

Need to provide halts of Muri, Mahananda, Riwanchal and Prayagraj express trains at Sirayu and Bharwaari stations. (698)

Need to provide sheds at Sirayu and Bharwari stations. (699)

Need to connect the tourist places of Kaushambi and Kunda Harnam ganj with railway network. (700)

Need to start a special train to Mumbai from Bharwari and Sirayu stations of Kaushambi. (701)

Need to connect Kaushambi with railway track across the Yamuna river by constructing a bridge on Yamuna.(702)

Need to construct rake points at important railway stations of Uttar Pradesh for transportation of fertilizers, cereals, fruits, vegetables, etc. (703)

Need to connect Kaushambi and Pratapgarh (Khuda) with religious places like Chitrakoot and Khajuraho and also historical places of Madhya Pradesh. (704)

Need to run Duronto express train between New Delhi and Allahabad daily. (705)

Need to introduce Shatabdi Express between Allahabad and New Delhi. (706)

SHRI GOVIND PRADAD MISHRA (sidhi): I be to move:

That the Demand under the Head Assets-Acquisition, Construction And Replacement (Pages 16.1.1-16.04.1) be reduced by Rs. 100.

Need to construct one more platform at Singrauli station in Madhya Pradesh. (707)

Need for doubling of Singrauli Katni Rail line. (708)

Need to start a new train from Singrauli to Delhi. (709)

Need to provide more facilities/amenities at Singrauli railway station. (710)

SHRI SHAILNEDRA KUMAR (Kaushambi): I be to move:

That the Demand under the Head Assets-Acquisition, Construction And Replacement (Pages 16.1.1-16.04.1) be reduced by Rs. 100.

Need to star construction at Sirayu, bharwari, Kunda and Harnamganj Stations to make the model stations. (711)

Need to provide the facility of catering and book stalls at Sirayu, Bharwari and Kunda Harnamganj Stations and to allot these to educated unemployed youth. (712)

SHRI A.T. NANA PATIL (Jalgaon): I be to move:

That the Demand under the Head Railway Board (Pages 01.01.1-01.02.1) be reduced by Rs. 100.

Need to start a new railway project on Bhusaval-Aurangabad-Pune line. (713)

Need to start a new railway project on Bhausaval-Dhule-Indore line. (714)

Need to introduce a Duranto Express between Bhusaval and Hazrat Nizamuddin via Khandwa-Itarasi. (715)

Need to introduce a new Janshatabdi train between Bhusaval and Surat. (716)

Need to introduce a Janshatabdi train between Bhusaval and Mumbai C.S.T. (717)

Need to introduce a Janshatabdi train between Bhusaval and Nagpur. (718)

Need to run a superfast express train between Sainagar Shirdi and New Delhi daily. (719)

Need to introduce and E.M.U./D.M.U. train between Bhusaval and Nasik Road. (720)

Need to introduce Garib Rath train between Mumbai C.S.T. and New Delhi via Manmad-Jalgaon. (721)

Need to introduce a Rajdhani Express between Mumbai C.S.T. and New Delhi via Bhusaval-Bhopal. (722)

Need to introduce an Express train between Bhusaval and Dadar. (723)

Need to introduce a new train Dadar and Bhopal. (724)

Need to run Amritsar Express train No. 11057 from Mumbai C.S.T. instead of Kurla terminus. (725)

Need to provide stoppage of Ahmedabad-Puri Express train No. 12844 at Amalner station. (726)

Need to provide stoppage of Navjeevan Express train No. 12656 at Dharangaon station. (727)

Need to provide stoppage of Mahanagar Express train No. 11093 at Chalisgaon station. (728)

Need to provide stoppage of Sachkhand Express train No. 12715 at Chalisgaon station. (729)

Need to provide stoppage of Pune Patna Express train No. 12149 at Jalgaon and Chalisgaon stations. (730)

Need to extend Rajyarani Express train running between Mumbai and Manmad upto Bhusaval. (731)

Need to extend Godavari Express train running between Kurla terminus and Manmad upto Bhusaval. (732)

Need to provide stoppage of Hutatma Express train No. 12158 at Kajgaon and Mhasavad stations. (733)

Need to provide stoppage of Viddarbha Express train No. 12105 at Pachora Station. (734)

Need to provide halt of Amravati Express train No. 12111 at Pachora and Chalisgaon stations. (735)

Need to upgrade Jalgaon railway station as world class railway station. (736)

Need to make Dhararigaon and Amalner stations as Model Railway Stations. (737)

Need to construct at Rail Coach Factory near Bhusaval station. (738)

That the Demand under the Head Miscellaneous Expenditure (General) (Pages 02.01.1-02.02.1) be reduced by Rs. 100.

Need to undertake survey for gauge conversion between Pachora and Jamner. (739)

That the Demand under the Head Assets-Acquisition, Construction and Replacement (Pages 16.01.1-16.04.3) be reduced by Rs. 100.

Need for doubling of railway line between Jalgaon and Surat. (740)

Need for doubling of railway lines between Manmad and Secunderabad. (741)

Need for construction of a bridge near Milk Development Federation in Jalgaon. (742)

Need for construction of a new bridge at Bhoite Nagar near Jalgaon. (743)

Need to close the Asoda Road gate and construct a new bridge near Jalgaon. (744)

Need to lay a new railway line between Jalgaon and Sholapur. (745)

Need to set up a Rail Coach factory with production units at Jalgaon. (746)

Need for expansion and upgradation of platforms of Bhusaval and Jalgaon railway stations. (747)

Need to take up expansion and renovation of platforms of Amalner, Chalisgaon and Dharangaon railway stations. (748)

SHRI RAM SINGH KASWAN (Churu): I beg to move:

That the Demand under the Head Railway Board (Pages 01.01.1-01.02.1) be reduced by Rs. 100.



Need to extend Gorakhdham Superfast train upto Sadulpur. (749)

Need to run a superfast express between Bikaner and Guwahati. (750)

Need to run a Duronto express between Bikaner and Howrah. (751)

Need to run a passenger train between Rewari and Bikaner. (752)

Need to run Bikaner-Jaipur train via Ratangarh-Degana-Phulera. (753)

Need to run a DMU train between Degana and Sadulpur twice daily. (754)

That the Demand under the Head Miscellaneous Expenditure (General) (Pages 02.01.1-02.02.1) be reduced by Rs. 100.

Need to conduct an immediata survey of Sardar Shahar-Sirsa railway line announced in the last budget. (755)

That the Demand under the Head Assets-Acquisition, Construction and Replacement (Pages 01.01.1-01.02.1) be reduced by Rs. 100.

Need to open an additional ticket window at reservation counters each on churu Junction and Sadulpur Junction. (756)

Need to construct a nullah at Sadulpur Junction for drainage of sordid water stagnating near C-142. (757)

Need to construct rail under bridges at Hudera-Champawal 3/5-6, Nausaria-Ladhasar 6/8-9, Hasasar-Gogasar 12/6-7, Melusar-Gogasar 16/8-9 and Ruplisar-Anandwasi 24/0-1 under Ratangarh-Sardar Shahar Section. (758)

Need to construct under-briges at Dulrasar-Ranasar 27/4-5, Udasar-Mehrasar 34/1-2, Kalyanpura-Sajansar 37/1-2 and 38/1-2, Ratangarh-Bhanuda-5/1-2, Ratangarh-Sikrali 3/8-9 under Ratangarh-Sarhar section. (759)

Need to construct under-briges at Pabusar-Malasar 19/2-3, Rupalisar-Mangasar 34/9, Rapalisar-Khileria 22/4-5, Chhotadia-Gogasar 14/7-8, Golasar-Gogasar 11/1-2 and Nausaria-Kangad 7/3-4 under Ratangarh-Serhar section. (760)

Need to construct rail under-briges at Kirtan-Bewad/Bhaisali, Bhojan-Bewad, Kalari-Bawad, Radwa-Kandran 2/5/01, Rampura-Shehar 192/9, Gugalwa-Rampura 196/7-8 routes under Sadulpur-Rewari section. (761)

Need to construct rail under-briges at Ratansar-Khudera-Bikan-Jandava-K.M. 309/0-1, Kharia-Khudear Charan Juharpura village and to the northern side of Sirsala village under Sadulpur-Ratangarh section. (762)

Need to construct rail under-briges at Lasedi-Mithi Reduwan 56/5-6 K.M. N.H. 65-Litana Amichand K.M. 62/12-13, N.H. 65 Lutana-Sadasukh 62/7-8, N.H. 65-Lutana Purn K.M. 58/7-8 under Hisar-Sadulpur section. (763)

Need to construct under-briges at Sidhmukh-Dhangda K.M. 143/13-4, Sidhmukh-Chubakiya Tal K.M. 144/11-12, Sidhmukh-Chubakiyatal K.M. 146/1-6 and Chubakiyatal-Dhingarala 151/1-12 under Hanuman-Sadulpur section. (764)

Need to construct rail under-briges at Dhingarda-Ghanau 153/6-7, Chaipura Chhota-Hansiya Vas 156-7-8, Khayali-Bhagela Pahadsar-Narwasi 165/7-8 and Bhagela-Chainpura under Hanumangarh-Sadulpur section. (765)

Need to construct rail under-briges at Sadulpur-Paharsar-Sidmukh K.M. 167/3-4, Gulpura Mithi-Reduwan-Gulupura-Ludi 169/1-2 and Gulpura-Lutana Sadasukh 169/13 under Hanuman-Sadulpur section. (766)

Need to construct railway under-briges at Bhadra-Sidhumkh MDR 18 K.M. 138/13-14, Kalana, K.M. 125/0-1, Bhadra-Nohar to Sardargarhia-Bharwana Khachwana 103/12-14 under Hanumangarh-Sadulpur section. (767)

Need to construct railway under-briges at Bhadra-Nohar Road KM 99/6-7, Ramgarh Ujjalwas 93/2-3,

- Diplana-Parlika Road 85/8-9 and Nohar-Diplana 82/1-2 under Hanumangarh-Sadulpur section. (768)
- Need to construct railway under-bridges at Nohar-Soti Badi KM 80/5-4, Bhukarka-Bhadra Mandir Dhani Aryan KM 67/9-10 and Bhukarka Bhandar Kali Mandir Dhani Aryan 67/9-10 under Hanumangarh-Sadulpur section. (769)
- Need to construct rail over-bridges on manned railway crossing at C-142 and C-144 to the east and western sides of Sadulpur junction. (770)
- Need to construct rail over-bridges at Manned railway crossing on Churu-Sadulpur railway track to the eastern side of Churu Junction. (771)
- Need to maintain a status quo of manned level crossing on Sadulpur-Hissar section. (772)
- Need to lay new railway lines along Nokha-Sikar, Sandar Shehar-Hanumangarh, Churu-Taranagar-Nohar, Suratgarh-Sardar Shehar-Taranagar-Sadulpur and Bhiwani-Loharu-Pilani sections. (773)
- SHRI RAM SINGH KASWAN (Churu): I beg to move:
- That the Demand under the Head Railway Board (Pages 01.01.1-01.02.1) be reduced by Rs. 100.
- Need to retain the Sotibadi halt between Nohar-Diplana on Sadulpur-Hanumangarh section. (774)
- Need to retain the Sardargarhia halt on Sadulpur-Hanumangarh sector between Gogameri-Bhandra where railway quarters are located. (775)
- Need to retain the Sainiwas halt between Jhunpa-Siwan on Sadulpur-Hissar section. (776)
- Need to amend the railway policy to allow Railway to fully fund the construction of railway under-bridges. (777)
- Need to extend Jodhpur-Sarai Rohilla Express train No. 22481/22482 to Haridwar and run it daily. (778)
- Need to run weekly Bandra-Jammu Tawi (19027/19028)Vivek Express thrice a week. (779)
- Need to run Howrah-Jaisalmer Express (12371/12372) thrice a week. (780)
- Need to run Chandigarh Express via Ahmedabad, Jodhpur, Degana, Ratangarh, Sadulpur and Hissar. (781)
- Need to run the Bandra Haridwar Express via Ahmedabad, Jodhpur, Churu. (782)
- Need to run the Amritsar Mumbai Express via Hissar-Sadulpur-Ratangarh, Jodhpur. (783)
- Need to extend Delhi Sarai Rohilla Sadulpur Express (14705/14706) to Ladnun. (784)
- Need to Extend Jodhpur-Bandra Suryanagri Express (12721/12480) to Delhi Sarai Rohilla station via Ratangarh-Churu. (785)
- Need to extend Hazrat Nizamuddin-Hyderabad train No. 12721/12722 Dakshin Express to Bikaner. (786)
- Need to extend Jodhpur-Rewari passenger train 54809/54810 to Delhi, Sarai Rohilla. (787)
- Need to extend Ludhiana Hissar (05401/05402) passenger train to Degana. (788)
- Need to extend Barmer - Jodhpur passenger train 54815/54816 Rewari via Ratangarh. (789)
- Need to provide stoppage to Jodhpur Delhi Sarai Rohilla Superfast 22481/22482 and Bandra-Jammu Tawi 19027/19028 Vivek Express at Chhapar Station. (790)
- Need to provide stoppage of Hissar Jodhpur passenger train No. 54823/54824 at Sirsala halt. (791)
- Need to provide stoppage of Delhi - Sarai Rohilla - Sujangarh 14705/14706 Salasar Express at Rampura Beri. (792)
- Need to extend Gorakhdham Superfast train upto Sadulpur. (793)
- Need to run a superfast express between Bikaner and Guwahati. (794)

Need to run a Doronto Express between Bikaner and Howrah. (795)

Need to run a passenger train between Rewari and Bikaner. (796)

Need to run a Bikaner-Jaipur Train Bia Ratangarh-Degana-Phulera. (797)

Need to run a DMU train between Degana and Sadulpur twice daily. (798)

That the Demand under the Head Miscellaneous Expenditure (General (Pages 02.01. 01-02.02.1) be reduced by the Rs 100.

Need to conduct an immediate survey of Sardar Shahar-Sirsa railway line announced in the Last budget. (799)

That the Demand under the Head Assets-Acquisition, Construction and Replacement (Page 16.01.7-16.04.3) be reduced by Rs 100.

Need to construct a railway under-bridge toward Sadulpur on Hanumangarh-Sadulpur Section while maintaining the existing C-65 railway crossing. (800)

Need to constructs a drainage system to remove the stagnant water in Ramnagar habitation near Sardar Shahar Railway station. (801)

Need to construct a foot over bridge to connect settlements on the western side of Sadulpur and Sujangarh station. (802)

Need to provide staircase to alight on platform No. 1 and 2 from the foot over-bridge connecting railway colony and Churu Junction. (803)

Need to construct, a foot over-bridge rto the western side of Teshsil Bhadra railway station on Sadulpur-Hanumangarh section. (804)

need to open an additional ticket window at reservation counters each on Churu Junction and Sadulpur Junction. (805)

Need to construct a nullah at Sadulpur Junction for drainage of sordid water stagnating near C-142. (806)

Need to consturct rail under-bridges at Hudera-Champawai 3/5-6, Nausaria-Ladhasar 6/8-9, Hasasar-Gogasar 12/6-7, Melusar-Gogasar 16/8-9 and Ruplisar-Anandwasi 24/0-1 under Ratangarh-Sardar Shahar section. (807)

Need to construct under-bridges at Dulrasar-Ranasar 27/4-5 Udasar-Mehrasar 34/1-2, Kalyanpur-Sajansar 37/1-2, and 38/1-2, Ratangarh-Bhanuda 5/1-2 Ratangarh-Sikrali 3/8-9 under Ratangarh-Sardar Shahar section. (808)

Need to construct bridges at Pabusar-Malasar 19/2-3, Rupalisar-Mangasar 34/9, Rapalisar-Khileria 24/4-5, Chhotadia-Gogasar 14/7-8, Golsar Gogasar 11/1.2 and Nausaria-Kangad 7/3-4 under Ratangarh-Sardar Shahar section. (809)

Need to construct rail under-bridges at Kirtain-Bewad/Bhaisali, Bhojan-Bewad, Kalari-Bawad, Radwa-Kandran 2/5/01, Rampura-Sherhar 192/9 Gugalwar-Rampura 196/7-8 routes under Sadulpur-Rewari section. (810)

Need to construct rail under-bridges at Ratansara-Khudera-Bikaner-Jandava-K.M. 309/0-1 Kharia-Khudera Juharpura Village and to the northen side tf Sirsala village under Sadulpur-Ratangarh section. (811)

Need to constructin rail under-bridges at Lasedi-Mithi Reduwan 56/5-6 KM N H 65-Lutana Amichand KM 62/12-13, N.H. 65 Lutana-Sadasukh 62/7-8, N.H. 65-Lutna Purn KM 58/7-8 under Hisar-Sadulpur Section. (812)

Need to construct under-bridges at Sidhmukh-Dhanda KM 142/13-14, Sidhmukh-Chuakiya Tal KM 144/11-12, Sidhmukh-Chubakiyatai Km 146/1-6 and Chubakiyatal-Dhinarala 151/1-12 under Hanuman-Sadulpur section. (813)

Need to construct rail under-Bridges at Dhingarda-Ghanau 153/6-7, Chaipura Chhota-Hansiya Vas 156/7-8, Khayali-Bhagela Pahadsar-Narwasi 165/7-8 and Bhagela-Chainpura under Hanumangarh-Sadulpur section. (814)

Need to construct rail under-bridges at Sadulpur-Payharsar-Sidhmukh KM 167/3-4, Gulpura Mithi-Reduwan-Gulupura-Ludi 169/1-2 and Gupura-Lutana Sadasukh 169/13 under Hanuman-Sidhmukh section. (815)

Need to construct railway under-bridges at Bhadra-Sidhmukh MDR 18KM 13/12-14, Kalana KM 125/0-1, Badra-Noharto Sardargarhia-Bharwana Khanchwana 103/12-14 under hanumangarh-Sadulpur section. (816)

Need to construct railway under-bridges at Bhandra-Nohar Road Km 99/6-7, Ramgarh Ujjalwas 93/2-3, Diplana-Parlika Road 85/8-9 and Nohar-Diplana 82/1-2 under Hanumangarh-Sadulpur section. (817)

Need to construct railway under-bridges at Nohar-Soti Badi Km 80/5-4, Bhukaraka-Bhadra Mandir Dhani Aryan KM 67/9-10 and Bhukarka Bhadar Kali mandir Dhani Aryan 67/9-10 under Hanumangarh-Sadulpur section. (818)

Need to construct rail over-bridges on manned railway crossing at C-142 and C-144 to the east and western sides of Sadulpur junction. (819)

Need to construct a rail over-bridge at manned railway crossing on Churu-Sadulpur railway track to the eastern side of Churu junction. (820)

Need to maintain a status quo of manned level crossing on Sadulpur-Hisar section. (821)

Need to lay new railway lines along Nokha-Sikar, Sardar Shehar-Hanumangarh, Churu-Taranagar-Nohar, Suratgarh-Sardar Shehar-Taranagar-Taranagar-Sadulpur and Bhiwani-Loharu-Pilani Sections. (822)

SHRI MAHENDRASINH P. CHAUHAN (Sabarkantha): I beg to move:

That the Demand under the Head Railway Board (Pages 01.01-1-01.02.1) be reduced by Rs. 100.

Need to extend Ahmedabad-Himmatnagar-Khedbrahma railway line to Abu Road via Ambajee. (823)

Need to modernization to Modasas railway station in Sabarkanth OParliamentary Constituency. (824)

Need to construct a rake point at Modasa railway station in Sabarkantha Parliamentary Constituency. (825)

Need to run a train from Modasa to Mumbai. (826)

Need to link Tolad railway station on Ahmedabad-Khedbrahma railway line with Dhanusara railway station on Modasa-Nadiad railway line. (827)

Need to introduce trains from Modasa station to metropolitan Cities of the country. (828)

PROF. RAMSHANKAR (Agra): I beg to move:

That the Demand under the head Railway Board (Pages 01.01.1-01.02.1) be reduced by Rs. 100.

Need for infusion of more funds for cleanliness of stations. (829)

Need for infusion of more funds for payment to the outsourcing agencies involved in running of special trains for pilgrims and tourists. (830)

Need for Infusion of more funds for safety and training. (831)

SHRIMATI MALA RAJYALAXMI SHAH (Tehri Garhwal): I beg to move:

That the Demand under the Head Railway Board (Pages 01.01.1-01.02.1) be reduced by Rs. 100.

Need to run an express train from Gorakhpur to Dehradun. (832)

Need to run an express trains from Dehradun to Gujarat and Maharashtra. (833)

Need to run a direct train from Delhi to Rishikesh. (834)

Need to expand Rishikesh (Uttarakhand) railway station. (835)

Need to run a train from Dehradun to Delhi during day time. (836)

Need to run Duronto or A.C. Express from Dehradun to Mumbai. (837)

PROF. RAMSHANKAR (Agra): I beg to move:

That the Demand under the Head Staff Welfare and Amenities (Pages 1.01.1-11.03.1) be reduced by Rs. 100.

Need for infusion of more funds for welfare of railway staff. (838)

SHRI MAHENDRASINH P. CHAUHAN (Sabarkantha): I beg to move:

That the Demand under the Head Assets-Acquisition, construction and Replacement (Pages 16.1.1-16.04.1) be reduced by Rs. 100.

Need to take up gauge conversion of Udaipur-Himmatnagar-Ahmedabad railway line. (839)

Need to link Ahmedabad-Himmatnagar railway line with Prautij railway station. (840)

SHRIMATI MALA RAJYA LAXMI SHAH (Tehri Garhwal): I beg to move:

That the Demand under the Head Assets-Acquisition, construction and Replacement (Pages 16.04.1-16.04.1) be reduced by Rs 100.

Need to lay a railway line from Rishikesh to Vikas Nagar. (841)

Need to lay Rishikesh-Karna Pratag railway line. (842)

PROF. RAMSHANKAR (Agra): I beg to move:

That the Demand under the Head Assets-Acquisition, construction and Replacement (Pages 16.04.1-16.04.1) be reduced by Rs 100.

Need for infusion of more funds for laying of new lines. (843)

Need for infusion of more funds for building RUBs/ROBs. (844)

Need for infusion of more funds for doubling of rail lines. (845)

SHRI HANSRAJ G. AHIR (Chandrapur): I beg to move:

That the Demand under the Head railway board (Pages 01.01.1-01.02.01) be reduced by Rs 100.

Need to deploy gangmen at all unanned level crossings under Central Railway. (846)

Need to provide stoppage to Rajdhani Express No. 12433-12434 at Chandrapur railway station. (847)

Need to provide stoppage to Garibrath Express 12611-12612 at Chandrapur railway station. (848)

Need to provide stoppage to Dakshin Express (12721-12722) and Sanghmitra Express (12295-12296) at Mazri railway station. (849)

Need to extend Bhagyanagar Express 17233-17234 upto Mazri railway station. (850)

Need to provide stoppage to Patna-Kurla-Barbhanga-Nanded Express at Varora railway station. (851)

Need to provide stoppage to karnataka Sampark Kranti Express 12649-12650 at Ballarshah railway station. (852)

Need to provide stoppage to Rameshwaram-Chennai Express at Ballarshah railway station in place of its technical halt there. (853)

need to open Director-General Office (Zonal Office) of Central Railway at Nagpur (854)

Need to provide coach indicator facility at Ballarshah and Chandrapur railway station. (855)

Need to provide stoppage to Andhra Sampark Kranti Express 12707-12708 at Ballarshah railway station. (856)

Need to run a new Intercity train between Nagpur and Ballarshah railway station. (857)

Need to increase the number of coaches in Sewagram Express. (858)

Need to add 8 extra coaches at Mazra railway station in nandigram Express 11402 which originates from Ballarshah. (859)

Need to run a new fast passenger train between Ballarshah and Bhusawal in the Morning. (860)

Need to provide P.R.S. reservation facility at Arni in Yavatmal district. (861)

That the Demand under the Head Miscellaneous Working Expenses (12.01.1-12.03.1) be reduced by Rs. 100.

Need to enhance security at all the railway station and tracks under the Central Railway in order to protect the lives and property of railway passengers. (862)

That the Demand under the Head Assets-Acquisition Construction and Replacement (pages 16.01.1-16.04.3) be reduced by Rs. 100.

Need to raise the height of platform at Mazri and Chanda Fort railway stations. (863)

Need to construct foot over bridge and install escalators at Ballarshah and Chandrapur railway stations. (864)

Need to construct an air-conditioned retiring room at Ballarshah and Chandrapur railway stations. (865)

Need to increase the number of retiring rooms at Ballarshah railway station. (866)

Need to construct an over bridge with gateman facility at Mazra railway station. (867)

PROF. SAUGATA ROY (Dum Dum): I be to move:

That the Demand under the Head Railway Board (Pages 01.01.1-01.02.1) be reduced by Rs 100.

Need to eliminate corruption and sloth alleged to have been prevailing in Railway Recruitment Board. (868)

Need to allot more funds for consultancy for the coal based thermal power plant at Adra. (869)

Need to allot more funds for consultancy to RITES for developing on board train protection system for Indian Railways. (870)

Need to allot more funds for consultancy to RITES for setting up rail electronics signal camp factory at Coochbeher. (871)

Need to enhance productivity linked bonus for workers. (872)

Need to have more Passenger Reservation System Counters in Eastern Railways. (873)

Need to check corruption allegedly prevailing among Traveling Ticket checking staff. (874)

Need to eliminate corruption alleged to have been prevailing in overloading of wagons. (875)

Need to spare ordinary passengers from hike in rail fares due to hike in diesel cost. (876)

That the Demand under the Head Miscellaneous Expenditure (General) (Pages 02.01.1-02.02.1) be reduced by Rs. 100.

Need to grant more money for surveys for new lines in West Bengal. (877)

Need to complete the surveys for new lines in West Bengal. (878)

That the Demand under the Head General Superintendence and Services on Railways (Pages 03.01.1-03.02.1) be reduced by Rs. 100.

Need to improve the signaling system of Railways. (879)

Need to improve telecommunication system of Railways. (880)

That the Demand under the Head Repairs and Maintenance of Permanent Way and Works (Pages 04.01.1-04.03.1) be reduced by Rs. 100.

Need to repair old girder bridges of the Railways. (881)

Need to repair road over/under bridges including foot over bridges in a time bound manner. (882)

That the Demand under the Head Repairs and Maintenance of Motive Power (Pages 05.01.1-05.03.1) be reduced by Rs. 100.

Need to overhaul diesel locomotives periodically. (883)

Need to overhaul electric locomotives periodically. (884)

That the Demand under the Head Repairs and Maintenance of Carriages and Wagons (Pages 06.01.1-06.03.1) be reduced by Rs. 100.

Need to undertake periodical overhauls of DMUs. (885)

Need to undertake periodic overhaul of Electric Multiple Unit coaches. (886)

Need to improve lighting, fans and AC services in trains. (887)

That the Demand under the Head Staff Welfare and Amenities (Pages 11.01.1-11.03.1) be reduced by Rs. 100.

Need to improve standards of education in Railway schools. (888)

Need to modernize facilities at B.R. Singh Hospital, Sealdah and Douth Eastern Railway Hospital, Garden Reach. (889)

That the Demand under the Head Miscellaneous Working Expenses (Pages 12.01.1-12.03.1) be reduced by Rs. 100.

Need to improve quality of food served in Railway Dining Cars. (890)

Need to improve quality of food served in Railway Dining Cars. (891)

That the Demand under the Head Appropriation to Funds (Pages 14.01.1-14.02.1) be reduced by Rs. 100.

Need to increase contribution to Depreciation Reserve Fund. (892)

That the Demand under the Head Assets-Acquisition, Construction And Replacement (Pages 16.1.1-16.04.1) be reduced by Rs. 100.

Need to improve cleanliness at Railway Stations. (893)

Need to allot more money for construction of new lines in West Bengal. (894)

Need to allocate more funds for doubling projects in West Bengal (895)

Need to allocate more funds for Metropolitan Transport Projects around Kolkata. (896)

Need to allocate More funds for road over/under bridges in West Bengal. (897)

SHRIPRADEEP KUMAR SINGH ( Araria): I be to move:

That the Demand under the Head Railway Board (Pages 01.01.1-01.02.1) be reduced by Rs. 100.

Need to introduce a new Express train service between Araria and Delhi. (898)

Need to run a New train between Jogbani and Siliguri. (899)

Need to increase the number of AC coaches and add a pantry car in the Seemanchal Express. (900)

Need to provide adequate security arrangements at major railway stations of the country. (901)

Need to construct safety walls on both the sides of the railway tracks to ensure smooth running of the trains and to prevent rail accidents of stray animals. (902)

Need to streamline the working of railways. (903)

Need to check misbehavior by the employees at ticket counters and red-tapism, faced by passengers. (904)

Need to temporary increase in the number of ticket counters at railway stations at peak time. (905)

Need to attach a reregeated goods wagon to the superfast rains to ensure timely and fast transportation of raw food items, frutis and flowers. (906)

Need for setting up of warehouses and cold-storages for stoage of eatables and other items at the railway stations of commercial cities of the country. (907)

Need to upgrader all the railway stations of Araiah District in Katihar Railway Divison as model stations. (908)

Need to improve facilities for drivers in the coach of railway engines. (909)

Need to run Intercity Express form Patna to Jogbani. (910)

Need to start a new rail service from Jogbani to Varanasi. (911)

Need to attach provisional coaches in tranis in case of a large waiting list. (912)

Need to introduce more trains like Garib Rath. (913)

Need to provide confortable seats in unreserved coaches also. (914)

Need to probide performace based incentives to railway employees. (915)

Need to reduce the operational cost of the trains. (916)

Need to set up facility centres at railway stations to provide information about the important places of the city. (917)

Need of open railway reservation centers in big towns of rural areas of the country. (918)

Need for proper utilization of railway tracks of the rail lines that have been closed. (919)

Need to check touts at railway stations. (920)

That the Demand under the Head Miscellaneous Expenditure (General) (Pages 02.01.1-02.02.1) be reduced by Rs. 100.

Need to prepare a special action plan to prevent rail accidents. (921)

That the Demand under the Head Repairs and maintenance of permanent Way and Work (Pages 04.01.1-04.031) be reduced by Rs. 100.

Need to allocate funds for the projects lying pending due to paucity of funds. (922)

That the Demand under the Head Operating Expenses-Traffic (Pages 09.01.1-09.03.1) be reduced by Rs. 100.

Need for running of trains on time by strengthening the rail services. (923)

Need to start a new train from jogbani to Patna on the lines of rajrani Express. (924)

Need to run Amrapali Express for Jogbani. (925)

Need to start a daily train service from Jogbani to Kolkata. (926)

That the Demand under the Head Miscellaneous Working Expenses (Pages 12.01.1-12.03.1) be reduced by Rs. 100.

Need to develop a safety monitoring mechanism to check the increasing cases of loot and cheating by suspicious persons who offer sedative eatables to passengers during train journey. (927)

Need to enhance security on trains. (928)

Need to increase the number of vendors at railway stations and give priority to the unemployed youth for allotment of the stalls. (929)

Need to provide affordable and hygienic food at the railway stations. (930)

Need to check lapses in the security surveillance at railway stations. (931)

That the Demand under the Head Assets-Acquisition, Construction And Replacement (Pages 16.1.1-16.04.1) be reduced by Rs. 100.



Need to improve basic amenities at all the railway stations in the country. (932)

Need to ensure continuous water supply in trains. (933)

Need to improve announcement system and display boards etc. at railway stations. (934)

Need to check over-charging by coolies and other vendors at railway stations. (935)

Need to ensure cleanliness of the railway stations. (936)

Need to expedite the work of Arariah to Galgalia railway line. (937)

Need for gauge conversion of Saharsa to Farbisganj railway line. (938)

Need to tackle the problem of power supply at Arariah railway station. (939)

Need to expedite the work of Araiah to Supaul Railway line. (940)

Need to develop a mechanism for commercial utilization of railway land lying vacant. (941)

SHRI JITENDRA SINGH BUNDELA (Khajuraho): I be to move:

That the Demand under the Head Railway Board (Pages 01.01.1-01.02.1) be reduced by Rs. 100.

Need to introduce new passenger train to Nagpur from Katni Junction. (942)

Need to attach an additional AC Chair Car Coach to Rewa-Jabalpur Intercity Express. (943)

Need to extend Chirmiri-Chandia Passenger Train No. 58221 and 58222 to KMZ Murwara. (944)

Need to provide halt to the train Nos. 12141/12142, 11055/11056, 11059/11060, 12165/12166, n 12539/12540 at Katni Junction. (945)

Nedd to extend Damoh-Bhopal Rajya Rani express to KMZ Murwara. (946)

Need to reconstruct the enquiry office at Katni Junction. (947)

Need to reconstruct the foot over bridge from platform No. 1 to 6 at Katni Junction on modern lines. (948)

Need to empower the Area Manager, NKJ to release berth under Emergency Quota for train Nos. 15159/15160, 11905/11906, 12823/12824 and 1807/18208. (949)

Need to empower the Area Manger for NKJ to release berth under Emergency Quota for train No.s 12549/12550, 11072/11073, 18204/18205 and 18202/18203. (950)

Need to provide halt to all the weekly trains at Khanna-Banjari Railway station. (951)

Need to incresase the number of trains at Rithi railway station in Katni-Bina railway line. (952)

Need to provide halt to the train Nos. 11071/11072, and 12181/12182 at Rithi railway station in Katni-Bina railway line. (953)

Need to provide stoppage to Bhopal-Bilaspur Passenger train at Patauda railway station. (954)

Need to allocate fund for Chhatarpur-Sagar-Bhopal new railway line. (955)

Need to allocate funds for commencing the work of Damoh-Hatta-OPanna and Damoh-Hatta-Khajuraho railway line. (956)

Need to construct a railway station between Chhatarpur and Ishanagar. (957)

Need to construct a railway station and godown at Chhatarpur. (958)

That the Demand under the Head Assets-Acquisition, Construction And Replacement (Pages 16.1.1-16.04.1) be reduced by Rs. 100.

Need to construct washing pit at Katni Junction. (959)

Need to shift the godown from KMZ Murwara to Katni railway station. (960)

Need to construct road over bridge/road under bridge at Majhganda railway crossing under Katni Junction. (961)

Need to construct a road over bridge at Lamtara railway crossing under Katni Junction. (962)

Need to construct a new reservation building at Katni junction. (963)

### DISAPPROVAL OF POLICY

S.K. SALDUL HAQUE (Bardhaman-Durgapur): I beg to move:

That the Demand under the Head Railway Board (Pages 01.01.1-01.02.1) be reduced by Rs. 100.

Failure to stop privatization of railway service through public private partnership. (964)

Failure to provide adequate compensation, rehabilitation and employment to the ward of the families whose land has been acquired for various Railway projects. (965)

Failure to allocate adequate funds for time-bound completion of railway projects sanctioned for West Bengal. (966)

Failure to withdraw the "fuel adjustment component" from the passenger fares. (967)

### TOKEN

That the Demand under the Head Railway Board (Pages 01.01.1-01.02.1) be reduced by Rs. 100.

Need to ensure punctuality of E.M.U trains under different railway zones of West Bengal. (968)

Need to provide better facilities for management of heavy traffic in various railway zones of West Bengal. (969)

Need to fill all the vacancies in Railways, especially in group 'C' & 'D' arising due to retirement. (970)

Need to ensure safety of gangmen attending duty at night in rural areas and to provide proper communication facilities to them. (971)

Need to check corruption alleged to have been prevailing in Railways. (972)

Need to ensure quick transportation of perishable items like fruits and vegetables on subsidized rates. (973)

Need to allocate sufficient funds for timely completion of all projects, including those in West Bengal. (974)

Need to provide halt station at Kondaipur in Asansol division of Eastern Railway between Paraj and Mankar. (975)

Need to make Burdwan Junction a world class station. (976)

Need to introduce a direct passenger train between Durgapur and Howrah. (977)

Need to provide stoppage to Agnibina Express and Mayurakshi Express at Mankar station under Eastern Railway. (978)

Need to provide stoppage to Himgiri Express and Jodhpur Express at Durgapur Railway Station. (979)

Need to take urgent steps to fill up all existing vacancies in Railways, especially those in safety category posts. (980)

Need to withdraw the hike in freight rates of all essential commodities, particularly coal and salt. (981)

Need to withdraw the hike in fare of sleeper and 3rd AC class in all express and mail trains. (982)

Need to withdraw hike in reservation and cancellation fee. (983)

Need to provide stoppage to Rajdhani Express at Burdwan, West Bengal. (984)

Need to provide stoppage to Hawrah-Ranchi Shatabdi Express at Burdwan Junction. (985)

Need to provide stoppage of Jodhpur Express and Lalquila Express trains at Durgapur under Eastern Railway. (986)

Need to put a ban on import of passenger coaches and wagons to promote indigenous coach/wagon manufacturing units. (987)

Need to deploy gateman at all unmanned level crossings. (988)

Need to increase coaches in EMU and DEMU trains in West Bengal. (989)

Need to take adequate measures to prevent large scale theft of scrap iron lying at railway stations under Eastern Railway. (990)

Need to increase reservation quota for senior citizens and handicapped persons in all mail and Express trains. (991)

Need to open an additional booking window at Mankar in Asansol Division of Eastern Railway. (992)

Need to gauge conversion of Burdwan-Kotwa line from Balgona to Kotwa in Eastern Railway. (993)

Need for speedy implementation of Broad Gauge Project between Silchar and Lumding via Badarpur and Agartala and Lumding via Badarpur. (994)

Need to increase frequency of local trains between Burdwan and Asansol in Eastern Railway. (995)

Need to provide stoppage of Howrah-New Jalpaigudi Shatabdi Express at Burdwan in Eastern Railway. (996)

Need to ensure proper power supply to all the railway stations in West Bengal to avoid the problem of frequent congestion. (997)

Need to provide full rake loading facilities at stations under different railway zones of West Bengal. (998)

Need to introduce more passenger trains under different railway zones in West Bengal. (999)

Need to check alleged irregularities in catering services at railway stations. (1000)

Need to allocate adequate funds for railway safety and railway modernization programme. (1001)

That the Demand under the Head Miscellaneous Expenditure (General) (Pages 02.01.1-02.02.1) be reduced by Rs. 100.

Need to utilize the vacant land of railway for useful purposes by rail department without private entrepreneurs. (1002)

That the Demand under the Head Staff Welfare and Amenities (Pages 11.01.1-11.03.1) be reduced by Rs. 100.

Need to set up a well-equipped railway hospital with facilities to provide specialized treatment for kidney transplant, heart surgery and cancer at Durgapur in West Bengal. (1003)

That the Demand under the Head Miscellaneous Working Expenses (Pages 12.01.1-12.03.1) be reduced by Rs. 100.

Need to take effective steps to ensure safety of passengers in trains. (1004)

Need to improve catering facilities in trains. (1005)

Need to issue licenses to the railway hawkers all over the country and stop their harassment by RPF. (1006)

Need to deploy adequate number of RPF personnel in the trains, particularly those running at night. (1007)

That the Demand under the Head Assets-Acquisition, Construction And Replacement (Pages 16.1.1-16.04.1) be reduced by Rs. 100.

Need to deploy doctors on long distance mail and express trains. (1008)

Need to upgrade Durgapur station as a model station.  
(1009)

Need for doubling-Barmpur to Asansol single line under  
Eastern Railway. (1010)

Need to construct railway over bridge at Talit point on  
Burdwan-Guskara road of Eastern Railway. (1011)

Need to construct railway over bridge at Mankar station  
on Budbud-Balgona road of Eastern Railway. (1012)

Need to construct railway over bridge at Panagarh on  
Silampur-Panagarh Road of Eastern Railway. (1013)

MADAM SPEAKER: I shall now put all the Cut  
Motions which have been circulated and treated as moved  
together to the vote of the House.

*The cut motions were put and negatived.*

MADAM SPEAKER: I shall now put the Demands  
for Grants (Railways) for 2013-2014 to the vote of the  
House.

The Question is:

"that the respective sums not exceeding the amount  
shown in the fourth column of the Order Paper be  
granted to the President of India, out of the  
Consolidated fund of India, to complete the sums  
necessary to defray the charges that will come in  
course of payment during the year ending the 31st  
day of March, 2014, in respect of the heads of  
Demands entered in the second column thereof  
against Demand Nos. 1 to 16."

*The motion was adopted.*

MADAM SPEAKER: Hon. Minister, Sri Pawan Kumar  
Bansal.

*...(Interruptions)*

THE MINISTER OF RAILWAYS (SHRI PAWAN  
KUMAR BANSAL): I beg to move for leave to introduce  
a Bill...*(Interruptions)*

SHRI SUDIP BANDYOPADHYAY (Kolkata Uttar):  
Before the Minister speaks, we want to categorically  
mentions that West Bengal is totally derived of the railway  
projects. Earlier also we have catergorically said  
that money should be allotted to those proposals  
which were initiated by the former Minister of Railways,  
Kumari Mamata Banerjee followed by the other hon.  
Ministers of Railways. The projects have been totally  
shelved. West Bengal has been thrown to a state of  
uncertainty so far as the railway projects are  
concerned....*(Interruptions)*

SHRI PAWAN KUMAR BANSAL: Madam Speaker, if  
the hon. Member were to look into the entire allocation  
dispassionately, I am sure he would not say what he is  
saying. ...*(Interruptions)*

SHRI SUDIP BANDYOPADHYAY: So far as Shri  
Chidambaram is concerned, the proposal for  
moratorium is very much there. There is no response from  
the Government. They are not coming out with  
any response. They are not talking to us at all on  
issue of moratorium that we have raised  
....*(Interruptions)* So, in protest we are also waking  
out....*(Interruptions)*

**12.47 hrs.**

*At this stage, Shri Sudip Bandyopadhyay and some  
other hon. Members left the House.*

SHRI PAWAN KUMAR BANSAL: I meet a large  
number of hon. Members from all sides. But none of them  
had ever come to me. They never raised a point regarding  
West Bengal.

**12.48 hrs.**

APPROPRIATION (RAILWAYS) NO. 3 BILL, 2013\*

*[English]*

THE MINISTER OF RAILWAYS (SHRI PAWAN  
KUMAR BANSAL): I beg to move for leave to introduce

\* Published in the Gazette of India, Extraordinary, Part-II,  
Section-2 dated 30.04.13.

a Bill to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2012-14 for the purposes of Railways.

MADAM SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorize payment and appropriation of certain sums for and out of the Consolidated Fund of India for the service of the financial year 2013-14 for the purpose of Railways."

*The motion was adopted.*

SHRI PAWAN KUMAR BANSAL: I introduce\*\* the Bill.

SHRI PAWAN KUMAR BANSAL: I beg to move:

"That the Bill to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 2013-14 for the purposes of Railways, be taken into consideration."

MADAM SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2013-14 for the purposes of Railways, be taken into consideration."

*The motion was adopted.*

MADAM SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

The question is:

"That clauses 2 and 3 stand part of the bill."

*The motion was adopted.*

Clauses 2 and 3 were added to the Bill.

*The Schedule was added to the Bill.*

*Clauses 1, the Enacting Formula and the long Title were added to the Bill.*

SHRI PAWAN KUMAR BANSAL: I beg to move:

*"That the Bill be passed/"*

MADAM SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.*

**12.49 hrs.**

SUBMISSION OF DEMANDS TO VOTE OF THE  
HOUSE (GUILLOTINE)

*[English]*

MADAM SPEAKER: Hon. Members, Demands for Grants (General) are listed to be submitted to the vote of the houses at 1.30 p.m. today. Since we have already passed the Railway Budget, we may prepone the time for submission to the vote of the House, and take the Demands for Grants (General) for voting immediately. I hope, the House agrees.

SEVERAL HON. MEMBERS: Yes.

MADAM SPEAKER: Many hon. Members tabled notices of cut motions to the Demands for Grants (General). The lists of admitted cut motions have already been circulated to the Members. I am treating all the cut motions to the Demands for Grants (General) which have been circulated as moved.

CUT MOTIONS

**Demands for Grants (Generals), 2013-14**

(Ministry of Agriculture)

**TOKEN**

PROF. SAUGATA ROY (Dum Dum): I beg to move:

That the Demand under the Head Departments of Agriculture and Cooperation (page 1) be reduced by Rs. 100.

\*\* Introduced with the Recommendations of the President.

Need to allocate more funds for green revolution in Eastern States. (1)

Need to allocate more funds for crop diversification in the green revolution States. (2)

SHRI RAJU SHETTI (Hatkanaangle): I beg to move:

That the Demand under the Head Departments of Agriculture and Cooperation (Page 1) be reduced by Rs. 100.

Need to provide remunerative prices to farmers for their produce. (3)

SHRI JAGDISH SINGH RANA (Saharanpur): I beg to move:

That the Demand under the Head Department of Agriculture and Cooperation (Page 1) be reduced by Rs. 100.

Need to promote agriculture in the backward areas of Saharanpur Parliamentary Constituency of Uttar Pradesh. (4)

Need to provide farmer-friendly credit facility. (5)

Need to take immediate steps to check suicide by farmers, particularly in Uttar Pradesh. (6)

Need to provide insurance cover to farmers whose crops have been destroyed due to natural calamities in the country. (7)

Need to formulate an effective scheme for landless farmers in Saharanpur Parliamentary Constituency. (8)

SHRI RAJU SHETTI (Hatkanangle): I beg to move:

That the Demand under the Head Department of Agriculture and Cooperation (Page 1) be reduced by Rs. 100.

Need to provide adequate financial assistance to the sugarcane growers in the country. (9)

SHRI A.T. NANA PATIL (Jalgaon): I bet to move:

That the Demand under the Head Department of Agriculture and Cooperation (page 1) be reduced by Rs. 100.

Need to open a Krishi Vigyan Kendra (KVK) in Jalgaon Parliamentary Constituency of Maharashtra. (10)

Need to fix the minimum support price for all agriculture commodities. (11)

Need to provide low premium insurance cover to the drought affected agricultural farmers of Jalgaon district. (12)

Need to distribute the free seeds and fertilizers to drought affected farmers of Jalgaon district. (14)

Need to provide financial incentives such as interest free loans and subsidy to farmers for organic farming. (15)

SHRI BHAUSAHEB RAJARAM WAKCHAURE (Shirdi): I beg to move:

That the Demand under the Head Department of Agriculture and Cooperation (Page 1) be reduced by Rs. 100.

Need to boost agriculture sector in Maharashtra. (16).

Need to provide high-yield cotton seeds to farmers of Maharashtra. (17)

Need to provide loans to the farmers of Maharashtra at lower interest rates. (18)

Need to provide central assistance to such farmers who have lost their crops due to natural calamities in Maharashtra. (19)

Need to provide financial assistance to Maharashtra to cope with the natural calamities. (20)

Need to waive off the agricultural loans of farmers in the natural calamity affected areas of Maharashtra. (21)

Need to provide adequate central financial assistance to the sugarcane growers of Maharashtra. (22)

SHRI RAJU SHETTI (Hatkanangle): I beg to move:

That the Demand under the Head Department of Agriculture and Cooperation (Page1) be reduced by Rs. 100.

Need to provide central assistance to the cotton growers of Maharashtra. (23)

SHRIMATI JAYSHREEBEN PATIL (Mahesana): I beg to move:

That the Demand under the Head Department of Agriculture and Cooperation (page 1) be reduced by Rs. 100.

Need to set up Fodder Bank in vilages hit by drought. (24)

Need to provide interest free loan to persons affected by drought, frost ofr flood. (25)

Need to allocate more funds for Green Revolution. (26)

SHRI RAKESH SINGH (Jabalpur): I beg to move:

That the Demand under the Head Department of Agriculture and Cooperation (page1) be reduced by Rs.100

Need tocompensate farmers affected by hailstrom in Madhya Pradesh. (27)

SHRI RAJU SHETTI (Hatkanangle): I beg to move:

That the Demand under the Head Department of Agriculture and Cooperation (page 1) be reduced by Rs. 100.

Need to check the declining share of agriculture in Gross Domestic Product of the country. (28)

Need to ensure immediate and timely paymen to sugarcane growers by sugar mill owners. (29)

Need to introduce a comprehensive crop issuance scheme. (30)

Need to enhance budgetary allocation for horiculture programmes in the country. (31)

Need to take immediate steps for conservation of conventional varieties of seeds. (32)

Need to provide adequate assistance to the farmers for using high yield varieties of seeds. (33)

Need to announce minimum support price for onion. (34)

Need to provide sufficient funds for developing new varieties of cash crops. (35)

Need to take appropriate steps to accelerate agricultural growth. (36)

Need to end the monopoly of private seed companies in the country. (37)

Need to formulate concrete administrative measures for providing strict action against the supplies of spurious and fake/synthetic seeds. (38)

Need to give recognition to the minimum 50% of the C2+ for mulae as defined by the Commission for Agricultural Costs and Prices for providing minimum statutory price for agricultural produce. (39)

Need to promote and incentiveize the production of pules and edible oils. (40)

Need to take concrete steps to improve the pitiable social-economic condition of farmers in the country. (41)

Need to provide protection to the farmers from imported agricultural products. (42)

Need to take concrete steps to prevent incidents of suicides by farmers. (43)

Need to take steps to protect farmers from natural calamities. (44)

SHRI HARIBHAU JAWALE (Raver): I beg to move:

That the Demand under the Head Department of Agriculture and Cooperation (Page 1) be reduced by Rs. 100.

Need to provide micro irrigation facility to farmers free of cost. (45)

Need to provide 50 percent subsidy on liquid bi-fertilizers. (46)

Need to provide 50 percent subsidy on plantation of Banana Tissue Culture plants in Maharashtra. (47)

Need to provide central assistance to farmers for digging of well and tube-well. (48)

Need to provide interest free loan for modernization of cooperative sugar factories in Maharashtra. (49)

Need to provide 50 percent subsidy on mechanization of agriculture. (50)

Need to provide free Crop Insurance to all farmers. (51)

Need to provide fifty percent subsidy on BT cotton seeds. (52)

Need to provide compensation to farmers whose crops has been affected by hailstorm in Maharashtra. (53)

SHRI RAJU SHETTI (Hatkanangle): I beg to move:

That the Demand under the Head Department of Agriculture and Cooperation (Page 1) be reduced by Rs. 100.

Need to Promote the use of bio-fertilizers by providing incentives and subsidies to the farmers. (54)

SHRI ASHOK KUMAR RAWAT (Misrikh): I beg to move:

That the Demand under the Head Department of Agriculture and Cooperation (Page 1) be reduced by Rs. 100.

Need to take steps to augment production of pulses and edible oils. (55)

SHRI SURENDER SINGH NAGAR (Gautam Budh Nagar): I beg to move:

That the Demand under the Head Department of Agriculture and Cooperation (Page 1) be reduced by Rs. 100.

Need to take appropriate steps to help the farmers affected by natural calamities. (56)

Need to give a boost to the agriculture sector in the State of Uttar Pradesh, especially in Gautam Budh Nagar Parliamentary Constituency. (57)

Need to ensure the purchase of rice at minimum support price from the farmers. (58)

Need to ensure availability of high yield quality seeds of cotton to the farmers. (59)

Need to launch special programmes for growing medicinal plants in the backward regions of Uttar Pradesh. (60)

Need to provide special financial assistance to Uttar Pradesh for natural calamities. (61)

Need to waive the loans of the farmers affected by natural calamities in the State of Uttar Pradesh. (62)

SHRI ASHOK KUMAR RAWAT (Misrikh): I beg to move:

That the Demand under the Head Department of Agriculture and Cooperation (Page 1) be reduced by Rs. 100.

Need to provide farmer friendly loans at low interest rates to prevent the incidents of suicides by the debt ridden farmers. (63)

Need to provide loans at doorstep to the farmers through mobile banking system. (64)

Need to promote cultivation of Grams, Bajra, Jwar and other coarse grains. (65)



Need to provide central assistance to the farmers of Uttar Pradesh who have lost their crops due to natural calamities. (66)

Need to hake the minimum support price of paddy and wheat. (67)

Need to initiate measures to protect the farmers from economic recession. (68)

Need to provide better crop insurance facilities to the farmers. (69)

Need to provide friendly credit facilities. (70)

Need to provide adequate storage facilities for foodgrains both in the public and private sectors. (71)

Need to issue guidelines to the farmers to adopt new cropping pattern according to the changing agricultural needs and demands. (72)

Need to protect the farmers from imported agro products under the liberalized World Trade Organisation regime. (73)

Need to protect farmers from distress sale of their produce. (74)

Need to promote agriculture in Uttar Pradesh, particularly in Mirsih Parliamentary Constituency. (75)

Need to educate the farmers about the new programmes started by the Government to increase the agriculture production. (76)

Need to ensure purchase of rice and wheat from the farmers on minimum support price. (77)

Need to provide high-yield cotton seeds to the farmers. (78)

Need to start special programmes to grow medicinal plants in the backward areas of the country. (79)

Need to effectively implement the technology mission on horticulture. (80)

SHRI BHAUSAHEB RAJARAM WAKCHAURE  
(Shirdi) I beg to move:

That the Demand under the Head Department of Agriculture Research and Education (Page 11) be reduced by Rs. 100.

Need to propagate agricultural education in Shirdi Parliamentary Constituency in Maharashtra. (81)

Need to set up an agricultural university in Shirdi Parliamentary Constituency of Maharashtra. (82)

Need to set up an Agricultural Research and Education Institute in Shirdi Parliamentary Constituency of Maharashtra. (83)

Need to adopt state of art technology for agricultural development in Shirdi Parliamentary Constituency of Maharashtra. (84)

SHRI RAJU SHETTI (Hatkanangle): I beg to move:

That the Demand under the Head Department of Agriculture Research and Education (Page 11) be reduced by Rs. 100.

Need to open Krishi Vigyan Kendra (KVK) in each district of Maharashtra. (85)

SHRIMATI JAYSHREEBEN PATEL (Mahesana): I beg to move:

That the Demand under the Head Department of Agriculture Research and Education (Page 11) be reduced by Rs. 100.

Need to open an agricultural training centre in Gujarat. (86)

SHRI RAJU SHETTI (Hatkanangle): I beg to move:

That the Demand under the Head Department of Agriculture Research and Education (Page 11) be reduced by Rs. 100.

Need to set up an Agricultural Research and Education Institution in Hatkanangle Paliamentary Constituency of Maharashtra. (87)

Need to improve irrigation technology for promoting agricultural production. (88)

Need for integrated development of horticulture in the country. (89)

Need to set up an Agricultural Research and Education Institute in Hakanangle Parliamentary Constituency of Maharashtra. (90)

Need to set up Banana Research Centre in Jalgaon district. (91)

SHRI HARIBHAU JAWALE (Raver): I beg to move:

That the Demand under the Head Department of Agriculture Research and Education (Page 11) be reduced by Rs. 100.

Need to assess impact of global warming and hailstorm on farming. (92)

SHRI SURENDRA SINGH NAGAR (Gautam Budh Nagar): I beg to move:

That the Demand under the Head Department of Agriculture Research and Education (Page 11) be reduced by Rs. 100.

Need to educate the farmers about the new programmes initiated by the Government for increasing the agricultural production. (93)

Need to ensure the propagation of agricultural education in the Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (94)

Need to set-up an Agricultural University in Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (95)

Need to set-up an agricultural research and education institute in Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (96)

Need to open agricultural science centres in each district of Uttar Pradesh. (97)

Need to adopt modern technology for the development of agricultural sector in the country, especially in Gautam

Budh Nagar Parliamentary Constituency of Uttar Pradesh. (98)

SHRI ASHOK KUMAR RAWAT (Misrikh): I beg to move:

That the Demand under the Head Department of Agriculture Research and Education (Page 11) be reduced by Rs. 100.

Need to set-up Agricultural Research and Education Institute in Misrikh Parliamentary Constituency of Uttar Pradesh. (99)

Need to set up Krishi Vigyan Kendras in every district of Uttar Pradesh. (100)

Need to adopt latest technology for agricultural developments in the country particularly in Misrikh Parliamentary Constituency of Uttar Pradesh. (101)

Need to ensure that farmers have easy access to the scientific research particularly in the field of agriculture. (102)

Need to ensure that farmers have easy access to the scientific research particularly in the field of biodiversity. (103)

Need to promote cold storage technique for the storage of agricultural products. (104)

Need to develop horticulture. (105)

Need to provide adequate funds to develop new varieties of remunerative crops. (106)

Need to disseminate agricultural education in the backward areas of the country, particularly in Misrikh Parliamentary Constituency of Uttar Pradesh. (107)

Need to set up an agricultural university in Misrikh Parliamentary Constituency of Uttar Pradesh. (108)

SHRI JAGDISH SINGH RANA (Saharanpur): I beg to move:

That the Demand under the Head Department of Agriculture Research and Education (Page 11) be reduced by Rs. 100.

Need to establish Agricultural Research and Education Universities in backward areas in Uttar Pradesh, particularly in Saharanpur Parliamentary Constituency.

(109)

PROF. SAUGATA ROY (Dum Dum): I beg to move:

That the Demand under the Head Department of Animal Husbandry, Dairying and Fisheries (Page 14) be reduced by Rs. 100.

Need to ensure better prices for milk producers. (110)

SHRI ASHOK KUMAR RAWAT (Misrikh): I beg to move:

That the Demand under the Head Department of Animal Husbandry, Dairying and Fisheries (Page 14) be reduced by Rs. 100.

Need to increase the production of fodder. (111)

Need to formulate a National Livestock Policy. (112)

Need to set up an Animal Husbandry and Dairy Research Centre in Misrikh Parliamentary Constituency of Uttar Pradesh. (113)

Need to allocate more funds to promote animal husbandry in Misrikh Parliamentary Constituency of Uttar Pradesh. (114)

Need to promote pisciculture through latest technology in Misrikh Parliamentary Constituency. (115)

Need to set up a milk plant in the Misrikh Parliamentary Constituency of Uttar Pradesh. (116)

SHRI BHAUSAHEB RAJARAM WAKCHAURE (Shirdi): I beg to move:

That the Demand under the Head Department of Animal Husbandry, Dairying and Fisheries (Page 14) be reduced by Rs. 100.

Need to set up an Animal Husbandry and Dairy Research Institute in Shirdi Parliamentary Constituency of Maharashtra. (117)

Need to allocate more central funds to promote animal husbandry in Shirdi Parliamentary Constituency of Maharashtra. (118)

Need to promote fisheries through advanced technology in Maharashtra. (119)

Need to set up milk plants for dairy development in Shirdi Parliamentary Constituency of Maharashtra. (120)

SHRIMATI JAYSHREEBEN PATEL (Mahesana): I beg to move:

That the Demand under the Head Department of Animal Husbandry, Dairying and Fisheries (Page 14) be reduced by Rs. 100.

Need to extend benefits of National Livestock Mission to Mehsana, Banaskantha and Junagarh in Gujarat. (121)

SHRI RAJU SHETTI (Hatkanangle): I beg to move:

That the Demand under the Head Department of Animal Husbandry, Dairying and Fisheries (Page 14) be reduced by Rs. 100.

Need to allocate more funds for promoting animal husbandry in Hatkanangle Parliamentary Constituency of Maharashtra. (122)

Need to promote pisciculture through use of modern technology in Maharashtra, particularly in Konkan. (123)

Need to provide central financial assistance direct to farmers engaged in animal husbandry. (124)

Need to set up an Animal Husbandry and Dairying Research Centre in Hatkanangle Parliamentary Constituency of Maharashtra. (125)

SHRI HARIBHAU JAWAKE (Raver): I beg to move:

That the Demand under the Head Department of Animal Husbandry, Dairying and Fisheries (Page 14) be reduced by Rs. 100.

Need to provide subsidized loan to Direct Milk Union of Maharashtra. (126)

Need to provide 50 percent subsidy to all the applicants under Dairy Entrepreneurship Development Scheme. (127)

Need to provide fifty percent subsidy on dairy farming in Maharashtra. (128)

Need to provide fifty percent subsidy on goat breeding in Maharashtra. (129)

SHRI SURENDRA SINGH NAGAR (Gautam Budh Nagar): I beg to move:

That the Demand under the Head Department of Animal Husbandry, Dairying and Fisheries (Page 14) be reduced by Rs. 100.

Need to set up an animal husbandry and dairying research centre in Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (130)

Need to allocate more funds for promotion of animal husbandry in Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (131)

Need to encourage pisciculture through modern techniques in Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (132)

Need to set up a milk plant in Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (133)

SHRI JAGDISH SINGH RANA (Saharanpur): I beg to move:

That the Demand under the Head Department of Animal Husbandry, Dairying and Fisheries (Page 14) be reduced by Rs. 100.

Need to establish an Animal Husbandry and Dairy Research Centre in Saharanpur Parliamentary Constituency of Uttar Pradesh. (134)

**(Ministry of Chemicals and Fertilizers)**

**TOKEN**

SHRI HARIBHAU JAWALW (Raver): I beg to move:

That the Demand under the Head Department of Fertilizers (Page 27) be reduced by Rs. 100.

Need to provide fifty percent subsidy on fertilizers. (1)

SHRI RAJU SHETTI (Hatkanangle): I beg to move:

That the Demand under the Head Department of Fertilizers (Page 27) be reduced by Rs. 100.

Need to ensure adequate availability of fertilizers in the country. (2)

Need to check the rising prices of Urea. (3)

Need to de-control the prices of fertilizers. (4)

Need to provide subsidy on water soluble fertilizers, particularly due to increasing use of drip irrigation system. (5)

Need to spread awareness about organic farming. (6)

Need to provide subsidy on fertilizers direct to farmers. (7)

Need to remove shortage of composite fertilizers. (8)

PROF. SAUGATA ROY (Dum Dum): I beg to move:

That the Demand under the Head Department of Fertilizers (Page 27) be reduced by Rs. 100.

Need to increase subsidy on imported fertilizers including DAP. (9)

Need to increase production of urea and take effective steps to reduce its prices. (10)

SHRI A.T. NANA PATIL (Jalgaon): I beg to move:

That the Demand under the Head Department of Fertilizers (Page 27) be reduced by Rs. 100.

Need to provide subsidy on fertilizers to small and marginal farmers of Maharashtra. (11)

PROF. SAUGATA ROY (Dum Dum): I beg to move:

That the Demand under the Head Department of Pharmaceuticalss (Page 33) be reduced by Rs. 100.

Need to supply medicines to poor patients at fair prices. (12)

SHRI HARIBHAU JAWALE (Raver): I beg to move:

That the Demand under the Head Department of Pharmaceuticalss (Page 33) be reduced by Rs. 100.

Need to provide free medicines to BPL families. (13)

Need to provide subsidized loans to pharmaceuticals industries. (14)

**(Ministry of Coal)**

**TOKEN**

SHRI RAJU SHETTI (Hatkanangle): I beg to move:

That the Demand under the Head Ministry of Coal (Page 37) be reduced by Rs. 100.

Need to supply coal to the thermal power plants of Maharashtra as per their demand. (1)

Need to ensure uninterrupted coal supply to the backward regions of Maharashtra. (2)

PROF. SAUGATA ROY (Dum Dum): I beg to move:

That the Demand under the Head Ministry of Coal (Page 37) be reduced by Rs. 100.

Need to take appropriate steps to reduce dependence on imported coal. (3)

SHRI SURENDRA SINGH NAGAR (Gautam Budh Nagar): I beg to move:

That the Demand under the Head Ministry of Coal (Page 37) be reduced by Rs. 100.

Need to allocate adequate coal to N.T.P.C. unit located in Dadri in Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (4)

Need to give preference to states situated far off the sea cost in allocation of coal linkage/coal blocks. (5)

SHRI ASHOK KUMAR RAWAT (Misrikh): I beg to move:

That the Demand under the Head Ministry of Coal (Page 37) be reduced by Rs. 100.

Need to ensure supply of coal to Thermal Power Plants as per their requirement. (6)

Need to supply coal uninterruptedly to backward areas of the country. (7)

SHRI S. SEMMALAI (Salem): I beg to move:

That the Demand under the Head Ministry of Coal (Page 37) be reduced by Rs. 100.

Need to ensure supply of coal to the Thermal Power Plants of Tamil Nadu as per their requirement. (8)

Need to provide coal linkage for expansion of Thermal Power Plants in Tamil Nadu. (9)

Need to award coal blocks to Tamil Nadu Government as per requirement. (10)

**(Ministry of Development of North Eastern Region)**

**TOKEN**

PROF. SAUGATA ROY (Dum Dum): I beg to move:

That the Demand under the Head Ministry of Development of North Eastern Region (Page 86) be reduced by Rs. 100.

Need to improve connectivity in North Eastern States for their overall development. (1)

**(Ministry of Drinking Water and Sanitation)****TOKEN**

SHRI A.T. NANA PATIL (Jalgaon): I beg to move:

That the Demand under the Head Ministry of Drinking Water and Sanitation (Page 89) be reduced by Rs. 100.

Need to provide special central assistance for adequate supply of drinking water in Jalgaon district of Maharashtra. (1)

Need to create a special authority for ensuring supply of drinking water in draught prone areas of Maharashtra. (2)

Need to recharge ground water in Jalgaon district along the Tapi-river basin for supply of drinking water. (3)

PROF. SAUGATA ROY (Dum Dum): I beg to move:

That the Demand under the Head Ministry of Drinking Water and Sanitation (Page 89) be reduced by Rs. 100.

Need to take effective steps to provide drinking water in the drought affected villages of Marathwada. (4)

Need to make all the villages in India Open Defecation Free. (5)

SHRI SURENDRA SINGH RANA (Gautam Budh Nagar): I beg to move:

That the Demand under the Head Ministry of Drinking Water and Sanitation (Page 89) be reduced by Rs. 100.

Need to ensure cleanliness in all rural, remote and backward areas through a proper sewage disposal system. (6)

Need to provide special financial support for safe drinking water in schools, especially in the rural areas of the country. (7)

Need to provide safe drinking water in the backward and rural areas of Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (8)

Need to give approval to the lift drinking water scheme for Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (9)

Need to formulate a scheme for the availability of drinking water in rural areas of Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (10)

Need to give clearance to all proposed drinking water schemes in Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (11)

Need to give clearance to a comprehensive scheme for rain water harvesting in the Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (12)

Need to sanction one hand-pump for every habitation in the Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (13)

Need to formulate a special scheme to provide safe drinking water to the water deficient areas of Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (14)

SHRI BHAUSAHEB RAJARAM WAKCHAURE (Shirdi): I beg to move:

That the Demand under the Head Ministry of Drinking Water and Sanitation (Page 89) be reduced by Rs. 100.

Need to provide pure drinking water in backward and rural areas of Shirdi Parliamentary Constituency of Maharashtra. (15)

Need to accord sanction to life drinking water scheme for Shirdi Parliamentary Constituency of Maharashtra. (16)

Need to formulate a comprehensive plan for rain water harvesting for Shirdi Parliamentary Constituency of Maharashtra. (17)

Need to sanction a hand pump for every populated area in Shirdi Parliamentary Constituency of Maharashtra. (18)

Need to formulate a special plan to supply drinking water in areas facing shortage of water in Shirdi Parliamentary Constituency of Maharashtra. (19)

SHRI ASHOK KUMAR RAWAT (Misrikh): I beg to move:

That the Demand under the Head Ministry of Drinking Water and Sanitation (Page 89) be reduced by Rs. 100.

Need to provide potable water in backward and rural

areas of the Misrikh Parliamentary Constituency of Uttar Pradesh. (20)

Need to sanction lift drinking water scheme for Misrikh Parliamentary Constituency of Uttar Pradesh. (21)

Need to accord early approval to the drinking water schemes for Misrikh Parliamentary Constituency of Uttar Pradesh. (22)

Need to accord sanction to a comprehensive scheme for rain water harvesting for Misrikh Parliamentary Constituency of Uttar Pradesh. (23)

Need to install hand pumps in every habited area in Misrikh Parliamentary Constituency of Uttar Pradesh. (24)

Need to ensure participation of Members of Parliament at district and state level in implementation of Central Drinking Water Schemes. (25)

SHRI JAGDISH SINGH RANA (Saharanpur): I beg to move:

That the Demand under the Head Ministry of Drinking Water and Sanitation (Page 89) be reduced by Rs. 100.

Need to provide pure drinking water in rural areas of Saharanpur Parliamentary Constituency under National Rural Drinking Water Programme. (26)

Need to extend lift Drinking Water Scheme to Saharanpur Parliamentary Constituency of Uttar Pradesh. (27)

**(Ministry of Earth Science)**

**TOKEN**

SHRI ASHOK KUMAR RAWAT (Misrikh): I beg to move:

That the Demand under the Head Ministry of Earth Science (Page 91) be reduced by Rs. 100.

Need to formulate an action plan for better forecasting of cyclone and floods. (1)

**(Ministry of Environment and Forecast)**

**TOKEN**

SHRI A.T. NANA PATIL (Jalgaon): I beg to move:

That the Demand under the Head Ministry of Environment and Forecast (Page 97) be reduced by Rs. 100.

Need to conserve biodiversity and start afforestation programmes in Satpura forest in Jalgaon district of Maharashtra. (1)

Need to provide funds for wild life sanctuary in Satpura forest in Jalgaon district of Maharashtra. (2)

SHRI RAJU SHETTI (Hatkanangle): I beg to move:

That the Demand under the Head Ministry of Environment and Forecast (Page 97) be reduced by Rs. 100.

Need to make rivers like Godavari, Ganga, Yamuna, Panch Ganga Pollution-free. (3)

Need to strictly implement the environment related laws in the mining sector to maintain ecological balance. (4)

Need to check rising pollution in the country, particularly in Maharashtra. (5)

PROF. SAUGATA ROY (Dum Dum): I beg to move:

That the Demand under the Head Ministry of Environment and Forecast (Page 97) be reduced by Rs. 100.

Need to provide forest and environmental clearances to big industrial projects on priority basis. (6)

Need to lift moratorium on setting up of new industries in Haldia, West Bengal. (7)

SHRI BHAUSAHEB RAJARAM WAKCHAURE (Shirdi): I beg to move:

That the Demand under the Head Ministry of Environment and Forecast (Page 97) be reduced by Rs. 100.

Need to take concrete steps to make all the important rivers of the country pollution free. (8)

SHRI ASHOK KUMAR RAWAT (Misrikh): I beg to move:

That the Demand under the Head Ministry of Environment and Forecast (Page 97) be reduced by Rs. 100.

Need to make the area surrounding the historical buildings in the country pollution free. (9)

Need to check the increasing pollution in the country. (10)

Need to make rivers pollution free. (11)

SHRI JAGDISH SINGH RANA (Saharanpur): I beg to move:

That the Demand under the Head Ministry of Environment and Forecast (Page 97) be reduced by Rs. 100.

Need to make Yamuna pollution free. (12)

**(Ministry of External Affairs)**

**TOKEN**

SHRI SURENDRA SINGH NAGAR (Gautam Budh Nagar): I beg to move:

That the Demand under the Head Ministry of External Affairs (Page 106) be reduced by Rs. 100.

Need to adhere and continue with the time tested foreign policy of the country. (1)

Need to impress upon the Government of Pakistan to honour the line of control and international border and ends terrorism from across the border. (2)

Need to protect the interests of the country in various international for a. (3)

Need to take effective steps to ensure that the Hindi gets the status of official language in United Nations. (4)

Need to take urgent steps to resolve Indo-Pak border issues. (5)

Need to keep a close watch on the activities of China with regard to Tibet. (6)

Need to ensure the safety and security of Indians living in Pakistan. (7)

Need to take immediate steps to ensure the safety of Indian Students and citizens in foreign countries. (8)

Need to ensure the safety and security of Indian Fishermen in foreign waters. (9)

Need to take effective steps to get the release of Indian fishermen apprehended by the neighbouring countries. (10)

SHRI ASHOK KUMAR RAWAT (Misrikh): I beg to move:

That the Demand under the Head Ministry of External Affairs (Page 106) be reduced by Rs. 100.

Need to advance India's traditional role in promoting peace, stability and security in international relations. (11)

Need to adhere to our traditional role in promoting non-alignment policy in international relations. (12)

Need to play effective role in United Nations. (13)

Need to take effective steps to ensure permanent membership for India in the UN security control. (14)

Need to impress upon the Government of Pakistan to release all Indians languishing in Pakistan Jails. (15)

Need to maintain good relations with neighbouring countries by making our foreign policy more effective. (16)

Need to ensure honour of the line of control and international border by neighbouring countries. (17)

PROF. SAUGATA ROY (Dum Dum): I beg to move:

That the Demand under the Head Ministry of External Affairs (Page 106) be reduced by Rs. 100.

Need to take a more proactive role in the reconstruction of Afganistan. (18)



**(Ministry of Finance)****TOKEN**

SHRI RAKESH SINGH (Jabalpur): I beg to move:

That the Demand under the Head Department of Economic Affairs (Page 110) be reduced by Rs. 100.

Need to take special steps to curb the inflation. (1)

Need to improve the standard of living of the people living below poverty line. (2)

Need to provide special financial assistance to the State of Madhya Pradesh. (3)

Need to provide special package for development of agriculture in Madhya Pradesh. (4)

SHRI RAJU SHETTI (Hatkanangle): I beg to move:

That the Demand under the Head Department of Economic Affairs (Page 110) be reduced by Rs. 100.

Need to ban future trading of silver and yarn. (5)

Need to take immediate steps to bring back the black money deposited in foreign banks. (6)

SHRIMATI JAISHREEBEN PATEL (Mahesana): I beg to move:

That the Demand under the Head Department of Economic Affairs (Page 110) be reduced by Rs. 100.

Need to set up a Diamond Bank in Gujarat. (7)

Need to set up rural banks in the villages having population of 2000 or more. (8)

Need to set up mobile bank in rural and hilly areas. (9)

SHRI RAJU SHETTI (Hatkanangle): I beg to move:

That the Demand under the Head Department of Economic Affairs (Page 110) be reduced by Rs. 100.

Need to raise allocation of funds for regional rural banks. (10)

Need to stop issuing of banking licences to private sector. (11)

Need to provide interest-free loans to farmers. (12)

SHRIMATI JAYSHREEBEN PATEL (Mahesana): I beg to move:

That the Demand under the Head Department of Financial Services (Page 116) be reduced by Rs. 100.

Need to inquire into the alleged financial irregularities in agriculture loan waiver scheme. (13)

PROF. SAUGATA ROY (Dum Du'm): I beg to move:

That the Demand under the Head Department of Financial Services (Page 116) be reduced by Rs. 100.

Need to investigate into the alleged irregularities and review of the implementation of the Debt Waiver and Debt Relief Scheme for farmers. (14)

SHRI ASHOK KUMAR RAWAT (Misrikh): I beg to move:

That the Demand under the Head Department of Financial Services (Page 116) be reduced by Rs. 100.

Need to provide financial assistance to the Uttar Pradesh to tackle the problems of the natural calamities. (15)

Need to provide credit facility to the farmers through the Sahkari Prathmik Banks, Gramin Banks and Commercial Banks. (16)

Need to waive the agricultural loans of farmers affected by natural calamities in Uttar Pradesh. (17)

Need to provide financial assistance to the cotton growers in the country. (18)

Need to provide adequate financial assistance to the sugarcane growers in the country. (19)

SHRI JAGADISH SINGH RANA (Saharanpur): I beg to move:

That the Demand under the Head Department of Financial Services (Page 116) be reduced by Rs. 100.

Need to provide loans to poor, unemployed, labourers and marginal farmers on easy terms. (20)

PROF. SAUGATA ROY (Dum Dum): I beg to move:

That the Demand under the Head Transfers to State and Union Territory Governments (Page 124) be reduced by Rs. 100.

Need to put a moratorium on payment of interest on debt of the debt stressed States like West Bengal. (21)

Need to give special central assistance to West Bengal for development of formerly Maoist affected areas of the State. (22)

That the Demand under the Head Indian Audit and Accounts Department (Page 135) be reduced by Rs. 100.

Need to strengthen the working of the office of the Comptroller and Auditor General of India. (23)

That the Demand under the Head Department of Revenue (Page 137) be reduced by Rs. 100.

Need to bring more people under the Income Tax net by evolving effective procedure to check innumerable cases of tax-evasion. (24)

SHRI ASHOK KUMAR RAWAT (Misrikh): I beg to move:

That the Demand under the Head Department of Revenue (Page 137) be reduced by Rs. 100.

Need to unearth black money in the country. (25)

Need to reduce fiscal deficit. (26)

Need to do away with the deficiencies in the policy of providing loans to the poor, deprived people,

unemployed youths, labourers and marginal farmers by the Bank and Financial Institutes and the policy adopted for recovery of loans. (27)

That the Demand under the Head Direct Taxes (Page 141) be reduced by Rs. 100.

Need to take concrete steps to check tax evasion. (28)

SHRI A.T. NANA PATIL (Jalgaon): I beg to move:

That the Demand under the Head Indirect Taxes (Page 141) be reduced by Rs. 100.

Need for compulsory audit of income and expenditure of multiplexes and shopping malls. (29)

PROF. SAUGATA ROY (Dum Dum): I beg to move:

That the Demand under the Head Indirect Taxes (Page 141) be reduced by Rs. 100.

Need to check alleged corruption in the Customs Department, especially at the big ports and airports. (30)

#### **(Ministry of Food Processing Industries)**

#### **TOKEN**

SHRI A.T. NANA PATIL (Jalgaon): I beg to move:

That the Demand under the Head Ministry of Food Processing Industries (Page 144) be reduced by Rs. 100.

Need to set up food processing industry for banana in Jalgaon district of Maharashtra. (1)

Need to provide subsidy for banana processing industries located in Jalgaon district of Maharashtra.. (2)

SHRI RAKESH SINGH (Jabalpur): I beg to move:

That the Demand under the Head Ministry of Food Processing Industries (Page 144) be reduced by Rs. 100.

Need to set up a food processing industry at Jabalpur.(3)

**(Ministry of Health and Family Welfare)****TOKEN**

SHRI RAKESH SINGH (Jabalpur): I beg to move:

That the Demand under the Head Department of Health and Family Welfare (Page 146) be reduced by Rs. 100.

Need to set up more super specialty hospital for the poor in the country on the lines of AIIMS. (1)

SHRI RAJU SHETTI (Hatkanangle): I beg to move:

That the Demand under the Head Department of Health and Family Welfare (Page 146) be reduced by Rs. 100.

Need to adequate number of health care centres in backward and rural areas of the country, particularly in the Hatkanangle Parliament Constituency of Maharashtra. (2)

Need to organize awareness campaigns and programmes in rural areas for promoting medical services under the National Rural Health Mission. (3)

Need to allocate more funds for rural health infrastructure. (4)

SHRIMATI JAISHREEBEN PATEL (Mahesana): I beg to move:

That the Demand under the Head Department of Health and Family Welfare (Page 146) be reduced by Rs. 100.

Need to double the provision of funds of Health Care for the elderly. (5)

Need to address the shortage of trained doctors in district hospitals. (6)

Need to increase fund allocation for health sector. (7)

Need to include Doodh Sanjivani Yojana in Yojana in Mid Day Meal Scheme on the lines of Gujarat pattern. (8)

Need to provide better health care to women at village level. (9)

PROF. SAUGATA ROY (Dum Dum): I beg to move:

That the Demand under the Head Department of Health and Family Welfare (Page 146) be reduced by Rs. 100.

Need to provide financial assistance to the Municipal Hospitals under the National Health Mission. (10)

Need to equip Block level hospitals with modern diagnostic equipments. (11)

SHRI SURENDRA SINGH NAGAR (Gautam Budh Nagar): I beg to move:

That the Demand under the Head Department of Health and Family Welfare (Page 146) be reduced by Rs. 100.

Need to set up adequate number of healthcare centres in Gautam Budh Nagar Parliament Constituency of Uttar Pradesh. (12)

Need to deploy adequate number of doctors in the healthcare centres in Gautam Budh Nagar Parliament Constituency of Uttar Pradesh. (13)

SHRI BHAUSAHEB RAJARAM WAKCHAURE (Shirdi): I beg to move:

That the Demand under the Head Department of Health and Family Welfare (Page 146) be reduced by Rs. 100.

Need to provide funds for adequate medical facilities in Maharashtra. (14)

SHRI ASHOK KUMAR RAWAT (Misrikh): I beg to move:

That the Demand under the Head Department of Health and Family Welfare (Page 146) be reduced by Rs. 100.

Need to provide affordable and timely medical facilities to the people suffering from diseases relating to kidney and heart ailments and diseases like Hepatitis 'B', Tuberculosis and H.I.V. (15)

Need to expand healthcare services network in the country. (16)

Need to streamline primary healthcare services in rural areas of the country. (17)

Need to take steps to spread awareness about family planning programmes. (18)

Need to deploy adequate number of doctors in healthcare centres in backward and rural areas of the country, particularly in Misrikh Parliament Constituency of Uttar Pradesh. (19)

SHRI JAGDISH SINGH RANA (Saharanpur): I beg to move:

That the Demand under the Head Department of Health and Family Welfare (Page 146) be reduced by Rs. 100.

Need to establish All India Institute of Medical Sciences (AIIMS) in Uttar Pradesh, particularly in Saharanpur Parliament Constituency of Uttar Pradesh. (20)

Need to improve primary healthcare facilities under National Rural Health Mission in Saharanpur Parliament Constituency of Uttar Pradesh. (21)

SHRIMATI JAISHREEBEN PATEL (Mahesana): I beg to move:

That the Demand under the Head Department of Ayurveda, Yoga & Naturopathy, Unani, Siddha and Homoeopathy (AYUSH) (Page 160) be reduced by Rs. 100.

Need to increase allocation for AYUSH. (22)

**(Ministry of Heavy Industries and  
Public Enterprises)**

**TOKEN**

SHRI BHAUSAHEB RAJARAM WAKCHAURE (Shirdi): I beg to move:

That the Demand under the Head Department of Heavy Industries (Page 169) be reduced by Rs. 100.

Need to establish more industries in Shirdi Parliament Constituency of Maharashtra, both in public and private sectors. (1)

Need to revive the sick public sector undertakings of Maharashtra. (2)

SHRI SURENDRA SINGH NAGAR (Gautam Budh Nagar): I beg to move:

That the Demand under the Head Department of Heavy Industries (Page 169) be reduced by Rs. 100.

Need to set up more industries in Gautam Budh Nagar Parliament Constituency of Uttar Pradesh. (3)

SHRI ASHOK KUMAR RAWAT (Misrikh): I beg to move:

That the Demand under the Head Department of Heavy Industries (Page 169) be reduced by Rs. 100.

Need to revive sick factories which are lying closed. (4)

Need to establish more public/private sector industries in backward and rural areas of Uttar Pradesh particularly in the Misrikh Parliament Constituency. (5)

SHRI JAGDISH SINGH RANA (Saharanpur): I beg to move:

That the Demand under the Head Department of Heavy Industries (Page 169) be reduced by Rs. 100.

Need to set up more industries in Saharanpur Parliamentary Constituency of Uttar Pradesh. (6)

Need to revive sick PSUs. (7)

SHRI RAJU SHETTI (Hatkanangle): I beg to move:

That the Demand under the Head Department of Public Enterprises (Page 173) be reduced by Rs. 100.

Need to make sick public sector undertakings in Maharashtra economically viable.

PROF. SAUGATA ROY (Dum Dum): I beg to move:

That the Demand under the Head Department of Public Enterprises (Page 169) be reduced by Rs. 100.

Need to raise the retirement age of the employees of Public Sector Enterprises from 58 to 60 years. (9)

**(Ministry of Home AFFAIRS)**

**TOKEN**

SHRI A.T. NANA PATIL (Jalgaon): I beg to move:

That the Demand under the Head Ministry of Home Affairs (Page 175) be reduced by Rs. 100.

Need to impart training in disaster management to youth and farmers of Jalgaon district of Maharashtra State. (1)

SHRI RAJU SHETTI (Hatkanangle): I beg to move:

That the Demand under the Head Ministry of Home Affairs (Page 175) be reduced by Rs. 100.

Need to set up Special Women Task Force for checking crimes against women in the country. (2)

SHRI ASHOK KUMAR RAWAT (Misrikh): I beg to move:

That the Demand under the Head Ministry of Home Affairs (Page 175) be reduced by Rs. 100.

Need to improve the service conditions of home guards and make their service pensionable. (3)

PROF. SAUGATA ROY (Dum Dum): I beg to move:

That the Demand under the Head Ministry of Home Affairs (Page 175) be reduced by Rs. 100.

Need to update the National Population Register. (4)

SHRI JAGDISH SINGH RANA (Saharanpur): I beg to move:

That the Demand under the Head Ministry of Home Affairs (Page 175) be reduced by Rs. 100.

Need to improve internal security in the country. (5)

SHRI ASHOK KUMAR RAWAT (Misrikh): I beg to move:

That the Demand under the Head Ministry of Home Affairs (Page 175) be reduced by Rs. 100.

Need to improve internal security conditions in the country. (6)

Need to check the increasing terrorist activities in Jammu and Kashmir. (7)

Need to check infiltration from neighbouring countries. (8)

Need to frame an effective policy to root out communalism, casteism, linguistic disputes and regionalism from the country. (9)

Need to effectively check the naxal and maoist terrorism in the country. (10)

Need to effectively check the increasing terrorist activities in Kashmir and North-Eastern States. (11)

Need to settle border disputes among various States. (12)

Need to check prostitution. (13)

Need to erect barbed wire fencing throughout the Indo-Bangladesh border. (14)

Need to check alleged incidents of issue of fake passport and visa. (15)

Need to set up a National Institute of Fire Service. (16)

Need to improve the facilities being provided to persons employed in the Central Security Forces and Central Reserve Police Force. (17)

Need to apply austerity measures on hospitality expenses on foreign dignitaries. (18)

Need to provide adequate security to all the important plants and installations. (19)

Need to provide pension and other benefits to freedom fighters on time. (20)

Need to make justified payment to home guards for their services. (21)

Need to set up a special task force to promote Hindi. (22)

Need for early implementation of the multi-purpose National Identity Card Scheme in the country. (23)

SHRI RAJU SHETTI (Hatkanangle): I beg to move:

That the Demand under the Head Police (Page 179) be reduced by Rs. 100.

Need to provide more financial assistance to Maharashtra for tackling national disasters. (24)

PROF. SAUGATA ROY (Dum Dum): I beg to move:

That the Demand under the Head Police (Page 179) be reduced by Rs. 100.

Need to adequately equip police forces with modern crowd control equipments like water cannons, rubber bullets, etc. (25)

SHRI JAGDISH SINGH RANA (Saharanpur): I beg to move:

That the Demand under the Head Police (Page 179) be reduced by Rs. 100.

Need for police reforms. (26)

SHRI ASHOK KUMAR RAWAT (Misrikh): I beg to move:

That the Demand under the Head Police (Page 179) be reduced by Rs. 100.

Need to enact an effective anti-terrorism law. (27)

Need for police reforms. (28)

Need to hold talks with terrorist organizations operating in Jammu and Kashmir and north eastern States. (29)

Need to provide retirement benefits to the personnel of para-military forces at par with ex-servicemen. (30)

Need to re-employ the personnel of para-military forces after retirement on the lines of ex-servicemen. (31)

Need to provide special assistance to para-military forces for purchasing state of the art vehicles, weapons and modern information technology in order to ensure more effective vigil on the borders. (32)

SHRI A.T. NANA PATIL (Jalgaon): I beg to move:

That the Demand under the Head Other Expenditure of the Ministry of Home Affairs (Page 186) be reduced by Rs. 100.

Need to expedite financial assistance to the victims of natural disaster in Jalgaon district of Maharashtra State. (33)

**(Ministry of Housing and Urban Poverty Alleviation)**

**TOKEN**

PROF. SAUGATA ROY (Dum Dum): I beg to move:

That the Demand under the Head Ministry of Housing and Urban Poverty Alleviation (Page 192) be reduced by Rs. 100.

Need to fulfill the promise given in 2009 for a slum free India. (1)

**(Ministry of Human Resource Development)**

**TOKEN**

SHRI RAKESH SINGH (Jabalpur): I beg to move:

That the Demand under the Head Department of School Education and Literacy (Page 195) be reduced by Rs. 100.

Need to roll back the increase in fees of Kendriya Vidyalayas. (1)

PROF. SAUGATA ROY (Dum Dum): I beg to move:

That the Demand under the Head Department of School Education and Literacy (Page 195) be reduced by Rs. 100.

Need for expeditious and effective implementation of the Rashtriya Madhyamik Shiksha Abhiyan throughout the country. (2)

Need for expeditious and effective implementation of the Sarva Shiksha Abhiyan throughout the country. (3)

SHRI SURENDRA SINGH NAGAR (Gautam Budh Nagar): I beg to move:

That the Demand under the Head Department of School Education and Literacy (Page 195) be reduced by Rs. 100.

Need to provide financial assistance from central pool for the appointment of teachers in the Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (4)

Need to provide more grants for the construction of school buildings under Sarva Shiksha Abhiyan in the Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (5)

Need to set up high schools and inter-colleges in the State of Uttar Pradesh as per the norms of Rashtriya Madhyamik Shiksha Abhiyan. (6)

Need to open a residential school for girls in the Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (7)

Need to provide well equipped buildings, furniture, etc., and also recruit adequate number of teachers in all the schools of Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (8)

Need to open a residential school in each development block of Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh to promote girl child education. (9)

Need to allocate adequate fund for the appointment of teachers in primary schools in the backward and rural areas of Uttar Pradesh especially in Gautam Budh Nagar Parliamentary Constituency. (10)

Need to renovate the building of all central school in the State of Uttar Pradesh and make provisions of drinking water in these schools. (11)

Need to open a new Navodaya Vidyalaya with hostel facilities in the Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (12)

Need to immediately open the proposal central school in the State of Uttar Pradesh. (13)

Need to open one central school in every development block of Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (14)

Need to provide funds for well-equipped science and geography laboratories in the secondary schools and inter colleges of Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (15)

SHRI BHAUSAHEB RAJARAM WAKCHAURE (Shirdi): I beg to move:

That the Demand under the Head Department of School Education and Literacy (Page 195) be reduced by Rs. 100.

Need to open technical/Navodaya Vidyalayas exclusively for the poor students at district level in Maharashtra. (16)

SHRI JAGDISH SINGH RANA (Saharanpur): I beg to move:

That the Demand under the Head Department of School Education and Literacy (Page 195) be reduced by Rs. 100.

Need to provide financial assistance from central pool for appointment of teachers in primary and secondary schools in Saharanpur Parliamentary Constituency of Uttar Pradesh. (17)

Need to grant funds for constructions of school buildings under the Sarve Shiksha Abhiyan in Saharanpur Parliamentary Constituency of Uttar Pradesh. (18)

Need to open Kendriya Vidyalaya in every development block of Saharanpur Parliamentary Constituency of Uttar Pradesh. (19)

SHRI ASHOK KUMAR RAWAT (Misrikh): I beg to move:

That the Demand under the Head Department of School Education and Literacy (Page 195) be reduced by Rs. 100.

Need to include primary and secondary education in the development programmes and provide financial assistance from central pool for appointing teachers in the Misrikh Parliamentary Constituency of Uttar Pradesh. (20)

Need to provide central funds for construction of school buildings under the Education Guarantee Scheme in the Misrikh Parliamentary Constituency of Uttar Pradesh. (21)

Need to introduce environment as a compulsory subject at primary level. (22)

Need to make Sanskrit a compulsory subject in primary and high school level. (23)

Need to improve literacy rate in the country. (24)

Need to start time-bound programme for imparting free and compulsory primary education to each child in his mother tongue. (25)

Need to check the tendency of children dropping out in large number in primary and middle classes. (26)

Need to check the privatization, commercialisation and communalization of education. (27)

Need to implement a uniform education system. (28)

Need to provide computer based education in rural areas. (29)

Need to provide central funds for facilities in schools located in backward and rural areas and where proper building/teachers are not available or the buildings are in dilapidated condition. (30)

Need to provide education to all upto graduation level free of cost. (31)

Need to constitute monitoring committees at Tehsil and district level for monitoring of Sarva Shiksha Abhiyan programme. (32)

Need to allocate adequate funds for appointment of teachers under Sarva Shiksha Abhiyan in the backward and rural areas of the State of Uttar Pradesh, particularly the Misrikh Parliamentary Constituency. (33)

Need to reconstruct the buildings of Kendriya Vidyalayas in Uttar Pradesh. (34)

Need to set up a new Navodaya Vidyalaya with hostel facilities in Misrikh Parliamentary Constituency of Uttar Pradesh. (35)

Need to set up the proposed Kendriya Vidyalaya in Uttar Pradesh immediately. (36)

Need to set up a Kendriya Vidyalaya in each development block in Misrikh Parliamentary Constituency of Uttar Pradesh. (37)

Need to set up separate technical schools/Navodaya Vidyalayas in each district of every State exclusively for poor students. (38)

SHRI A.T. NANA PATIL (Jalgaon): I beg to move:

That the Demand under the Head Department of School Education and Literacy (Page 195) be reduced by Rs. 100.

Need to provide central assistance for opening schools for destitute in Maharashtra. (39)

Need to provide central assistance for opening hostels for destitute children in Maharashtra. (40)

SHRI RAKESH SINGH (Jabalpur): I beg to move:

That the Demand under the Head Department of Higher Education (Page 203) be reduced by Rs. 100.

Need to set up a national university at Jabalpur. (41)

PROF. SAUGATA ROY (Dum Dum): I beg to move:

That the Demand under the Head Department of Higher Education (Page 195) be reduced by Rs. 100.



Need to take concrete steps to bring top Indian Universities among the hundred best universities of the world. (42)

SHRI SURENDER SINGH NAGAR (Gautam Budh nagar): I beg to move:

That the Demand under the Head Department of Higher Education (Page 195) be reduced by Rs. 100.

Need to ensure reservation in admission to students belonging to Scheduled Castes and Scheduled Tribes in higher educational institutions and other vocational institutions. (43)

Need to set up polytechnique in Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (44)

SHRI JAGDISH SINGH RANA (Saharanpur): I beg to move:

That the Demand under the Head Department of Higher Education (Page 203) be reduced by Rs. 100.

Need to open an Industrial Training Institute and a Polytechnique College in all Development Blocks of Saharanpur Parliamentary Constituency of Uttar Pradesh. (45)

Need to establish a well-equipped technical college for backward and poor students in Saharanpur Parliamentary Constituency of Uttar Pradesh. (46)

SHRI ASHOK KUMAR RAWAT (Misrikh): I beg to move:

That the Demand under the Head Department of Higher Education (Page 203) be reduced by Rs. 100.

Need to set up an Indian Institute of Technology in Misrikh Parliamentary Constituency of Uttar Pradesh. (47)

Need to provide adequate grants to the university situated in Misrikh Parliamentary Constituency of Uttar Pradesh by the University Grants Commission. (48)

Need to ensure reservation for the Scheduled Castes and the Scheduled Tribes in admission to educational and vocational institutions. (49)

Need to provide funds to open more technical institutes at district level. (50)

Need to check ragging in engineering and medical colleges and other educational institutions. (51)

Need to regulate the increasing fee structure in public schools, engineering colleges and medical institutions. (52)

Need to make education system employment oriented. (53)

Need to make agriculture, military science and commerce education compulsory at high school and intermediate level. (54)

#### **(Ministry of Information and Broadcasting)**

#### **TOKEN**

SHRI RAJU SHETTI (Hatkanangle): I beg to move:

That the Demand under the Head Ministry of Information and Broadcasting (Page 213) be reduced by Rs. 100.

Need to increase broadcasting/transmission capacity of All India Radio and Doordarshan in Hatkanangle Parliamentary Constituency of Maharashtra. (1)

SHRI BHAUSAHEB RAJARAM WAKCHAURE (Shirdi): I beg to move:

That the Demand under the Head Ministry of Information and Broadcasting (Page 213) be reduced by Rs. 100.

Need to increase the transmission capacity of Akashwani and Doordarshan in Maharashtra, especially in Shirdi Parliamentary Constituency. (2)

SHRI SURENDRA SINGH NAGAR (Gautam Budh Nagar): I beg to move:

That the Demand under the Head Ministry of Information and Broadcasting (Page 213) be reduced by Rs. 100.

Need to enhance the transmission power of Akashwani and Doordarshan Kendras in Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (3)

SHRI ASHOK KUMAR RAWAT (Misrikh): I beg to move:

That the Demand under the Head Ministry of Information and Broadcasting (Page 213) be reduced by Rs. 100.

Need to enhance the broadcasting/telecast capacity of All-India Radio and Doordarshan in Mishrikh Parliamentary Constituency of Uttar Pradesh. (4)

SHRI JAGDISH SINGH RANA (Saharanpur): I beg to move:

That the Demand under the Head Ministry of Information and Broadcasting (Page 213) be reduced by Rs. 100.

Need to increase the Broadcasting transmission capacity of All India Radio and Doordarshan in very backward and rural areas of the country particularly in Uttar Pradesh. (5)

Need to set up high power T.V. Transmitters in border areas of the country. (6)

Need to check telecast of indecent programme on T.V. channels. (7)

PROF. SAUGATA ROY (Dum Dum): I beg to move:

That the Demand under the Head Ministry of Information and Broadcasting (Page 213) be reduced by Rs. 100.

Need to make Doordarshan more effective and popular to compete with private TV channels. (8)

**(Ministry of Labour and Employment)**

**TOKEN**

SHRI GURUDAS DASGUPTA (Ghatal): I beg to move:

**(DISAPPROVAL OF POLICY)**

That the Demand under the Head Ministry of Labour and Employment (Page 216) be reduced by RE. 1.

Failure to allocate sufficient funds for fixation of minimum wages for every type of workers as per the guidelines of the Sixth Pay Commission. (1)

Failure to allocate sufficient funds for social security for unorganized sector, workers who constitute the 94% of the total employment and contribute nearly 65% to the total GDP. (2)

SHRI RAKESH SINGH (Jabalpur): I beg to move:

That the Demand under the Head Ministry of Labour and Employment (Page 216) be reduced by Rs. 100.

Need to provide employment to the youth in the country. (3)

PROF. SAUGATA ROY (Dum Dum): I beg to move:

That the Demand under the Head Ministry of Labour and Employment (Page 216) be reduced by Rs. 100.

Need to improve the working of the Employees Provident Fund Organisation. (4)

Need to streamline working of Central Labour Commissioner and Regional Labour Commissioner Offices. (5)

SHRI A.T. NANA PATIL (Jalgaon): I beg to move:

That the Demand under the Head Ministry of Labour and Employment (Page 216) be reduced by Rs. 100.

Need to ensure employment for youths of Jalgaon for at least 6 months in each year. (6)

SHRI RAJU SHETTI (Hatkanangle): I beg to move:

That the Demand under the Head Ministry of Labour and Employment (Page 216) be reduced by Rs. 100.

Need to provide unemployment allowance to unemployment youth in Maharashtra. (7)

Need to deploy adequate number of doctors and make available proper medical facilities and medicines in ESI Hospitals in Maharashtra. (8)

Need to create more employment opportunities for youth in Maharashtra, especially in Hatkanangale Parliamentary Constituency. (9)

SHRI BHAUSAHEB RAJARAM WAKCHAURE (Shirdi): I beg to move:

That the Demand under the Head Ministry of Labour and Employment (Page 216) be reduced by Rs. 100.

Need to provide more employment opportunities, especially in Shirdi Parliamentary Constituency of Maharashtra. (10)

Need to provide unemployment allowance to the unemployment youth in Maharashtra. (11)

Need to provide better healthcare and education facilities of labourers, especially in Shirdi Parliamentary Constituency of Maharashtra. (12)

Need to deploy adequate number of physicians and ensure availability of medical equipments and medicines in ESI hospitals in Maharashtra. (13)

SHRI SURENDRA SINGH NAGAR (Gautam Budh Nagar): I beg to move:

That the Demand under the Head Ministry of Labour and Employment (Page 216) be reduced by Rs. 100.

Need to open an ITI in the Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (14)

Need to provide gainful employment to the youths in Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (15)

Need to provide better healthcare and educational facilities for the welfare of workers in Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (16)

Need to provide adequate number of doctors, medical equipments and medicines in the ESI hospitals in Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (17)

SHRI JAGDISH SINGH RANA (Saharanpur): I beg to move:

That the Demand under the Head Ministry of Labour and Employment (Page 216) be reduced by Rs. 100.

Need to ensure welfare of the cloth mill laborers. (18)

Need to rehabilitate the labourers rendered jobless by closing down of textile units. (19)

Need to provide gainful employment to youths of Saharanpur Parliamentary Constituency of Uttar Pradesh. (20)

SHRI ASHOK KUMAR RAWAT (Misrikh): I beg to move:

That the Demand under the Head Ministry of Labour and Employment (Page 216) be reduced by Rs. 100.

Need to provide sufficient employment opportunities to the unemployment youth in Misrikh Parliamentary Constituency of Uttar Pradesh. (21)

Need for effective implementation of various laws enacted to ensure safety and security of women and child labourers. (22)

Need to formulate effective schemes for the welfare of landless labourers. (23)

Need to formulate a time-bound programme for abolition of bonded labour prevalent in certain parts of the country. (24)

Need to formulate a comprehensive scheme for rural areas in view of increasing unemployment. (25)

Need to formulate a time-bound scheme for abolition of child labour in the country. (26)

Need to provide unemployment allowance to the youth. (27)

Need to take effective steps to ensure payment of minimum wages to labourers in the country. (28)

Need to provide proper medical facilities for Beedi workers. (29)

Need to formulate and effective scheme for the welfare or brick kiln workers. (30)

Need to deploy adequate number of doctors in E.S.I. Hospitals and provide proper medical equipments and medicines. (31)

Need to check alleged irregularities in contribution to provident fund by the factory owners. (32)

Need to take adequate welfare measures for agricultural labourers. (33)

Need to provide housing facilities to mine workers. (34)

Need to set up a regulating authority to check exploitation of labourers and for strict enforcement of labour laws. (35)

Need to implement labour reforms on priority basis. (36)

**(Ministry of Law and Justice)**

**TOKEN**

PROF. SAUGATA ROY (Dum Dum): I beg to move:

That the Demand under the Head Law and Justice (Page 223) be reduced by Rs. 100.

Need to reduce the backlog of pending cases in Supreme Court and High Courts. (1)

SHRI SURENDRA SINGH NAGAR (Gautam Budh Nagar): I beg to move:

That the Demand under the Head Law and Justice (Page 223) be reduced by Rs. 100.

Need to set up Gram Nyayalayas in the State of Uttar Pradesh. (2)

Need to set up family Courts in each district of Uttar Pradesh. (3)

SHRI ASHOK KUMAR RAWAT (Misrikh): I beg to move:

That the Demand under the Head Law and Justice (Page 223) be reduced by Rs. 100.

Need to take concrete steps to provide speedy and affordable justice to the people. (4)

Need to set up tribunals to provide speedy justice. (5)

Need for judicial reforms. (6)

Need to clear backlog of pending cases in various courts including the Supreme Court of India. (7)

Need to make voting compulsory. (8)

SHRI JAGDISH SINGH RANA (Saharanpur): I beg to move:

That the Demand under the Head Law and Justice (Page 223) be reduced by Rs. 100.

Need to carry out legal reforms for ensuring speedy delivery of justice in the country. (9)

SHRIMATI JAYSHREEBEN PATEL (Mahesana): I beg to move:

That the Demand under the Head Law and Justice (Page 223) be reduced by Rs. 100.

Need to set up fast track courts for women. (10)

**(Ministry of Micro, Small and Medium Enterprises)**

**TOKEN**

PROF. SAUGATA ROY (Dum Dum): I beg to move:

That the Demand under the Head Ministry of Micro, Small and Medium Enterprises (Page 227) be reduced by Rs. 100.

Need for improve the functioning of the Central Tool Room at Bonhooghly, Baranagar, North 24 Parganas in West Bengal. (1)

Need to improve the working of Khadi and Village Industries Commission. (2)

SHRI RAJU SHETTI (Hatkanangle): I beg to move:

That the Demand under the Head Ministry of Micro, Small and Medium Enterprises (Page 227) be reduced by Rs. 100.

Need to promote Khadi and Village in Maharashtra. (3)

Need to promote production of silk in Maharashtra. (4)

Need to set up more small-scale industries in Hatkanangale Parliamentary Constituency of Maharashtra. (5)

SHRI BHAUSAHEB RAJARAM WAKCHAURE (Shirdi): I beg to move:

That the Demand under the Head Ministry of Micro, Small and Medium Enterprises (Page 227) be reduced by Rs. 100.

Need to promote khadi and village industries in Maharashtra. (6)

Need to establish more small-scale industries in Shirdi Parliamentary Constituency of Maharashtra. (7)

SHRI SURENDRA SINGH NAGAR (Gautam Budh Nagar): I beg to move:

That the Demand under the Head Ministry of Micro, Small and Medium Enterprises (Page 227) be reduced by Rs. 100.

Need to promote khadi industry in Gautam Budh Nagar in Parliamentary Constituency of Uttar Pradesh. (8)

Need to set up small industries in extreme backward regions of Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (9)

SHRI ASHOK KUMAR RAWAT (Misrikh): I beg to move:

That the Demand under the Head Ministry of Micro, Small and Medium Enterprises (Page 227) be reduced by Rs. 100.

Need to make the Khadi and Village Industries Commission more productive and result-oriented. (10)

Need to encourage the Khadi and Village Industries in the country, particularly in the Misrikh Parliamentary Constituency of Uttar Pradesh. (11)

Need to check the increasing number of sick units in the small scale industries sector. (12)

Need to set up more small scale industries in the backward and rural areas of the country, particularly in the Misrikh Parliamentary Constituency of Uttar Pradesh. (13)

SHRI JAGDISH SINGH RANA (Saharanpur): I beg to move:

That the Demand under the Head Ministry of Micro, Small and Medium Enterprises (Page 227) be reduced by Rs. 100.

Need to promote Khadi Village Industry in Uttar Pradesh. (14)

Need to set up small scale industries in the backward and rural areas of the country especially of Uttar Pradesh. (15)

SHRI A.T. NANA PATIL (Jalgaon): I beg to move:

That the Demand under the Head Ministry of Micro, Small and Medium Enterprises (Page 227) be reduced by Rs. 100.

Need to provide land at nominal cost to Small and Medium Enterprises in rural areas. (16)

**(Ministry of Mines)****TOKEN**

That the Demand under the Head Ministry of Mines (Page 235) be reduced by Rs. 100.

Need to improve the working of the Geological Survey of India. (1)

SHRI SURENDRA SINGH NAGAR (Gautam Budh Nagar): I beg to move:

That the Demand under the Head Ministry of Mines (Page 235) be reduced by Rs. 100.

Need to acquire mines in foreign countries in order to enhance the availability of minerals in the country. (2)

Need to allow private companies to excavate uranium on the lines of new mining policy. (3)

Need to take steps to make mining environment friendly in tribal areas. (4)

Need to direct the owners of private captive mining blocks to spend 30 percent of the production cost for fulfilling social responsibility. (5)

Need to create more opportunities for employment in the mining sector. (6)

Need to enhance the production of Government mining companies to make them more profitable. (7)

Need to employ latest technology in the extraction and processing of minerals. (8)

Need to bring down the production cost of minerals produced by National Mineral Development. (9)

Need to prevent pollution caused by mining companies and industries based on mining by adopting environment friendly technologies. (10)

Need to formulate special action plan to prevent illegal mining in the country. (11)

Need to take stringent action against responsible for illegal mining. (12)

Need to undertake afforestation programme in areas deforested by mining activities. (13)

Need to adopt new technique and technology for enhancing the mining and production of minerals in the country. (14)

Need to formulate an action plan to enhance the production of gold and other precious metals in the country. (15)

Need to regulate the mining, distribution and import of minerals keeping in view its limited availability in the country. (16)

Need to introduce auction process for the allocation of captive mining blocks. (17)

Need to set up new industries based on mining and mining projects in tribal areas and naxal affected areas in the country. (18)

Need to accord priority to private sector companies in the awarding of mining lease. (19)

Need to in the effectively implement the various laws enacted to ensure the safety and security of the mine workers. (20)

Need to formulate effective policy for the welfare of mine workers. (21)

Need to provide unemployment allowance to the youths affected due to mining activities. (22)

Need to take definite steps for providing minimum wages to mine workers. (23)

Need to provide better healthcare and educational facilities to mine workers. (24)

Need to provide Housing facilities to mine workers. (25)

Need to constitute a regulatory authority to prevent the exploitation of mine workers. (26)

**(Ministry of Minority Affairs)****TOKEN**

PROF. SAUGATA ROY (Dum Dum): I beg to move:

That the Demand under the Head Ministry of Minority Affairs (Page 237) be reduced by Rs. 100.

Need to implement the recommendations of the Ranganath Mishra Commission Report on religious and linguistic Minorities. (1)

Need to implement the 15-point programme for minorities. (2)

**(Ministry of New and Renewable Energy)**

**TOKEN**

PROF. SAUGATA ROY (Dum Dum): I beg to move:

That the Demand under the Head Ministry of New and Renewable Energy (Page 242) be reduced by Rs. 100.

Need to reduce the prices of Solar Cells. (1)

SHRIMATI JAYSHREEBEN PATEL (Mahesana): I beg to move:

That the Demand under the Head Ministry of New and Renewable Energy (Page 242) be reduced by Rs. 100.

Need to generate electricity by installing solar panels over irrigation canals. (2)

**(Ministry of Panchayati Raj)**

**TOKEN**

PROF. SAUGATA ROY (Dum Dum): I beg to move:

That the Demand under the Head Ministry of Panchayati Raj (Page 246) be reduced by Rs. 100.

Need to effective steps for strengthening of Gram Panchayats. (1)

**(Ministry of Personnel, Public Grievances and Pensions)**

**TOKEN**

SHRI A.T. NANA PATIL (Jalgaon): I beg to move:

That the Demand under the Head Ministry of Personnel, Public Grievances and Pensions (Page 249) be reduced by Rs. 100.

Need to provide reservation in promotion to Other Backward Classes in public services under the Union Government. (1)

Need to implement post based reservation policy in all states. (2)

SHRIMATI JAYSHREEBEN PATEL (Mahesana): I beg to move:

That the Demand under the Head Ministry of Personnel, Public Grievances and Pensions (Page 249) be reduced by Rs. 100.

Need to conduct U.P.S. examintaiton in mother tongue. (3)

SHRI ASHOK KUMAR RAWAT (MISRIKH): I beg to move:

That the Demand under the Head Ministry of Personnel, Public Grievances and Pensions (Page 249) be reduced by Rs. 100.

Need to provide reservation in government services to persons belonging to economically weaker sections of the society. (4)

**(Ministry of Petroleum and Natural Gas)**

**TOKEN**

SHRI A.T. NANA PATIL (Jalgaon): I beg to move:

That the Demand under the Head Ministry of Petroleum and Natural Gas (Page 251) be reduced by Rs. 100.

Need to create an autonomous body to control the prices of petroleum products. (1)

PROF. SAUGATA ROY (Dum Dum): I beg to move:

That the Demand under the Head Ministry of Petroleum and Natural Gas (Page 251) be reduced by Rs. 100.

Need to finalise the rates of gas from KG Basin produced by the Relinco Industries Ltd. (2)

Need to withdraw deregulation of Diesel and Petrol prices. (3)

SHRIMATI JAYSHREEBEN PATEL (Mahesana): I beg to move:

That the Demand under the Head Ministry of Petroleum and Natural Gas (Page 251) be reduced by Rs. 100.

Need to create a development fund and ensure contribution by ONGC in the areas affected by its activities. (4)

Need to constitute a high powered committee under the Chairmanship of local Member of Parliament to approve acquisition of agricultural land for O.N.G.C. (5)

Need to rollback cap on LPG cylinders. (6)

SHRI SURENDRA SING NAGAR (Gautam Budh Nagar): I beg to move:

That the Demand under the Head Ministry of Petroleum and Natural Gas (Page 251) be reduced by Rs. 100.

Need to ensure supply of Kerosene, cooking gas and other petroleum products as per demand in rural and backward areas, especially of Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (7)

Need to reduce the prices of petroleum products. (8)

SHRI BHAUSAHEB RAJARAM WAKCHAURE (Shirdi): I beg to move:

That the Demand under the Head Ministry of Petroleum and Natural Gas (Page 251) be reduced by Rs. 100.

Need to ensure supply of kerosene oil, LPG and other petroleum products in the backward and rural areas of country, especially in Maharashtra, as per their demand. (9)

SHRI ASHOK KUMAR RAWAT (MISRIKH): I beg to move:

That the Demand under the Head Ministry of Petroleum and Natural Gas (Page 251) be reduced by Rs. 100.

Need to reduce the steep hike in the prices of petroleum products. (10)

Need to increase domestic production of crude oil. (11)

Need to supply kerosene oil, L.P.G. and other petroleum products in the Scheduled Castes dominated and backward rural areas of the country, particularly in Uttar Pradesh, as per their demand. (12)

SHRI JAGDISH SINGH RANA (Saharanpur): I beg to move:

That the Demand under the Head Ministry of Petroleum and Natural Gas (Page 251) be reduced by Rs. 100.

Need to stop steep hike in the prices of petroleum products. (13)

Need to make the country self-reliant in the field of production of crude oil. (14)

Need to make available kerosene, LPG and other petroleum products on demand in the country especially in Saharanpur Parliamentary Constituency of Uttar Pradesh. (15)

### (Ministry of Planning)

#### TOKEN

SHRI RAJU SHETTI (Hatkanangle): I beg to move:

That the Demand under the Head Ministry of Planning (Page 256) be reduced by Rs. 100.

Need to formulate specific plan for all-round development of Hatkanangale Parliamentary Constituency of Maharashtra. (1)



SHRI BHAUSAHEB RAJARAM WAKCHAURE  
(Shirdi): I beg to move:

That the Demand under the Head Ministry of Planning (Page 256) be reduced by Rs. 100.

Need to formulate an effective action plan for the overall development of Shirdi Dham in Maharashtra. (2)

SHRI JAGDISH SINGH (Saharanpur): I beg to move:

That the Demand under the Head Ministry of Planning (Page 256) be reduced by Rs. 100.

Need for correct assessment of the persons living below poverty line in Saharanpur Parliamentary Constituency of Ultra Pradesh. (3)

SHRI ASHOK KUMAR RAWAT (Misrikh): I beg to move:

That the Demand under the Head Ministry of Planning (Page 256) be reduced by Rs. 100.

Need to make fair estimate of people living below poverty line. (4)

Need to ensure participation of Members of Parliament at district and state level under the Pradhan Mantri Gramodaya Yojana. (5)

Need to formulate plans for all-round development of Mishrikh Parliamentary Constituency of Uttar Pradesh. (6)

**(Ministry of Power)**

**TOKEN**

PROF. SAUGATA ROY (Dum Dum): I beg to move:

That the Demand under the Head Ministry of Power (Page 258) be reduced by Rs. 100.

Need to complete the work under the Rajiv Gandhi Gramin Vidyutikaran Yojana. (1)

Need to reduce dependence on important coal for power generation. (2)

SHRI RAJU SHETTI (Halkanangle): I beg to move:

That the Demand under the Head Ministry of Power (Page 258) be reduced by Rs. 100.

Need to allocate adequate funds for power generation to ensure uninterrupted power supply to agriculture sector. (3)

Need to ensure round the clock power supply at cheap rates to the farmers. (4)

Need to sanction new power projects for Maharashtra. (5)

SHRI SURENDRA SINGH NAGAR (Gautam Budh Nagar): I beg to move:

That the Demand under the Head Ministry of Power (Page 258) be reduced by Rs. 100.

Need to ensure the supply of electricity as per demand in Uttar Pradesh from the central power projects. (6)

Need to provide uninterrupted power supply to the villagers within the radius of 5 kilometer from the power plants. (7)

Need to accord approval to all the proposals regarding the electrification of majras in Uttar Pradesh under Rajiv Gandhi Rural Electrification Yojana. (8)

Need to provide at least 75 percent electricity to Uttar Pradesh from the central projects set up in the State. (9)

Need to set up a power plant in Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (10)

SHRI BHAUSAHEB RAJARAM WAKCHAURE  
(Shirdi): I beg to move:

That the Demand under the Head Ministry of Power (Page 258) be reduced by Rs. 100.

Need to supply electricity to the farmers at cheaper rates in Maharashtra. (11)

Need for uninterrupted power supply in the backward and rural areas of the country, particularly in Shirdi Parliamentary Constituency. (12)

Need to set up a power plant in Shirdi Parliamentary Constituency of Maharashtra. (13)

SHRI ASHOK KUMAR RAWAT (Misrikh): I beg to move:

That the Demand under the Head Ministry of Power (Page 258) be reduced by Rs. 100.

Need to set up a power plant in the Mishrikh Parliamentary Constituency of Uttar Pradesh. (14)

Need to supply electricity to the farmers at cheaper rates. (15)

SHRI JAGDISH SINGH RANA (Saharanpur): I beg to move:

That the Demand under the Head Ministry of Power (Page 258) be reduced by Rs. 100.

Need to set up a power plant in Saharanpur Parliamentary Constituency of Uttar Pradesh. (16)

**(Ministry of Road Transport and Highways)**

**TOKEN**

SHRI RAJU SHETTI (Halkanangle): I beg to move:

That the Demand under the Head Ministry of Road Transport and Highways (Page 268) be reduced by Rs. 100.

Need to allot funds from the Central Road Fund for Proper maintenance and reconstruction of dilapidated bridges on rivers in Maharashtra. (1)

Need for proper maintenance and upgradation of National Highways in the backward and hilly regions of Maharashtra. (2)

Need to ensure use of standard quality material in construction of National Highways. (3)

Need to use state of the art technology for construction of roads. (4)

Need to provide adequate grants from the Central Road Fund for expeditious construction of inter state road connecting important places in Karnataka with Kolhapur and Solapur in Maharashtra. (5)

Need to construct bridges on Pranhita river connecting Maharashtra and Andhra Pradesh and Indravati river connecting Maharashtra and Chhattisgarh on priority basis. (6)

SHRI A.T. NANA PATIL (Jalgaon): I beg to move:

That the Demand under the Head Ministry of Road Transport and Highways (Page 268) be reduced by Rs. 100.

Need to add more lanes to National Highway No. 6 from Dhule to Nagpur to avoid the traffic congestion. (7)

PROF. SAUGATA ROY (Dum Dum): I beg to move:

That the Demand under the Head Ministry of Road Transport and Highways (Page 268) be reduced by Rs. 100.

Need to complete the work of the Golden Quadrilateral Highways Project. (8)

Need to remove traffic jams and delay at toll plaza on NH 5 including the toll plaza at Gurgaon. (9)

SHRI RAKESH SINGH (Jabalpur): I beg to move:

That the Demand under the Head Ministry of Road Transport and Highways (Page 268) be reduced by Rs. 100.

Need to maintain and develop the dilapidated national highways passing through Madhya Pradesh. (10)

SHRI BHISMA SHANKAR ALIAS KUSHAL TIWARI (Sant Kabir Nagar): I beg to move:

That the Demand under the Head Ministry of Road Transport and Highways (Page 268) be reduced by Rs. 100.

Need to connect the most backward villages of Uttar Pradesh with road network, especially of Sant Kabir Nagar District. (11)

SHRI BHAUSAHEB RAJARAM WAKCHAURE (Shirdi): I beg to move:

That the Demand under the Head Ministry of Road Transport and Highways (Page 268) be reduced by Rs. 100.

Need for proper maintenance and upgradation of national highways, situated especially in backward areas of Maharashtra. (12)

Need for reconstruction and proper maintenance of dilapidated river bridges in Maharashtra. (13)

Need to provide central assistance for repair and maintenance of the Manmad-Ahmednagar State highway. (14)

SHRI SURENDRA SINGH NAGAR (Gautam Budh Nagar): I beg to move:

That the Demand under the Head Ministry of Road Transport and Highways (Page 268) be reduced by Rs. 100.

Need to ensure proper maintenance of National Highways in the state of Uttar Pradesh and make them more durable by using advance technology. (15)

SHRI ASHOK KUMAR RAWAT (Misrikh): I beg to move:

That the Demand under the Head Ministry of Road Transport and Highways (Page 268) be reduced by Rs. 100.

Need for proper maintenance of highways in Uttar Pradesh, especially those passing through backward areas. (16)

Need for reconstruction of dilapidated bridges on rivers in Uttar Pradesh. (17)

Need to widen the main road from village Chak Hanuman, Block Ganj Moradabad, district Unnao to Village Sultanpur Kot Naher Kothi Ganj Jalalabad, Block, Mallavan, District Hardoi in Uttar Pradesh from the Central Road Fund. (18)

Need to widen the main road from Mallavan to Mehdighat via Radhopur on Lucknow-Sandilla-Delhi road from the Central Road Fund. (19)

Need to widen the National highway No. 24 via Kalli Chauraha-Mishrikh in Uttar Pradesh from the Central Road Fund. (20)

Need to widen the National Highway from the Bridge on Gomti River via Sitapur-Mishrikh-Nemisharanya upto Pratap Nagar crossing-Bagholi-Madhoganj, in Uttar Pradesh from the Central Road Fund. (21)

Need to widen the road from Sandilla upto Pratapnagar crossing-Hardoi in Uttar Pradesh from the Central Road Fund. (22)

SHRI JAGDISH SINGH RANA (Saharanpur): I beg to move:

That the Demand under the Head Ministry of Road Transport and Highways (Page 268) be reduced by Rs. 100.

Need to adequately maintain and strengthen the National Highways in Uttar Pradesh, especially in Saharanpur Parliamentary Constituency. (23)

**(Ministry of Rural Development)**

**TOKEN**

PROF. SAUGATA ROY (Dum Dum): I beg to move:

That the Demand under the Head Department of Rural Development (Page 273) be reduced by Rs. 100.

Need to take effective steps to check alleged corruption and mal administration in the implementation of Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) (1)

Need to improve construction quality of houses constructed under Indira Awas Yojana. (2)

SHRI A.T. NANA PATIL (Jalgaon): I beg to move:

That the Demand under the Head Department of Rural Development (Page 273) be reduced by Rs. 100.

Need to include Jalgaon district of Maharashtra under Phase II of the Prime Ministry Gram Sadak Yojana. (3)

Need to provide central assistance for connecting rural roads with agriculture farms in Jalgaon district of Maharashtra. (4)

SHRI RAKESH SINGH (Jabalpur): I beg to move:

That the Demand under the Head Department of Rural Development (Page 273) be reduced by Rs. 100.

Need to allocate adequate funds for implementation of the Pradhan Mantri Gram Sadak Yojana in Jabalpur. (5)

Need to take effective steps to eliminate alleged corruption in the implementation of MGNREGA. (6)

SHRIMATI JAYSHREEBEN PATEL (Mahesana): I beg to move:

That the Demand under the Head Department of Rural Development (Page 273) be reduced by Rs. 100.

Need to provide wages to labourers under MNREGA through post offices. (7)

Need to allocate more funds for MGNREGA. (8)

SHRI BHISMA SHANKAR *alias* KUSHAL TIWARI (Sant Kabir Nagar): I beg to move:

That the Demand under the Head Department of Rural Development (Page 273) be reduced by Rs. 100.

Need to provide more grants for the repair of damaged roads in rural areas of Uttar Pradesh especially of Sant Kabir Nagar District. (9)

Need to effectively implement the Pradhan Mantri Gram Sadak Yojana in Uttar Pradesh, especially in Sant Kabir Nagar. (10)

Need to bring transparency and proper accountability in the implementation of Mahatma Gandhi National Rural Employment Guarantee Act in Uttar Pradesh, especially in Sant Kabir Nagar District. (11)

Need to effectively implement the Indira Awas Yojana in Uttar Pradesh, especially in Sant Kabir Nagar Distt. (12)

Need to strengthen the district Rural Development Agency in Uttar Pradesh, especially in Sant Kabir Nagar District. (13)

SHRI BHAUSAHEB RAJARAM WAKCHAURE (Shirdi): I beg to move:

That the Demand under the Head Department of Rural Development (Page 273) be reduced by Rs. 100.

Need to start afforestation programmes under the 'Food for Work' programme in Maharashtra, particularly in Shirdi Parliamentary Constituency. (14)

Need to undertake afforestation in the villages under various programmes to overcome the problem of firewood in rural areas of Shirdi Parliamentary Constituency of Maharashtra. (15)

Need for effective implementation the Pradhan Mantri Gram Sadak Yojana in Maharashtra, Particularly in Shirdi Parliamentary Constituency. (16)

Need to provide adequate central funds for implementation of various rural development schemes in Maharashtra, Particularly in Shirdi Parliamentary Constituency. (17)

Need to connect all the villages of Maharashtra, Particularly in Shirdi Parliamentary Constituency, with road on priority basis under the Pradhan Mantri Gram Sadak Yojana (PMGSY). (18)

Need for early construction of dilapidated roads in rural areas of Shirdi Parliamentary Constituency under the Pradhan Mantri Gram Sadak Yojana. (19)

Need to take stringent action against those found guilty of using sub-standard Material for construction of roads under the Pradhan Mantri Gram Sadak Yojana in Maharashtra. (20)

Need to increase assistance for construction of houses under the Indira Awas Yojana in Maharashtra, Particularly in Shirdi Parliamentary Constituency. (21)

SHRI SURENDRA SINGH NAGAR (Gautam Budh Nagar): I beg to move:

That the Demand under the Head Department of Rural Development (Page 273) be reduced by Rs. 100.

Need to start afforestation programmes under the Food for Work Programme in Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (22)

Need to under afforestation in the villages under various schemes to solve the problem of firewood in the rural areas of Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (23)

Need for effectively implement Pradhan Mantri Gram Sadak Yojana in Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (24)

Need to connect all the villages of Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh by road under Pradhan Mantri Gram Yojana. (25)

Need to provide adequate funds for the implementation of various rural development schemes in the Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (26)

Need to take effective steps to provide employment opportunities in rural areas to stop the migration of people to towns and cities. (27)

Need to construct the field approach for better transportation of agricultural produces. (28)

Need to provide more funds under the Swarn Jayanti Gram Swarozgar Yojana. (29)

Need to increase the amount of funds sanctioned under Indira Awas Yojana. (30)

Need to ensure the effective implementation of Mahatma Gandhi National Rural Employment Guarantee Scheme. (31)

Need to implement National Rural Livelihood Mission throughout the country. (32)

Need to organise more exhibitions like 'Saras' in order to promote the goods produced by women groups. (33)

Need to direct the banks to open zero balance accounts for the payment of wages under Mahatma Gandhi National Rural Employment Guarantee Act. (34)

Need to make appropriate changes in the working of Council for Advancement of Peoples Action and Rural Technology to ensure availability of technology in rural areas. (35)

Need to issue directions for proper utilisation of funds under Mahatma Gandhi National Rural Employment Guarantee Act. (36)

Need to increase the number of work days from 100 to 200 under Mahatma Gandhi National Rural Employment Guarantee Act. (37)

Need to provide employment to every eligible person of a family under the Mahatma Gandhi Rural Employment Guarantee Act. (38)

Need to connect the most backward villages of Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh with the roads on priority basis. (39)

Need to provide shelter, employment and food to the families living below poverty line in the backward and rural areas of Uttar Pradesh. (40)

Need to ensure early construction of rural roads in Gautam Budh Nagar Parliamentary constituency of Uttar Pradesh under the Pradhan Mantri Gram Sadak Yojana. (41)

Need to initiate enquiry to punish the officials found guilty of using sub-standing material for construction of roads under the Pradhan Mantri Gram Sadak Yojana. (42)

Need to increase the amount of fund provided for construction of houses under Indira Awas in the Gautam Budh Nagar Parliamentary constituency of Uttar Pradesh. (43)

SHRI JAGDISH SINGH RANA (Saharanpur): I beg to move:

That the Demand under the Head Department of Rural Development (Page 273) be reduced by Rs. 100.

Need to introduce afforestation programme under the National Programme of Food for Work in Saharanpur Parliamentary Constituency of Uttar Pradesh. (44)

Need to increase afforestation in villages under various progammes to solve the problem of firewood, particularly in Saharanpur Parliamentary Constituency of Uttar Pradesh. (45)

Need for effective implentation of various development programmes in Saharanpur Parliamentary Constituency of Uttar Pradesh. (46)

Need for effective implementation of Pradhan Mantri Gram Sadak Yojana in Saharanpur Parliamentary Constituency of Uttar Pradesh. (47)

Need to create awareness about watershed programmes in Saharanpur Parliamentary Constituency of Uttar Pradesh. (48)

Need to strengthen the autonomy of Disitric Rural Development Authority in Saharanpur Parliamentary Constituency of Uttar Pradesh. (49)

Need to cover the areas with a population of 100 people under the Pradhan Mantri Gram Sadak Yojana in Saharanpur Parliamentary Constituency of Uttar Pradesh. (50)

Need to provide adequate central funds for implementation of various rural development schemes in Saharanpur Parliamentary Constituency of Uttar Pradesh. (51)

Need to provide employment to at least one member of every family in backward rural areas of Saharanpur Parliamentary Constituency of Uttar Pradesh. (52)

Need to connect backward villages in Saharanpur Parliamentary Constituency of Uttar Pradesh with roads on priority basis. (53)

Need to provide shelter, employment and food free of cost of the families living below poverty line in Saharanpur Parliamentary Constituency of Uttar Pradesh. (54)

Need for balanced development of rural areas of Saharanpur Parliamentary Constituency of Uttar Pradesh. (55)

Need to accord approval for construction of dilapidated roads in Saharanpur Parliamentary Constituency of Uttar Pradesh under the Pradhan Mantri Gram Sadak Yojana. (56)

Need to ensure speedy construction of roads in Saharanpur Parliamentary Constituency of Uttar Pradesh under the Pradhan Mantri Gram Sadak Yojana. (57)

Need to increase the amount for construction of houses under the Indira Awas Yojana. (58)

Need to set up a rural technology park in Saharanpur Parliamentary Constituency of Uttar Pradesh. (59)

SHRI ASHOK KUMAR RAWAT (Misrikh): I beg to move:

That the Demand under the Head Department of Rural Development (Page 273) be reduced by Rs. 100.

Need to allocate more funds to the State of Uttar Pradesh under the Pradhan Mantri Grameen Jal Samvardhan Yojana. (60)

Need to initiate afforestation programme under the national programme of 'food for work' in Mishrikh Parliamentary constituency of Uttar Pradesh. (61)

Need to carry out plantation of tree under various programmes to solve the problem of firewood in rural areas of Mishrikh Parliamentary constituency of Uttar Pradesh. (62)

Need for effective implementation of various central programmes for development of Mishrikh Parliamentary constituency of Uttar Pradesh. (63)

Need to effective implementation of the Pradhan Mantri Gram Sadak Yojana in Mishrikh Parliamentary constituency of Uttar Pradesh. (64)

Need to create awareness about watershed management programmes. (65)

Need to strengthen the District Rural Development Authority. (66)

Need to cover the areas with a population of 100 people in rural regions of Mishrikh Parliamentary constituency of Uttar Pradesh under the Pradhan Mantri Gram Sadak Yojana. (67)

Need to provide employment to at least one member of each family in the most backward rural areas. (68)

Need to provide shelter, employment and food to the families living below poverty line in backward and rural areas especially in Uttar Pradesh in the country. (69)

Need to ensure participation of Members of Parliament at district or State level in Prashan Mantri Gram Sadak Yojana. (70)

Need to ensure the participation of Members of Parliament at district or State level in Integrated Rural Development Scheme and Rural Housing Schemes. (71)

Need to ensure participation of Members of Parliament at distrivt or State level in 'Food for Work' Scheme. (72)

Need to carry out balanced development of rural areas. (73)

Need to widen the main road from village Chak Hanuman, Block Ganj Muradabad, district Unnao to village Sultanpur Kot Nahar Kothi Ganj Jalalabad, Block Maillavan, District Hardoi in Uttar Pradesh under the pradhan Mantri Gram Sadak Yojana. (74)

Need to widen the main road from Mallavan to Mehdighat via Radhopur on Lucknow-Sandila-Delhi road under the pradhan Mantri Gram Sadak Yojana. (75)

Need to accord approval for construction of dilapidated roads in rural areas of Mishrikh Parliamentary constituency of Uttar Pradesh under the pradhan Mantri Gram Sadak Yojana. (76)

Need to take action against persons found guilty of using sub-standard material for construction of roads under the pradhan Mantri Gram Sadak Yojana in Uttar Pradesh. (77)

Need to increase the amount for construction of shelters under Indira Awas Yojana in Mishrikh Parliamentary constituency of Uttar Pradesh. (78)

Need to establish a rural technology park in Mishrikh Parliamentary constituency of Uttar Pradesh. (79)

SHRI BHAUSAHEB RAJARAM WAKCHAURE (Shirdi): I beg to move:

That the Demand under the Head Department of Land Resources (Page 278) be reduced by Rs. 100.

Need to re-allocate more funds to Maharashtra under the Integrated Watershed Management Programme. 80

Need to accord sanction for Bio-fuel Pilot Project for Shirdi Parliamentary Constituency of Maharashtra. (81)

Need to allocate adequate funds to Shirdi Parliamentary Constituency of Maharashtra under the Rashtriya Jalagam Vikas Board. (82)

SHRI SURENDRA SINGH NAGAR (Gautam Budh Nagar): I beg to move:

That the Demand under the Head Department of Land Resources (Page 278) be reduced by Rs. 100.

Need to allocate more funds under the National Watershed Development Programme to the State of Uttar Pradesh. (83)

Need to give clearance to the bio-fuel pilot project in the Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (84)

Need to ensure effective implementation of Integrated Watershed Management Programme. (85)

SHRI JAGDISH SINGH RANA (Saharanpur): I beg to move:

That the Demand under the Head Department of Land Resources (Page 278) be reduced by Rs. 100.

Need to approve bio-fuel Pilot Project for Saharanpur Parliamentary Constituency of Uttar Pradesh. (86)

Need to include Saharanpur Parliamentary Constituency of Uttar Pradesh under the Integrated Wastelands Development Programme. (87)

SHRI ASHOK KUMAR RAWAT (Mishrikh): I beg to move:

That the Demand under the Head Department of Land Resources (Page 278) be reduced by Rs. 100.

Need to chalk out an action plan at national level for soil conservation in the country. (88)

Need to ensure time-bound implementation of various schemes for conservation of barren land into arable land. (89)

Need for comprehensive land reforms. (90)

Need to accord approval to pilot project on bio-fuel for Mishrikh Parliamentary constituency of Uttar Pradesh. (91)

Need to allocate adequate funds to Mishrikh Parliamentary constituency of Uttar Pradesh under the integrated Watershed Management Programme. (92)

Need to bring the Mishrikh Parliamentary constituency of Uttar Pradesh under the Integrated wasteland Development Programme. (93)

**(Ministry of Science and Technology)**

**TOKEN**

PROF. SAUGATA ROY (Dum Dum): I beg to move:

That the Demand under the Head Department of Science and Technology (Page 280) be reduced by Rs. 100.

Need to remove bureaucratic control over the working of national laboratories. (1)

SHRI RAJU SHETTI (Hatkanangle): I beg to move:

That the Demand under the Head Department of Science and Technology (Page 280) be reduced by Rs. 100.

Need to set up regional technology centres all over the country. (2)

Need to set up a Rural Technological Park in Hatkanangale Parliamentary Constituency of Maharashtra. (3)

SHRI RAKESH SINGH (Jabalpur): I beg to move:

That the Demand under the Head Department of Science and Technology (Page 280) be reduced by Rs. 100.

Need to set up a science centre at Jabalpur. (4)

SHRIMATI JAYSHREEBEN PATEL (Mahesana): I beg to move:

That the Demand under the Head Department of Science and Technology (Page 280) be reduced by Rs. 100.



Need to increase number of forensic labs in the country. (5)

SHRI SURENDRA SINGH NAGAR (Gautam Budh Nagar): I beg to move:

That the Demand under the Head Department of Scientific and Industrial Research (Page 284) be reduced by Rs. 100.

Need to set up Rural Technology Park in Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (6)

SHRI BHAUSAHEB RAJARAM WAKCHAURE (Shirdi): I beg to move:

That the Demand under the Head Department of Scientific and Industrial Research (Page 284) be reduced by Rs. 100.

Need to set up Rural Technology Park in Shirdi Parliamentary Constituency of Maharashtra. (7)

SHRI ASHOK KUMAR RAWAT (Misrikgh): I beg to move:

That the Demand under the Head Department of Scientific and Industrial Research (Page 284) be reduced by Rs. 100.

Need to establish regional technology centres in different parts of the country under technology, information and forecast on the lines of nodal technology centres. (8)

Need to integrate technology, information and forecast with latest scientific research and technology being undertaken by various Ministries and Departments of the Government. (9)

Need to put a check on the expenses being incurred due to overlapping research work being undertaken by various, departments and other institutions in the country. (10)

Need to provide more financial assistance to the colleges imparting higher education under various

programmes of Science and Engineering Research Council. (11)

Need to allocate 3 percent of GDP for Scientific Research and Technological Development. (12)

Need to allocate more funds for scientific and industrial research. (13)

SHRI JAGDISH SINGH RANA (Saharanpur): I beg to move:

That the Demand under the Head Department of Scientific and Industrial Research (Page 284) be reduced by Rs. 100.

Need to check excess expenditure due to duplicity in research work by different government organisations. (14)

Need to allocate three percent of GDP for the scientific research and technological development. (15)

Need to provide more for scientific and technological research. (16)

PROF. SAUGATA ROY (Dum Dum): I beg to move:

That the Demand under the Head Department of Biotechnology (Page 288) be reduced by Rs. 100.

Need to take steps for improving BT research to augment production of vaccines. (17)

SHRI SURENDRA SINGH NAGAR (Gautam Budh Nagar): I beg to move:

That the Demand under the Head Department of Biotechnology (Page 288) be reduced by Rs. 100.

Need to implement bio-technological programme in Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (18)

SHRI ASHOK KUMAR RAWAT (Misrikgh): I beg to move:

That the Demand under the Head Department of Biotechnology (Page 288) be reduced by Rs. 100.

Need to implement bio-technology programmes in Misrikh Parliamentary Constituency of Uttar Pradesh. (19)

**(Ministry of Shipping)**

**TOKEN**

PROF. SAUGATA ROY (Dum Dum): I beg to move:

That the Demand under the Head Ministry of Shipping (Page 290) be reduced by Rs. 100.

Need to set up a new port in East Midnapore, West Bengal. (1)

Need for regular dredging at Kolkata and Haldia ports. (2)

**(Ministry of Social Justice and Empowerment)**

**TOKEN**

SHRI A.T. NANA PATIL (Jalgaon): I beg to move:

That the Demand under the Head Ministry of SHRI Social Justice and Empowerment (Page 295) be reduced by Rs. 100.

Need to table recommendations of National Commission for Backward Classes in Parliament. (1)

Need to enhance the income ceiling for Other Backward Classes to Rs. 12,00,000 (2)

Need to implement the recommendations of National Commission of Backward Classes for socio-economic development of Other Backward Classes. (3)

Need to appoint a secretary from Other Backward Classes category in the Ministry of Social Justice and Empowerment to look after the welfare of OBCs. (4)

PROF. SAUGATA ROY (Dum Dum): I beg to move:

That the Demand under the Head Ministry of SHRI Social Justice and Empowerment (Page 295) be reduced by Rs. 100.

Need to increase the number of scholarships for the students belonging to the Scheduled Castes and the Scheduled Tribes. (5)

SHRIMATI JAYSHREEBEN PATEL (Mahesana): I beg to move:

That the Demand under the Head Ministry of SHRI Social Justice and Empowerment (Page 295) be reduced by Rs. 100.

Need to double the allocation towards assistance to disabled persons. (6)

SHRI ASHOK KUMAR RAWAT (Misrikh): I beg to move:

That the Demand under the Head Ministry of SHRI Social Justice and Empowerment (Page 295) be reduced by Rs. 100.

Need to take necessary steps for the educational and economic development of the poor. (7)

Need to provide adequate hostel facilities in educational institutions for poor students. (8)

Need to take steps for the welfare of people living in slum clusters. (9)

Need to formulate a national pension and welfare policy for the disabled, old and handicapped persons. (10)

Need to take effective steps for eradication of beggary. (11)

**(Department of Space)**

**TOKEN**

PROF. SAUGATA ROY (Dum Dum): I beg to move:

That the Demand under the Head Department of Space (Page 302) be reduced by Rs. 100.

Need to send an Indian on the Moon through Chandrayan Project. (1)

**(Ministry of Statistics and Programme Implementation)**

**TOKEN**

PROF. SAUGATA ROY (Dum Dum): I beg to move:

That the Demand under the Head Ministry of Statistics and Programme Implementation (Page 311) be reduced by Rs. 100.

Need to increase the fund for MPLADS to Rs. 7 crores. (1)

**(Ministry of Textiles)**

**TOKEN**

PROF. SAUGATA ROY (Dum Dum): I beg to move:

That the Demand under the Head Ministry of Textiles (Page 317) be reduced by Rs. 100.

Need for diversification of Jute products. (1)

SHRI RAJU SHETTI (Hatkanangle): I beg to move:

That the Demand under the Head Ministry of Textiles (Page 317) be reduced by Rs. 100.

Need to continue the Technology Upgradation Fund Scheme (TUFS) in Ichalkaranji of Kolhapur district. (2)

Need to improve the condition of handloom weavers on priority basis in the country, particularly in Ichalkaranji and Malegaon in Maharashtra. (3)

Need to revive the closed textile mills in the country, particularly in Maharashtra. (4)

SHRIMATI JAYSHREEBEN PATEL (Mahesana): I beg to move:

That the Demand under the Head Ministry of Textiles (Page 317) be reduced by Rs. 100.

Need to set up a textile park in Gujarat. (5)

SHRI ASHOK KUMAR RAWAT (Misrikh): I beg to move:

That the Demand under the Head Ministry of Textiles (Page 317) be reduced by Rs. 100.

Need to give adequate share to the mill workers rendered jobless due to closure of textile mills, in the

proceeds from the sale of land and other assets of such closed textile mills. (6)

Need to rehabilitate the workers rendered jobless due to closure of textile units. (7)

Need to development of handicrafts. (8)

Need to reopen the closed textile mills in the country. (9)

Need to restart the closed spinning mill in Sandila, District Hardoi, Uttar Pradesh. (10)

SHRI JAGDISH SINGH RANA (Saharanpur): I beg to move:

That the Demand under the Head Ministry of Textiles (Page 317) be reduced by Rs. 100.

Need to provide adequate compensation to the labourers rendered jobless due to sickness of cloth mills. (11)

**(Ministry of Tourism)**

**TOKEN**

PROF. SAUGATA ROY (Dum Dum): I beg to move:

That the Demand under the Head Ministry of Tourism (Page 326) be reduced by Rs. 100.

Need to improve infrastructure in the Budist tourist circuit. (1)

SHRI RAJU SHETTI (Hatkanangle): I beg to move:

That the Demand under the Head Ministry of Tourism (Page 326) be reduced by Rs. 100.

Need to construct Yatri Niwas in all big towns of Maharashtra. (2)

Need to take up promotional activities at the historical sites of Maharashtra to attract tourists. (3)

SHRI RAKESH SINGH (Jabalpur): I beg to move:

That the Demand under the Head Ministry of Tourism (Page 326) be reduced by Rs. 100.

Need to develop tourism in Madhya Pradesh. (4)

SHRI SURENDRA SINGH NAGAR (Gautam Budh Nagar): I beg to move:

That the Demand under the Head Ministry of Tourism (Page 326) be reduced by Rs. 100.

Need to develop Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh State as a tourist centre. (5)

SHRI ASHOK KUMAR RAWAT (Misrikh): I beg to move:

That the Demand under the Head Ministry of Tourism (Page 326) be reduced by Rs. 100.

Need to set up more Yatri Nivas in Uttar Pradesh. (6)

SHRI RAJU SHETTI (Hatkanangle): I beg to move:

That the Demand under the Head Ministry of Tourism (Page 326) be reduced by Rs. 100.

Need to develop Vitthal Rakumai Temple situated on the banks of river Chandrabhaga in Sholapur district of Maharashtra as a religious tourist place. (7)

SHRI BHAUSAHEB RAJARAM WAKCHAURE (Shirdi): I beg to move:

That the Demand under the Head Ministry of Tourism (Page 326) be reduced by Rs. 100.

Need to develop Sai Baba Shirdi Dham as world class tourist centre. (8)

Need to establish more Yatri Niwas in Maharashtra. (9)

SHRI ASHOK KUMAR RAWAT (Misrikh): I beg to move:

That the Demand under the Head Ministry of Tourism (Page 326) be reduced by Rs. 100.

Need to formulate a new tourism policy reflecting the Indian culture and traditions in right perspective. (10)

Need to develop the mausoleum of Madarshah situated in Makanpur in the Kanpur district of the Misrikh Parliamentary Constituency of Uttar Pradesh as a tourist spot. (11)

SHRI JAGDISH SINGH RANA (Saharanpur): I beg to move:

That the Demand under the Head Ministry of Tourism (Page 326) be reduced by Rs. 100.

Need to develop religious places of Uttar Pradesh as international tourist places. (12)

**(Ministry of Tribes Affairs)**

**TOKEN**

PROF. SAUGATA ROY (Dum Dum): I beg to move:

That the Demand under the Head Ministry of Tribes Affairs (Page 329) be reduced by Rs. 100.

Need to ensure better prices for minor forest produce. (1)

Need to ensure strict enforcement of the Scheduled Tribes and Other Forest Dwellers (Recognition of Forest Rights) Act. (2)

**(Ministry of Urban Development)**

**TOKEN**

PROF. SAUGATA ROY (Dum Dum): I beg to move:

That the Demand under the Head Department of Urban Development (Page 347) be reduced by Rs. 100.

Need to start 2nd phase of Jawaharlal Nehru National Urban Renewal Mission (JNNURM). (1)

SHRI RAKESH SINGH (Jabalpur): I beg to move:

That the Demand under the Head Department of Urban Development (Page 347) be reduced by Rs. 100.

Need to provide a special package under JNNURM Scheme for development of Jabalpur. (2)

SHRI RAJU SHETTI (Hatkanangle): I beg to move:

That the Demand under the Head Department of Urban Development (Page 347) be reduced by Rs. 100.

Need to provide adequate financial assistance from HUDCO for water drainage projects in backward areas of Maharashtra. (3)

SHRI ASHOK KUMAR RAWAT (Misrikh): I beg to move:

That the Demand under the Head Department of Urban Development (Page 347) be reduced by Rs. 100.

Need to make available adequate assistance from LIC/HUDCO for the construction of drainage in backward cities of Uttar Pradesh. (4)

SHRI SURENDRA SINGH NAGAR (Gautam Budh Nagar): I beg to move:

That the Demand under the Head Department of Urban Development (Page 347) be reduced by Rs. 100.

Need to provide necessary basic civil facilities in Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (5)

SHRI BHAUSAHEB RAJARAM WAKCHAURE (Shirdi): I beg to move:

That the Demand under the Head Department of Urban Development (Page 347) be reduced by Rs. 100.

Need to ensure adequate assistance from LIC/HUDCO for construction of drainage system in backward cities of Maharashtra. (6)

Need to provide basic civic amenities in Shirdi city of Maharashtra. (7)

SHRI JAGDISH SINGH RANA (Saharanpur): I beg to move:

That the Demand under the Head Department of Urban Development (Page 347) be reduced by Rs. 100.

Need to provide sufficient financial assistance from LIC/HUDCO for construction of drainage in Saharanpur Parliamentary Constituency in UP. (8)

Need to provide essential basic civic facilities in Saharanpur Parliamentary Constituency in UP. (9)

PROF. SAUGATA ROY (Dum Dum): I beg to move:

That the Demand under the Head Department of Urban Development (Page 347) be reduced by Rs. 100.

Need to modernize Government of India Presses in the country. (10)

#### (Ministry of Water Resources)

#### TOKEN

SHRI A.T. NANA PATIL (Jalgaon): I beg to move:

That the Demand under the Head Ministry of Water Resources (Page 352) be reduced by Rs. 100.5.

Need to interlink Manyad and Girna river of Maharashtra state. (1)

Need to provide the financial assistance for lower Tapi project of Maharashtra. (2)

Need to provide central fund for Padalse dam project in Jalgaon district of Maharashtra. (3)

Need to provide central assistance for completion of Wagheer Bori, Girna and Anjani dam in Jalgaon district of Maharashtra. (4)

Need to expedite implementation of mega recharge project on Tapi river in Jalgaon district of Maharashtra. (5)

PROF. SAUGATA ROY (Dum Dum): I beg to move:

That the Demand under the Head Ministry of Water Resources (Page 352) be reduced by Rs. 100.5.

Need to link the rivers of North and South India. (6)

SHRI RAJU SHETTI (Hatkanangle): I beg to move:

That the Demand under the Head Ministry of Water Resources (Page 352) be reduced by Rs. 100.5.

Need to prepare a time-bound programme for improvement of saline land. (7)

Need to set up flood forecasting centre and control room in each district of Maharashtra, particularly in Kolhapur district. (8)

Need to resolve inter-state water disputes on priority basis. (9)

Need to prepare a national action plan for water conservation. (10)

Need for improvement in major irrigation systems for covering all rain-fed irrigation regions. (11)

Need to provide adequate funds for early completion of pending irrigation projects in Maharashtra. (12)

SHRIMATI JAYSHREEBEN PATEL (Mahesana): I beg to move:

That the Demand under the Head Ministry of Water Resources (Page 352) be reduced by Rs. 100.5.

Need for interlinking of rivers. (13)

SHRI BHISMA SHANKAR ALIAS KUSHAL TIWARI (Sant Kabir Nagar): I beg to move:

That the Demand under the Head Ministry of Water Resources (Page 352) be reduced by Rs. 100.5.

Need to take steps for accurate flood forecasting in Northern Bihar. (14)

Need to conduct study and planning for dam safety in Northern Bihar. (15)

SHRI RAM SUNDER DAS (Hajipur): I beg to move:

That the Demand under the Head Ministry of Water Resources (Page 352) be reduced by Rs. 100.5.

Need to sanction adequate funds for effective implementation and integration of all water resources development schemes especially in Northern Bihar. (16)

Need to sanction adequate funds for effective implementation of Ground Water Management and Regulation especially in Northern Bihar. (17)

SHRI SURENDRA SINGH NAGAR (Gautam Budh Nagar): I beg to move:

That the Demand under the Head Ministry of Water Resources (Page 352) be reduced by Rs. 100.5.

Need to accord approval to the long pending irrigation projects especially in backward and rural areas of Uttar Pradesh. (18)

Need to implement in the National Horticulture Mission in all the districts and development blocks of Uttar Pradesh. (19)

Need to carry out the reassessment of all national projects based on the population of the region, geographical area and the actual area. (20)

Need to accord approval to the pending projects for financing under A.I.B.P. (21)

Need to accord approval to all the flood control proposals. (22)

SHRI BHAUSAHEB RAJARAM WAKCHAURE (Shirdi): I beg to move:

That the Demand under the Head Ministry of Water Resources (Page 352) be reduced by Rs. 100.5.

Need to accord early approval to the pending irrigation projects of Maharashtra, especially those in backward and rural areas. (23)

SHRI ASHOK KUMAR RAWAT (Misrikh): I beg to move:

That the Demand under the Head Ministry of Water Resources (Page 352) be reduced by Rs. 100.5.

Need to check speedy depletion of ground water level in the country. (24)

Need to accord sanction to the pending irrigation projects in Uttar Pradesh, particularly in backward and rural areas. (25)

Need to chalk out a comprehensive scheme for diverting flood water and extra waer flowing from reivers to drought prone areas. (26)

Need to chalk out a comprehensive plan to check recurring floods. (27)

Need to formulate an action plan at national level for water conservation. (28)

SHRI JAGDISH SINGH RANA (Saharanpur): I beg to move:

That the Demand under the Head Ministry of Water Resources (Page 352) be reduced by Rs. 100.5.

Need to clear the pending irrigation projects in the country especially in Saharanpur Parliamentary Constituency in Uttar Pradesh. (29)

Need to dispose of cases of controversies over water among various States. (30)

Need to accord approval to comprehensive scheme for rainwater harvesting in Saharanpur Parliamentary Constituency of Uttar Pradesh. (31)

Need to expeditiously resolve inter-state water dispute. (32)

#### **(Ministry of Women and Child Development)**

#### **DISAPPROVAL OF POLICY**

SHRI GURUDAS DASGUPTA (Ghatal): I beg to move:

That the Demand under the Head Ministry of Women and Child Development (Page 360) be reduced to RE. 1.

Failure to allocate sufficient funds for regularization of, and decent wages and emoluments to, all the scheme-based workers such as Anganwadi, ASHA, contract teachers, etc. (1)

#### **TOKEN**

SHRI A.T. NANA PATIL (Jalgaon): I beg to move:

That the Demand under the Head Ministry of Women and Child Development (Page 360) be reduced by Rs. 100.

Need to provide assistance of Rupees one lakh to each family having single female child for education and welfare of girl child. (2)

Need to provide housing facilities to families having not more than two daughters. (3)

Need to provide central government funding for construction of working women hostels in all tehsils of Jalgaon district. (4)

SHRIMATI JAYSHREEBEN PATEL (Mahesana): I beg to move:

That the Demand under the Head Ministry of Women and Child Development (Page 360) be reduced by Rs. 100.

Need to enhance fund allocation towards elimination of deprivation of women, widows, extremely weaker sections and gender discrimination at work places. (5)

Need to allocate Rs. 500 crore to address the problem of child malnutrition in 200 districts. (6)

Need to make allocation for enforcement of laws relating to incidence of violence against women. (7)

Need to formulate a policy for rehabilitation and welfare of women victim of violence. (8)

Need to constitute safety board to safegaurd interest of and provide security to women working in unorganised sectors. (9)

Need to take effective steps for protecting women against atrocities. (10)

SHRI HARIBHAU JAWALE (Raver): I beg to move:

That the Demand under the Head Ministry of Women and Child Development (Page 360) be reduced by Rs. 100.

Need to provide pension to all Aanganwadi workers. (11)

Need to launch a programme for providing free breakfast and lunch to pregnant women in the country. (12)

Need to provide free primary, secondary and higher education to girls in country. (13)

Need to provide salary as per Sixth Pay Commission to all Aanganwadi workers. (14)

Need to allocate funds for providing five lakh rupees on birth of first girl child. (15)

SHRI JAGDISH SINGH RANA (Saharanpur): I beg to move:

That the Demand under the Head Ministry of Women and Child Development (Page 360) be reduced by Rs. 100.

Need to check the increasing malnutrition in Saharanpur Parliamentary Constituency of Uttar Pradesh. (16)

SHRI ASHOK KUMAR RAWAT (Misrikh): I beg to move:

That the Demand under the Head Ministry of Women and Child Development (Page 360) be reduced by Rs. 100.

Need to check the increasing problem of malnutrition in the country. (17)

PROF. SAUGATA ROY (Dum Dum): I beg to move:

That the Demand under the Head Ministry of Women and Child Development (Page 360) be reduced by Rs. 100.

Need to expend the coverage of Integrated Child Development Scheme. (18)

### **(Ministry of Youth Affairs and Sports)**

#### **TOKEN**

SHRI RAJU SHETTI (Hatkanangle): I beg to move:

That the Demand under the Head Ministry of Youth Affairs and Sports (Page 367) be reduced by Rs. 100.

Need for Strengthening of National Service Scheme (NSS). (1)

Need to set up Nehru Yuva Kendras in hilly and backward areas of the country, particularly in Hatkanangle Parliamentary Constituency of Maharashtra. (2)

Need to develop sufficient sports infrastructure for providing better sports facilities to the rural youth in the country. (3)

Need to make physical education compulsory for all the students at school and college level. (4)

SHRI A.T. NANA PATIL (Jalgaon): I beg to move:

That the Demand under the Head Ministry of Youth Affairs and Sports (Page 367) be reduced by Rs. 100.

Need to provide central assistance for construction of stadiums and sport complex in all blocks of Jalgaon district for promoting sports. (5)

Need to provide special central funds for imparting skills to unemployment youth of Jalgaon district of Maharashtra. (6)

SHRI KAPIL MUNI KARWARIA (Phoolpur): I beg to move:



That the Demand under the Head Ministry of Youth Affairs and Sports (Page 367) be reduced by Rs. 100.

Need to sanction adequate fund for promoting wrestling in the Eastern Uttar Pradesh. (7)

Need to provide sports facilities in rural area of Uttar Pradesh especially in Phulpur Parliamentary Constituency. (8)

Need to sanction adequate funds for effective implementation of various schemes for promotion of sports in Uttar Pradesh especially in Phulpur Parliamentary Constituency. (9)

SHRI SURENDRA SINGH NAGAR (Gautam Budh Nagar): I beg to move:

That the Demand under the Head Ministry of Youth Affairs and Sports (Page 367) be reduced by Rs. 100.

Need to open more campuses of Nehru Yuva Kendras in all backward districts of the country, especially of Gautam Budh Nagar Parliamentary Constituency. (10)

Need to provide facilities for sports in every villages of Gautam Budh Nagar Parliamentary Constituency of Uttar Pradesh. (11)

SHRI BHAUSAHEB RAJARAM WAKCHAURE (Shirdi): I beg to move:

That the Demand under the Head Ministry of Youth Affairs and Sports (Page 367) be reduced by Rs. 100.

Need to provide campus to Nehru Yuva Kendras Sangathan in the backward districts of the country, especially of Shirdi Parliamentary Constituency. (12)

Need to promote sports in rural areas of Maharashtra. (13)

SHRI JAGDISH SINGH RANA (Saharanpur): I beg to move:

That the Demand under the Head Ministry of Youth Affairs and Sports (Page 367) be reduced by Rs. 100.

Need to formulate a comprehensive policy and action plan for the youth. (14)

Need to provide campus for Nehru Yuva Kendra Sangathan in the backward districts of the country, especially in Saharanpur Parliamentary Constituency. (15)

Need to promote sports in rural areas. (16)

Need to remove the shortcomings in the working of Nehru Yuva Kendras. (17)

Need to improve the working of Rashtriya Sewa Yojana. (18)

SHRI ASHOK KUMAR RAWAT (Misrikh): I beg to move:

That the Demand under the Head Ministry of Youth Affairs and Sports (Page 367) be reduced by Rs. 100.

Need to popularize Judo and Karate sports among women. (19)

Need to provide compulsory training in physical education to the students at school and college level. (20)

Need to provide adequate financial grant to the Sports Authority of India. (21)

Need to allocate more funds to promote sports and physical education. (22)

Need to formulate a national sports policy. (23)

Need to improve the level of sports in the country. (24)

Need to announce a comprehensive national policy and action plan to address the problems being faced by the youth of the country. (25)

Need to provide professional employment oriented training to the youth. (26)

Need to attract youth towards programmes under the National Service Scheme. (27)

Need to provide campus for Nehru Yuva Kendra Sangthan in backward districts of the country, especially in Misrikh Parliamentary Constituency of Uttar Pradesh. (28)

Need to organize child-to-child National Integration programme to promote unity in the country. (29)

Need to organize and provide assistance for Youth Leadership Training Camps. (30)

Need to promote sports culture amongst the youth, particularly of rural areas. (31)

Need to provide financial support to the voluntary sports clubs in towns and villages. (32)

Need to remove the shortcomings in the working of Nehru Yuva Kendras. (33)

Need to strengthen and improve the working of National Service Scheme. (34)

Need to launch a specific programme to encourage women towards sports. (35)

MADAM SPEAKER: I shall now put all the cut motions which have been circulated and treated as moved together to the vote of the House.

The cut motions were put and negatived.

MADAM SPEAKER: I shall now put the Demands for Grants of the Ministries/ Departments to the vote of the House.

The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st

day of March, 2014, in respect of the heads of Demands entered in the second column thereof, against:-

- (1) Demand Nos. 1 to 3 relating to Ministry of Agriculture;
- (2) Demand Nos. 4 and 5 relating to Department of Atomic Energy;
- (3) Demand Nos. 6 to 8 relating to Ministry of Chemicals and Fertilisers;
- (4) Demand No. 9 relating to Ministry of Civil Aviation;
- (5) Demand No. 10 relating to Ministry of Coal;
- (6) Demand Nos. 11 and 12 relating to Ministry of Commerce and Industry;
- (7) Demand Nos. 13 to 15 relating to Ministry of Communications and Information Technology;
- (8) Demand Nos. 16 and 17 relating to Ministry of Consumer Affairs, Food and Public Distribution;
- (9) Demand No. 18 relating to Ministry of Corporate Affairs;
- (10) Demand No. 19 relating to Ministry of Culture;
- (11) Demand Nos. 20 to 27 relating to Ministry of Defence;
- (12) Demand No. 28 relating to Ministry of Development of North Eastern Region;
- (13) Demand No. 29 relating to Ministry of Drinking Water and Sanitation;
- (14) Demand No. 30 relating to Ministry of Earth Sciences;
- (15) Demand No. 31 relating to Ministry of Environment and Forests;
- (16) Demand No. 32 relating to Ministry of External Affairs;
- (17) Demand Nos. 33, 34, 36, 37 and 39 to 45 relating to Ministry of Finance;

- (18) Demand No. 46 relating to Ministry of Food Processing Industries;
- (19) Demand Nos. 47 to 50 relating to Ministry of Health and Family Welfare
- (20) Demand Nos. 51 and 52 relating to Ministry of Heavy Industries and Public Enterprises;
- (21) Demand Nos. 53 to 57 and 96 to 100 relating to Ministry of Home Affairs;
- (22) Demand No. 58 relating to Ministry of Housing and Urban Poverty Alleviation;
- (23) Demand Nos. 59 and 60 relating to Ministry of Human Resource Development;
- (24) Demand No. 61 relating to Ministry of Information and Broadcasting;
- (25) Demand No. 62 relating to Ministry of Labour and Employment;
- (26) Demand Nos. 63 and 64 relating to Ministry of Law and Justice;
- (27) Demand No. 66 relating to Ministry of Micro, Small and Medium Enterprises;
- (28) Demand No. 67 relating to Ministry of Mines;
- (29) Demand No. 68 relating to Ministry of Minority Affairs;
- (30) Demand No. 69 relating to Ministry of New and Renewable Energy;
- (31) Demand No. 70 relating to Ministry of Overseas Indian Affairs;
- (32) Demand No. 71 relating to Ministry of Panchayati Raj;
- (33) Demand No. 72 relating to Ministry of Parliamentary Affairs;
- (34) Demand No. 73 relating to Ministry of Personnel, Public Grievances and Pensions;
- (35) Demand No. 74 relating to Ministry of Petroleum and Natural Gas;
- (36) Demand No. 75 relating to Ministry of Planning;
- (37) Demand No. 76 relating to Ministry of Power;
- (38) Demand No.78 relating to Lok Sabha;
- (39) Demand No. 79 relating to Rajya Sabha;
- (40) Demand No. 81 relating to Secretariat of the Vice-President;
- (41) Demand No. 82 relating to Ministry of Road Transport and Highways;
- (42) Demand Nos. 83 and 84 relating to Ministry of Rural Development;
- (43) Demand Nos. 85 to 87 relating to Ministry of Science and Technology;
- (44) Demand No. 88 relating to Ministry of Shipping;
- (45) Demand No. 89 relating to Ministry of Social Justice and Empowerment;
- (46) Demand No. 90 relating to Department of Space;
- (47) Demand No. 91 relating to Ministry of Statistics and Programme Implementation;
- (48) Demand No.92 relating to Ministry of Steel;
- (49) Demand No.93 relating to Ministry of Textiles;
- (50) Demand No.94 relating to Ministry of Tourism;
- (51) Demand No.95 relating to Ministry of Tribal Affairs;
- (52) Demand No.101 to103 relating to Ministry of Urban Development;
- (53) Demand No.104 relating to Ministry of Water Resources;
- (54) Demand No.105 relating to Ministry of Women and Child Development; and
- (55) Demand No.106 relating to Ministry of Youth Affairs and Sports."

*Demands for Grants - Budget (General) for 2013-2014 submitted to the vote of Lok Sabha*

No. & Name of Demand	Amount of Demands for Grants on Account voted by the House		Amount of Demands for Grants voted by the House	
	Revenue Rs.	Capital Rs.	Revenue Rs.	Capital Rs.
1	2	3	4	5
<b>Ministry of Agriculture</b>				
1. Department of Agriculture and Cooperation	4155,22,00,000	9,86,00,000	17719,12,00,000	49,30,00,000
2. Department of Agricultural Research	941,53,00,000	-	4787,64,00,000	-
3. Department of Animal Husbandary,	422,40,00,000	4,46,00,000	2112,07,00,000	22,28,00,000
<b>Department of Atomic Energy</b>				
4. Atomic Energy	11,87,54,00,000	722,02,00,000	548,81,00,000	3389,27,00,000
5. Nuclear Power Schemes	657,19,00,000	49,61,00,000	3285,96,00,000	248,06,00,000
<b>Ministry of Chemicals and Fertilizers</b>				
6. Department of Chemicals and	1055,49,00,000	1,67,00,000	277,49,00,000	8,36,00,000
7. Department of Fertilizers	22000,00,00,000	42,25,00,000	48629,72,00,000	211,23,00,000
8. Department of Pharmaceuticals	33,11,00,000	4,95,00,000	165,52,00,000	24,75,00,000
<b>Ministry of Civil Aviation</b>				
9. Ministry of Civil Aviation	142,07,00,000	838,30,00,000	710,35,00,000	4191,50,00,000
<b>Ministry of Coal</b>				
10. Ministry of Coal	82,95,00,000	8,33,00,000	414,75,00,000	41,67,00,000
<b>Ministry of Commerce and Industry</b>				
11. Department of Commerce	730,63,00,000	168,83,00,000	3653,14,00,000	844,17,00,000
12. Department of Industrial Policy and Promotion	235,55,00,000	50,50,00,000	1177,74,00,000	252,50,00,000
<b>Ministry of Communications and Information Technology</b>				
13. Department of Posts	2812,66,00,000	72,22,00,000	14063,31,00,000	361,09,00,000
14. Department of Telecommunications	2032,14,00,000	418,38,00,000	10160,72,00,000	2091,90,00,000
15. Department of Electronics and	478,75,00,000	29,92,00,000	2393,75,00,000	149,58,00,000

1	2	3	4	5
<b>Ministry of Consumer Affairs, Food and Public Distribution</b>				
16. Department of Consumer Affairs	97,16,00,000	3,29,00,000	485,79,00,000	16,46,00,000
17. Department of Food and	19651,07,00,000	1773,59,00,000	71434,70,00,000	8867,94,00,000
<b>Ministry of Corporate Affairs</b>				
18. Ministry of Corporate Affairs	40,04,00,000	4,99,00,000	185,32,00,000	24,93,00,000
<b>Ministry of Culture</b>				
19. Ministry of Culture	337,17,00,000	6,50,00,000	1685,83,00,000	32,50,00,000
<b>Ministry of Defence</b>				
20. Ministry of Defence	3592,19,00,000	306,40,00,000	11862,94,00,000	1532,00,00,000
21. Defence Pensions	7416,55,00,000	-	37082,76,00,000	-
22. Defence Services - Army	14265,34,00,000	-	69622,99,00,000	-
23. Defence Services - Navy	2063,57,00,000	-	10317,86,00,000	-
24. Defence Services - Air Force	3149,44,00,000	-	15747,22,00,000	-
25. Defence Ordnance Factories	1709,27,00,000	-	-	-
26. Defence Services - Research	932,83,00,000	-	466,13,00,000	-
27. Capital Outlay on Defence Services	-	18921,25,00,000	-	67764,04,00,000
<b>Ministry of Development of North Eastern region</b>				
28. Ministry of Development of	308,00,00,000	58,83,00,000	1539,97,00,000	294,17,00,000
<b>Ministry of Drinking Water and Sanitation</b>				
29. Ministry of Drinking Water and	2544,28,00,000	-	12721,42,00,000	-
<b>Ministry of Earth Science</b>				
30. Ministry of Earth Science	203,09,00,000	33,52,00,000	1289,43,00,000	167,59,00,000
<b>Ministry of Environment and Forests</b>				
31. Ministry of Environment and Forests	469,02,00,000	11,51,00,000	2346,61,00,000	57,56,00,000
<b>Ministry of External Affairs</b>				
32. Ministry of External Affairs	2501,60,00,000	361,25,00,000	7448,87,00,000	1407,25,00,000

1	2	3	4	5
<b>Ministry of Finance</b>				
33. Department of Economic Affairs	1477,52,00,000	57715,14,00,000	7387,60,00,000	8693,75,00,000
34. Department of Financial Services	1244,83,00,000	4983,40,00,000	6224,16,00,000	24917,00,00,000
36. Transfer to State and Union Territory Governments	17923,66,00,000	-	83958,34,00,000	-
37. Loans to Government Servants etc.	-	37,50,00,000	-	187,50,00,000
39. Department of Expenditure	23,35,00,000	-	116,77,00,000	-
40. Pensions	3492,33,00,000	-	17461,67,00,000	-
41. Indian Audit and Accounts Department	449,48,00,000	1,67,00,000	2247,37,00,000	8,33,00,000
42. Department of Revenue	1686,20,00,000	16,79,00,000	8430,97,00,000	83,92,00,000
43. Direct Taxes	628,65,00,000	356,35,00,000	3143,26,00,000	233,63,00,000
44. Indirect Taxes	638,29,00,000	24,88,00,000	3191,46,00,000	124,37,00,000
45. Department of Disinvestment	10,54,00,000	-	52,70,00,000	-
<b>Ministry of Food Processing Industries</b>				
46. Ministry of Food Processing Industries	119,85,00,000	-	599,26,00,000	-
<b>Ministry of Health and Family Welfare</b>				
47. Department of Health and Family Welfare	5502,05,00,000	477,11,00,000	27510,22,00,000	2385,56,00,000
48. Department of Ayurveda, Yoga & Naturopathy, Unani, Siddha and Homoeopathy (AYUSH)	208,20,00,000	157,00,000	1041,40,00,000	7,83,00,000
49. Department of Health Research	168,00,00,000	-	840,00,00,000	-
50. Department of AIDS Control	295,00,00,000	2,50,00,000	1475,00,00,000	12,50,00,000
<b>Ministry of Heavy Industries and Public Enterprises</b>				
51. Department of Heavy Industry	76,82,00,000	94,59,00,000	384,59,00,000	472,97,00,000
52. Department of Public Enterprises	3,23,00,000	-	16,16,00,000	-
<b>Ministry of Home Affairs</b>				
53. Ministry of Home Affairs	351,60,00,000	37,55,00,000	1756,91,00,000	27,80,00,000

1	2	3	4	5
54. Cabinet	67,17,00,000	-	335,83,00,000	-
55. Police	7480,74,00,000	1632,38,00,000	35906,25,00,000	7472,58,00,000
56. Other Expenditure of the Ministry of Home Affairs	328,19,00,000	1682,92,00,000	1640,92,00,000	79,21,00,000
57. Transfers of Union Territory Governments	377,13,00,000	12,00,00,000	1885,66,00,000	60,00,00,000
<b>Ministry of Housing and Urban Poverty Alleviation</b>				
58. Ministry of Housing and Urban Poverty Alleviation	244,67,00,000	-	1223,35,00,000	-
<b>Ministry of Human Resource Development</b>				
59. Department of School Education and Literacy	24666,79,00,000	-	52463,21,00,000	-
60. Department of Higher education	4458,33,00,000	-	22291,67,00,000	-
<b>Ministry of Information and Broadcasting</b>				
61. Ministry of Information and Broadcasting	502,72,00,000	4,80,00,000	2504,13,00,000	24,00,00,000
<b>Ministry of Labour and Employment</b>				
62. Ministry of Labour and Employment	875,79,00,000	3,24,00,000	4379,15,00,000	16,17,00,000
<b>Ministry of Law and Justice</b>				
63. Election Commission	11,25,00,000	17,00,000	56,25,00,000	83,00,000
64. Law and Justice	300,91,00,000	1,67,00,000	1504,54,00,000	8,35,00,000
<b>Ministry of Micro, Small and Medium Enterprises</b>				
66. Ministry of Micro, Small and	535,15,00,000	13,13,00,000	2675,76,00,000	65,67,00,000
<b>Ministry of Mines</b>				
67. Ministry of Mines	124,08,00,000	137,05,00,000	620,42,00,000	109,48,00,000
<b>Ministry of Minority Affairs</b>				
68. Ministry of Minority Affairs	568,50,00,000	20,00,00,000	2842,48,00,000	100,00,00,000

1	2	3	4	5
<b>Ministry of New and Renewable Energy</b>				
69. Ministry of New and Renewable	239,01,00,000	16,58,00,000	1195,04,00,000	82,92,00,000
<b>Ministry of Overseas Indian Affairs</b>				
70. Ministry of Overseas Indian Affairs	15,97,00,000	3,33,00,000	79,82,00,000	16,67,00,000
<b>Ministry of Panchayati Raj</b>				
71. Ministry of Panchayati Raj	1166,78,00,000	-	5833,92,00,000	-
<b>Ministry of Parliamentary Affairs</b>				
72. Ministry of Parliamentary Affairs	2,21,00,000	-	11,07,00,000	-
<b>Ministry of Personnel, Public Grievances and Pensions</b>				
73. Ministry of Personnel, public Grievances and Pensions	149,18,00,000	20,85,00,000	720,72,00,000	104,22,00,000
<b>Ministry of Petroleum and Natural Gas</b>				
74. Ministry of Petroleum and Natural Gas	10864,57,00,000	17,00,000	54322,84,00,000	83,00,000
<b>Ministry of Planning</b>				
75. Ministry of Planning	1196,92,00,000	150,00,00,000	5984,59,00,000	750,00,00,000
<b>Ministry of Power</b>				
76. Ministry of Power	1001,59,00,000	463,01,00,000	7044,26,00,000	2315,04,00,000
<b>The President, Parliament, Union Public Service Commission and the Secretariat of the Vice-President</b>				
78. Lok Sabha	89,19,00,000	-	445,92,00,000	-
79. Rajya Sabha	50,06,00,000	-	250,31,00,000	-
81. Secretariat of the Vice-President	63,00,000	-	3,12,00,000	-
<b>Ministry of Road Transport and Highways</b>				
82. Ministry of Road Transport and Highways	2765,35,00,000	5377,19,00,000	13826,73,00,000	26886,96,00,000



1	2	3	4	5
<b>Ministry of Rural Development</b>				
83. Department of Rural Development	24384,13,00,000	-	88920,72,00,000	-
84. Department of Land Resources	962,14,00,000	-	4810,71,00,000	-
<b>Ministry of Science and Technology</b>				
85. Ministry of Science and Technology	478,70,00,000	3,86,00,000	2693,52,00,000	19,29,00,000
86. Department of Scientific and	593,55,00,000	1,62,00,000	2967,75,00,000	8,08,00,000
87. Department of Biotechnology	250,34,00,000	-	1251,72,00,000	-
<b>Ministry of Shipping</b>				
88. Ministry of Shipping	232,05,00,000	86,40,00,000	1160,23,00,000	571,99,00,000
<b>Ministry of Social Justice and Empowerment</b>				
89. Ministry of Social Justice and Empowerment	1065,20,00,000	50,83,00,000	5355,12,00,000	254,17,00,000
<b>Department of Space</b>				
90. Department of Space	508,70,00,000	623,16,00,000	2543,49,00,000	3115,79,00,000
<b>Ministry of Statistics and Programme Implementation</b>				
91. Ministry of Statistics and Programme Implementation	1129,09,00,000	2,69,00,000	3806,44,00,000	13,46,00,000
<b>Ministry of Steel</b>				
92. Ministry of Steel	19,83,00,000	-	99,14,00,000	-
<b>Ministry of Textiles</b>				
93. Ministry of Textiles	912,48,00,000	-	4511,44,00,000	7,67,00,000
<b>Ministry of Tourism</b>				
94. Ministry of Tourism	225,88,00,000	33,00,000	1129,42,00,000	1,67,00,000
<b>Ministry of Tribal Affairs</b>				
95. Ministry of Tribal Affairs	73,95,000	11,67,00,000	369,76,00,000	58,33,00,000
<b>Ministry of Urban Development</b>				
101. Department of Urban Development	213,55,00,000	1266,51,00,000	1067,74,00,000	5678,56,00,000

1	2	3	4	5
102. Public Works	244,92,00,000	93,04,00,000	1224,57,00,000	465,21,00,000
103. Stationery and Printing	43,34,00,000	18,00,000	216,72,00,000	92,00,000
<b>Ministry of Water Resources</b>				
104. Ministry of Water Resources	317,02,00,000	32,76,00,000	1585,08,00,000	163,79,00,000
<b>Ministry of Women and Child Development</b>				
105. Ministry of Women and Child Development	3405,00,00,000	-	17035,00,00,000	-
<b>Ministry of Youth Affairs and Sports</b>				
106. Ministry of Youth Affairs and Sports	202,08,00,000	15,00,000	1016,02,00,000	75,00,000
<b>Total Revenue/Capital</b>	<b>225239,53,00,000</b>	<b>98043,86,00,000</b>	<b>897822,51,00,000</b>	<b>179391,83,00,000</b>

*The motion was adopted.*

12.56 hrs.

APPROPRIATION (NO. 3) BILL, 2013\*

[English]

MADAM SPEAKER: The House will now take up Appropriation Bill.

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Sir, I beg to move for leave to introduce a Bill to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2013-2014.

MADAM SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2013-2014."

*The motion was adopted.*

SHRI P. CHIDAMBARAM: I introduce\*\* the Bill.

MADAM SPEAKER: The Minister may now move that the Bill be taken into consideration.

SHRI P. CHIDAMBARAM: Madam, I beg to move:

"That the Bill to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2013-2014, be taken into consideration."

MADAM SPEAKER: The question is:

"That the Bill to authorize payment and appropriation of certain sums from financial year 2013-2014, be taken into consideration."

*The motion was adopted.*

MADAM SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

The question is:

"That clauses 2 to 4 stand part of the Bill."

\*Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 30.04.13.

\*\* Introduced with the recommendation of the President.

*The motion was adopted.*

*Clauses 2 to 4 were added to the Bill.*

*The Schedule was added to the Bill.*

*Clause 1, the Enacting Formula and the Long Title were added to the Bill.*

MADAM SPEAKER: Now, the hon. Minister may move that the Bill be passed.

SHRI P. CHIDAMBARAM: Sir, I beg to move:

"That the Bill be passed."

MADAM SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.*

12.58 hrs.

#### FINANCE BILL, 2013

[English]

MADAM SPEAKER: Item No. 23. Hon. Finance Minister.

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): I beg to move\* that the Bill to give effect to the financial proposals of the Central Government for the financial year 2013-2014 be taken into consideration.

MADAM SPEAKER: Mr. Minister, you want to say something.

SHRI P. CHIDAMBARAM: Madam, there are a number of amendments and I wish I had the time to briefly speak on the amendments and explain....  
...  
(Interruptions)

SHRIMATI HARSIMRAT KAUR BADAL (BHATINDA): We have to move an amendment from our party. ... (Interruptions)

SHRI P. CHIDAMBARAM: I am aware of it. ...  
(Interruptions)

[Translation]

MADAM SPEAKER: You can speak after him. I will call you.

... (Interruptions)

[English]

MADAM SPEAKER: I will also call you after him.

SHRI P. CHIDAMBARAM: Post the Budget presentation and post the Finance Bill introduction, we had discussions with stakeholders, Members of Parliaments, State Governments, industry, business, trade unions and we have come up with a certain number of amendments. And I know that some of the amendments are of vital interest to the Members of this House. Let me begin by dealing with amendment which is of great interest to all of you. There was an apprehension that wealth tax was being imposed on agricultural land. Let me make it absolutely clear that the policy of the UPA Government is not to impose wealth tax. ... (Interruptions)

13.00 hrs.

MADAM SPEAKER: Nothing else will go on record.

(Interruptions)...\*

MADAM SPEAKER: Please take your seat.

... (Interruptions)

SHRI P. CHIDAMBARAM: Please sit down. Let me answer. ... (Interruptions) They are my friends. If they want to know how it happened, they must allow me to speak.

Madam, a misapprehension arose following certain judgements of the Punjab and Haryana High Court. There was a judgement of the learned single judge. There was another matter which came before the Division Bench and the matter went to the Supreme Court. So, a misapprehension arose. Therefore, in order to make matters very clear and place it beyond doubt, I have introduced an official amendment which makes it abundantly clear that urban land does not include agricultural land which is recorded as such in the Government records and which is used for agriculture.  
... (Interruptions)

\* Moved with the recommendation of the President.

MADAM SPEAKER: Ajnalaji, I will give you a chance to speak later. Please take your seat now.

...(Interruptions)

SHRI P. CHIDAMBARAM: Madam, I am grateful to large number of Members of this House who have raised this matter with me. The Chief Minister of Haryana Shri Bhupender Singh Hooda met me. ...*(Interruptions)*

SHRIMATI HARSIMRAT KAUR BADAL: What about the Chief Minister of Punjab?

SHRI P. CHIDAMBARAM: He has not met me. He has not even written to me about it.

The President of the Punjab Pradesh Congress Committee, the hon. Member of this House Shri Pratap Singh Bajwa and a number of Members of Parliament, including my young friend Shri Deepender Singh Hooda, met me more than once and I assured them that the law has not been changed, there is no intention to change the law and a close reading of the law will show that no change has been made. But in order to allay the apprehension, I will move an amendment. The amendment was drafted yesterday. I have got the assent of the President to move the amendment and I am moving the amendment today. Therefore, all apprehensions must be put to rest.

...(Interruptions)

Madam, I am sorry that a canard was spread that the law was being amended. I challenge anyone to a debate. The law has not been amended, the law was the same since 1993. But in order to place matters beyond doubt, with the consent of the Prime Minister, last night I obtained the consent of the President to move the amendment and we are moving the amendment today.

Madam, some other amendments are being moved. We are moving an amendment in order to attract investments in rupee denominated long-term infrastructure bonds. I had proposed to amend Section 194 LC so that foreign currency routed through designated accounts of a non-resident for investment in such bonds is deemed to be borrowed in foreign

currency. It is proposed to withdraw this amendment in order to insert a new Section 194 LD for providing a 5 per cent rate of tax on interest payment during the period beginning 1st June, 2013 and ending on 31st May, 2015 to foreign institutional investors and qualified foreign investors on investments in Government securities and rupee denominated Government corporate bonds.

Madam, under the existing provisions of 206 C(ID) of the Income Tax Act, there is TCS at the rate of 1 per cent on cash sale of bullion or jewelry. There was an exclusion in the parenthesis of that clause. That exclusion was giving opportunity for misuse. That exclusion is now being withdrawn.

There is an amendment to 206 AA carving out an exception so that the PAN requirement and consequently higher withholding tax of 20 per cent does not apply to interest payment to non-residents in respect of long-term infrastructure bonds referred to in Section 194 LC.

These amendments will attract more investments in long-term infrastructure which is a very important need of the country.

Madam, there is a proposal to have tax deducted at source at one per cent on transfer of immovable property other than agricultural land; that remains. However, in order to be helpful to the person who is required to deduct the tax, we are dispensing with the requirement of obtaining a TAN. He need not have a TAN but he must deduct the tax.

Sections 153 and 153 (B) are being amended to remove certain anomalies that are created by language in the Finance Act of last year, 2012. These are purely drafting amendments which we are making so that the intention of those sections becomes clear.

Madam, we are introducing, as I said in the Budget Speech, the Commodities Transaction Tax. Now that we are putting a Commodities Transaction Tax on commodities other than agricultural commodities, trading in commodity derivatives will no longer be considered as a speculative transaction.

Madam, we are also providing that the President

of the Income tax Appellate Tribunal, ITAT, can be either a High Court Judge or a Senior Vice President or one of the Vice Presidents.

Madam, on the indirect taxes side, we are taking for ourselves a tariff cushion to raise the import duty from 30 per cent to 70 per cent so that if necessary we can impose a higher duty on import of cashew kernels in order to protect domestic industry.

Finally, Madam, at the request of Railways, although the service tax became applicable to Railways a little earlier, they did not collect the service tax for the period prior up to 1st of October 2012, therefore, for the period from 1st of July 2012 to 1st of October 2012 in order to avoid an unusual burden on the Railway and the persons to whom they provide or get services, I am exempting the period 1-7-2012 to 1-10-2012 from service tax for the Railways.

These are the important amendments we are making. As I said, the most important amendment is the amendment that is making it abundantly clear that there was never any intention to impose wealth tax on agricultural land and there is no intention and therefore the matter should be put to rest. No controversy should be raised on that issue. The matter must be put to rest.

MADAM SPEAKER : Motion moved :

"That the Bill to give effect to the financial proposals of the Central Government for the financial year 2013-14, be taken into consideration.

...(Interruptions)

MADAM SPEAKER: You are moving an amendment. All right.

...(Interruptions)

SHRIMATI HARSIMRAT KAUR BADAL: Madam, people have received notices...(Interruptions)

MADAM SPEAKER: What do you want to say?

...(Interruptions)

MADAM SPEAKER: Who wants to speak?

...(Interruptions)

MADAM SPEAKER: All four cannot speak at a time.

...(Interruptions)

[Translation]

MADAM SPEAKER: Who will speak out of the four?

...(Interruptions)

MADAM SPEAKER: Ajnalaji, you please speak.

...(Interruptions)

MADAM SPEAKER: Ajnalaji is raising his hand. You please speak

...(Interruptions)

DR. RATAN SINGH AJNALA (Khadur Sahib):She is speaking (Interruptions)

MADAM SPEAKER: All right, you speak. (Interruptions)

[English]

MADAM SPEAKER: Please speak very briefly.

...(Interruptions)

MADAM SPEAKER: Yes, I will give you a chance. I have told you earlier.

...(Interruptions)

SHRIMATI HARSIMRAT KAUR BADAL : Madam, this is such an important issue, an issue which concerns... (Interruptions) Madam, please let the hon. Minister clarify after I finish. I know what kind of white-wash they want to do in front of the whole country. We welcome their white-washing, they are most welcome to do it, but we must ensure that the nation knows exactly what this Government has been doing...(Interruptions)

[Translation]

MADAM SPEAKER: You pl. sit down.

...(Interruptions)

MADAM SPEAKER: I will give you time to speak.

SHRIMATI HARSIMRAT KAUR BADAL : Madam, please let me make it clear. I can give copies of this

notice received from the Income Tax Department which comes under the hon. Minister. These are the cases of two farmers. I can get them dozens more where they have categorically stated that the Wealth Tax on your agricultural land which falls eight kilometers from the limit of the municipality of your city comes under our land, which is exactly what the Bill says at length.

They have been given notices for lakhs of rupees, 50 lakhs of rupees. The Income Tax Department has even given out warrants and they have even tried to take over their lands...(Interruptions)

This is the answer of the hon. Finance Minister in Rajya Sabha where an MP of the Shiromani Akali Dal asked whether he was aware that Wealth Tax was being put on farmers. He had said, "yes, he is aware and they have no plans of taking this back". The hon. Members from the Congress side are trying to mislead when Mr. Prakash Singh Badal, the hon. Chief Minister, raised this issue...(Interruptions) They are trying to mislead...(Interruptions)

Madam, it is a joke that the Leader of their Party in Punjab, who is standing here...(Interruptions), making a noise, taking out newspaper cuttings, had said that this was a rumor...(Interruptions) Then he had said this is a rumour. Akali Dal is misleading...(Interruptions) When this is a rumour, then how is the hon. Minister moving an amendment? They are not even aware of what they have said. So, this is absolutely unfortunate.

[Translation]

This Government claims to be the sympathiser of the poor and farmers. Has it ever cared for the poor and the farmers...(Interruptions)

MADAM SPEAKER: You will also be given chance. You please sit down.

MADAM SPEAKER: Ajnalaji, please sit down.

...(Interruptions)

[English]

MADAM SPEAKER: Ajnalaji, please sit down.

...(Interruptions)

[Translation]

shrimati harsimrat kaur badal: Poor and burdened with price rise and the farmers were taxed to the tune of lakhs of rupees. When Shiromani Akali Dal raised the voice and moved this amendment, the Government waked up from its slumber and today this amendment is coming...(Interruptions) Thank God, better late than never...(Interruptions) Now, it can take as much credit as it likes ...(Interruptions) But, nobody can deny this fact that Shiromani Akali Dal and Sardar Prakash Singh Badal, had given notices to the Prime Minister, Finance Minister and all, and there are the people, who were saying that this can't be done. They were even not aware that Income Tax notices were being received in their State...(Interruptions)

So, I am glad that the hon. Minister has clarified and decided to amend this Act, which would have broken the backs of all the farmers and killed this country.

[Translation]

Along with poor they also wanted to burden the farmers ...(Interruptions) But, under the pressure of all the parties, they brought this amendment. I welcome it.

SHRI PRATAP SINGH BAJWA (Gurdaspur): Madam Speaker, I would like to say in this August House...(Interruptions)

MADAM SPEAKER: What is going on?

...(Interruptions)

[English]

MADAM SPEAKER: Nothing else will go in record.

(Interruptions) ...\*

[Translation]

MADAM SPEAKER: Please speak.

...(Interruptions)

[English]

MADAM SPEAKER: You sit down.

\* Not recorded.

...(Interruptions)

MADAM SPEAKER: Why are you standing?

...(Interruptions)

MADAM SPEAKER: Nothing else will go in record.

(Interruptions) ...\*

[Translation]

SHRI PRATAP SINGH BAJWA: Today, on this occasion, congratulate President of the Congress Party and Chairperson of UPA Shrimati Sonia Gandhi ji, Finance Minister Chidambaram Saheb and the Prime Minister. I would like to thank them for this revolutionary step. ...(Interruptions) These people want to becomemartys by putting a small cut on their finger and a small drop of blood out of that...(Interruptions). They nurture a dangerous intention of putting Punjab on fire...(Interruptions) they have failed in their designs ...(Interruptions) I would like to congratulate Chidambaram Saheb and the Congress President...(Interruptions) Congress has always remained with the farmers...(Interruptions) Whatever the farmers have got since Independence has been given by the Congress, UPA only. We waived off the loans of 70 thousand crores of rupees...(Interruptions) They are the biggest land mafia in Punjab...(Interruptions) Chidambaram Saheb, today, you have done this work and the biggest beneficiaries of this are these land mafias...(Interruptions). Farmers have also been benefitted...(Interruptions). They have lands in big cities of Punjab. They have thousands of acres of land...(Interruptions) They are playing to the gallery, they are just playing on the press. Their member met in Central Hall and has said that they want to thank your leadership.

MADAM SPEAKER: You please sit down.

...(Interruptions)

SHRI PRATAP SINGH BAJWA: Madam, I will conclude in one minute only...(Interruptions) One of their members of Parliament said to me, "Bajwa ji we want to thank your Congress Leadership..."(Interruptions) They do the double talk...(Interruptions) Their thoughts are

different than their speech...(Interruptions) What will they say? (Interruptions) They do not have any sympathy with farmers. They are the biggest land mafia and they are land sharks. They are levying property tax in Punjab. We said about wealth tax, but we withdrew it...(Interruptions) You withdraw the property tax...(Interruptions) Take back the tax levied on electricity. Madam, I have to say one thing to their Chief Minister...(Interruptions)

MADAM SPEAKER: You please sit down. You people have already spoken.

...(Interruptions)

MADAM SPEAKER: Harsimrat Kaur ji, you have already spoken. You please sit down.

...(Interruptions)

SHRI PRATAP SINGH BAJWA: I have to say one thing to their Chief Minister...(Interruptions) There is a couplet in Urdu...

"Bina Libas ke Asye They Hum is Jahan Mein,  
Ek Kafan ki Khatir Itna Safar Karna Pada".

I request you\*...(Interruptions) when you have to go then go by putting over a sheet. Now leave it, don't do any drama...(Interruptions) The whole country knows you...(Interruptions) If in India\*...(Interruptions) I have a request to you...(Interruptions) Chidambaram Saheb, we want to congratulate you...(Interruptions) You have done a miracle. The whole Punjab and farmers of whole country are with you...(Interruptions) We want to congratulate you...(Interruptions)

[English]

SHRI P. CHIDAMBARAM: Madam, hon. Member Shrimati Harsimrat Kaur said that the Chief Minister of Punjab had either spoken to the Finance Minister or written to the Finance Minister. He may have told her that but I did not receive any letter nor did I receive any telephone call...(Interruptions) Please sit down. Do not interrupt every line...(Interruptions) I heard you patiently and you must show me the courtesy of hearing me patiently...(Interruptions) He is a very senior person. I wish he had telephoned me or I wish he had spoken to

\*Not recorded.

\*Expunged as ordered by the Chair.

me or sent one of his MPs to speak to me. I am disappointed that I was not the beneficiary of his advice. But nevertheless...(Interruptions) Please be patient...(Interruptions) To set the records straight, this amendment, has been there in the Wealth Tax Act, has been there since 1993. Between 1993 and 2013 it is nobody's case that any Finance Minister's attention was drawn to the fact that Wealth Tax was leviable on agricultural land. There have been a series of Finance Ministers since 1993. When, I asked myself, why, the answer is obvious in the section because it does not include land on which construction of a building is not permissible under any law. However, as I said, following certain judgments of the Punjab and Haryana High Court and the Supreme Court, which were rejected at the admission stage, a misapprehension may have arisen in some quarters that Wealth Tax is leviable on agricultural land falling within a municipal area or within the notified peripheral area. As I said and repeated, I sincerely appeal to them to accept and I am sure my friend knows that my reading of the law is correct. This section did not permit it but an apprehension may have arisen that under this section that Wealth Tax is leviable on agricultural land. When the representations were brought to my notice, the first three people who had brought it to my notice were Mr. Bajwa, Mr. Manish Tewari and Shrimati Preneet Kaur. Those were the three who first brought it to my notice. Then a much larger delegation met me and brought it to my notice. I had assured them and they said it on television yesterday that the policy of the UPA Government was not and is not to impose Wealth Tax on agricultural land. That should have rested the matter but I did not rest content with that. I worked hard late last night. I spoke to the Prime Minister upon his return, got it signed by the President and we have moved the amendment. The matter should come to an end rather than trade charges. I am grateful that she has welcomed the amendment. Let us pass the amendment unanimously...(Interruptions)

MADAM SPEAKER: The question is:

"That the Bill to give effect to the financial proposals of the Central Government for the financial year 2013-2014 be taken into consideration."

*The motion was adopted.*

MADAM SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

### Clause 2 Income Tax

Amendment made:

Page 2, line 31 for "194LC", substitute "194 1LC, 194LD". (1)

(Shri P. Chidambaram)

MADAM SPEAKER: The question is:

"That clause 2, as amended, stand part of the Bill."

*The motion was adopted.*

*Clause 2, as amended, was added to the Bill.*

### Clause 3 Amendment of Section-2

MADAM SPEAKER: The question is:

"That clause 3 stand part of the Bill."

*The motion was adopted.*

*Clause 3 was added to the Bill.*

### Motion Re: Suspension of Rule 80(i)

SHRI P. CHIDAMBARAM: Madam, I beg to move:

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 2 to the Finance Bill, 2013 and that this amendment may be allowed to be moved."

MADAM SPEAKER: The question is:

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to



which it relates, in its application to the Government amendment No. 2 to the Finance Bill, 2013 and that this amendment may be allowed to be moved."

*The motion was adopted.*

**New Clause 3A**

*Amendment made:*

Page 6, after line 13, insert—

Substitution of certain expression by other expression.	'3A. In the Income-tax Act, for the expression "the Foreign Exchange Regulation Act, 1973", wherever it occurs, the expression "the Foreign Exchange Management Act, 1999" shall be substituted.'	46 of 1973. 42 of 1999.
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(Shri P. Chidambaram)

MADAM SPEAKER: The question is:

"That new clause 3A be added to the Bill."

*The motion was adopted.*

*New clause 3A was added to the Bill.*

**Clause 4 Amendment of section 10**

*Amendment made:*

Page 8, after line 11, insert—

'(VIA) in clause (48), for the words "sale of crude oil to any person", the words "sale of crude oil, any other goods or rendering of services, as may be notified by the Central Government in this behalf, to any person" shall be substituted with effect from the 1<sup>st</sup> day of April, 2014;'. (3)

(Shri P. Chidambaram)

MADAM SPEAKER: The question is:

"That clause 4, as amended, stand part of the Bill."

*The motion was adopted.*

*Clause 4, as amended, was added to the Bill.*

*Clauses 5 to 7 were added to the Bill.*

**Motion Re: Suspension of Rule 80(i)**

SHRI P. CHIDAMBARAM: Madam, I beg to move:

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 4 to the Finance Bill, 2013 and that this amendment may be allowed to be moved."

MADAM SPEAKER: The question is:

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 4 to the Finance Bill, 2013 and that this amendment may be allowed to be moved."

*The motion was adopted.*

**New Clause 7A Amendment of section 43.**

*Amendment made:* Page 9, after line 35, insert—

'(7A) In section 43 of the Income-tax Act, in clause (5), with effect from the 1st day of April, 2014,—

(I) in the proviso,—

(A) in clause (d), after the words "a recognised stock exchange;", the word "or" shall be inserted;

(B) after clause (d), the following clause shall be inserted, namely:—

"(e) an eligible transaction in respect of trading in commodity derivatives carried out in a recognised association;";

(II) the *Explanation* shall be numbered as "*Explanation 1*" thereof and in the *Explanation 1* as so renumbered, for the words "this clause", the word, brackets and letter "clause (d)" shall be substituted;

(III) after *Explanation 1* as so renumbered, the

following *Explanation* shall be inserted, namely:—

'Explanation 2.— For the purposes of clause (e), the expressions—

(i) "commodity derivative" shall have the meaning as assigned to it in Chapter VII of the Finance Act, 2013;

(ii) "eligible transaction" means any transaction,—

(A) carried out electronically on screen-based systems through member or an intermediary, registered under the bye-laws, rules and regulations of the recognised association for trading in commodity derivative in accordance with the provisions of the Forward Contracts (Regulation) Act, 1952 and the rules, regulations or bye-laws made or directions issued under that Act on a recognised association; and

(B) which is supported by a time stamped contract note issued by such member or intermediary to every client indicating in the contract note, the unique client identity number allotted under the Act, rules, regulations or bye-laws referred to in sub-clause (A), unique trade number and permanent account number allotted under this Act;

(iii) "recognised association" means a recognised association as referred to in clause (j) of section 2 of the Forward Contracts (Regulation) Act, 1952 and which fulfils such conditions as may be prescribed and is notified by the Central Government for this purpose;".

(4)

(Shri P. Chidambaram)

MADAM SPEAKER: The question is:

"That new clause 7A be added to the Bill."

*The motion was adopted.*

*New clause 7A was added to the Bill.*

*Clauses 8 and 9 were added to the Bill.*

Clause 10 Amendment of section 80C

MADAM SPEAKER: Shri Sanjay Dhotre to move amendment no. 34 – not present.

Shri Bhartruhari Mahtab to move amendment no. 35 – not present.

The question is:

"That clause 10 stand part of the ill."

*The motion was adopted.*

*Clause 10 was added to the Bill.*

*Clauses 11 and 12 were added to the Bill.*

Clause 13 Insertion of new section 80 EE

MADAM SPEAKER: Amendment nos. 36 to 41 – Members not present.

The question is:

"That clause 13 stand part of the Bill."

*The motion was adopted.*

*Clause 13 was added to the Bill.*

*Clause 14 was added to the Bill.*

Clause 15 Amendment of Section 80GGB

MADAM SPEAKER: Amendment nos. 42 and 43 – Members not present.

The question is:

"That clause 15 stand part of the Bill."

*The motion was adopted.*

*Clause 15 was added to the Bill.*

**Clause 16 Amendment of section 80GGC**

MADAM SPEAKER: Amendment nos. 44 and 45 – Members not present.

The question is:

"That clause 16 stand part of the Bill."

*The motion was adopted.*

*Clause 16 was added to the Bill.*

*Clauses 17 to 20 were added to the Bill.*

**Clause 21 Amendment of section 90**

Amendments made:

Page 12, *after* line 27, *insert* –

‘(ba) in sub-section (4), for the words “a certificate, containing such particulars as may be prescribed, of his being a resident”, the words “a certificate of his being a resident” shall be substituted;’. (5)

(Shri P. Chidambaram)

Page 12, *for* lines 30 to 32, *substitute* –

“(5) The assessee referred to in sub-section (4) shall also provide such other documents and information, as may be prescribed.”. (6)

(Shri P. Chidambaram)

MADAM SPEAKER: The question is:

“That clause 21, as amended, stand part of the Bill”

*The motion was adopted.*

*Clause 21, as amended, was added to the Bill.*

**Clause 22 Amendment of section 90A**

Amendments made:-

Page 12, *after* line 38, *insert* –

‘(ba) in sub-section (4), for the words “a certificate, containing such particulars as may be prescribed, of his being a resident”, the words “a certificate of his being a resident” shall be substituted;’. (7)

Shri P. Chidambaram

Page 12, *for* lines 41 to 43, *substitute* –

“(5) The assessee referred to in sub-section (4) shall also provide such other documents and information, as may be prescribed.”. (8)

Shri P. Chidambaram

MADAM SPEAKER: The question is:

“That clause 22, as amended, stand part of the Bill.”

*The motion was adopted.*

*Clause 22, as amended, was added to the Bill.*

*Clauses 23 and 24 were added to the Bill.*

**Clause 25 Amendment of Section 115A**

Amendment made:

Page 16, *for* lines 17 to 23, *substitute* –

‘25. In section 115A of the Income-tax Act, in sub-section (1), with effect from the 1st day of April, 2014, -

(I) in clause (a),—

(A) after sub-clause (iiaa), the following sub-clause shall be inserted, namely:-

“(iiab) interest of the nature and extent referred to in section 194LD; or”;

(B) in item (BA), after the words, brackets, figures and letters “sub-clause (iiaa)”, the words, brackets, figures and letters “or sub-clause (iiab)” shall be inserted;

(C) in item (D), for the words, brackets, figures and letters “sub-clause (iiaa)”, the words, brackets, figures and letters “sub-clause (iiaa), sub-clause (iiab)” shall be substituted;

(II) in clause (b), for sub-clauses (A), (AA), (B) and (BB), the following sub-clauses shall be substituted, namely:-

“(A) the amount of income-tax calculated on the income by way of royalty, if any, included in the total income, at the rate of twenty-five per cent.;

(B) the amount of income-tax calculated on the income by way of fees for technical services, if any, included in the total income, at the rate of twenty-five per cent.; and”; (9)

Shri P. Chidambaram

MADAM SPEAKER: The question is:

“That clause 25, as amended, stand part of the Bill.”

*The motion was adopted.*

*Clause 25, as amended, was added to the Bill*

**Motion Re: Suspension of rule 80 (i)**

SHRI P. CHIDAMBARAM : I beg to move:

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 10 to the Finance Bill, 2013 and that this amendment may be allowed to be moved."

MADAM SPEAKER: The question is:

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 10 to the Finance Bill, 2013 and that this amendment may be allowed to be moved."

*The motion was adopted.*

#### **New Clause 25A Amendment of Section 115AD**

*Amendment made:*

Page 16, after line 23, insert—

25A. In section 115AD, in sub-section (1), in item (i), with effect from the 1st day of April, 2014, the following proviso shall be inserted, namely:—

"Provided that the amount of income-tax calculated on the income by way of interest referred to in section 194 LD shall be at the rate of five per cent.;" (10)

(Shri P. Chidambaram)

MADAM SPEAKER: The question is:

"That new clause 25A be added to the Bill. "

*The motion was adopted.*

*New Clause 25A was added to the Bill.*

*The clauses 26 to 31 were added to the Bill.*

#### **Motion Re: Suspension of rule 80(i)**

SHRI P. CHIDAMBARAM : I beg to move:

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in

Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 11 to the Finance Bill, 2013 and that this amendment may be allowed to be moved."

MADAM SPEAKER: The question is:

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No.11 to the Finance Bill, 2013 and that this amendment may be allowed to be moved."

*The motion was adopted.*

#### **New Clause 31A Amendment of Section 138**

*Amendment made:*

7 of  
1947.

Page 19, after line 5, insert—

'31A. In section 138 of the Income-tax Act, in sub-section (1), in clause (a), in sub-clause (i), for the words, figures, brackets and letter "section 2(d) of the Foreign Exchange Regulation Act, 1947", the words, brackets, letter and figures "clause (n) of section 2 of the Foreign Exchange Management Act, 1999" shall be substituted.' (11)

42 of  
1999

(Shri P.Chidambaram)

MADAM SPEAKER: The question is:

"That new clause 31A be added to the Bill. "

*The motion was adopted.*

*New clause 31 was added to the Bill.*

*Clauses 32 to 36 were added to the Bill.*

#### **Clause 37 Amendment of section 153**

*Amendment made:*

Page 21, for line 8, substitute—

'37. In section 153 of the Income-tax Act,—

- (I) in sub-section (1), for the third proviso, the following proviso shall be substituted and shall be deemed to have been substituted with effect from the 1st day of July, 2012, namely:—

'Provided also that in case the assessment year in which the income was first assessable is the assessment year commencing on the 1st day of April, 2009 or any subsequent assessment year and during the course of the proceeding for the assessment of total income, a reference under sub-section (1) of section 92CA is made, the provisions of clause (a) shall, notwithstanding anything contained in the first proviso, have effect as if for the words "two years", the words "three years" had been substituted.');

- (II) in sub-section (2), for the fourth proviso, the following proviso shall be substituted and shall be deemed to have been substituted with effect from the 1st day of July, 2012, namely:—

'Provided also that where the notice under section 148 was served on or after the 1st day of April, 2010 and during the course of the proceeding for the assessment or reassessment or recomputation of total income, a reference under sub-section (1) of section 92CA is made, the provisions of this sub-section shall, notwithstanding anything contained in the second proviso, have effect as if for the words "one year", the words "two years" had been substituted.');

- (III) in sub-section (2A), for the fourth proviso, the following proviso shall be substituted and shall be deemed to have been substituted with effect from the 1st day of July, 2012, namely:—

'Provided also that where the order under section 254 is received by the Chief Commissioner or Commissioner or, as the case may be, the order under section 263 or section 264 is passed by the Commissioner on or after the 1st day of April, 2010, and during the course of the proceeding for the fresh assessment of total income, a

reference under sub-section (1) of section 92CA is made, the provisions of this sub-section shall, notwithstanding anything contained in the second proviso, have effect as if for the words "one year", the words "two years" had been substituted.');

- (IV) in Explanation 1,—'. (12)

(Shri P. Chidambaram)

MADAM SPEAKER: The question is:

"That clause 37, as amended, be added to the Bill."

*The motion was adopted.*

*Clause 37, as amended, was added to the Bill.*

#### **Clause 38 Amendment of section 153 B**

*Amendment made:*

Page 21, for line 31, substitute—

'38. In section 153B of the Income-tax Act, in sub-section (1),—

(a) for the fourth proviso, the following proviso shall be substituted and shall be deemed to have been substituted with effect from the 1st day of July, 2012, namely:—

'Provided also that in case where the last of the authorisations for search under section 132 or for requisition under section 132A was executed during the financial year commencing on the 1st day of April, 2009 or any subsequent financial year and during the course of the proceeding for the assessment or reassessment of total income, a reference under sub-section (1) of section 92CA is made, the provisions of clause (a) or clause (b) of this sub-section, shall, notwithstanding anything contained in clause (i) of the second proviso, have effect as if for the words "two years", the words "three years" had been substituted.');

(b) for the sixth proviso, the following proviso shall be substituted and shall be deemed to have been substituted with effect from the 1st day of July, 2012, namely:—

'Provided also that in case where the last of the authorisations for search under section 132 or for requisition under section 132A was executed during the financial year commencing on the 1st day of April, 2009 or any subsequent financial year and during the course of the proceeding for the assessment or reassessment of total income, in case of other person referred to in section 153C, a reference under sub-section (1) of section 92CA is made, the period of limitation for making the assessment or reassessment in case of such other person shall, notwithstanding anything contained in clause (ii) of the second proviso, be the period of thirty-six months from the end of the financial year in which the last of the authorisations for search under section 132 or for requisition under section 132A was executed or twenty-four months from the end of the financial year in which books of account or documents or assets seized or requisitioned are handed over under section 153C to the Assessing Officer having jurisdiction over such other person, whichever is later.;

(c) in the Explanation,—'. (13)

(Shri P. Chidambaram)

MADAM SPEAKER: The question is:

"That clause 38, as amended, stand part of the Bill."

*The motion was adopted.*

*Clause 38, as amended, was added to the Bill.*

*Clauses 39 to 41 were added to the Bill.*

#### **Clause 42 Insertion of new section 194-1A**

*Amendment made:*

Page 22, after line 22, insert—

"(3) The provisions of section 203A shall not apply to a person required to deduct tax in accordance with the provisions of this section.". (14)

(Shri P. Chidambaram)

MADAM SPEAKER: The question is:

"That clause 42, as amended, stand part of the Bill."

*The motion was adopted.*

*Clause 42, as amended, was added to the Bill.*

#### **Clause 43 Amendment of section 194 LC**

*Amendment made:*

Page 22, for lines 28 to 42, substitute—

'43. After section 194LC of the Income-tax Act, with effect from the 1st day of June, 2013, the following section shall be inserted, namely:—

Insertion of new section 194LD

Income by way of interest on certain bonds and Government securities.

"194LD. (1) Any person who is responsible for paying to a person being a Foreign Institutional Investor or a Qualified Foreign Investor any income by way of interest referred to in sub-section (2), shall, at the time of credit of such income to the account of the payee or at the time of payment of such income in cash or by the issue of a cheque or draft or by any other mode, whichever is earlier, deduct income-tax thereon at the rate of five per cent.

(2) The income by way of interest referred to in sub-section (1) shall be the interest payable on or after the 1st day of June, 2013 but before the 1st day of June, 2015 in respect of investment made by the payee in—

(i) a rupee denominated bond of an Indian company;

or

(ii) a Government security:

Provided that the rate of interest in respect of bond referred to in clause (i) shall not exceed the rate as may be notified by the Central Government in this behalf.

*Explanation.*—For the purpose of this section,—

(a) "Foreign Institutional Investor" shall have the meaning assigned to it in clause (a) of the Explanation to section 115AD;

(b) "Government security" shall have the meaning assigned to it in clause (b) of section 2 of the Securities Contracts (Regulation) Act, 1956;

42 of 1956.

(c) "Qualified Foreign Investor" shall have 15 of the meaning assigned to it in the 1992. Circular, No. Cir/IMD/DF/14/2011, dated the 9th August, 2011, as amended from time to time, issued by the Securities and Exchange Board of India, under section 11 of the Securities and Exchange Board of India Act, 1992.". (15)

(Shri P. Chidambaram)

MADAM SPEAKER: The question is:

"That clause 43, as amended, stand part of the Bill."

*The motion was adopted.*

*Clause 43, as amended, was added to the Bill.*

**Motion Re: Suspension of Rule 80(i)**

SHRI P.CHIDAMBARAM: Madam, I beg to move:

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 16 to the Finance Bill, 2013 and that this amendment may be allowed to be moved."

MADAM SPEAKER: The question is

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 16 to the Finance Bill, 2013 and that this amendment may be allowed to be moved."

*The motion was adopted.*

**New Clause 43A Amendment of section 195**

*Amendment made:*

Page 22, after line 42, insert—

'43A. In section 195 of the Income-tax Act, in sub-section (1), after the word, figures and letters

"section 194LC", the words, figures and letters "or section 194LD" shall be inserted with effect from the 1st day of June, 2013; (16)

(Shri P. Chidambaram)

MADAM SPEAKER: The question is:

"That new clause 43A be added to the Bill."

*The motion was adopted.*

*New clause 43A was added to the Bill.*

**Motion Re: Suspension of Rule 80(i)**

SHRI P. CHIDAMBARAM: Madam, I beg to move:

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 17 to the Finance Bill, 2013 and that this amendment may be allowed to be moved."

MADAM SPEAKER: The question is

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 17 to the Finance Bill, 2013 and that this amendment may be allowed to be moved."

The motion was adopted.

**New Clause 43B Amendment of section 196D.**

*Amendment made:*

Page 22, after line 42, insert—

43B. In section 196D of the Income-tax Act, in sub-section (1), for the words, brackets, letters and figures "any income in respect of securities referred to in clause (a) of sub-section (1) of section 115AD is payable", the words, brackets, letters and figures "any income in respect of securities referred to in clause (a) of sub-section (1) of section 115AD, not

being income by way of interest referred to in section 194 LD, is payable" shall be substituted with effect from the 1st day of June, 2013; (17)

(Shri P. Chidambaram)

MADAM SPEAKER: The question is:

"That new clause 43B be added to the Bill."

*The motion was adopted.*

*New clause 43B was added to the Bill.*

**Motion Re: Suspension of Rule 80(i)**

SHRI P. CHIDAMBARAM: Madam, I beg to move:

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 18 to the Finance Bill, 2013 and that this amendment may be allowed to be moved."

MADAM SPEAKER: The question is

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 18 to the Finance Bill, 2013 and that this amendment may be allowed to be moved."

*The motion was adopted.*

**New Clause 43C Amendment of section 204**

*Amendment made:*

Page 22, after line 42, insert—

43C. In Section 204,—

(A) in clause (iia), for the words "authorised dealer", the words "authorised person" shall be substituted;

(B) in the Explanation, for clause (b), the following clause shall be substituted, namely:—

'(b) "authorised person" shall have the meaning assigned to it in clause (c) of section 2 of the Foreign Exchange Management Act, 1999.'; (18)

(Shri P. Chidambaram)

MADAM SPEAKER: The question is:

"That new clause 43C be added to the Bill."

*The motion was adopted.*

*New clause 43C was added to the Bill.*

**Motion Re: Suspension of Rule 80(i)**

SHRI P.CHIDAMBARAM: Madam, I beg to move:

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 19 to the Finance Bill, 2013 and that this amendment may be allowed to be moved."

MADAM SPEAKER: The question is

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 19 to the Finance Bill, 2013 and that this amendment may be allowed to be moved."

*The motion was adopted.*

**New Clause 43D Amendment of section 206AA.**

*Amendment made:*

Page 22, after line 42, insert—

43D. In section 206AA of the Income-tax Act, after sub-section (6), the following sub-section shall be inserted with effect from the 1st day of June, 2013,—

"(7) The provisions of this section shall not apply in respect of payment of interest, on long-term



infrastructure bonds, as referred to in section 194LC, to a non-resident, not being a company, or to a foreign company.”; (19)

(Shri P. Chidambaram)

MADAM SPEAKER: The question is:

“That new clause 43D be added to the Bill.”

*The motion was adopted.*

*New clause 43D was added to the Bill.*

**Motion Re: Suspension of Rule 80(i)**

SHRI P. CHIDAMBARAM: Madam, I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 20 to the Finance Bill, 2013 and that this amendment may be allowed to be moved.”

MADAM SPEAKER: The question is

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 20 to the Finance Bill, 2013 and that this amendment may be allowed to be moved.”

*The motion was adopted.*

**New Clause 43E Amendment of section 206C.**

*Amendment made:*

Page 22, after line 42, insert—

‘43E. In sub-section (1D) of section 206C of the Income-tax Act, the brackets and words “(excluding any coin or any other article weighing ten grams of less)” shall be omitted with effect from the 1<sup>st</sup> day of June, 2013.’. (20)

(Shri P. Chidambaram)

MADAM SPEAKER: The question is:

“That new clause 43E be added to the Bill.”

*The motion was adopted.*

*New clause 43E was added to the Bill.*

*Clauses 44 to 46 were added to the Bill.*

**Motion Re: Suspension of Rule 80(i)**

SHRI P. CHIDAMBARAM: Madam, I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No.21 to the Finance Bill, 2013 and that this amendment may be allowed to be moved.”

MADAM SPEAKER: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 21 to the Finance Bill, 2013 and that this amendment may be allowed to be moved.”

*The motion was adopted.*

**New Clause 46A Amendment of section 252.**

*Amendment made:*

Page 23, after line 35, insert—

‘46A. In section 252 of the Income-tax Act, for sub-section (3), the following sub-section shall be substituted with effect from the 1st day of June, 2013, namely:—

“(3) The Central Government shall appoint—

(a) a person who is a sitting or retired Judge of a High Court and who has completed not less than seven years of service as a Judge in a High Court; or

(b) the Senior Vice-President or one of the Vice-Presidents of the Appellate Tribunal,

to be the President thereof.” (21)

(Shri P. Chidambaram)

MADAM SPEAKER: The question is:

“That New Clause 46A be added to the Bill.”

*The motion was adopted.*

*New Clause 46A, was added to the Bill.*

*Clauses 47 to 50 were added to the Bill.*

**Clause 51 Amendment of section 2.**

*Amendment made:*

Page 24, for lines 15 to 41, substitute—

‘51. In section 2 of the Wealth-tax Act, 1957 (hereinafter referred to as the Wealth-tax Act), in clause (ea), in Explanation 1-

(A) in clause (b), for the words “but does not include land on which construction of a building”, the following shall be substituted and shall be deemed to have been substituted with effect from the 1st day of April, 1993, namely:-

“but does not include land classified as agricultural land in the records of the Government and used for agricultural purpose or land on which construction of a building”;

(B) for clause (b) as so amended, the following clause shall be substituted with effect from the 1 day of April, 2014, namely:-

‘(b) “urban land” means land situate-

(i) in any area which is comprised within the jurisdiction of a municipality (whether known as a municipality, municipal corporation, notified area committee, town area committee, town committee, or by any other name) or a cantonment board and which has a population of not less than ten thousand; or

(ii) in any area within the distance, measured aerially,-

(I) not being more than two kilometers, from the

local limits of any municipality or cantonment board referred to in sub-clause (i) and which has a population of more than then thousand but not exceeding one lakh; or

(II) not being more than six kilometers, from the local limits of any municipality or cantonment board referred to in sub-clause (i) and which has a population of more than one lakh but not exceeding ten lakh; or

(III) not being more than eight kilometers, from the local limits of any municipality or cantonment board referred to in sub-clause (i) and which has a population of more than ten lakh, but does not include land classified as agricultural land in the records of the Government and used for agricultural purposes or land on which construction of a building is not permissible under any law for the time being in force in the area in which such land is situation or the land occupied by any building which has been constructed with the approval of the appropriate authority or any unused land held by the assessee for industrial purposes for a period of two years from the date of its acquisition by him or any land held by the assessee as stock-in-trade for a period of ten years from the date of its acquisition by him.

*Explanation-*For the purposes of clause (b) of Explanation 1, “population” means the population according to the last preceding census of which the relevant figures have been published before the date of valuation.’ (67)

(Shri P. Chidambaram)

MADAM SPEAKER: The question is:

“That clause 51, as amended, stand part of the Bill.”

*The motion was adopted.*

*Clause 51, as amended, was added to the Bill.*

*Clauses 52 to 66 were added to the Bill.*

... (Interruptions)

**13.37 hrs**

*At this stage, Shrimati Harsimrat Kaur Badal and some other hon. Members left the House.*

**Clause 67 Amendment of section 129C**

MADAM SPEAKER: Prof. Sk. Saidul Haque : Not present.

The question is:

"That clause 67 stand part of the Bill."

*The motion was adopted.*

*Clause 67 was added to the Bill.*

*Clauses 68 to 92 were added to the Bill.*

**Clause 93 Amendment of Act 32 of 1994**

*Amendment made:*

Page 32, for lines 4 to 7, substitute—

Special provision for taxable services provided by Indian Railways. "99. (1) Notwithstanding anything contained in section 66, as it stood prior to the 1st day of July, 2012, or in section 66B, no service tax shall be levied or collected in respect of taxable services provided by the Indian Railways during the period prior to the 1st day of October, 2012.

(2) No refund shall be made of service tax paid in respect of taxable services provided by the Indian Railways during the said period prior to the 1st day of October, 2012.". (22)

(Shri P. Chidambaram)

MADAM SPEAKER: The question is:

"That clause 93, as amended, stand part of the Bill."

*The motion was adopted.*

*Clause 93, as amended, was added to the Bill.*

*Clauses 94 to 125 were added to the Bill.*

*The First Schedule and the Second Schedule were added to the Bill.*

**Third Schedule**

THE  
THIRD  
SCHEDULE.

*Amendment made:*

Page 50, after line 6, insert—

'(1A) in Chapter 8, —

- (a) in tariff item 0801 32 10, for the entry in column (4), the entry "70%" shall be substituted;
- (b) in tariff item 0801 32 20, for the entry in column (4), the entry "70%" shall be substituted;
- (c) in tariff item 0801 32 90, for the entry in column (4), the entry "70%" shall be substituted;'

(Shri P. Chidambaram)

MADAM SPEAKER: The question is:

"That the Third Schedule, as amended, stand part of the Bill."

*The motion was adopted.*

*The Third Schedule, as amended, was added to the Bill.*

*The Fourth Schedule, the Fifth Schedule and the Sixth Schedule were added to the Bill.*

*Clause 1, the Enacting Formula and the Long Title were added to the Bill.*

SHRI P. CHIDAMBARAM : Madam, I beg to move:

"That the Bill, as amended, be passed."

MADAM SPEAKER: The question is:

"That the Bill, as amended, be passed."

*The motion was adopted.*

MADAM SPEAKER: A number of new clauses have been added to the Bill. I direct that the subsequent clauses, wherever required, may be re-serialised accordingly.

The House stands adjourned to meet on Thursday, the 2nd May, 2013 at 11.00 a.m.

**13.40 hrs**

*The Lok Sabha then adjourned till Eleven of the Clock on Thursday, May 2, 2013/ Vaisakha 12, 1935 (Saka).*

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